BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 815 OF 2024

IN THE MATTER OF:

RAMA SHANKAR

……APPLICANT

VERSUS

UTTAR PRADESH POLLUTION CONTROL BOARD AND OTHERS

……RESPONDENT(S)

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THROUGH

DATE: 19.10.2024
PLACE: NEW DELHI

STHAVI ASTHANA
ADVOCATE FOR UPPCB

C1/131 MOTI BAGH, SHANTI PATH,
NEW DELHI-110021
(M): 9711116034
(E): STHAVIASTHANA@GMAIL.COM

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 815 of 2024

IN THE MATTER OF:

Rama Shankar

.....Applicant

Versus

Uttar Pradesh Pollution Control Board and others

.....Respondent(s)

Response on behalf of the Respondent No.-1, Uttar Pradesh Pollution Control Board, in compliance to the order dated 23.07.2024 passed by the Hon'ble Nation Green Tribunal, Principal Bench, New Delhi

Dr. Madhavi Kamlavanshi W/o Dr. Arvind Kumar aged about 53 years, R/o Presently at Banda, do hereby solemnly affirm and state on oath as under:

1. That I am the Regional Office of Uttar Pradesh Pollution Control Board (hereinafter "UPPCB"), Banda, I say that I am fully conversant with the facts of the case and am competent and authorized to swear the present Affidavit.

2. That this Hon'ble Nation Green Tribunal, Principal Bench, New Delhi (hereinafter "Hon'ble Tribunal") vide its order dated 23.07.2024 in the captioned matter has passed the following directions:

...5. The applicant have impleaded following as respondents:

i. *Uttar Pradesh Pollution Control Board through its Member Secretary.*

ii. *State of Uttar Pradesh, through the Secretary Environment.*

6. *Issue notice to the respondent. Applicant is directed to serve the respondents and file affidavit of service at least one week before the next date of hearing....*

3. That it is most respectfully submitted that the present matter relates to the grievance against illegal mining in river Betwa. The concerned villages-Chandaut, Bhedi Kharka, Jamodi and Kahta are situated in District-Hamirpur and the villages- Parasan, Simaria and Muhana are situated inDistrict Jalaun.

4. That the information about the mining leases located in the covered villages is as follows:-

(A) **<u>Village-Chandaut, District-Hamirpur</u>**

<u>M/s Om Prakash Ram Aoutar, Khand No.-21/1, Village-Chandaut, Tehsil-Sarila, District-Hamirpur</u>

5. That the SEIAA, UP has granted an Environmental Clearance (EC) vide letter no. EC23B001UP115799 dated 23.11.2023 in favour of the M/s Om Prakash Ram Aoutar, Khand No.-21/1, Village-Chandaut, Tehsil-Sarila, District-Hamirpur. A copy of the said EC is being attached herewith as **<u>Annexure No.-1</u>**.

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6. That further it is stated that the leases holderhas obtained CTO from UPPCB for operation of mining lease, vide letter no. 195179/UPPCB/Banda(UPPCBRO)/CTO/both/HAMIRPUR/ 2023 dated 29.11.2023, which is valid from 29.11.2023 to 31.12.2027. A copy of the said CTO certificate is being annexed herewith as **Annexure No.2**.

7. That UPPCB has sent a letter no. 974/CTO-318/Notice/2024 30.09.2024 to the lessee to submit the compliance report of the conditions imposed in environmental clearance and CTO issued by UPPCB. A true copy of the said letter is being annexed herewith as **Annexure No.3**.

8. That UPPCB has also sent a letter to the Mine Officer, District-Hamirpur vide letter no. 781/OA number-815/2024/24 dated 14.08.2024 for providing the information regarding the action taken against mining leases in the villages covered in the present matter. A true copy of the said letter is being annexed herewith as **Annexure No.4**.

9. That in consequence of that, Mine Officer, Hamirpur has sent the information regarding action taken for illegal mining by the leases holdersvide letter number-681/Mineral-MMC-30-Miscellaneous (2024-24) dated 26.09.2024. A true copy of the said letter is being annexed herewith as **Annexure No.5**.

NOTARY ABHAY TRIPATHI Advocate Distt. Banda (U.P.) 18-10-2024 GOVT. OF INDIA

10. That Mining department has sent details of action taken against M/s Om Prakash Ram Aoutar for illegal miningof sand/morrum vide Letter No. 39/Mineral/MMC-30 Dated on 04.04.2024 and Letter No. 381/Mineral/MMC-30/2024-25 Dated on 22.06.2024 **Annexure No. 6 and 7**.

11. That Regional Officer, UPPCB, Banda has sent letter No.-993/NGT-OA-815/2024/24 dated 03.10.2024 to Head Office, UPPCB, Lucknow for issuing a show cause notice for imposition ofenvironmental compensation of Rs. 1,04,96,250/- on the basis of market value (i.e. Rs. 48,18,750/- and Rs. 10,12,500/-) by the Mining Department, Hamirpur as per the guidelines issued by the Central Pollution Control Board, New Delhi.A true copy of the said letter dated 03.10.2024 is being annexed herewith as **Annexure No.8**.

12. That on the recommendation of Regional Officer, Banda, Head Office, UPPCB has issued show cause notice for imposition of Environmental Compensation of Rs. 1,04,96,250/- for illegal mining done by lease holders vide letter dated 16.10.2024. A true copy of the said letter dated 16.10.2024 is being annexed herewith as **Annexure No.9**.

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(B) Village-Bhedi Kharka, District-Hamirpur

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(B-1) M/s Mahadev Enclave Pvt. Ltd. Former Name (Choudhary Traders), Khand No.-23/8, Village-Bhedi Kharka, Tehsil-Sarila, District-Hamirpur

13. That the SEIAA, UP has granted an Environmental Clearance (EC) vide letter no. 306/Parya/SEIAA/4074/2022 dated 20.11.2023 in favour of the M/s Mahadev Enclave (Previous Name Choudhary Traders), Khand No.-23/8, Village-Bhedi Kharka, Tehsil-Sarila, District-Hamirpur.A true copy of the said letters is being annexed herewith as **Annexure No.10**.

14. That further it is stated that the lessee has obtained CTO from UPPCB for operation of mining lease, issued vide letter no. 198721/UPPCB /Banda(UPPCBRO)/CTO/both/HAMIRPUR/2023 dated 29.12.2023, which is valid from 01.01.2024 to 31.12.2024. A copy of the said CTO certificate is being annexed herewith as **Annexure No.11**.

15. That UPPCB has sent a letter no. 978/NGT-815/2024/24 03.10.2024 to the lessee to submit the compliance report of the conditions imposed in environmental clearance and CTO issued by UPPCB. A true copy of the said letter is being annexed herewith as **Annexure No.12**.

16. That UPPCB has also sent a letter to the Mine Officer, District-Hamirpur vide letter no. 781/OA number-815/2024/24 dated

14.08.2024 for providing the information regarding the action taken against mining leases in the villages covered in the present matter. A true copy of the said letter is being annexed herewith as **Annexure No.13**.

17. That in consequence of that, Mine Officer, Hamirpur has informed vide letter number- 1314/Mineral-MMC-30 dated 12.06.2024of DM Jalaun that illegal mining is carried out in village Badagaon at the boundary of District Jalaun. A true copy of the said letter is being annexed herewith as **Annexure No.14**.

18. That Head Office, UPPCB has issued show cause notice for imposition of Environmental Compensation of Rs. 13196790/- for illegal mining done by lease holders vide letter dated 17.10.2024. A true copy of the said letter dated 17.10.2024 is being annexed herewith as **Annexure No.15**.

(B-2) M/s Shri Kanha Construction Company, Khand No.-23/13, Village-Bhedi Kharka, Tehsil-Sarila, District-Hamirpur

That the SEIAA, UP has granted an Environmental Clearance (EC) vide letter no. 493/Parya/SEAC/4192/2018 dated 24.11.2023 in favour of the M/s Shri Kanha Construction Company, Khand No.-23/13. Village-Bhedi Kharka, Tehsil-Sarila, District-Hamirpur. A

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copy of the said EC is being attached herewith as **Annexure No.-16**.

20. That further it is stated that the lessee has obtained CTO from UPPCB for operation of mining lease, issued vide letter no. 163189/UPPCB/Banda(UPPCBRO)/CTO/both/HAMIRPUR/2022 dated 25.09.2022, valid from 25.09.2022 to 31.12.2023. A copy of the said CTO certificate is being annexed herewith as **Annexure No.17**.

21. That UPPCB has sent a letter no. 981/CTO/Notice/24 dated 30.09.2024 to the lessee to submit the compliance report of the conditions imposed in environmental clearance and CTO issued by UPPCB. A true copy of the said letter is being annexed herewith as **Annexure No.18**.

22. That UPPCB has also sent a letter to the Mine Officer, District-Hamirpur vide letter no. 781/OA number-815/2024/24 dated 14.08.2024 for providing the information regarding the action taken against mining leases in the villages covered in the present matter. A true copy of the said letter is being annexed herewith as **Annexure No.19**.

23. That in consequence of that, Mine Officer, Hamirpur has sent letter number-829/Mineral-MMC-30-Miscellaneous (2024-24) dated 05.10.2024 informing that the period of the said mining lease has

been expired on 08.12.2023.A true copy of the said letter is being annexed herewith as **Annexure No.20**.

(B-3) M/s A.J. Construction, Khand No.-23/14, Village-Bhedi Kharka, Tehsil-Sarila, District- Hamirpur

24. That the SEIAA, UP has granted an Environmental Clearance (EC) vide letter no. 456/Parya/SEAC/4167/2019 dated 12.12.2019 in favour of the M/s A.J. Construction, Khand No.-23/14, Village Bhedi Kharka, Tehsil-Sarila, District-Hamirpur. A copy of the said EC is being attached herewith as **Annexure No.-21**.

25. That further it is stated that the lessee has obtained CTO-water vide letter no. 102123/ UPPCB/ Banda(UPPCBRO)/ CTO/ water/ HAMIRPUR/ 2020 dated 18.10.2020 CTO-Air vide letter no 102115/UPPCB/ Banda(UPPCBRO)/ CTO/ air/HAMIRPUR/2020 dated 18.10.2020 from UPPCB, which are valid from 18.10.2020 to 31.12.2024 for operation of mining lease. A copy of the said CTO certificates are being annexed herewith as **Annexure No.22**.

NOTARY ASHUTOSH TRIPATHI Advocate Distt. Banda (U.P.) 18-10-2024

26. That UPPCB has sent a letter no. 1007/CTO/Notice/2024 dated 03.10.2024 to the lessee to submit the compliance report of the conditions imposed in environmental clearance and CTO issued by UPPCB. A true copy of the said letter is being annexed herewith as **Annexure No.23**.

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27. That UPPCB has also sent a letter to the Mine Officer, District-Hamirpur vide letter no. 781/OA number-815/2024/24 dated 14.08.2024 for providing the information regarding the action taken against mining leases in the villages covered in the present matter. A true copy of the said letter is being annexed herewith as **Annexure No.24**.

28. That an information regarding the action taken has been sent by the Mine Officer, Hamirpur vide letter number760/Mineral-MMC-30-Miscellaneous (2024-24) dated 03.10.2024.A true copy of the said letter is being annexed herewith as **Annexure No.25**.

29. That an information regarding action taken has been sent by the Mine Officer, Hamirpur vide letter number-412/Mineral-MMC-30-Miscellaneous (2024-24) dated 26.06.2024. A true copy of the said letter is being annexed herewith as **Annexure No.26**.

30. That an information regarding action taken has been sent by the Mine Officer, Hamirpur vide letter number-232/Mineral-MMC-30-Miscellaneous (2024-25) dated 23.07.2024. A true copy of the said letter is being annexed herewith as **Annexure No.27**.

31. That Regional Officer, UPPCB, Banda has sent letter vide letter No.- 1006/NGT-OA-815/2024/24 dated 03.10.2024 to Head Office, UPPCB, Lucknow for issuing a show cause notice for imposition of environmental compensation of Rs. 2,05,35,066/- on

the basis of market value (i.e. Rs. 46,80,000/- and Rs. 67,28,370/-) provided by the Mine Department, Hamirpur as per the guidelines issued by the Central Pollution Control Board, New Delhi. A true copy of the said letter dated 03.10.2024 is being annexed herewith as **Annexure No.28**.

32. That as per recommendation of Regional Officer, Banda, Head Office, UPPCB has issued show cause notice for imposition of Environmental Compensation of Rs. 2,05,35,066/- for illegal mining done by lease holders vide letter dated 16.10.2024. A true copy of the said letter dated 16.10.2024 is being annexed herewith as **Annexure No.29**.

(B-4) M/s Prime Vision Industries Pvt. Ltd., Khand No.-23/16, Village-Bhedi Kharka, Tehsil-Sarila, District-Hamirpur

33. That the SEIAA, UP has granted an Environmental Clearance (EC) vide letter no. EC23B001UP173378 dated 14.05.2023 in favour of the M/s Prime Vision Industries Pvt. Ltd., Khand No.-23/16. Village-Bhedi Kharka, Tehsil-Sarila, District-Hamirpur. A copy of the said EC is being attached herewith as **Annexure No.-30**.

NOTARY ASHAY TRIPATHI Advocate Distt. Banda (U.P.) 18-10-2024

34. That further it is stated that the lessee has obtained CTO from UPPCB vide letter no. 185010/UPPCB/ Banda(UPPCBRO)/ CTO/ both/ HAMIRPUR/ 2023 dated 31.05.2023 for operation of mining

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lease, which is valid from 31.05.2023 to 31.12.2025. A copy of the said CTO certificates are being annexed herewith as **Annexure No.31**.

35. That UPPCB has sent a letter no. 972/NGT-815/2024/24 dated 28.09.2024 to the lessee to submit the compliance report of the conditions imposed in environmental clearance and CTO issued by UPPCB. A true copy of the said letter is being annexed herewith as **Annexure No.32**.

36. That UPPCB has also sent a letter to the Mine Officer, District-Hamirpur vide letter no. 781/OA number-815/2024/24 dated 14.08.2024 for providing the information regarding the action taken against mining leases in the villages covered in the present matter. A true copy of the said letter is being annexed herewith as **Annexure No.33**.

37. That information regarding action taken has been sent by the Mining Officer, Hamirpur vide letter number-760/Mineral-MMC-30-Misc (2024-24) dated 03.10.2024. A true copy of the said letter is being annexed herewith as **Annexure No.34**.

38. That information regarding action taken has been sent by the Mining Officer, Hamirpur vide letter number-1700/Mineral-MMC-30-Miscellaneous (2023-24) dated 12.01.2024. A true copy of the said letter is being annexed herewith as **Annexure No.35**.

39. That Regional Officer, UPPCB, Banda has sent letter vide letter No.- 1005/NGT-OA-815/2024/24 dated 03.10.2024 to Head Office, UPPCB, Lucknow for issuing a show cause notice for imposition of environmental compensation of Rs. 10,58,400/- on the basis of market value (i.e. Rs. 5,88,000/-) provided by the Mining Department, Hamirpur as per the guidelines issued by the Central Pollution Control Board, Delhi. A true copy of the said letter dated 03.10.2024 is being annexed herewith as **Annexure No.36**.

40. That as per recommendation of Regional Officer, Banda, Head Office, UPPCB has issued show cause notice for imposition of Environmental Compensation of Rs. 10,58,400/- for illegal mining done by lease holders vide letter dated 16.10.2024. A true copy of the said letter dated 16.10.2024 is being annexed herewith as **Annexure No.37**.

NOTARY
AKHAY TRIPATHI
Advocate
Dist. Banda (U.P.)
18-10-2024

(B-5) M/s Harihar Minerals LLP, Khand No. 23/19, Village Bhedi Kharka, Tehsil-Sarila, District-Hamirpur

41. That the SEIAA, UP has granted an Environmental Clearance (EC) vide letter no. 500/Parya/SEAC/4513-4406/2018 dated 24.11.2018 in favour of the M/s Harihar Minerals LLP, Khand No. 23/19, Village Bhedi Kharka, Tehsil-Sarila, District-Hamirpur. A true

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copy of the said letter is being annexed herewith as **Annexure No.38**.

42. That further it is stated that the lessee has obtained CTO from UPPCB vide letter no. 179145/UPPCB/Banda(UPPCBRO)/CTO/both/HAMIRPUR/2023 dated 06.03.2023 for operation of mining lease, which is valid from 06.03.2023 to 31.12.2023. A copy of the said CTO certificate are being annexed herewith as **Annexure No.39**.

43. That UPPCB has sent a letter no. 975/CTO-185/Notice/2024 dated 30.09.2024 to the lessee to submit the compliance report of the conditions imposed in environmental clearance and CTO issued by UPPCB. A true copy of the said letter is being annexed herewith as **Annexure No.40**.

44. That UPPCB has also sent a letter to the Mine Officer, District-Hamirpur vide letter no. 781/OA number-815/2024/24 dated 14.08.2024 for providing the information regarding the action taken against mining leases in the villages covered in the present matter. A true copy of the said letter is being annexed herewith as **Annexure No.41**.

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45. That Mining Officer, District-Hamirpur vide its letter number-829/Mineral-MMC-30-Miscellaneous (2024-24) dated 05.10.2024 has informed that the period of the said mining lease has expired

on 08.12.2023. A true copy of the said letter is being annexed herewith as **Annexure No.42**.

(B-6) M/s Parihar Construction, Khand No. 23/20, Village-Bhedi Kharka, Tehsil-Sarila, District-Hamirpur

46. That the SEIAA, UP has granted an Environmental Clearance (EC) vide letter no. EC23B001UP111772 dated 10.11.2023 in favour of the M/s Parihar Construction, Khand No. 23/20, Village-Bhedi Kharka, Tehsil-Sarila, District-Hamirpur. A true copy of the said letter is being annexed herewith as **Annexure No.43**.

47. That further it is stated that the lessee has obtained CTO from UPPCB vide letter no. 196893/UPPCB/Banda(UPPCBRO)/CTO/both/HAMIRPUR/2023 dated 11.12.2023 for operation of mining lease, which is valid from 11.12.2023 to 31.12.2024. A copy of the said CTO certificate is being annexed herewith as **Annexure No.44**.

48. That UPPCB has sent a letter no. 977/CTO-334/Notice/2024 dated 30.09.2024 to the lessee to submit the compliance report of the conditions imposed in environmental clearance and CTO issued by UPPCB. A true copy of the said letter is being annexed herewith as **Annexure No.45**.

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49. That UPPCB has also sent a letter to the Mine Officer, District-Hamirpur vide letter no. 781/OA number-815/2024/24 dated 14.08.2024 for providing the information regarding the action taken against mining leases in the villages covered in the present matter. A true copy of the said letter is being annexed herewith as **Annexure No.46**.

50. That Mine Officer, District-Hamirpur has informed vide letter number-760/Mineral-MMC-30-Miscellaneous (2024-24) dated 03.10.2024 that a mining license for 06 months short term was sanctioned for the period from 02.12.2023 to 01.06.2024 for village Bhedi Kharka Khand number-23/20 area 30 acres in Tehsil Sarila in favour of Mr. Dushyant Singh and Balwant Singh sons of Mr. Udaypal Singh residents of village Niwada district Hamirpur Uttar Pradesh. During the period of the said permit, no illegal mining and irregularity was found in the mining area.

It is also worthwhile to mention here that a task force has also been formed in the district Hamirpur, which conducts investigations against illegal mining from time to time and if any irregularities are found in the investigation, action is taken against the concerned as per the rules under the relevant provisions. A true copy of the said letter is being annexed herewith as **Annexure No.47.**

NOTARY
ABHIJAY TRIPATHI
Advocate
Distt. Courts (U.P.)
18-10-2024

(C) Village-Rirua Basaria, District-Hamirpur

(C-1) M/s Exsend Pvt. Ltd., Khand No. 22/2, Village-Rirua Basaria, Tehsil-Sarila, District-Hamirpur

51. That the SEIAA, UP has granted an Environmental Clearance (EC) vide letter no. EC23B001UP158123 dated 29.12.2023 in favour of the M/s Exsend Pvt. Ltd., Khand No. 22/2, Village-Rirua Basaria, Tehsil-Sarila, District-Hamirpur. A true copy of the said letter is being annexed herewith as **Annexure No.48**.

52. That further it is stated that the lessee has obtained CTO from UPPCB vide letter no. 200796/UPPCB/Banda(UPPCBRO)/CTO/both/HAMIRPUR/2024 dated 05.02.2023 for operation of mining lease, which is valid from 05.02.2024 to 31.12.2028. A copy of the said CTO certificate are being annexed herewith as **Annexure No.49**.

53. That UPPCB has sent a letter no. 938/Sa-22/Notice/2024 dated 12.09.2024 to the lessee to submit the compliance report of the conditions imposed in environmental clearance and CTO issued by UPPCB. A true copy of the said letter is being annexed herewith as **Annexure No.50**.

54. That UPPCB has sent a letter no. 781/OA number-815/2024/24 dated 14.08.2024, to the Mine Officer, District-Hamirpur for

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providing information about the action taken against mining leases in the villages covered in the present matter. A true copy of the said letter is being annexed herewith as **Annexure No.51**.

55. That the Mine Officer, District-Hamirpur vide letter number-681/Khanij-MMC-30-Vividh (2024-24) dated 26.09.2024 has provided the desired information. A true copy of the said letter is being annexed herewith as **Annexure No.52**.

56. That an information regarding action taken for illegal mining has been sent by the Mining Officer, Hamirpur vide letter number-73/Mineral-MMC-30-Miscellaneous (2023-24) dated 09.04.2024. A true copy of the said letter is being annexed herewith as **Annexure No.53**.

57. That Regional Officer, UPPCB, Banda has sent letter vide letter No.- 1004/NGT-OA-815/2024 dated 03.10.2024 to Head Office, UPPCB, Lucknow for issuing a show cause notice for imposition of environmental compensation of Rs. 49,24,800/- on the basis of market value (i.e. Rs. 27,36,000/-) provided by the Mine Department, Hamirpur as per the guidelines issued by the Central Pollution Control Board, Delhi. A true copy of the said letter dated 03.10.2024 is being annexed herewith as **Annexure No.54**.

58. That as per recommendation of Regional Officer, Banda, Head Office, UPPCB has issued show cause notice for imposition of

Environmental Compensation of Rs. 49,24,800/- for illegal mining done by lease holders vide letter dated 16.10.2024. A true copy of the said letter dated 16.10.2024 is being annexed herewith as **Annexure No.55**.

(C-2) M/s Malhotra Brothers, Khand No. 22/4, Village-Rirua Basaria, Tehsil-Sarila, District-Hamirpur

59. That the SEIAA, UP has granted an Environmental Clearance (EC) vide letter no. 442/parya/SEIAA/5873-5668/2020 dated 15.10.2020 in favour of the M/s Malhotra Brothers, Khand No. 22/4, Village-Rirua Basaria, Tehsil-Sarila, District-Hamirpur. A true copy of the said letter is being annexed herewith as **Annexure No.56**.

60. That further it is stated that the lesseehas also obtained CTO from UPPCB vide letter no.167619/UPPCB/Banda(UPPCB)/CTO/both/HAMIR/2022dated 26.12.2022 for operation of mining lease, which valid for the period from 01.01.2023 to 31.12.2024. A copy of the said CTO is being annexed herewith as **Annexure No.57**.

61. That UPPCB has sent a letter no. 939/No-22/notice/2024 dated 12.09.2024 to the lessee to submit the compliance report of the conditions imposed in environmental clearance and CTO issued by

UPPCB. A true copy of the said letter is being annexed herewith as **Annexure No.58**.

62. That the UPPCB has sent a letter no. 781/OA number-815/2024/24 dated 14.08.2024, to the Mine Officer, District-Hamirpur for providing information about the action taken against mining leases in the villages covered in the present matter. A true copy of the said letter is being annexed herewith as **Annexure No.59**.

63. That the Mine Officer, District-Hamirpur vide letter number-829/Khanij-MMC-30-Vividh (2024-24) dated 05.10.2024 has provided the desired information. A true copy of the said letter is being annexed herewith as **Annexure No.60.**

(C-3) M/s Ajit Singh Malhotra,Khand No. 22/5, Village-Rirua Basaria, Tehsil-Sarila, District-Hamirpur

64. That the SEIAA, UP has granted an Environmental Clearance (EC) vide letter no. EC23B001UP194716 dated 04.01.2022 in favour of the M/s Ajit Singh Malhotra,Khand No. 22/5, Village-Rirua Basaria, Tehsil-Sarila, District-Hamirpur. A true copy of the said letter is being annexed herewith as **Annexure No.61.**

65. That further it is stated that the lesseeobtained the CTO from UPPCB vide letter no.196162/UPPCB/Banda(UPPCBRO)/CTO/both/HAMIRPUR/20

23 dated 29.12.2023 for operation of mining unit, which is valid for the period from 01.01.2024 to 31.12.2027. A copy of the said consents is being annexed herewith as **Annexure No.62**.

66. That UPPCB has sent a letter no. 973/CTO-358/Notice/2024 dated 30.09.2024 to the lessee to submit the compliance report of the conditions imposed in environmental clearance and CTO issued by UPPCB. A true copy of the said letter is being annexed herewith as **Annexure No.63**.

67. That the UPPCB has sent a letter no. 781/OA number-815/2024/24 dated 14.08.2024, to the Mine Officer, District-Hamirpur for providing information about the action taken against mining leases in the villages covered in the present matter. A true copy of the said letter is being annexed herewith as **Annexure No.64**.

68. That the Mine Officer, District-Hamirpur vide letter number-829/Khanij-MMC-30-Vividh (2024-24) dated 05.10.2024 has informed that no mining has been carried out by the lease holder. A true copy of the said letter is being annexed herewith as **Annexure No.65.**

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(C-4) M/s Exsend Pvt. Ltd.,Khand No. 22/7, Village-Rirua Basaria, Tehsil-Sarila, District-Hamirpur

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69. That the SEIAA, UP has granted an Environmental Clearance (EC) vide letter no. EC23B001UP110983 dated 14.05.2023 in favour of M/s Exsend Pvt. Ltd,Khand No. 22/7, Village-Rirua Basaria, Tehsil-Sarila, District-Hamirpur. A true copy of the said letter is being annexed herewith as **Annexure No.66.**

70. That further it is stated that the lesseehas obtained CTO from UPPCB vide letter no.1185292/UPPCB/Banda(UPPCBRO)/CTO/both/HAMIRPUR/2023 dated 30.05.2023, which is valid for the period from 30.05.2023 to 31.12.2027. A copy of the said consents is being annexed herewith as **Annexure No.67**.

71. That in pursuance to the letter no. 937/Sa-22/Notice/2024 dated 12.09.2024 sent by the UPPCB, the compliance status has been provided by the lessee on 27.09.2024. A true copy of the letter dated 27.09.2024 is being annexed herewith as **Annexure No.68**.

72. That in compliance to the direction passed by this Hon'ble Tribunal vide its order dated 06.08.2024 in OA No. 759/2024 a Mining Department, Hamirpur has informed that penalty of Rs. 2,10,000/- for illegal mining has been imposed upon the lessee vide letter no.-1142/Khanij-MMC-30-Vividh (2024-25) dated 03.11.2023.

NOTARY ... Advocate

73. That Regional Office, UPPCB, Banda vide its letter no.-985/NGT/OA-759/2024/24 dated 03.10.2024 has recommended for issuance of Show Cause Notice for imposition of Environmental CompensationRs. 378000/- on the basis of market value (i.e. Rs. 210000/-) provided by the Mine Department, Hamirpur as per the guidelines issued by the Central Pollution Control Board, Delhi. A true copy of the said letter dated 03.10.2024 is being annexed herewith as **Annexure No.69**.

74. That as per recommendation of Regional Officer, Banda, Head Office, UPPCB has issued show cause notice for imposition of Environmental Compensation of Rs. 378000/- for illegal mining done by lease holders vide letter dated 14.10.2024. A true copy of the said letter dated 14.10.2024 is being annexed herewith as **Annexure No.70**.

(C-5) M/s Pramod Kumar Singh, Khand No. 22/12, Village-Rirua Basaria, Tehsil-Sarila, District-Hamirpur

75. That the SEIAA, UP has granted an Environmental Clearance (EC) vide letter no. EC24B0107UP5359173N dated 19.04.2024 in favour of the M/s Pramod Kumar Singh,Khand No. 22/12, Village-Rirua Basaria, Tehsil-Sarila, District-Hamirpur. A true copy of the said letter is being annexed herewith as **Annexure No.71.**

NOTARY ABHAY TRIPATHI Advocate Distt.-Banda (U.P.) 19-02-25 GOVT. OF INDIA

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76. That further it is stated that the lessee has obtained CTO from UPPCB vide letter no.209062/UPPCB/Banda(UPPCBRO)/CTO/both/HAMIRPUR/2024 dated 21.05.2024, which is valid for the period from 21.05.2024 to 31.12.2025. A copy of the said consents is being annexed herewith as **Annexure No.72**.

77. That UPPCB has sent a letter no. 982/CTO-424/Notice/2024 dated30.09.2024 to the lessee to submit the compliance report of the conditions imposed in environmental clearance and CTO issued by UPPCB. A true copy of the said letter is being annexed herewith as **Annexure No.73**.

78. That the UPPCB vide its letter no. 781/OA number-815/2024/24 dated 14.08.2024, has sent a letter to the Mine Officer, District-Hamirpur for providing information about the action taken against mining leases in the villages covered in the present matter. A true copy of the said letter is being annexed herewith as **Annexure No.74**.

That the Mine Officer, District-Hamirpur vide its letter number-829/Khanij-MMC-30-Vividh (2024-24) dated 05.10.2024 has informed that letter of intent was issued for 6 months but mining license has not issued due to non transfer of Environmental

Clearance. A true copy of the said letter is being annexed herewith as **Annexure No.75**.

(C-6) M/s Shri Atikurrahman, Khand No. 22/14, Village-Rirua Basaria, Tehsil-Sarila, District-Hamirpur

80. That the SEIAA, UP has granted an Environmental Clearance (EC) vide letter no. 58/Parya/SEC/4317/2018 dated 23.05.2024 in favour of the M/s Atikurrahman, Khand No. 22/14, Village-Rirua Basaria, Tehsil-Sarila, District-Hamirpur. A true copy of the said letter is being annexed herewith as **Annexure No.76.**

81. That further it is stated that the lesseehas obtained CTO from UPPCB vide letter no.170554/UPPCB/Banda(UPPCBRO)/CTO/both/HAMIRPUR/2022 dated 22.12.2022 for operation of mining lease, which was valid for the period from 22.12.2022 to 31.12.2023. A copy of the said consent is being annexed herewith as **Annexure No.77**.

82. That the UPPCB has sent a letter no. 781/OA number-815/2024/24 dated 14.08.2024, to the Mine Officer, District-Hamirpur for providing information about the action taken against mining leases in the villages covered in the present matter. A true copy of the said letter is being annexed herewith as **Annexure No.78**.

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83. That the Mine Officer, District-Hamirpur vide its letter number-829/Khanij-MMC-30-Vividh (2024-24) dated 05.10.2024 has informed that mining lease of project proponent was cancelled by Mining Department vide letter dated 05.01.2023, which was restored on 15.06.2023 in compliance of order dated 22.05.2023 of Hon'ble High Court. But the proponent has not started mining at the site till now. A true copy of the said letter is being annexed herewith as **Annexure No.79**.

84. That a Nodal Officer, Atal Ground Water/Web Portal, Hamirpur vide its letter dated 03.10.2024 has informed that the under ground water level is not affected and it is also not established that water level is decreased due to mining activity. It has also been informed that in 03 Village Panchayts of Khand-Sarila, District Hamirpur, water level is decreased due to more withdrawal of ground water for irrigation and other activities and less water conservation activities. A true copy of the said letter is being annexed herewith as **Annexure No.80**.

85. That District Magistrate, Hamirpur vide its letter no.-716/Khanij-MMC-30-Vividh dated 28.09.2024 has constituted a joint committee. The said joint committee in pursuance to the direction carried out field inspection in villages-Chandaut, Bhedi Kharka and Rerua Basariya of District Hamirpur on dated 30.09.2024. A

copy of Joint Inspection Report is being annexed herewith as **Annexure No.-81.**

86. That further it is submitted that in pursuance to the letter no.-318/OA-815/24 dated 12.09.2024sent by the UPPCB, the District Magistrate, Jalaun vides its letter no.-1747/Khanij-MMC-30 dated 24.09.2024 has constituted a joint committee comprising the officials of District Forest Officer, Jalaun, SDM, Tehsil-Orai, Distric-Jalaun, SDM, Tehsil-Kalpi, Distric-Jalaun, CO-Jalaun, CO-Kalpi, Regional Officer, U.P. Pollutions Control Board, Jhansi, Mining Officer, Distric-Jalaun, Scientist, Ground Water Department, Orai, Jalaun, Executive Engineer, Betwa Nehar, Jalaun. The said joint committee in pursuance to the direction carriedout a field inspection in villages-Kahta, Parasan, Bhedi, Simaria and Muhana of District Jalaun on 28.09.2024 & 01.10.2024.A copy of Joint Inspection Report dated 28.09.2024 & 01.10.2024. is being attached herewith as **Annexure No.82**.

87. That Regional Officer, UPPCB, Jhansi has sought information from the District Mine Officer regarding the illegal mining in village Kahta, Parasan, Bhedi, Simaria and Muhana of district Jalaun vide its letter no.-468/OA-815/24 dated 07.10.2024.In pursuance to the said letter the District Mine Officer vide its letter dated 07.10.2024 has provided the requisite information. A copy of

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the said letter dated 07.10.2024 is being attached herewith as **Annexure No.-83**.

88. That according to the information provided by the District Mine Officer, 04 mining lease holder have carried out illegal mining. Information regarding the these 04 mining leases in the covered villages is as follows:

(A) M/s Sri Sukh Singh, Khand No.-861, 861/12 and 861/12 minj., Village-Simaria, Tehsil-Orai, District-Jalaun

89. That the SEIAA, UP has granted an Environmental Clearance (EC) vide letter no. EC23B001UP134582 dated 02.06.2024 in favour of the M/s Sri Sukh Singh, Khand No.-861, 861/12 and 861/12 minj., Village-Simaria, Tehsil-Orai, District-Jalaun. A copy of the said EC is being attached herewith as **Annexure No.-84**.

90. That theCTO application of the lessee has been rejected by UPPCB vide letter No.-185771/UPPCB/Jhansi(UPPCBRO)/CTO/both/JALAUN/2023. dated 02.08.2023. A copy of the said rejection is being annexed herewith as **Annexure No.85**.

91. That Regional Office, UPPCB, Jhansi vide its letter no.-476/OSS-1287/24 dated 08.10.2024 has recommended for issuance of Show Cause Notice for the imposition of Environmental Compensation

due to illegal mining done by proponent. A copy of the said letter is being annexed herewith as **Annexure No.86**.

92. That as per recommendation of Regional Officer, Jhansi, Head Office, UPPCB has issued show cause notice for imposition of Environmental Compensation of Rs. 55621980/- for illegal mining done by lease holders vide letter dated 16.10.2024. A true copy of the said letter dated 16.10.2024 is being annexed herewith as **Annexure No.87**.

(B) M/s Tara Enterprises Proprietor Prof. Charanjeet Kushwaha, Gata No.-1396Ga, Khand No.-4, Village-BhediKhurda, Tehsil-Orai, District-Jalaun

93. That the SEIAA, UP has granted an Environmental Clearance (EC)vide letter no.-18/Parya/SEIAA/4237/2022 dated 28.04.2023 in favour of the M/s Tara Enterprises Proprietor Prof. Charanjeet Kushwaha, Gata No.-1396Ga, Khand No.-4, Village-BhediKhurda, Tehsil-Orai, District-Jalaun. A copy of the said EC is being attached herewith as **Annexure No.88**.

94. That the lesseehas obtained CTO from the UPPCB issued vide its letter no.-183979/UPPCB/Jhansi(UPPCBRO)/CTO/both/JALAUN/2023 dated 17.06.2023, which is valid for the period of 17.06.2023 to

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31.12.2024. A copy of the said CTO certificate is being annexed herewith as **Annexure No. 89**.

95. That Regional Office, UPPCB, Jhansi vide its letter no.- 473/OTE-1272/24 dated 08.10.2024 has recommended for issuance of Show Cause Notice for the imposition of Environmental Compensation due to illegal mining done by proponent. A copy of the said letter is being annexed herewith as **Annexure No.90**.

96. That as per recommendation of Regional Officer, Jhansi, Head Office, UPPCB has issued show cause notice for imposition of Environmental Compensation of Rs. 18417240/- for illegal mining done by lease holders vide letter dated 16.10.2024. A true copy of the said letter dated 16.10.2024 is being annexed herewith as **Annexure No. 91**.

(C) M/s Shri Karan Singh Rajpoot, Gata No.-1064, Khand No.-1, Village-Kahata Hamirpur, Tehsil-Kalapi, District-Jalaun

97. That the SEIAA, UP has granted an Environmental Clearance (EC) vide letter no.-EC21B001UP161863 dated 08.12.2021 in favour of the M/s Shri Karan Singh Rajpoot, Gata No.-1064, Khand No.-1, Village-Kahata Hamirpur, Tehsil-Kalapi, District-Jalaun. A copy of the said EC is being attached herewith as **Annexure No.92**.

98. That lesseehas obtained CTO from UPPCB issued vide letter no.-172366/UPPCB/Jhansi(UPPCBRO)/CTO/both/JALAUN/2022 dated 02.01.2023, which is valid for the period of 02.01.2023 to 31.12.2023. A copy of the said CTO is being annexed herewith as **Annexure No.93**.

99. That Regional Office, UPPCB, Jhansi vide its letter no.- 475/OKS-1198/24 dated 08.10.2024 has recommended for issuance of Show Cause Notice for the imposition of Environmental Compensation due to illegal mining done by proponent. A copy of the said letter is being annexed herewith as **Annexure No.94**.

100. That as per recommendation of Regional Officer, Jhansi, Head Office, UPPCB has issued show cause notice for imposition of Environmental Compensation of Rs. 11835180/- for illegal mining done by lease holders vide letter dated 16.10.2024. A true copy of the said letter dated 16.10.2024 is being annexed herewith as **Annexure No.95**.

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(D) M/s Arpit Gupta S/o Sri Sunil Kuamr Gupta, Gata No.-1396Ga, Khand No.-2, Village-Bhedi Kharka, Tehsil-Kalapi, District- Jalaun

101. That the SEIAA, UP has granted an Environmental Clearance (EC) vide letter no.-647/parya/SEIAA/5967-5603/2020 dated 15.01.2021 in

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favour of the M/s Arpit Gupta S/o Sri Sunil Kuamr Gupta, Gata No.-1396Ga, Khand No.-2, Village-Bhedi Kharka, Tehsil-Kalapi, District-Jalaun. A copy of the said EC is being attached herewith as **Annexure No.96**.

102. That the lesseehas obtained CTO from the UPPCB issued vide letter no.-184180/UPPCB/Jhansi(UPPCBRO)/CTO/both/JALAUN/2023 dated 18.05.2023, which is valid for the period of 18.05.2023 to 31.12.2027. A copy of the said CTO is being annexed herewith as **Annexure No.97**.

103. That Regional Office, UPPCB, Jhansi vide its letter no.- 474/OAG-1276/24 dated 08.10.2024 has recommended for issuance of Show Cause Notice for the imposition of Environmental Compensation due to illegal mining done by proponent. A copy of the said letter is being annexed herewith as **Annexure No.98**.

104. That as per recommendation of Regional Officer, Jhansi, Head Office, UPPCB has issued show cause notice for imposition of Environmental Compensation of Rs. 3900852/- for illegal mining done by lease holders vide letter dated 16.10.2024. A true copy of the said letter dated 16.10.2024 is being annexed herewith as **Annexure No.99**.

105. That the annexuresproduced along with the present response are correct and true copy to the best of my knowledge and belief on the basis of the records.

106. That the above response of Respondent No.-1, Uttar Pradesh Pollution Control Board, is submitted before Hon'ble Tribunal for kind perusal and consideration.

DEPONENT

VERIFICATION:

Verified at Banda on this 18 day of October, 2024 that the contents of the above affidavit are true and correct to the best of my knowledge and belief and nothing material has been concealed therefrom.

DEPONENT

NOTARY ABHAY TRIPATHI Advocate (U.P.) Distt. Banda NOTARIAL NOTARIAL

I Know Dr. Madhavi Vamlavan-Shi
was Signed/L.T.I. before me.
18-10-2024
Abhay Tripathi
Advocate Notary
Banda (U.P.)

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BEFORE ME
18-10-2024
ABHAY TRIPATHI
NOTARY BANDA

NOTARY ABHAY TRIPATHI Advocate Banda (U.P.) 18-10-2024 GOVT

ENVIRONMENTAL CLEARANCE

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive, and Virtuous Environmental Single-Window Hub)

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment Authority(SEIAA), UTTAR PRADESH)

To,

The Lessee
M/S OM PRAKASH RAM AOUTAR
R/o - 123/346, H Block, Kidwai Distt- Kanpur Nagar, Nagar, U.P. -210001

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/443444/2023 dated 07 Sep 2023. The particulars of the environmental clearance granted to the project are as below.

1.	**EC Identification No.**	**EC23B001UP115799**
2.	**File No.**	8221-7545
3.	**Project Type**	New
4.	**Category**	B
5.	**Project/Activity including Schedule No.**	1(a) Mining of minerals
6.	**Name of Project**	Riverbed Sand/Morrum mining having lease area 16.00 ha along River Betwa in Khand No. 21/1 at Village – Chandaut, Tehsil- Sarila, District- Hamirpur, Uttar Pradesh of M/s Om Prakash Ram Aoutar Prop: Smt Renu Gupta
7.	**Name of Company/Organization**	M/S OM PRAKASH RAM AOUTAR
8.	**Location of Project**	UTTAR PRADESH
9.	**TOR Date**	N/A

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 23/11/2023

(e-signed)
Ajay Kumar Sharma
Member Secretary
SEIAA - (UTTAR PRADESH)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH.Please quote identification number in all future correspondence.

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State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.
Vineet Khand-1, Gomti Nagar, Lucknow- 226010
E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com
Phone no- 0522-2300541

Reference- MoEFCC Proposal no SIA/UP/MIN/443444/2023 & SEIAA, U.P File no-8221-7545

Sub: Environmental Clearance for Proposed Sand/Morrum mining along River Betwa in Khand No.-21/1, at Village- Chandaut, Tehsil- Sarila, District- Hamirpur, Uttar Pradesh of M/s Om Prakash Ram Aoutar, (Leased Area- 16.00 ha.).

Dear Sir,

This is with reference to your application / letter dated 07-01-2023, 23-01-2023, 07-09-2023, 04-10-2023 & 22-11-2023 above mentioned subject. The matter was considered by 799th SEAC in meeting held on 16-10-2023 and 775nd SEIAA in meeting held on 10-11-2023.

A presentation was made by the project proponent along with their consultant M/s Paramarsh Servicing Environment and development to SEAC on 16-10-2023.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Sand/Morrum mining along River Betwa in Khand No.-21/1, at Village- Chandaut, Tehsil- Sarila, District- Hamirpur, Uttar Pradesh of M/s Om Prakash Ram Aoutar, (Leased Area- 16.00 ha.).
2. The Terms of Reference in the matter were issued by SEIAA, U.P vide Letter No. 391/Parya/SEIAA/7545/2022 on dated 24 March, 2023.
3. The Public Hearing was organized on 24/05/2023. Final EIA report submitted by the project proponent on 07/09/2023.
4. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	New Proposal No. SIA/UP/MIN/443444/2023 Old Proposal No. SIA/UP/MIN/412564/2023
2.	File No. allotted by SEIAA, UP	8221/7545
3.	Name of Proponent	M/s Om Prakash Ram Aoutar Renu Gupta W/o Satya Prakash Gupta
4.	Full correspondence address of proponent and mobile no.	R/o 123/346, H Block, Kidwai Nagar District – Kanpur Nagar, Uttar Pradesh
		Mobile no. – 7007590381
		E mail ID - oprasand@gmail.com
5.	Name of Project	Environmental Clearance of proposed Riverbed Sand/Morrum mining having lease area 16.00 ha along River Betwa in Khand No. 21/1 at Village – Chandaut, Tehsil- Sarila, District- Hamirpur, Uttar Pradesh of M/s Om Prakash Ram Aoutar Prop: Smt Renu Gupta
6.	Project Location (Plot. Khasra/Gata No.)	Khand No. 21/1
7.	Name of River	Betwa river
8.	Name of Village	Chandaut
9.	Tehsil	Sarila
10.	District	Hamirpur
11.	Name of Minor Mineral	“river bed Sand/morrum mining”
12.	Sanctioned Lease Area (in Ha.)	16.00 ha

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13.	Max. & Min mRL within lease area	Highest mRL -104.2 mRL Lowest mRL- 101.5 mRL
14.	Pillar Coordinates (Verified by DMO)	Pillar / Latitude / Longitude A / 25° 54' 51.78"N / 79° 38' 47.31"E B / 25° 54' 35.37"N / 79° 39' 00.98"E C / 25° 54' 30.42"N / 79° 38' 59.06"E D / 25° 54' 38.49"N / 79° 38' 46.41"E E / 25° 54' 46.81"N / 79° 38' 39.62"E
15.	Total Geological Reserves	5,10,461 m^3
16.	Total Mineable Reserve	2,40,750 m^3
17.	Total Proposed Production	12,00,000 m^3 (5 years)
18.	Proposed Production /year (as per LoI)	2,40,000 m^3/annum
19.	Sanctioned Period of Mine lease	Lease Period 5 years
20.	Production of mine/day	960 m^3/day
21.	Method of Mining	Mining will be carried out by bar scalping or skimming method and mining operation shall be semi - mechanized (OTFM) using scrapers/EMM and chain/tyre mounted bulldozers for rescue & salvage (as per SSMG 2016).
22.	No. of worker	55
23.	Type of Land	Govt./Non Forest Land
24.	Ultimate Depth of Mining	3.0 m
25.	Nearest metalled road from site	0.34 km
26.	Water Requirement	PURPOSE Drinking - 0.55 KLD Suppression of dust - 4.08 KLD Plantation - 16.0 KLD Others (if any) - 0.00 KLD Total - 20.63 KLD
27.	Name of QCI Accredited Consultant with QCI No and period of validity.	Paramarsh Servicing Environment and development NABET/EIA/2124 RA 0224, Valid till –01 May 2024
28.	Any litigation pending against the project or land in any court	No
29.	Details of 500 m Cluster Certificate verified by Mining Officer	Letter No – 1135/Khanij- MMC-30-Vividh, dated - 23/11/2022
30.	Details of Lease Area in approved DSR	Letter No 1530/ Khanij- MMC-30-Vividh (2018-19) dt. 20/02/2019 followed by dt 20/02/2019, at Serial no. 06
31.	Project Cost	1.10 Crore
32.	Proposed CER cost	2.20 lacs
33.	Length and breadth of Haul Road	Length – 0.34 km, Breadth – 6.00 m
34.	No. of Trees to be Planted	16,000

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
7. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
8. There is no litigation pending in any court regarding this project.
9. The project proposal falls under category–1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 16-10-2023 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 10-

11-2023 and decided to grant the Environmental Clearance to the title project for collection of 2,40,000 m^3/annum for lease area of 16 ha subject to effective implementation of the following General Conditions and specific conditions:-

General condition:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
5. Mining and loading shall be done only within day hours' time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.
19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.

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21. Dispensary facilities for first-aid shall be provided at site.
22. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
23. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
24. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
25. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad/ Municipal Corporation and Urban Local Body.
26. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
27. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
28. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
29. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
30. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
31. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
32. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
33. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, SEIAA, U.P and UPPCB.
34. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
35. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
36. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
37. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
38. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.

39. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
40. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
41. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
42. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
43. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
44. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Integrated Regional Office, MoEF&CC, GoI, Lucknow by e-mail.
45. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
46. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
47. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
48. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

Specific Conditions:

1. District Mining Officer shall ensure that if mineable quantity mentioned in LOI is amended as per replenishment study report the project proponent shall seek amended/fresh EC.
2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Van Sanrakshan evam Samvardhan Adhiniyam,2023 and submit before the start of work.
4. The mining lease holders shall ensure to comply with mine reclamation plan as submitted
5. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
6. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or district plantation committee, for planting at least 16,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.

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7. The project proponent shall ensure that water bodies do not get polluted due to mining activity and in consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepare a conservation and management plan for rejuvenation and management of all water bodies within periphery of 5 km. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District."
8. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
9. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
10. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
11. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
12. Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS, SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas.
13. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.
14. The quantity mentioned in LoI or quantity mentioned in replenishment study, whichever is less, would be maximum quantity which project proponent may extract. It will be ensured by District Administration and Geology and Mining Department. Directorate of Geology and Mining will ensure conduct of replenishment study from reputed institution for subsequent years in compliance of Hon'ble NGT orders.
15. NOC from Irrigation Department/ Concerning Authority regarding river bed mining to be obtained before start of mining activity.
16. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or District plantation committee, for planting at least (as per the project) plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provisions for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
17. The project proponent shall install solar light in their site office.
18. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
19. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.
20. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
21. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
22. The project proponent should explore the possibilities of rainwater harvesting.
23. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.

24. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
25. As per the proposed plan, plantation with area specific plant species, number of plants to be planted and report of green belt development to be submitted to the concerning department
26. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ water supplying agencies to be submitted.
27. Submit the Hydrological study report of lease area that the quantity given in LoI will be mined without affecting the geo-hydrology of the River.
28. The Environmental clearance will be co-terminus with the mining lease period/mining plan whichever is less.
29. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
30. Environment management in according to environmental status and impact of the project.
31. During the school opening and closing time transportation of minerals will be restricted.
32. Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
33. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
34. Pakkamotorable haul road to be maintained by the project proponent.
35. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
36. Permission from the competent authority regarding evacuation route should be taken.
37. One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
38. Provision for cylinder to workers should be made for cooking.
39. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
40. Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road. Width of the haul road shall be more than 6 meter.
41. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
42. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
43. Provision for two toilets and hand pumps should be made at mining site.
44. Drinking water for workers would be provided by tankers.
45. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
46. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
47. Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.
48. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
49. Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
50. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
51. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.

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52. The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statuary committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
53. If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
54. Project falling within 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
55. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
56. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked.
57. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
58. The mining work will be open-cast and manual/semi mechanized (subject to orders). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
59. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width which-ever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
60. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
61. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
62. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
63. The project proponent will provide personal protective equipment (PPE) as required, also provid adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
64. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS)].
65. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
66. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
67. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
68. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.

69. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
70. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
71. Solid waste material viz., gutkha pouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
72. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
73. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Integrated Regional Office, MoEF&CC, GoI, Lucknow, SEIAA, U.P. and UPPCB.
74. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at http://www.seiaaup.in and a copy of the same shall be forwarded to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, CPCB, State PCB.
75. The MoEF&CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
76. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
77. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
78. Waste water from potable use be collected and reused for sprinkling.
79. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

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Copy, through email, for information and necessary action to –

1. **Additional Chief Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – psforest2015@gmail.com)**
2. **Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)**
3. **Deputy Director General of Forests (C), Integ rated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)**
4. **District Magistrate, Hamirpur.**
5. **Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Naga r, Lucknow-226010 (email – ms@uppcb.com)**
6. **Copy to Web Master for uploading on PARIVESH Portal.**
7. **Copy for Guard File.**

(Ajay Kumar Sharma)
Member Secretary, SEIAA

Signature Not Verified
Digitally signed by: Ajay Kumar Sharma
Designation: Member Secretary
Date and Time: 11/23/2023 6:06:51 PM

Annexure-2

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

195179/UPPCB/Banda(UPPCBRO)/CTO/both/HAMIRPUR/2023 **Date: 29/11/2023**

To,

M/s

MS OM PRAKASH RAM AOUTAR

Riverbed Sand/Morrum mining having lease area 16.00 ha along River Betwa in Khand No. 21/1 at Village Chandaut, Tehsil- Sarila, District- Hamirpur, Uttar Pradesh of M/s Om Prakash Ram Aoutar

Application Id-23239167

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **MS OM PRAKASH RAM AOUTAR** located at **Riverbed Sand/Morrum mining having lease area 16.00 ha along River Betwa in Khand No. 21/1 at Village Chandaut, Tehsil- Sarila, District- Hamirpur, Uttar Pradesh of M/s Om Prakash Ram Aoutar** . subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA MS OM PRAKASH RAM AOUTAR **granted for the period from 29/11/2023 to 31/12/2027** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Sand/Morrum	240000	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	**1.0 kld**	**Septic Tank**	**soak pit**

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be

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stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Sand/Morrum.			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

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Specific Conditions:-

1. This consent is valid for production capacity Sand/Morrum- 240000 Cu meter/Year by opencast and semi mechanized mining in 16.0 Hectare Lease area at Khand No.- 21/1, at Village- Chandaut, Tehsil- Sarila, District- Hamirpur
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide EC identification no. EC23B001UP115799 dated 23.11.2023, and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease/Environmental Clearance.
4. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
5. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.
6. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
7. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
8. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
9. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Sand/Morrum.
10. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
11. Unit shall submit ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
12. All trucks, tractors used in transportation of Sand/Morrum shall be covered by canvas sheet to prevent dust emission.
13. Water will be sprayed after loading activity (if Sand/Morrum collected could be dry condition)
14. The dust suppression measures like water spraying will be done on the haul roads and working areas.
15. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
16. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
17. Industry shall abide by directions given by Hon'ble Court, Hon’ble NGT, MoEF & CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time.
18. Consent fees if revised, shall be payable by industry from the date of its applicability.
19. Industry shall comply with the relevant provisions of Environmental Laws.
20. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

RAJENDRA SINGH

Digitally signed by RAJENDRA SINGH
Date: 2023.12.02 16:35:32 +05'30'

Chief Environmental Officer (circle-2)

Copy to:

Regional Officer, UPPCB, Banda with direction to send the compliance report of CTO conditions on quarterly basis.

RAJENDRA SINGH Digitally signed by RAJENDRA SINGH Date: 2023.12.02 16:36:02 +05'30'

Chief Environmental Officer (circle-2)

मिशन LiFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश

- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - यह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रत्याक्षीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

Annexure-3

ई–मेल–robanda@uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

क्षेत्रीय कार्यालयः 34ए, निकट संत तुलसी पब्लिक स्कूल, गेट नं0–2,
इन्दिरा नगर, चिल्ला रोड, बाँदा

सन्दर्भ सं0–3114 / सी0टी0ओ0–318 / नोटिस / 2024 दिनांक: 30 / 9 / 2024

सेवा में,

Smt Renu Gupta W/o Satya Prakash Gupta, R/o- 123/346, H Block, Kidwai Nagar, District- Kanpur Nagar, U.P.	M/s Om Prakash Ram Aoutar, Khand No 21/1, Vill- Chandauli, Tehsil- Sarila, District- Hamirpur.

विषय : **SEIAA द्वारा प्राप्त पर्यावरणीय स्वीकृति एवं राज्य बोर्ड द्वारा निर्गत जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 यथासंशोधित एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित में वर्णित प्राविधानों के अनुपालन किये जाने के सम्बन्ध में।**

महोदय,

उपरोक्त विषयक संदर्भ ग्रहण करें। सन्दर्भित खनन (खण्डा / बोल्डर / ब्लास्ट / गिट्टी) के खनिज विभाग, बाँदा द्वारा निर्धारित क्षेत्रफल पर खनन कार्य किये जाने हेतु SEIAA द्वारा निर्गत पर्यावरणीय स्वीकृति एवं राज्य बोर्ड द्वारा निर्गत सहमति (जल / वायु) में अधिरोपित शर्तों की अनुपालन आख्या आज दिनांक तक प्रेषित नहीं की गयी है, जो जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 यथासंशोधित एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित में वर्णित प्राविधानों का उल्लंघन है।

अतः आपको निर्देशित किया जाता है कि खनन क्षेत्र पर प्राप्त पर्यावरणीय स्वीकृति में अधिरोपित शर्तों के साथ राज्य बोर्ड से निर्गत सहमति (जल / वायु) में वर्णित प्राविधानों के अन्तर्गत पूर्व से संचालित खनन क्षेत्र की अनुपालन आख्या एक सप्ताह के अन्दर फोटो सहित, पूर्ण विवरण सहित एवं पूर्व वित्तीय वर्ष 2023–24 पर्यावरणीय स्टेटमेंट (फॉर्म–5) सहित एवं वर्तमान में खनन क्षेत्र की परिवेशीय वायु गुणता अनुश्रवण आख्या क्षेत्रीय कार्यालय को प्रेषित करना सुनिश्चित करें। अन्यथा की दृष्टि में जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 यथासंशोधित एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित के प्राविधानों के अन्तर्गत वैधानिक कार्यवाही किये जाने की संस्तुति बोर्ड मुख्यालय अग्रसारित कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वयं उद्योग स्वामी का होगा।

भवदीया

(डॉ0 माधवी कमलवंशी)
क्षेत्रीय अधिकारी

प्रतिलिपि : मुख्य पर्यावरण अधिकारी (वृत्त–2), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सादर प्रेषित।

क्षेत्रीय अधिकारी

Annexure-4

67

दूरभाष–05192 297470
ई–मेल:– robanda@uppcb.in

क्षेत्रीय कार्यालय : उ0 प्र0 प्रदूषण नियन्त्रण बोर्ड,

34ए, निकट संत तुलसी पब्लिक स्कूल, न्यू बिल्डिंग, इन्दिरा नगर गेट नं0 2
बाँदा उ0प्र0-210001

संदर्भ संख्या : 781/ओ०ए०सं० 815/2024/24 दिनांक : 14/08/2024

सेवा में,
खनिज अधिकारी,
हमीरपुर।

विषय: **माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियन्त्रण बोर्ड व अन्य में पारित आदेश दिनांक 23.07.2024 के सम्बन्ध में।**

महोदय,

कृपया उपरोक्त विषयक सन्दर्भ ग्रहण करने का कष्ट करें। अवगत कराना है कि माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियन्त्रण बोर्ड व अन्य में पारित आदेश दिनांक 23.07.2024 के मुख्य अंश निम्नवत् है:–

".....1. This O.A. has been registered on the basis of the letter petition. In this O.A. the applicant being the resident of the village Chandout Sarila, Hamirpur, Uttar Pradesh has raised a grievance that illegal sand mining is rampant in Btewa River flowing through the Dist Hamirpur and Jaloun of Uttar Pradesh.

2. It is alleged that village Chandout, Jamodi, Kahata, Parasan , Bhedi, Simaria, and Muhana fall in the periphery of the river Betwa in District Hamirpur and Jaloun where the indiscriminate illegal sand mining is going on since 1994 and crores of cubic meter of sand has been illegally mined in more than 30 years. It is also the allegation of the applicant that the Government Official are spectators. The letter petition also states that as a consequence of illegal sand mining water level in the villages of these districts have gone down drastically and that in spite of the efforts of the villagers illegal mining, sand mining has not stopped.

3. In support of the plea taken in O.A the form of letter petition applicant has enclosed photographs and news items....."

उक्त आदेश के अनुपालन में जनपद–हमीरपुर (इंगित ग्राम) स्थित खनन पट्टों की सूची सहित खनन पट्टों पर पूर्व में की गयी कार्यवाही (पेनाल्टी, चालान, बन्दी इत्यादि) की सूचनायें समस्त संलग्नकों सहित इस कार्यालय में प्रेषित करने का कष्ट करें, जिससे उक्त सूचनायें ससमय बोर्ड मुख्यालय, लखनऊ प्रेषित की जा सकें, उक्त आदेश समस्त संलग्नकों सहित अग्रिम आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्नक : उपरोक्तानुसार।

भवदीया

(डॉ0 माधवी कमलवंशी) 14/8
क्षेत्रीय अधिकारी

प्रतिलिपि : मुख्य पर्यावरण अधिकारी (वृत्त–2), उ0प्र0 प्रदूषण नियन्त्रण बोर्ड, लखनऊ को सूचनार्थ सादर प्रेषित।

क्षेत्रीय अधिकारी

Annexure-5

68 प्रेषक,

खान अधिकारी,
हमीरपुर।

सेवा में,

क्षेत्रीय अधिकारी,
उ0प्र0 प्रदूषण नियन्त्रण बोर्ड,
बांदा।

संख्या– 681 /खनिज–एम0एम0सी–तीस–विविध (2024–24) दिनांक– 26.09.2024

विषय– माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ0ए0 संख्या–815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियन्त्रण बोर्ड व अन्य में पारित आदेश दिनांक–23.07.2024 के सम्बन्ध में।

महोदय,

कृपया उपर्युक्त विषयक अपने पत्र संख्या–781/ओ0ए0 सं0–815/2024 दिनांक–14.08.2024 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ0ए0 संख्या–815/2024 रमा शंकर बनाम प्रदूषण नियन्त्रण बोर्ड व अन्य में पारित आदेश दिनांक–23.07.2024 के अनुपालन में जनपद हमीरपुर (इंगित ग्राम) स्थित खनन पट्टों की सूची सहित खनन पट्टों पर पूर्व में की गयी कार्यवाही (पेनाल्टी, चालान, बन्दी इत्यादि) की सूचनाये समस्त संलग्नको सहित इस कार्यालय में प्रेषित करने के निर्देश दिये गये है।

उक्त के सम्बन्ध में अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण नई के पारित आदेश दिनांक–23.07.2024 के अनुपालन पत्र के साथ संलग्न पेपर कटिंग के आधार पर ग्राम रिरुआ बसरिया के खण्ड संख्या–22/7 व खण्ड संख्या–22/2 तथा ग्राम चण्डौत के खण्ड संख्या–21/1 खण्डों का उल्लेख किया गया है, जिसकी बिन्दुवार आख्या निम्नवत है :–

1– **ग्राम रिरुआ बसरिया खण्ड संख्या–22/7–** राजस्व विभाग, खनन विभाग एवं पुलिस विभाग द्वारा दिनांक–01.11.2023 को संयुक्त रुप से जांच की गयी। जांच के समय ग्राम रिरुआ बसरिया के खण्ड संख्या–22/7 के पश्चिम दिशा में स्वीकृत क्षेत्र के बाहर रिक्त पड़े क्षेत्र में जी0पी0एस0 कोर्डिनेटस N-25°54'37" E-79°43'51" E के आसपास 70X10X0.4= 280 घन मीटर का अवैध खनन किया जाना पाया गया। नदी की जलधारा में खनन होना नही पाया गया, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–1142/खनिज–एम0एम0सी–तीस–विविध (2024–25) दिनांक–03.11.2023 **(संलग्नक–1)** द्वारा कारण बताओं नोटिस निर्गत करते हुये आरोपित धनराशि जमा करने के निर्देश दिये गये। उक्त के क्रम में पट्टाधारक द्वारा आरोपित धनराशि रु0–7,52,000/– चालान संख्या–AKV240017663 दिनांक–14.08.2024 **(संलग्नक–2)** द्वारा जमा कर चालान की प्रति प्रस्तुत की गयी। उपजिलाधिकारी कालपी, खान अधिकारी व खान निरीक्षक जालौन द्वारा दिनांक–18.10.2023 को संयुक्त रुप से जांच की गयी। जांच में जनपद जालौन तहसील कालपी के ग्राम परासन मजरा मोहरदेवी के गाटा संख्या–4863/1 में पिट्स नं0–1 में 0.174 हे0 क्षेत्रफल में 1.8 मीटर गहराई में 3,132 घन मीटर व पिट्स नं0–02 में 0.1250 हे0 क्षेत्र में 02 मीटर गहराई में 2500 घन मीट कुल 5632 घन मीटर बालू/गौरम का अवैध खनन/परिवहन किया जाना पाया गया। उक्त के सम्बन्ध में जिलाधिकारी जालौन के नोटिस पत्र संख्या–503/खनिज–एम0एम0सी–30 दिनांक–28.10.2023 **(संलग्नक–3)** निर्गत करते हुये 15 दिवस के अन्दर लिखित स्पष्टीकरण चाहा गया, जिसके क्रम में पट्टाधारक द्वारा कारण बताओं नोटिस में निहित धनराशि रु0–55,68,000/– जनपद जालौन में जमा किया गया है। उक्त के अतिरिक्त निदेशक, भूतत्व एवं खनिकर्म निदेशालय उ0प्र0 लखनऊ के पत्र संख्या–2064/एम0– प्रर्वतन हमीरपुर/2023 दिनांक–02.02.2024 (संलग्नक–4), के साथ श्री सत्य प्रकाश निषाद, जिलाध्यक्ष निषाद पार्टी जालौन के शिकायती प्रार्थना पत्र दिनांक–30.10.2023 के क्रम में प्रश्नगत प्रकरण में समिति का गठन कर जांच कराकर आख्या प्रस्तुत करने के निर्देश दिये गये है। उक्त के क्रम में कार्यालय ज्ञाप संख्या–1871/खनिज–एमएमसी–तीस–(2023–24) दि0–10.02.

2024 (संलग्नक–5) द्वारा समिति का गठन किया गया तथा उक्त के पत्र के क्रम में जिलाधिकारी जालौन के पत्र संख्या–824/खनिज–एम0एम0सी–30 दिनांक– 07.02.2024 (संलग्नक–6) द्वारा समिति का गठन करते हुये जांच आख्या उपलब्ध कराये जाने के निर्देश दिये गये। उक्त निर्देश के अनुपालन में क्षेत्र जांच जनपद जालौन व हमीरपुर की संयुक्त समिति द्वारा दिनांक–15.02.2024 को जांच की गयी। जांच के समय प्रश्नगत क्षेत्र में कार्य स्वीकृत के अन्तर्गत होना पाया गया। स्वीकृत क्षेत्र बाहर कहीं भी अवैध खनन के साक्ष्य नही पाये गये।

2– ग्राम रिरुआ बसरिया खण्ड संख्या–22/2– राजस्व विभाग, खनन विभाग एवं पुलिस विभाग द्वारा दिनांक–04.04.2024 को संयुक्त रुप से जांच की गयी। जांच के समय पट्टाधारक द्वारा अपने स्वीकृत क्षेत्र से बाहर पिल संख्या–डी व सी के मध्य खनन क्षेत्र के बाहर दक्षिण दिशा में कोडिनेट्स संख्या जी–N-25°53'33.25" E-79°45'34.96" E से क्यू– N-25°52'57.79" E-79°45'32.18" E के मध्य कुल 9118 वर्ग मीटर क्षेत्र में औसत गहराई 0.4 मीटर में कुल 3648 घन मीटर बालू/मौरम का अवैध खनन होना पाया गया। उक्त खनन में लगे कैमरो की जांच करने पर पी0टी0जेड0 कैमरा/सी0सी0टी0वी0 कैमरा लगा हुआ पाया गया तथा खनन क्षेत्र में सभी पिलर भी लगे पाये गये, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–73/खनिज–एम0एम0सी–तीस–विविध (2023–24) दिनांक–09.04.2024 (संलग्नक–7) द्वारा कारण बताओं नोटिस निर्गत करते हुये आरोपित धनराशि जमा करने के निर्देश दिये गये। उक्त के क्रम में पट्टाधारक द्वारा आरोपित धनराशि रु0–37,83,200/– चालान संख्या–AKV240017662 दिनांक–14.08.2024 (संलग्नक–8) द्वारा जमा कर चालान की प्रति प्रस्तुत की गयी।

3– ग्राम चण्डौत खण्ड संख्या–21/1– राजस्व विभाग, खनन विभाग द्वारा दिनांक–19.03.2024 को ग्राम चण्डौत के खण्ड संख्या–21/1 की जांच संयुक्त रुप से की गयी। जांच के समय खनन क्षेत्र में कार्यरत कर्मचारी मौके से वाहन छोडकर भाग गये तथा पट्टाधारक भी मौके पर उपस्थित नही हुआ, जिसके पश्चात् प्रश्नगत क्षेत्र की जांच की गयी। जांच के समय स्वीकृत क्षेत्र से बाहर पूरब दिशा में कोडिनेट्स संख्या–N-25°54'21.031" E-79°39'8.568" के पास 6424.78 वर्ग मीटर में औसतन 1.00 मीटर गहराई में कुल 6425 घन मीटर मौरम का अवैध खनन किया जाना पाया गया। जांच के समय खनन क्षेत्र के पूरब दिशा में पिलर संख्या–बी व सी स्थापित नही पाया गया तथा खनन क्षेत्र में लगे वे–ब्रिज व कैमरे की जांच के समय वे–ब्रिज पर स्थापित कैमरे लगे पाये गये किन्तु उनकी दिशा नीचे की तरफ झूकी पायी गयी, जिससे वाहन पर भरी मौरम की मात्रा दिखाई नही दे रहा था, जिसको सही करने के लिये वे–ब्रिज पर उपस्थित कर्मचारियों को निर्देशित किया गया कि कैमरे को इस प्रकार से स्थापित करे कि कैमरे में वाहन संख्या के साथ–साथ वाहन पर भरे मौरम भी स्पष्ट नजर आये तथा दोनो पिलर को तत्काल लगाते हुये, उनके फोटोग्राफ कार्यालय में उपलब्ध कराने के निर्देश दिये गये। उक्त क्षेत्र के पट्टाधारक द्वारा स्वीकृत क्षेत्र के बाहर–6425 घन मीटर का अवैध खनन किया जाना पाया गया है, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–39/खनिज–एम0एम0सी–तीस–विविध (2023–24) दिनांक–04.04.2024 (संलग्नक–9) द्वारा कारण बताओं नोटिस निर्गत करते हुये स्पष्टीकरण चाहा गया। उक्त नोटिस के क्रम में पट्टाधारक द्वारा अपना स्पष्टीकरण दिनांक–10.04.2024 प्रस्तुत किया गया। पट्टाधारक द्वारा प्रस्तुत प्रत्यावेदन में उल्लिखित कथन तथ्यहीन/बलहीन पाये जाने के आधार पर प्रत्यावेदन दिनांक–10.04.2024 को निरस्त करते हुये निस्तारित किया गया तथा कारण बताओं नोटिस के अन्तर्गत बकाया धनराशि जमा करने हेतु आदेश संख्या–230/खनिज–एम0एम0सी–तीस–विविध दिनांक–23.07.2024 (संलग्नक–10) निर्गत करते हुये सूचित किया गया। तत्पश्चात उक्त क्षेत्र की पुनः जांच खान निरीक्षक हमीरपुर व क्षेत्रलीय लेखपाल द्वारा दिनांक–15.06.2024 को की गयी। जांच में ग्राम चण्डौत खण्ड संख्या–21/1 के बाहर लगभग–690 मीटर पूरब दिशा में 02 स्थानों पर स्वीकृत क्षेत्र के बाहर कुल 1350 घन मीटर बालू/मौरम का अवैध खनन किया जाना पाया गया, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–381/खनिज–एम0एम0सी–तीस–विविध (2024–25) दिनांक–22.06.2024 (संलग्नक–10) द्वारा कारण बताओं नोटिस निर्गत किया गया। उक्त कारण बताओं नोटिस के क्रम में पट्टाधारक द्वारा अपना प्रत्यावेदन दिनांक–17.07.2024 प्रस्तुत किया गया। पट्टाधारक द्वारा प्रस्तुत

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स्पष्टीकरण में उल्लिखित कथन तथ्यहीन/बलहीन पाये जाने के आधार पर प्रत्यावेदन दिनांक–17.07.2024 को निरस्त कर निस्तारित करते हुये आदेश संख्या–230/खनिज–एम0एम0सी–तीस–विविध (2024–25) दिनांक–23.07.2024 (संलग्नक–11) द्वारा संसूचित किया गया। पट्टाधारक द्वारा उक्त आदेश के अनुपालन में रु0–12,15,000/–चालान संख्या–2500/01/IK93896 दिनांक–20.09.2024 (संलग्नक–12) द्वारा जमा कर चालान की प्रति प्रस्तुत की गयी है।

अतः उपरोक्तानुसार आख्या सेवा में सादर प्रेषित है।

संलग्नक–यथोपरि।

भवदीय,

24.9.24

खान अधिकारी,
हमीरपुर

Annexure-6

कार्यालय जिलाधिकारी, हमीरपुर
(खनन अनुभाग)

संख्या– 39 /खनिज–एम0एम0सी0–तीस–विविध (2023–24) दिनांक– 04-04-2024

मै0 ओम प्रकाश राम अवतार,
प्रो0 श्रीमती रेनू गुप्ता पत्नी श्री सत्यप्रकाश गुप्ता,
निवासी–128/346 एच0 ब्लाक किदवई नगर
जनपद कानपुर नगर उ0प्र0।

कारण बताओ नोटिस

जनपद हमीरपुर की तहसील सरीला के ग्राम चण्डौत के खण्ड संख्या–21/1 में स्थित 16.00 है0 क्षेत्र में 2,40,000 घन मीटर बालू/मौरम की वार्षिक आकलित मात्रा के लिये रु0–1000/–प्रति घन मीटर की दर से दिनांक–09.12.2023 से 08.12.2028 तक की अवधि के लिये आपके पक्ष में खनन पट्टा स्वीकृत/निष्पादित है।

उक्त क्षेत्र की जांच खान अधिकारी, हमीरपुर, तहसीलदार सरीला, राजस्व निरीक्षक चण्डौत डाड़ा एवं क्षेत्रीय लेखपाल द्वारा संयुक्त रुप से दिनांक–19.03.2024 को की गयी। जांच आख्या के अनुसार खनन क्षेत्र में निम्न अनियमितताऐं पायी गयी हैः–

"जांच के समय खनन क्षेत्र में कार्यरत कर्मचारी मौके से वाहन छोडकर भाग गये तथा पट्टाधारक भी मौके पर उपस्थित नही हुआ, जिसके पश्चात् प्रश्नगत क्षेत्र की जांच की गयी। जांच के समय स्वीकृत क्षेत्र से बाहर पूरब दिशा में कोडिनेट्स संख्या– N-25°54'21.031" E-79°39'8.568' के पास 6424.78 वर्ग मीटर में औसतन 1.00 मीटर गहराई में कुल 6425 घन मीटर मौरम का अवैध खनन किया जाना पाया गया। जांच के समय खनन क्षेत्र के पूरब दिशा में पिलर संख्या–बी व सी स्थापित नही पाया गया तथा खनन क्षेत्र में लगे वे–ब्रिज व कैमरे की जांच के समय वे–ब्रिज पर स्थापित कैमरे लगे पाये गये किन्तु उनकी दिशा नीचे की तरफ झुकी पायी गयी, जिससे वाहन पर भरी मौरम की मात्रा दिखाई नही दे रहा था, जिसको सही करने के लिये वे–ब्रिज पर उपस्थित कर्मचारियों को निर्देशित किया गया कि कैमरे को इस प्रकार से स्थापित करे कि कैमरे में वाहन संख्या के साथ–साथ वाहन पर भरे मौरम भी स्पष्ट नजर आये तथा दोनों पिलर को तत्काल लगाते हुये, उनके फोटोग्राफ कार्यालय में उपलब्ध कराने के निर्देश दिये गये। उक्त क्षेत्र के पट्टाधारक द्वारा स्वीकृत क्षेत्र के बाहर–6425 घन मीटर का अवैध खनन किया जाना पाया गया है।"

आपका उक्त कृत्य उ0प्र0 उपखनिज (परिहार) नियमावली–2021 के नियम–3 का उल्लघंन एवं नियम–58 व 21 के अन्तर्गत दण्डनीय अपराध व नियम–36(1) तथा नियम–60 के अन्तर्गत दण्डनीय अपराध है।

आप द्वारा स्वीकृत क्षेत्र से बाहर अवैध खनन किये जाने पर उ0प्र0 उपखनिज (परिहार) नियमावली–2021 के नियम–58 के प्राविधानों के अन्तर्गत शास्ति रु0–5,00,000/–एवं नियम–21 के अन्तर्गत 6425 घन मीटर बालू/मौरम के लिये रायल्टी के मद में रु0–9,63,750/–(रुपये

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(122)

नौ लाख तिरसठ हजार सात सौ पचास मात्र) तथा बाजार मूल्य रु0–48,18,750/–(रुपये अठ्तालिस लाख अठ्ठारह हजार सात सौ पचास मात्र) तथा पिलर न लगाये जाने के कारण नियम–60 के अन्तर्गत रु0–50,000/– अर्थात कुल रु0–58,32,500/–(रुपये अठ्ठावन लाख बत्तीस हजार पॉच सौ मात्र) की देयता बनती है।

अतः आपको निर्देशित किया जाता है कि उक्त इंगित धनराशि जमा कर ट्रेजरी चालान की प्रति खनन अनुभाग हमीरपुर में उपलब्ध कराना सुनिश्चित करें अथवा नोटिस प्राप्ति के 15 दिवस के अन्दर अपना सारवान स्पष्टीकरण प्रस्तुत करने का कष्ट करें कि क्यों न आप द्वारा अवैध खनन किये जाने के कारण नियमानुसार अग्रिम कार्यवाही की जाये। यदि आप द्वारा समय से स्पष्टीकरण नही दिया जाता है अथवा सन्तोषजनक नही पाया जाता है, तो उक्त के सम्बन्ध में नियमानुसार अग्रिम कार्यवाही अमल में लायी जायेगी, जिसकी सम्पूर्ण जिम्मेदारी आपकी होगी।

(राहुल पाण्डेय)
जिलाधिकारी
हमीरपुर

प्रतिलिपि– निम्नलिखित को सूचनार्थ प्रेषित।

1– प्रमुख सचिव, भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन, लखनऊ।
2– निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन, लखनऊ।

जिलाधिकारी
हमीरपुर

6/4/2024

Annexure-7

कार्यालय जिलाधिकारी, हमीरपुर

(खनन अनुभाग)

संख्या– 381 /खनिज–एम0एम0सी0–तीस–विविध (2024–25) दिनांक– 22.06.2024

मै0 ओम प्रकाश राम अवतार,
प्रो0 रेनू गुप्ता पत्नी श्री सत्य प्रकाश गुप्ता,
निवासी–128/346 एच0 ब्लाक, किदवई नगर कानपुर उ0प्र0।

कारण बताओ नोटिस

जनपद हमीरपुर की तहसील सरीला के ग्राम चण्डौत के खण्ड संख्या–21/1 रकबा–16.00 हे0 क्षेत्र में 2,40,000 घन मीटर बालू/मौरम की वार्षिक आकलित मात्रा के लिये रु0–1000/–प्रति घन मीटर की दर से दिनांक–09.12.2023 से 08.12.2028 तक की अवधि के लिये आपके पक्ष में खनन पट्टा स्वीकृत/निष्पादित है।

उक्त खनन क्षेत्र की जांच खान निरीक्षक हमीरपुर एवं क्षेत्रीय लेखपाल हमीरपुर द्वारा संयुक्त रुप से दिनांक–15.06.2024 को की गयी। जांच आख्या के अनुसार खनन क्षेत्र में निम्न अनियमिततायें पायी गयी है:–

"जांच के समय ग्राम चण्डौत के खण्ड संख्या–21/1 के बाहर लगभग 690 मीटर पूरब दिशा में 02 स्थानों पर स्वीकृत क्षेत्र के बाहर अवैध खनन किया जाना पाया गया, जिसका विवरण निम्नवत है :–

1–जी0पी0एस0 कोडनेट्स 25°54'17.33" N 79°39'29.16"E के आसपास 50X15X1 =750 घन मीटर

2–जी0पी0एस0 कोडनेट्स 25°54'17.43" N 79°39'28.31"E के आसपास 40X15X1 =600 घन मीटर

इस प्रकार पट्टाधारक द्वारा कुल 1350 घन मीटर का अवैध खनन किया जाना पाया गया है। नदी की जलधारा में खनन होना नही पाया गया।"

आपका उक्त कृत्य उ0प्र0 उपखनिज (परिहार) नियमावली–2021 के नियम–3 का उल्लघंन एवं नियम–58 व 21 के अन्तर्गत दण्डनीय अपराध है।

आप द्वारा स्वीकृत क्षेत्र से बाहर अवैध खनन किये जाने पर उ0प्र0 उपखनिज (परिहार) नियमावली–2021 के नियम–21 के अन्तर्गत 1350 घन मीटर बालू/मौरम के लिये रायल्टी के मद में रु0–2,02,500/–(रुपये दो लाख दो हजार पांच सौ मात्र) तथा बाजार मूल्य रु0–10,12,500/–(रुपये दस लाख बारह हजार पांच सौ मात्र) कुल रु0–12,15,000/–(रुपये बारह लाख पन्द्रह हजार मात्र) की देयता बनती है।

अतः आपको निर्देशित किया जाता है कि उक्त इंगित धनराशि जमा कर ट्रेजरी चालान की प्रति खनन अनुभाग हमीरपुर में उपलब्ध कराना सुनिश्चित करें अथवा नोटिस प्राप्ति के

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15 दिवस के अन्दर अपना सारवान स्पष्टीकरण प्रस्तुत करें कि क्यों न आप द्वारा अवैध खनन किये जाने के कारण नियमानुसार अग्रिम कार्यवाही की जाये। यदि आप द्वारा समय से स्पष्टीकरण नही दिया जाता है अथवा सन्तोषजनक नही पाया जाता है, तो उक्त के सम्बन्ध में नियमानुसार अग्रिम कार्यवाही अमल में लायी जायेगी, जिसकी सम्पूर्ण जिम्मेदारी आपकी होगी।

(149)

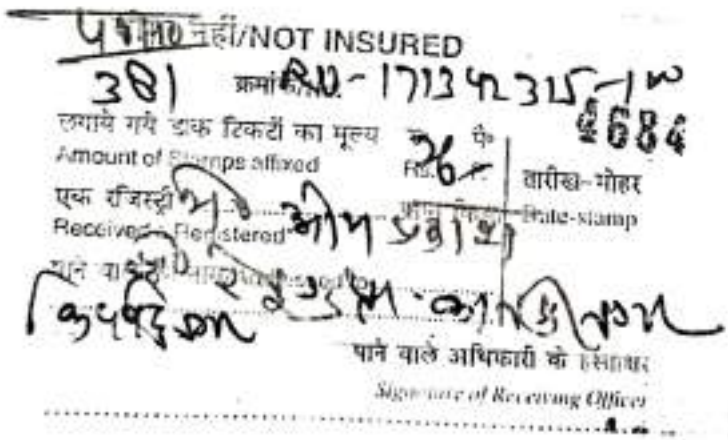
22.6.24
(राहुल पाण्डेय)
जिलाधिकारी
हमीरपुर

प्रतिलिपि– निम्नलिखित को सूचनार्थ प्रेषित।

1– प्रमुख सचिव, भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन, लखनऊ।

2– निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन, लखनऊ।

22.6.24
जिलाधिकारी
हमीरपुर



Annexure-8

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दूरभाष–05192 297470
ई–मेल:– robanda@uppcb.in

क्षेत्रीय कार्यालय : उ0 प्र0 प्रदूषण नियन्त्रण बोर्ड,

34ए, निकट संत तुलसी पब्लिक स्कूल, न्यू बिल्डिंग, इन्दिरा नगर गेट नं0 2
बाँदा उ0प्र0-210001

संदर्भ संख्या :993 /एन0जी0टी0–ओ0ए0 सं0–815/2024/24 दिनांक :03 /10/2024

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त–2),
उ0प्र0 प्रदूषण नियन्त्रण बोर्ड,
लखनऊ।

विषयः **माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियन्त्रण बोर्ड व अन्य में पारित आदेश दिनांक 23.07.2024 के अनुपालन में मैसर्स ओम प्रकाश राम औतार, खण्ड नं0–21/1, ग्राम–चण्डौत, तहसील–सरीला, जनपद–हमीरपुर को कारण बताओं नोटिस निर्गत किये जाने के सम्बन्ध में।**

महोदय,

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियन्त्रण बोर्ड व अन्य में पारित आदेश दिनांक 23.07.2024 के अनुपालन में मैसर्स ओम प्रकाश राम औतार, खण्ड नं0–21/1, ग्राम–चण्डौत, तहसील–सरीला, जनपद–हमीरपुर पर संलग्न आख्यानुसार रू0 1,04,96,250/– (रूपये एक करोड़ चार लाख छियानबे हजार दो सौ पचास मात्र) पर्यावरणीय क्षतिपूर्ति हेतु कारण बताओ नोटिस निर्गत किये जाने की संस्तुति सहित आख्या संलग्न कर अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नक : उपरोक्तानुसार।

भवदीया

(डॉ0 माधवी कमलवंशी) 23/10/24
क्षेत्रीय अधिकारी

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माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियन्त्रण बोर्ड व अन्य में पारित आदेश दिनांक 23.07.2024 के अनुपालन में मैसर्स ओम प्रकाश राम औतार, खण्ड नं0–21/1, ग्राम–चण्डौत, तहसील–सरीला, जनपद–हमीरपुर को पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु कारण बताओं नोटिस सम्बन्धी आख्या।

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियन्त्रण बोर्ड व अन्य में पारित आदेश दिनांक 23.07.2024 का विवरण निम्नवत् है:–

".....1. This O.A. has been registered on the basis of the letter petition. In this O.A. the applicant being the resident of the village Chandout Sarila, Hamirpur, Uttar Pradesh has raised a grievance that illegal sand mining is rampant in Btewa River flowing through the Dist Hamirpur and Jaloun of Uttar Pradesh.

2. It is alleged that village Chandout, Jamodi, Kahata, Parasan , Bhedi, Simaria, and Muhana fall in the periphery of the river Betwa in District Hamirpur and Jaloun where the indiscriminate illegal sand mining is going on since 1994 and crores of cubic meter of sand has been illegally mined in more than 30 years. It is also the allegation of the applicant that the Government Official are spectators. The letter petition also states that as a consequence of illegal sand mining water level in the villages of these districts have gone down drastically and that in spite of the efforts of the villagers illegal mining, sand mining has not stopped.

3. In support of the plea taken in O.A the form of letter petition applicant has enclosed photographs and news items....."

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली ओ0ए0 संख्या–815/2024 में पारित आदेश दिनांक 23.07.2024, खण्ड संख्या–21/1, ग्राम–चण्डौत, तहसील–सरीला, जनपद–हमीरपुर से सम्बन्धित है। उक्त खनन क्षेत्र की अन्य सूचनायें एवं कृत कार्यवाही निम्नवत् है:–

1. मैसर्स ओम प्रकाश राम औतार, खण्ड नं0–21/1, ग्राम–चण्डौत, तहसील–सरीला, जनपद–हमीरपुर को एस0ई0आई0ए0ए0 के पत्रांक EC23B001UP115799 दिनांक 23.11.2023 द्वारा पर्यावरणीय स्वीकृति प्राप्त है साथ ही उ0प्र0 प्रदूषण नियन्त्रण बोर्ड, लखनऊ के पत्रांक 195179/UPPCB/Banda(UPPCBRO)/CTO/both/ HAMIRPUR/ 2023 दिनांक 29.11.2023 द्वारा सशर्त सहमति जल/वायु प्राप्त है, जिसकी वैधता अवधि 29.11.2023 से 31.12.2027 तक है। उक्त खण्ड संख्या–21/1 को निर्गत पर्यावरणीय स्वीकृति एवं सहमति जल/वायु में अधिरोपित शर्तों की अनुपालन आख्या कार्यालय को प्रेषित नहीं की गयी हैं।

2. क्षेत्रीय कार्यालय के पत्रांक 781/ओ0ए0 संख्या–815/2024/24 दिनांक 14.08.2024 द्वारा माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली मे योजित ओ0ए0 संख्या–815/2024 में आच्छादित ग्रामों में खनन पट्टो पर खनिज विभाग, हमीरपुर द्वारा की गयी कृत कार्यवाही की सूचना इस कार्यालय में उपलब्ध कराये जाने हेतु पत्र प्रेषित किया गया था।

3. खनिज अधिकारी, हमीरपुर के पत्र संख्या–681/खनिज–एम0एम0सी0–तीस–विविध (2024–24) दिनांक 26.09.2024 द्वारा उक्त खण्ड संख्या पर कृत कार्यवाही की सूचना प्रेषित की गयी है, जोकि निम्नवत है:–

"उक्त क्षेत्र के पट्टाधारक द्वारा स्वीकृत क्षेत्र के बाहर–6425 घन मीटर का अवैध खनन किया जाना पाया गया है, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–39/खनिज–एम0एम0सी0–तीस–विविध (2023–24) दिनांक 04.04.2024 (संलग्नक–9) द्वारा कारण बताओं नोटिस निर्गत करते हुये स्पष्टीकरण चाहा गया। उक्त नोटिस के कम में पट्टाधारक द्वारा अपना स्पष्टीकरण दिनांक 10.04.2024 प्रस्तुत किया गया। पट्टाधारक द्वारा प्रस्तुत प्रत्यावेदन में उल्लिखित कथन तथ्यहीन/बलहीन पाये जाने के आधार पर प्रत्यावेदन दिनांक 10.04.2024 को निरस्त करते हुये निस्तारित किया गया तथा कारण बताओ नोटिस के अन्तर्गत बकाया धनराशि जमा करते हुये आदेश संख्या–230/खनिज–एम0एम0सी0–तीस–विविध दिनांक 23.07.2024 (संलग्नक–10) निर्गत करते हुये सूचित किया गया। तत्पश्चात उक्त क्षेत्र की पुनः जॉच में ग्राम–चण्डौत, खण्ड संख्या–21/1 के बाहर लगभग–690 मीटर पूरब दिशा में 02 स्थानों पर स्वीकृत क्षेत्र के बाहर कुल 1350 घन मीटर बालू/मौरम का अवैध खनन किया जाना पाया गया, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–381/खनिज–एम0एम0सी0–तीस–विविध (2024–25) दिनांक 22.06.2024 (संलग्नक–10) द्वारा कारण बताओं नोटिस निर्गत किया गया। उक्त कारण बताओं नोटिस के कम में पट्टाधारक द्वारा अपना प्रत्यावेदन दिनांक 17.07.2024 प्रस्तुत किया गया। पट्टाधारक द्वारा प्रस्तुत स्पष्टीकरण में उल्लिखित कथन तथ्यहीन/बलहीन पाये जाने के आधार पर प्रत्यावेदन दिनांक 17.07.2024 को निरस्त कर निस्तारित करते हुये आदेश संख्या–230/खनिज–एम0एम0सी0–तीस–विविध (2024–25) दिनांक 23.07.2024 (संलग्नक–11) द्वारा

दूरभाष–05192 297470
ई–मेल:– robanda@up.gov.in

संसूचित किया गया। पट्टाधारक द्वारा उक्त आदेश के अनुपालन में रू0–12,15,000/– चालान संख्या–2500/01/ik93896 दिनांक 20.09.2024 (संलग्नक–12) द्वारा जमा कर चालान की प्रति प्रस्तुत की गयी है।" मैसर्स ओम प्रकाश राम औतार, खण्ड नं0–21/1, ग्राम–चण्डौत, तहसील–सरीला, जनपद–हमीरपुर को पत्र संख्या–39/खनिज– एम0एम0सी0–तीस–विविध (2023–24) दिनांक–04.04.2024 द्वारा निर्गत कारण बताओं नोटिस के मुख्य अंश निम्नवत् है:–

"अतः आप द्वारा स्वीकृत क्षेत्र से बाहर अवैध खनन किये जाने पर उ0प्र0 उपखनिज (परिहार) नियमावली–2021 के नियम–58 के प्राविधानों के अन्तर्गत शास्ति रू0–5,00,000/– एवं नियम 21 के अन्तर्गत 6425 घन मीटर बालू/मौरम के लिये रायल्टी के मद में रू0 9,63,750/–(नौ लाख तिरसठ हजार सात सौ पचास मात्र) तथा *बाजार मूल्य रू0–48,18,750/– (रूपये अड़तालिस लाख अठ्ठारह हजार सात सौ पचास मात्र)* तथा पिलर न लगाये जाने के कारण नियम–60 के अन्तर्गत रू0–50,000/– अर्थात कुल रू0 58,32,500/– (रूपये अठ्ठावन लाख बत्तीस हजार पॉच सौ मात्र) की देयता बनती है।"

पुनः उक्त खनन पट्टे को कार्यालय जिलाधिकारी, हमीरपुर (खनन अनुभाग) के पत्र संख्या–381/खनिज–एम0एम0सी0–तीस–विविध(2024–25) दिनांक 22.06.2024 द्वारा कारण बताओं नोटिस निर्गत किया गया था, जिसके मुख्य अंश निम्नवत् है:–

"आप द्वारा स्वीकृत क्षेत्र से बाहर अवैध खनन किये जाने पर उ0प्र0 उपखनिज (परिहार) नियमावली–2021 के नियम–58 के प्राविधानों के अन्तर्गत 1350 घन मीटर बालू/मौरम के लिये रायल्टी के मद में रू0–2,02,500/– (रूपये दो लाख दो हजार पांच सौ मात्र) तथा *बाजार मूल्य रू0–10,12,500/– (रूपये दस लाख बारह हजार पांच सौ मात्र)* कुल रू0–12,15,000/–(रूपये बारह लाख पन्द्रह हजार मात्र) की देयता बनती है।"

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित रमा शंकर बनाम उ0प्र0 प्रदूषण नियन्त्रण बोर्ड व अन्य में पारित आदेश दिनांक 23.07.2024 के अनुपालन में मैसर्स ओम प्रकाश राम औतार, खण्ड नं0–21/1, ग्राम–चण्डौत, तहसील–सरीला, जनपद–हमीरपुर को पत्र संख्या–39/खनिज– एम0एम0सी0–तीस–विविध (2023–24) दिनांक–04.04.2024 एवं पत्र संख्या–381/खनिज–एम0एम0सी0–तीस–विविध(2024–25) दिनांक 22.06.2024 में अंकित अवैध खनन पर पर्यावरणीय क्षतिपूर्ति की गणना निम्नवत् है:–

- दिनांक 04.04.2024 को अवैध खनन 6425 घन मीटर बालू/मौरम का बाजार मूल्य 48,18,750/– (रूपये अड़तालिस लाख अठ्ठारह हजार सात सौ पचास मात्र)।
- दिनांक 22.06.2024 को अवैध खनन 1350 घन मीटर बालू/मौरम का बाजार मूल्य रू0–10,12,500/– (रूपये दस लाख बारह हजार पांच सौ मात्र) ।
- कुल बाजार मूल्य–रू0 48,18,750.00 + रू0 10,12,500.00 = रू0 58,31,250.00 (रूपये अठ्ठावन लाख इकतीस हजार दो सौ पचास मात्र)

Environmental Compensation = D x (1+RF+DF)
= 5831250.00 x (1+0.5+0.3) = 10496250.00 Rs.

मा0 एनजीटी, नई दिल्ली के आदेशों के अनुपालन में अवैध खनन हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्मित गाइडलाइन में पर्यावरणीय क्षतिपूर्ति की गणना हेतु निर्धारित सूत्र Compensation=D x (1+RF+DF) के अनुसार आंकलित पर्यावरणीय क्षतिपूर्ति रूपये 1,04,96,250/– आती है, जिसमें D (Market Value of Illegally Mined Material)= 58,31,250/-, RF (Risk Factor)=0.5, DF (Deterrence Factor)=0.3 लिया गया है। अवैध खनन हेतु आंकलित पर्यावरणीय क्षतिपूर्ति यथा रू0 1,04,96,250/– (रू0 एक करोड़ चार लाख छियानबे हजार दो सौ पचास मात्र) है।

अतः उपरोक्त तथ्यों को दृष्टिगत रखते हुये मैसर्स ओम प्रकाश राम औतार, खण्ड नं0–21/1, ग्राम–चण्डौत, तहसील–सरीला, जनपद–हमीरपुर पर अवैध खनन हेतु पर्यावरणीय क्षतिपूर्ति–रू0 1,04,96,250/– (रूपये एक करोड़ चार लाख छियानबे हजार दो सौ पचास मात्र) की पर्यावरणीय क्षतिपूर्ति हेतु कारण बताओ नोटिस निर्गत किये जाने की संस्तुति सहित आख्या सादर प्रस्तुत है।

03/10/24 — वैज्ञानिक सहायक

03.10.24 — अवर अभियन्ता

क्षेत्रीय अधिकारी महोदया,

03/10/24

Annexure-9

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक
No ...H18723...../सी-2/सा0-668/24

दिनांक
Date ...16/10/24...

मैसर्स ओम प्रकाश राम औतार,
(खण्ड नं0–21/1, ग्राम–चण्डौत, तहसील–सरीला, जनपद–हमीरपुर)
श्रीमती रेनू गुप्ता पत्नी श्री सत्य प्रकाश गुप्ता,
निवासी– 123/346 एच ब्लॉक, किदवई नगर, जनपद–कानपुर नगर
मो0 7880933236

यह कि क्षेत्रीय अधिकारी, बांदा के पत्र दिनांक 03.10.2024 (छायाप्रति संलग्न) द्वारा अवगत कराया गया है कि आपकी खनन इकाई मैसर्स ओम प्रकाश राम औतार, खण्ड नं0–21/1, ग्राम–चण्डौत, तहसील–सरीला, जनपद–हमीरपुर को एस0ई0आई0ए0ए0 के पत्रांक EC23B001UP115799 दिनांक 23.11.2023 द्वारा पर्यावरणीय स्वीकृति प्राप्त है साथ ही उ0प्र0 प्रदूषण नियन्त्रण बोर्ड, लखनऊ के पत्रांक 195179/UPPCB/Banda(UPPCBRO)/CTO/both/ HAMIRPUR/ 2023 दिनांक 29.11.2023 द्वारा सशर्त सहमति जल/वायु प्राप्त है, जिसकी वैधता अवधि 29.11.2023 से 31.12.2027 तक है। उक्त खण्ड संख्या–21/1 को निर्गत पर्यावरणीय स्वीकृति एवं सहमति जल/वायु में अधिरोपित शर्तों की अनुपालन आख्या कार्यालय को प्रेषित नहीं की गयी है।

यह कि क्षेत्रीय कार्यालय के पत्रांक 781/ओ0ए0 संख्या–815/2024/24 दिनांक 14.08.2024 द्वारा माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली मे योजित ओ0ए0 संख्या–815/2024 में आच्छादित ग्रामों में खनन पट्टो पर खनिज विभाग, हमीरपुर द्वारा की गयी कृत कार्यवाही की सूचना इस कार्यालय में उपलब्ध कराये जाने हेतु पत्र प्रेषित किया गया था। खनिज अधिकारी, हमीरपुर के पत्र संख्या–681/खनिज–एम0एम0सी0–तीस–विविध (2024–24) दिनांक 26.09.2024 द्वारा उक्त खण्ड संख्या पर कृत कार्यवाही की सूचना प्रेषित की गयी है, जोकि निम्नवत है:–

"उक्त क्षेत्र के पट्टाधारक द्वारा स्वीकृत क्षेत्र के बाहर–6425 घन मीटर का अवैध खनन किया जाना पाया गया है, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–39/खनिज–एम0एम0सी0–तीस–विविध (2023–24) दिनांक 04.04.2024 (संलग्नक–9) द्वारा कारण बताओं नोटिस निर्गत करते हुये स्पष्टीकरण चाहा गया। उक्त नोटिस के क्रम में पट्टाधारक द्वारा अपना स्पष्टीकरण दिनांक 10.04.2024 प्रस्तुत किया गया। पट्टाधारक द्वारा प्रस्तुत प्रत्यावेदन में उल्लिखित कथन तथ्यहीन/बलहीन पाये जाने के आधार पर प्रत्यावेदन दिनांक 10.04.2024 को निरस्त करते हुये निस्तारित किया गया तथा कारण बताओ नोटिस के अन्तर्गत बकाया धनराशि जमा करते हुये आदेश संख्या–230/ खनिज–एम0एम0सी0–तीस–विविध दिनांक 23.07.2024 (संलग्नक–10) निर्गत करते हुये सूचित किया गया। तत्पश्चात उक्त क्षेत्र की पुनः जॉच में ग्राम–चण्डौत, खण्ड संख्या–21/1 के बाहर लगभग–690 मीटर पूरब दिशा में 02 स्थानों पर स्वीकृत क्षेत्र के बाहर कुल 1350 घन मीटर बालू/मौरम का अवैध खनन किया जाना पाया गया, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–381/खनिज–एम0एम0सी0–तीस–विविध (2024–25) दिनांक 22.06.2024 (संलग्नक–10) द्वारा कारण बताओं नोटिस निर्गत किया गया। उक्त कारण बताओं नोटिस के क्रम में पट्टाधारक द्वारा अपना प्रत्यावेदन दिनांक 17.07.2024 प्रस्तुत किया गया। पट्टाधारक द्वारा प्रस्तुत स्पष्टीकरण में उल्लिखित कथन तथ्यहीन/बलहीन पाये जाने के आधार पर प्रत्यावेदन दिनांक 17.07.2024 को निरस्त कर निस्तारित करते हुये आदेश संख्या–230/खनिज–एम0एम0सी0–तीस–विविध (2024–25) दिनांक 23.07.2024 (संलग्नक–11) द्वारा संसूचित किया गया। पट्टाधारक द्वारा उक्त आदेश के अनुपालन में रू0–12,15,000/– चालान संख्या–**2500/01/Ik93896** दिनांक 20.09.2024 (संलग्नक–12) द्वारा जमा कर चालान की प्रति प्रस्तुत की गयी है।"
मैसर्स ओम प्रकाश राम औतार, खण्ड नं0–21/1, ग्राम–चण्डौत, तहसील–सरीला, जनपद–हमीरपुर को पत्र संख्या–39/खनिज–एम0एम0सी0–तीस–विविध (2023–24) दिनांक–04.04.2024 द्वारा निर्गत कारण बताओं नोटिस के मुख्य अंश निम्नवत् है:–

"अतः आप द्वारा स्वीकृत क्षेत्र से बाहर अवैध खनन किये जाने पर उ0प्र0 उपखनिज (परिहार) नियमावली–2021 के नियम–58 के प्राविधानों के अन्तर्गत शास्ति रू0–5,00,000/– एवं नियम 21 के अन्तर्गत 6425 घन मीटर बालू/मौरम के लिये रायल्टी के मद में रू0 9,63,750/–(नौ लाख तिरसठ हजार सात सौ पचास मात्र) तथा *बाजार मूल्य रू0–48,18,750/– (रूपये अट्ठालिस लाख अट्ठारह हजार सात सौ पचास मात्र)* तथा पिलर न लगाये जाने के कारण नियम–60 के अन्तर्गत रू0–50,000/– अर्थात कुल रू0 58,32,500/– (रूपये अट्ठावन लाख बत्तीस हजार पॉच सौ मात्र) की देयता बनती है।"

पुनः उक्त खनन पट्टे को कार्यालय जिलाधिकारी, हमीरपुर (खनन अनुभाग) के पत्र संख्या–381/खनिज–एम0एम0सी0–तीस–विविध(2024–25) दिनांक 22.06.2024 द्वारा कारण बताओं नोटिस निर्गत किया गया था, जिसके मुख्य अंश निम्नवत् है:–

"आप द्वारा स्वीकृत क्षेत्र से बाहर अवैध खनन किये जाने पर उ0प्र0 उपखनिज (परिहार) नियमावली– 2021 के नियम–58 के प्राविधानों के अन्तर्गत 1350 घन मीटर बालू/मौरम के लिये रायल्टी के मद में रू0–2,02,500/– (रूपये दो

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226 010
दूरभाष : 0522-2720828, 2720831
फैक्स : 0522-2720764, 2720676
ई–मेल : info@uppcb.in
वेबसाइट : www.uppcb.up.gov.in

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
Fax : 0522-2720764, 2720676
E-mail : info@uppcb.in
Website : www.uppcb.up.gov.in

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लाख दो हजार पांच सौ मात्र) तथा *बाजार मूल्य रू0–10,12,500/– (रूपये दस लाख बारह हजार पांच सौ मात्र)* कुल रू0–12,15,000/–(रूपये बारह लाख पन्द्रह हजार मात्र) की देयता बनती है।"

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियन्त्रण बोर्ड व अन्य में पारित आदेश दिनांक 23.07.2024 के अनुपालन में मैसर्स ओम प्रकाश राम औतार, खण्ड नं0–21/1, ग्राम–चण्डौत, तहसील–सरीला, जनपद–हमीरपुर को पत्र संख्या–39/खनिज– एम0एम0सी0–तीस–विविध (2023–24) दिनांक–04.04.2024 एवं पत्र संख्या–381/खनिज–एम0एम0सी0–तीस–विविध(2024–25) दिनांक 22.06.2024 में अंकित अवैध खनन पर पर्यावरणीय क्षतिपूर्ति की गणना निम्नवत् है:–

- दिनांक 04.04.2024 को अवैध खनन 6425 घन मीटर बालू/मौरम का बाजार मूल्य 48,18,750/– (रूपये अड़तालिस लाख अठ्ठारह हजार सात सौ पचास मात्र)।
- दिनांक 22.06.2024 को अवैध खनन 1350 घन मीटर बालू/मौरम का बाजार मूल्य रू0–10,12,500/– (रूपये दस लाख बारह हजार पांच सौ मात्र) ।
- कुल बाजार मूल्य–रू0 48,18,750.00 + रू0 10,12,500.00 = रू0 58,31,250.00 (रूपये अठ्ठावन लाख इकतीस हजार दो सौ पचास मात्र)

Environmental Compensation = D x (1+RF+DF)
= 5831250.00 x (1+0.5+0.3) = 10496250.00 Rs.

अवैध खनन हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्मित गाइडलाइन में पर्यावरणीय क्षतिपूर्ति की गणना हेतु निर्धारित सूत्र Compensation=D x (1+RF+DF) के अनुसार आंकलित पर्यावरणीय क्षतिपूर्ति रूपये 1,04,96,250/– आती है, जिसमें D (Market Value of Illegally Mined Material)= 58,31,250/-, RF (Risk Factor)=0.5, DF (Deterrence Factor)=0.3 लिया गया है। अवैध खनन हेतु आंकलित पर्यावरणीय क्षतिपूर्ति यथा रू0 1,04,96,250/– (रू0 एक करोड़ चार लाख छियानबे हजार दो सौ पचास मात्र) है।

अतः उपरोक्त वर्णित तथ्यों एवं क्षेत्रीय अधिकारी की संस्तुति के दृष्टिगत सक्षम अधिकारी के अनुमोदनोपरान्त इकाई के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु निम्नानुसार कारण बताओ नोटिस जारी किया जाता है :–

1. यह कि क्यों न खनन इकाई मैसर्स ओम प्रकाश राम औतार, खण्ड नं0–21/1, ग्राम–चण्डौत, तहसील–सरीला, जनपद–हमीरपुर द्वारा 7775 घन मी0 बालू/मौरम का अवैध खनन किये के कारण रू0 1,04,96,250/– (रू0 एक करोड़ चार लाख छियानबे हजार दो सौ पचास मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये।

उपरोक्त के संबंध में अपना स्पष्टीकरण इस पत्र प्राप्ति के 15 दिन के अन्दर बोर्ड मुख्यालय में प्रेषित करें, अन्यथा की स्थिति में उपरोक्तानुसार इकाई के विरूद्ध रू0 1,04,96,250/– (रू0 एक करोड़ चार लाख छियानबे हजार दो सौ पचास मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वयं इकाई एवं इकाई स्वामी का होगा।

सक्षम अधिकारी द्वारा अनुमोदनोपरान्त पत्र निर्गमन हेतु अधिकृत

संलग्नक–यथोपरि।

मुख्य पर्यावरण अधिकारी,
(वृत्त–2)

प्रतिलिपि:–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित–

1. जिलाधिकारी, हमीरपुर।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, बांदा को इस निर्देश के साथ प्रेषित कि अपने स्तर से भी कारण बताओ नोटिस की प्रति इकाई स्वामी को प्राप्त कराते हुए, पावती एवं जारी कारण बताओ नोटिस के संबंध में उद्योग का अद्यतन निरीक्षण कर आख्या 15 दिन के अन्दर बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी,
(वृत्त–2)

Annexure-10

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.
Vineet Khand-1, Gomti Nagar, Lucknow - 226 010
Phone : 91-522-2300 541, Fax : 91-522-2300 543
E-mail : doeuplko@yahoo.com
Website : www.seiaaup.com

To,

M/s Mahadev Enclave Pvt. Ltd.,
Shri Raghav Chandak,
Director,
203 G-Block Ganga Nagar, Rajsthan.

Ref. No. 306 **/Parya/SEIAA/4074/2022** **Date:** 20 **September, 2023**

Sub: Transfer of EC for Proposed River Bed Sand/Morrum Mining from Betwa River for M/s Chaudhary Traders at Khand No.- 23/8 , Village-Bhedi Kharaka, Tehsil- Sarila, District- Hamirpur,U.P. Sanctioned Lease Area- 24.291 ha.

Reference- Proposal No. SIA/UP/MIN/268017/2022 File No. 4074

Dear Sir,

Please refer to your application/letter dated 15-04-2022 addressed to the SEAC, Director & Secretary, Directorate of Environment, U.P., Lucknow on the subject as above. The case was considered in SEIAA meeting held on 24-03-2023.

SEIAA noted that the previous lease issued to Shri Giriraj Kumar Sharma, S/o Shri Ramji Lal Sharma, Muraina Road, Wadfara Ambah, Muraina, MP was cancelled vide DM, Hamirpur order no. 279/khanij-MMC-30-vividh(2020-21) dated 02.06.2020 and another LOI was issued to M/S Mahadev Enclave Pvt. Ltd., Director Raghav Chandak, 203 G-Block Ganga Nagar, Rajsthan for a period of 6 months and 1,94,304 m3 production capacity vide letter no. 3035/khanij-MMC-30-vividh(2020-21) dated 26.03.2021.

Hence SEIAA opined to transfer Environmental Clearance issued vide letter no. 239/Parya/SEAC/4074/2018 dated 16.03.2018 from Shri Giriraj Kumar Sharma, S/o Shri Ramji Lal Sharma, Muraina Road, Wadfara Ambah, Muraina, MP to 1,94,304 for 1,94,304 m3 production capacity for six months. SEIAA added following conditions:-

1. Transfer of EC is granted for a period of 6 months from the date of issue or validity of current mine plan or current lease period whichever is earlier and after this the original EC and transfer order both will become null and void.
2. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
3. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
4. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
5. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 6,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with

provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.

6. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 30 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
7. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
8. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.

Rest all the content of Environmental Clearance letter no. 239/Parya/SEAC/4074/2018 dated 16.03.2018 shall remain same.

Area mentioned in the previous EC is being transferred only. If there is a change in geo-coordinates of the area then EC will be null and void.

After this transfer, original EC and transfer order both will become null and void.

(Ajay Kumar Sharma)
Member Secretary, SEIAA

Copy, through email, for information and necessary action to –

1. **Additional Chief Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – psforest2015@gmail.com)**
2. **Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)**
3. **Deputy Director General of Forests (C), integ rated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)**
4. **District Magistrate Hamirpur.**
5. **Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)**
6. **Copy to Web Master for uploading on PARIVESH Portal.**
7. **Copy for Guard File.**

(Ajay Kumar Sharma)
Member Secretary, SEIAA

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Annexure-11

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

198721/UPPCB/Banda(UPPCBRO)/CTO/both/HAMIRPUR/2023 **Date: 29/12/2023**

To,

M/s

Mahadev Enclave Private Limited

khand-23/8, tehsil sarila, Village Bhedi Kharka, Hamirpur, UP,HAMIRPUR,210432

Application Id-23933897

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **Mahadev Enclave Private Limited** located at **khand-23/8, tehsil sarila, Village Bhedi Kharka, Hamirpur, UP,HAMIRPUR,210432**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA Mahadev Enclave Private Limited **granted for the period from 01/01/2024 to 31/12/2024** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Sand/Morrum	194304	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	**1.0 KLD**	**Septic Tank**	**Soak Pit**

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Sand/Morrum.			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

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5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production capacity Sand/Morrum- 194304 Cu meter for six month by opencast and semi mechanized mining in 24.291 Hectare Lease area at Khand-23/8, Tehsil Sarila, Village Bhedi Kharka, Hamirpur.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide letter no. 239/Parya/SEAC/4074/2018 dated 16.03.2018, which has been transferred to the unit vide letter no. 306/Parya/SEIAA/4074/2022 dated 20.11.2023 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2024, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease/Environmental Clearance.
4. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
5. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.
6. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
7. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
8. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
9. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Sand/Morrum.
10. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
11. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
12. All trucks, tractors used in transportation of Sand/Morrum shall be covered by canvas sheet to prevent dust emission.
13. Water will be sprayed after loading activity (if Sand/Morrum collected could be dry condition)
14. The dust suppression measures like water spraying will be done on the haul roads and working areas.
15. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
16. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
17. Industry shall abide by directions given by Hon'ble Court, Hon’ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time.
18. Consent fees if revised, shall be payable by industry from the date of its applicability.
19. Industry shall comply with the relevant provisions of Environmental Laws.
20. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

RAJENDRA SINGH Digitally signed by RAJENDRA SINGH
Date: 2024.01.02 13:02:38 +05'30'

Chief Environmental Officer (circle-2)

Copy to:

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Regional Officer, UPPCB, Banda with direction to send the compliance report of CTO conditions on quarterly basis.

RAJENDRA SINGH Digitally signed by RAJENDRA SINGH Date: 2024.01.02 13:03:02 +05'30'

Chief Environmental Officer (circle-2)

मिशन LiFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश

- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - यह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रत्याक्षीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है।

Annexure-12

87

दूरभाष नं0– 05192–297470
ई–मेल–robanda@uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

क्षेत्रीय कार्यालयः 34ए, निकट संत तुलसी पब्लिक स्कूल, गेट नं0–2,
इन्दिरा नगर, चिल्ला रोड, बाँदा

सन्दर्भ सं0– 978/NGT-815/2024/24 दिनांकः 03/10/2024

सेवा में,

मैसर्स महादेव एन्क्लेव पूर्व नाम (चौधरी ट्रेडर्स),
खण्ड सं0–23/8, भेड़ी खरका, तहसील–सरीला,
जनपद–हमीरपुर।

विषय : **माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियन्त्रण बोर्ड व अन्य में पारित आदेश दिनांक 23.07.2024 में दिये गये निर्देशों के अनुपालन के सम्बन्ध में।**

महोदय,

उपरोक्त विषयक संदर्भ ग्रहण करें। माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियन्त्रण बोर्ड व अन्य में पारित आदेश दिनांक 23.07.2024 में दिये गये निर्देशों के अनुपालन हेतु मैसर्स महादेव एन्क्लेव पूर्व नाम (चौधरी ट्रेडर्स), खण्ड नं0–23/8, भेड़ी खरका, तहसील–सरीला, जनपद–हमीरपुर के कुछ अंश निम्नवत् हैः–

1. This O.A. has been registered on the basis of the letter petition. In this O.A. the applicant being the resident of the village Chandout Sarila, Hamirpur, Uttar Pradesh has raised a grievance that illegal sand mining is rampant in Btewa River flowing through the Dist Hamirpur and Jaloun of Uttar Pradesh.
2. It is alleged that village Chandout, Jamodi, Kahata, Parasan , Bhedi, Simaria, and Muhana fall in the periphery of the river Betwa in District Hamirpur and Jaloun where the indiscriminate illegal sand mining is going on since 1994 and crores of cubic meter of sand has been illegally mined in more than 30 years. It is also the allegation of the applicant that the Government Official are spectators. The letter petition also states that as a consequence of illegal sand mining water level in the villages of these districts have gone down drastically and that in spite of the efforts of the villagers illegal mining, sand mining has not stopped.
3. In support of the plea taken in O.A the form of letter petition applicant has enclosed photographs and news items.

बोर्ड मुख्यालय के पत्र संख्या– 198721/UPPCB/Banda(UPPCBRO)/CTO/both/HAMIRPUR/2023 दिनांक 29.12.2023 को मैसर्स महादेव एन्क्लेव पूर्व नाम (चौधरी ट्रेडर्स), खण्ड नं0–23/8, भेड़ी खरका, तहसील–सरीला, जनपद–हमीरपुर को सहमति जल एवं वायु सशर्त निर्गत किया गया है एवं पट्टे पर पर्यावरणीय स्वीकृति की शर्तों की अनुपालन आख्या आज दिनांक तक बोर्ड मुख्यालय एवं क्षेत्रीय कार्यालय में प्रेषित नहीं की गयी है।

अतः आपकों निर्देशित किया जाता है कि शीघ्रातिशीघ्र मैसर्स महादेव एन्क्लेव पूर्व नाम (चौधरी ट्रेडर्स), खण्ड नं0–23/8, भेड़ी खरका, तहसील–सरीला, जनपद–हमीरपुर को निर्गत सहमति जल/वायु एवं पर्यावरणीय स्वीकृति में अधिरोपित शर्तों की अनुपालन आख्या एक सप्ताह के अन्दर फोटो सहित प्रेषित करना सुनिश्चित करें अन्यथा की दृष्टि में आप के उद्योग पर वैधानिक कार्यवाही की संस्तुति बोर्ड मुख्यालय अग्रेसारित कर दी जायेगी, जिसका उत्तरदायित्व स्वयं आपका होगा।

संलग्नकः उपरोक्तानुसार।

भवदीया

(डॉ0 माधवी कमलवंशी)
क्षेत्रीय अधिकारी

प्रतिलिपि : मुख्य पर्यावरण अधिकारी (वृत्त–2), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ सादर प्रेषित।

क्षेत्रीय अधिकारी

Annexure-13

दूरभाष–05192 297470
ई–मेल:– robanda@uppcb.in

क्षेत्रीय कार्यालय : उ0 प्र0 प्रदूषण नियन्त्रण बोर्ड,

34ए, निकट संत तुलसी पब्लिक स्कूल, न्यू बिल्डिंग, इन्दिरा नगर गेट नं0 2
बाँदा उ0प्र0-210001

संदर्भ संख्या : 781/ओ०ए०सं० 815/2024/24 दिनांक : 14/08/2024

सेवा में,

खनिज अधिकारी,
हमीरपुर।

विषय: **माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियन्त्रण बोर्ड व अन्य में पारित आदेश दिनांक 23.07.2024 के सम्बन्ध में।**

महोदय,

कृपया उपरोक्त विषयक सन्दर्भ ग्रहण करने का कष्ट करें। अवगत कराना है कि माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियन्त्रण बोर्ड व अन्य में पारित आदेश दिनांक 23.07.2024 के मुख्य अंश निम्नवत् है:–

".....1. This O.A. has been registered on the basis of the letter petition. In this O.A. the applicant being the resident of the village Chandout Sarila, Hamirpur, Uttar Pradesh has raised a grievance that illegal sand mining is rampant in Btewa River flowing through the Dist Hamirpur and Jaloun of Uttar Pradesh.

2. It is alleged that village Chandout, Jamodi, Kahata, Parasan , Bhedi, Simaria, and Muhana fall in the periphery of the river Betwa in District Hamirpur and Jaloun where the indiscriminate illegal sand mining is going on since 1994 and crores of cubic meter of sand has been illegally mined in more than 30 years. It is also the allegation of the applicant that the Government Official are spectators. The letter petition also states that as a consequence of illegal sand mining water level in the villages of these districts have gone down drastically and that in spite of the efforts of the villagers illegal mining, sand mining has not stopped.

3. In support of the plea taken in O.A the form of letter petition applicant has enclosed photographs and news items....."

उक्त आदेश के अनुपालन में जनपद–हमीरपुर (इंगित ग्राम) स्थित खनन पट्टों की सूची सहित खनन पट्टों पर पूर्व में की गयी कार्यवाही (पेनाल्टी, चालान, बन्दी इत्यादि) की सूचनायें समस्त संलग्नकों सहित इस कार्यालय में प्रेषित करने का कष्ट करें, जिससे उक्त सूचनायें ससमय बोर्ड मुख्यालय, लखनऊ प्रेषित की जा सकें, उक्त आदेश समस्त संलग्नकों सहित अग्रिम आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्नक : उपरोक्तानुसार।

भवदीया

(डॉ0 माधवी कमलवंशी) 14/8
क्षेत्रीय अधिकारी

प्रतिलिपि : मुख्य पर्यावरण अधिकारी (वृत्त–2), उ0प्र0 प्रदूषण नियन्त्रण बोर्ड, लखनऊ को सूचनार्थ सादर प्रेषित।

क्षेत्रीय अधिकारी

Annexure-14

89

RU120324768IN

19/6/24

कार्यालय जिलाधिकारी जालौन (1746)

(खनन अनुभाग)

पत्र संख्या 314/खनिज–एम0एम0सी–30 दिनांक : 12 जून 2024

मेसर्स महादेव इन्क्लेव प्रा0लि0

निदेशक श्री राघव चाण्डक पुत्र श्री अशोक चाण्डक

निवासी 203 जी0 उद्यान गंगा नगर राजस्थान

ADM/M.O. को तत्काल आवश्यक कार्यवाही हेतु प्रस्तुत है। D.M 19/6/24

उपजिलाधिकारी,कालपी की औचक निरीक्षण जांच आख्या दिनांक 31.05.2024 द्वारा अवगत कराया गया है कि तहसील कालपी स्थित ग्राम बड़ागॉव में के समीप जनपद हमीरपुर के क्षेत्र मेसर्स महादेव इनक्लेव प्रा0लि0 निदेशक श्री राघव चाण्डक के पक्ष में जनपद हमीरपुर की तहसील सरीला स्थित ग्राम भेड़ी खण्ड सं0–23/8 रकवा 24.291हे0 क्षेत्र पर बालू/मौरम का खनन पट्टा स्वीकृत/निष्पादित है। ग्राम बड़ागॉव स्थित गाटा सं0 का औचक स्थलीय निरीक्षण दिनॉक 28–05–2024 को उपजिलाधिकारी कालपी, क्षेत्राधिकारी कालपी व खान निरीक्षक जालौन के साथ संयुक्त रूप से किया गया। जनपद हमीरपुर के खनन पट्टाधारक मेसर्स महादेव इनक्लेव प्रा0लि0 द्वारा जनपद जालौन की सीमा के ग्राम बड़ागॉव के गाटा संख्या–1689,1690 एंव गाटा सं0 1690,1691,1692 के आंशिक भाग व 1693 के सम्पूर्ण भाग में बालू/मौरम/मिट्टी का अवैध खनन/परिवहन किया जाना पाया गया। मौके पर खनन के ताजे निशान व खनन से बने पिटस देखे गये, जिसका विवरण निम्नवत् है:–

1– पिट संख्या–01 में गाटा सं0–1689 व 1690 के आंशिक भाग।

2– पिट संख्या–02 में गाटा सं0–1690, 1691 व 1692 का आंशिक भाग एवं 1693 का सम्पूर्ण भाग।

M.O. HMR 21.6.24

पिटसं0	जियो कोर्डिनेट्स	क्षेत्रफल	औसत गहराई	मात्रा (घनमी0)
01	25°54'38.87"N 79°48'30.95"E 25°54'39.41"N 79°48'30.36"E 25°54'39.79"N 79°48'29.34"E 25°54'40.26"N 79°48'28.36"E 25°54'39.70"N 79°48'27.71"E 25°54'39.35"N 79°48'28.19"E 25°54'38.64"N 79°48'28.64"E 25°54'37.85"N 79°48'29.64"E	3173.0	2.6 मीटर	8249.8
02	25°54'43.84"N 79°48'24.81"E 25°54'42.97"N 79°48'25.92"E 25°54'42.71"N 79°48'25.14"E 25°54'43.24"N 79°48'24.27"E	762.8	2 मीटर	1525.6

जॉच के समय सम्बन्धित पट्टा क्षेत्र पर उपस्थित व्यक्ति जिसके द्वारा अपना नाम व पता नहीं बताया गया से मौके पर अवैध खनन के सम्बन्ध में पूँछ–ताँछ करने पर उसके द्वारा कोई जानकारी नहीं दी गयी, परन्तु मौके पर साक्ष्य हेतु फोटोग्राफ लिये गये है, जो संलग्न है।

इस प्रकार आप द्वारा जनपद जालौन की सीमा में ग्राम बड़ागॉव के गाटा सं0–1689 व 1690 में 8249.8 घनमीटर व गाटा सं0–1690, 1691 व 1692 का आंशिक भाग एवं 1693 का सम्पूर्ण भाग में 1525.6 घनमीटर कुल 9775.4 घनमीटर बालू/मौरम का अवैध खनन/ परिवहन किया जाना पाया गया, जो उ0प्र0 उपखनिज परिहार नियमावली 2021 के नियम–3 व 58 का स्पष्ट उल्लंघन है।

क0सं0	पायी गयी अनियमितता	प्रस्तावित शास्ति
2	जनपद जालौन की सीमा में ग्राम बड़ागॉव के गाटा सं0–1689 व 1690 में 8249.8 घनमीटर व गाटा सं0–1690, 1691 व 1692 का आंशिक भाग एवं 1693 का सम्पूर्ण भाग में 1525.6 घनमीटर कुल 9775.4 घनमीटर	उ0प्र0 उप(परिहार) नियमावली 2021 के नियम 58 के अंर्तगत 9775.4 घनमीटर अवैध खनन की रायल्टी रू0 14,66,310–00 खनिज मूल्य रू0 73,31,550–00 कुल रू0 87,97,860–00 एंव नियमानुसार शास्ति 05 लाख रू0

90

		प्रति हेक्टयर प्रस्तावित

अतः आपको निर्देशित किया जाता है कि संयुक्त जॉच आख्या दिनांक 31.05.2024 में पाये गये उपरोक्त अवैध खनन के संबंध में अपना लिखित उत्तर/पक्ष 15 दिवस के अंदर उपलब्ध कराना सुनिश्चित करें। यदि निर्धारित अवधि के अन्दर आपके द्वारा संतोषजनक उत्तर/पक्ष/स्पष्टीकरण प्रस्तुत नही किया जाता है, तो, यह माना जायेगा कि आपको उक्त के संबंध में कुछ नही कहना है। तदनुसार आपके विरूद्ध नियमानुसार शास्ति/अर्थदण्ड तथा अन्य विधिक कार्यवाही की जायेगी, जिसका सम्पूर्ण उत्तर दायित्व आपका होगा।

(राजेश कुमार पाण्डेय)
जिलाधिकारी,जालौन।

1– प्रतिलिपि– निदेशक, भूतत्व एंव खनिकर्म निदेशालय उ0प्र0 लखनऊ को सूचनार्थ प्रेषित।

2– प्रतिलिपि–जिलाधिकारी,हमीरपुर को इस अनुरोध के साथ प्रेषित कि कृपया नोटिस की एक प्रति संबंधित पटटाधारक को अपने स्तर से तामीला कराने हेतु संबंधित को निर्देशित करते हुये उपरोक्त अवैध खनन के उत्तरदायी पटटाधारक के विरूद्ध अपने स्तर से भी प्रभावी कार्यवाही करने का कष्ट करे।

11/6/24

(राजेश कुमार पाण्डेय)
जिलाधिकारी,जालौन।

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RU0902801571N 74
2813/24

प्रेषक,
जिलाधिकारी,
जालौन ।

सेवा में
जिलाधिकारी,
हमीरपुर।

संख्याः 1030/खनिज–एम0एम0सी0–30 दिनांकः 20 मार्च ,2024

विषयः– जनपद–हमीरपुर की तहसील सरीला स्थित ग्राम भेड़ी डाडा खण्ड सं0–23/8 के पट्टाधारक द्वारा जनपद जालौन की सीमा में नदीतल के भूमि में अवैध बालू/मौरम खनन करने संबंध में।

महोदय,

कृपया उपरोक्त विषय के संबंध में अवगत कराना है कि सम्पूर्ण समाधान दिवस तहसील कालपी दिनांक 18.03.2024 में श्री गयादीन पुत्र श्री गंगाराम निवासी बडागांव थाना कदौरा जिला जालौन द्वारा प्रस्तुत प्रार्थना पत्र दिनांक 16.03.2024 द्वारा अवगत कराया गया की ग्राम बडागांव पोस्ट भेड़ीखुर्द परगना कालपी का मूल निवासी है एंव खाता सं० 0687 गाटा सं० 1674,1675,1676,1677,1686,1687,1688, 1689, 1690,1691, 1692, 1693, 1694, 1701, 1704, 1705, 1713, 1714,1715, 1718,1720,1721,1722,1726 रकवा 10.165000 का सहखातेदार है। मेहरूददीन उर्फ बाबा पुत्र ताजुद्दीन निवासी चतेला थाना कदौरा जनपद जालौन ने उक्त रकवा से मौरम/बालू का अवैध खनन जे०सी०बी० द्वारा कर रहा है, और मना करने पर जान से मारने की धमकी दे रहा है, इनका खण्ड हमीरपुर जिला में है जबकि जिला जालौन के खेत से खुदाई कर रहा है। उक्त भूमि का कोई खण्ड खनन के लिये आंवटित नहीं है और न ही कोई एग्रीमेन्ट हुआ है। प्रार्थी द्वारा जांच कर न्याय दिलाने का अनुरोध किया गया है।

उक्त प्रार्थना पत्र के क्रम में कार्यालय जिलाधिकारी जालौन के पत्र सं0 – 1014/खनिज एम०एम०सी०–30 दिनांक 16.03.2024 तथा कार्यालय जिलाधिकारी हमीरपुर के पत्र सं० 2060/खनिज–एम०एम०सी०–30 विविध (2023–24) दिनांक 18.03.2024 द्वारा प्रश्नगत शिकायत की संयुक्त जांच कराये जाने हेतु टीम का गठन किया गया ।

उक्त आदेशो के अनुपालन में प्रार्थी श्री गयादीन के उपरोक्त प्रार्थना पत्र में उल्लिखित तथ्यों की संयुक्त स्थलीय जांच जनपद जालौन एंव जनपद हमीरपुर की संयुक्त जांच टीम द्वारा दिनांक 19.03.2024 को की गयी। संयुक्त निरीक्षण आख्या दिनांक 19.03.2024 द्वारा अवगत कराया गया कि ग्राम बड़ागाव के गाटा सं० 1800 के पास आर०पी०–1 का जी०पी०एस०–25°54'59-92"N 79°48'59-26"E तथा गाटा सं० 1619,1618,1620,1616 के पास आर०पी०–2 का जी०पी०एस०–25°54'58-55"N 79°48'45-14"E को सन्दर्भ बिन्दु मानकर सीमांकन किया गया है। जॉच/पैमाइस में यह पाया गया की जनपद हमीरपुर का पट्टाधारक मेसर्स महादेव इनक्लेव प्रा०लि० निदेशक श्री राघव चाण्डक पुत्र श्री अशोक चाण्डक निवासी 203 जी० उद्यान गंगा नगर राजस्थान के पक्ष में तहसील सरीला के ग्राम भेड़ी खण्ड सं० 23/8 द्वारा अपना स्वीकृत खनन क्षेत्र से हटकर जनपद जालौन के सीमा में नदीतल के भूमि में चार पिट्स के माध्यम से अवैध खनन/अवैध परिवहन किया गया है, जिसका जी०पी०एस० फोटोग्राफ रिपोर्ट के साथ संलग्न है, अवैध खनन से बने चार पिट्स का पैमाइश जनपद जालौन के राजस्व टीम द्वारा की गयी, जिसका विवरण निम्नवत है:–

पिट्स 1– 2238 वर्ग मीटर क्षेत्र में औसत 1.00 मीटर गहराई में 2238 घनमीटर बालू/मौरम का अवैध खनन/परिवहन होना पाया गया। जिसका जी०पी०एस० रिडिंग निम्नवत है–
A-25°54'47-57"N 79°48'49-93"E, B- 25°54'47-07"N 79°48'47-18"E,
C- 25°54'47-84"N 79°48'47-07"E, D-25°54'48-58" N 79°48'50-47"E

पिट्स 2– 1730 वर्ग मीटर क्षेत्र में औसत 1.00 मीटर गहराई में 1730 घनमीटर बालू/मौरम का अवैध खनन/परिवहन होना पाया गया। जिसका जी०पी०एस० रिडिंग निम्नवत है–
A-25°54'49-09"N 79°48'50-04"E, B- 25°54'49-71"N 79°48'49-70"E,
C-25°54'51-40"N 79°48'51-81"E, D- 25°54'50-92"N 79°48'52-37"E

पिट्स 3– 5796 वर्ग मीटर क्षेत्र में औसत 1.00 मीटर गहराई में 5796 घनमीटर बालू/मौरम का अवैध खनन/परिवहन होना पाया गया। जिसका जी०पी०एस० रिडिंग निम्नवत है–

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A-1 25°54'50-07"N 79°48'53-36"E, A- 25°54'51-54"N 79°48'53-19"E
B-25°54'52-96"N 79°48'53-26"E, C-25°54'52-85"N 79°48'55-25"E
D-25°54'50-27"N 79°48'55-59"E, E- 25°54'49-53"N 79°48'55-30"E
पिट्स 4– 1253 वर्ग मीटर क्षेत्र में औसत 1.00 मीटर गहराई में 1253 घनमीटर बालू/मौरम का अवैध खनन/परिवहन होना पाया गया। जिसका जी०पी०एस० रिडिंग निम्नवत है–
A-25°54'48-92"N 79°48'53-38"E, B& 25°54'48-32"N 79°48'53-45"E
C- 25°54'47-96"N79°48'51-49"E, D& 25°54'48-74"N 79°48'51-24"E

उपरोक्तानुसार पटटाधारक द्वारा स्वीकृत क्षेत्र से बाहर जनपद जालौन की सीमा में कुल 11017 घनमीटर बालू/मौरम का अवैध खनन/परिवहन मेहरूददीन उर्फ बाबा पुत्र ताजुद्दीन निवासी चतेला थाना कदौरा जनपद जालौन के माध्यम से कराया गया है। जो उ०प्र० उपखनिज (परिहार) नियमावली 2021 का नियम 3, 58, 72 तथा खान एवं खनिज (विकास एवं विनियमन) अधिनियम 1957 की धारा 4/21 के तहत दण्डनीय अपराध है।

अतः उपरोक्त संयुक्त जांच आख्या की प्रति इस पत्र के साथ संलग्न कर इस अनुरोध के साथ प्रेषित है कि संयुक्त जांच आख्या दिनांक 19.03.224 में पाये गये अवैध खनन के संबंध में संबंधित पटटाधारक के विरूद्ध नियमानुसार कठोर कार्यवाही करते हुये अवैध खनन की मात्रा 11017घनमीटर की रायल्टी रू016,52,550–00, खनिमूल्य रू0 82,62,750–00 एंव नियमानुसार शास्ति की धनराशि अधिरोपित कर देय धनराशि की वसूली कराकर जनपद जालौन के खनन लेखाशीर्षक में राजस्व जमा कराने का कष्ट करें।

भवदीय,

20/3/24

(राजेश कुमार पाण्डेय)
जिलाधिकरी, जालौन।

पत्रपृ.सं0 /खनिज–एमएमसी–30 तद्दिनांक।
प्रतिलिपि– निदेशक, भूतत्व एंव खनिकर्म उ0प्र0 लखनऊ को सूचनार्थ प्रेषित।

(राजेश कुमार पाण्डेय)
जिलाधिकरी, जालौन।

CHALLAN

(अलौह खनन तथा धातु कर्म उद्योग, उ0प्र0)

Government of Uttar Pradesh

Uttar PradeshTreasury Form-209(1) - Challan for Depositing Money

[To be submitted through Net-Payment]

Challan No.: **AKV240015377**	Challan Date:**04/07/2024**
Assessment Year:**2024-2025**	Tax Period: **ONETIME**
Name of the Bank:	
Unique Id:	
Depositor Name:	**MAHADEV ENCLAVE PRIVATE LIMITED**
Depositor Address:	**DIRECTOR RAGHAV CHANDAK 203 G BLOCK SRIGANGANAGAR RAJASTHAN**

Head	Description	Serial No.	Amount (in Rs.)
0853008000010000	अन्य प्राप्तियां	4	9297860.00
	Totals of the above heads	--	9297860.00

A SUM OF Rs. 9297860.00 AGAINST THE HEADS MENTIONED ABOVE --[THROUGH NET-PAYMENT TRANSACTION]-- ON HAS BEEN DEPOSITED BY THE DEPOSITOR.

(Depositor Remarks->NOTICE NO. 1314 DATE 12.06.2024 INLEGAL MINING BADAGAV)

THE BANK REFERENCE NO. RECEIVED AFTER THE TRANSACTION IS : CPADYELWL3, Scroll Date:-04/07/2024

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Print Close

CHALLAN

(अलौह खनन तथा धातु कर्म उद्योग, उ0प्र0)

Government of Uttar Pradesh

Uttar PradeshTreasury Form-209(1) - Challan for Depositing Money

[To be submitted through Net-Payment]

Challan No.: **AKV240015376**	Challan Date:**04/07/2024**
Assessment Year:**2024-2025**	Tax Period: **ONETIME**
Name of the Bank:	
Unique Id:	
Depositor Name:	**MAHADEV ENCLAVE PRIVATE LIMITED**
Depositor Address:	**DIRECTOR RAGHAV CHANDAK 203 G BLOCK SRIGANGANAGAR RAJASTHAN 335001**

Head	Description	Serial No.	Amount (in Rs.)
085300800010000	अन्य प्राप्तियां	4	10915300.00
	Totals of the above heads	--	10915300.00

A SUM OF Rs. 10915300.00 AGAINST THE HEADS MENTIONED ABOVE --[THROUGH NET-PAYMENT TRANSACTION]-- ON HAS BEEN DEPOSITED BY THE DEPOSITOR.

(Depositor Remarks->Aadesh No. 1248 Date 27.05.2024 dwara ke aantragat avedh khanan ki abhirupit dhanrashi)

THE BANK REFERENCE NO. RECEIVED AFTER THE TRANSACTION IS : CPADYELDR6, Scroll Date:-04/07/2024

Annexure-15

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0
Ref. No M-18787 सी-2/2710-C68/24

दिनाँक
Date 17/10/24

मैसर्स महादेव इन्क्लेव प्रा0लि0,
(खण्ड सं0 23/8 ग्राम–भेड़ी, तहसील सरीला, जनपद–हमीरपुर)
पटटाधारक श्री राघव चाण्डक पुत्र श्री अशोक चाण्डक
निवासी 203 जी उद्यान गंगा नगर
राजस्थान

यह कि क्षेत्रीय कार्यालय के पत्रांक 781/ओ0ए0 संख्या–815/2024/24 दिनांक 14.08.2024 द्वारा माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली मे योजित ओ0ए0 संख्या–615/2024 में आच्छादित ग्रामों में खनन पट्टो पर खनिज विभाग, हमीरपुर द्वारा की गयी कृत कार्यवाही की सूचना इस कार्यालय में उपलब्ध कराये जाने हेतु पत्र प्रेषित किया गया था। खनिज अधिकारी, हमीरपुर के पत्र संख्या–760/खनिज–एम0एम0सी0–तीस–विविध (2024–24) दिनांक 03.10.2024 द्वारा सूचित किया गया है कि मैसर्स महादेव इन्क्लेव प्रा0लि0, खण्ड सं0 23/8 ग्राम–भेड़ी, तहसील सरीला, जनपद–हमीरपुर के पटटाधारक श्री राघव चाण्डक पुत्र श्री अशोक चाण्डक निवासी 203 जी उद्यान गंगा नगर राजस्थान द्वारा जनपद जालौन की सीमा में ग्राम बढागांव के गाटा सं0 1689,व 1690 में 8249.8 घन मी0 व गाटा सं0 1690, 1691 व 1692 का आंशिक भाग एवं 1693 का सम्पूर्ण भाग में 1525.6 घन मीटर कुल 9775.4 घन मीटर अवैध खनन सूचित किया गया है। इस सम्बंध में जिलाधिकारी, जालौन के पत्र संख्या 1314/खनिज–एमएमसी–30 दिनांक 12.06.2024 द्वारा खनन इकाई के पटटाधारक को स्पष्टीकरण हेतु नोटिस जारी किया गया है। खनन पट्टा धारक पर उ0प्र0 उपखनिज परिहार नियमावली–2021 के नियम 58 के प्राविधानों के अन्तर्गत 9775.4 घनमीटर अवैध खनन की रायल्टी रूपये 1466310 खनिज मूल्य रूपये 7331550/– कुल रूपये 8797860/– एवं नियमानुसार शास्ति 05 लाख रूपये प्रति हेक्टेयर प्रस्तावित है।

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में ओ0ए0–815/2024 राम शंकर बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड एवं अन्य में पारित आदेश दिनांक 23.07.2024 के अनुपालन में मैसर्स महादेव इन्क्लेव प्रा0लि0, खण्ड सं0 23/8 ग्राम–भेड़ी, तहसील सरीला, जनपद–हमीरपुर के पटटाधारक श्री राघव चाण्डक पुत्र श्री अशोक चाण्डक निवासी 203 जी उद्यान गंगा नगर राजस्थान द्वारा जनपद जालौन की सीमा में ग्राम बढागांव के गाटा सं0 1689,व 1690 में 8249.8 घन मी0 व गाटा सं0 1690, 1691 व 1692 का आंशिक भाग एवं 1693 का सम्पूर्ण भाग में 1525.6 घन मीटर कुल 9775.4 घन मीटर अवैध खनन के दृष्टिगत् पर्यावरणीय क्षतिपूर्ति की गणना निम्नवत् है:–

- अवैध खनन की मात्रा **9775.4** घन मी0 बालू/मौरम का बाजार मूल्य रू0–*7331550/–* **(रूपये तिहत्तर हजार इक्तीस हजार पांच सौ पचास मात्र)**

Environmental Compensation = D x (1+RF+DF)
= 7331550 x (1+0.5+0.3) = Rs. 13196790.00

मा0 एनजीटी, नई दिल्ली के आदेशों के अनुपालन में अवैध खनन हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्मित गाइडलाइन में पर्यावरणीय क्षतिपूर्ति की गणना हेतु निर्धारित सूत्र Compensation=D x (1+RF+DF) के अनुसार आंकलित पर्यावरणीय क्षतिपूर्ति रूपये 13196790/– आती है, जिसमें D (Market Value of Illegally Mined Material)= 7331550/-, RF (Risk Factor)=0.5, DF (Deterrence Factor)=0.3 लिया गया है।

अतः उपरोक्त वर्णित तथ्यों एवं जिलाधिकारी, जालौन द्वारा अवैध खनन के सम्बंध में पटटाधारक श्री राघव चाण्डक पुत्र श्री अशोक चाण्डक निवासी 203 जी उद्यान गंगा नगर राजस्थान को जारी नोटिस दिनांक 12.06.2024 में वर्णित अवैध खनन के दृष्टिगत सक्षम अधिकारी के अनुमोदनोपरान्त इकाई के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु निम्नानुसार कारण बताओ नोटिस जारी किया जाता है :–

1. यह कि क्यों न खनन इकाई मैसर्स महादेव इन्क्लेव प्रा0लि0, खण्ड सं0 23/8 ग्राम–भेड़ी, तहसील सरीला, जनपद–हमीरपुर के पटटाधारक श्री राघव चाण्डक पुत्र श्री अशोक चाण्डक निवासी 203 जी उद्यान गंगा नगर

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226 010
दूरभाष : 0522-2720828, 2720831
फैक्स : 0522-2720764, 2720676
ई–मेल : info@uppcb.in
वेबसाइट : www.uppcb.up.gov.in

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
Fax : 0522-2720764, 2720676
E-mail : info@uppcb.in
Website : www.uppcb.up.gov.in

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1. राजस्थान द्वारा 9775.4 घन मी0 बालू/मौरम का अवैध खनन किये के कारण रू0 13196790/– (रूपये एक करोड़ इक्तीस लाख छयानबे हजार सात सौ नब्बे मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये।

उपरोक्त के संबंध में अपना स्पष्टीकरण इस पत्र प्राप्ति के 15 दिन के अन्दर बोर्ड मुख्यालय में प्रेषित करें, अन्यथा की स्थिति में उपरोक्तानुसार मैसर्स महादेव इन्फ्लेव प्रा0लि0, खण्ड सं0 23/8 ग्राम–भेड़ी, तहसील सरीला, जनपद–हमीरपुर के पटटाधारक श्री राघव चाण्डक पुत्र श्री अशोक चाण्डक निवासी 203 जी उद्यान गंगा नगर राजस्थान के विरूद्ध रू0 13196790/– (रूपये एक करोड़ इक्तीस लाख छयानबे हजार सात सौ नब्बे मात्र)की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वयं इकाई एवं इकाई स्वामी का होगा।

सक्षम अधिकारी द्वारा अनुमोदनोपरान्त पत्र निर्गमन हेतु अधिकृत

संलग्नक–यथोपरि।

मुख्य पर्यावरण अधिकारी,
(वृत्त–2)

प्रतिलिपिः–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित–

1. जिलाधिकारी, हमीरपुर।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, बांदा को इस निर्देश के साथ प्रेषित कि अपने स्तर से भी कारण बताओ नोटिस की प्रति इकाई स्वामी को प्राप्त कराते हुए, पावती एवं जारी कारण बताओ नोटिस के संबंध में उद्योग का अद्यतन निरीक्षण कर आख्या 15 दिन के अन्दर बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी,
(वृत्त–2)

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.
Vineet Khand-1, Gomti Nagar, Lucknow - 226 010
Phone : 91-522-2300 541, Fax : 91-522-2300 543
E-mail : doeuplko@yahoo.com
Website : www.seiaaup.in

Annexure-16

To,

Shri Anil dixit,
S/o Shri Radhe Shyam Dixit,
Owner,
R/o Geru Wala Bangla,
Tyagi Nagar, Morar,
Gwalior, M.P- 474006

Ref. No. 493 **/Parya/SEAC/4192/2018** **Date:** 24 **November , 2018**

Sub: Environmental Clearance for River Bed Sand/Morrum Mining Project from Betwa River at Khand No.- 23/13, Village- Bhedi Kharka, Tehsil- Sarila, Hamirpur, Sanctioned Lease Area: 12.145 ha (30 Acre), M/s Kanha Construction Company.

Dear Sir,

Please refer to your application/letter dated 05-04-2018, 04-10-2018 & 15-10-2018 addressed to the Secretary, SEAC, Directorate of Environment, U.P., Lucknow on the subject as above. The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 16/10/2018 & 16/11/2018.

A brief presentation was also made by the project proponent alongwith their consultant M/s ENV DAS (India) Pvt. Ltd. The proponent, through the documents submitted and the presentation made, informed the committee that:-

1. The environmental clearance is sought for River Bed Sand/Morrum Mining Project from Betwa River at Khand No.- 23/13, Village- Bhedi Kharka, Tehsil- Sarila, Hamirpur, Sanctioned Lease Area: 12.145 ha (30 Acre), M/s Kanha Construction Company.
2. The public hearing was organized on 19/09/2018.
3. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/23553/2018
2. File No. allotted by SEIAA, UP	4192
3. Name of Proponent	Shri Kanha Construction Company Proprietor- Shri Anil Dixit
4. Full correspondence address of proponent and mobile no.	Shri Kanha Construction Company Proprietor- Shri Anil Dixit S/o Shri Radhe Shyam Dixit R/o Geru wala bangla, Tyagi Nagar, Morar, Gwalior, M.P. 474006
5. Name of Project	Sand/Morrum Mining
6. Project location (Plot/Khasra/Gata No.)	Khand No. 23/13
7. Name of River	Betwa
8. Name of Village	Bhedi Kharka
9. Tehsil	Sarila
10. District	Hamirpur
11. Name of Minor Mineral	Sand/Morrum
12. Sanctioned Lease Area (in ha)	12.145 ha
13. Mineable Area (in ha)	12.145 ha
14. Zero level mRL	99 mRL
15. Max. & Min mrl within lease area	106 mRL and 100 mRL
16. Pillar Coordinates (Verified by DMO)	Pillars | Latitude | Longitude Sanctioned Lease Area

	A	25°54'26.00"N	79°48'57.66"E
	B	25°54'25.78"N	79°49'28.82"E
	C	25°54'21.45"N	79°49'31.50"E
	D	25°54'21.63"N	79°48'57.64"E

17. Total Geological Reserves	6,07,250 m^3	
18. Total Mineable Reserves in LOI	1,94,304 m^3/year	
19. Total Proposed Production	1,94,304 m^3/year (9,71,520 m^3 in 05 years)	
20. Proposed Production/year	1,94,304 m^3	
21. Sanctioned Period of Mine lease	5 years	
22. Production of mine/day	706.56 m^3/day	
23. Method of Mining	Opencast Semi mechanized	
24. No. of working days	275 days	
25. Working hours/day	12 hours	
26. No. Of workers	Approximately 62 labours	
27. No. Of vehicles movement/day	47 units	
28. Type of Land	Government Waste Land (Revenue land)	
29. Ultimate Depth of Mining	3 m	
30. Nearest metalled road from site	MDR 41 B (Rath-Jalalpur)- 3.2 km*(NE)	
31. Water Requirement	PURPOSE	REQUIREMENT (KLD)
	Drinking	1.22
	Suppression of dust	32.04
	Plantation	0.030
	Others (Stored water)	0.10
	Total	33.39 KLD
32. Name of QCI Accredited Consultant with QCI No and period of validity.	ENV Development Assistance Systems (I) Pvt. Ltd. NABET/EIA/1720/RA 0078 and Valid till 02/04/2020.	
33. Any litigation pending against the project or land in any court	None	
34. Details of 500 m Cluster Map & certificate verified by Mining Officer	Cluster Certificate is issued by Mines Officer, Hamirpur Letter No.02/Khanij-MMC-30-vividh (2017-18), dated 02.04.2018.	
35. Details of Lease Area in approved DSR	Page No 63; Table No. 20	
36. Proposed CER cost	2% of total project cost i.e. Rs.20,91,743/-	
37. Proposed EMP cost & Total Project Cost	Rs. 58,92,321/- & Rs. 10,45,87,156/-	
38. Length and Width of Haul Road	Unpaved Length 2.67 km and Paved Length 6.91 km and 6 m width	
39. No. of Trees to be Planted	91	

4. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
5. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
6. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
7. There is no litigation pending in any court regarding this project.
8. The project proposal falls under category–1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee (meeting held on 16/10/2018 & 16/11/2018) on the above said project, the State Level Environment Impact Assessment Authority (meetings held on dated 22/11/2018) has decided to grant the Environmental Clearance to the title project for collection of 1,94,304 m^3/year is proposed from mining lease area 12.145 ha subject to effective implementation of the following General Conditions and specific conditions:

General Conditions:-

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
5. Mining and loading shall be done only within day hours time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.
19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
21. Dispensary facilities for first-aid shall be provided at site.
22. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
23. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite

Member Secretary

data/information/monitoring reports. In case of any violations of stipulated conditions, the District Mining Officer will report to SEIAA.

24. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
25. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, ZilaParisad/ Municipal Corporation and Urban Local Body.
26. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
27. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
28. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
29. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
30. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
31. Corporate Environmental Responsibility (CER) shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of beneficiary and gram pradhan along with phone number, photographs should be submitted to Directorate as well as to the District magistrate / Chief Development officers.
32. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
33. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Lucknow, SEIAA, U.P and UPPCB.
34. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
35. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
36. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards, the safety notified zone should be left so that the habitat/nesting area is undisturbed.
37. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
38. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
39. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
40. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
41. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical

health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).

42. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
43. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, ZilaParishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
44. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forests, Lucknow by e-mail.
45. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
46. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
47. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
48. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

Specific Conditions:

1. Directions/suggestions given during public hearing and Commitment made by the project proponent should be strictly complied.
2. Pakka motorable haul road to be maintained by the project proponent.
3. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
4. Permission from the competent authority regarding evacuation route should be taken.
5. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
6. Site Pit photographs should be submitted with date, time and point-coordinate within 15 days.
7. One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
8. Provision for cylinder to workers should be made for cooking.
9. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
10. Provide suitable mask to the workers.
11. Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road.
12. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer. The whole plantation has to be done in first year and should be maintained in subsequent years.
13. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer shall review midterm conditions of Environmental Clearance.
14. Provision for two toilets and hand pumps should be made at mining site.
15. Drinking water for workers would be provided by tankers.
16. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
17. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
18. Corporate Environmental Responsibility (CER) plan with minimum Rs. 25,56,911/- shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with installation of five hand pumps for drinking water, solar light in villages of streets, construction of two

numbers of toilets at the primary school with name displayed and address and details of beneficiary and gram pradhan along with phone number, photographs should be submitted to Directorate as well as to the District magistrate / Chief Development officers, Kanpur Dehat, U.P.

19. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
20. Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
21. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
22. Width of the haul road shall be more than 6 meter.
23. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
24. The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statuary committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
25. If in future this lease area becomes part of cluster of equal to or more than 25 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
26. The Environmental clearance will be co-terminus with the mining lease period.
27. Project falling with in 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
28. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
29. Geo coordinates should be verified by Director, DGM/District Magistrate/Regional Mining Officer/NHAI and should be submitted to SEIAA/SEAC, Secretariat as earliest.
30. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 25ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 25ha, the E.C issued will stand revoked.
31. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
32. The mining work will be open-cast and manual/semi mechanized (subject to order of Hon'ble NGT/Hon'ble Courts (s)). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
33. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width which-ever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
34. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
35. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
36. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
37. The project proponent will provide personal protective equipment (PPE) as required, also provid adequate training and information on safety and health aspects. Periodical medical examination of the workers

engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.

38. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS)].
39. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
40. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
41. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
42. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
43. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
44. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
45. Solid waste material viz., gutkhapouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
46. Green area/belt to be developed along haulage road in consultation of Gram Sabha/Panchyat.
47. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
48. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Regional office of MoEF, SEIAA, U.P. and UPPCB.
49. A copy of clearance letter will be marked to concerned Panchayat / local NGO, if any, from whom suggestion / representation has been received while processing the proposal. The clearance letter shall also be put on the website of the company.
50. State Pollution Control Board shall display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/Tehsildar's Office for 30 days.
51. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at http://www.seiaaup.in and a copy of the same shall be forwarded to the Regional Office of the Ministry located in Lucknow, CPCB, State PCB.
52. The MoEF/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
53. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
54. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
55. Waste water from potable use be collected and reused for sprinkling.
56. During the school opening and closing time vehicle movement will be restricted.
57. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be

Member Secretary

cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

(Ashish Tiwari)
Member Secretary, SEIAA

Ref. No...../Parya/SEAC/4192/2018 Dated: As above

Copy for Information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Hamirpur, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.

(Ashish Tiwari)
Member Secretary, SEIAA

Annexure-17

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Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

163189/UPPCB/Banda(UPPCBRO)/CTO/both/HAMIRPUR/2022 **Date: 25/09/2022**

To,

M/s

SHRI KANHA CONSTRUCTION COMPANY

Khand No. 23/13, Village- Bhedi Kharka, Tehsil - Sarila, District Hamirpur, U.P.,HAMIRPUR,210430

Application Id-17590111

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **SHRI KANHA CONSTRUCTION COMPANY** located at **Khand No. 23/13, Village- Bhedi Kharka, Tehsil - Sarila, District Hamirpur, U.P.,HAMIRPUR,210430**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA SHRI KANHA CONSTRUCTION COMPANY **granted for the period from 25/09/2022 to 31/12/2023** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Sand/Morrum	194304	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	**1 KLD**	**Septic Tank**	**Soak Pit**

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

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(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Sand/Morrum.			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

Specific Conditions:-

1. This consent is valid for production of Sand/Morrum-1,94,304 Cu Meter/Year by opencast and semi mechanized mining in 12.145 hectare leased area at Khand No.23/13, Village-Bhedi Khadka, Tehsil-Sarila, District-Hamirpur.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide letter no. 493/Parya/SEAC/4192/2018, Dated– 24/11/2018 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2023, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
5. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from CGWA.
6. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
7. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of sand/morrum.
8. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
9. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
10. All trucks, tractors used in transportation of sand/morrum shall be covered by canvas sheet to prevent dust emission.
11. Water will be sprayed after loading activity (if sand/morrum collected could be dry condition)
12. The dust suppression measures like water spraying will be done on the haul roads and working areas.
13. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
14. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
15. Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
16. Consent fees if revised, shall be payable by industry from the date of its applicability.
17. Industry shall comply with the relevant provisions of Environmental Laws.
18. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain

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suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

RAJENDRA SINGH

Digitally signed by RAJENDRA SINGH
Date: 2022.09.27 14:52:49 +05'30'

Chief Environmental Officer (circle-2)

Copy to:

Regional Officer, UPPCB, Banda with direction to send the compliance report of CTO conditions on quarterly basis.

RAJENDRA SINGH

Digitally signed by RAJENDRA SINGH
Date: 2022.09.27 14:53:03 +05'30'

Chief Environmental Officer (circle-2)

Annexure-18

ई–मेल–robanda@uppcb.com

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

क्षेत्रीय कार्यालयः 34ए, निकट संत तुलसी पब्लिक स्कूल, गेट नं0–2,
इन्दिरा नगर, चिल्ला रोड, बाँदा

सन्दर्भ सं0–981/सी0टी0ओ0–...../नोटिस/2024 दिनांक: 30/09/2024

सेवा में,

Shri Anil Dixit S/o Radheshyam Dixit Address- Geru Wala Bangla, Tyagi Nagar, Morar, Gwaliyar, M.P.	M/s Kanha Construction Company, Khand No 23/13, Vill- Bhedi Kharka, Tehsil- Sarila, District- Hamirpur.

विषय : **SEIAA द्वारा प्राप्त पर्यावरणीय स्वीकृति एवं राज्य बोर्ड द्वारा निर्गत जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 यथासंशोधित एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित में वर्णित प्राविधानों के अनुपालन किये जाने के सम्बन्ध में।**

महोदय,

उपरोक्त विषयक संदर्भ ग्रहण करें। सन्दर्भित खनन (खण्डा/बोल्डर/ब्लास्ट/गिट्टी) के खनिज विभाग, बाँदा द्वारा निर्धारित क्षेत्रफल पर खनन कार्य किये जाने हेतु SEIAA द्वारा निर्गत पर्यावरणीय स्वीकृति एवं राज्य बोर्ड द्वारा निर्गत सहमति (जल/वायु) में अधिरोपित शर्तो की अनुपालन आख्या आज दिनांक तक प्रेषित नहीं की गयी है, जो जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 यथासंशोधित एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित में वर्णित प्राविधानों का उल्लंघन है।

अतः आपको निर्देशित किया जाता है कि खनन क्षेत्र पर प्राप्त पर्यावरणीय स्वीकृति में अधिरोपित शर्तों के साथ राज्य बोर्ड से निर्गत सहमति (जल/वायु) में वर्णित प्राविधानों के अर्न्तगत पूर्व से संचालित खनन क्षेत्र की अनुपालन आख्या एक सप्ताह के अन्दर फोटो सहित, पूर्ण विवरण सहित एवं पूर्व वित्तीय वर्ष 2023–24 पर्यावरणीय स्टेटमेंट (फॉर्म–5) सहित एवं वर्तमान में खनन क्षेत्र की परिवेशीय वायु गुणता अनुश्रवण आख्या क्षेत्रीय कार्यालय को प्रेषित करना सुनिश्चित करें। अन्यथा की दृष्टि में जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 यथासंशोधित एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित के प्राविधानों के अन्तर्गत वैधानिक कार्यवाही किये जाने की संस्तुति बोर्ड मुख्यालय अग्रसारित कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वयं उद्योग स्वामी का होगा।

भवदीया

(डॉ0 माधवी कमलवंशी)
क्षेत्रीय अधिकारी

प्रतिलिपि : मुख्य पर्यावरण अधिकारी (वृत्त–2), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सादर प्रेषित।

क्षेत्रीय अधिकारी 30/09/24

दूरभाष–05192 297470
ई–मेल:– robanda@uppcb.in

क्षेत्रीय कार्यालय : उ0 प्र0 प्रदूषण नियन्त्रण बोर्ड,

34ए, निकट संत तुलसी पब्लिक स्कूल, न्यू बिल्डिंग, इन्दिरा नगर गेट नं0 2
बाँदा उ0प्र0-210001

संदर्भ संख्या : 781/ओ०ए०सं० 815/2024/24 दिनांक : 14/08/2024

सेवा में,

खनिज अधिकारी,
हमीरपुर।

विषय: **माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियन्त्रण बोर्ड व अन्य में पारित आदेश दिनांक 23.07.2024 के सम्बन्ध में।**

महोदय,

कृपया उपरोक्त विषयक सन्दर्भ ग्रहण करने का कष्ट करें। अवगत कराना है कि माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियन्त्रण बोर्ड व अन्य में पारित आदेश दिनांक 23.07.2024 के मुख्य अंश निम्नवत् है:–

".....1. This O.A. has been registered on the basis of the letter petition. In this O.A. the applicant being the resident of the village Chandout Sarila, Hamirpur, Uttar Pradesh has raised a grievance that illegal sand mining is rampant in Btewa River flowing through the Dist Hamirpur and Jaloun of Uttar Pradesh.

2. It is alleged that village Chandout, Jamodi, Kahata, Parasan , Bhedi, Simaria, and Muhana fall in the periphery of the river Betwa in District Hamirpur and Jaloun where the indiscriminate illegal sand mining is going on since 1994 and crores of cubic meter of sand has been illegally mined in more than 30 years. It is also the allegation of the applicant that the Government Official are spectators. The letter petition also states that as a consequence of illegal sand mining water level in the villages of these districts have gone down drastically and that in spite of the efforts of the villagers illegal mining, sand mining has not stopped.

3. In support of the plea taken in O.A the form of letter petition applicant has enclosed photographs and news items....."

उक्त आदेश के अनुपालन में जनपद–हमीरपुर (इंगित ग्राम) स्थित खनन पट्टों की सूची सहित खनन पट्टों पर पूर्व में की गयी कार्यवाही (पेनाल्टी, चालान, बन्दी इत्यादि) की सूचनायें समस्त संलग्नकों सहित इस कार्यालय में प्रेषित करने का कष्ट करें, जिससे उक्त सूचनायें ससमय बोर्ड मुख्यालय, लखनऊ प्रेषित की जा सकें, उक्त आदेश समस्त संलग्नकों सहित अग्रिम आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्नक : उपरोक्तानुसार।

भवदीया

(डॉ0 माधवी कमलवंशी) 14/8
क्षेत्रीय अधिकारी

प्रतिलिपि : मुख्य पर्यावरण अधिकारी (वृत्त–2), उ0प्र0 प्रदूषण नियन्त्रण बोर्ड, लखनऊ को सूचनार्थ सादर प्रेषित।

क्षेत्रीय अधिकारी

Annexure-20

प्रेषक,

खान अधिकारी,
हमीरपुर।

सेवा में,

क्षेत्रीय अधिकारी,
उ0प्र0 प्रदूषण नियन्त्रण बोर्ड,
बांदा।

संख्या– 829 /खनिज–एम0एम0सी–तीस–विविध (2024–24) दिनांक– 05·10·,2024

विषय– माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ0ए0 संख्या–815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियन्त्रण बोर्ड व अन्य में पारित आदेश दिनांक–23.07.2024 के सम्बन्ध में।

महोदय,

कृपया उपर्युक्त विषयक अपने पत्र संख्या–1012/एन0जी0टी0–815/2024/24 दिनांक–03.10.2024 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ0ए0 संख्या–815/2024 रमा शंकर बनाम प्रदूषण नियन्त्रण बोर्ड व अन्य में पारित आदेश दिनांक–23.07.2024 से आच्छादित ग्राम चण्डौत, भेड़ी खरका एवं रिरुआ बसरिया में खनन क्षेत्रों का विवरण के साथ कृत कार्यवाही की सूचना प्रेषित करने के निर्देश दिये गये है।

उक्त के सम्बन्ध में जनपद हमीरपुर के ग्राम चण्डौत, भेड़ी खरका एवं रिरुआ बसरिया के खनन क्षेत्रों में हुई कृत कार्यवाही की सूचना निम्नवत है :–

क्रम सं0	परियोजना का नाम	विवरण
1	2	3
1	M/s OM PRAKASH RAM AOUTAR, Riverbed Sand/Morrum mining having lease area 16.00 ha along River Betwa in Khand No. 21/1 at Village Chondaut, Tehsil- Sarila, District- Hamirpur, Uttar Pradesh	राजस्व विभाग, खनन विभाग द्वारा दिनांक–19.03.2024 को ग्राम चण्डौत के खण्ड संख्या–21/1 की जांच संयुक्त रुप से की गयी। जांच के समय खनन क्षेत्र में कार्यरत कर्मचारी मौके से वाहन छोड़कर भाग गये तथा पट्टाधारक भी मौके पर उपस्थित नही हुआ, जिसके पश्चात् प्रश्नगत क्षेत्र की जांच की गयी। जांच के समय स्वीकृत क्षेत्र से बाहर पूरब दिशा में कोडिनेट्स संख्या–N-25°54'21.031" E-79°39'8.568' के पास 6424.78 वर्ग मीटर मे औसतन 1.00 मीटर गहराई में कुल 6425 घन मीटर मौरम का अवैध खनन किया जाना पाया गया। जांच के समय खनन क्षेत्र के पूरब दिशा में पिलर संख्या–बी व सी स्थापित नही पाया गया तथा खनन क्षेत्र मे लगे वे–ब्रिज व कैमरे की जांच के समय वे–ब्रिज पर स्थापित कैमरे लगे पाये गये किन्तु उनकी दिशा नीचे की तरफ झुकी पायी गयी, जिससे वाहन पर भरी मौरम की मात्रा दिखाई नही दे रहा था, जिसको सही करने के लिये वे–ब्रिज पर उपस्थित कर्मचारियों को निर्देशित किया गया कि कैमरे को इस प्रकार से स्थापित करे कि कैमरे में वाहन संख्या के साथ–साथ वाहन पर भरे मौरम भी स्पष्ट नजर आये तथा दोनो पिलर को तत्काल लगाते हुये, उनके फोटोग्राफ कार्यालय में उपलब्ध कराने के निर्देश दिये गये। उक्त क्षेत्र के पट्टाधारक द्वारा स्वीकृत क्षेत्र के बाहर–6425 घन मीटर का अवैध खनन किया जाना पाया गया है, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–39/खनिज–एम0एम0सी–तीस–विविध (2023–24) दिनांक–04.04.2024 (संलग्नक–1) द्वारा कारण बताओं नोटिस निर्गत करते हुये स्पष्टीकरण चाहा गया। उक्त नोटिस के क्रम में पट्टाधारक द्वारा अपना स्पष्टीकरण दिनांक–10.04.2024 प्रस्तुत किया गया। पट्टाधारक द्वारा प्रस्तुत प्रत्यावेदन में उल्लिखित कथन तथ्यहीन/बलहीन पाये जाने के आधार पर प्रत्यावेदन दिनांक–10.04.2024 को निरस्त करते हुये निरतारित किया गया तथा कारण बताओं नोटिस के अन्तर्गत बकाया धनराशि जमा करने हेतु आदेश संख्या–230/खनिज–एम0एम0सी–तीस–विविध दिनांक–23.07.2024 (संलग्नक–2) निर्गत करते हुये सूचित किया गया। तत्पश्चात उक्त क्षेत्र की पुनः जांच खान निरीक्षक हमीरपुर व क्षेत्रीय लेखपाल द्वारा दिनांक–15.06.2024 को की गयी। जांच में ग्राम चण्डौत खण्ड संख्या–21/1 के बाहर लगभग–690 मीटर पूरब दिशा में 02 स्थानों पर स्वीकृत क्षेत्र के बाहर कुल 1350 घन मीटर बालू/मौरम का अवैध खनन किया जाना पाया गया, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–381/खनिज–एम0एम0सी–तीस–विविध (2024–25) दिनांक–22.06.2024 (संलग्नक–3) द्वारा कारण बताओं नोटिस निर्गत किया गया। उक्त कारण बताओं नोटिस के क्रम में पट्टाधारक द्वारा अपना प्रत्यावेदन दिनांक–17.07.2024 प्रस्तुत किया गया। पट्टाधारक द्वारा प्रस्तुत स्पष्टीकरण में उल्लिखित कथन

		तथ्यहीन/बलहीन पाये जाने के आधार पर प्रत्यावेदन दिनांक–17.07.2024 को निरस्त कर निस्तारित करते हुये आदेश संख्या–230/खनिज–एम0एम0सी–तीस–विविध (2024–25) दिनांक–23.07.2024 (संलग्नक–4) द्वारा संसूचित किया गया। पट्टाधारक द्वारा उक्त आदेश के अनुपालन में रु0–12,15,000/–चालान संख्या–2500/01/IK93896 दिनांक–20.09.2024 (संलग्नक–5) द्वारा जमा कर चालान की प्रति प्रस्तुत की गयी है।
2	A. J. Construction, Area- 60.0 Acre/24.291 Ha. for River Sand/Morrum Mining Project at Khand No./ Gata No.- 23/14 ,Village- Bhedi Kharka, Tehsil- Sarila, District- Hamirpur, U.P	उक्त क्षेत्र की जांच खान निरीक्षक एवं सर्वेक्षक हमीरपुर द्वारा दिनांक–27.02.2023 को की गयी। सजांच आख्या में जांच में 09 स्थानों पर रिक्त स्थल से ओवरबर्डन हटाकर कुल 13020.50 घन मीटर बालू/मौरम का खनन किया गया, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–1656/खनिज–एम0एम0सी–तीस–विविध (2022–23) दिनांक–07.03.2023 द्वारा कारण बताओ नोटिस निर्गत करते हुये बकाया धनराशि जमा कराने तथा उपरोक्त के सम्बन्ध में सारवार स्पष्टीकरण प्रस्तुत करने के निर्देश दिये गये। तत्पश्चात निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 लखनऊ के पत्र संख्या–1869/एम0– प्रर्वतन हमीरपुर/2022 दिनांक–18.03.2023 द्वारा अवैध खनन/परिवहन के विरुद्ध प्रभावी कार्यवाही किये जाने हेतु जांच दल का गठन किया गया। गठित जाँच दल द्वारा दिनांक–14.03.2023 से 16.03.2023 तक जनपद में भ्रमण कर जांच की गयी। जांच में स्वीकृत क्षेत्र के दक्षिण–पश्चिम दिशा में रिक्त पड़े क्षेत्र एवं खण्ड संख्या–23/16 व 23/6 में 4204.5 घन मीटर बालू/मौरम का अवैध खनन किया जाना पाया गया, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–1907/खनिज– एम0एम0सी–तीस–विविध (2022–23) दिनांक–22.03.2023 को कारण बताओ नोटिस निर्गत किया गया। उक्त दोनो नोटिस दिनांक–07.03.2023 व 22.03.2023 के क्रम में पृथक–पृथक प्रत्यावेदन दिनांक–18.05.2023 प्रस्तुत किया गया। पट्टाधारक द्वारा प्रस्तुत किये गये प्रत्यावेदन परीक्षणोपरान्त सन्तोषजनक नही पाये जाने के कारण कार्यालय के आदेश संख्या–450/खनिज–एम0एम0सी–तीस–विविध (2023–24) दिनांक–16.06.2023 (संलग्नक–6) द्वारा धनराशि आरोपित करते हुये संसूचित किया गया। उक्त क्षेत्र की जांच राजस्व विभाग, वन विभाग एवं खनिज विभाग हमीरपुर द्वारा संयुक्त रुप से दिनांक– 10.04.2024 को की गयी। जांच में पट्टाधारक/संचालक द्वारा अपने स्वीकृत क्षेत्र दक्षिण दिशा में कुल 6240 घन मीटर बालू/मौरम का अवैध खनन किया जाना पाया गया, उक्त के सम्बन्ध में कार्यालय के पत्र संख्या–94/खनिज–एम0एम0सी–तीस–विविध (2024–25) दिनांक–18.04.2024 द्वारा कारण बताओ नोटिस निर्गत करते हुये सारवार स्पष्टीकरण उपलब्ध कराये जाने के निर्देश दिये गये। उक्त के सम्बन्ध में पट्टाधारक द्वारा प्रत्यावेदन दिनांक–14.06.2024 प्रस्तुत किया गया। प्रत्यावेदन में उल्लिखित कथन तथ्यहीन/बलहीन पाये जाने के आधार पर प्रत्यावेदन दिनांक–14.06.2024 को निरस्त कर निस्तारित करते हुये कार्यालय के आदेश संख्या–412/खनिज– एम0एम0सी–तीस–विविध (2024–25) दिनांक–26.06.2024 (संलग्नक–7) द्वारा संसूचित किया गया। निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन, लखनऊ के पत्र संख्या–725/एम0– प्रर्वतन हमीरपुर/2023–II दिनांक–27.06.2024 द्वारा निरीक्षण के मध्य दिखा कि स्वीकृत क्षेत्र में जाने हेतु आवागमन के लिये जो मार्ग बनाया गया है, उसके बायी और दायी ओर स्वीकृत क्षेत्र के बाहर ताजे अवैध खनन के निशान पाये गये। इस प्रकार पट्टाधारक द्वारा 8971.16 घन मीटर बालू/मोरम का अवैध खनन कर परिवहन किया गया है, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–529/खनिज–एम0एम0सी–तीस–विविध (2024–25) दिनांक–02.07.2024 द्वारा कारण बताओं नोटिस निर्गत करते हुये सारवान स्पष्टीकरण प्रस्तुत करने के निर्देश दिये गये। उक्त के सम्बन्ध में पट्टाधारक द्वारा प्रत्यावेदन दिनांक–16.07.2024 प्रस्तुत किया गया। प्रस्तुत स्पष्टीकरण में उल्लिखित कथन तथ्यहीन/बलहीन पाये जाने के आधार पर प्रत्यावेदन दिनांक–16.07.2024 को निरस्त करते निस्तारित करते हुये कार्यालय आदेश संख्या–232/खनिज–एम0एम0सी–तीस–विविध (2024–25) दिनांक– 23.07.2024 (संलग्नक–8) द्वारा संसूचित किया गया।
3	Harihar Minerals LLP, Khand No. 23/19, Area 12.145 Hac., Vill. Bhedi kharka, Teh. Sarila, Dist. Hamirpur	उक्त खनन पट्टा क्षेत्र की अवधि दिनांक–08.12.2023 को समाप्त हो चुकी है।
4	SHRI KANHA CONSTRUCTION COMPANY, Sand/Morrum mining along Betwa, Khand No. 23/13, Village- Bhedi Kharka, Tehsil - Sarila, District Hamirpur, U.P.,HAMIRPUR,210430(Lease Area- 12.145 ha, Production Capacity-194304 m3/annum)	उक्त खनन पट्टा क्षेत्र की अवधि दिनांक–08.12.2023 को समाप्त हो चुकी है।
5	PRIME VISION INDUSTRIES PVT LTD, AT KHAND NO./GATA NO-23/16, VILLAGE BHEDIKHARKA TEHSIL- SARILA, DISTRICT HAMIRPUR (U.P)	उक्त क्षेत्र की जांच राजस्व विभाग एवं खनन विभाग द्वारा संयुक्त रुप से दिनांक–08.12.2023 को की गयी। जांच में पट्टाधारक द्वारा कुल 68,960 घन मीटर का खनन किया गया है। पट्टाधारक के ऑनलाइन पोर्टल से माह अक्टूबर, 2023 से अब तक कुल 68,176 घन मीटर बालू/मौरम का ई–एम0एम0–11 निर्गत किया गया है। इस प्रकार उक्त पट्टाधारक द्वारा 784 घन मीटर का अतिरिक्त खनन किया जाना पाया गया, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–1590/खनिज–एम0एम0सी–तीस–विविध द्वारा कारण बताओं नोटिस निर्गत

		किया गया। उक्त के सम्बन्ध में पट्टाधारक द्वारा प्रत्यावेदन दिनांक–30.12.2023 प्रस्तुत किया गया। प्रस्तुत प्रत्यावेदन में उल्लिखित तथ्य आधारहीन, बलहीन व नियमानुसार न होने के कारण निरस्त कर निस्तारित करते हुये कार्यालय के आदेश संख्या–1700/खनिज–एम0एम0सी–तीस–विविध (2023–24) दिनांक–12.01.2024 (संलग्नक–9) द्वारा संसूचित किया गया। पट्टाधारक को पट्टा क्षेत्र में 360 डिग्री दृश्यता रिकार्डिंग के योग्य चार सी0सी0टी0वी0 कैमरा व आर0एफ0आई0डी0 स्कैनर से प्रत्येक वाहन पर निर्गत किये गये ई–एम0एम0–11 पर अंकित बारकोड डाटा 30 दिनों का डाटा कार्यालय के पत्र संख्या–1847/ खनिज–एम0एम0सी–तीस–विविध (2023–24) दिनांक–08.02.2024 द्वारा उपलब्ध कराये जाने के निर्देश दिये गये। पट्टाधारक द्वारा उक्त के सम्बन्ध में मांगी गयी रिकार्डिंग व बारकोड डाटा उपलब्ध न कराये जाने के कारण कार्यालय के आदेश संख्या–2027/खनिज–एम0एम0सी–तीस–विविध (2023–24) दिनांक–13.03.2023 (संलग्नक–10) द्वारा 30 दिनों की देयता नियम–60(3) के अन्तर्गत निर्धारित करते हुये संसूचित किया गया।
6	Parihar Construction, Partner Shri Dushyant Singh and Shri Balwant Singh, Sand/Morrum mining project on Betwa River at KhandNo. 23/20, Village- Bhedi Kharka, Tehsil- Sarila, DistrictHamirpur, State- Uttar Pradesh, (Leased12.145 ha)	मै0 परिहार कन्सट्रक्शन पार्टनर श्री दुष्यन्त सिंह व बलवन्त सिंह पुत्रगण श्री उदयपाल सिंह निवासीगण ग्राम निवादा जनपद हमीरपुर उ0प्र0 के पक्ष में तहसील सरीला के ग्राम भेडी खरका खण्ड संख्या–23/20 रकबा–30 एकड़ का 06 माह अल्प अवधि हेतु खनन अनुज्ञा पत्र दिनांक–02.12.2023 से 01.06.2024 तक की अवधि तक स्वीकृत किया गया था। उक्त अनुज्ञा पत्र की अवधि के दौरान पट्टाधारक द्वारा अवैध खनन किया जाना नही पाया गया और न ही खनन क्षेत्र में कोई अनियमितता पायी गयी। यहाँ यह भी उल्लेखनीय है कि जनपद में शासनादेश के अन्तर्गत टास्कफोर्स का गठन किया गया है, जिनके द्वारा समय–समय पर अवैध खनन के विरुद्ध जाँच की जाती है तथा जाच में अनियमितताये पाये जाने पर सम्बन्धित के विरुद्ध सुसंगत प्राविधानों के अन्तर्गत नियमानुसार कार्यवाही करती है।
7	Mahadev Enclave (Old Name Chaudhary Traders) Khand No.- 23/8, Village-Bhedi Kharaka, TehsilSarila , District- Hamirpur, U.P., Sanctioned Lease Area- 24.291 ha, Effective Area- 21.401 ha	निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन, लखनऊ के पत्र संख्या–898/एम0–प्रर्यतन हमीरपुर दिनांक–23.07.2024 जिसके द्वारा जिलाधिकारी जालौन के पत्र संख्या–1030/खनिज–एम0एम0सी–तीस दिनांक–20.03.2024 द्वारा जनपद हमीरपुर की तहसील सरीला स्थित ग्राम भेड़ी के खण्ड संख्या–23/8 के पट्टाधारक मै0 महादेव इनक्लेव प्रा0लि0 निदेशक राघव खाण्डक पुत्र श्री अशोक खाण्डक निवासी–203 जी0 उद्यान गंगा नगर राजस्थान द्वारा अपने स्वीकृत खनन क्षेत्र से हटकर जनपद जालौन की सीमा में नदी तल की भूमि में चार पिट्स से कुल 11017 घन मीटर बालू/मौरम का अवैध खनन/परिवहन मेहरुद्दीन उर्फ बाबा पुत्र श्री ताजुद्दीन निवासी–पतेला थाना कदौरा जनपद जालौन के माध्यम से कराया गया है। संयुक्त जांच आख्या दिनांक–19.03.2024 की प्रति संलग्न करते हुये अवैध खनन की मात्रा 11017 घन मीटर बालू/मौरम की रायल्टी रु0–16,52,550/–, खनिजमूल्य रु0–82,62,750/– एवं नियमानुसार शास्ति की धनराशि अधिरोपित करते हुये देय धनराशि जनपद जालौन के खनन लेखाशीर्षक में जमा कराये जाने के निर्देश दिये गये। उक्त के सम्बन्ध में पट्टाधारक द्वारा कुल धनराशि रु0–1,09,15,300/–चालान संख्या–AKV240015376 दिनांक–04.07.2024 (संलग्नक–11) द्वारा जनपद जालौन में जमा कर चालान की एक प्रति इस कार्यालय में भी प्रस्तुत की गयी है। उक्त के अतिरिक्त जिलाधिकारी जालौन के पत्र संख्या–1314/खनिज–एम0एस0सी0–30 दिनांक–12.06.2024 द्वारा 9775.4 घन मीटर अवैध खनन की रायल्टी व खनिज मूल्य कुल रु0–87,97,860/– व शास्ति रु0–5,00,000/– जमा करने के निर्देश दिये गये, जिसके क्रम में पट्टाधारक द्वारा उक्त धनराशि कुल रु0–92,97,860/– चालान संख्या–AKV0015377 दिनांक–04.07.2024 (संलग्नक–12) द्वारा जमा किया गया है।
8	Ajit Singh Malhotra, Proposed River Bed Sand Mining Project from Betwa River for located at Khand No.- 22/5, Village- Rirua Basaria, Tehsil- Sarila, District- Hamirpur, U.P., Lease Area: 23.0 ha)	उक्त के सम्बन्ध में अवगत कराना है कि ग्राम रिरुआ बसरिया के खण्ड संख्या–22/5 की जांच खान निरीक्षक हमीरपुर द्वारा दिनांक–14.05.2024 को की गयी। खान निरीक्षक हमीरपुर जांच आख्या में उल्लेख किया गया है कि ग्राम रिरुआ बसरिया के खण्ड संख्या–22/5 की जांच के समय खनन कार्य अपने स्वीकृत क्षेत्र में होना पाया गया व जिन मशीनों के द्वारा खनन कार्य किया जा रहा था, वे मशीन निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन, लखनऊ के पत्र संख्या–414/एम0–खनन नीति/2018 दिनांक–21.06.2019 के अनुरुप पायी गयी। कही पर भी हैवी मशीन से बालू/मौरम का अवैध खनन होना नही पाया गया और न ही मानक से अधिक गहराई में खनन कार्य होना पाया गया व न ही नदी की जलधारा में खनन कार्य होना पाया गया। जांच आख्या दिनांक–14.05.2024 की छायाप्रति संलग्नक–13 के रुप में संलग्न कर प्रेषित है।
9	ATIKURRAHMAN, Khand No. 22/14, Village Riua Basaria, Tehsil Sarila, District Hamirpur, Uttar Pradesh	उक्त खनन पट्टा फिक्स, डी0एम0एम0, टी0सी0एस0 एवं अवैध खनन की धनराशि जमा न करने के कारण दिनांक–05.01.2023 को निरस्त किया गया था। उक्त खनन पट्टा मा0 न्यायालय के आदेश दिनांक–22.05.2023 के क्रम में कार्यालय के पत्र संख्या–438/खनिज–एम0एम0सी–तीस–विविध (2023–24) दिनांक–15.06.2023 द्वारा निरस्तीकरण आदेश वापस ले लिया गया, परन्तु खनन पट्टे में देय धनराशि जमा न करने के कारण खनन पट्टे में खनन कार्य संचालित नही हुआ है।
10	MS EXSAND PVT LTD, Khand 22/7, Area 12ha, HAMIRPUR,210432 City:Rirua Basariya Block: Sarila District: HAMIRPUR	राजस्व विभाग, खनन विभाग एवं पुलिस विभाग द्वारा दिनांक–01.11.2023 को संयुक्त रुप से जांच की गयी। जांच के समय ग्राम रिरुआ बसरिया के खण्ड संख्या–22/7 के पश्चिम दिशा में स्वीकृत क्षेत्र के बाहर रिक्त पड़े क्षेत्र में जी0पी0एस0 कोर्डिनेट्स N-25°54'37" E-79°43'51" E के आसपास 70X10X04= 280 घन मीटर का अवैध

		खनन किया जाना पाया गया। नदी की जलधारा में खनन होना नही पाया गया, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–1142/खनिज–एम0एम0सी–तीस–विविध (2024–25) दिनांक–03.11.2023 (संलग्नक–14) द्वारा कारण बताओं नोटिस निर्गत करते हुये आरोपित धनराशि जमा करने के निर्देश दिये गये। उक्त के क्रम में पट्टाधारक द्वारा आरोपित धनराशि रु0–7,52,000/– चालान संख्या–AKV240017663 दिनांक–14.08.2024 (संलग्नक–15) द्वारा जमा कर चालान की प्रति प्रस्तुत की गयी। उपजिलाधिकारी कालपी, खान अधिकारी व खान निरीक्षक जालौन द्वारा दिनांक–18.10.2023 को संयुक्त रुप से जांच की गयी। जांच में जनपद जालौन तहसील कालपी के ग्राम परासन मजरा मोहरदेवी के गाटा संख्या–4863/1 में पिट्स नं0–1 में 0.174 है0 क्षेत्रफल में 1.8 मीटर गहराई में 3,132 घन मीटर व पिट्स नं0–02 में 0.1250 है0 क्षेत्र में 02 मीटर गहराई में 2500 घन मीट कुल 5632 घन मीटर बालू/मौरम का अवैध खनन/परिवहन किया जाना पाया गया। उक्त के सम्बन्ध में जिलाधिकारी जालौन के नोटिस पत्र संख्या–503/खनिज– एम0एम0सी–30 दिनांक–28.10.2023 (संलग्नक–16) निर्गत करते हुये 15 दिवस के अन्दर लिखित स्पष्टीकरण चाहा गया, जिसके क्रम में पट्टाधारक द्वारा कारण बताओं नोटिस में निहित धनराशि रु0–55,68,000/– जनपद जालौन में जमा किया गया है। उक्त के अतिरिक्त निदेशक, भूतत्व एवं खनिकर्म निदेशालय उ0प्र0 लखनऊ के पत्र संख्या–2064/एम0– प्रयतन हमीरपुर/2023 दिनांक–02.02.2024 (संलग्नक–17), के साथ श्री सत्य प्रकाश निषाद, जिलाध्यक्ष निषाद पार्टी जालौन के शिकायती प्रार्थना पत्र दिनांक–30.10.2023 के क्रम में प्रश्नगत प्रकरण में समिति का गठन कर जांच कराकर आख्या प्रस्तुत करने के निर्देश दिये गये है। उक्त के क्रम में कार्यालय ज्ञाप संख्या–1071/खनिज–एम0एम0सी–तीस–(2023–24) दि0–10.02.2024 (संलग्नक–18) द्वारा समिति का गठन किया गया तथा उक्त के पत्र के क्रम में जिलाधिकारी जालौन के पत्र संख्या–824/खनिज–एम0एम0सी–30 दिनांक– 07.02.2024 (संलग्नक–19) द्वारा समिति का गठन करते हुये जांच आख्या उपलब्ध कराये जाने के निर्देश दिये गये। उक्त निर्देश के अनुपालन में क्षेत्र जांच जनपद जालौन व हमीरपुर की संयुक्त समिति द्वारा दिनांक–15.02.2024 को जांच की गयी। जांच के समय प्रश्नगत क्षेत्र में कार्य स्वीकृत के अन्तर्गत होना पाया गया। स्वीकृत क्षेत्र बाहर कहीं भी अवैध खनन के साक्ष्य नही पाये गये।
11	MS EXSAND PVT LTD, khand 22/2, rirua basariya, sarila, HAMIRPUR, 210432	राजस्व विभाग, खनन विभाग एवं पुलिस विभाग द्वारा दिनांक–04.04.2024 को संयुक्त रुप से जांच की गयी। जांच के समय पट्टाधारक द्वारा अपने स्वीकृत क्षेत्र से बाहर पिल संख्या–डी व सी के मध्य खनन क्षेत्र के बाहर दक्षिण दिशा में कोडिनेट्स संख्या जी–N-25°53'33.25" E-79°45'34.96" E से यू– N-25°52'57.79" E-79°45'32.18" E के मध्य कुल 9118 वर्ग मीटर क्षेत्र में औसत गहराई 0.4 मीटर में कुल 3648 घन मीटर बालू/मौरम का अवैध खनन होना पाया गया। उक्त खनन में लगे कैमरो की जांच करने पर पी0टी0जेड0 कैमरा/सी0सी0टी0वी0 कैमरा लगा हुआ पाया गया तथा खनन क्षेत्र में सभी पिलर भी लगे पाये गये, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–73/खनिज–एम0एम0सी–तीस–विविध (2023–24) दिनांक–09.04.2024 (संलग्नक–20) द्वारा कारण बताओं नोटिस निर्गत करते हुये आरोपित धनराशि जमा करने के निर्देश दिये गये। उक्त के क्रम में पट्टाधारक द्वारा आरोपित धनराशि रु0–37,83,200/– चालान संख्या–AKV240017662 दिनांक–14.08.2024 (संलग्नक–21) द्वारा जमा कर चालान की प्रति प्रस्तुत की गयी।
12	PRAMOD KUMAR SINGH, Village- Rirua Basriya, Khand No. 22/12, Tehsil-Sarila, DistrictHamirpur, Uttar Pradesh	खनन पट्टा क्षेत्र 06 माह अल्प अवधि के लिये दिनांक–20.12.2022 को लेटर आफ इन्टेंट निर्गत किया गया है। खनन पट्टे की ई0सी0 हस्तान्तरण न हो पाने के कारण खनन अनुज्ञा पत्र स्वीकृत नही किया गया है।
13	MALHOTRA BROTHERS, KHAND NO. 22/4 VILLAGE-riruwa basaria, TEHSIL-sarila, DISTRICT-HAMIRPUR	उक्त के सम्बन्ध में अवगत कराना है कि ग्राम रिरुआ बसरिया के खण्ड संख्या–22/4 की जांच खान निरीक्षक हमीरपुर द्वारा दिनांक–14.05.2024 को की गयी। खान निरीक्षक हमीरपुर जांच आख्या में उल्लेख किया गया है कि ग्राम रिरुआ बसरिया के खण्ड संख्या–22/4 की जांच के समय खनन कार्य अपने स्वीकृत क्षेत्र में होना पाया गया व जिन मशीनों के द्वारा खनन कार्य किया जा रहा था, वे मशीन निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन, लखनऊ के पत्र संख्या–414/एम0–खनन नीति/2018 दिनांक–21.06.2019 के अनुरुप पायी गयी। कही पर भी हैवी मशीन से बालू/मौरम का अवैध खनन होना नही पाया गया और न ही मानक से अधिक गहराई में खनन कार्य होना पाया गया व न ही नदी की जलधारा में खनन कार्य होना पाया गया। जांच आख्या दिनांक–14.05.2024 की छायाप्रति संलग्नक–22 के रुप में संलग्न कर प्रेषित है।

उपरोक्तानुसार सूचना से अवगत होने का कष्ट करें।

संलग्नक–यथोपरि।

खान अधिकारी,
हमीरपुर

Registered

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.
Vineet Khand-1, Gomti Nagar, Lucknow - 226 010
Phone : 91-522-2300 541, Fax : 91-522-2300 543
E-mail : doeuplko@yahoo.com
Website : www.seiaaup.in

Annexure-21

To,

Shri Maksood Ahmad,
S/o Shri Naseem Ahmad,
M/s A.J. Construction,
R/o 36, Gwaltoli, District- Hamirpur, U.P.

Ref. No. 1456 **/Parya/SEAC/4167/2019** **Date:** 12 **December, 2019**

Sub: Environmental Clearance for River Sand/Morrum Mining Project at Khand No./ Gata No.- 23/14 Village- Bhedi Kharka, Tehsil- Sarila, District- Hamirpur, U.P., M/s A. J. Construction (Leased Area-24.291Ha).

Dear Sir,

Please refer to your application/letter dated 28-03-2018, 09-04-2018, 03-04-2018, 04-05-2018, 14-12-2018, 27-12-2018 & 13-02-2019 addressed to the Secretary, SEAC, Directorate of Environment, U.P., Lucknow on the subject as above. The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 13/09/2019 and SEIAA meeting 16/10/2019 & 22/11/2019.

A presentation was made by the project proponent along with their consultant M/s Ind Tech House Consult. Ltd. The proponent, through the documents submitted and the presentation made, informed the committee that:-

1- The environmental clearance is sought for River Sand/Morrum Mining Project at Khand No./ Gata No.- 23/14 Village- Bhedi Kharka, Tehsil- Sarila, District- Hamirpur, U.P., M/s A. J. Construction (Leased Area-24.291Ha).
2- Terms of reference in the matter were issued through SEIAA letter dated 25/04/2018.
3- Public hearing was organized on 12/11/2018.
4- Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/ 22697/2018
2. File No. allotted by SEIAA, UP	4167
3. Name of Proponent	Sri Maksood Ahmad for M/s A.J Construction
4. Full correspondence address of proponent and mobile no.	R/O-36, Gwaltoli, Hamirpur Distt- Hamirpur U.P.
5. Name of Project	Area 60.00 Acre/ 24.291 Ha. For River Sand/Morrum mining at Khand No./Gata No.- 23/14 Village – Bhedi Kharka , Tehsil- Sarila , Dist. Hamirpur, U.P.
6. Project Location(Plot.Khsra/Gata No.)	23/14
7. Name of River	Betwa River
8. Name of Village	Bhedi Kharka
9. Tehsil	Sarila
10. District	Hamirpur
11. Name of Minor Mineral	Sand/Morrum
12. Sanctioned Lease Area (in Ha.)	24.291 Ha.
13. Mineable Area (in Ha.)	22.77 Ha.
14. Zero level mRL	99.0 mRL
15. Max. & Min mRL within lease area	108.00 in SW & 104.0 in NE
16. Pillar Coordinates (Verified by DMO)	Point / Latitude / Longitude A / N-25° 54 29.1" / E-79° 48 59.7" B / N-25° 54 31.6" / E-79° 49 24.0" C / N-25° 54 19.5" / E-79° 49 19.6" D / N-25° 54 17.2" / E-79° 48 59.0"
17. Total Geological Reserves	7,28,730 m^3 /Annum

18. Total Mineable Reserve in LOI	3,88,608 m^3 /Annum	
19. Total Proposed Production	3,88,608 m^3 /Annum	
20. Proposed Production in 5 years	Year	Production
	1st	3,88,608 m^3/ Annum
	2nd	3,88,608 m^3/ Annum
	3rd	3,88,608 m^3/ Annum
	4th	3,88,608 m^3/ Annum
	5th	3,88,608 m^3/ Annum
	Total	19,43,040 m^3
21. Sanctioned Period of Mine lease	5 Years	
22. Production of mine/day	1727 m^3 /Day	
23. Method of Mining	Open cast Manual / Semi Mechanized Mining Method /Bar Scalping or Skimming Method (as per IBM Rules & SSMMG, 2016 MoEF & CC ,GOI)	
24. No. of working days	225 Days	
25. Working hours/day	8 Hours	
26. No. of worker	108 Worker	
27. No. of vehicles movement/day	192 Trucks / Day	
28. Type of Land	River Bed (Govt. Land)	
29. Ultimate of Depth of Mining	1.75 m	
30. Nearest metalled road from site	3.86 Km	
31. Water Requirement	PURPOSE	REQUIREMENT (KLD)
	Drinking	1.08
	Suppression of dust	14.40
	Plantation	1.28
	Others (if any)	
	Total	16.76 KLD
32. Name of QCI Accredited Consultant with QCI No and period of validity.	Ind Tech House Consult QCI No.86 Period of validity- Up to 31.01.2022	
33. Any litigation pending against the project and/or in any court	No	
34. Details of 500 m Cluster Certificate verified by Mining Officer	Letter No. 1500/Khanij/M.M.C30/Hdh/18-19, Date-13/02/2019	
35. Details of Lease Area in approved DSR	Page No-63 Table No- 20 (Sr. No 114)	
36. Proposed CER cost	3.16 Lac	
37. Proposed EMP cost	Approx 22.0 Lac	
38. Length and breadth of Haul Road	1200mtr Length & 6m width haulage road	

5- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time

6- This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.

7- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco fragile zone such as habitat of any wild fauna.

8- There is no litigation pending in any court regarding this project.

9- The project proposal falls under category–1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee (meeting held on 08/03/2019 on the above said project, the State Level Environment Impact Assessment Authority (meetings held on dated 22/11/2019 has decided to grant the Environmental Clearance to the title project for collection of 3,88,608 m^3 /Annum is proposed from mining lease area 24.291 ha subject to effective implementation of the following General Conditions and specific conditions:

General Conditions:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
5. Mining and loading shall be done only within day hours time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.
19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
21. Dispensary facilities for first-aid shall be provided at site.
22. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
23. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.



24. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
25. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad/ Municipal Corporation and Urban Local Body.
26. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
27. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
28. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
29. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
30. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
31. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
32. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
33. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Lucknow, SEIAA, U.P and UPPCB.
34. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
35. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
36. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
37. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
38. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
39. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
40. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
41. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
42. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health

surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.

43. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
44. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forests, Lucknow by e-mail.
45. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
46. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
47. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
48. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

Specific Conditions:

1. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
2. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.
3. If any temporary bridge required for the transportation of the mineral, prior permission from the competent authority should be obtained.
4. The instrumental predication of the $PM_{2.5}$ & PM_{10} due to fugitive emission shall be submitted carrying out air quality modeling.
5. Crosswind air quality data should be provided at least two locations within 500 m radius of the mining lease. The frequency of monitoring procedure remains the same.
6. As the ambient air quality of the area has to already exceed the stipulated limit in same of the monitoring data. Therefore as specific EMP to control fugitive air emission specifically for PM2.5 & PM10 shall be submitted. The project proponent shall submit all the relative report within 45 days otherwise the Environmental Clearance shall deemed to be cancelled.
7. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
8. Pakka motorable haul road to be maintained by the project proponent.
9. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
10. Permission from the competent authority regarding evacuation route should be taken.
11. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
12. Site Pit photographs should be submitted with date, time and point-coordinate within 15 days.
13. One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
14. Provision for cylinder to workers should be made for cooking.
15. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
16. Provide suitable mask to the workers.
17. Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road.
18. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
19. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
20. Provision for two toilets and hand pumps should be made at mining site.
21. Drinking water for workers would be provided by tankers.

22. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
23. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
24. Corporate Environmental Responsibility (CER) plan with minimum Rs. 3.16 Lakh/annum shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of beneficiary and gram pradhan along with phone number, photographs should be submitted to Directorate as well as to the District magistrate / Chief Development officers, Hamirpur, U.P.
25. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
26. Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
27. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
28. Width of the haul road shall be more than 6 meter.
29. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
30. The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statuary committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
31. If in future this lease area becomes part of cluster of equal to or more than 25 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
32. The Environmental clearance will be co-terminus with the mining lease period.
33. Project falling with in 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
34. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
35. Geo coordinates should be verified by Director, DGM/District Magistrate/Regional Mining Officer/NHAI and should be submitted to SEIAA/SEAC, Secretariat as earliest.
36. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 25ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 25ha, the E.C issued will stand revoked.
37. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
38. The mining work will be open-cast and manual/semi mechanized (subject to order of Hon'ble NGT/Hon'ble Courts (s)). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
39. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width which-ever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
40. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
41. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e.

the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.

42. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
43. The project proponent will provide personal protective equipment (PPE) as required, also provid adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
44. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS)].
45. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
46. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
47. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
48. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
49. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
50. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
51. Solid waste material viz., gutkha pouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
52. Green area/belt to be developed along haulage road in consultation of Gram Sabha/Panchyat.
53. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
54. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Regional office of MoEF, SEIAA, U.P. and UPPCB.
55. A copy of clearance letter will be marked to concerned Panchayat / local NGO, if any, from whom suggestion / representation has been received while processing the proposal. The clearance letter shall also be put on the website of the company.
56. State Pollution Control Board shall display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/Tehsildar's Office for 30 days.
57. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at http://www.seiaaup.in and a copy of the same shall be forwarded to the Regional Office of the Ministry located in Lucknow, CPCB, State PCB.
58. The MoEF/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
59. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
60. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
61. Waste water from potable use be collected and reused for sprinkling.
62. During the school opening and closing time vehicle movement will be restricted.

63. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

(Ashish Tiwari)
Member Secretary, SEIAA

Ref. No...../Parya/SEAC/4167/2018 Dated: As above

Copy for Information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Hamirpur, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.

(Ashish Tiwari)
Member Secretary, SEIAA

Annexure-22

123

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
102123/UPPCB/Banda(UPPCBRO)/CTO/water/HAMIRPUR/2020

Dated : 18/10/2020

To ,

Shri MAKSOOD AHMAD
M/s A J CONSTRUCTIONS
Sand Morum Mining Site at Gata No. 23/14, Village Bhedi Kharka, Tehsil Sarila, District Hamirpur, UP,HAMIRPUR,
HAMIRPUR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. A J CONSTRUCTIONS

Reference Application No :9360760 **Dated :18/10/2020**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. A J CONSTRUCTIONS is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 18/10/2020 to 31/12/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Ajay Kumar Sharma
Digitally signed by Ajay Kumar Sharma
Date: 2020.10.18 20:00:07 +05'30'

For and on behalf of U.P. Pollution Control Board

Chief Environmental Officer (circle-2)

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, UPPCB, Banda with direction to send the compliance report of CTO conditions on quarterly basis.

Ajay Kumar Sharma
Digitally signed by Ajay Kumar Sharma
Date: 2020.10.18 20:00:24 +05'30'

Chief Environmental Officer (circle-2)

124

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.A J CONSTRUCTIONS vide

Consent Order No. 9360760/ Water Dated : 18/10/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Sand/Morrum-3,88,608 Cu Meter/Year.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	**Kind of Effulant**	**Maximum daily discharge,KL/day**	**Treatment facility and discharge point**
1	Domestic	1.0 KLD	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effulant		
S.No	**Parameter**	**Standard**

4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effulant		
S.No	**Parameter**	**Standard**

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

Specific Conditions:

1. This consent is valid for production of Sand/Morrum-3,88,608 Cu Meter/Year by opencast and manual mining in 24.291 hectare leased area at Khand No. 23/14, Village-Bhedi Kharka , Tehsil-Sarila, District-Hamirpur.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide letter No. 456/Parya/SEAC/4167/2019 dated 12-12-2019 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2024, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
5. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from CGWA.
6. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of sand/morrum.
7. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
8. The domestic effluent shall be treated through septic tank/soak pit. Industry shall maintain ZLD.
9. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016 and shall submit details of Hazardous waste disposal in Form-10.
10. Washing process of minerals shall not be permitted.
11. Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
12. Consent fees if revised, shall be payable by industry from the date of its applicability.
13. Industry shall comply with the relevant provisions of Environmental Laws.
14. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

Issued with the permission of competent authority .

Ajay Kumar Sharma

Digitally signed by Ajay Kumar Sharma
Date: 2020.10.18 20:00:37 +05'30'

For and on behalf of U.P. Pollution Control Board .

Chief Environmental Officer (circle-2)

126

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
102115/UPPCB/Banda(UPPCBRO)/CTO/air/HAMIRPUR/2020

Dated : 18/10/2020

To ,

Shri MAKSOOD AHMAD
M/s A J CONSTRUCTIONS
Sand Morum Mining Site at Gata No. 23/14, Village Bhedi Kharka, Tehsil Sarila, District Hamirpur, UP,HAMIRPUR,
HAMIRPUR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. A J CONSTRUCTIONS

Reference Application No. 9360581 Dated : 18/10/2020

1. With reference to the application for consent for emission of air pollutants from the plant of M/s A J CONSTRUCTIONS. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 18/10/2020 to 31/12/2024 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Controt of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

Ajay Kumar Sharma
Digitally signed by Ajay Kumar Sharma
Date: 2020.10.18 19:56:23 +05'30'

For and on behalf of U.P. Pollution Control Board

Chief Environmental Officer (circle-2)

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, UPPCB, Banda with direction to send the compliance report of CTO conditions on quarterly basis.

Ajay Kumar Sharma
Digitally signed by Ajay Kumar Sharma
Date: 2020.10.18 19:56:38 +05'30'

Chief Environmental Officer (circle-2)

U.P. Pollution Control Board

Dated : 18/10/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Sand/Morrum-3,88,608 Cu Meter/Year.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	**Air Polution Source**	**Type of Fuel**	**Stack No.**	**Parameters**	**Height**
1	Dust emission during manual mining, transportation and loading/unloading of Sand/Morrum.			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	**Stack No**	**Parameter**	**Standard**
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitering report should be submitted .

Specific Conditions:

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1. This consent is valid for production of Sand/Morrum-3,88,608 Cu Meter/Year by opencast and manual mining in 24.291 hectare leased area at Khand No. 23/14, Village-Bhedi Kharka , Tehsil-Sarila, District-Hamirpur.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide letter No. 456/Parya/SEAC/4167/2019 dated 12-12-2019 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2024, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
5. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of sand/morrum.
6. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
7. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
8. All trucks, tractors used in transportation of sand/morrum shall be covered by canvas sheet to prevent dust emission.
9. Water will be sprayed after loading activity (if sand/morrum collected could be dry condition)
10. The dust suppression measures like water spraying will be done on the haul roads and working areas.
11. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
12. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
13. Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
14. Consent fees if revised, shall be payable by industry from the date of its applicability.
15. Industry shall comply with the relevant provisions of Environmental Laws.
16. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

Issued with the permission of competent authority .

Ajay Kumar Sharma

Digitally signed by Ajay Kumar Sharma
Date: 2020.10.18 19:56:55 +05'30'

For and on behalf of U.P. Pollution Control Board .

Chief Environmental Officer (circle-2)

Annexure-23

129

ई–मेल–robanda@uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

क्षेत्रीय कार्यालयः 34ए, निकट संत तुलसी पब्लिक स्कूल, गेट नं0–2,
इन्दिरा नगर, चिल्ला रोड, बाँदा

सन्दर्भ सं0–1007 / सी0टी0ओ0–...../ नोटिस / 2024 दिनांक: 03 / 10 / 2024

सेवा में,

Shri Maqsood, R/o- 36, Gualtoli, Hamirpur, U.P.	M/s A.J. Construction, Khand No-23/14, Vill- Bhed kharka, Tehsil-Sarila, District- Hamirpur.

विषय : **SEIAA द्वारा प्राप्त पर्यावरणीय स्वीकृति एवं राज्य बोर्ड द्वारा निर्गत जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 यथासंशोधित एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित में वर्णित प्राविधानों के अनुपालन किये जाने के सम्बन्ध में।**

महोदय,

उपरोक्त विषयक संदर्भ ग्रहण करें। सन्दर्भित खनन (खण्डा / बोल्डर / ब्लास्ट / गिट्टी) के खनिज विभाग, बाँदा द्वारा निर्धारित क्षेत्रफल पर खनन कार्य किये जाने हेतु SEIAA द्वारा निर्गत पर्यावरणीय स्वीकृति एवं राज्य बोर्ड द्वारा निर्गत सहमति (जल / वायु) में अधिरोपित शर्तों की अनुपालन आख्या आज दिनांक तक प्रेषित नहीं की गयी है, जो जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 यथासंशोधित एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित में वर्णित प्राविधानों का उल्लंघन है।

अतः आपको निर्देशित किया जाता है कि खनन क्षेत्र पर प्राप्त पर्यावरणीय स्वीकृति में अधिरोपित शर्तों के साथ राज्य बोर्ड से निर्गत सहमति (जल / वायु) में वर्णित प्राविधानों के अन्तर्गत पूर्व से संचालित खनन क्षेत्र की अनुपालन आख्या एक सप्ताह के अन्दर फोटो सहित, पूर्ण विवरण सहित एवं पूर्व वित्तीय वर्ष 2023–24 पर्यावरणीय स्टेटमेंट (फॉर्म–5) सहित एवं वर्तमान में खनन क्षेत्र की परिवेशीय वायु गुणता अनुश्रवण आख्या क्षेत्रीय कार्यालय को प्रेषित करना सुनिश्चित करें। अन्यथा की दृष्टि में जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 यथासंशोधित एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित के प्राविधानों के अन्तर्गत वैधानिक कार्यवाही किये जाने की संस्तुति बोर्ड मुख्यालय अग्रसारित कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वयं उद्योग स्वामी का होगा।

भवदीया

(डॉ0 माधवी कमलवंशी) 30/09
क्षेत्रीय अधिकारी

प्रतिलिपि : मुख्य पर्यावरण अधिकारी (वृत्त–2), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सादर प्रेषित।

क्षेत्रीय अधिकारी

Annexure-24

दूरभाष–05192 297470
ई–मेल:– robanda@uppcb.in

क्षेत्रीय कार्यालय : उ0 प्र0 प्रदूषण नियन्त्रण बोर्ड,

34ए, निकट संत तुलसी पब्लिक स्कूल, न्यू बिल्डिंग, इन्दिरा नगर गेट नं0 2
बाँदा उ0प्र0-210001

संदर्भ संख्या : न्81/ओ०ए०सं० 815/2024/24 दिनांक : 14/08/2024

सेवा में,
खनिज अधिकारी,
हमीरपुर।

विषय: **माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियन्त्रण बोर्ड व अन्य में पारित आदेश दिनांक 23.07.2024 के सम्बन्ध में।**

महोदय,

कृपया उपरोक्त विषयक सन्दर्भ ग्रहण करने का कष्ट करें। अवगत कराना है कि माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियन्त्रण बोर्ड व अन्य में पारित आदेश दिनांक 23.07.2024 के मुख्य अंश निम्नवत् है:–

".....1. This O.A. has been registered on the basis of the letter petition. In this O.A. the applicant being the resident of the village Chandout Sarila, Hamirpur, Uttar Pradesh has raised a grievance that illegal sand mining is rampant in Btewa River flowing through the Dist Hamirpur and Jaloun of Uttar Pradesh.

2. It is alleged that village Chandout, Jamodi, Kahata, Parasan , Bhedi, Simaria, and Muhana fall in the periphery of the river Betwa in District Hamirpur and Jaloun where the indiscriminate illegal sand mining is going on since 1994 and crores of cubic meter of sand has been illegally mined in more than 30 years. It is also the allegation of the applicant that the Government Official are spectators. The letter petition also states that as a consequence of illegal sand mining water level in the villages of these districts have gone down drastically and that in spite of the efforts of the villagers illegal mining, sand mining has not stopped.

3. In support of the plea taken in O.A the form of letter petition applicant has enclosed photographs and news items....."

उक्त आदेश के अनुपालन में जनपद–हमीरपुर (इंगित ग्राम) स्थित खनन पट्टों की सूची सहित खनन पट्टों पर पूर्व में की गयी कार्यवाही (पेनाल्टी, चालान, बन्दी इत्यादि) की सूचनायें समस्त संलग्नकों सहित इस कार्यालय में प्रेषित करने का कष्ट करें, जिससे उक्त सूचनायें ससमय बोर्ड मुख्यालय, लखनऊ प्रेषित की जा सकें, उक्त आदेश समस्त संलग्नकों सहित अग्रिम आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्नक : उपरोक्तानुसार।

भवदीया

(डॉ0 माधवी कमलवंशी) 14/8
क्षेत्रीय अधिकारी

प्रतिलिपि : मुख्य पर्यावरण अधिकारी (वृत्त–2), उ0प्र0 प्रदूषण नियन्त्रण बोर्ड, लखनऊ को सूचनार्थ सादर प्रेषित।

क्षेत्रीय अधिकारी

Annexure-25

प्रेषक,

खान अधिकारी,
हमीरपुर।

सेवा में,

क्षेत्रीय अधिकारी,
उ0प्र0 प्रदूषण नियन्त्रण बोर्ड,
बांदा।

संख्या– 760 /खनिज–एम0एम0सी–तीस–विविध (2024–24) दिनांक– 03-10-,2024

विषय– माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ0ए0 संख्या–815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियन्त्रण बोर्ड व अन्य में पारित आदेश दिनांक–23.07.2024 के सम्बन्ध में।

महोदय,

कृपया उपर्युक्त विषयक अपने पत्र संख्या–781/ओ0ए0 सं0–815/2024 दिनांक–14.08.2024 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ0ए0 संख्या–815/2024 रमा शंकर बनाम प्रदूषण नियन्त्रण बोर्ड व अन्य में पारित आदेश दिनांक–23.07.2024 के अनुपालन में जनपद हमीरपुर (इंगित ग्राम) स्थित खनन पट्टों की सूची सहित खनन पट्टों पर पूर्व में की गयी कार्यवाही (पेनाल्टी, चालान, बन्दी इत्यादि) की सूचनाये समस्त संलग्नको सहित इस कार्यालय में प्रेषित करने के निर्देश दिये गये है।

उक्त के सम्बन्ध में अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण नई के पारित आदेश दिनांक–23.07.2024 के अनुपालन पत्र के साथ संलग्न पेपर कटिंग के आधार पर ग्राम रिरुआ बसरिया के खण्ड संख्या–22/7 व खण्ड संख्या–22/2 तथा ग्राम चण्डौत के खण्ड संख्या–21/1 खण्डों का उल्लेख किया गया है, जिसकी बिन्दुवार आख्या निम्नवत है :–

1– **ग्राम रिरुआ बसरिया खण्ड संख्या–22/7**– राजस्व विभाग, खनन विभाग एवं पुलिस विभाग द्वारा दिनांक–01.11.2023 को संयुक्त रुप से जांच की गयी। जांच के समय ग्राम रिरुआ बसरिया के खण्ड संख्या–22/7 के पश्चिम दिशा में स्वीकृत क्षेत्र के बाहर रिक्त पड़े क्षेत्र में जी0पी0एस0 कोर्डिनेटस N-25°54'37" E-79°43'51" E के आसपास 70X10X0.4= 280 घन मीटर का अवैध खनन किया जाना पाया गया। नदी की जलधारा में खनन होना नही पाया गया, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–1142/खनिज–एम0एम0सी–तीस–विविध (2024–25) दिनांक–03.11.2023 **(संलग्नक–1)** द्वारा कारण बताओं नोटिस निर्गत करते हुये आरोपित धनराशि जमा करने के निर्देश दिये गये। उक्त के क्रम में पट्टाधारक द्वारा आरोपित धनराशि रु0–7,52,000/– चालान संख्या–AKV240017663 दिनांक–14.08.2024 **(संलग्नक–2)** द्वारा जमा कर चालान की प्रति प्रस्तुत की गयी। उपजिलाधिकारी कालपी, खान अधिकारी व खान निरीक्षक जालौन द्वारा दिनांक–18.10.2023 को संयुक्त रुप से जांच की गयी। जांच में जनपद जालौन तहसील कालपी के ग्राम परासन मजरा मोहरदेवी के गाटा संख्या–4863/1 में पिट्स नं0–1 में 0.174 हे0 क्षेत्रफल में 1.8 मीटर गहराई में 3,132 घन मीटर व पिट्स नं0–02 में 0.1250 हे0 क्षेत्र में 02 मीटर गहराई में 2500 घन मीट कुल 5632 घन मीटर बालू/मौरम का अवैध खनन/परिवहन किया जाना पाया गया। उक्त के सम्बन्ध में जिलाधिकारी जालौन के नोटिस पत्र संख्या–503/खनिज–एम0एम0सी–30 दिनांक–28.10.2023 **(संलग्नक–3)** निर्गत करते हुये 15 दिवस के अन्दर लिखित स्पष्टीकरण चाहा गया, जिसके क्रम में पट्टाधारक द्वारा कारण बताओं नोटिस में निहित धनराशि रु0–55,68,000/– जनपद जालौन में जमा किया गया है। उक्त के अतिरिक्त निदेशक, भूतत्व एवं खनिकर्म निदेशालय उ0प्र0 लखनऊ के पत्र संख्या–2064/एम0– प्रर्वतन हमीरपुर/2023 दिनांक–02.02.2024 **(संलग्नक–4)**, के साथ श्री सत्य प्रकाश निषाद, जिलाध्यक्ष निषाद पार्टी जालौन के शिकायती प्रार्थना पत्र दिनांक–30.10.2023 के क्रम में प्रश्नगत प्रकरण में समिति का गठन कर जांच कराकर आख्या प्रस्तुत करने के निर्देश दिये गये है। उक्त के क्रम में कार्यालय ज्ञाप संख्या–1871/खनिज–एमएमसी–तीस–(2023–24) दि0–10.02.

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2024 (संलग्नक–5) द्वारा समिति का गठन किया गया तथा उक्त के पत्र के क्रम में जिलाधिकारी जालौन के पत्र संख्या–824/खनिज–एम0एम0सी–30 दिनांक– 07.02.2024 (संलग्नक–6) द्वारा समिति का गठन करते हुये जांच आख्या उपलब्ध कराये जाने के निर्देश दिये गये। उक्त निर्देश के अनुपालन में क्षेत्र जांच जनपद जालौन व हमीरपुर की संयुक्त समिति द्वारा दिनांक–15.02.2024 को जांच की गयी। जांच के समय प्रश्नगत क्षेत्र में कार्य स्वीकृत के अन्तार्गत होना पाया गया। स्वीकृत क्षेत्र बाहर कहीं भी अवैध खनन के साक्ष्य नही पाये गये।

2– **ग्राम रिरुआ बसरिया खण्ड संख्या–22/2–** राजस्व विभाग, खनन विभाग एवं पुलिस विभाग द्वारा दिनांक–04.04.2024 को संयुक्त रुप से जांच की गयी। जांच के समय पट्टाधारक द्वारा अपने स्वीकृत क्षेत्र से बाहर पिल संख्या–डी व सी के मध्य खनन क्षेत्र के बाहर दक्षिण दिशा में कोडिनेट्स संख्या जी–N-25°53'33.25" E-79°45'34.96" E से क्यू– N-25°52'57.79" E-79°45'32.18" E के मध्य कुल 9118 वर्ग मीटर क्षेत्र में औसत गहराई 0.4 मीटर में कुल 3648 घन मीटर बालू/मौरम का अवैध खनन होना पाया गया। उक्त खनन में लगे कैमरो की जांच करने पर पी0टी0जेड0 कैमरा/सी0सी0टी0वी0 कैमरा लगा हुआ पाया गया तथा खनन क्षेत्र में सभी पिलर भी लगे पाये गये, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–73/खनिज–एम0एम0सी–तीस–विविध (2023–24) दिनांक–09.04.2024 (संलग्नक–7) द्वारा कारण बताओं नोटिस निर्गत करते हुये आरोपित धनराशि जमा करने के निर्देश दिये गये। उक्त के क्रम में पट्टाधारक द्वारा आरोपित धनराशि रु0–37,83,200/– चालान संख्या–AKV240017662 दिनांक–14.08.2024 (संलग्नक–8) द्वारा जमा कर चालान की प्रति प्रस्तुत की गयी।

3– **ग्राम चण्डौत खण्ड संख्या–21/1–** राजस्व विभाग, खनन विभाग द्वारा दिनांक–19.03.2024 को ग्राम चण्डौत के खण्ड संख्या–21/1 की जांच संयुक्त रुप से की गयी। जांच के समय खनन क्षेत्र में कार्यरत कर्मचारी मौके से वाहन छोडकर भाग गये तथा पट्टाधारक भी मौके पर उपस्थित नही हुआ, जिसके पश्चात् प्रश्नगत क्षेत्र की जांच की गयी। जांच के समय स्वीकृत क्षेत्र से बाहर पूरब दिशा में कोडिनेट्स संख्या–N-25°54'21.031" E-79°39'8.568' के पास 6424.78 वर्ग मीटर में औसतन 1.00 मीटर गहराई में कुल 6425 घन मीटर मौरम का अवैध खनन किया जाना पाया गया। जांच के समय खनन क्षेत्र के पूरब दिशा में पिलर संख्या–बी व सी स्थापित नही पाया गया तथा खनन क्षेत्र में लगे वे–ब्रिज व कैमरे की जांच के समय वे–ब्रिज पर स्थापित कैमरे लगे पाये गये किन्तु उनकी दिशा नीचे की तरफ झूकी पायी गयी, जिससे वाहन पर भरी मौरम की मात्रा दिखाई नही दे रहा था, जिसको सही करने के लिये वे–ब्रिज पर उपस्थित कर्मचारियों को निर्देशित किया गया कि कैमरे को इस प्रकार से स्थापित करे कि कैमरे में वाहन संख्या के साथ–साथ वाहन पर भरे मौरम भी स्पष्ट नजर आये तथा दोनो पिलर को तत्काल लगाते हुये, उनके फोटोग्राफ कार्यालय में उपलब्ध कराने के निर्देश दिये गये। उक्त क्षेत्र के पट्टाधारक द्वारा स्वीकृत क्षेत्र के बाहर–6425 घन मीटर का अवैध खनन किया जाना पाया गया है, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–39/खनिज–एम0एम0सी–तीस–विविध (2023–24) दिनांक–04.04.2024 (संलग्नक–9) द्वारा कारण बताओं नोटिस निर्गत करते हुये स्पष्टीकरण चाहा गया। उक्त नोटिस के क्रम में पट्टाधारक द्वारा अपना स्पष्टीकरण दिनांक–10.04.2024 प्रस्तुत किया गया। पट्टाधारक द्वारा प्रस्तुत प्रत्यावेदन में उल्लिखित कथन तथ्यहीन/बलहीन पाये जाने के आधार पर प्रत्यावेदन दिनांक–10.04.2024 को निरस्त करते हुये निस्तारित किया गया तथा कारण बताओं नोटिस के अन्तर्गत बकाया धनराशि जमा करने हेतु आदेश संख्या–230/खनिज–एम0एम0सी–तीस–विविध दिनांक–23.07.2024 (संलग्नक–10) निर्गत करते हुये सूचित किया गया। तत्पश्चात उक्त क्षेत्र की पुनः जांच खान निरीक्षक हमीरपुर व क्षेत्रलीय लेखपाल द्वारा दिनांक–15.06.2024 को की गयी। जांच में ग्राम चण्डौत खण्ड संख्या–21/1 के बाहर लगभग–690 मीटर पूरब दिशा में 02 स्थानों पर स्वीकृत क्षेत्र के बाहर कुल 1350 घन मीटर बालू/मौरम का अवैध खनन किया जाना पाया गया, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–381/खनिज–एम0एम0सी–तीस–विविध (2024–25) दिनांक–22.06.2024 (संलग्नक–10) द्वारा कारण बताओं नोटिस निर्गत किया गया। उक्त कारण बताओं नोटिस के क्रम में पट्टाधारक द्वारा अपना प्रत्यावेदन दिनांक–17.07.2024 प्रस्तुत किया गया। पट्टाधारक द्वारा प्रस्तुत

स्पष्टीकरण में उल्लिखित कथन तथ्यहीन/बलहीन पाये जाने के आधार पर प्रत्यावेदन दिनांक–17.07.2024 को निरस्त कर निस्तारित करते हुये आदेश संख्या–230/खनिज–एम0एम0सी–तीस–विविध (2024–25) दिनांक–23.07.2024 (**संलग्नक–11**) द्वारा संसूचित किया गया। पट्टाधारक द्वारा उक्त आदेश के अनुपालन में रु0–12,15,000/–चालान संख्या–2500/01/IK93896 दिनांक–20.09.2024 (**संलग्नक–12**) द्वारा जमा कर चालान की प्रति प्रस्तुत की गयी है।

4– **ग्राम भेड़ी खरका खण्ड संख्या–23/14–** उक्त क्षेत्र की जांच खान निरीक्षक एवं सर्वेक्षक हमीरपुर द्वारा दिनांक–27.02.2023 को की गयी। सजांच आख्या में जांच में 09 स्थानों पर रिक्त स्थल से ओवरबर्डन हटाकर कुल 13020.50 घन मीटर बालू/मौरम का खनन किया गया, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–1856/खनिज–एम0एम0सी–तीस–विविध (2022–23) दिनांक–07.03.2023 द्वारा कारण बताओं नोटिस निर्गत करते हुये बकाया धनराशि जमा करने तथा उपरोक्त के सम्बन्ध में सारवार स्पष्टीकरण प्रस्तुत करने के निर्देश दिये गये। तत्पश्चात निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 लखनऊ के पत्र संख्या–1889/एम0– प्रर्वतन हमीरपुर/2022 दिनांक–18.03.2023 द्वारा अवैध खनन/परिवहन के विरुद्ध प्रभावी कार्यवाही किये जाने हेतु जांच दल का गठन किया गया। गठित जॉच दल द्वारा दिनांक–14.03.2023 से 16.03.2023 तक जनपद में भ्रमण कर जांच की गयी। जांच में स्वीकृत क्षेत्र के दक्षिण–पश्चिम दिशा में रिक्त पड़े क्षेत्र एवं खण्ड संख्या–23/16 व 23/6 में 4204.5 घन मीटर बालू/मौरम का अवैध खनन किया जाना पाया गया, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–1907/खनिज– एम0एम0सी–तीस–विविध (2022–23) दिनांक–22.03.2023 को कारण बताओ नोटिस निर्गत किया गया। उक्त दोनो नोटिस दिनांक–07.03.2023 व 22.03.2023 के क्रम में पृथक–पृथक प्रत्यावेदन दिनांक–18.05.2023 प्रस्तुत किया गया। पट्टाधारक द्वारा प्रस्तुत किये गये प्रत्यावेदन परीक्षणोंपरान्त सन्तोषजनक नही पाये जाने के कारण कार्यालय के आदेश संख्या–450/खनिज–एम0एम0सी–तीस–विविध (2023–24) दिनांक–16.06.2023 (**संलग्नक–12**) द्वारा धनराशि आरोपित करते हुये संसूचित किया गया। उक्त क्षेत्र की जांच राजस्व विभाग, वन विभाग एवं खनिज विभाग हमीरपुर द्वारा संयुक्त रुप से दिनांक–10.04.2024 को की गयी। जांच में पट्टाधारक/संचालक द्वारा अपने स्वीकृत क्षेत्र दक्षिण दिशा में कुल 6240 घन मीटर बालू/मौरम का अवैध खनन किया जाना पाया गया, उक्त के सम्बन्ध में कार्यालय के पत्र संख्या–94/खनिज– एम0एम0सी–तीस–विविध (2024–25) दिनांक–18.04.2024 द्वारा कारण बताओ नोटिस निर्गत करते हुये सारवार स्पष्टीकरण उपलब्ध कराये जाने के निर्देश दिये गये। उक्त के सम्बन्ध में पट्टाधारक द्वारा प्रत्यावेदन दिनांक–14.06.2024 प्रस्तुत किया गया। प्रत्यावेदन में उल्लिखित कथन तथ्यहीन/बलहीन पाये जाने के आधार पर प्रत्यावेदन दिनांक–14.06.2024 को निरस्त कर निस्तारित करते हुये कार्यालय के आदेश संख्या–412/खनिज–एम0एम0सी–तीस–विविध (2024–25) दिनांक–26.06.2024 (**संलग्नक–13**) द्वारा संसूचित किया गया। निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन, लखनऊ के पत्र संख्या–725/एम0–प्रर्वतन हमीरपुर/2023–II दिनांक–27.06.2024 द्वारा निरीक्षण के मध्य दिखा कि स्वीकृत क्षेत्र में जाने हेतु आवागमन के लिये जो मार्ग बनाया गया है, उसके बायी और दायी ओर स्वीकृत क्षेत्र के बाहर ताजे अवैध खनन के निशान पाये गये। इस प्रकार पट्टाधारक द्वारा 8971.16 घन मीटर बालू/मोरम का अवैध खनन कर परिवहन किया गया है, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–529/खनिज–एम0एम0सी–तीस–विविध (2024–25) दिनांक–02.07.2024 द्वारा कारण बताओं नोटिस निर्गत करते हुये सारवान स्पष्टीकरण प्रस्तुत करने के निर्देश दिये गये। उक्त के सम्बन्ध में पट्टाधारक द्वारा प्रत्यावेदन दिनांक–16.07.2024 प्रस्तुत किया गया। प्रस्तुत स्पष्टीकरण में उल्लिखित कथन तथ्यहीन/बलहीन पाये जाने के आधार पर प्रत्यावेदन दिनांक–16.07.2024 को निरस्त करते निस्तारित करते हुये कार्यालय आदेश संख्या–232/खनिज–एम0एम0सी–तीस–विविध (2024–25) दिनांक–23.07.2024 (**संलग्नक–14**) द्वारा संसूचित किया गया।

5– **ग्राम भेड़ी खरका खण्ड संख्या–23/16–** उक्त क्षेत्र की जांच राजस्व विभाग एवं खनन विभाग द्वारा संयुक्त रुप से दिनांक–08.12.2023 को की गयी। जांच में पट्टाधारक द्वारा कुल 68,960 घन मीटर का खनन किया गया है। पट्टाधारक के ऑनलाइन पोर्टल से माह अक्टूबर, 2023 से अब

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तक कुल 68.176 घन मीटर बालू/मौरम का ई–एम0एम0–11 निर्गत किया गया है। इस प्रकार उक्त पट्टाधारक द्वारा 784 घन मीटर का अतिरिक्त खनन किया जाना पाया गया, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–1590/खनिज–एम0एम0सी–तीस–विविध द्वारा कारण बताओं नोटिस निर्गत किया गया। उक्त के सम्बन्ध में पट्टाधारक द्वारा प्रत्यावेदन दिनांक–30.12.2023 प्रस्तुत किया गया। प्रस्तुत प्रत्यावेदन में उल्लिखित तथ्य आधारहीन, बलहीन व नियमानुसार न होने के कारण निरस्त कर निरस्तारित करते हुये कार्यालय के आदेश संख्या–1700/खनिज–एम0एम0सी–तीस–विविध (2023–24) दिनांक–12.01.2024 (**संलग्नक–15**) द्वारा संसूचित किया गया। पट्टाधारक को पट्टा क्षेत्र में 360 डिग्री दृश्यता रिकार्डिंग के योग्य चार सी0सी0टी0वी0 कैमरा व आर0एफ0आई0डी0 स्कैनर से प्रत्येक वाहन पर निर्गत किये गये ई–एम0एम0–11 पर अंकित बारकोड डाटा 30 दिनों का डाटा कार्यालय के पत्र संख्या–1847/ खनिज–एम0एम0सी–तीस–विविध (2023–24) दिनांक–08.02.2024 द्वारा उपलब्ध कराये जाने के निर्देश दिये गये। पट्टाधारक द्वारा उक्त के सम्बन्ध में मांगी गयी रिकार्डिंग व बारकोड डाटा उपलब्ध न कराये जाने के कारण कार्यालय के आदेश संख्या–2027/खनिज– एम0एम0सी–तीस–विविध (2023–24) दिनांक–13.03.2023 (**संलग्नक–16**) द्वारा 30 दिनों की देयता नियम–60(3) के अन्तर्गत निर्धारित करते हुये संसूचित किया गया।

6– **ग्राम भेड़ी खरका खण्ड संख्या–23/20–** मै0 परिहार कन्सट्रक्शन पार्टनर श्री दुष्यन्त सिंह व बलवन्त सिंह पुत्रगण श्री उदयपाल सिंह निवासीगण ग्राम निवादा जनपद हमीरपुर उ0प्र0 के पक्ष में तहसील सरीला के ग्राम भेड़ी खरका खण्ड संख्या–23/20 रकबा–30 एकड़ का 06 माह अल्प अवधि हेतु खनन अनुज्ञा पत्र दिनांक–02.12.2023 से 01.06.2024 तक की अवधि तक स्वीकृत किया गया था। उक्त अनुज्ञा पत्र की अवधि के दौरान पट्टाधारक द्वारा अवैध खनन किया जाना नही पाया गया और न ही खनन क्षेत्र में कोई अनियतमितता पायी गयी।

यहाँ यह भी उल्लेखनीय है कि जनपद में शासनादेश के अन्तर्गत टास्कफोर्स का गठन किया गया है, जिनके द्वारा समय–समय पर अवैध खनन के विरुद्ध जॉच की जाती है तथा जांच में अनियमिततायें पाये जाने पर सम्बन्धित के विरुद्ध सुसंगत प्राविधानों के अन्तर्गत नियमानुसार कार्यवाही करती है।

अतः उपरोक्तानुसार आख्या सेवा में सादर प्रेषित है।

संलग्नक–यथोपरि।

भवदीय,

खान अधिकारी,
हमीरपुर

Annexure-26

कार्यालय जिलाधिकारी, हमीरपुर

(खनन अनुभाग)

संख्या– 412 /खनिज–एम0एम0सी0–तीस–विविध (2024–25) दिनांक– 26·06· 2024

आदेश

मै0 ए0जे0 कन्सट्रक्शन प्रो0 मकसूद अहमद पुत्र श्री नसीम अहमद निवासी–36 ग्वालटोली जनपद हमीरपुर उ0प्र0 के पक्ष में जनपद हमीरपुर की तहसील सरीला के ग्राम भेड़ी खरका के खण्ड संख्या–23/14 में स्थित 24.291 हे0 क्षेत्र में 3,88,608 घन मीटर बालू/मौरम की वार्षिक आकलित मात्रा के लिये रु0–319/–प्रति घन मीटर की दर से दिनांक–21.12.2019 से 20.12.2024 तक की अवधि के लिये खनन पट्टा स्वीकृत/निष्पादित है।

उक्त क्षेत्र की जांच उपजिलाधिकारी सरीला, खान निरीक्षक हमीरपुर, क्षेत्रीय वन दरोगा सरीला, नायब तहसीलदार सरीला एवं क्षेत्रीय लेखपाल द्वारा संयुक्त रुप से दिनांक–10.04.2024 को की गयी। जांच आख्या के अनुसार खनन क्षेत्र में निम्न अनियमितताये पायी गयी है:–

"जांच के समय ग्राम भेड़ी के खण्ड संख्या–23/14 के पट्टाधारक/संचालक द्वारा अपने स्वीकृत क्षेत्र के दक्षिण दिशा में लगभग–510 मीटर दूरी पर कोडिनेट्स संख्या–एम N-25°54'1.31" E-79°48'48.53' व कोडिनेट्स संख्या–पी0 N-25°54'4.52" E-79°48'46.03' के मध्य 52 मीटर चौड़ाई व 120 मीटर लम्बाई व गहराई ऊपर से 02 मीटर मिट्टी हटाने के पश्चात् 01 मीटर गहराई में बालू/मौरम का अवैध खनन किया गया है, अर्थात पट्टाधारक द्वारा 6240 वर्ग मीटर में 01 मीटर गहराई में मौरम का 6240 घन मीटर अवैध खनन किया गया है। क्षेत्रीय वन दरोगा द्वारा अवगत कराया गया कि उक्त अवैध खनन स्थल वन क्षेत्र के 100 मीटर परिधि के अन्दर नही आता है।"

पट्टाधारक द्वारा स्वीकृत क्षेत्र से बाहर अवैध खनन किये जाने पर उ0प्र0 उपखनिज (परिहार) नियमावली–2021 के नियम–58 के प्राविधानों के अन्तर्गत शास्ति रु0–5,00,000/–एवं नियम–21 के अन्तर्गत 6240 घन मीटर बालू/मौरम के लिये रायल्टी के मद में रु0–9,36,000/–(रुपये नौ लाख छत्तीस हजार मात्र) तथा बाजार मूल्य रु0–46,80,000/–(रुपये छियालिस लाख अस्सी हजार मात्र) कुल रु0–61,16,000/–(रुपये इक्कसठ लाख सोलह हजार मात्र) की देयता बनती है। उपरोक्त के सम्बन्ध में पट्टाधारक मै0 ए0जे0 कन्सट्रक्शन प्रो0 मकसूद अहमद को कार्यालय के पत्र संख्या–94/खनिज–एम0एम0सी–तीस–विविध (2024–25) दिनांक–18.04.2024 द्वारा कारण बताओ नोटिस के अन्तर्गत बकाया धनराशि जमा करने अथवा प्रश्नगत प्रकरण में 15 दिवस के अन्दर अपना सारवान स्पष्टीकरण प्रस्तुत करने के निर्देश दिये गये।

उक्त के सम्बन्ध में पट्टाधारक द्वारा कारण बताओं नोटिस दिनांक–18.04.2024 के क्रम में प्रत्यावेदन दिनांक–14.06.2024 प्रस्तुत किया गया, जिसमें उल्लेख किया गया कि "अवैध खनन का आरोप मुझ स्पष्टीकरण प्रस्तुतकर्ता को अस्वीकार है। मुझ स्पष्टीकरण

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प्रस्तुतकर्ता ने अपने पक्ष में स्वीकृत क्षेत्र के बाहर अवैध खनन नही किया गया है। यहाँ यह भी उल्लेखनीय है कि कारण बताओं नोटिस के साथ निरीक्षण आख्या की प्रति उपलब्ध नही कराई गयी है। अतः कारण बताओं नोटिस विधिक दृष्टि में पोषणीय नही है। पट्टेदार को अवैध खनन किये जाने के सम्बन्ध में कारण बताओं नोटिस दिया जाना वैधानिक होता है, परन्तु विषयगत प्रकरण में न तो पट्टेदार को नरीक्षण करने की कोई सूचना दी गयी और न ही निरीक्षण आख्या की प्रति उपलब्ध करायी गयी और कारण बताओं नोटिस दिनांक–18.04.2024 में कोई विश्वसनीय साक्ष्य का उल्लेख किये बिना स्वीकृत क्षेत्र के बाहर अवैध खनन के ताजे गढ्ढे/निशान पाये जाने पर समीपवर्ती पट्टेदार पर कल्पना के आधार पर अवैध खनन का आरोप अधिरोपित किया गया है, जो माननीय न्यायालयों द्वारा प्रतिपादित सिद्धांत एवं राज्य सरकार द्वारा लिये गये निर्णय के अन्तर्गत अनुमन्य नही है। उपरिलिखित तथ्यों कों दृष्टिगत रखते हुये स्पष्टीकरण पर विचार कर कारण बताओं नोटिस दिनांक–18.04.2024 को निक्षेपित करने का अनुरोध किया गया है।

उक्त के सम्बन्ध में उल्लेखनीय है कि पट्टाधारक/स्पष्टीकरण प्रस्तुतकर्ता द्वारा अपने प्रत्यावेदन दिनांक–14.06.2024 में मुख्य रुप से अवैध खनन को नकारा गया है, जबकि ग्राम भेड़ी खरका के खण्ड संख्या–23/14 की जांच उपजिलाधिकारी सरीला, खान निरीक्षक हमीरपुर, क्षेत्रीय वन दरोगा सरीला, नायब तहसीलदार हमीरपुर, क्षेत्रीय लेखपाल द्वारा दिनांक–10.04.2024 को संयुक्त रुप से की गयी जांच में ग्राम भेड़ी खरका के खण्ड संख्या–23/14 के पट्टाधारक/संचालक द्वारा अपने स्वीकृत क्षेत्र के दक्षिण दिशा में लगभग–510 मीटर दूरी पर कोडिनेट्स संख्या–एम N-25°54'1.31" E-79°48'48.53' व कोडिनेट्स संख्या–पी0 N-25°54'4.52" E-79°48'46.03' के मध्य 52 मीटर चौड़ाई व 120 मीटर लम्बाई व गहराई ऊपर से 02 मीटर मिट्टी हटाने के पश्चात् 01 मीटर गहराई में बालू/मौरम का अवैध खनन किया गया है, अर्थात पट्टाधारक द्वारा 6240 वर्ग मीटर में 01 मीटर गहराई में मौरम का 6240 घन मीटर अवैध खनन किया गया है। इसके अतिरिक्त खनन पट्टाधारक द्वारा खनन क्षेत्र की जांच आख्या की मांग की गयी है, के सम्बन्ध में उल्लेख करना है कि संयुक्त जांच टीम की आख्या दिनांक–10.04.2024 का सम्पूर्ण उल्लेख कारण बताओं नोटिस संख्या–94/खनिज दिनांक–18.04.2024 में स्पष्ट रुप से किया गया है, अलग से जांच आख्या उपलब्ध कराये जाने का कोई औचित्य नही है। इसके अतिरिक्त पट्टाधारक/ स्पष्टीकरण प्रस्तुतकर्ता द्वारा यह भी उल्लेख किया गया कि खनन क्षेत्र में अवैध खनन मात्र कल्पना के आधार पर लगाया गया है, के सम्बन्ध में उल्लेख करना है कि खण्ड संख्या–23/14 की जांच के समय खनन क्षेत्र में खण्ड संख्या–23/14 के पट्टाधारक/संचालक द्वारा अवैध खनन करने के कारण ही जांच टीम द्वारा नियमानुसार जांच कर अवैध खनन की पुष्टि की गयी है। अतः पट्टाधारक द्वारा प्रस्तुत प्रत्यावेदन दिनांक–14.06.2024 में उल्लिखित कथन तथ्यहीन/बलहीन पाये जाने के आधार पर प्रत्यावेदन दिनांक–14.06.2024 को निरस्त करते हुये निस्तारित किया जाता है।

अतः पट्टा क्षेत्र तहसील सरीला ग्राम भेड़ी खरका के खण्ड संख्या–23/14 क्षेत्रफल–24.291 हे0 ५२ 6240 घन मीटर का अवैध खनन किये जाने के कारण कुल

रु0–61,16,000/–आरोपित की जाती है। उक्त अधिरोपित धनराशि खनिज विभाग के लेखाशीर्षक–0853 में 30 कार्य दिवस के अन्दर जमा करना सुनिश्चित करें। अन्यथा की दशा में उक्त देय धनराशि को भू–राजस्व की भांति वसूली करने की कार्यवाही प्रचलित की जायेगी, जिसके जिम्मेवार पट्टाधारक स्वयं होगें।

26.6.24
(राहुल पाण्डेय)
जिलाधिकारी
हमीरपुर

प्रतिलिपि– निम्नलिखित को सूचनार्थ प्रेषित।

1– प्रमुख सचिव, भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन, लखनऊ।
2– निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन, लखनऊ।
3– मै0 ए0जे0 कन्सट्रक्शन प्रो0 मकसूद अहमद पुत्र श्री नसीम अहमद निवासी–36 ग्वालटोली जनपद हमीरपुर उ0प्र0।

26.6.24
जिलाधिकारी
हमीरपुर

26/06/2024

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कार्यालय जिलाधिकारी, हमीरपुर

(खनन अनुभाग)

Annexure-15

संख्या– 232–/खनिज–एम0एम0सी0–तीस–विविध (2024–25) दिनांक– 23.07.2024

आदेश

मै0 ए0जे0 कन्सट्रक्शन प्रो0 मकसूद अहमद पुत्र श्री नसीम अहमद निवासी–36 ग्वालटोली जनपद हमीरपुर उ0प्र0 के पक्ष में जनपद हमीरपुर की तहसील सरीला के ग्राम भेड़ी खरका के खण्ड संख्या–23/14 रकबा–24.291 हे0 क्षेत्र में 3,88,608 घन मीटर बालू/मौरम की वार्षिक आकलित मात्रा के लिये रु0–319/–प्रति घन मीटर की दर से दिनांक–21.12.2019 से 20.12.2024 तक की अवधि के लिये खनन पट्टा स्वीकृत/निष्पादित है।

उक्त खनन पट्टा क्षेत्र के सम्बन्ध में निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन, लखनऊ के पत्र संख्या–725/एम0–प्रर्वतन हमीरपुर/2023–II दिनांक–27.06.2024 द्वारा अवगत कराया गया है कि वाट्सएप पर प्राप्त शिकायतों के आधार पर निदेशालय स्तर से जनपद हमीरपुर की तहसील सरीला के अन्तर्गत ग्राम भेडी खरका के खण्ड संख्या–23/14 की आकस्मिक जांच कराई गई। ज्येष्ठ खान अधिकारी की संयुक्त जांच आख्या दिनांक–13.06.2024 द्वारा अवगत कराया गया कि दिनांक–12.06.2024 को पूर्वान्हन जनपद हमीरपुर के तहसील सरीला के ग्राम भेड़ी खरका के खण्ड संख्या–23/14 रकबा–24.291 हे0 जो मै0 ए0जे0 कन्सट्रक्शन प्रो0 मकसूद अहमद के पक्ष में दिनांक–21.12.2019 से 20.12.2024 तक की अवधि के लिये स्वीकृत/निष्पादित है, का आकस्मिक जांच की गयी। जांच आख्या के अनुसार खनन क्षेत्र में निम्न अनियमिततायें पायी गयी है:–

"निरीक्षण के मध्य दिखा कि स्वीकृत क्षेत्र में जाने हेतु आवागमन के लिये जो मार्ग बनाया गया है, उसके बायी और दायी ओर स्वीकृत क्षेत्र से बाहर ताजे अवैध खनन के निशान तथा वाहनों के टायरो के निशान भी देखे गये, जिसका जी0पी0एस0 क्वार्डीनेट्स N-25°54'05.20" E-79°48'58.30" N-25°54'03.0" E-79°48'58.7" एवं N-25°54'00.10" E-79°48'53.70" है। स्वीकृत खनन पट्टा की आड़ में अवैध खनन किया गया है। दोनो स्थलों एवं स्वीकृत खनन पट्टा में पहुँचने हेतु एक ही मुख्य मार्ग है, जिसका प्रयोग खण्ड संख्या–23/14 द्वारा प्रयोग में लाया जा रहा है। जांच के दौरान ही जनपद महोबा में तैनात वरिष्ठ सर्वेक्षक को भी मौके पर आंकलन हेतु बुलाया गया तथा दोनो स्थलों पर हुये अवैध खनन की पैमाइश करायी गयी। अवैध खनन स्थल पर ऊपरी सतह से 02 मीटर मिट्टी हटाने के पश्चात् बालू/मौरम का अवैध खनन किया गया है। अवैध खनन के पिट्स के माप का विवरण निम्न प्रकार है :–

अवैध खनन के पिट्सों की माप का विवरण	अवैध खनन स्थल का अक्षांश व देशान्तर	
1– 34X58Xऔसत गहराई 2.75 मीटर (1.50X2.75X3.25X3.50) = 5423.00 घन मीटर	N-25°54'05.20" N-79°54'03.0'	E-79°48'58.30" E-79°48'58.7'
2– 64X25Xऔसत गहराई 2.31 मीटर (1.85X2.25X2.85) = 3548.16 घन मीटर	N-25°54'00.10"	E-79°48'53.70"
कुल योग–8971.16 घन मीटर		

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इस प्रकार पट्टाधारक द्वारा उक्त तालिका में अंकित मात्रा–8971.16 घन मीटर बालू/मौरम का अवैध खनन कर परिवहन किया गया है।

उक्त के अतिरिक्त स्वीकृत खनन पट्टा क्षेत्र में मात्र पिलर–डी जो खण्ड संख्या–23/16 व 23/14 का मिलान बिन्दु है, मौके पर लगा पाया गया। उसके अतिरिक्त ए, बी, सी0 मौके पर नही पाया गया स्वीकृत खनन क्षेत्र डी पिलर से लगभग–80 मीटर दूरी पर मशीन की सहायता से जल स्तर से बालू/मौरम निकालते हुये देखा गया। स्वीकृत क्षेत्र में पी0टी0जेड0 कैमरा लगा पाया परन्तु उसके क्रियाशील होने की पुष्टि मौके पर नही हो सकी। स्वीकृत खनन क्षेत्र से बाहर तौल कांटा संचालित पाया गया जहॉ से ई–एम0एम0–11 का निर्गमन किया जाता है। उक्त के अतिरिक्त एक अन्य रास्ता भी देखा गया, जिसमें टायरों के निशान से बिना काटें कराये ही वाहनों की निकासी किया जाना परिलक्षित हो रहा है। मौके पर खान निरीक्षक हमीरपुर को बुलाया गया, जिनके द्वारा यह अवगत कराया गया कि पूर्व में दिनांक 10.04.2024 को उक्त क्षेत्र का निरीक्षणकर 6,240 घन मीटर बालू/मौरम के अवैध खनन/परिवहन की कार्यवाही की गयी है, जिसमें कार्यालय स्तर से दिनांक–18.04.2024 को कारण बताओं नोटिस निर्गत है। तत्पश्चात् उक्त नोटिस के स्पष्टीकरण दिनांक–14.06.2024 प्राप्त होने के उपरान्त कार्यालय के आदेश संख्या–412/खनिज दिनांक–26.06.2024 द्वारा पट्टाधारक को संसूचित किया गया है।"

पट्टाधारक उक्त कृत्य उ0प्र0 उपखनिज (परिहार) नियमावली–2021 के नियम–3 का उल्लघंन एवं नियम–21 के अन्तर्गत दण्डनीय अपराध है।

पट्टाधारक द्वारा स्वीकृत क्षेत्र से बाहर अवैध खनन किये जाने पर उ0प्र0 उपखनिज (परिहार) नियमावली–2021 के नियम–21 के अन्तर्गत 8971.16 घन मीटर बालू/मौरम के लिये रायल्टी के मद में रु0–13,45,674/–(रुपये तेरह लाख पैतालिस हजार छः सौ चौहत्तर मात्र) तथा बाजार मूल्य रु0–67,28,370/–(रुपये सरसठ लाख अठ्ठाइस हजार तीन सौ सत्तर मात्र) कुल रु0–80,74,044/–(रुपये अस्सी लाख चौहत्तर हजार चवालिस मात्र) की देयता बनती है तथा पट्टाधारक के द्वारा जलस्तर से अवैध खनन किया जा रहा था, जो उ0प्र0 उपखनिज (परिहार) नियमावली–2021 के नियम–42(ज) का स्पष्ट उल्लघंन है। नियम–42(ज) के उल्लघंन के परिणाम स्वरुप नियमावली–2021 के नियम–60(4) के अन्तर्गत रु0–5,00,000/–शास्ति की देयता बनती है।

उक्त के अतिरिक्त यह भी अवगत कराना है कि खनन क्षेत्र में सीमास्तम्भ ए0, बी0 एवं सी0 मौके पर न लगे पाये जाने के सम्बन्ध में स्पष्टीकरण प्रस्तुत करने के साथ ही उ0प्र0 उपखनिज (परिहार) नियमावली–2021 के नियम–36 के अन्तर्गत "परिवहन की निगरानी के लिये पट्टाधारक स्वयं के व्यय पर 360 डिग्री दृष्यता रिकार्डिंग के योग्य 04 सी0सी0टी0वी0 कैमरा लगाने सहित एक चेक पोस्ट/गेट का निर्माण करेगा। पट्टाधारक उक्त चेक पोस्ट गेट पर आर0एफ0आई0डी0 स्कैनर भी रखेगा, जिससे सम्बन्धित खनन पट्टाकृत क्षेत्र के परिवहन हेतु प्रयुक्त प्रत्येक वाहन के सापेक्ष निर्गत किये गये ई–प्रपत्र एम0एम0–11 पर अंकित बार कोड का डाडा पढने और सुरक्षित रखने की सुविधा होगी और उसका समुचित रुप से रख–रखाव करेगा एवं सदैव उसे चालू रुप से अनुरक्षित रखेगा। पट्टाधारक उक्त सभी सी0सी0टी0वी0 कैमरे और आर0एफ0आई0डी0 स्कैनरों द्वारा की गयी समस्त रिकार्डिंग को कम से कम 30 दिन तक रखेगा और नियम–67 के उपबन्धों के अधीन यथा उपबन्धित प्राधिकृत अधिकारी के समक्ष उक्त रिकार्डिंग उपलब्ध करायेगा।" उक्त के सम्बन्ध में खनन क्षेत्र में लगे

140 सी0सी0टी0वी0 कैमरा एवं आर0एफ0आई0डी0 स्कैनर का 30 दिन की रिकार्डिंग/डाटा कार्यालय में उपलब्ध कराने के निर्देश दिये गये। उक्त रिकार्डिंग/डाटा उपलब्ध न कराने की दशा में नियमानुसार कार्यवाही की जायेगी।

उपरोक्त के सम्बन्ध में पट्टाधारक मै0 ए0जे0 कन्सट्रक्शन प्रो0 श्री मकसूद अहमद को कार्यालय के पत्र संख्या–529/खनिज–एम0एम0सी–तीस–विविध (2024–25) दिनांक–02.07.2024 द्वारा कारण बताओ नोटिस के अन्तर्गत बकाया धनराशि जमा करने अथवा प्रश्नगत प्रकरण में 15 दिवस के अन्दर अपना सारवान स्पष्टीकरण प्रस्तुत करने के निर्देश दिये गये।

उक्त नोटिस दिनांक–02.07.2024 के क्रम में पट्टाधारक द्वारा प्रत्यावेदन दिनांक–16.07.2024 प्रस्तुत किया गया। प्रत्यावेदन में मुख्यतः उल्लेख किया गया कि "संयुक्त जांच आख्या दिनांक–13.06.2024 को आधार मानते हुये मुझ स्पष्टीकरण प्रस्तुतकर्ता पर 8971.16 घन मीटर बालू/मौरम का अवैध खनन एवं परिवहन का काल्पनिक आरोप लगाते हुये कुल रु0–85,74,044/– की देयता निर्धारित की गयी है। इसके अतिरिक्त निरीक्षण की सूचना निरीक्षण की प्रति उपलब्ध कराये जाना तथा विश्वसनीय साक्ष्यों का एकत्रीकरण किये जाने के उपरान्त ही किसी पट्टेदार को अवैध खनन किये जाने के सम्बन्ध में कारण बताओं नोटिस दिया जाना वैधानिक होता है, परन्तु विषयगत प्रकरण में न तो पट्टेदार को निरीक्षण करने की कोई सूचना दी गई और न ही निरीक्षण आख्या की प्रति उपलब्ध करायी गयी और कारण बताओं नोटिस दिनांक–02.07.2024 में कोई विश्वसनीय साक्ष्य का उल्लेख किये बिना स्वीकृत क्षेत्र के बाहर अवैध के ताजे गढ्ढें/निशान पाये जाने पर समीपवर्ती पट्टेदार पर कल्पना के आधार पर अवैध खनन का आरोप अधिरोपित किया गया है, जो माननीय न्यायालयों द्वारा प्रतिपादित सिद्धांत एवं राज्य सरकार द्वारा लिये गये निर्णय के अन्तर्गत अनुमन्य नही है। उपरिलिखित तथ्यों को दृष्टिगत रखते हुये स्पष्टीकरण पर विचार कर कारण बताओं नोटिस दिनांक–02.07.2024 को निक्षेपित करने की कृपा करें।"

उक्त के सम्बन्ध में उल्लेखनीय है कि पट्टाधारक/स्पष्टीकरण प्रस्तुतकर्ता द्वारा अपने प्रत्यावेदन दिनांक–16.07.2024 में मुख्य रुप से अवैध खनन को नकारा गया है, जबकि स्वीकृत क्षेत्र में जाने हेतु आवागमन के लिये जो मार्ग बनाया गया है, उसके बायी और दायी ओर स्वीकृत क्षेत्र से बाहर ताजे अवैध खनन के निशान तथा वाहनों के टायरो के निशान भी देखे गये, जिसका जी0पी0एस0 क्वार्डीनेट्स N-25°54'05.20" E-79°48'58.30" N-25°54'03.0" E-79°48'58.7" एवं N-25°54'00.10" E-79°48'53.70" है। स्वीकृत खनन पट्टा की आड़ में अवैध खनन किया गया है। दोनो स्थलों एवं स्वीकृत खनन पट्टा में पहुँचने हेतु एक ही मुख्य मार्ग है, जिसका प्रयोग खण्ड संख्या–23/14 द्वारा प्रयोग में लाया जा रहा है। जांच के दौरान ही जनपद महोबा में तैनात वरिष्ठ सर्वेक्षक को भी मौके पर आंकलन हेतु बुलाया गया तथा दोनो स्थलों पर हुये अवैध खनन की पैमाइश करायी गयी। अवैध खनन स्थल पर ऊपरी सतह से 02 मीटर मिट्टी हटाने के पश्चात् 8971.16 घन मीटर बालू/मौरम का अवैध खनन किया गया है। इसके अतिरिक्त खनन पट्टाधारक द्वारा खनन क्षेत्र की जांच आख्या की मांग की गयी है, के सम्बन्ध में उल्लेख करना है कि संयुक्त जांच टीम की आख्या दिनांक–13.06.2024 का सम्पूर्ण उल्लेख कारण बताओं नोटिस संख्या–529 दिनांक–02.07.2024 में स्पष्ट रुप से किया गया है, अलग से जांच आख्या उपलब्ध कराये जाने का कोई औचित्य नही है। पट्टाधारक को कार्यालय के नोटिस पत्र दिनांक–02.07.2024 द्वारा उ0प्र0 उपखनिज (परिहार) नियमावली–2021 के नियम–36 के अन्तर्गत पिछले 30 दिनों का सी0सी0टी0वी0 कैमरा व आर0एफ0आई0डी0 स्कैनर का डाटा मांगा गया, किन्तु पट्टाधारक द्वारा जानबूझकर अवैध खनन/परिवहन की गतिविधियों का साक्ष्य छुपाये जाने के उद्देश्य से उपलब्ध नही कराया गया। अतः पट्टाधारक द्वारा प्रस्तुत प्रत्यावेदन दिनांक–16.07.2024 में उल्लिखित कथन तथ्यहीन/बलहीन

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पाये जाने के आधार पर प्रत्यावेदन दिनांक–16.07.2024 को निरस्त करते हुये निस्तारित किया जाता है।

अतः पट्टा क्षेत्र तहसील सरीला ग्राम भेड़ी खरका के खण्ड संख्या–23/14 क्षेत्रफल–24.291 हे0 के पट्टाधारक द्वारा उपरोक्तानुसार 8971.16 घन मीटर का अवैध खनन किये जाने के कारण रायल्टी व खनिज मूल्य तथा जलस्तर से अवैध खनन किये जाने के कारण नियम–60 के अन्तर्गत आरोपित शास्ति अर्थात कुल धनराशि रु0–85,74,044/– (रुपये पचासी लाख चौहत्तर हजार चवालिस मात्र) आरोपित की जाती है। उक्त अधिरोपित धनराशि खनिज विभाग के लेखाशीर्षक–0853 में 30 कार्य दिवस के अन्दर जमा करना सुनिश्चित करें। अन्यथा की दशा में उक्त देय धनराशि को भू–राजस्व की भांति वसूली करने की कार्यवाही प्रचलित की जायेगी, जिसके जिम्मेवार पट्टाधारक स्वयं होगें।

23-7-24
(राहुल पाण्डेय)
जिलाधिकारी
हमीरपुर

प्रतिलिपि– निम्नलिखित को सूचनार्थ प्रेषित।

1– प्रमुख सचिव, भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन, लखनऊ।
2– निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन, लखनऊ।
3– मै0 ए0जे0 कन्सट्रक्शन प्रो0 मकसूद अहमद पुत्र श्री नसीम अहमद निवासी–36 ग्वालटोली जनपद हमीरपुर उ0प्र0।

23-7-24
जिलाधिकारी
हमीरपुर

Received
07-08-2024

Annexure-28

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दूरभाष–05192 297470
ई–मेल:– robanda@uppcb.in

क्षेत्रीय कार्यालय : उ0 प्र0 प्रदूषण नियन्त्रण बोर्ड,

34ए, निकट संत तुलसी पब्लिक स्कूल, न्यू बिल्डिंग, इन्दिरा नगर गेट नं0 2

बाँदा उ0प्र0-210001

संदर्भ संख्या :1006 /एन0जी0टी0–ओ0ए0 सं0–815/2024/24 दिनांक :03 /10/2024

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त–2),
उ0प्र0 प्रदूषण नियन्त्रण बोर्ड,
लखनऊ।

विषयः **माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियन्त्रण बोर्ड व अन्य में पारित आदेश दिनांक 23.07.2024 के अनुपालन में मैसर्स ए0जे0 कन्स्ट्रक्शन, खण्ड नं0–23/14, ग्राम–भेड़ी खरका, तहसील–सरीला, जनपद–हमीरपुर को कारण बताओं नोटिस निर्गत किये जाने के सम्बन्ध में।**

महोदय,

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियन्त्रण बोर्ड व अन्य में पारित आदेश दिनांक 23.07.2024 के अनुपालन में मैसर्स ए0जे0 कन्स्ट्रक्शन, खण्ड नं0–23/14, ग्राम–भेड़ी खरका, तहसील–सरीला, जनपद–हमीरपुर पर संलग्न आख्यानुसार रू0 2,05,35,066/– (रूपये दो करोड़ पांच लाख पैंतिस हजार छियासठ मात्र) पर्यावरणीय क्षतिपूर्ति हेतु कारण बताओ नोटिस निर्गत किये जाने की संस्तुति सहित आख्या संलग्न कर अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नक : उपरोक्तानुसार।

भवदीया

30/X/24

(डॉ0 माधवी कमलवंशी)
क्षेत्रीय अधिकारी

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियन्त्रण बोर्ड व अन्य में पारित आदेश दिनांक 23.07.2024 के अनुपालन में मैसर्स ए0जे0 कन्स्ट्रक्शन, खण्ड नं0–23/14, ग्राम–भेड़ी खरका, तहसील–सरीला, जनपद–हमीरपुर को पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु कारण बताओं नोटिस सम्बन्धी आख्या।

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियन्त्रण बोर्ड व अन्य में पारित आदेश दिनांक 23.07.2024 का विवरण निम्नवत् है:–

".....1. This O.A. has been registered on the basis of the letter petition. In this O.A. the applicant being the resident of the village Chandout Sarila, Hamirpur, Uttar Pradesh has raised a grievance that illegal sand mining is rampant in Btewa River flowing through the Dist Hamirpur and Jaloun of Uttar Pradesh.

2. It is alleged that village Chandout, Jamodi, Kahata, Parasan , Bhedi, Simaria, and Muhana fall in the periphery of the river Betwa in District Hamirpur and Jaloun where the indiscriminate illegal sand mining is going on since 1994 and crores of cubic meter of sand has been illegally mined in more than 30 years. It is also the allegation of the applicant that the Government Official are spectators. The letter petition also states that as a consequence of illegal sand mining water level in the villages of these districts have gone down drastically and that in spite of the efforts of the villagers illegal mining, sand mining has not stopped.

3. In support of the plea taken in O.A the form of letter petition applicant has enclosed photographs and news items....."

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली ओ0ए0 संख्या–815/2024 में पारित आदेश दिनांक 23.07.2024, खण्ड संख्या–23/14, ग्राम–भेड़ी खरका, तहसील–सरीला, जनपद–हमीरपुर से सम्बन्धित है, उक्त खनन क्षेत्र की अन्य सूचनायें एवं कृत कार्यवाही निम्नवत् है:–

1. मैसर्स ए0जे0 कन्स्ट्रक्शन, खण्ड नं0–23/14, ग्राम–भेड़ी खरका, तहसील–सरीला, जनपद–हमीरपुर को एस0ई0आई0ए0ए0 के पत्रांक–456/पर्या/एसईएसी/4167/2019 दिनांक 12.12.2019 द्वारा पर्यावरणीय स्वीकृति प्राप्त है साथ ही उ0प्र0 प्रदूषण नियन्त्रण बोर्ड, लखनऊ के पत्रांक 102123/UPPCB/Banda(UPPCBRO)/CTO/water/HAMIRPUR/2020 दिनांक 18.10.2020 द्वारा सशर्त सहमति जल प्राप्त है एवं पत्रांक 102115/UPPCB/Banda (UPPCBRO)/CTO/air/HAMIRPUR/2020 दिनांक 18.10.2020 द्वारा सशर्त सहमति वायु प्राप्त है जिसकी वैधता अवधि 18.10.2020 से 31.12.2024 तक है। उक्त खण्ड संख्या–23/14 को निर्गत पर्यावरणीय स्वीकृति एवं सहमति जल/वायु में अधिरोपित शर्तों की अनुपालन आख्या कार्यालय को प्रेषित नहीं की गयी हैं।
2. क्षेत्रीय कार्यालय के पत्रांक 781/ओ0ए0 संख्या–815/2024/24 दिनांक 14.08.2024 द्वारा माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली मे योजित ओ0ए0 संख्या–815/2024 में आच्छादित ग्रामों में खनन पट्टो पर खनिज विभाग, हमीरपुर द्वारा की गयी कृत कार्यवाही की सूचना इस कार्यालय में उपलब्ध कराये जाने हेतु पत्र प्रेषित किया गया था।
3. खनिज अधिकारी, हमीरपुर के पत्र संख्या–760/खनिज–एम0एम0सी0–तीस–विविध (2024–24) दिनांक 03.10.2024 द्वारा उक्त खण्ड संख्या पर कृत कार्यवाही की सूचना प्रेषित की गयी है, जोकि निम्नवत है:–

"उक्त क्षेत्र की जांच राजस्व विभाग, वन विभाग एवं खनिज विभाग, हमीरपुर द्वारा संयुक्त रूप से दिनांक 10.04.2024 को की गयी। जांच में पट्टाधारक/संचालक द्वारा अपने स्वीकृत क्षेत्र दक्षिण दिशा में कुल 6240 घन मीटर बालू/मौरम का अवैध खनन किया जाना पाया गया। उक्त के सम्बन्ध में कार्यालय के पत्र संख्या–94/खनिज–एम0एम0सी–तीस–विविध (2024–25) दिनांक 18.04.2024 द्वारा कारण बताओं नोटिस निर्गत करते हुये सारवार स्पष्टीकरण उपलब्ध कराये जाने के निर्देश दिये गये। उक्त के सम्बन्ध में पट्टाधारक द्वारा प्रत्यावेदन दिनांक 14.06.2024 प्रस्तुत किया गया। प्रत्यावेदन में उल्लिखित कथन तथ्यहीन/बलहीन पाये जाने के आधार पर प्रत्यावेदन दिनांक 14.06.2024 को निरस्त कर निस्तारित करते हुये कार्यालय के आदेश संख्या–412/खनिज–एम0एम0सी–तीस–विविध (2024–25) दिनांक 26.06.2024 (संलग्नक–13) द्वारा संसूचित किया गया। निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन, लखनऊ के पत्र संख्या–725/एम0–प्रर्वतन हमीरपुर/2023– दिनांक–27.06.2024 द्वारा निरीक्षण के मध्य दिखा कि स्वीकृत क्षेत्र में जाने हेतु आवागमन के लिये जो मार्ग बनाया गया है, उसके बायी और दायी ओर स्वीकृत क्षेत्र के बाहर ताजे अवैध खनन के निशान पाये गये। इस प्रकार पट्टधारक द्वारा 8971.16 घन मीटर बालू/मौरम का अवैध खनन कर परिवाहन किया गया है, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–529/खनिज–एम0एम0सी–तीस–विविध (2024–25) दिनांक 02.07.2024 द्वारा कारण बताओ नोटिस निर्गत करते हुये सारवान स्पष्टीकरण प्रस्तुत करने के

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निर्देश दिये गये। उक्त के सम्बन्ध में पट्टाधारक द्वारा प्रत्यावेदन दिनांक–16.07.2024 प्रस्तुत किया गया। प्रस्तुत स्पष्टीकरण में उल्लिखित कथन तथ्यहीन/बलहीन पाये जाने के आधार पर प्रत्यावेदन दिनांक–16.07.2024 को निरस्त करते निस्तारित करते हुये कार्यालय आदेश संख्या–232/खनिज–एम0एम0सी–तीस–विविध (2024–25) दिनांक 23.07.2024 (संलग्नक–14) द्वारा संसूचित किया गया।" मैसर्स ए0जे0 कन्स्ट्रक्शन, खण्ड नं0–23/14, ग्राम–भेड़ी खरका, तहसील–सरीला, जनपद–हमीरपुर को पत्र संख्या–412/खनिज–एम0एम0सी0–तीस–विविध (2024–25) दिनांक–26.06.2024 द्वारा निर्गत आदेश कार्यालय जिलाधिकारी, हमीरपुर (खनन अनुभाग) के मुख्य अंश निम्नवत् हैः–

"पट्टाधारक द्वारा खनन क्षेत्र से बाहर अवैध खनन किये जाने पर उ0प्र0 उपखनिज (परिहार) नियमावली–2021 के नियम–58 के प्राविधानों के अन्तर्गत शास्ति रू0–5,00,000/– एवं नियम–21 के अन्तर्गत 6240 घन मीटर बालू/मौरम के लिये रायल्टी के मद में रू0–9,36,000/–(रूपये नौ लाख छत्तीस हजार मात्र) तथा *बाजार मूल्य रू0–46,80,000/–(रूपये छियालिस लाख अस्सी हजार मात्र)* कुल रू0–61,16,000/–(रूपये इक्कसठ लाख सोलह हजार मात्र) की देयता बनती है।"

पुनः उक्त खनन पट्टे को कार्यालय जिलाधिकारी, हमीरपुर (खनन अनुभाग) के पत्र संख्या–232/खनिज–एम0एम0सी0–तीस–विविध(2024–25) दिनांक 23.07.2024 द्वारा निर्गत आदेश कार्यालय जिलाधिकारी, हमीरपुर (खनन अनुभाग) के मुख्य अंश निम्नवत् हैः–

"पट्टाधारक द्वारा खनन क्षेत्र से बाहर अवैध खनन किये जाने पर उ0प्र0 उपखनिज (परिहार) नियमावली–2021 के नियम–58 के प्राविधानों के अन्तर्गत 8971.16 घन मीटर बालू/मौरम के लिये रायल्टी के मद में रू0–13,45,674/– (रूपये तेरह लाख पैतालिस हजार छः सौ चौहत्तर मात्र) तथा *बाजार मूल्य रू0–67,28,370/– (रूपये सरसठ लाख अट्ठाइस हजार तीन सौ सत्तर मात्र)* कुल रू0–80,74,044/–(अस्सी लाख चौहत्तर हजार चवालिस मात्र) की देयता बनती है।"

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित_रमा शंकर बनाम उ0प्र0 प्रदूषण नियन्त्रण बोर्ड व अन्य में पारित आदेश दिनांक 23.07.2024 के अनुपालन में मैसर्स ए0जे0 कन्स्ट्रक्शन, खण्ड नं0–23/14, ग्राम–भेड़ी खरका, तहसील–सरीला, जनपद–हमीरपुर को पत्र संख्या–412/खनिज–एम0एम0सी0–तीस–विविध (2024–25) दिनांक–26.06.2024 एवं पत्र संख्या–232/खनिज–एम0एम0सी0–तीस–विविध(2024–25) दिनांक 23.07.2024 में अंकित अवैध खनन पर पर्यावरणीय क्षतिपूर्ति की गणना निम्नवत् हैः–

- दिनांक 26.062024 को अवैध खनन 6240 घन मीटर बालू/मौरम का बाजार मूल्य रू0–46,80,000/–(रूपये छियालिस लाख अस्सी हजार मात्र)।
- दिनांक 23.07.2024 को अवैध खनन 8971.16 घन मीटर बालू/मौरम का बाजार मूल्य बाजार मूल्य रू0–67,28,370/– (रूपये सरसठ लाख अठ्ठाइस हजार तीन सौ सत्तर मात्र)।
- कुल बाजार मूल्य–रू0 46,80,000.00 + रू0 67,28,370.00 = रू0 1,14,08,370.00 (रूपये एक करोड़ चौदह लाख आठ हजार तीन सौ सत्तर मात्र)

Environmental Compensation = D x (1+RF+DF)
= 1,14,08,370.00 x (1+0.5+0.3) = 2,05,35,066.00 Rs.

मा0 एनजीटी, नई दिल्ली के आदेशों के अनुपालन में अवैध खनन हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्मित गाइडलाइन में पर्यावरणीय क्षतिपूर्ति की गणना हेतु निर्धारित सूत्र Compensation=D x (1+RF+DF) के अनुसार आंकलित पर्यावरणीय क्षतिपूर्ति रूपये 2,05,35,066/– आती है, जिसमें D (Market Value of Illegally Mined Material)= 1,14,08,370/–, RF (Risk Factor)=0.5, DF (Deterrence Factor)=0.3 लिया गया है। अवैध खनन हेतु आंकलित पर्यावरणीय क्षतिपूर्ति यथा रू0 2,05,35,066/– (रूपये दो करोड़ पांच लाख पैंतिस हजार छियासठ मात्र) है।

अतः उपरोक्त तथ्यों को दृष्टिगत रखते हुये मैसर्स ए0जे0 कन्स्ट्रक्शन, खण्ड नं0–23/14, ग्राम–भेड़ी खरका, तहसील–सरीला, जनपद–हमीरपुर पर अवैध खनन हेतु पर्यावरणीय क्षतिपूर्ति– रू0 2,05,35,066/– (रूपये दो करोड़ पांच लाख पैंतिस हजार छियासठ मात्र) की पर्यावरणीय क्षतिपूर्ति हेतु कारण बताओ नोटिस निर्गत किये जाने की संस्तुति सहित आख्या सादर प्रस्तुत है।

03/10/24

वैज्ञानिक सहायक

03.10.24

अवर अभियन्ता

क्षेत्रीय अधिकारी महोदया,

03/X/24

Annexure-29

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

दिनाँक
Date ....16/10/24....

संदर्भ संख्या
Ref. No ....H16725.....1सी-2/सम0-668/24

मैसर्स ए0जे0 कन्स्ट्रक्शन,
(खण्ड नं0-23/14, ग्राम-भेड़ी खरका, तहसील-सरीला, जनपद-हमीरपुर)
पट्टाधारक श्री मकसूद अहमद,
निवासी-36, ग्वालटोली, हमीरपुर उ0प्र0।
मो0 9794685358

यह कि क्षेत्रीय अधिकारी, बांदा के पत्र दिनांक 03.10.2024 (छायाप्रति संलग्न) द्वारा अवगत कराया गया है कि आपकी खनन इकाई मैसर्स ए0जे0 कन्स्ट्रक्शन, खण्ड नं0-23/14, ग्राम-भेड़ी खरका, तहसील-सरीला, जनपद-हमीरपुर को एस0ई0आई0ए0ए0 के पत्रांक-456/पर्या/एसईएसी/4167/2019 दिनांक 12.12.2019 द्वारा पर्यावरणीय स्वीकृति प्राप्त है साथ ही उ0प्र0 प्रदूषण नियन्त्रण बोर्ड, लखनऊ के पत्रांक 102123/UPPCB/Banda(UPPCBRO)/CTO/water/HAMIRPUR/2020 दिनांक 18.10.2020 द्वारा सशर्त सहमति जल प्राप्त है एवं पत्रांक 102115/UPPCB/Banda (UPPCBRO)/CTO/air/HAMIRPUR/2020 दिनांक 18.10.2020 द्वारा सशर्त सहमति वायु प्राप्त है जिसकी वैधता अवधि 18.10.2020 से 31.12.2024 तक है। उक्त खण्ड संख्या-23/14 को निर्गत पर्यावरणीय स्वीकृति एवं सहमति जल/वायु में अधिरोपित शर्तों की अनुपालन आख्या कार्यालय को प्रेषित नहीं की गयी हैं।

यह कि क्षेत्रीय कार्यालय के पत्रांक 781/ओ0ए0 संख्या-815/2024/24 दिनांक 14.08.2024 द्वारा माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या-815/2024 में आच्छादित ग्रामों में खनन पट्टो पर खनिज विभाग, हमीरपुर द्वारा की गयी कृत कार्यवाही की सूचना इस कार्यालय में उपलब्ध कराये जाने हेतु पत्र प्रेषित किया गया था। खनिज अधिकारी, हमीरपुर के पत्र संख्या-760/खनिज-एम0एम0सी0-तीस-विविध (2024-24) दिनांक 03.10.2024 द्वारा उक्त खण्ड संख्या पर कृत कार्यवाही की सूचना प्रेषित की गयी है, जोकि निम्नवत है:-

"उक्त क्षेत्र की जांच राजस्व विभाग, वन विभाग एवं खनिज विभाग, हमीरपुर द्वारा संयुक्त रूप से दिनांक 10.04.2024 को की गयी। जांच में पट्टाधारक/संचालक द्वारा अपने स्वीकृत क्षेत्र दक्षिण दिशा में कुल 6240 घन मीटर बालू/मौरम का अवैध खनन किया जाना पाया गया। उक्त के सम्बन्ध में कार्यालय के पत्र संख्या-94/खनिज-एम0एम0सी-तीस-विविध (2024-25) दिनांक 18.04.2024 द्वारा कारण बताओं नोटिस निर्गत करते हुये सारवार स्पष्टीकरण उपलब्ध कराये जाने के निर्देश दिये गये। उक्त के सम्बन्ध में पट्टाधारक द्वारा प्रत्यावेदन दिनांक 14.06.2024 प्रस्तुत किया गया। प्रत्यावेदन में उल्लिखित कथन तथ्यहीन/बलहीन पाये जाने के आधार पर प्रत्यावेदन दिनांक 14.06.2024 को निरस्त कर निस्तारित करते हुये कार्यालय के आदेश संख्या-412/खनिज-एम0एम0सी-तीस-विविध (2024-25) दिनांक 26.06.2024 (संलग्नक-13) द्वारा संसूचित किया गया। निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन, लखनऊ के पत्र संख्या-725/एम0-प्रर्वतन हमीरपुर/2023- दिनांक-27.06.2024 द्वारा निरीक्षण के मध्य दिखा कि स्वीकृत क्षेत्र में जाने हेतु आवागमन के लिये जो मार्ग बनाया गया है, उसके बायी और दायी ओर स्वीकृत क्षेत्र के बाहर ताजे अवैध खनन के निशान पाये गये। इस प्रकार पट्टधारक द्वारा 8971.16 घन मीटर बालू/मौरम का अवैध खनन कर परिवाहन किया गया है, जिसके सम्बन्ध में कार्यालय के पत्र संख्या-529/खनिज-एम0एम0सी-तीस-विविध (2024-25) दिनांक 02.07.2024 द्वारा कारण बताओ नोटिस निर्गत करते हुये सारवान स्पष्टीकरण प्रस्तुत करने के निर्देश दिये गये। उक्त के सम्बन्ध में पट्टाधारक द्वारा प्रत्यावेदन दिनांक-16.07.2024 प्रस्तुत किया गया। प्रस्तुत स्पष्टीकरण में उल्लिखित कथन तथ्यहीन/बलहीन पाये जाने के आधार पर प्रत्यावेदन दिनांक-16.07.2024 को निरस्त करते निस्तारित करते हुये कार्यालय आदेश संख्या-232/खनिज-एम0एम0सी-तीस-विविध (2024-25) दिनांक 23.07.2024 (संलग्नक-14) द्वारा संसूचित किया गया।" मैसर्स ए0जे0 कन्स्ट्रक्शन, खण्ड नं0-23/14, ग्राम-भेड़ी खरका, तहसील-सरीला, जनपद-हमीरपुर को पत्र संख्या-412/खनिज-एम0एम0सी0-तीस-विविध (2024-25) दिनांक-26.06.2024 द्वारा निर्गत आदेश कार्यालय जिलाधिकारी, हमीरपुर (खनन अनुभाग) के मुख्य अंश निम्नवत् है:-

"पट्टाधारक द्वारा खनन क्षेत्र से बाहर अवैध खनन किये जाने पर उ0प्र0 उपखनिज (परिहार) नियमावली-2021 के नियम-58 के प्राविधानों के अन्तर्गत शास्ति रू0-5,00,000/- एवं नियम-21 के अन्तर्गत 6240 घन मीटर बालू/मौरम के लिये रायल्टी के मद में रू0-9,36,000/-(रूपये नौ लाख छत्तीस हजार मात्र) तथा *बाजार मूल्य रू0-46,80,000/-(रूपये छियालिस लाख अस्सी हजार मात्र)* कुल रू0-61,16,000/-(रूपये इक्कसठ लाख सोलह हजार मात्र) की देयता बनती है।"

पुनः उक्त खनन पट्टे को कार्यालय जिलाधिकारी, हमीरपुर (खनन अनुभाग) के पत्र संख्या-232/खनिज-एम0एम0सी0-तीस-विविध(2024-25) दिनांक 23.07.2024 द्वारा निर्गत आदेश कार्यालय जिलाधिकारी, हमीरपुर (खनन अनुभाग) के मुख्य अंश निम्नवत् है:-

"पट्टाधारक द्वारा खनन क्षेत्र से बाहर अवैध खनन किये जाने पर उ0प्र0 उपखनिज (परिहार) नियमावली-2021 के नियम-58 के प्राविधानों के अन्तर्गत 8971.16 घन मीटर बालू/मौरम के लिये रायल्टी के मद में रू0-13,45,674/- (रूपये तेरह लाख पैतालिस हजार छः सौ चौहत्तर मात्र) तथा *बाजार मूल्य रू0-67,28,370/- (रूपये सरसठ लाख अट्ठाइस हजार तीन सौ सत्तर मात्र)* कुल रू0-80,74,044/-(अस्सी लाख चौहत्तर हजार चवालिस मात्र) की देयता बनती है।"

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226010
दूरभाष : 0522-2720828, 2720831
फैक्स : 0522-2720764, 2720676
ई-मेल : info@uppcb.in

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
Fax : 0522-2720764, 2720676
E-mail : info@uppcb.in

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माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियन्त्रण बोर्ड व अन्य में पारित आदेश दिनांक 23.07.2024 के अनुपालन में मैसर्स ए0जे0 कन्स्ट्रक्शन, खण्ड नं0–23/14, ग्राम–भेड़ी खरका, तहसील–सरीला, जनपद–हमीरपुर को पत्र संख्या–412/खनिज–एम0एम0सी0–तीस–विविध (2024–25) दिनांक–26.06.2024 एवं पत्र संख्या–232/खनिज–एम0एम0सी0–तीस–विविध(2024–25) दिनांक 23.07.2024 में अंकित अवैध खनन पर पर्यावरणीय क्षतिपूर्ति की गणना निम्नवत् है:–

- दिनांक 26.062024 को अवैध खनन 6240 घन मीटर बालू/मौरम का बाजार मूल्य रू0–46,80,000/–(रूपये छियालिस लाख अस्सी हजार मात्र)।
- दिनांक 23.07.2024 को अवैध खनन 8971.16 घन मीटर बालू/मौरम का बाजार मूल्य बाजार मूल्य रू0–67,28,370/– (रूपये सरसत लाख अठ्ठाइस हजार तीन सौ सत्तर मात्र)।
- कुल बाजार मूल्य–रू0 46,80,000.00 + रू0 67,28,370.00 = रू0 1,14,08,370.00 (रूपये एक करोड़ चौदह लाख आठ हजार तीन सौ सत्तर मात्र)

Environmental Compensation = D x (1+RF+DF)

= 1,14,08,370.00 x (1+0.5+0.3) = 2,05,35,066.00 Rs.

अवैध खनन हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्मित गाइडलाइन में पर्यावरणीय क्षतिपूर्ति की गणना हेतु निर्धारित सूत्र Compensation=D x (1+RF+DF) के अनुसार आंकलित पर्यावरणीय क्षतिपूर्ति रूपये 2,05,35,066/– आती है, जिसमें D (Market Value of Illegally Mined Material)= 1,14,08,370/–, RF (Risk Factor)=0.5, DF (Deterrence Factor)=0.3 लिया गया है। अवैध खनन हेतु आंकलित पर्यावरणीय क्षतिपूर्ति यथा रू0 2,05,35,066/– (रूपये दो करोड़ पांच लाख पैंतिस हजार छियासठ मात्र) है।

उपरोक्त तथ्यों को दृष्टिगत क्षेत्रीय अधिकारी, बांदा के पत्र दिनांक 03.10.2024 द्वारा मैसर्स ए0जे0 कन्स्ट्रक्शन, खण्ड नं0–23/14, ग्राम–भेड़ी खरका, तहसील–सरीला, जनपद–हमीरपुर पर अवैध खनन हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु कारण बताओ नोटिस निर्गत किये जाने की संस्तुति आख्या प्रेषित की गयी है।

अतः उपरोक्त वर्णित तथ्यों एवं क्षेत्रीय अधिकारी की संस्तुति के दृष्टिगत सक्षम अधिकारी के अनुमोदनोपरान्त इकाई के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु निम्नानुसार कारण बताओ नोटिस जारी किया जाता है :–

1. यह कि क्यों न खनन इकाई मैसर्स ए0जे0 कन्स्ट्रक्शन, खण्ड नं0–23/14, ग्राम–भेड़ी खरका, तहसील–सरीला, जनपद–हमीरपुर द्वारा 15211.16 घन मी0 बालू/मौरम का अवैध खनन किये के कारण रू0 2,05,35,066/– (रूपये दो करोड़ पांच लाख पैंतिस हजार छियासठ मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये।

उपरोक्त के संबंध में अपना स्पष्टीकरण इस पत्र प्राप्ति के 15 दिन के अन्दर बोर्ड मुख्यालय में प्रेषित करें, अन्यथा की स्थिति में उपरोक्तानुसार इकाई के विरूद्ध रू0 2,05,35,066/– (रूपये दो करोड़ पांच लाख पैंतिस हजार छियासठ मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वयं इकाई एवं इकाई स्वामी का होगा।

सक्षम अधिकारी द्वारा अनुमोदनोपरान्त पत्र निर्गमन हेतु अधिकृत

संलग्नक–यथोपरि।

मुख्य पर्यावरण अधिकारी,
(वृत्त–2)

प्रतिलिपि:–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित–

1. जिलाधिकारी, हमीरपुर।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, बांदा को इस निर्देश के साथ प्रेषित कि अपने स्तर से भी कारण बताओ नोटिस की प्रति इकाई स्वामी को प्राप्त कराते हुए, पावती एवं जारी कारण बताओ नोटिस के संबंध में उद्योग का अद्यतन निरीक्षण कर आख्या 15 दिन के अन्दर बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी,
(वृत्त–2)

Annexure-30

ENVIRONMENTAL CLEARANCE

PARIVESH (Pro-Active and Responsive Facilitation by Interactive, and Virtuous Environmental Single-Window Hub)

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment Authority(SEIAA), UTTAR PRADESH)

To,

The Director
PRIME VISION INDUSTRIES PRIVATE LIMITED
H.No-123 Kalyan Singh Razo wali Maszid Mawana Meerut U.P. -250401

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/422666/2023 dated 18 Mar 2023. The particulars of the environmental clearance granted to the project are as below.

1.	**EC Identification No.**	**EC23B001UP173378**
2.	**File No.**	7713-7399
3.	**Project Type**	New
4.	**Category**	B
5.	**Project/Activity including Schedule No.**	1(a) Mining of minerals
6.	**Name of Project**	Sand/Morrum
7.	**Name of Company/Organization**	PRIME VISION INDUSTRIES PRIVATE LIMITED
8.	**Location of Project**	UTTAR PRADESH
9.	**TOR Date**	N/A

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 14/05/2023

(e-signed)
Member Secretary
Member Secretary
SEIAA - (UTTAR PRADESH)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH.Please quote identification number in all future correspondence.

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State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.
Vineet Khand-1, Gomti Nagar, Lucknow- 226010
E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com
Phone no- 0522-2300541

Reference- MoEFCC Proposal no SIA/UP/MIN/422666/2023 & SEIAA, U.P File no-7713/7399

Sub: Environmental Clearance for Proposed Sand/Morrum Mining Project named from Betwa Riverbed at Khand No'/ Gata No. 23/16, Village- Bhedi Kharka, Tehsil- Sarila ,District- Hamirpur U.P., (Leased Area – 36.437 Ha), M/s Prime Vision Industries Pvt. Ltd.

Dear Sir,

This is with reference to your application / letter dated 26-11-2022, 19-12-2022, 18-03-2023, 28-03-2023 above mentioned subject. The matter was considered by 740nd SEAC in meeting held on 29-03-2023and 724th SEIAA in meeting held on 02-05-2023.

A presentation was made by the project proponent along with their consultant M/s Ind Tech House Consult to SEAC on 29-03-2023.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Sand/Morrum Mining Project named from Betwa Riverbed at Khand No'/ Gata No. 23/16, Village- Bhedi Kharka, Tehsil- Sarila ,District- Hamirpur U.P., (Leased Area – 36.437 Ha), M/s Prime Vision Industries Pvt. Ltd.
2. The Terms of Reference in the matter were issued by SEIAA, U.P vide Letter No. .-370/Parya/SEIAA/7399/2022 dated 13/03/2023.
3. The Public Hearing was organized on 29/07/2020. Final EIA Report was submitted by the Project Proponent on 18/03/2023.
4. Salient features of the project as submitted by the project proponent:

1.	On Line Proposal No.	SIA/UP/MIN/422666/2023
2.	File No. allotted by SEIAA, UP	7713/7399
3	Name of Proponent	Shri Kavach Kumar Nirmal
4	Full correspondence address of proponent and mobile no.	312, 3rd Floor Vishal Chamber, P1 Sector-18 District-Noida U.P.
5	Name of Project	Sand/ Morrum
6	Project Location(Plot.Khsra/Gata No.)	Khand No'/ Gata No' 23/16
7	Name of River	Betwa River
8	Name of Village	Bhedi Kharka
9	Tehsil	Sarila
10	District	Hamirpur
11	Name of Minor Mineral	Sand/Morrum
12	Sanctioned Lease Area (in Ha.)	36.437 Ha.
13	Max. & Min mRL within lease area	111.0 mRL & 103.0 mRL
14	Pillar Coordinates (Verified by DMO)	

Point	Latitude	Longitude
A	25°53'56.58"N	79°49'1.27"E
B	25°53'56.70"N	79°49'15.31"E
C	25°54'19.50"N	79°49'19.60"E

		D	25°54'17.20"N	79°48'59.0"E
15	Total Geological Reserves	10,93,110 m^3		
16	Total Mineable Reserve in L.O.I	582912.00 m^3 /Annum		
17	Proposed Production/ Year	582912.00 m^3 /Annum		
18	Sanctioned Period of Mine lease	5 Years		
19	Method of Mining	Open cast Manual / Semi Mechanized Mining Method /Bar Scalping or Skimming Method (as per IBM Rules & SSMMG, 2016 MoEF & CC ,GOI)		
20	No. of working days	225 Days		
21	Working hours/day	8 Hours		
22	No. of workers	240 Worker		
23	No. of vehicles movement/day	288 Trucks / Day		
24	Type of Land	River Bed (Govt. Land)		
25	Ultimate of Depth of Mining	3.00 m		
26	Nearest metalled road from site	1.0 Km		
27	Water Requirement	PURPOSE	REQUIREMENT (KLD)	
		Drinking	2.4	
		Suppression of dust	4.92	
		Plantation	3.6	
		Others (if any)	-	
		Total	**10.92 KLD**	
28	Name of QCI Accredited Consultant with QCI No and period of validity.	Ind Tech House Consult Certificate No- NABET/EIA/2023/SA 0174/Rev.01 Period of Validity- 29-04-2023		
29	Any litigation pending against the project or land in any court	No		
30	Details of 500 m Cluster Map & Certificate verified by Mining Officer	Letter No 678/ Khanij-M.M.C- 30-Vividh/(2022-23) Date-05.07.2022		
31	Details of Lease Area in approved DSR	Yes (Page No: 63 & Sr, No: 115)		
32	Proposed EMP cost	56.40 Lakhs		
33	Proposed Total Project Cost	20.00 Crore		
34	Length and breadth of Haul Road	820 mtr Length & 6m width haulage road		
35	No. of Trees to be Planted	3600 Trees		
36	Monitoring Period	October 2022 – December 2022		

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
7. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
8. There is no litigation pending in any court regarding this project.
9. The project proposal falls under category–1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 29-03-2023 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 02-05-2023 and decided to grant the Environmental Clearance to the title project for collection of 582912.00 m^3 /Annum for lease area of 36.437 ha subject to effective implementation of the following General Conditions and specific conditions:-

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General condition:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
5. Mining and loading shall be done only within day hours' time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.
19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.

21. Dispensary facilities for first-aid shall be provided at site.
22. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
23. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
24. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
25. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad/ Municipal Corporation and Urban Local Body.
26. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
27. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
28. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
29. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
30. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
31. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
32. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
33. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, SEIAA, U.P and UPPCB.
34. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
35. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
36. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
37. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.

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38. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
39. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
40. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
41. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
42. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
43. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
44. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Integrated Regional Office, MoEF&CC, GoI, Lucknow by e-mail.
45. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
46. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
47. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
48. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

Specific Conditions:-

1. District Mining Officer shall ensure that if mineable quantity mentioned in LOI is amended as per replenishment study report the project proponent shall seek amended/fresh EC.
2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
4. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
5. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met

from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.

6. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 37,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
7. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 185 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
8. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
9. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
10. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
11. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
12. Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS, SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas.
13. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.
14. Directorate of Geology and Mining will ensure conduct of replenishment study from reputed institution for subsequent years in compliance of Hon'ble NGT orders. Based on replenishment study letter of intent (LoI) must be revised (if required) by Directorate of Geology and Mining.
15. NOC from Irrigation Department/ Concerning Authority regarding river bed mining to be obtained before start of mining activity.
16. Project proponent has committed to plant 1000 number of trees/hectare. The project proponent/consultant if desires may approach to concerned District Forest Authority to plant 1000 trees/ha on a land available to the Forest Department. The project proponent will deposit the required amount for this entire plantation work (including its maintenance and security) to the Forest Department.
17. The project proponent shall install solar light in their site office.
18. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
19. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.

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20. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
21. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
22. The project proponent should explore the possibilities of rainwater harvesting.
23. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
24. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
25. As per the proposed plan, plantation with area specific plant species, number of plants to be planted and report of green belt development to be submitted to the concerning department
26. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ water supplying agencies to be submitted.
27. Submit the Hydrological study report of lease area that the quantity given in LoI will be mined without affecting the geo-hydrology of the River.
28. The Environmental clearance will be co-terminus with the mining lease period/mining plan whichever is less.
29. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
30. Environment management in according to environmental status and impact of the project.
31. During the school opening and closing time transportation of minerals will be restricted.
32. Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
33. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
34. Pakkamotorable haul road to be maintained by the project proponent.
35. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
36. Permission from the competent authority regarding evacuation route should be taken.
37. One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
38. Provision for cylinder to workers should be made for cooking.
39. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
40. Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road. Width of the haul road shall be more than 6 meter.
41. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
42. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
43. Provision for two toilets and hand pumps should be made at mining site.
44. Drinking water for workers would be provided by tankers.
45. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
46. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
47. Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.
48. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.

49. Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
50. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
51. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
52. The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statuary committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
53. If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
54. Project falling within 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
55. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
56. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked.
57. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
58. The mining work will be open-cast and manual/semi mechanized (subject to orders). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
59. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width which-ever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
60. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
61. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
62. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
63. The project proponent will provide personal protective equipment (PPE) as required, also provid adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.

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64. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS)].
65. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
66. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
67. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
68. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
69. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
70. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
71. Solid waste material viz., gutkha pouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
72. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
73. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Integrated Regional Office, MoEF&CC, GoI, Lucknow, SEIAA, U.P. and UPPCB.
74. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at http://www.seiaaup.in and a copy of the same shall be forwarded to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, CPCB, State PCB.
75. The MoEF&CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
76. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
77. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
78. Waste water from potable use be collected and reused for sprinkling.
79. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Copy, through email, for information and necessary action to –

1. **Additional Chief Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – psforest2015@gmail.com)**
2. **Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)**
3. **Deputy Director General of Forests (C), Integ rated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)**
4. **District Magistrate, Hamirpur.**
5. **Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)**
6. **Copy to Web Master for uploading on PARIVESH Portal.**
7. **Copy for Guard File.**

(Ajay Kumar Sharma)
Member Secretary, SEIAA

Signature Not Verified
Digitally signed by Member Secretary
Member Secretary
Date: 5/14/2023 3:40:01 PM

Annexure-31

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

185010/UPPCB/Banda(UPPCBRO)/CTO/both/HAMIRPUR/2023 **Date: 31/05/2023**

To,

M/s

PRIME VISION INDUSTRIES PVT LTD

AT KHAND NO./GATA NO-23/16, VILLAGE- BHEDIKHARKA TEHSILSARILA, DISTRICT- HAMIRPUR (U.P),HAMIRPUR,210432

Application Id-21338419

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **PRIME VISION INDUSTRIES PVT LTD** located at **AT KHAND NO./GATA NO-23/16, VILLAGE- BHEDIKHARKA TEHSILSARILA, DISTRICT- HAMIRPUR (U.P),HAMIRPUR,210432**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA PRIME VISION INDUSTRIES PVT LTD **granted for the period from 31/05/2023 to 31/12/2025** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Sand/Morrum	582912	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	**1.0 KLD**	**Septic Tank**	**Soak Pit**

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be

dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Sand/Morrum.			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

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(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production capacity Sand/Morrum- 582912 Cu meter/year by opencast and semi mechanized mining in 36.437 Hectare Lease area at KHAND NO./GATA NO-23/16, VILLAGE-BHEDIKHARKA TEHSILSARILA, DISTRICT- HAMIRPUR.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide EC Identification No. EC23B001UP173378 dated 14.05.2023 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease/Environmental Clearance.
4. Industry shall submit the
5. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
6. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.
7. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
8. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
9. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
10. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Sand/Morrum.
11. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
12. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
13. All trucks, tractors used in transportation of Sand/Morrum shall be covered by canvas sheet to prevent dust emission.
14. Water will be sprayed after loading activity (if Sand/Morrum collected could be dry condition)
15. The dust suppression measures like water spraying will be done on the haul roads and working areas.
16. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
17. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
18. Industry shall abide by directions given by Hon'ble Court, Hon’ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time.
19. Consent fees if revised, shall be payable by industry from the date of its applicability.
20. Industry shall comply with the relevant provisions of Environmental Laws.
21. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

RAJENDRA SINGH Digitally signed by RAJENDRA SINGH
Date: 2023.05.31 18:56:05 +05'30'

Chief Environmental Officer (circle-2)

Copy to:

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Regional Officer, UPPCB, Banda with direction to send the compliance report of CTO conditions on quarterly basis.

RAJENDRA SINGH Digitally signed by RAJENDRA SINGH Date: 2023.05.31 18:56:14 +05'30'

Chief Environmental Officer (circle-2)

मिशन LiFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश

- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - यह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रत्याक्षीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

Annexure-32

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दूरभाष नं0– 05192–297470
ई–मेल–robanda@uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

क्षेत्रीय कार्यालयः 34ए, निकट संत तुलसी पब्लिक स्कूल, गेट नं0–2,
इन्दिरा नगर, चिल्ला रोड, बाँदा

दिनांकः 28/09/2024

सन्दर्भ सं0– 372/NGT-815/2024/24

सेवा में,

मैसर्स प्राईम विजन इण्डस्ट्रीज प्रा0लि0,
खण्ड सं0–23/16, भेड़ी खरका, तहसील–सरीला,
जनपद–हमीरपुर।

विषय : माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियन्त्रण बोर्ड व अन्य में पारित आदेश दिनांक 23.07.2024 में दिये गये निर्देशों के अनुपालन के सम्बन्ध में।

महोदय,

उपरोक्त विषयक संदर्भ ग्रहण करें। माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियन्त्रण बोर्ड व अन्य में पारित आदेश दिनांक 23.07.2024 में दिये गये निर्देशों के अनुपालन हेतु मैसर्स प्राईम विजन इण्डस्ट्रीज प्रा0लि0, खण्ड नं0–23/16, भेड़ी खरका, तहसील–सरीला, जनपद–हमीरपुर के कुछ अंश निम्नवत् हैः–

1. This O.A. has been registered on the basis of the letter petition. In this O.A. the applicant being the resident of the village Chandout Sarila, Hamirpur, Uttar Pradesh has raised a grievance that illegal sand mining is rampant in Btewa River flowing through the Dist Hamirpur and Jaloun of Uttar Pradesh.
2. It is alleged that village Chandout, Jamodi, Kahata, Parasan , Bhedi, Simaria, and Muhana fall in the periphery of the river Betwa in District Hamirpur and Jaloun where the indiscriminate illegal sand mining is going on since 1994 and crores of cubic meter of sand has been illegally mined in more than 30 years. It is also the allegation of the applicant that the Government Official are spectators. The letter petition also states that as a consequence of illegal sand mining water level in the villages of these districts have gone down drastically and that in spite of the efforts of the villagers illegal mining, sand mining has not stopped.
3. In support of the plea taken in O.A the form of letter petition applicant has enclosed photographs and news items.

बोर्ड मुख्यालय के पत्र संख्या– 185010/UPPCB/Banda(UPPCBRO)/CTO/both/HAMIRPUR/2023 दिनांक 31.05.2023 को मैसर्स प्राईम विजन इण्डस्ट्रीज प्रा0लि0, खण्ड नं0–23/16, भेड़ी खरका, तहसील–सरीला, जनपद–हमीरपुर को सहमति जल एवं वायु सशर्त निर्गत किया गया है एवं पट्टे पर पर्यावरणीय स्वीकृति की शर्तों की अनुपालन आख्या आज दिनांक तक बोर्ड मुख्यालय एवं क्षेत्रीय कार्यालय में प्रेषित नहीं की गयी है।

अतः आपकों निर्देशित किया जाता है कि शीघ्रातिशीघ्र मैसर्स प्राईम विजन इण्डस्ट्रीज प्रा0लि0, खण्ड नं0–23/16, भेड़ी खरका, तहसील–सरीला, जनपद–हमीरपुर को निर्गत सहमति जल/वायु एवं पर्यावरणीय स्वीकृति में अधिरोपित शर्तों की अनुपालन आख्या एक सप्ताह के अन्दर फोटो सहित प्रेषित करना सुनिश्चित करें अन्यथा की दृष्टि में आप के उद्योग पर वैधानिक कार्यवाही की संस्तुति बोर्ड मुख्यालय अग्रेसारित कर दी जायेगी, जिसका उत्तरदायित्व स्वयं आपका होगा।

संलग्नकः उपरोक्तानुसार।

भवदीया

(डॉ0 माधवी कमलवंशी)
क्षेत्रीय अधिकारी

प्रतिलिपि : मुख्य पर्यावरण अधिकारी (वृत्त–2), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ सादर प्रेषित।

क्षेत्रीय अधिकारी

दूरभाष–05192 297470
ई–मेल:– robanda@uppcb.in

क्षेत्रीय कार्यालय : उ0 प्र0 प्रदूषण नियन्त्रण बोर्ड,

34ए, निकट संत तुलसी पब्लिक स्कूल, न्यू बिल्डिंग, इन्दिरा नगर गेट नं0 2

बाँदा उ0प्र0-210001

संदर्भ संख्या : 781/ओ०ए०सं० 815/2024/24 दिनांक : 14/08/2024

सेवा में,

खनिज अधिकारी,
हमीरपुर।

विषय: **माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियन्त्रण बोर्ड व अन्य में पारित आदेश दिनांक 23.07.2024 के सम्बन्ध में।**

महोदय,

कृपया उपरोक्त विषयक सन्दर्भ ग्रहण करने का कष्ट करें। अवगत कराना है कि माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियन्त्रण बोर्ड व अन्य में पारित आदेश दिनांक 23.07.2024 के मुख्य अंश निम्नवत् है:–

".....1. This O.A. has been registered on the basis of the letter petition. In this O.A. the applicant being the resident of the village Chandout Sarila, Hamirpur, Uttar Pradesh has raised a grievance that illegal sand mining is rampant in Btewa River flowing through the Dist Hamirpur and Jaloun of Uttar Pradesh.

2. It is alleged that village Chandout, Jamodi, Kahata, Parasan , Bhedi, Simaria, and Muhana fall in the periphery of the river Betwa in District Hamirpur and Jaloun where the indiscriminate illegal sand mining is going on since 1994 and crores of cubic meter of sand has been illegally mined in more than 30 years. It is also the allegation of the applicant that the Government Official are spectators. The letter petition also states that as a consequence of illegal sand mining water level in the villages of these districts have gone down drastically and that in spite of the efforts of the villagers illegal mining, sand mining has not stopped.

3. In support of the plea taken in O.A the form of letter petition applicant has enclosed photographs and news items....."

उक्त आदेश के अनुपालन में जनपद–हमीरपुर (इंगित ग्राम) स्थित खनन पट्टों की सूची सहित खनन पट्टों पर पूर्व में की गयी कार्यवाही (पेनाल्टी, चालान, बन्दी इत्यादि) की सूचनायें समस्त संलग्नकों सहित इस कार्यालय में प्रेषित करने का कष्ट करें, जिससे उक्त सूचनायें ससमय बोर्ड मुख्यालय, लखनऊ प्रेषित की जा सकें, उक्त आदेश समस्त संलग्नकों सहित अग्रिम आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्नक : उपरोक्तानुसार।

भवदीया

(डॉ0 माधवी कमलवंशी) 14/8
क्षेत्रीय अधिकारी

प्रतिलिपि : मुख्य पर्यावरण अधिकारी (वृत्त–2), उ0प्र0 प्रदूषण नियन्त्रण बोर्ड, लखनऊ को सूचनार्थ सादर प्रेषित।

क्षेत्रीय अधिकारी

Annexure-34

प्रेषक,

खान अधिकारी,
हमीरपुर।

सेवा में,

क्षेत्रीय अधिकारी,
उ0प्र0 प्रदूषण नियन्त्रण बोर्ड,
बांदा।

संख्या– 760 /खनिज–एम0एम0सी–तीस–विविध (2024–24) दिनांक– 03-10-,2024

विषय– माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ0ए0 संख्या–815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियन्त्रण बोर्ड व अन्य में पारित आदेश दिनांक–23.07.2024 के सम्बन्ध में।

महोदय,

कृपया उपर्युक्त विषयक अपने पत्र संख्या–781/ओ0ए0 सं0–815/2024 दिनांक–14.08.2024 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ0ए0 संख्या–815/2024 रमा शंकर बनाम प्रदूषण नियन्त्रण बोर्ड व अन्य में पारित आदेश दिनांक–23.07.2024 के अनुपालन में जनपद हमीरपुर (इंगित ग्राम) स्थित खनन पट्टों की सूची सहित खनन पट्टों पर पूर्व में की गयी कार्यवाही (पेनाल्टी, चालान, बन्दी इत्यादि) की सूचनाये समस्त संलग्नको सहित इस कार्यालय में प्रेषित करने के निर्देश दिये गये है।

उक्त के सम्बन्ध में अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण नई के पारित आदेश दिनांक–23.07.2024 के अनुपालन पत्र के साथ संलग्न पेपर कटिंग के आधार पर ग्राम रिरुआ बसरिया के खण्ड संख्या–22/7 व खण्ड संख्या–22/2 तथा ग्राम चण्डौत के खण्ड संख्या–21/1 खण्डों का उल्लेख किया गया है, जिसकी बिन्दुवार आख्या निम्नवत है :–

1– **ग्राम रिरुआ बसरिया खण्ड संख्या–22/7**– राजस्व विभाग, खनन विभाग एवं पुलिस विभाग द्वारा दिनांक–01.11.2023 को संयुक्त रुप से जांच की गयी। जांच के समय ग्राम रिरुआ बसरिया के खण्ड संख्या–22/7 के पश्चिम दिशा में स्वीकृत क्षेत्र के बाहर रिक्त पड़े क्षेत्र में जी0पी0एस0 कोर्डिनेटस N-25°54'37" E-79°43'51" E के आसपास 70X10X0.4= 280 घन मीटर का अवैध खनन किया जाना पाया गया। नदी की जलधारा में खनन होना नही पाया गया, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–1142/खनिज–एम0एम0सी–तीस–विविध (2024–25) दिनांक–03.11.2023 **(संलग्नक–1)** द्वारा कारण बताओं नोटिस निर्गत करते हुये आरोपित धनराशि जमा करने के निर्देश दिये गये। उक्त के क्रम में पट्टाधारक द्वारा आरोपित धनराशि रु0–7,52,000/– चालान संख्या–AKV240017663 दिनांक–14.08.2024 **(संलग्नक–2)** द्वारा जमा कर चालान की प्रति प्रस्तुत की गयी। उपजिलाधिकारी कालपी, खान अधिकारी व खान निरीक्षक जालौन द्वारा दिनांक–18.10.2023 को संयुक्त रुप से जांच की गयी। जांच में जनपद जालौन तहसील कालपी के ग्राम परासन मजरा मोहरदेवी के गाटा संख्या–4863/1 में पिट्स नं0–1 में 0.174 हे0 क्षेत्रफल में 1.8 मीटर गहराई में 3,132 घन मीटर व पिट्स नं0–02 में 0.1250 हे0 क्षेत्र में 02 मीटर गहराई में 2500 घन मीट कुल 5632 घन मीटर बालू/मौरम का अवैध खनन/परिवहन किया जाना पाया गया। उक्त के सम्बन्ध में जिलाधिकारी जालौन के नोटिस पत्र संख्या–503/खनिज–एम0एम0सी–30 दिनांक–28.10.2023 **(संलग्नक–3)** निर्गत करते हुये 15 दिवस के अन्दर लिखित स्पष्टीकरण चाहा गया, जिसके क्रम में पट्टाधारक द्वारा कारण बताओं नोटिस में निहित धनराशि रु0–55,68,000/– जनपद जालौन में जमा किया गया है। उक्त के अतिरिक्त निदेशक, भूतत्व एवं खनिकर्म निदेशालय उ0प्र0 लखनऊ के पत्र संख्या–2064/एम0– प्रर्वतन हमीरपुर/2023 दिनांक–02.02.2024 **(संलग्नक–4)**, के साथ श्री सत्य प्रकाश निषाद, जिलाध्यक्ष निषाद पार्टी जालौन के शिकायती प्रार्थना पत्र दिनांक–30.10.2023 के क्रम में प्रश्नगत प्रकरण में समिति का गठन कर जांच कराकर आख्या प्रस्तुत करने के निर्देश दिये गये है। उक्त के क्रम में कार्यालय ज्ञाप संख्या–1871/खनिज–एमएमसी–तीस–(2023–24) दि0–10.02.

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2024 (संलग्नक–5) द्वारा समिति का गठन किया गया तथा उक्त के पत्र के क्रम में जिलाधिकारी जालौन के पत्र संख्या–824/खनिज–एम0एम0सी–30 दिनांक– 07.02.2024 (संलग्नक–6) द्वारा समिति का गठन करते हुये जांच आख्या उपलब्ध कराये जाने के निर्देश दिये गये। उक्त निर्देश के अनुपालन में क्षेत्र जांच जनपद जालौन व हमीरपुर की संयुक्त समिति द्वारा दिनांक–15.02.2024 को जांच की गयी। जांच के समय प्रश्नगत क्षेत्र में कार्य स्वीकृत के अन्तार्गत होना पाया गया। स्वीकृत क्षेत्र बाहर कहीं भी अवैध खनन के साक्ष्य नही पाये गये।

2– **ग्राम रिरुआ बसरिया खण्ड संख्या–22/2–** राजस्व विभाग, खनन विभाग एवं पुलिस विभाग द्वारा दिनांक–04.04.2024 को संयुक्त रुप से जांच की गयी। जांच के समय पट्टाधारक द्वारा अपने स्वीकृत क्षेत्र से बाहर पिल संख्या–डी व सी के मध्य खनन क्षेत्र के बाहर दक्षिण दिशा में कोडिनेट्स संख्या जी–N-25°53'33.25" E-79°45'34.96" E से क्यू– N-25°52'57.79" E-79°45'32.18" E के मध्य कुल 9118 वर्ग मीटर क्षेत्र में औसत गहराई 0.4 मीटर में कुल 3648 घन मीटर बालू/मौरम का अवैध खनन होना पाया गया। उक्त खनन में लगे कैमरो की जांच करने पर पी0टी0जेड0 कैमरा/सी0सी0टी0वी0 कैमरा लगा हुआ पाया गया तथा खनन क्षेत्र में सभी पिलर भी लगे पाये गये, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–73/खनिज–एम0एम0सी–तीस–विविध (2023–24) दिनांक–09.04.2024 (संलग्नक–7) द्वारा कारण बताओं नोटिस निर्गत करते हुये आरोपित धनराशि जमा करने के निर्देश दिये गये। उक्त के क्रम में पट्टाधारक द्वारा आरोपित धनराशि रु0–37,83,200/– चालान संख्या–AKV240017662 दिनांक–14.08.2024 (संलग्नक–8) द्वारा जमा कर चालान की प्रति प्रस्तुत की गयी।

3– **ग्राम चण्डौत खण्ड संख्या–21/1–** राजस्व विभाग, खनन विभाग द्वारा दिनांक–19.03.2024 को ग्राम चण्डौत के खण्ड संख्या–21/1 की जांच संयुक्त रुप से की गयी। जांच के समय खनन क्षेत्र में कार्यरत कर्मचारी मौके से वाहन छोडकर भाग गये तथा पट्टाधारक भी मौके पर उपस्थित नही हुआ, जिसके पश्चात् प्रश्नगत क्षेत्र की जांच की गयी। जांच के समय स्वीकृत क्षेत्र से बाहर पूरब दिशा में कोडिनेट्स संख्या–N-25°54'21.031" E-79°39'8.568' के पास 6424.78 वर्ग मीटर में औसतन 1.00 मीटर गहराई में कुल 6425 घन मीटर मौरम का अवैध खनन किया जाना पाया गया। जांच के समय खनन क्षेत्र के पूरब दिशा में पिलर संख्या–बी व सी स्थापित नही पाया गया तथा खनन क्षेत्र में लगे वे–ब्रिज व कैमरे की जांच के समय वे–ब्रिज पर स्थापित कैमरे लगे पाये गये किन्तु उनकी दिशा नीचे की तरफ झूकी पायी गयी, जिससे वाहन पर भरी मौरम की मात्रा दिखाई नही दे रहा था, जिसको सही करने के लिये वे–ब्रिज पर उपस्थित कर्मचारियों को निर्देशित किया गया कि कैमरे को इस प्रकार से स्थापित करे कि कैमरे में वाहन संख्या के साथ–साथ वाहन पर भरे मौरम भी स्पष्ट नजर आये तथा दोनो पिलर को तत्काल लगाते हुये, उनके फोटोग्राफ कार्यालय में उपलब्ध कराने के निर्देश दिये गये। उक्त क्षेत्र के पट्टाधारक द्वारा स्वीकृत क्षेत्र के बाहर–6425 घन मीटर का अवैध खनन किया जाना पाया गया है, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–39/खनिज–एम0एम0सी–तीस–विविध (2023–24) दिनांक–04.04.2024 (संलग्नक–9) द्वारा कारण बताओं नोटिस निर्गत करते हुये स्पष्टीकरण चाहा गया। उक्त नोटिस के क्रम में पट्टाधारक द्वारा अपना स्पष्टीकरण दिनांक–10.04.2024 प्रस्तुत किया गया। पट्टाधारक द्वारा प्रस्तुत प्रत्यावेदन में उल्लिखित कथन तथ्यहीन/बलहीन पाये जाने के आधार पर प्रत्यावेदन दिनांक–10.04.2024 को निरस्त करते हुये निस्तारित किया गया तथा कारण बताओं नोटिस के अन्तर्गत बकाया धनराशि जमा करने हेतु आदेश संख्या–230/खनिज–एम0एम0सी–तीस–विविध दिनांक–23.07.2024 (संलग्नक–10) निर्गत करते हुये सूचित किया गया। तत्पश्चात उक्त क्षेत्र की पुनः जांच खान निरीक्षक हमीरपुर व क्षेत्रलीय लेखपाल द्वारा दिनांक–15.06.2024 को की गयी। जांच में ग्राम चण्डौत खण्ड संख्या–21/1 के बाहर लगभग–690 मीटर पूरब दिशा में 02 स्थानों पर स्वीकृत क्षेत्र के बाहर कुल 1350 घन मीटर बालू/मौरम का अवैध खनन किया जाना पाया गया, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–381/खनिज–एम0एम0सी–तीस–विविध (2024–25) दिनांक–22.06.2024 (संलग्नक–10) द्वारा कारण बताओं नोटिस निर्गत किया गया। उक्त कारण बताओं नोटिस के क्रम में पट्टाधारक द्वारा अपना प्रत्यावेदन दिनांक–17.07.2024 प्रस्तुत किया गया। पट्टाधारक द्वारा प्रस्तुत

स्पष्टीकरण में उल्लिखित कथन तथ्यहीन/बलहीन पाये जाने के आधार पर प्रत्यावेदन दिनांक–17.07.2024 को निरस्त कर निस्तारित करते हुये आदेश संख्या–230/खनिज–एम0एम0सी–तीस–विविध (2024–25) दिनांक–23.07.2024 (**संलग्नक–11**) द्वारा संसूचित किया गया। पट्टाधारक द्वारा उक्त आदेश के अनुपालन में रु0–12,15,000/–चालान संख्या–2500/01/IK93896 दिनांक–20.09.2024 (**संलग्नक–12**) द्वारा जमा कर चालान की प्रति प्रस्तुत की गयी है।

4– **ग्राम भेड़ी खरका खण्ड संख्या–23/14–** उक्त क्षेत्र की जांच खान निरीक्षक एवं सर्वेक्षक हमीरपुर द्वारा दिनांक–27.02.2023 को की गयी। सजांच आख्या में जांच में 09 स्थानों पर रिक्त स्थल से ओवरबर्डन हटाकर कुल 13020.50 घन मीटर बालू/मौरम का खनन किया गया, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–1856/खनिज–एम0एम0सी–तीस–विविध (2022–23) दिनांक–07.03.2023 द्वारा कारण बताओं नोटिस निर्गत करते हुये बकाया धनराशि जमा करने तथा उपरोक्त के सम्बन्ध में सारवार स्पष्टीकरण प्रस्तुत करने के निर्देश दिये गये। तत्पश्चात निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 लखनऊ के पत्र संख्या–1889/एम0– प्रर्वतन हमीरपुर/2022 दिनांक–18.03.2023 द्वारा अवैध खनन/परिवहन के विरुद्ध प्रभावी कार्यवाही किये जाने हेतु जांच दल का गठन किया गया। गठित जॉच दल द्वारा दिनांक–14.03.2023 से 16.03.2023 तक जनपद में भ्रमण कर जांच की गयी। जांच में स्वीकृत क्षेत्र के दक्षिण–पश्चिम दिशा में रिक्त पड़े क्षेत्र एवं खण्ड संख्या–23/16 व 23/6 में 4204.5 घन मीटर बालू/मौरम का अवैध खनन किया जाना पाया गया, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–1907/खनिज– एम0एम0सी–तीस–विविध (2022–23) दिनांक–22.03.2023 को कारण बताओ नोटिस निर्गत किया गया। उक्त दोनो नोटिस दिनांक–07.03.2023 व 22.03.2023 के क्रम में पृथक–पृथक प्रत्यावेदन दिनांक–18.05.2023 प्रस्तुत किया गया। पट्टाधारक द्वारा प्रस्तुत किये गये प्रत्यावेदन परीक्षणोंपरान्त सन्तोषजनक नही पाये जाने के कारण कार्यालय के आदेश संख्या–450/खनिज–एम0एम0सी–तीस–विविध (2023–24) दिनांक–16.06.2023 (**संलग्नक–12**) द्वारा धनराशि आरोपित करते हुये संसूचित किया गया। उक्त क्षेत्र की जांच राजस्व विभाग, वन विभाग एवं खनिज विभाग हमीरपुर द्वारा संयुक्त रुप से दिनांक–10.04.2024 को की गयी। जांच में पट्टाधारक/संचालक द्वारा अपने स्वीकृत क्षेत्र दक्षिण दिशा में कुल 6240 घन मीटर बालू/मौरम का अवैध खनन किया जाना पाया गया, उक्त के सम्बन्ध में कार्यालय के पत्र संख्या–94/खनिज– एम0एम0सी–तीस–विविध (2024–25) दिनांक–18.04.2024 द्वारा कारण बताओ नोटिस निर्गत करते हुये सारवार स्पष्टीकरण उपलब्ध कराये जाने के निर्देश दिये गये। उक्त के सम्बन्ध में पट्टाधारक द्वारा प्रत्यावेदन दिनांक–14.06.2024 प्रस्तुत किया गया। प्रत्यावेदन में उल्लिखित कथन तथ्यहीन/बलहीन पाये जाने के आधार पर प्रत्यावेदन दिनांक–14.06.2024 को निरस्त कर निस्तारित करते हुये कार्यालय के आदेश संख्या–412/खनिज–एम0एम0सी–तीस–विविध (2024–25) दिनांक–26.06.2024 (**संलग्नक–13**) द्वारा संसूचित किया गया। निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन, लखनऊ के पत्र संख्या–725/एम0–प्रर्वतन हमीरपुर/2023–II दिनांक–27.06.2024 द्वारा निरीक्षण के मध्य दिखा कि स्वीकृत क्षेत्र में जाने हेतु आवागमन के लिये जो मार्ग बनाया गया है, उसके बायी और दायी ओर स्वीकृत क्षेत्र के बाहर ताजे अवैध खनन के निशान पाये गये। इस प्रकार पट्टाधारक द्वारा 8971.16 घन मीटर बालू/मोरम का अवैध खनन कर परिवहन किया गया है, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–529/खनिज–एम0एम0सी–तीस–विविध (2024–25) दिनांक–02.07.2024 द्वारा कारण बताओं नोटिस निर्गत करते हुये सारवान स्पष्टीकरण प्रस्तुत करने के निर्देश दिये गये। उक्त के सम्बन्ध में पट्टाधारक द्वारा प्रत्यावेदन दिनांक–16.07.2024 प्रस्तुत किया गया। प्रस्तुत स्पष्टीकरण में उल्लिखित कथन तथ्यहीन/बलहीन पाये जाने के आधार पर प्रत्यावेदन दिनांक–16.07.2024 को निरस्त करते निस्तारित करते हुये कार्यालय आदेश संख्या–232/खनिज–एम0एम0सी–तीस–विविध (2024–25) दिनांक–23.07.2024 (**संलग्नक–14**) द्वारा संसूचित किया गया।

5– **ग्राम भेड़ी खरका खण्ड संख्या–23/16–** उक्त क्षेत्र की जांच राजस्व विभाग एवं खनन विभाग द्वारा संयुक्त रुप से दिनांक–08.12.2023 को की गयी। जांच में पट्टाधारक द्वारा कुल 68,960 घन मीटर का खनन किया गया है। पट्टाधारक के ऑनलाइन पोर्टल से माह अक्टूबर, 2023 से अब

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तक कुल 68.176 घन मीटर बालू/मौरम का ई–एम0एम0–11 निर्गत किया गया है। इस प्रकार उक्त पट्टाधारक द्वारा 784 घन मीटर का अतिरिक्त खनन किया जाना पाया गया, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–1590/खनिज–एम0एम0सी–तीस–विविध द्वारा कारण बताओं नोटिस निर्गत किया गया। उक्त के सम्बन्ध में पट्टाधारक द्वारा प्रत्यावेदन दिनांक–30.12.2023 प्रस्तुत किया गया। प्रस्तुत प्रत्यावेदन में उल्लिखित तथ्य आधारहीन, बलहीन व नियमानुसार न होने के कारण निरस्त कर निरस्तारित करते हुये कार्यालय के आदेश संख्या–1700/खनिज–एम0एम0सी–तीस–विविध (2023–24) दिनांक–12.01.2024 (**संलग्नक–15**) द्वारा संसूचित किया गया। पट्टाधारक को पट्टा क्षेत्र में 360 डिग्री दृश्यता रिकार्डिंग के योग्य चार सी0सी0टी0वी0 कैमरा व आर0एफ0आई0डी0 स्कैनर से प्रत्येक वाहन पर निर्गत किये गये ई–एम0एम0–11 पर अंकित बारकोड डाटा 30 दिनों का डाटा कार्यालय के पत्र संख्या–1847/ खनिज–एम0एम0सी–तीस–विविध (2023–24) दिनांक–08.02.2024 द्वारा उपलब्ध कराये जाने के निर्देश दिये गये। पट्टाधारक द्वारा उक्त के सम्बन्ध में मांगी गयी रिकार्डिंग व बारकोड डाटा उपलब्ध न कराये जाने के कारण कार्यालय के आदेश संख्या–2027/खनिज– एम0एम0सी–तीस–विविध (2023–24) दिनांक–13.03.2023 (**संलग्नक–16**) द्वारा 30 दिनों की देयता नियम–60(3) के अन्तर्गत निर्धारित करते हुये संसूचित किया गया।

6– **ग्राम भेड़ी खरका खण्ड संख्या–23/20–** मै0 परिहार कन्सट्रक्शन पार्टनर श्री दुष्यन्त सिंह व बलवन्त सिंह पुत्रगण श्री उदयपाल सिंह निवासीगण ग्राम निवादा जनपद हमीरपुर उ0प्र0 के पक्ष में तहसील सरीला के ग्राम भेड़ी खरका खण्ड संख्या–23/20 रकबा–30 एकड़ का 06 माह अल्प अवधि हेतु खनन अनुज्ञा पत्र दिनांक–02.12.2023 से 01.06.2024 तक की अवधि तक स्वीकृत किया गया था। उक्त अनुज्ञा पत्र की अवधि के दौरान पट्टाधारक द्वारा अवैध खनन किया जाना नही पाया गया और न ही खनन क्षेत्र में कोई अनियतमितता पायी गयी।

यहाँ यह भी उल्लेखनीय है कि जनपद में शासनादेश के अन्तर्गत टास्कफोर्स का गठन किया गया है, जिनके द्वारा समय–समय पर अवैध खनन के विरुद्ध जॉच की जाती है तथा जांच में अनियमिततायें पाये जाने पर सम्बन्धित के विरुद्ध सुसंगत प्राविधानों के अन्तर्गत नियमानुसार कार्यवाही करती है।

अतः उपरोक्तानुसार आख्या सेवा में सादर प्रेषित है।

संलग्नक–यथोपरि।

भवदीय,

खान अधिकारी,
हमीरपुर

कार्यालय जिलाधिकारी, हमीरपुर

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(खनन अनुभाग)

संख्या– 1700 /खनिज–एम0एम0सी0–तीस–विविध (2023–24) दिनांक– 12.01.2024

आदेश

मै0 प्राईम विजन इण्डस्ट्रीज प्रा0लि0 निदेशक कवच कुमार निर्मल पुत्र श्री सुभाष चन्द्र निर्मल निवासी–ग्राम 123 कल्याण सिंह राजो मस्जिद मवाना जनपद मेरठ उ0प्र0 के पक्ष में जनपद हमीरपुर की तहसील सरीला के ग्राम भेड़ी खरका के खण्ड संख्या–23/16 में स्थित 36.437 हे0 क्षेत्र में रु0–308/–प्रति घन मीटर की दर से दिनांक–01.06.2023 से 31.05.2028 तक की अवधि के लिये खनन पट्टा स्वीकृत/निष्पादित किया गया है।

उक्त क्षेत्र की उप जिलाधिकारी सरीला, खान निरीक्षक हमीरपुर, सर्वेक्षक क्षे0 कार्यालय, प्रयागराज एवं लेखपाल जलालपुर द्वारा संयुक्त रुप से दिनांक–08.12.2023 को जांच किया गया। जांच के समय खनन पट्टा नदी से बाहर स्थित है, जिसकी ऊपरी परत में 1.5 से 02 मीटर तक की गहराई में ओवर वर्डन है। वर्तमान समय में स्वीकृत क्षेत्र के मध्य भाग में ओवर वर्डन हटाने के पश्चात् खनन के 04 नये पिट्स बनाये गये है, जिसमें से कुल 68,960 घन मीटर का खनन किया गया है। पट्टाधारक के ऑनलाइन पोर्टल से माह अक्टूबर, 2023 से अब तक कुल 68,176 घन मीटर बालू/मौरम का ई–एम0एम0–11 निर्गत किया गया है। इस प्रकार उक्त पट्टाधारक द्वारा 784 घन मीटर का अतिरिक्त खनन किया गया है। स्वीकृत क्षेत्र से बाहर व पट्टा क्षेत्र के पास नदी की जलधारा में खनन कार्य होना नही पाया गया। उक्त के सम्बन्ध में कार्यालय के नोटिस संख्या–1590/खनिज–एम0एम0सी–तीस–विविध (2023–24) दिनांक–22.12.2023 द्वारा अपना लिखित स्पष्टीकरण उपलब्ध कराये जाने के निर्देश दिये गये। पट्टाधारक का उक्त कृत्य उ0प्र0 उपखनिज (परिहार) नियमावली–2021 के नियम–3 एवं 21 का स्पष्ट उल्लंघन है व नियम–58 के अन्तर्गत दण्डनीय अपराध है।

उक्त नोटिस के क्रम में पट्टाधारक मै0 प्राईम विजन इण्डस्ट्रीज द्वारा प्रत्यावेदन दिनांक–30.12.2023 प्रस्तुत कर अनुरोध किया गया है कि "प्रार्थी के पक्ष में स्वीकृत क्षेत्र में मौरम कंकड़ एवं मिट्टी मिश्रित है, जिस कारण ओवरवर्डन को हटाने के उपरान्त ही साफ मौरम की प्राप्ति हो पाती है। प्रार्थी के क्षेत्र में जॉच दल द्वारा जिन 4 पिट्स की जांच की गयी है, प्रार्थी द्वारा उन्ही पिट्स से ओवरवर्डन (कंकड़/मिट्टी) निकाल कर, उसी के पास में एकत्रित किया गया था, जिसकी फोटो ग्राफ्स साक्ष्य स्वरुप पत्र के साथ संलग्न है। जांच दल द्वारा उसी ओवरवर्डन को जॉच के समय अवैध खनन मानते हुये कुल 784 घन मीटर का अतिरिक्त खनन मानते हुये नोटिस जारी किया गया है, जबकि वो मात्रा ओवरवर्डन था। इस प्रकार प्रार्थी द्वारा अपने स्वीकृत क्षेत्र में मात्र ओवरवर्डन को हटाया गया है न कि अवैध खनन किया गया है। प्रार्थी द्वारा सदैव पट्टा शर्तो के अनुरुप ही खनन कार्य किया गया है और समस्त देयको का भुगतान भी समय से किया जाता रहा है।"

उक्त के सम्बन्ध में अवगत कराना है कि पट्टाधारक द्वारा प्रस्तुत प्रत्यावेदन दिनांक–30.12.2023 में मुख्यतः उल्लेख किया गया है कि स्वीकृत क्षेत्र में मौरम कंकड़ एवं मिट्टी मिश्रित है, जिसके कारण ओवरवर्डन को हटाने के उपरान्त ही मौरम की

प्राप्ति होती है, ओवरवर्डन को जांच के समय अवैध मानते हुये 784 घन मीटर का अतिरिक्त खनन की नोटिस जारी की गयी है, जिसके सम्बन्ध में अवगत कराना है कि उपजिलाधिकारी सरीला, खान निरीक्षक हमीरपुर एवं सर्वेक्षक क्षे0 कार्यालय प्रयागराज ने अपनी जांच आख्या दिनांक–08.12.2023 में खनन पट्टा क्षेत्र के ऊपरी परत में 01.5 से 02 मीटर तक की गहराई तक ओवरवर्डन को हटाने के बाद ही बनाये गये 04 नये पिट्सों की पैमाइश कर कुल 68960 घन मीटर का खनन किये जाने का उल्लेख किया गया है, जिसके पश्चात् आनलाइन पोर्टल से माह अक्टूबर, 2023 से जांच तिथि तक कुल 68.176 घन मीटर बालू/मौरम का ई–एम0एम0–11 निर्गत किया जाना पाया गया। इस प्रकार पट्टाधारक द्वारा 784 घन मीटर का अतिरिक्त खनन किया जाना पाया गया। पट्टाधारक का यह कहना कि ओवरवर्डन की जांच कर अतिरिक्त मात्रा का आकंलन किया गया है। इस प्रकार पट्टाधारक द्वारा प्रस्तुत प्रत्यावेदन दिनांक–30.12.2023 आधारहीन, बलहीन व नियमानुसार न होने के कारण निरस्त कर निस्तारित किया जाता है।

पट्टाधारक द्वारा खनन क्षेत्र में अतिरिक्त खनन किये जाने के कारण उ0प्र0 उपखनिज (परिहार) नियमावली–2021 के नियम–21 के प्राविधानों के अनुसार 784 घन मीटर बालू/मौरम के लिये रायल्टी के मद में रु0–1,17,600/–(रुपये एक लाख सत्रह हजार छः सौ मात्र), बाजार मूल्य रु0–5,88,000/–(रुपये पांच लाख अठ्ठासी हजार मात्र) एवं नियम–58 के अन्तर्गत शास्ति रु0–5,00,000/– कुल रु0–12,05,600/–(रुपये बारह लाख पांच हजार छः सौ मात्र) की देयता बनती है।

अतः पट्टा क्षेत्र तहसील सरीला ग्राम भेड़ी खरका के खण्ड संख्या–23/16 क्षेत्रफल–36.437 हे0 पर 784 घन मीटर का अतिरिक्त किये जाने के कारण कुल रु0–12,05,600/–आरोपित की जाती है। उक्त अधिरोपित धनराशि खनिज विभाग के लेखाशीर्षक–0853 में 15 कार्य दिवस के अन्दर जमा करना सुनिश्चित करें। अन्यथा की दशा में उक्त देय धनराशि को भू–राजस्व की भांति वसूली करने की कार्यवाही प्रचलित की जायेगी, जिसके जिम्मेवार पट्टाधारक स्वयं होगें।

13.1.24
(राहुल पाण्डेय)
जिलाधिकारी
हमीरपुर

प्रतिलिपि– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1– प्रमुख सचिव, भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन, लखनऊ।
2– निदेशक, भूतत्व एवं खनिकर्म निदेशालय उ0प्र0 खनिज भवन, लखनऊ।
3– मै0 प्राईम विजन इण्डस्ट्रीज प्रा0लि0 निदेशक कवच कुमार निर्मल पुत्र श्री सुभाष चन्द्र निर्मल निवासी–ग्राम 123 कल्याण सिंह राजो मस्जिद मवाना जनपद मेरठ उ0प्र0।

13.1.24
जिलाधिकारी,
हमीरपुर

12/1/24

Annexure-36

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दूरभाष–05192 297470
ई–मेल:– robanda@uppcb.in

क्षेत्रीय कार्यालय : उ0 प्र0 प्रदूषण नियन्त्रण बोर्ड,

34ए, निकट संत तुलसी पब्लिक स्कूल, न्यू बिल्डिंग, इन्दिरा नगर गेट नं0 2
बाँदा उ0प्र0-210001

संदर्भ संख्या : 1057/एन0जी0टी0–ओ0ए0 सं0–815/2024/24 दिनांक : 03/10/2024

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त–2),
उ0प्र0 प्रदूषण नियन्त्रण बोर्ड,
लखनऊ।

विषय: **माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियन्त्रण बोर्ड व अन्य में पारित आदेश दिनांक 23.07.2024 के अनुपालन में मैसर्स प्राईम विजन इण्डस्ट्रीज प्रा0लि0, खण्ड नं0–23/16, ग्राम–भेड़ी खरका, तहसील–सरीला, जनपद–हमीरपुर को कारण बताओं नोटिस निर्गत किये जाने के सम्बन्ध में।**

महोदय,

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियन्त्रण बोर्ड व अन्य में पारित आदेश दिनांक 23.07.2024 के अनुपालन में मैसर्स प्राईम विजन इण्डस्ट्रीज प्रा0 लि0, खण्ड नं0–23/16, ग्राम–भेड़ी खरका, तहसील–सरीला, जनपद–हमीरपुर पर संलग्न आख्यानुसार रू0 10,58,400/– (रू0 दस लाख अट्ठावन हजार चार सौ मात्र) पर्यावरणीय क्षतिपूर्ति हेतु कारण बताओ नोटिस निर्गत किये जाने की संस्तुति सहित आख्या संलग्न कर अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नक : उपरोक्तानुसार।

भवदीया

23/X/24
(डॉ0 माधवी कमलवंशी)
क्षेत्रीय अधिकारी

olc

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माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियन्त्रण बोर्ड व अन्य में पारित आदेश दिनांक 23.07.2024 के अनुपालन में मैसर्स प्राईम विजन इण्डस्ट्रीज प्रा0लि0, खण्ड नं0–23/16, ग्राम–भेड़ी खरका, तहसील–सरीला, जनपद–हमीरपुर को पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु कारण बताओं नोटिस सम्बन्धी आख्या।

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियन्त्रण बोर्ड व अन्य में पारित आदेश दिनांक 23.07.2024 का विवरण निम्नवत् है:–

".....1. This O.A. has been registered on the basis of the letter petition. In this O.A. the applicant being the resident of the village Chandout Sarila, Hamirpur, Uttar Pradesh has raised a grievance that illegal sand mining is rampant in Btewa River flowing through the Dist Hamirpur and Jaloun of Uttar Pradesh.

2. It is alleged that village Chandout, Jamodi, Kahata, Parasan , Bhedi, Simaria, and Muhana fall in the periphery of the river Betwa in District Hamirpur and Jaloun where the indiscriminate illegal sand mining is going on since 1994 and crores of cubic meter of sand has been illegally mined in more than 30 years. It is also the allegation of the applicant that the Government Official are spectators. The letter petition also states that as a consequence of illegal sand mining water level in the villages of these districts have gone down drastically and that in spite of the efforts of the villagers illegal mining, sand mining has not stopped.

3. In support of the plea taken in O.A the form of letter petition applicant has enclosed photographs and news items....."

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली ओ0ए0 संख्या–815/2024 में पारित आदेश दिनांक 23.07.2024, खण्ड संख्या–23/16, ग्राम–भेड़ी खरका, तहसील–सरीला, जनपद–हमीरपुर से सम्बन्धित है। उक्त खनन क्षेत्र की अन्य सूचनायें एवं कृत कार्यवाही निम्नवत् है:–

1. मैसर्स प्राईम विजन इण्डस्ट्रीज प्रा0लि0, खण्ड नं0–23/16, ग्राम–भेड़ी खरका, तहसील–सरीला, जनपद–हमीरपुर को एस0ई0आई0ए0ए0 के पत्रांक EC23B001UP173378 दिनांक 14.05.2023 द्वारा पर्यावरणीय स्वीकृति प्राप्त है साथ ही उ0प्र0 प्रदूषण नियन्त्रण बोर्ड, लखनऊ के पत्रांक 185010/UPPCB/Banda(UPPCBRO)/CTO/both/HAMIRPUR/2023 दिनांक 31.05.2023 द्वारा सशर्त सहमति जल/वायु प्राप्त है, जिसकी वैधता अवधि 31.05.2023 से 31.12.2025 तक है। उक्त खण्ड संख्या–23/16 को निर्गत पर्यावरणीय स्वीकृति एवं सहमति जल/वायु में अधिरोपित शर्तों की अनुपालन आख्या कार्यालय को प्रेषित नहीं की गयी हैं।
2. क्षेत्रीय कार्यालय के पत्रांक 781/ओ0ए0 संख्या–815/2024/24 दिनांक 14.08.2024 द्वारा माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली मे योजित ओ0ए0 संख्या–815/2024 में आच्छादित ग्रामों में खनन पट्टो पर खनिज विभाग, हमीरपुर द्वारा की गयी कृत कार्यवाही की सूचना इस कार्यालय में उपलब्ध कराये जाने हेतु पत्र प्रेषित किया गया था।
3. खनिज अधिकारी, हमीरपुर के पत्र संख्या–760/खनिज–एम0एम0सी0–तीस–विविध (2024–24) दिनांक 03.10.2024 द्वारा उक्त खण्ड संख्या पर कृत कार्यवाही की सूचना प्रेषित की गयी है, जोकि निम्नवत है:–

"उक्त क्षेत्र की जॉच राजस्व विभाग एवं खनन विभाग द्वारा संयुक्त रूप से दिनांक 08.12.2023 को की गयी। जांच में पट्टाधारक द्वारा कुल 68,960 घन मीटर का खनन किया गया है। पट्टाधारक के ऑनलाइन पोर्टल से माह अक्टूबर, 2023 से अब तक कुल 68,176 घन मीटर बालू/मौरम का ई–एम0एम0–11 निर्गत किया गया है। इस प्रकार पट्टाधारक द्वारा 784 घन मीटर का अतिरिक्त खनन किया जाना पाया गया, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–1590/खनिज–एम0एम0सी–तीस–विविध द्वारा कारण बताओ नोटिस निर्गत किया गया। उक्त के सम्बन्ध में पट्टाधारक द्वारा प्रत्यावेदन दिनांक 30.12.2023 प्रस्तुत किया गया प्रस्तुत प्रत्यावेदन में उल्लिखित तथ्य आधारहीन, बलहीन व नियमानुसार न होने के कारण निरस्त कर निस्तारित करते हुये कार्यालय के आदेश संख्या–1700/खनिज–एम0एम0सी–तीस–विविध(2023–24) दिनांक 12.01.2024 (संलग्नक–15) द्वारा संसूचित किया गया।" मैसर्स प्राईम विजन इण्डस्ट्रीज प्रा0लि0, खण्ड नं0–23/16, ग्राम–भेड़ी खरका, तहसील–सरीला, जनपद–हमीरपुर को पत्र संख्या–1700/खनिज– एम0एम0सी0–तीस–विविध (2023–24) दिनांक–12.01.2024 द्वारा निर्गत आदेश कार्यालय जिलाधिकारी, हमीरपुर (खनन अनुभाग) के मुख्य अंश निम्नवत् है:–

"पट्टाधारक द्वारा खनन क्षेत्र में अतिरिक्त खनन किये जाने के कारण उ0प्र0 खनिज (परिहार) नियमावली–2021 के नियम–21 के प्राविधानों के अनुसार 784 घन मीटर बालू/मौरम के लिये रायल्टी के मद में रू0–1,17,600/–(रूपये एक लाख सत्रह हजार छः सौ मात्र) ***बाजार मूल्य रू0–5,88,000/– (पांच लाख***

अट्ठासी हजार मात्र) एवं नियम–58 के अन्तर्गत शास्ति रू0–5,00,000/– कुल रू0–12,05,600/–(रूपये बारह लाख पांच हजार छः सौ मात्र) की देयता बनती है।"

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित रमा शंकर बनाम उ0प्र0 प्रदूषण नियन्त्रण बोर्ड व अन्य में पारित आदेश दिनांक 23.07.2024 के अनुपालन में मैसर्स प्राईम विजन इण्डस्ट्रीज प्रा0लि0, खण्ड नं0–23/16, ग्राम–भेड़ी खरका, तहसील–सरीला, जनपद–हमीरपुर को पत्र संख्या–1700/खनिज–एम0एम0सी0–तीस –विविध(2023–24) दिनांक–12.01.2024 में अंकित अवैध खनन पर पर्यावरणीय क्षतिपूर्ति की गणना निम्नवत् है:–

- दिनांक 12.01.2024 को अवैध खनन 784 घन मीटर बालू/मौरम का बाजार मूल्य रू0–5,88,000/– (पांच लाख अठ्ठासी हजार मात्र)।
- कुल बाजार = रू0–5,88,000/– (पांच लाख अठ्ठासी हजार मात्र)।

Environmental Compensation = D x (1+RF+DF)
= 588000.00 x (1+0.5+0.3) = 1058400.00 Rs.

मा0 एनजीटी, नई दिल्ली के आदेशों के अनुपालन में अवैध खनन हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्मित गाइडलाइन में पर्यावरणीय क्षतिपूर्ति की गणना हेतु निर्धारित सूत्र Compensation=D x (1+RF+DF) के अनुसार आंकलित पर्यावरणीय क्षतिपूर्ति रूपये 10,58,400/– आती है, जिसमें D (Market Value of Illegally Mined Material)= 5,88,000/–, RF (Risk Factor)=0.5, DF (Deterrence Factor)=0.3 लिया गया है। अवैध खनन हेतु आंकलित पर्यावरणीय क्षतिपूर्ति यथा रू0 10,58,400/– (रू0 दस लाख अठ्टावन हजार चार सौ मात्र) है।

अतः उपरोक्त तथ्यों को दृष्टिगत रखते हुये मैसर्स प्राईम विजन इण्डस्ट्रीज प्रा0लि0, खण्ड नं0–23/16, ग्राम–भेड़ी खरका, तहसील–सरीला, जनपद–हमीरपुर पर अवैध खनन हेतु पर्यावरणीय क्षतिपूर्ति– रू0 10,58,400/– (रू0 दस लाख अठ्टावन हजार चार सौ मात्र) की पर्यावरणीय क्षतिपूर्ति हेतु कारण बताओ नोटिस निर्गत किये जाने की संस्तुति सहित आख्या सादर प्रस्तुत है।

03/10/24

वैज्ञानिक सहायक

03.10.24

अवर अभियन्ता

क्षेत्रीय अधिकारी महोदया,

03/10/24

Annexure-37

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0
Ref. No ...H18322...1सी-2/सा0-668/24

दिनांक
Date ...16/10/24...

मैसर्स प्राईम विजन इण्डस्ट्रीज प्रा0लि0,
(खण्ड नं0–23/16, ग्राम–भेड़ी खरका, तहसील–सरीला, जनपद–हमीरपुर)
श्री कवच कुमार निर्मल,
312, 3rd फ्लोर, विशाल चैम्बर, पी–1 सेक्टर, 18 नोएडा,
मो0 9891377760

यह कि क्षेत्रीय अधिकारी, बांदा के पत्र दिनांक 03.10.2024 (छायाप्रति संलग्न) द्वारा अवगत कराया गया है कि आपकी फर्म मैसर्स प्राईम विजन इण्डस्ट्रीज प्रा0लि0, खण्ड नं0–23/16, ग्राम–भेड़ी खरका, तहसील–सरीला, जनपद–हमीरपुर को एस0ई0आई0ए0ए0 के पत्रांक EC23B001UP173378 दिनांक 14.05.2023 द्वारा पर्यावरणीय स्वीकृति प्राप्त है साथ ही उ0प्र0 प्रदूषण नियन्त्रण बोर्ड, लखनऊ के पत्रांक 185010/UPPCB/Banda(UPPCBRO)/ CTO/both/HAMIRPUR/2023 दिनांक 31.05.2023 द्वारा सशर्त सहमति जल/वायु प्राप्त है, जिसकी वैधता अवधि 31.05.2023 से 31.12.2025 तक है। उक्त खण्ड संख्या–23/16 को निर्गत पर्यावरणीय स्वीकृति एवं सहमति जल/वायु में अधिरोपित शर्तों की अनुपालन आख्या कार्यालय को प्रेषित नहीं की गयी है।

यह कि क्षेत्रीय कार्यालय के पत्रांक 781/ओ0ए0 संख्या–815/2024/24 दिनांक 14.08.2024 द्वारा माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–815/2024 में आच्छादित ग्रामों में खनन पट्टो पर खनिज विभाग, हमीरपुर द्वारा की गयी कृत कार्यवाही की सूचना इस कार्यालय में उपलब्ध कराये जाने हेतु पत्र प्रेषित किया गया था। खनिज अधिकारी, हमीरपुर के पत्र संख्या–760/खनिज–एम0एम0सी0–तीस–विविध (2024–24) दिनांक 03.10.2024 द्वारा उक्त खण्ड संख्या पर कृत कार्यवाही की सूचना प्रेषित की गयी है, जोकि निम्नवत है:–

"उक्त क्षेत्र की जाँच राजस्व विभाग एवं खनन विभाग द्वारा संयुक्त रूप से दिनांक 08.12.2023 को की गयी। जांच में पट्टाधारक द्वारा कुल 68,960 घन मीटर का खनन किया गया है। पट्टाधारक के ऑनलाइन पोर्टल से माह अक्टूबर, 2023 से अब तक कुल 68,176 घन मीटर बालू/मौरम का ई–एम0एम0–11 निर्गत किया गया है। इस प्रकार पट्टाधारक द्वारा 784 घन मीटर का अतिरिक्त खनन किया जाना पाया गया, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–1590/खनिज–एम0एम0सी–तीस–विविध द्वारा कारण बताओ नोटिस निर्गत किया गया। उक्त के सम्बन्ध में पट्टाधारक द्वारा प्रत्यावेदन दिनांक 30.12.2023 प्रस्तुत किया गया प्रस्तुत प्रत्यावेदन में उल्लिखित तथ्य आधारहीन, बलहीन व नियमानुसार न होने के कारण निरस्त कर निस्तारित करते हुये कार्यालय के आदेश संख्या–1700/खनिज–एम0एम0सी–तीस–विविध(2023–24) दिनांक 12.01.2024 (संलग्नक–15) द्वारा संसूचित किया गया।" मैसर्स प्राईम विजन इण्डस्ट्रीज प्रा0लि0, खण्ड नं0–23/16, ग्राम–भेड़ी खरका, तहसील–सरीला, जनपद–हमीरपुर को पत्र संख्या–1700/खनिज–एम0एम0सी0–तीस–विविध (2023–24) दिनांक–12.01.2024 द्वारा निर्गत आदेश कार्यालय जिलाधिकारी, हमीरपुर (खनन अनुभाग) के मुख्य अंश निम्नवत् है:–

"पट्टाधारक द्वारा खनन क्षेत्र में अतिरिक्त खनन किये जाने के कारण उ0प्र0 खनिज (परिहार) नियमावली–2021 के नियम–21 के प्राविधानों के अनुसार 784 घन मीटर बालू/मौरम के लिये रायल्टी के मद में रू0–1,17,600/–(रूपये एक लाख सत्रह हजार छः सौ मात्र) *बाजार मूल्य रू0–5,88,000/– (पांच लाख अट्ठासी हजार मात्र)* एवं नियम–58 के अन्तर्गत शास्ति रू0–5,00,000/– कुल रू0–12,05,600/–(रूपये बारह लाख पांच हजार छः सौ मात्र) की देयता बनती है।"

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियन्त्रण बोर्ड व अन्य में पारित आदेश दिनांक 23.07.2024 के अनुपालन में मैसर्स प्राईम विजन इण्डस्ट्रीज प्रा0लि0, खण्ड नं0–23/16, ग्राम–भेड़ी खरका, तहसील–सरीला, जनपद–हमीरपुर को पत्र संख्या–1700/खनिज–एम0एम0सी0–तीस–विविध(2023–24) दिनांक–12.01.2024 में अंकित अवैध खनन पर पर्यावरणीय क्षतिपूर्ति की गणना निम्नवत् है:–

- दिनांक 12.01.2024 को अवैध खनन 784 घन मीटर बालू/मौरम का बाजार मूल्य रू0–5,88,000/– (पांच लाख अट्ठासी हजार मात्र)।
- कुल बाजार = रू0–5,88,000/– (पांच लाख अट्ठासी हजार मात्र)।

Environmental Compensation = D x (1+RF+DF)
= 588000.00 x (1+0.5+0.3) = 1058400.00 Rs.

मा0 एनजीटी, नई दिल्ली के आदेशों के अनुपालन में अवैध खनन हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्मित गाइडलाइन में पर्यावरणीय क्षतिपूर्ति की गणना हेतु निर्धारित सूत्र Compensation=D x (1+RF+DF) के अनुसार आंकलित पर्यावरणीय क्षतिपूर्ति रूपये 10,58,400/– आती है, जिसमें D (Market Value of Illegally Mined Material)= 5,88,000/–, RF (Risk Factor)=0.5, DF (Deterrence Factor)=0.3 लिया गया है। अवैध खनन हेतु आंकलित पर्यावरणीय क्षतिपूर्ति यथा रू0 10,58,400/– (रू0 दस लाख अट्ठावन हजार चार सौ मात्र) है।

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226 010
दूरभाष : 0522-2720828, 2720831
फैक्स : 0522-2720764, 2720676
ई–मेल : info@uppcb.in
वेबसाइट : www.uppcb.up.gov.in

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
Fax : 0522-2720764, 2720676
E-mail : info@uppcb.in
Website : www.uppcb.up.gov.in

अतः उपरोक्त वर्णित तथ्यों एवं क्षेत्रीय अधिकारी की संस्तुति के दृष्टिगत सक्षम अधिकारी के अनुमोदनोपरान्त इकाई के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु निम्नानुसार कारण बताओ नोटिस जारी किया जाता है :–

1. यह कि क्यों न खनन इकाई मैसर्स ओम प्रकाश राम औतार, खण्ड नं0–21/1, ग्राम–चण्डौत, तहसील–सरीला, जनपद–हमीरपुर द्वारा 784 घन मी0 बालू/मौरम का अवैध खनन किये के कारण रू0 रू0 10,58,400/– (रू0 दस लाख अठ्टावन हजार चार सौ मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये।

उपरोक्त के संबंध में अपना स्पष्टीकरण इस पत्र प्राप्ति के 15 दिन के अन्दर बोर्ड मुख्यालय में प्रेषित करें, अन्यथा की स्थिति में उपरोक्तानुसार इकाई के विरूद्ध रू0 रू0 10,58,400/– (रू0 दस लाख अठ्टावन हजार चार सौ मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वयं इकाई एवं इकाई स्वामी का होगा।

सक्षम अधिकारी द्वारा अनुमोदनोपरान्त पत्र निर्गमन हेतु अधिकृत

संलग्नक–यथोपरि।

मुख्य पर्यावरण अधिकारी,
(वृत्त–2)

प्रतिलिपिः–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित–

1. जिलाधिकारी, हमीरपुर।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, बांदा को इस निर्देश के साथ प्रेषित कि अपने स्तर से भी कारण बताओ नोटिस की प्रति इकाई स्वामी को प्राप्त कराते हुए, पावती एवं जारी कारण बताओ नोटिस के संबंध में उद्योग का अद्यतन निरीक्षण कर आख्या 15 दिन के अन्दर बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी,
(वृत्त–2)

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State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.
Vineet Khand-1, Gomti Nagar, Lucknow - 226 010
Phone : 91-522-2300 541, Fax : 91-522-2300 543
E-mail : doeuplko@yahoo.com
Website : www.seiaaup.in

Annexure-38

To,

Shri Ram Avatar Singh,
S/o Shri Tej Ram Singh,
Owner,
LLP 405 kha, New Patel Nagar, Near Kalidas School,
Tehsil- Orai, District- Jalaun, U.P.

Ref. No.500**/Parya/SEAC/4513-4406/2018** **Date:** 24 **November , 2018**

Sub: Environmental Clearance for River Bed Sand / Morrum Mining Project at Betwa River at Khand No.-23/19, Village - Bhedi Kharka, Tehsil- Sarila, District- Hamirpur, U.P., (Leased Area-12.145 Ha), M/s Harihar Minerals LLP.

Dear Sir,

Please refer to your application/letter dated 23-07-2018, 25-07-2018, 05-10-2018, 15-10-2018 & 22-10-2018 addressed to the Secretary, SEAC, Directorate of Environment, U.P., Lucknow on the subject as above. The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 22/10/2018 & 16-11-2018.

A brief presentation was also made by the project proponent alongwith their consultant M/s ENV DAS (India) Pvt. Ltd. The proponent, through the documents submitted and the presentation made, informed the committee that:-

1. The environmental clearance is sought for River Bed Sand / Morrum Mining Project at Betwa River at Khand No.-23/19, Village - Bhedi Kharka, Tehsil- Sarila, District- Hamirpur, U.P., (Leased Area-12.145 Ha), M/s Harihar Minerals LLP.
2. The public hearing was organized on 19/09/2018.
3. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/29422/2018 (Old-SIA/UP/MIN/28370/2018)
2. File No. allotted by SEIAA, UP	4513/4406
3. Name of Proponent	M/s Harihar Minerals LLP Proprietor- Shri Ram Avatar Singh
4. Full correspondence address of proponent and mobile no.	M/s Harihar Minerals LLP Proprietor- Shri Ram Avatar Singh S/o Shri Tej Ram Singh, R/o H.No. LLP 405 Kha,New Patel Nagar, Near Kalidas School, Tehsil - Orai, District -Jalaun, U.P.
5. Name of Project	Sand/Morrum Mining
6. Project location (Plot/Khasra/Gata No.)	Khand No. 23/19
7. Name of River	Betwa
8. Name of Village	Bhedi Kharka
9. Tehsil	Sarila
10. District	Hamirpur
11. Name of Minor Mineral	Sand/Morrum
12. Sanctioned Lease Area (in ha)	12.145 ha
13. Mineable Area (in ha)	9.685 ha
14. Zero level mRL	101 mRL
15. Max. & Min mrl within lease area	106 mRL and 104 mRL
16. Pillar Coordinates (Verified by DMO)	Sanctioned Area

Points	Latitude	Longitude
A	25°54'9.05"N	79°49'17.09"E
B	25°54'10.00"N	79°49'43.54"E
C	25°54'4.60"N	79°49'46.33"E

	D	25°54'4.23"N	79°49'16.95"E
	Workable Area		
	A	25°54'9.05"N	79°49'17.09"E
	F	25°54'9.76"N	79°49'38.22"E
	E	25°54'4.57"N	79°49'40.95"E
	D	25°54'4.23"N	79°49'16.95"E
	Non Workable Area		
	F	25°54'9.76"N	79°49'38.22"E
	B	25°54'10.00"N	79°49'43.54"E
	C	25°54'4.60"N	79°49'46.33"E
	E	25°54'4.57"N	79°49'40.95"E

17. Total Geological Reserves	6,07,250 m^3	
18. Total Mineable Reserves in LOI	1,94,304 m^3/year	
19. Total Proposed Production	1,94,304 m^3/year (9,71,520 m^3 in 05 years)	
20. Proposed Production/year	1,94,304 m^3	
21. Sanctioned Period of Mine lease	5 years	
22. Production of mine/day	707 m^3/day	
23. Method of Mining	Opencast Semi mechanized	
24. No. of working days	275 days	
25. Working hours/day	12 hours	
26. No. Of workers	Approximately 62 labours	
27. No. Of vehicles movement/day	47units	
28. Type of Land	Non – Agricultural, Government Waste Land (Revenue land)	
29. Ultimate Depth of Mining	3 m	
30. Nearest metalled road from site	MDR 41B: 3.8 km*(W)	
31. Water Requirement	PURPOSE	REQUIREMENT (KLD)
	Drinking	1.22
	Suppression of dust	21.12
	Plantation	0. 030
	Others (Stored water)	0.10
	Total	22.47 KLD
32. Name of QCI Accredited Consultant with QCI No and period of validity.	ENV Development Assistance Systems (I) Pvt. Ltd. NABET/EIA/1720/RA 0078 and Valid till 02/04/2020.	
33. Any litigation pending against the project or land in any court	None	
34. Details of 500 m Cluster Map & certificate verified by Mining Officer	Cluster certificate issued by DMO Hamirpur Letter No.332/khanij-M-M-C- Tees Vividh (2018-19) dated 15/05/2018	
35. Details of Lease Area in approved DSR	Page No 63; Table No.20	
36. Proposed CER cost	2% of total project cost i.e. Rs.20,61,713/-	
37. Proposed EMP cost/ Total Project Cost	Rs 43,90,821/- & 10,30,85,656/-	
38. Length and Width of Haul Road	Unpaved Length 1.32 km and Paved Length 6.91 km and 6 m width	
39. No. of Trees to be Planted	91	

4. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
5. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
6. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
7. There is no litigation pending in any court regarding this project.
8. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

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Based on the recommendations of the State Level Expert Appraisal Committee (meeting held on 22-10-2018 & 16-11-2018) on the above said project, the State Level Environment Impact Assessment Authority (meetings held on dated 23/11/2018) has decided to grant the Environmental Clearance to the title project for collection of 1,94,304 m^3/year is proposed from mining lease area 12.145 ha subject to effective implementation of the following General Conditions and specific conditions:

General Conditions:-

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
5. Mining and loading shall be done only within day hours time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.
19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
21. Dispensary facilities for first-aid shall be provided at site.

22. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
23. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions, the District Mining Officer will report to SEIAA.
24. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
25. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, ZilaParisad/ Municipal Corporation and Urban Local Body.
26. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
27. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
28. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
29. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
30. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
31. Corporate Environmental Responsibility (CER) shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of beneficiary and gram pradhan along with phone number, photographs should be submitted to Directorate as well as to the District magistrate / Chief Development officers.
32. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
33. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Lucknow, SEIAA, U.P and UPPCB.
34. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
35. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
36. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards, the safety notified zone should be left so that the habitat/nesting area is undisturbed.
37. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
38. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
39. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.

40. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
41. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
42. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
43. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, ZilaParishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
44. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forests, Lucknow by e-mail.
45. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
46. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
47. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
48. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

Specific Conditions:

1. Directions/suggestions given during public hearing and Commitment made by the project proponent should be strictly complied.
2. Pakka motorable haul road to be maintained by the project proponent.
3. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
4. Permission from the competent authority regarding evacuation route should be taken.
5. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
6. Site Pit photographs should be submitted with date, time and point-coordinate within 15 days.
7. One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
8. Provision for cylinder to workers should be made for cooking.
9. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
10. Provide suitable mask to the workers.
11. Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road.
12. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer. The whole plantation has to be done in first year and should be maintained in subsequent years.
13. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer shall review midterm conditions of Environmental Clearance.
14. Provision for two toilets and hand pumps should be made at mining site.
15. Drinking water for workers would be provided by tankers.
16. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
17. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.

18. Corporate Environmental Responsibility (CER) plan with minimum Rs. 41,10,908/-shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of beneficiary and gram pradhan along with phone number, photographs should be submitted to Directorate as well as to the District magistrate / Chief Development officers, Hamirpur, U.P.
19. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
20. Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
21. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
22. Width of the haul road shall be more than 6 meter.
23. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
24. The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statuary committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
25. If in future this lease area becomes part of cluster of equal to or more than 25 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
26. The Environmental clearance will be co-terminus with the mining lease period.
27. Project falling with in 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
28. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
29. Geo coordinates should be verified by Director, DGM/District Magistrate/Regional Mining Officer/NHAI and should be submitted to SEIAA/SEAC, Secretariat as earliest.
30. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 25ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 25ha, the E.C issued will stand revoked.
31. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
32. The mining work will be open-cast and manual/semi mechanized (subject to order of Hon'ble NGT/Hon'ble Courts (s)). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
33. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width which-ever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
34. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
35. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.

36. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
37. The project proponent will provide personal protective equipment (PPE) as required, also provid adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
38. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS)].
39. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
40. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
41. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
42. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
43. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
44. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
45. Solid waste material viz., gutkhapouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
46. Green area/belt to be developed along haulage road in consultation of Gram Sabha/Panchyat.
47. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
48. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Regional office of MoEF, SEIAA, U.P. and UPPCB.
49. A copy of clearance letter will be marked to concerned Panchayat / local NGO, if any, from whom suggestion / representation has been received while processing the proposal. The clearance letter shall also be put on the website of the company.
50. State Pollution Control Board shall display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/Tehsildar's Office for 30 days.
51. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at http://www.seiaaup.in and a copy of the same shall be forwarded to the Regional Office of the Ministry located in Lucknow, CPCB, State PCB.
52. The MoEF/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
53. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
54. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
55. Waste water from potable use be collected and reused for sprinkling.
56. During the school opening and closing time vehicle movement will be restricted.

57. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.



(Ashish Tiwari)
Member Secretary, SEIAA

Ref. No...../Parya/SEAC/4513-4406/2018 Dated: As above

Copy for Information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Hamirpur, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.

(Ashish Tiwari)
Member Secretary, SEIAA

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Annexure-39

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

179145/UPPCB/Banda(UPPCBRO)/CTO/both/HAMIRPUR/2023 **Date: 06/03/2023**

To,

M/s

HARIHAR MINERALS LLP

KHAND No. 23/19, LEASE AREA 12.145 Hac. Vill-BHEDI KHARKA, Teh. SARILA, HAMIRPUR, 210432

Application Id-20096781

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **HARIHAR MINERALS LLP** located at **KHAND No. 23/19, LEASE AREA 12.145 Hac. Vill-BHEDI KHARKA, Teh. SARILA, HAMIRPUR, 210432**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA HARIHAR MINERALS LLP **granted for the period from 06/03/2023 to 31/12/2023** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Sand/Morrum	194304	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	**1.0 KLD**	**Septic Tank**	**Soak Pit**

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Sand/Morrum.			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production capacity Sand/Morrum- 194304 Cu meter/year, by opencast and manual mining in 12.145 hectare leased area KHAND No. 23/19, Vill-BHEDI KHARKA, Teh. SARILA, HAMIRPUR.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide Letter No. 403/Parya/SEAC/4513-4406/2018 dated 19.11.2018 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2023, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
5. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.
6. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
7. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
8. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
9. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Sand/Morrum.
10. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
11. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
12. All trucks, tractors used in transportation of Sand/Morrum shall be covered by canvas sheet to prevent dust emission.
13. Water will be sprayed after loading activity (if Sand/Morrum collected could be dry condition)
14. The dust suppression measures like water spraying will be done on the haul roads and working areas.
15. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
16. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
17. Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
18. Consent fees if revised, shall be payable by industry from the date of its applicability.
19. Industry shall comply with the relevant provisions of Environmental Laws.
20. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

RAJENDRA SINGH Digitally signed by RAJENDRA SINGH
Date: 2023.03.06 18:50:55 +05'30'

Chief Environmental Officer (circle-2)

Copy to:

Regional Officer, UPPCB, Banda with direction to send the compliance report of CTO conditions on quarterly basis.

RAJENDRA SINGH Digitally signed by RAJENDRA SINGH
Date: 2023.03.06 18:51:09 +05'30'

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Chief Environmental Officer (circle-2)

Annexure-40

ई–मेल–robanda@uppcb.com

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

क्षेत्रीय कार्यालयः 34ए, निकट संत तुलसी पब्लिक स्कूल, गेट नं0–2,
इन्दिरा नगर, चिल्ला रोड, बाँदा

सन्दर्भ सं0–975/सी0टी0ओ0–185/नोटिस/2024 दिनांक: 30/09/2024

सेवा में,

Shri Ram Avatar Singh S/o Shri Tej Ram Singh, R/o H.No. LLP 405 Kha, New Patel Nagar, Near Kalidas School, Tehsil- Orai, District- Jalaun.	M/s Harihar Minerals LLP, Khand No. 23/19, Lease Area 12.145 Hac. Vill-Bhedi Kharka, Tehsil- Sarila, District- Hamirpur.

विषय : **SEIAA द्वारा प्राप्त पर्यावरणीय स्वीकृति एवं राज्य बोर्ड द्वारा निर्गत जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 यथासंशोधित एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित में वर्णित प्राविधानों के अनुपालन किये जाने के सम्बन्ध में।**

महोदय,

उपरोक्त विषयक संदर्भ ग्रहण करें। सन्दर्भित खनन (खण्डा/बोल्डर/ब्लास्ट/गिट्टी) के खनिज विभाग, बाँदा द्वारा निर्धारित क्षेत्रफल पर खनन कार्य किये जाने हेतु SEIAA द्वारा निर्गत पर्यावरणीय स्वीकृति एवं राज्य बोर्ड द्वारा निर्गत सहमति (जल/वायु) में अधिरोपित शर्तों की अनुपालन आख्या आज दिनांक तक प्रेषित नहीं की गयी है, जो जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 यथासंशोधित एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित में वर्णित प्राविधानों का उल्लंघन है।

अतः आपको निर्देशित किया जाता है कि खनन क्षेत्र पर प्राप्त पर्यावरणीय स्वीकृति में अधिरोपित शर्तों के साथ राज्य बोर्ड से निर्गत सहमति (जल/वायु) में वर्णित प्राविधानों के अन्तर्गत पूर्व से संचालित खनन क्षेत्र की अनुपालन आख्या एक सप्ताह के अन्दर फोटो सहित, पूर्ण विवरण सहित एवं पूर्व वित्तीय वर्ष 2023–24 पर्यावरणीय स्टेटमेंट (फॉर्म–5) सहित एवं वर्तमान में खनन क्षेत्र की परिवेशीय वायु गुणता अनुश्रवण आख्या क्षेत्रीय कार्यालय को प्रेषित करना सुनिश्चित करें। अन्यथा की दृष्टि में जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 यथासंशोधित एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित के प्राविधानों के अन्तर्गत वैधानिक कार्यवाही किये जाने की संस्तुति बोर्ड मुख्यालय अग्रसारित कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वयं उद्योग स्वामी का होगा।

भवदीया

(डॉ0 माधवी कमलवंशी)
क्षेत्रीय अधिकारी

प्रतिलिपि : मुख्य पर्यावरण अधिकारी (वृत्त–2), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सादर प्रेषित।

क्षेत्रीय अधिकारी

Annexure-41

दूरभाष–05192 297470
ई–मेल:– robanda@uppcb.in

क्षेत्रीय कार्यालय : उ0 प्र0 प्रदूषण नियन्त्रण बोर्ड,

34ए, निकट संत तुलसी पब्लिक स्कूल, न्यू बिल्डिंग, इन्दिरा नगर गेट नं0 2
बाँदा उ0प्र0-210001

संदर्भ संख्या : 781/ओ०ए०सं० 815/2024/24 दिनांक : 14/08/2024

सेवा में,

खनिज अधिकारी,
हमीरपुर।

विषय: **माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियन्त्रण बोर्ड व अन्य में पारित आदेश दिनांक 23.07.2024 के सम्बन्ध में।**

महोदय,

कृपया उपरोक्त विषयक सन्दर्भ ग्रहण करने का कष्ट करें। अवगत कराना है कि माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियन्त्रण बोर्ड व अन्य में पारित आदेश दिनांक 23.07.2024 के मुख्य अंश निम्नवत् है:–

".....1. This O.A. has been registered on the basis of the letter petition. In this O.A. the applicant being the resident of the village Chandout Sarila, Hamirpur, Uttar Pradesh has raised a grievance that illegal sand mining is rampant in Btewa River flowing through the Dist Hamirpur and Jaloun of Uttar Pradesh.

2. It is alleged that village Chandout, Jamodi, Kahata, Parasan , Bhedi, Simaria, and Muhana fall in the periphery of the river Betwa in District Hamirpur and Jaloun where the indiscriminate illegal sand mining is going on since 1994 and crores of cubic meter of sand has been illegally mined in more than 30 years. It is also the allegation of the applicant that the Government Official are spectators. The letter petition also states that as a consequence of illegal sand mining water level in the villages of these districts have gone down drastically and that in spite of the efforts of the villagers illegal mining, sand mining has not stopped.

3. In support of the plea taken in O.A the form of letter petition applicant has enclosed photographs and news items....."

उक्त आदेश के अनुपालन में जनपद–हमीरपुर (इंगित ग्राम) स्थित खनन पट्टों की सूची सहित खनन पट्टों पर पूर्व में की गयी कार्यवाही (पेनाल्टी, चालान, बन्दी इत्यादि) की सूचनायें समस्त संलग्नकों सहित इस कार्यालय में प्रेषित करने का कष्ट करें, जिससे उक्त सूचनायें ससमय बोर्ड मुख्यालय, लखनऊ प्रेषित की जा सकें, उक्त आदेश समस्त संलग्नकों सहित अग्रिम आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्नक : उपरोक्तानुसार।

भवदीया

(डॉ0 माधवी कमलवंशी) 14/8
क्षेत्रीय अधिकारी

प्रतिलिपि : मुख्य पर्यावरण अधिकारी (वृत्त–2), उ0प्र0 प्रदूषण नियन्त्रण बोर्ड, लखनऊ को सूचनार्थ सादर प्रेषित।

क्षेत्रीय अधिकारी

Annexure-42

प्रेषक,

खान अधिकारी,
हमीरपुर।

सेवा में,

क्षेत्रीय अधिकारी,
उ0प्र0 प्रदूषण नियन्त्रण बोर्ड,
बांदा।

संख्या– 829 /खनिज–एम0एम0सी–तीस–विविध (2024–24) दिनांक– 05·10·,2024

विषय– माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ0ए0 संख्या–815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियन्त्रण बोर्ड व अन्य में पारित आदेश दिनांक–23.07.2024 के सम्बन्ध में।

महोदय,

कृपया उपर्युक्त विषयक अपने पत्र संख्या–1012/एन0जी0टी0–815/2024/24 दिनांक–03.10.2024 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ0ए0 संख्या–815/2024 रमा शंकर बनाम प्रदूषण नियन्त्रण बोर्ड व अन्य में पारित आदेश दिनांक–23.07.2024 से आच्छादित ग्राम चण्डौत, भेड़ी खरका एवं रिरुआ बसरिया में खनन क्षेत्रों का विवरण के साथ कृत कार्यवाही की सूचना प्रेषित करने के निर्देश दिये गये है।

उक्त के सम्बन्ध में जनपद हमीरपुर के ग्राम चण्डौत, भेड़ी खरका एवं रिरुआ बसरिया के खनन क्षेत्रों में हुई कृत कार्यवाही की सूचना निम्नवत है :–

क्रम सं0	परियोजना का नाम	विवरण
1	2	3
1	M/s OM PRAKASH RAM AOUTAR, Riverbed Sand/Morrum mining having lease area 16.00 ha along River Betwa in Khand No. 21/1 at Village Chondaut, Tehsil- Sarila, District- Hamirpur, Uttar Pradesh	राजस्व विभाग, खनन विभाग द्वारा दिनांक–19.03.2024 को ग्राम चण्डौत के खण्ड संख्या–21/1 की जांच संयुक्त रुप से की गयी। जांच के समय खनन क्षेत्र में कार्यरत कर्मचारी मौके से वाहन छोड़कर भाग गये तथा पट्टाधारक भी मौके पर उपस्थित नही हुआ, जिसके पश्चात् प्रश्नगत क्षेत्र की जांच की गयी। जांच के समय स्वीकृत क्षेत्र से बाहर पूरब दिशा में कोडिनेट्स संख्या–N-25°54'21.031" E-79°39'8.568' के पास 6424.78 वर्ग मीटर मे औसतन 1.00 मीटर गहराई में कुल 6425 घन मीटर मौरम का अवैध खनन किया जाना पाया गया। जांच के समय खनन क्षेत्र के पूरब दिशा में पिलर संख्या–बी व सी स्थापित नही पाया गया तथा खनन क्षेत्र मे लगे वे–ब्रिज व कैमरे की जांच के समय वे–ब्रिज पर स्थापित कैमरे लगे पाये गये किन्तु उनकी दिशा नीचे की तरफ झुकी पायी गयी, जिससे वाहन पर भरी मौरम की मात्रा दिखाई नही दे रहा था, जिसको सही करने के लिये वे–ब्रिज पर उपस्थित कर्मचारियों को निर्देशित किया गया कि कैमरे को इस प्रकार से स्थापित करे कि कैमरे में वाहन संख्या के साथ–साथ वाहन पर भरे मौरम भी स्पष्ट नजर आये तथा दोनो पिलर को तत्काल लगाते हुये, उनके फोटोग्राफ कार्यालय में उपलब्ध कराने के निर्देश दिये गये। उक्त क्षेत्र के पट्टाधारक द्वारा स्वीकृत क्षेत्र के बाहर–6425 घन मीटर का अवैध खनन किया जाना पाया गया है, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–39/खनिज–एम0एम0सी–तीस–विविध (2023–24) दिनांक–04.04.2024 (संलग्नक–1) द्वारा कारण बताओं नोटिस निर्गत करते हुये स्पष्टीकरण चाहा गया। उक्त नोटिस के क्रम में पट्टाधारक द्वारा अपना स्पष्टीकरण दिनांक–10.04.2024 प्रस्तुत किया गया। पट्टाधारक द्वारा प्रस्तुत प्रत्यावेदन में उल्लिखित कथन तथ्यहीन/बलहीन पाये जाने के आधार पर प्रत्यावेदन दिनांक–10.04.2024 को निरस्त करते हुये निरतारित किया गया तथा कारण बताओं नोटिस के अन्तर्गत बकाया धनराशि जमा करने हेतु आदेश संख्या–230/खनिज–एम0एम0सी–तीस–विविध दिनांक–23.07.2024 (संलग्नक–2) निर्गत करते हुये सूचित किया गया। तत्पश्चात उक्त क्षेत्र की पुनः जांच खान निरीक्षक हमीरपुर व क्षेत्रीय लेखपाल द्वारा दिनांक–15.06.2024 को की गयी। जांच में ग्राम चण्डौत खण्ड संख्या–21/1 के बाहर लगभग–690 मीटर पूरब दिशा में 02 स्थानों पर स्वीकृत क्षेत्र के बाहर कुल 1350 घन मीटर बालू/मौरम का अवैध खनन किया जाना पाया गया, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–381/खनिज–एम0एम0सी–तीस–विविध (2024–25) दिनांक–22.06.2024 (संलग्नक–3) द्वारा कारण बताओं नोटिस निर्गत किया गया। उक्त कारण बताओं नोटिस के क्रम में पट्टाधारक द्वारा अपना प्रत्यावेदन दिनांक–17.07.2024 प्रस्तुत किया गया। पट्टाधारक द्वारा प्रस्तुत स्पष्टीकरण में उल्लिखित कथन

		तथ्यहीन/बलहीन पाये जाने के आधार पर प्रत्यावेदन दिनांक–17.07.2024 को निरस्त कर निस्तारित करते हुये आदेश संख्या–230/खनिज–एम0एम0सी–तीस–विविध (2024–25) दिनांक–23.07.2024 (संलग्नक–4) द्वारा संसूचित किया गया। पट्टाधारक द्वारा उक्त आदेश के अनुपालन में रु0–12,15,000/–चालान संख्या–2500/01/IK93896 दिनांक–20.09.2024 (संलग्नक–5) द्वारा जमा कर चालान की प्रति प्रस्तुत की गयी है।
2	A. J. Construction, Area- 60.0 Acre/24.291 Ha. for River Sand/Morrum Mining Project at Khand No./ Gata No.- 23/14 ,Village- Bhedi Kharka, Tehsil- Sarila, District- Hamirpur, U.P	उक्त क्षेत्र की जांच खान निरीक्षक एवं सर्वेक्षक हमीरपुर द्वारा दिनांक–27.02.2023 को की गयी। सजांच आख्या में जांच में 09 स्थानों पर रिक्त स्थल से ओवरबर्डन हटाकर कुल 13020.50 घन मीटर बालू/मौरम का खनन किया गया, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–1656/खनिज–एम0एम0सी–तीस–विविध (2022–23) दिनांक–07.03.2023 द्वारा कारण बताओ नोटिस निर्गत करते हुये बकाया धनराशि जमा कराने तथा उपरोक्त के सम्बन्ध में सारवार स्पष्टीकरण प्रस्तुत करने के निर्देश दिये गये। तत्पश्चात निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 लखनऊ के पत्र संख्या–1869/एम0– प्रर्वतन हमीरपुर/2022 दिनांक–18.03.2023 द्वारा अवैध खनन/परिवहन के विरुद्ध प्रभावी कार्यवाही किये जाने हेतु जांच दल का गठन किया गया। गठित जाँच दल द्वारा दिनांक–14.03.2023 से 16.03.2023 तक जनपद में भ्रमण कर जांच की गयी। जांच में स्वीकृत क्षेत्र के दक्षिण–पश्चिम दिशा में रिक्त पड़े क्षेत्र एवं खण्ड संख्या–23/16 व 23/6 में 4204.5 घन मीटर बालू/मौरम का अवैध खनन किया जाना पाया गया, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–1907/खनिज– एम0एम0सी–तीस–विविध (2022–23) दिनांक–22.03.2023 को कारण बताओ नोटिस निर्गत किया गया। उक्त दोनो नोटिस दिनांक–07.03.2023 व 22.03.2023 के क्रम में पृथक–पृथक प्रत्यावेदन दिनांक–18.05.2023 प्रस्तुत किया गया। पट्टाधारक द्वारा प्रस्तुत किये गये प्रत्यावेदन परीक्षणोपरान्त सन्तोषजनक नही पाये जाने के कारण कार्यालय के आदेश संख्या–450/खनिज–एम0एम0सी–तीस–विविध (2023–24) दिनांक–16.06.2023 (संलग्नक–6) द्वारा धनराशि आरोपित करते हुये संसूचित किया गया। उक्त क्षेत्र की जांच राजस्व विभाग, वन विभाग एवं खनिज विभाग हमीरपुर द्वारा संयुक्त रुप से दिनांक– 10.04.2024 को की गयी। जांच में पट्टाधारक/संचालक द्वारा अपने स्वीकृत क्षेत्र दक्षिण दिशा में कुल 6240 घन मीटर बालू/मौरम का अवैध खनन किया जाना पाया गया, उक्त के सम्बन्ध में कार्यालय के पत्र संख्या–94/खनिज–एम0एम0सी–तीस–विविध (2024–25) दिनांक–18.04.2024 द्वारा कारण बताओ नोटिस निर्गत करते हुये सारवार स्पष्टीकरण उपलब्ध कराये जाने के निर्देश दिये गये। उक्त के सम्बन्ध में पट्टाधारक द्वारा प्रत्यावेदन दिनांक–14.06.2024 प्रस्तुत किया गया। प्रत्यावेदन में उल्लिखित कथन तथ्यहीन/बलहीन पाये जाने के आधार पर प्रत्यावेदन दिनांक–14.06.2024 को निरस्त कर निस्तारित करते हुये कार्यालय के आदेश संख्या–412/खनिज– एम0एम0सी–तीस–विविध (2024–25) दिनांक–26.06.2024 (संलग्नक–7) द्वारा संसूचित किया गया। निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन, लखनऊ के पत्र संख्या–725/एम0– प्रर्वतन हमीरपुर/2023–II दिनांक–27.06.2024 द्वारा निरीक्षण के मध्य दिखा कि स्वीकृत क्षेत्र में जाने हेतु आवागमन के लिये जो मार्ग बनाया गया है, उसके बायी और दायी ओर स्वीकृत क्षेत्र के बाहर ताजे अवैध खनन के निशान पाये गये। इस प्रकार पट्टाधारक द्वारा 8971.16 घन मीटर बालू/मोरम का अवैध खनन कर परिवहन किया गया है, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–529/खनिज–एम0एम0सी–तीस–विविध (2024–25) दिनांक–02.07.2024 द्वारा कारण बताओं नोटिस निर्गत करते हुये सारवान स्पष्टीकरण प्रस्तुत करने के निर्देश दिये गये। उक्त के सम्बन्ध में पट्टाधारक द्वारा प्रत्यावेदन दिनांक–16.07.2024 प्रस्तुत किया गया। प्रस्तुत स्पष्टीकरण में उल्लिखित कथन तथ्यहीन/बलहीन पाये जाने के आधार पर प्रत्यावेदन दिनांक–16.07.2024 को निरस्त करते निस्तारित करते हुये कार्यालय आदेश संख्या–232/खनिज–एम0एम0सी–तीस–विविध (2024–25) दिनांक– 23.07.2024 (संलग्नक–8) द्वारा संसूचित किया गया।
3	Harihar Minerals LLP, Khand No. 23/19, Area 12.145 Hac., Vill. Bhedi kharka, Teh. Sarila, Dist. Hamirpur	उक्त खनन पट्टा क्षेत्र की अवधि दिनांक–08.12.2023 को समाप्त हो चुकी है।
4	SHRI KANHA CONSTRUCTION COMPANY, Sand/Morrum mining along Betwa, Khand No. 23/13, Village- Bhedi Kharka, Tehsil - Sarila, District Hamirpur, U.P.,HAMIRPUR,210430(Lease Area- 12.145 ha, Production Capacity-194304 m3/annum)	उक्त खनन पट्टा क्षेत्र की अवधि दिनांक–08.12.2023 को समाप्त हो चुकी है।
5	PRIME VISION INDUSTRIES PVT LTD, AT KHAND NO./GATA NO-23/16, VILLAGE BHEDIKHARKA TEHSIL- SARILA, DISTRICT HAMIRPUR (U.P)	उक्त क्षेत्र की जांच राजस्व विभाग एवं खनन विभाग द्वारा संयुक्त रुप से दिनांक–08.12.2023 को की गयी। जांच में पट्टाधारक द्वारा कुल 68,960 घन मीटर का खनन किया गया है। पट्टाधारक के ऑनलाइन पोर्टल से माह अक्टूबर, 2023 से अब तक कुल 68,176 घन मीटर बालू/मौरम का ई–एम0एम0–11 निर्गत किया गया है। इस प्रकार उक्त पट्टाधारक द्वारा 784 घन मीटर का अतिरिक्त खनन किया जाना पाया गया, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–1590/खनिज–एम0एम0सी–तीस–विविध द्वारा कारण बताओं नोटिस निर्गत

		किया गया। उक्त के सम्बन्ध में पट्टाधारक द्वारा प्रत्यावेदन दिनांक–30.12.2023 प्रस्तुत किया गया। प्रस्तुत प्रत्यावेदन में उल्लिखित तथ्य आधारहीन, बलहीन व नियमानुसार न होने के कारण निरस्त कर निस्तारित करते हुये कार्यालय के आदेश संख्या–1700/खनिज–एम0एम0सी–तीस–विविध (2023–24) दिनांक–12.01.2024 (संलग्नक–9) द्वारा संसूचित किया गया। पट्टाधारक को पट्टा क्षेत्र में 360 डिग्री दृश्यता रिकार्डिंग के योग्य चार सी0सी0टी0वी0 कैमरा व आर0एफ0आई0डी0 स्कैनर से प्रत्येक वाहन पर निर्गत किये गये ई–एम0एम0–11 पर अंकित बारकोड डाटा 30 दिनों का डाटा कार्यालय के पत्र संख्या–1847/ खनिज–एम0एम0सी–तीस–विविध (2023–24) दिनांक–08.02.2024 द्वारा उपलब्ध कराये जाने के निर्देश दिये गये। पट्टाधारक द्वारा उक्त के सम्बन्ध में मांगी गयी रिकार्डिंग व बारकोड डाटा उपलब्ध न कराये जाने के कारण कार्यालय के आदेश संख्या–2027/खनिज–एम0एम0सी–तीस–विविध (2023–24) दिनांक–13.03.2023 (संलग्नक–10) द्वारा 30 दिनों की देयता नियम–60(3) के अन्तर्गत निर्धारित करते हुये संसूचित किया गया।
6	Parihar Construction, Partner Shri Dushyant Singh and Shri Balwant Singh, Sand/Morrum mining project on Betwa River at KhandNo. 23/20, Village- Bhedi Kharka, Tehsil- Sarila, DistrictHamirpur, State- Uttar Pradesh, (Leased12.145 ha)	मै0 परिहार कन्सट्रक्शन पार्टनर श्री दुष्यन्त सिंह व बलवन्त सिंह पुत्रगण श्री उदयपाल सिंह निवासीगण ग्राम निवादा जनपद हमीरपुर उ0प्र0 के पक्ष में तहसील सरीला के ग्राम भेडी खरका खण्ड संख्या–23/20 रकबा–30 एकड़ का 06 माह अल्प अवधि हेतु खनन अनुज्ञा पत्र दिनांक–02.12.2023 से 01.06.2024 तक की अवधि तक स्वीकृत किया गया था। उक्त अनुज्ञा पत्र की अवधि के दौरान पट्टाधारक द्वारा अवैध खनन किया जाना नही पाया गया और न ही खनन क्षेत्र में कोई अनियमितता पायी गयी। यहाँ यह भी उल्लेखनीय है कि जनपद में शासनादेश के अन्तर्गत टास्कफोर्स का गठन किया गया है, जिनके द्वारा समय–समय पर अवैध खनन के विरुद्ध जाँच की जाती है तथा जाच में अनियमिततायें पाये जाने पर सम्बन्धित के विरुद्ध सुसंगत प्राविधानों के अन्तर्गत नियमानुसार कार्यवाही करती है।
7	Mahadev Enclave (Old Name Chaudhary Traders) Khand No.- 23/8, Village-Bhedi Kharaka, TehsilSarila , District- Hamirpur, U.P., Sanctioned Lease Area- 24.291 ha, Effective Area- 21.401 ha	निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन, लखनऊ के पत्र संख्या–898/एम0–प्रर्यतन हमीरपुर दिनांक–23.07.2024 जिसके द्वारा जिलाधिकारी जालौन के पत्र संख्या–1030/खनिज–एम0एम0सी–तीस दिनांक–20.03.2024 द्वारा जनपद हमीरपुर की तहसील सरीला स्थित ग्राम भेड़ी के खण्ड संख्या–23/8 के पट्टाधारक मै0 महादेव इनक्लेव प्रा0लि0 निदेशक राघव खण्डक पुत्र श्री अशोक खण्डक निवासी–203 जी0 उद्यान गंगा नगर राजस्थान द्वारा अपने स्वीकृत खनन क्षेत्र से हटकर जनपद जालौन की सीमा में नदी तल की भूमि में चार पिट्स से कुल 11017 घन मीटर बालू/मौरम का अवैध खनन/परिवहन मेहरुद्दीन उर्फ बाबा पुत्र श्री ताजुद्दीन निवासी–पतेला थाना कदौरा जनपद जालौन के माध्यम से कराया गया है। संयुक्त जांच आख्या दिनांक–19.03.2024 की प्रति संलग्न करते हुये अवैध खनन की मात्रा 11017 घन मीटर बालू/मौरम की रायल्टी रु0–16,52,550/–, खनिजमूल्य रु0–82,62,750/– एवं नियमानुसार शास्ति की धनराशि अधिरोपित करते हुये देय धनराशि जनपद जालौन के खनन लेखाशीर्षक में जमा कराये जाने के निर्देश दिये गये। उक्त के सम्बन्ध में पट्टाधारक द्वारा कुल धनराशि रु0–1,09,15,300/–चालान संख्या–AKV240015376 दिनांक–04.07.2024 (संलग्नक–11) द्वारा जनपद जालौन में जमा कर चालान की एक प्रति इस कार्यालय में भी प्रस्तुत की गयी है। उक्त के अतिरिक्त जिलाधिकारी जालौन के पत्र संख्या–1314/खनिज–एम0एस0सी0–30 दिनांक–12.06.2024 द्वारा 9775.4 घन मीटर अवैध खनन की रायल्टी व खनिज मूल्य कुल रु0–87,97,860/– व शास्ति रु0–5,00,000/– जमा करने के निर्देश दिये गये, जिसके क्रम में पट्टाधारक द्वारा उक्त धनराशि कुल रु0–92,97,860/– चालान संख्या–AKV0015377 दिनांक–04.07.2024 (संलग्नक–12) द्वारा जमा किया गया है।
8	Ajit Singh Malhotra, Proposed River Bed Sand Mining Project from Betwa River for located at Khand No.- 22/5, Village- Rirua Basaria, Tehsil- Sarila, District- Hamirpur, U.P., Lease Area: 23.0 ha)	उक्त के सम्बन्ध में अवगत कराना है कि ग्राम रिरुआ बसरिया के खण्ड संख्या–22/5 की जांच खान निरीक्षक हमीरपुर द्वारा दिनांक–14.05.2024 को की गयी। खान निरीक्षक हमीरपुर जांच आख्या में उल्लेख किया गया है कि ग्राम रिरुआ बसरिया के खण्ड संख्या–22/5 की जांच के समय खनन कार्य अपने स्वीकृत क्षेत्र में होना पाया गया व जिन मशीनों के द्वारा खनन कार्य किया जा रहा था, वे मशीन निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन, लखनऊ के पत्र संख्या–414/एम0–खनन नीति/2018 दिनांक–21.06.2019 के अनुरुप पायी गयी। कही पर भी हैवी मशीन से बालू/मौरम का अवैध खनन होना नही पाया गया और न ही मानक से अधिक गहराई में खनन कार्य होना पाया गया व न ही नदी की जलधारा में खनन कार्य होना पाया गया। जांच आख्या दिनांक–14.05.2024 की छायाप्रति संलग्नक–13 के रुप में संलग्न कर प्रेषित है।
9	ATIKURRAHMAN, Khand No. 22/14, Village Riua Basaria, Tehsil Sarila, District Hamirpur, Uttar Pradesh	उक्त खनन पट्टा किंबत. डी0एम0एम0, टी0सी0एस0 एवं अवैध खनन की धनराशि जमा न करने के कारण दिनांक–05.01.2023 को निरस्त किया गया था। उक्त खनन पट्टा मा0 न्यायालय के आदेश दिनांक–22.05.2023 के क्रम में कार्यालय के पत्र संख्या–438/खनिज–एम0एम0सी–तीस–विविध (2023–24) दिनांक–15.06.2023 द्वारा निरस्तीकरण आदेश वापस ले लिया गया, परन्तु खनन पट्टे में देय धनराशि जमा न करने के कारण खनन पट्टे में खनन कार्य संचालित नही हुआ है।
10	MS EXSAND PVT LTD, Khand 22/7, Area 12ha, HAMIRPUR,210432 City:Rirua Basariya Block: Sarila District: HAMIRPUR	राजस्व विभाग, खनन विभाग एवं पुलिस विभाग द्वारा दिनांक–01.11.2023 को संयुक्त रुप से जांच की गयी। जांच के समय ग्राम रिरुआ बसरिया के खण्ड संख्या–22/7 के पश्चिम दिशा में स्वीकृत क्षेत्र के बाहर रिक्त पड़े क्षेत्र में जी0पी0एस0 कोर्डिनेट्स N-25°54'37" E-79°43'51" E के आसपास 70X10X04= 280 घन मीटर का अवैध

		खनन किया जाना पाया गया। नदी की जलधारा में खनन होना नही पाया गया, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–1142/खनिज–एम0एम0सी–तीस–विविध (2024–25) दिनांक–03.11.2023 (संलग्नक–14) द्वारा कारण बताओं नोटिस निर्गत करते हुये आरोपित धनराशि जमा करने के निर्देश दिये गये। उक्त के क्रम में पट्टाधारक द्वारा आरोपित धनराशि रु0–7,52,000/– चालान संख्या–AKV240017663 दिनांक–14.08.2024 (संलग्नक–15) द्वारा जमा कर चालान की प्रति प्रस्तुत की गयी। उपजिलाधिकारी कालपी, खान अधिकारी व खान निरीक्षक जालौन द्वारा दिनांक–18.10.2023 को संयुक्त रुप से जांच की गयी। जांच में जनपद जालौन तहसील कालपी के ग्राम परासन मजरा मोहरदेवी के गाटा संख्या–4863/1 में पिट्स नं0–1 में 0.174 है0 क्षेत्रफल में 1.8 मीटर गहराई में 3,132 घन मीटर व पिट्स नं0–02 में 0.1250 है0 क्षेत्र में 02 मीटर गहराई में 2500 घन मीट कुल 5632 घन मीटर बालू/मौरम का अवैध खनन/परिवहन किया जाना पाया गया। उक्त के सम्बन्ध में जिलाधिकारी जालौन के नोटिस पत्र संख्या–503/खनिज– एम0एम0सी–30 दिनांक–28.10.2023 (संलग्नक–16) निर्गत करते हुये 15 दिवस के अन्दर लिखित स्पष्टीकरण चाहा गया, जिसके क्रम में पट्टाधारक द्वारा कारण बताओं नोटिस में निहित धनराशि रु0–55,68,000/– जनपद जालौन में जमा किया गया है। उक्त के अतिरिक्त निदेशक, भूतत्व एवं खनिकर्म निदेशालय उ0प्र0 लखनऊ के पत्र संख्या–2064/एम0– प्रयतन हमीरपुर/2023 दिनांक–02.02.2024 (संलग्नक–17), के साथ श्री सत्य प्रकाश निषाद, जिलाध्यक्ष निषाद पार्टी जालौन के शिकायती प्रार्थना पत्र दिनांक–30.10.2023 के क्रम में प्रश्नगत प्रकरण में समिति का गठन कर जांच कराकर आख्या प्रस्तुत करने के निर्देश दिये गये है। उक्त के क्रम में कार्यालय ज्ञाप संख्या–1071/खनिज–एम0एम0सी–तीस–(2023–24) दि0–10.02.2024 (संलग्नक–18) द्वारा समिति का गठन किया गया तथा उक्त के पत्र के क्रम में जिलाधिकारी जालौन के पत्र संख्या–824/खनिज–एम0एम0सी–30 दिनांक– 07.02.2024 (संलग्नक–19) द्वारा समिति का गठन करते हुये जांच आख्या उपलब्ध कराये जाने के निर्देश दिये गये। उक्त निर्देश के अनुपालन में क्षेत्र जांच जनपद जालौन व हमीरपुर की संयुक्त समिति द्वारा दिनांक–15.02.2024 को जांच की गयी। जांच के समय प्रश्नगत क्षेत्र में कार्य स्वीकृत के अन्तर्गत होना पाया गया। स्वीकृत क्षेत्र बाहर कहीं भी अवैध खनन के साक्ष्य नही पाये गये।
11	MS EXSAND PVT LTD, khand 22/2, rirua basariya, sarila, HAMIRPUR, 210432	राजस्व विभाग, खनन विभाग एवं पुलिस विभाग द्वारा दिनांक–04.04.2024 को संयुक्त रुप से जांच की गयी। जांच के समय पट्टाधारक द्वारा अपने स्वीकृत क्षेत्र से बाहर पिल संख्या–डी व सी के मध्य खनन क्षेत्र के बाहर दक्षिण दिशा में कोडिनेट्स संख्या जी–N-25°53'33.25" E-79°45'34.96" E से यू– N-25°52'57.79" E-79°45'32.18" E के मध्य कुल 9118 वर्ग मीटर क्षेत्र में औसत गहराई 0.4 मीटर में कुल 3648 घन मीटर बालू/मौरम का अवैध खनन होना पाया गया। उक्त खनन में लगे कैमरो की जांच करने पर पी0टी0जेड0 कैमरा/सी0सी0टी0वी0 कैमरा लगा हुआ पाया गया तथा खनन क्षेत्र में सभी पिलर भी लगे पाये गये, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–73/खनिज–एम0एम0सी–तीस–विविध (2023–24) दिनांक–09.04.2024 (संलग्नक–20) द्वारा कारण बताओं नोटिस निर्गत करते हुये आरोपित धनराशि जमा करने के निर्देश दिये गये। उक्त के क्रम में पट्टाधारक द्वारा आरोपित धनराशि रु0–37,83,200/– चालान संख्या–AKV240017662 दिनांक–14.08.2024 (संलग्नक–21) द्वारा जमा कर चालान की प्रति प्रस्तुत की गयी।
12	PRAMOD KUMAR SINGH, Village- Rirua Basriya, Khand No. 22/12, Tehsil-Sarila, DistrictHamirpur, Uttar Pradesh	खनन पट्टा क्षेत्र 06 माह अल्प अवधि के लिये दिनांक–20.12.2022 को लेटर आफ इन्टेंट निर्गत किया गया है। खनन पट्टे की ई0सी0 हस्तान्तरण न हो पाने के कारण खनन अनुज्ञा पत्र स्वीकृत नही किया गया है।
13	MALHOTRA BROTHERS, KHAND NO. 22/4 VILLAGE-riruwa basaria, TEHSIL-sarila, DISTRICT-HAMIRPUR	उक्त के सम्बन्ध में अवगत कराना है कि ग्राम रिरुआ बसरिया के खण्ड संख्या–22/4 की जांच खान निरीक्षक हमीरपुर द्वारा दिनांक–14.05.2024 को की गयी। खान निरीक्षक हमीरपुर जांच आख्या में उल्लेख किया गया है कि ग्राम रिरुआ बसरिया के खण्ड संख्या–22/4 की जांच के समय खनन कार्य अपने स्वीकृत क्षेत्र में होना पाया गया व जिन मशीनों के द्वारा खनन कार्य किया जा रहा था, वे मशीन निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन, लखनऊ के पत्र संख्या–414/एम0–खनन नीति/2018 दिनांक–21.06.2019 के अनुरुप पायी गयी। कही पर भी हैवी मशीन से बालू/मौरम का अवैध खनन होना नही पाया गया और न ही मानक से अधिक गहराई में खनन कार्य होना पाया गया व न ही नदी की जलधारा में खनन कार्य होना पाया गया। जांच आख्या दिनांक–14.05.2024 की छायाप्रति संलग्नक–22 के रुप में संलग्न कर प्रेषित है।

उपरोक्तानुसार सूचना से अवगत होने का कष्ट करें।

संलग्नक–यथोपरि।

खान अधिकारी,
हमीरपुर

Annexure-43

ENVIRONMENTAL CLEARANCE

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive, and Virtuous Environmental Single-Window Hub)

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment Authority(SEIAA), UTTAR PRADESH)

To,

The owner
DUSHYANT SINGH
Village- Niwada, District- Hamirpur, U.P. -210501

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/441907/2023 dated 26 Aug 2023. The particulars of the environmental clearance granted to the project are as below.

1.	**EC Identification No.**	**EC23B001UP111772**
2.	**File No.**	8173-7501
3.	**Project Type**	New
4.	**Category**	B
5.	**Project/Activity including Schedule No.**	1(a) Mining of minerals
6.	**Name of Project**	Bhedi Kharka Sand/Morrum Mining Project on Betwa River
7.	**Name of Company/Organization**	DUSHYANT SINGH
8.	**Location of Project**	UTTAR PRADESH
9.	**TOR Date**	N/A

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 10/11/2023

(e-signed)
Ajay Kumar Sharma
Member Secretary
SEIAA - (UTTAR PRADESH)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH.Please quote identification number in all future correspondence.

This is a computer generated cover page.

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.
Vineet Khand-1, Gomti Nagar, Lucknow- 226010
E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com
Phone no- 0522-2300541

Reference- MoEFCC Proposal no SIA/UP/MIN/441907/2023 & SEIAA, U.P File no-8173/7501

Sub: Environmental Clearance for Proposed Sand/Morrum mining project on Betwa River at Khand No. 23/20, Village- Bhedi Kharka, Tehsil- Sarila, District- Hamirpur, State-Uttar Pradesh, (Leased 12.145 Ha), M/s Parihar Construction Partner.

Dear Sir,

This is with reference to your application / letter dated 26-05-2022, 13-06-2022, 03-04-2023, 26-08-2023, 29-09-2023 above mentioned subject. The matter was considered by 792th SEAC in meeting held on 03-10-2023 and 769th SEIAA in meeting held on 30-10-2023.

A presentation was made by the project proponent along with their consultant M/s Cognizance Research India Pvt. Ltd to SEAC on 03-10-2023.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Sand/Morrum mining project on Betwa River at Khand No. 23/20, Village- Bhedi Kharka, Tehsil- Sarila, District- Hamirpur, State-Uttar Pradesh, (Leased 12.145 Ha), M/s Parihar Construction Partner.
2. The Terms of Reference in the matter were issued by SEIAA, U.P vide Letter No. 24/Parya/SEIAA/7105/2022 Dated 05/05/2023.
3. The Public Hearing was organized on 11/08/2023. Final EIA report submitted by the project proponent on 26/08/2023.
4. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/441907/2023
2.	File No. allotted by SEIAA, UP	8173/7501
3.	Name of Proponent	M/s Parihar Construction Partner Shri Dushyant Singh and Shri Balwant Singh
4.	Full correspondence address of proponent and mobile No.	R/o Village- Niwada, District- Hamirpur Uttar Pradesh
5.	Name of Project	Proposed Bhedi Kharka Sand/Morrum mining project on Betwa River
6.	Project location (Plot/Khasra/Gata No.)	Khand No. 23/20
7.	Name of River	Betwa
8.	Name of Village	Bhedi Kharka
9.	Tehsil	Sarila
10.	District	Hamirpur
11.	Name of Minor Mineral	Sand/Morrum
12.	Sanctioned Lease Area (in Ha.)	12.145 ha

<table>
<tr><td>13.</td><td>Max & Min mRL within lease area</td><td>Max- 110.0 mRL and Min- 109.4 mRL</td></tr>
<tr><td>14.</td><td>Pillar Coordinates (Verified by DMO)</td><td>
<table>
<tr><th>Pillar No.</th><th>Longitude</th><th>Latitude</th></tr>
<tr><td>A</td><td>25°54'3.10"N</td><td>79°49'17.90"E</td></tr>
<tr><td>B1</td><td>25°54'5.50"N</td><td>79°49'40.10"E</td></tr>
<tr><td>B</td><td>25°54'6.36"N</td><td>79°49'47.97"E</td></tr>
<tr><td>C</td><td>25°54'11.70"N</td><td>79°49'45.19"E</td></tr>
<tr><td>C1</td><td>25°54'10.40"N</td><td>79°49'37.60"E</td></tr>
<tr><td>D</td><td>25°54'8.40"N</td><td>79°49'18.80"E</td></tr>
<tr><td colspan="3">Workable Area</td></tr>
<tr><td>A</td><td>25°54'3.10"N</td><td>79°49'17.90"E</td></tr>
<tr><td>B1</td><td>25°54'5.50"N</td><td>79°49'40.10"E</td></tr>
<tr><td>C1</td><td>25°54'10.40"N</td><td>79°49'37.60"E</td></tr>
<tr><td>D</td><td>25°54'8.40"N</td><td>79°49'18.80"E</td></tr>
<tr><td colspan="3">Water Submerged Area</td></tr>
<tr><td>B1</td><td>25°54'5.50"N</td><td>79°49'40.10"E</td></tr>
<tr><td>B</td><td>25°54'6.36"N</td><td>79°49'47.97"E</td></tr>
<tr><td>C</td><td>25°54'11.70"N</td><td>79°49'45.19"E</td></tr>
<tr><td>C1</td><td>25°54'10.40"N</td><td>79°49'37.60"E</td></tr>
</table>
</td></tr>
<tr><td>15.</td><td>Total Geological Reserves</td><td>2,66,576 cum</td></tr>
<tr><td>16.</td><td>Total Mineable Reserves in LOI</td><td>80,966 in 6 months</td></tr>
<tr><td>17.</td><td>Total Proposed Production</td><td>80,966 in 6 months</td></tr>
<tr><td>18.</td><td>Proposed Production</td><td>80,966 in 6 months</td></tr>
<tr><td>19.</td><td>Sanctioned Period of Mine lease</td><td>6 months</td></tr>
<tr><td>20.</td><td>Method of Mining</td><td>Open Cast Semi-mechanized Method</td></tr>
<tr><td>21.</td><td>Working hours/day</td><td>8 hrs</td></tr>
<tr><td>22.</td><td>No. of workers</td><td>41</td></tr>
<tr><td>23.</td><td>No. of vehicles movement/day</td><td>34</td></tr>
<tr><td>24.</td><td>Type of Land</td><td>Government waste land</td></tr>
<tr><td>25.</td><td>Ultimate Depth of Mining</td><td>1.1044</td></tr>
<tr><td>26.</td><td>Nearest metalled road from site</td><td>1.0 km</td></tr>
<tr><td>27.</td><td>Water Requirement</td><td>
<table>
<tr><th>PURPOSE</th><th>REQUIREMENT (KLD)</th></tr>
<tr><td>Drinking</td><td>0.41</td></tr>
<tr><td>Suppression of dust</td><td>6.00</td></tr>
<tr><td>Plantation</td><td>12.145</td></tr>
<tr><td>Others</td><td>0.41</td></tr>
<tr><td>Total</td><td>18.97</td></tr>
</table>
</td></tr>
<tr><td>28.</td><td>Name of QCI Accredited Consultant with QCI No and period of validity.</td><td>Cognizance Research India Pvt. Ltd.
Certificate no. NABET/EIA/1922/SA 0186,
Validity- 10-12-2023</td></tr>
<tr><td>29.</td><td>Any litigation pending against the project or land in any court</td><td>No</td></tr>
<tr><td>30.</td><td>Details of 500 m Cluster</td><td>Yes, certified</td></tr>
</table>

	Map & certificate issued by Mining Officer	784/Khanij-M M C-30- Vivid (2022-23) Dated 07-09-2022
31.	Details of Lease Area in approved DSR	Yes, given in the DSR At Page No. 63, Serial No. 117
32.	Proposed CER cost	Rs 2,35,000
33.	Proposed EMP cost	EMP Recurring Cost =Rs. 4,44,000/-
34.	Length and breadth of Haul Road	Length: 0.500 km, width: 6 m
35.	No. of Trees to be Planted	12145 plants

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
7. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
8. There is no litigation pending in any court regarding this project.
9. The project proposal falls under category–1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 03-10-2023 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 30-10-2023 and decided to grant the Environmental Clearance to the title project for collection of 80,966 in 6 months for lease area of 12.145 ha subject to effective implementation of the following General Conditions and specific conditions:-

General condition:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
5. Mining and loading shall be done only within day hours' time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.

13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.
19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
21. Dispensary facilities for first-aid shall be provided at site.
22. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
23. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
24. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
25. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad/ Municipal Corporation and Urban Local Body.
26. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
27. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
28. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
29. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
30. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
31. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately

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maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.

32. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
33. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, SEIAA, U.P and UPPCB.
34. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
35. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
36. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
37. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
38. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
39. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
40. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
41. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
42. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
43. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
44. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Integrated Regional Office, MoEF&CC, GoI, Lucknow by e-mail.

45. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
46. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
47. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
48. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

Specific Conditions:-

1. Validity period of this EC is 6 months from the date of issue as the LoI has been issued for a period of 6 months or co-terminus with the validity of current mine plan or current lease period whichever is earlier After this period the EC will become null and void.
2. District Mining Officer shall ensure that if mineable quantity mentioned in LOI is amended as per replenishment study report the project proponent shall seek amended/fresh EC.
3. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
4. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Van Sanrakshan evam Samvardhan Adhiniyam,2023 and submit before the start of work.
5. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
6. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
7. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or district plantation committee, for planting at least 13,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
8. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepare a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 65 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
9. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
10. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
11. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to

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assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.

12. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
13. Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS, SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas.
14. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.
15. Directorate of Geology and Mining will ensure conduct of replenishment study from reputed institution for subsequent years in compliance of Hon'ble NGT orders. The quantity mentioned in LoI or quantity mentioned in replenishment study, whichever is less, would be maximum quantity which project proponent may extract. It will be ensured by District Administration and Geology and Mining Department.
16. NOC from Irrigation Department/ Concerning Authority regarding river bed mining to be obtained before start of mining activity.
17. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or District plantation committee, for planting at least (as per the project) plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provisions for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
18. The project proponent shall install solar light in their site office.
19. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
20. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.
21. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
22. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
23. The project proponent should explore the possibilities of rainwater harvesting.
24. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
25. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
26. As per the proposed plan, plantation with area specific plant species, number of plants to be planted and report of green belt development to be submitted to the concerning department
27. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ water supplying agencies to be submitted.
28. Submit the Hydrological study report of lease area that the quantity given in LoI will be mined without affecting the geo-hydrology of the River.
29. The Environmental clearance will be co-terminus with the mining lease period/mining plan whichever is less.
30. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.

31. Environment management in according to environmental status and impact of the project.
32. During the school opening and closing time transportation of minerals will be restricted.
33. Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
34. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
35. Pakkamotorable haul road to be maintained by the project proponent.
36. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
37. Permission from the competent authority regarding evacuation route should be taken.
38. One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
39. Provision for cylinder to workers should be made for cooking.
40. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
41. Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road. Width of the haul road shall be more than 6 meter.
42. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
43. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
44. Provision for two toilets and hand pumps should be made at mining site.
45. Drinking water for workers would be provided by tankers.
46. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
47. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
48. Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.
49. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
50. Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
51. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
52. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
53. The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statuary committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
54. If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.

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55. Project falling within 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
56. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
57. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked.
58. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
59. The mining work will be open-cast and manual/semi mechanized (subject to orders). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
60. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width which-ever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
61. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
62. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
63. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
64. The project proponent will provide personal protective equipment (PPE) as required, also provid adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
65. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS)].
66. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
67. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
68. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
69. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
70. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.

71. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
72. Solid waste material viz., gutkha pouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
73. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
74. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Integrated Regional Office, MoEF&CC, GoI, Lucknow, SEIAA, U.P. and UPPCB.
75. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at http://www.seiaaup.in and a copy of the same shall be forwarded to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, CPCB, State PCB.
76. The MoEF&CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
77. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
78. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
79. Waste water from potable use be collected and reused for sprinkling.
80. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

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Copy, through email, for information and necessary action to –

1. **Additional Chief Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – psforest2015@gmail.com)**
2. **Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)**
3. **Deputy Director General of Forests (C), Integ rated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)**
4. **District Magistrate, Hamirpur.**
5. **Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)**
6. **Copy to Web Master for uploading on PARIVESH Portal.**
7. **Copy for Guard File.**

(Ajay Kumar Sharma)
Member Secretary, SEIAA

Signature Not Verified
Digitally signed by: Ajay Kumar Sharma
Designation: Member Secretary
Date and Time: 11/10/2023 5:49:19 PM

Annexure-44

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Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

196893/UPPCB/Banda(UPPCBRO)/CTO/both/HAMIRPUR/2023 **Date: 11/12/2023**

To,

M/s

M/s Parihar Construction, Partner Shri Dushyant Singh and Shri Balwant Singh

Sand/Morrum mining project on Betwa River at KhandNo. 23/20, Village- Bhedi Kharka, Tehsil- Sarila, District- Hamirpur, State- Uttar Pradesh, (Leased12.145 ha)

Application Id-23575729

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **M/s Parihar Construction, Partner Shri Dushyant Singh and Shri Balwant Singh** located at **Sand/Morrum mining project on Betwa River at KhandNo. 23/20, Village- Bhedi Kharka, Tehsil- Sarila, District- Hamirpur, State- Uttar Pradesh, (Leased12.145 ha)**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA M/s Parihar Construction, Partner Shri Dushyant Singh and Shri Balwant Singh **granted for the period from 11/12/2023 to 31/12/2024** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Sand/Morrum (in six months)	80966	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	**1.0 KLD**	**Septic Tank**	**Soak Pit**

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be

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stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Sand/Morrum.			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

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Specific Conditions:-

1. This consent is valid for production capacity Sand/Morrum- 80966 Cu meter for six month by opencast and semi mechanized mining in 12.145 Hectare Lease area at Khand No. 23/20, Village- Bhedi Kharka, Tehsil- Sarila, District- Hamirpur.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide EC Identification No. EC23B001UP111772 dated 10.11.2023 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2024, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease/Environmental Clearance.

4. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
5. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.
6. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
7. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
8. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
9. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Sand/Morrum.
10. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
11. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
12. All trucks, tractors used in transportation of Sand/Morrum shall be covered by canvas sheet to prevent dust emission.
13. Water will be sprayed after loading activity (if Sand/Morrum collected could be dry condition)
14. The dust suppression measures like water spraying will be done on the haul roads and working areas.
15. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
16. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
17. Industry shall abide by directions given by Hon'ble Court, Hon’ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protectionand safe guard of environment from time to time.
18. Consent fees if revised, shall be payable by industry from the date of its applicability.
19. Industry shall comply with the relevant provisions of Environmental Laws.
20. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

RAJENDR A SINGH
Digitally signed by RAJENDRA SINGH
Date: 2023.12.19 10:57:50 +05'30'

Chief Environmental Officer (circle-2)

Copy to:

Regional Officer, UPPCB, Banda with direction to send the compliance report of CTO conditions on quarterly basis.

RAJENDRA SINGH
Digitally signed by RAJENDRA SINGH
Date: 2023.12.19 10:58:10 +05'30'

Chief Environmental Officer (circle-2)

मिशन LiFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश

- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - यह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रत्याक्षीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

Annexure-45

ई–मेल–robanda@uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

क्षेत्रीय कार्यालयः 34ए, निकट संत तुलसी पब्लिक स्कूल, गेट नं0–2,
इन्दिरा नगर, चिल्ला रोड, बाँदा

सन्दर्भ सं0–9777 /सी0टी0ओ0–334 / नोटिस / 2024 दिनांकः 30/09/2024

सेवा में,

Shri Dushyant Singh and Balwant Singh, R/o- Village- Niwada, District- Hamirpur, Uttar Pradesh	M/s Parihar Construction, Khand No. 23/20, Vill- Bhedi Kharka, Tehsil- Sarila, District- Hamirpur.

विषय : **SEIAA द्वारा प्राप्त पर्यावरणीय स्वीकृति एवं राज्य बोर्ड द्वारा निर्गत जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 यथासंशोधित एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित में वर्णित प्राविधानों के अनुपालन किये जाने के सम्बन्ध में।**

महोदय,

उपरोक्त विषयक संदर्भ ग्रहण करें। सन्दर्भित खनन (खण्डा / बोल्डर / ब्लास्ट / गिट्टी) के खनिज विभाग, बाँदा द्वारा निर्धारित क्षेत्रफल पर खनन कार्य किये जाने हेतु SEIAA द्वारा निर्गत पर्यावरणीय स्वीकृति एवं राज्य बोर्ड द्वारा निर्गत सहमति (जल / वायु) में अधिरोपित शर्तों की अनुपालन आख्या आज दिनांक तक प्रेषित नहीं की गयी है, जो जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 यथासंशोधित एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित में वर्णित प्राविधानों का उल्लंघन है।

अतः आपको निर्देशित किया जाता है कि खनन क्षेत्र पर प्राप्त पर्यावरणीय स्वीकृति में अधिरोपित शर्तों के साथ राज्य बोर्ड से निर्गत सहमति (जल / वायु) में वर्णित प्राविधानों के अर्न्तगत पूर्व से संचालित खनन क्षेत्र की अनुपालन आख्या एक सप्ताह के अन्दर फोटो सहित, पूर्ण विवरण सहित एवं पूर्व वित्तीय वर्ष 2023–24 पर्यावरणीय स्टेटमेंट (फॉर्म–5) सहित एवं वर्तमान में खनन क्षेत्र की परिवेशीय वायु गुणता अनुश्रवण आख्या क्षेत्रीय कार्यालय को प्रेषित करना सुनिश्चित करें। अन्यथा की दृष्टि में जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 यथासंशोधित एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित के प्राविधानों के अन्तर्गत वैधानिक कार्यवाही किये जाने की संस्तुति बोर्ड मुख्यालय अग्रसारित कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वयं उद्योग स्वामी का होगा।

भवदीया

(डॉ0 माधवी कमलवंशी)
क्षेत्रीय अधिकारी

प्रतिलिपि : मुख्य पर्यावरण अधिकारी (वृत्त–2), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सादर प्रेषित।

क्षेत्रीय अधिकारी

Annexure-46

213

दूरभाष–05192 297470
ई–मेल:– robanda@uppcb.in

क्षेत्रीय कार्यालय : उ0 प्र0 प्रदूषण नियन्त्रण बोर्ड,

34ए, निकट संत तुलसी पब्लिक स्कूल, न्यू बिल्डिंग, इन्दिरा नगर गेट नं0 2
बाँदा उ0प्र0-210001

संदर्भ संख्या : 781/ओ०ए०सं० 815/2024/24 दिनांक : 14/08/2024

सेवा में,
खनिज अधिकारी,
हमीरपुर।

विषय: **माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियन्त्रण बोर्ड व अन्य में पारित आदेश दिनांक 23.07.2024 के सम्बन्ध में।**

महोदय,

कृपया उपरोक्त विषयक सन्दर्भ ग्रहण करने का कष्ट करें। अवगत कराना है कि माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियन्त्रण बोर्ड व अन्य में पारित आदेश दिनांक 23.07.2024 के मुख्य अंश निम्नवत् है:–

".....1. This O.A. has been registered on the basis of the letter petition. In this O.A. the applicant being the resident of the village Chandout Sarila, Hamirpur, Uttar Pradesh has raised a grievance that illegal sand mining is rampant in Btewa River flowing through the Dist Hamirpur and Jaloun of Uttar Pradesh.

2. It is alleged that village Chandout, Jamodi, Kahata, Parasan , Bhedi, Simaria, and Muhana fall in the periphery of the river Betwa in District Hamirpur and Jaloun where the indiscriminate illegal sand mining is going on since 1994 and crores of cubic meter of sand has been illegally mined in more than 30 years. It is also the allegation of the applicant that the Government Official are spectators. The letter petition also states that as a consequence of illegal sand mining water level in the villages of these districts have gone down drastically and that in spite of the efforts of the villagers illegal mining, sand mining has not stopped.

3. In support of the plea taken in O.A the form of letter petition applicant has enclosed photographs and news items....."

उक्त आदेश के अनुपालन में जनपद–हमीरपुर (इंगित ग्राम) स्थित खनन पट्टों की सूची सहित खनन पट्टों पर पूर्व में की गयी कार्यवाही (पेनाल्टी, चालान, बन्दी इत्यादि) की सूचनायें समस्त संलग्नकों सहित इस कार्यालय में प्रेषित करने का कष्ट करें, जिससे उक्त सूचनायें ससमय बोर्ड मुख्यालय, लखनऊ प्रेषित की जा सकें, उक्त आदेश समस्त संलग्नकों सहित अग्रिम आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्नक : उपरोक्तानुसार।

भवदीया

(डॉ0 माधवी कमलवंशी) 14/8
क्षेत्रीय अधिकारी

प्रतिलिपि : मुख्य पर्यावरण अधिकारी (वृत्त–2), उ0प्र0 प्रदूषण नियन्त्रण बोर्ड, लखनऊ को सूचनार्थ सादर प्रेषित।

क्षेत्रीय अधिकारी

Annexure-47

प्रेषक,

खान अधिकारी,
हमीरपुर।

सेवा में,

क्षेत्रीय अधिकारी,
उ0प्र0 प्रदूषण नियन्त्रण बोर्ड,
बांदा।

संख्या– 760 /खनिज–एम0एम0सी–तीस–विविध (2024–24) दिनांक– 03-10-,2024

विषय– माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ0ए0 संख्या–815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियन्त्रण बोर्ड व अन्य में पारित आदेश दिनांक–23.07.2024 के सम्बन्ध में।

महोदय,

कृपया उपर्युक्त विषयक अपने पत्र संख्या–781/ओ0ए0 सं0–815/2024 दिनांक–14.08.2024 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ0ए0 संख्या–815/2024 रमा शंकर बनाम प्रदूषण नियन्त्रण बोर्ड व अन्य में पारित आदेश दिनांक–23.07.2024 के अनुपालन में जनपद हमीरपुर (इंगित ग्राम) स्थित खनन पट्टों की सूची सहित खनन पट्टों पर पूर्व में की गयी कार्यवाही (पेनाल्टी, चालान, बन्दी इत्यादि) की सूचनाये समस्त संलग्नको सहित इस कार्यालय में प्रेषित करने के निर्देश दिये गये है।

उक्त के सम्बन्ध में अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण नई के पारित आदेश दिनांक–23.07.2024 के अनुपालन पत्र के साथ संलग्न पेपर कटिंग के आधार पर ग्राम रिरुआ बसरिया के खण्ड संख्या–22/7 व खण्ड संख्या–22/2 तथा ग्राम चण्डौत के खण्ड संख्या–21/1 खण्डों का उल्लेख किया गया है, जिसकी बिन्दुवार आख्या निम्नवत है :–

1– **ग्राम रिरुआ बसरिया खण्ड संख्या–22/7**– राजस्व विभाग, खनन विभाग एवं पुलिस विभाग द्वारा दिनांक–01.11.2023 को संयुक्त रुप से जांच की गयी। जांच के समय ग्राम रिरुआ बसरिया के खण्ड संख्या–22/7 के पश्चिम दिशा में स्वीकृत क्षेत्र के बाहर रिक्त पड़े क्षेत्र में जी0पी0एस0 कोर्डिनेटस N-25°54'37" E-79°43'51" E के आसपास 70X10X0.4= 280 घन मीटर का अवैध खनन किया जाना पाया गया। नदी की जलधारा में खनन होना नही पाया गया, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–1142/खनिज–एम0एम0सी–तीस–विविध (2024–25) दिनांक–03.11.2023 **(संलग्नक–1)** द्वारा कारण बताओं नोटिस निर्गत करते हुये आरोपित धनराशि जमा करने के निर्देश दिये गये। उक्त के क्रम में पट्टाधारक द्वारा आरोपित धनराशि रु0–7,52,000/– चालान संख्या–AKV240017663 दिनांक–14.08.2024 **(संलग्नक–2)** द्वारा जमा कर चालान की प्रति प्रस्तुत की गयी। उपजिलाधिकारी कालपी, खान अधिकारी व खान निरीक्षक जालौन द्वारा दिनांक–18.10.2023 को संयुक्त रुप से जांच की गयी। जांच में जनपद जालौन तहसील कालपी के ग्राम परासन मजरा मोहरदेवी के गाटा संख्या–4863/1 में पिट्स नं0–1 में 0.174 हे0 क्षेत्रफल में 1.8 मीटर गहराई में 3,132 घन मीटर व पिट्स नं0–02 में 0.1250 हे0 क्षेत्र में 02 मीटर गहराई में 2500 घन मीट कुल 5632 घन मीटर बालू/मौरम का अवैध खनन/परिवहन किया जाना पाया गया। उक्त के सम्बन्ध में जिलाधिकारी जालौन के नोटिस पत्र संख्या–503/खनिज–एम0एम0सी–30 दिनांक–28.10.2023 **(संलग्नक–3)** निर्गत करते हुये 15 दिवस के अन्दर लिखित स्पष्टीकरण चाहा गया, जिसके क्रम में पट्टाधारक द्वारा कारण बताओं नोटिस में निहित धनराशि रु0–55,68,000/– जनपद जालौन में जमा किया गया है। उक्त के अतिरिक्त निदेशक, भूतत्व एवं खनिकर्म निदेशालय उ0प्र0 लखनऊ के पत्र संख्या–2064/एम0– प्रर्वतन हमीरपुर/2023 दिनांक–02.02.2024 **(संलग्नक–4)**, के साथ श्री सत्य प्रकाश निषाद, जिलाध्यक्ष निषाद पार्टी जालौन के शिकायती प्रार्थना पत्र दिनांक–30.10.2023 के क्रम में प्रश्नगत प्रकरण में समिति का गठन कर जांच कराकर आख्या प्रस्तुत करने के निर्देश दिये गये है। उक्त के क्रम में कार्यालय ज्ञाप संख्या–1871/खनिज–एमएमसी–तीस–(2023–24) दि0–10.02.

2024 (संलग्नक–5) द्वारा समिति का गठन किया गया तथा उक्त के पत्र के क्रम में जिलाधिकारी जालौन के पत्र संख्या–824/खनिज–एम0एम0सी–30 दिनांक– 07.02.2024 (संलग्नक–6) द्वारा समिति का गठन करते हुये जांच आख्या उपलब्ध कराये जाने के निर्देश दिये गये। उक्त निर्देश के अनुपालन में क्षेत्र जांच जनपद जालौन व हमीरपुर की संयुक्त समिति द्वारा दिनांक–15.02.2024 को जांच की गयी। जांच के समय प्रश्नगत क्षेत्र में कार्य स्वीकृत के अन्तार्गत होना पाया गया। स्वीकृत क्षेत्र बाहर कहीं भी अवैध खनन के साक्ष्य नही पाये गये।

2– **ग्राम रिरुआ बसरिया खण्ड संख्या–22/2**– राजस्व विभाग, खनन विभाग एवं पुलिस विभाग द्वारा दिनांक–04.04.2024 को संयुक्त रुप से जांच की गयी। जांच के समय पट्टाधारक द्वारा अपने स्वीकृत क्षेत्र से बाहर पिल संख्या–डी व सी के मध्य खनन क्षेत्र के बाहर दक्षिण दिशा में कोडिनेट्स संख्या जी–N-25°53'33.25" E-79°45'34.96" E से क्यू– N-25°52'57.79" E-79°45'32.18" E के मध्य कुल 9118 वर्ग मीटर क्षेत्र में औसत गहराई 0.4 मीटर में कुल 3648 घन मीटर बालू/मौरम का अवैध खनन होना पाया गया। उक्त खनन में लगे कैमरो की जांच करने पर पी0टी0जेड0 कैमरा/सी0सी0टी0वी0 कैमरा लगा हुआ पाया गया तथा खनन क्षेत्र में सभी पिलर भी लगे पाये गये, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–73/खनिज–एम0एम0सी–तीस–विविध (2023–24) दिनांक–09.04.2024 (संलग्नक–7) द्वारा कारण बताओं नोटिस निर्गत करते हुये आरोपित धनराशि जमा करने के निर्देश दिये गये। उक्त के क्रम में पट्टाधारक द्वारा आरोपित धनराशि रु0–37,83,200/– चालान संख्या–AKV240017662 दिनांक–14.08.2024 (संलग्नक–8) द्वारा जमा कर चालान की प्रति प्रस्तुत की गयी।

3– **ग्राम चण्डौत खण्ड संख्या–21/1**– राजस्व विभाग, खनन विभाग द्वारा दिनांक–19.03.2024 को ग्राम चण्डौत के खण्ड संख्या–21/1 की जांच संयुक्त रुप से की गयी। जांच के समय खनन क्षेत्र में कार्यरत कर्मचारी मौके से वाहन छोडकर भाग गये तथा पट्टाधारक भी मौके पर उपस्थित नही हुआ, जिसके पश्चात् प्रश्नगत क्षेत्र की जांच की गयी। जांच के समय स्वीकृत क्षेत्र से बाहर पूरब दिशा में कोडिनेट्स संख्या–N-25°54'21.031" E-79°39'8.568' के पास 6424.78 वर्ग मीटर में औसतन 1.00 मीटर गहराई में कुल 6425 घन मीटर मौरम का अवैध खनन किया जाना पाया गया। जांच के समय खनन क्षेत्र के पूरब दिशा में पिलर संख्या–बी व सी स्थापित नही पाया गया तथा खनन क्षेत्र में लगे वे–ब्रिज व कैमरे की जांच के समय वे–ब्रिज पर स्थापित कैमरे लगे पाये गये किन्तु उनकी दिशा नीचे की तरफ झूकी पायी गयी, जिससे वाहन पर भरी मौरम की मात्रा दिखाई नही दे रहा था, जिसको सही करने के लिये वे–ब्रिज पर उपस्थित कर्मचारियों को निर्देशित किया गया कि कैमरे को इस प्रकार से स्थापित करे कि कैमरे में वाहन संख्या के साथ–साथ वाहन पर भरे मौरम भी स्पष्ट नजर आये तथा दोनो पिलर को तत्काल लगाते हुये, उनके फोटोग्राफ कार्यालय में उपलब्ध कराने के निर्देश दिये गये। उक्त क्षेत्र के पट्टाधारक द्वारा स्वीकृत क्षेत्र के बाहर–6425 घन मीटर का अवैध खनन किया जाना पाया गया है, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–39/खनिज–एम0एम0सी–तीस–विविध (2023–24) दिनांक–04.04.2024 (संलग्नक–9) द्वारा कारण बताओं नोटिस निर्गत करते हुये स्पष्टीकरण चाहा गया। उक्त नोटिस के क्रम में पट्टाधारक द्वारा अपना स्पष्टीकरण दिनांक–10.04.2024 प्रस्तुत किया गया। पट्टाधारक द्वारा प्रस्तुत प्रत्यावेदन में उल्लिखित कथन तथ्यहीन/बलहीन पाये जाने के आधार पर प्रत्यावेदन दिनांक–10.04.2024 को निरस्त करते हुये निस्तारित किया गया तथा कारण बताओं नोटिस के अन्तर्गत बकाया धनराशि जमा करने हेतु आदेश संख्या–230/खनिज–एम0एम0सी–तीस–विविध दिनांक–23.07.2024 (संलग्नक–10) निर्गत करते हुये सूचित किया गया। तत्पश्चात उक्त क्षेत्र की पुनः जांच खान निरीक्षक हमीरपुर व क्षेत्रलीय लेखपाल द्वारा दिनांक–15.06.2024 को की गयी। जांच में ग्राम चण्डौत खण्ड संख्या–21/1 के बाहर लगभग–690 मीटर पूरब दिशा में 02 स्थानों पर स्वीकृत क्षेत्र के बाहर कुल 1350 घन मीटर बालू/मौरम का अवैध खनन किया जाना पाया गया, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–381/खनिज–एम0एम0सी–तीस–विविध (2024–25) दिनांक–22.06.2024 (संलग्नक–10) द्वारा कारण बताओं नोटिस निर्गत किया गया। उक्त कारण बताओं नोटिस के क्रम में पट्टाधारक द्वारा अपना प्रत्यावेदन दिनांक–17.07.2024 प्रस्तुत किया गया। पट्टाधारक द्वारा प्रस्तुत

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स्पष्टीकरण में उल्लिखित कथन तथ्यहीन/बलहीन पाये जाने के आधार पर प्रत्यावेदन दिनांक–17.07.2024 को निरस्त कर निस्तारित करते हुये आदेश संख्या–230/खनिज–एम0एम0सी–तीस–विविध (2024–25) दिनांक–23.07.2024 (**संलग्नक–11**) द्वारा संसूचित किया गया। पट्टाधारक द्वारा उक्त आदेश के अनुपालन में रु0–12,15,000/–चालान संख्या–2500/01/IK93896 दिनांक–20.09.2024 (**संलग्नक–12**) द्वारा जमा कर चालान की प्रति प्रस्तुत की गयी है।

4– **ग्राम भेड़ी खरका खण्ड संख्या–23/14–** उक्त क्षेत्र की जांच खान निरीक्षक एवं सर्वेक्षक हमीरपुर द्वारा दिनांक–27.02.2023 को की गयी। सजांच आख्या में जांच में 09 स्थानों पर रिक्त स्थल से ओवरबर्डन हटाकर कुल 13020.50 घन मीटर बालू/मौरम का खनन किया गया, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–1856/खनिज–एम0एम0सी–तीस–विविध (2022–23) दिनांक–07.03.2023 द्वारा कारण बताओं नोटिस निर्गत करते हुये बकाया धनराशि जमा करने तथा उपरोक्त के सम्बन्ध में सारवार स्पष्टीकरण प्रस्तुत करने के निर्देश दिये गये। तत्पश्चात निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 लखनऊ के पत्र संख्या–1889/एम0– प्रर्वतन हमीरपुर/2022 दिनांक–18.03.2023 द्वारा अवैध खनन/परिवहन के विरुद्ध प्रभावी कार्यवाही किये जाने हेतु जांच दल का गठन किया गया। गठित जॉच दल द्वारा दिनांक–14.03.2023 से 16.03.2023 तक जनपद में भ्रमण कर जांच की गयी। जांच में स्वीकृत क्षेत्र के दक्षिण–पश्चिम दिशा में रिक्त पड़े क्षेत्र एवं खण्ड संख्या–23/16 व 23/6 में 4204.5 घन मीटर बालू/मौरम का अवैध खनन किया जाना पाया गया, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–1907/खनिज– एम0एम0सी–तीस–विविध (2022–23) दिनांक–22.03.2023 को कारण बताओ नोटिस निर्गत किया गया। उक्त दोनो नोटिस दिनांक–07.03.2023 व 22.03.2023 के क्रम में पृथक–पृथक प्रत्यावेदन दिनांक–18.05.2023 प्रस्तुत किया गया। पट्टाधारक द्वारा प्रस्तुत किये गये प्रत्यावेदन परीक्षणोंपरान्त सन्तोषजनक नही पाये जाने के कारण कार्यालय के आदेश संख्या–450/खनिज–एम0एम0सी–तीस–विविध (2023–24) दिनांक–16.06.2023 (**संलग्नक–12**) द्वारा धनराशि आरोपित करते हुये संसूचित किया गया। उक्त क्षेत्र की जांच राजस्व विभाग, वन विभाग एवं खनिज विभाग हमीरपुर द्वारा संयुक्त रुप से दिनांक–10.04.2024 को की गयी। जांच में पट्टाधारक/संचालक द्वारा अपने स्वीकृत क्षेत्र दक्षिण दिशा में कुल 6240 घन मीटर बालू/मौरम का अवैध खनन किया जाना पाया गया, उक्त के सम्बन्ध में कार्यालय के पत्र संख्या–94/खनिज– एम0एम0सी–तीस–विविध (2024–25) दिनांक–18.04.2024 द्वारा कारण बताओ नोटिस निर्गत करते हुये सारवार स्पष्टीकरण उपलब्ध कराये जाने के निर्देश दिये गये। उक्त के सम्बन्ध में पट्टाधारक द्वारा प्रत्यावेदन दिनांक–14.06.2024 प्रस्तुत किया गया। प्रत्यावेदन में उल्लिखित कथन तथ्यहीन/बलहीन पाये जाने के आधार पर प्रत्यावेदन दिनांक–14.06.2024 को निरस्त कर निस्तारित करते हुये कार्यालय के आदेश संख्या–412/खनिज–एम0एम0सी–तीस–विविध (2024–25) दिनांक–26.06.2024 (**संलग्नक–13**) द्वारा संसूचित किया गया। निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन, लखनऊ के पत्र संख्या–725/एम0–प्रर्वतन हमीरपुर/2023–॥ दिनांक–27.06.2024 द्वारा निरीक्षण के मध्य दिखा कि स्वीकृत क्षेत्र में जाने हेतु आवागमन के लिये जो मार्ग बनाया गया है, उसके बायी और दायी ओर स्वीकृत क्षेत्र के बाहर ताजे अवैध खनन के निशान पाये गये। इस प्रकार पट्टाधारक द्वारा 8971.16 घन मीटर बालू/मोरम का अवैध खनन कर परिवहन किया गया है, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–529/खनिज–एम0एम0सी–तीस–विविध (2024–25) दिनांक–02.07.2024 द्वारा कारण बताओं नोटिस निर्गत करते हुये सारवान स्पष्टीकरण प्रस्तुत करने के निर्देश दिये गये। उक्त के सम्बन्ध में पट्टाधारक द्वारा प्रत्यावेदन दिनांक–16.07.2024 प्रस्तुत किया गया। प्रस्तुत स्पष्टीकरण में उल्लिखित कथन तथ्यहीन/बलहीन पाये जाने के आधार पर प्रत्यावेदन दिनांक–16.07.2024 को निरस्त करते निस्तारित करते हुये कार्यालय आदेश संख्या–232/खनिज–एम0एम0सी–तीस–विविध (2024–25) दिनांक–23.07.2024 (**संलग्नक–14**) द्वारा संसूचित किया गया।

5– **ग्राम भेड़ी खरका खण्ड संख्या–23/16–** उक्त क्षेत्र की जांच राजस्व विभाग एवं खनन विभाग द्वारा संयुक्त रुप से दिनांक–08.12.2023 को की गयी। जांच में पट्टाधारक द्वारा कुल 68,960 घन मीटर का खनन किया गया है। पट्टाधारक के ऑनलाइन पोर्टल से माह अक्टूबर, 2023 से अब

तक कुल 68.176 घन मीटर बालू/मौरम का ई–एम0एम0–11 निर्गत किया गया है। इस प्रकार उक्त पट्टाधारक द्वारा 784 घन मीटर का अतिरिक्त खनन किया जाना पाया गया, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–1590/खनिज–एम0एम0सी–तीस–विविध द्वारा कारण बताओं नोटिस निर्गत किया गया। उक्त के सम्बन्ध में पट्टाधारक द्वारा प्रत्यावेदन दिनांक–30.12.2023 प्रस्तुत किया गया। प्ररतुत प्रत्यावेदन में उल्लिखित तथ्य आधारहीन, बलहीन व नियमानुसार न होने के कारण निरस्त कर निस्तारित करते हुये कार्यालय के आदेश संख्या–1700/खनिज–एम0एम0सी–तीस–विविध (2023–24) दिनांक–12.01.2024 (**संलग्नक–15**) द्वारा संसूचित किया गया। पट्टाधारक को पट्टा क्षेत्र में 360 डिग्री दृश्यता रिकार्डिंग के योग्य चार सी0सी0टी0वी0 कैमरा व आर0एफ0आई0डी0 स्कैनर से प्रत्येक वाहन पर निर्गत किये गये ई–एम0एम0–11 पर अंकित बारकोड डाटा 30 दिनों का डाटा कार्यालय के पत्र संख्या–1847/ खनिज–एम0एम0सी–तीस–विविध (2023–24) दिनांक–08.02.2024 द्वारा उपलब्ध कराये जाने के निर्देश दिये गये। पट्टाधारक द्वारा उक्त के सम्बन्ध में मांगी गयी रिकार्डिंग व बारकोड डाटा उपलब्ध न कराये जाने के कारण कार्यालय के आदेश संख्या–2027/खनिज– एम0एम0सी–तीस–विविध (2023–24) दिनांक–13.03.2023 (**संलग्नक–16**) द्वारा 30 दिनों की देयता नियम–60(3) के अन्तर्गत निर्धारित करते हुये संसूचित किया गया।

6– **ग्राम भेड़ी खरका खण्ड संख्या–23/20–** मै0 परिहार कन्सट्रक्शन पार्टनर श्री दुष्यन्त सिंह व बलवन्त सिंह पुत्रगण श्री उदयपाल सिंह निवासीगण ग्राम निवादा जनपद हमीरपुर उ0प्र0 के पक्ष में तहसील सरीला के ग्राम भेड़ी खरका खण्ड संख्या–23/20 रकबा–30 एकड़ का 06 माह अल्प अवधि हेतु खनन अनुज्ञा पत्र दिनांक–02.12.2023 से 01.06.2024 तक की अवधि तक स्वीकृत किया गया था। उक्त अनुज्ञा पत्र की अवधि के दौरान पट्टाधारक द्वारा अवैध खनन किया जाना नही पाया गया और न ही खनन क्षेत्र में कोई अनियतमितता पायी गयी।

यहॉ यह भी उल्लेखनीय है कि जनपद में शासनादेश के अन्तर्गत टास्कफोर्स का गठन किया गया है, जिनके द्वारा समय–समय पर अवैध खनन के विरुद्ध जॉच की जाती है तथा जांच में अनियमिततायें पाये जाने पर सम्बन्धित के विरुद्ध सुसंगत प्राविधानों के अन्तर्गत नियमानुसार कार्यवाही करती है।

अतः उपरोक्तानुसार आख्या सेवा में सादर प्रेषित है।

संलग्नक–यथोपरि।

भवदीय,

खान अधिकारी,
हमीरपुर

ENVIRONMENTAL CLEARANCE

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive, and Virtuous Environmental Single-Window Hub)

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment Authority(SEIAA), UTTAR PRADESH)

To,

The DIRECTOR

EXSAND PRIVATE LIMITED

01, Golden City, Panchmarthi Road, Kasba Pipriya, District- Hoshangabad -461775

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/450218/2023 dated 26 Oct 2023. The particulars of the environmental clearance granted to the project are as below.

1.	**EC Identification No.**	**EC23B001UP158123**
2.	**File No.**	8394-7925
3.	**Project Type**	New
4.	**Category**	B
5.	**Project/Activity including Schedule No.**	1(a) Mining of minerals
6.	**Name of Project**	"Morrum Mining Project"
7.	**Name of Company/Organization**	EXSAND PRIVATE LIMITED
8.	**Location of Project**	UTTAR PRADESH
9.	**TOR Date**	N/A

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 29/12/2023

(e-signed)
Sanjeev Kumar Singh (IFS)
Member Secretary
SEIAA - (UTTAR PRADESH)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH.Please quote identification number in all future correspondence.

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State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.
Vineet Khand-1, Gomti Nagar, Lucknow- 226010
E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com
Phone no- 0522-2300541

Reference- MoEFCC Proposal no SIA/UP/MIN/450218/2023 & SEIAA, U.P File no-8394/7925

Sub: Environmental Clearance for Proposed Riverbed "Sand/Morrum Mining Project", River Betwa at Khand No. - 22/2, Village- Rirua Basariya, Tehsil- Sarila & District- Hamirpur, U.P., M/s Exsand Private Limited, (Leased Area : 14.00 ha.).

Dear Sir,

This is with reference to your application / letter dated 25-5-2023, 09-06-2023, 26-10-2023, 08-11-2023 above mentioned subject. The matter was considered by 808th SEAC in meeting held on 09-11-2023 and 784th SEIAA in meeting held on 18-12-2023.

A presentation was made by the project proponent along with their consultant M/s Environmental Research and Analysis, Lucknow (U.P). to SEAC on 09-11-2023.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Riverbed "Sand/Morrum Mining Project", River Betwa at Khand No. - 22/2, Village- Rirua Basariya, Tehsil- Sarila & District- Hamirpur, U.P., M/s Exsand Private Limited, (Leased Area : 14.00 ha.).
2. The Terms of Reference in the matter were issued by SEIAA, U.P vide Letter No. 165/Parya/SEIAA/7925/2023, dated 07/07/2023.
3. The Public Hearing was organized on 03/10/2023. Final EIA report submitted by the project proponent on 26/10/2023.
4. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/450218/2023		
2.	File no. allotted by SEIAA, UP	8394/7925		
3.	Name of proponent	M/s EXSAND PRIVATE LIMITED Director:- Ravindra Singh Jaiwar		
4.	Full correspondence address of proponent.	R/o – 01, golden City, Panchmarhi Road Kasba Pipariya, District- Hoshangabad-461775		
5.	Name of Project	Morrum Mining Project		
6.	Project location (Plot / Khasra / Gata No.)	Khand No. 22/2		
7.	Name of Village	Rirua Basariya		
8.	Tehsil	Sarila		
9.	District.	Hamirpur (U.P.)		
10.	Name of Minor Mineral	Morrum Mining		
11.	Sanction Lease Area (in Ha.)	14.0 Ha.		
12.	Max. & Min mRL within lease area	Maximum & Minimum mRL 102 mRL & 99 mRL respectively		
13.	Pillar Coordinates (Verified by DMO)	Pillar	Latitude(N)	Longitude(E)
		A	25°53'23.91"N,	79°45'20.18"E
		B	25°53'15.48"N	79°45'28.11"E

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		C	25°53'7.80"N	79°45'33.71"E
		D	25°53'2.02"N	79°45'26.51"E
		E	25°53'11.89"N	79°45'19.87"E
		F	25°53'22.24"N	79°45'17.16"E
14.	Total Geological Reserves	5,60,000 m^3		
15.	Total Mineable Reserves	2,24,000 m3 per year		
16.	Total Proposed Production	11,20,000 m3 in 5 years		
17.	Proposed production / year	2,24,000 m3 per year		
18.	Sanction Period of Mine lese	5 Years		
19.	No. of workers	Approximately 78 workers		
20.	Type of Land	Government Land		
21.	Ultimate depth of mining	2.0 m as per approved mining plan		
22.	Nearest metalled road from Site	41 B at 9.27 km towards SW direction from project site		
23.	Water requirement	PURPOSE	REQUIREMENT (KLD)	
		Drinking water	0.88 KLD	
		Dust suppression	6.12 KLD	
		Plantation	0.07 KLD	
		Others (if any)	-	
		Total	7.07 KLD (approx.7.0 KLD)	
24.	Name of QCI Accredited Consultant with QCI No. and period of validity.	M/s Environmental Research and Analysis, Lucknow (U.P) Certificate No. NABET/ EIA/ 1922/RA 0200 (REV-01) Valid up to 21/01/2024.		
25.	Any litigation pending against the project or land in any court.	No		
26.	Detail of 500 m Cluster certificate verified by mining officer	Letter No. 801/ Khanij- M.M.C-30- Vividh (2022-23) Date- 08/09/2022		
27.	Detail of Lease Area in approved DSR	DSR amendment letter No- 1530/Khanij-30 Vivid (2018-19) Date-20.02.2019, Si. No-1		
28.	Proposed EMP cost	Rs. 15,47,240/-		
29.	Length and width of Haul Road	680 m length and 6 m width		
30.	No. of Trees to be planted.	70		

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
7. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
8. There is no litigation pending in any court regarding this project.
9. The project proposal falls under category–1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 09-11-2023 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 18-12-2023 and decided to grant the Environmental Clearance to the title project for collection of 2,24,000 m^3 per annum for lease area of 14 ha subject to effective implementation of the following General Conditions and specific conditions:-

General condition:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
5. Mining and loading shall be done only within day hours' time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.
19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
21. Dispensary facilities for first-aid shall be provided at site.

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22. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
23. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
24. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
25. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad/ Municipal Corporation and Urban Local Body.
26. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
27. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
28. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
29. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
30. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
31. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
32. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
33. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, SEIAA, U.P and UPPCB.
34. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
35. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
36. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
37. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.

38. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
39. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
40. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
41. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
42. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
43. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
44. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Integrated Regional Office, MoEF&CC, GoI, Lucknow by e-mail.
45. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
46. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
47. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
48. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

Specific Conditions:

1. District Mining Officer shall ensure that if mineable quantity mentioned in LOI is amended as per replenishment study report the project proponent shall seek amended/fresh EC.
2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied with.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Van Sanrakshan evam Samvardhan Adhiniyam,2023 and submit before the start of work.
4. The mining lease holders shall ensure to comply with mine reclamation plan as submitted.
5. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.

6. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or district plantation committee, for planting at least 14,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
7. The project proponent shall ensure that water bodies do not get polluted due to mining activity and in consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepare a conservation and management plan for rejuvenation and management of all water bodies within periphery of 5 km. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
8. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
9. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
10. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
11. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
12. Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS, SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas.
13. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.
14. Project proponent should submit drone videography of the project site mentioning the date, time and geo coordinates before starting the sand mining.
15. The quantity mentioned in LoI or quantity mentioned in replenishment study, whichever is less, would be maximum quantity which project proponent may extract. It will be ensured by District Administration and Geology and Mining Department. Directorate of Geology and Mining will ensure conduct of replenishment study from reputed institution for subsequent years in compliance of Hon'ble NGT orders.
16. NOC from Irrigation Department/ Concerning Authority regarding river bed mining to be obtained before start of mining activity.
17. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or District plantation committee, for planting at least (as per the project) plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provisions for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
18. The project proponent shall install solar light in their site office.

19. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
20. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.
21. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
22. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
23. The project proponent should explore the possibilities of rainwater harvesting.
24. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
25. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
26. As per the proposed plan, plantation with area specific plant species, number of plants to be planted and report of green belt development to be submitted to the concerning department
27. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ water supplying agencies to be submitted.
28. Submit the Hydrological study report of lease area that the quantity given in LoI will be mined without affecting the geo-hydrology of the River.
29. The Environmental clearance will be co-terminus with the mining lease period/mining plan whichever is less.
30. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
31. Environment management in according to environmental status and impact of the project.
32. During the school opening and closing time transportation of minerals will be restricted.
33. Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
34. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
35. Pakkamotorable haul road to be maintained by the project proponent.
36. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
37. Permission from the competent authority regarding evacuation route should be taken.
38. One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
39. Provision for cylinder to workers should be made for cooking.
40. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
41. Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road. Width of the haul road shall be more than 6 meter.
42. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
43. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
44. Provision for two toilets and hand pumps should be made at mining site.
45. Drinking water for workers would be provided by tankers.
46. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
47. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.

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48. Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.
49. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
50. Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
51. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
52. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
53. The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statuary committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
54. If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
55. Project falling within 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
56. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
57. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked.
58. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
59. The mining work will be open-cast and manual/semi mechanized (subject to orders). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
60. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width which-ever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
61. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
62. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
63. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.

64. The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
65. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS)].
66. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
67. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
68. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
69. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
70. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
71. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
72. Solid waste material viz., gutkha pouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
73. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
74. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Integrated Regional Office, MoEF&CC, GoI, Lucknow, SEIAA, U.P. and UPPCB.
75. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at http://www.seiaaup.in and a copy of the same shall be forwarded to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, CPCB, State PCB.
76. The MoEF&CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
77. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
78. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
79. Waste water from potable use be collected and reused for sprinkling.

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80. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Copy, through email, for information and necessary action to –

1. **Additional Chief Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – psforest2015@gmail.com)**
2. **Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)**
3. **Deputy Director General of Forests (C), Integ rated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)**
4. **District Magistrate, Hamirpur.**
5. **Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)**
6. **Copy to Web Master for uploading on PARIVESH Portal.**
7. **Copy for Guard File.**

(Ajay Kumar Sharma)
Member Secretary, SEIAA

Signature Not Verified
Digitally signed by: Sanjeev Kumar Singh (IFS)
Designation: Member Secretary
Date and Time: 12/29/2023 7:17:45 PM

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Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

200796/UPPCB/Banda(UPPCBRO)/CTO/both/HAMIRPUR/2024 **Date: 05/02/2024**

To,
M/s
MS EXSAND PVT LTD
khand 22/2, rirua basariya, sarila, hamirpur,HAMIRPUR,210432

Application Id-24383537

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **MS EXSAND PVT LTD** located at **khand 22/2, rirua basariya, sarila, hamirpur,HAMIRPUR,210432**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA MS EXSAND PVT LTD **granted for the period from 05/02/2024 to 31/12/2028** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Sand/Morrum	224000	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	**1.0 kld**	**Septic Tank**	**soak pit**

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.
In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

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(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Sand/Morrum			Particulate Matter	Water sprinkling system and Green Belt for controlling dust emission

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

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Specific Conditions:-

1. This consent is valid for production capacity Sand/Morrum- 2,24,000 Cu meter/year by opencast and semi mechanized mining in 14.00 Hectare Lease area at Khand No. - 22/2, Village- Rirua Basariya, Tehsil- Sarila & District- Hamirpur, U.P.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide EC Identification No. EC23B001UP158123 dated 29.12.2023 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2028, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
5. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.
6. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
7. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
8. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
9. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Sand/Morrum.
10. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
11. Unit shall submit ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
12. All trucks, tractors used in transportation of Sand/Morrum shall be covered by canvas sheet to prevent dust emission.
13. Water will be sprayed after loading activity (if Sand/Morrum collected could be dry condition)
14. The dust suppression measures like water spraying will be done on the haul roads and working areas.
15. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
16. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
17. Industry shall abide by directions given by Hon'ble Court, Hon’ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time.
18. Consent fees if revised, shall be payable by industry from the date of its applicability.
19. Industry shall comply with the relevant provisions of Environmental Laws.
20. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

Rajendra Singh

Digitally signed by Rajendra Singh
Date: 2024.02.18 15:26:24 +05'30'

Chief Environmental Officer (circle-2)

Copy to:

Regional Officer, UPPCB, Banda with direction to send the compliance report of CTO conditions on quarterly basis

Rajendra Singh

Digitally signed by Rajendra Singh
Date: 2024.02.18 15:26:39 +05'30'

Chief Environmental Officer (circle-2)

मिशन LiFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश

- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - यह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रत्याक्षीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

दूरभाष नं0– 05192–297470
ई–मेल–robanda@uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

क्षेत्रीय कार्यालयः 34ए, निकट संत तुलसी पब्लिक स्कूल, गेट नं0–2,
इन्दिरा नगर, चिल्ला रोड, बाँदा

दिनांकः 12/09/2024

सन्दर्भ सं0– 930/सा-22/नोटिस/24

सेवा में,
मैसर्स एक्ससेण्ड प्राइवेट लिमिटेड,
खण्ड सं0–22/2, रिरूआ, बसरिया, तहसील–सरीला,
जनपद–हमीरपुर।

विषय : माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियन्त्रण बोर्ड व अन्य में पारित आदेश दिनांक 23.07.2024 में दिये गये निर्देशों के अनुपालन के सम्बन्ध में।

महोदय,

उपरोक्त विषयक संदर्भ ग्रहण करें। माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियन्त्रण बोर्ड व अन्य में पारित आदेश दिनांक 23.07.2024 में दिये गये निर्देशों के अनुपालन हेतु मैसर्स एक्ससेण्ड प्राईवेट लिमिटेड, खण्ड नं0–22/2, रिरूआ बसरिया, तहसील–सरीला, जनपद–हमीरपुर कुछ अंश निम्नवत् हैः–

1. This O.A. has been registered on the basis of the letter petition. In this O.A. the applicant being the resident of the village Chandout Sarila, Hamirpur, Uttar Pradesh has raised a grievance that illegal sand mining is rampant in Btewa River flowing through the Dist Hamirpur and Jaloun of Uttar Pradesh.
2. It is alleged that village Chandout, Jamodi, Kahata, Parasan , Bhedi, Simaria, and Muhana fall in the periphery of the river Betwa in District Hamirpur and Jaloun where the indiscriminate illegal sand mining is going on since 1994 and crores of cubic meter of sand has been illegally mined in more than 30 years. It is also the allegation of the applicant that the Government Official are spectators. The letter petition also states that as a consequence of illegal sand mining water level in the villages of these districts have gone down drastically and that in spite of the efforts of the villagers illegal mining, sand mining has not stopped.
3. In support of the plea taken in O.A the form of letter petition applicant has enclosed photographs and news items.

बोर्ड मुख्यालय के पत्र संख्या–200796/UPPCB/Banda(UPPCBRO)/CTO/both/HAMIRPUR/2024 दिनांक 05.02.2024 को मैसर्स एक्ससेण्ड प्राइवेट लिमिटेड, खण्ड नं0–22/2, रिरूआ बसरिया, तहसील–सरीला, जनपद–हमीरपुर को सहमति जल एवं वायु सशर्त निर्गत किया गया है एवं पट्टे पर पर्यावरणीय स्वीकृति की शर्तों की अनुपालन आख्या आज दिनांक तक बोर्ड मुख्यालय एवं क्षेत्रीय कार्यालय में प्रेषित नहीं की गयी है।

अतः आपको निर्देशित किया जाता है कि शीघ्रातिशीघ्र मैसर्स एक्ससेण्ड प्राइवेट लिमिटेड, खण्ड नं0–22/2, रिरूआ बसरिया, तहसील–सरीला, जनपद–हमीरपुर को निर्गत सहमति जल/वायु एवं पर्यावरणीय स्वीकृति में अधिरोपित शर्तों की अनुपालन आख्या एक सप्ताह के अन्दर फोटो सहित प्रेषित करना सुनिश्चित करें अन्यथा की दृष्टि में आप के उद्योग पर वैधानिक कार्यवाही की संस्तुति बोर्ड मुख्यालय अग्रेसारित कर दी जायेगी, जिसका उत्तरदायित्व स्वयं आपका होगा।

संलग्नकः उपरोक्तानुसार।

भवदीया

(डॉ0 माधवी कमलवंशी) 12/09
क्षेत्रीय अधिकारी

प्रतिलिपि : मुख्य पर्यावरण अधिकारी (वृत्त–2), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ सादर प्रेषित।

क्षेत्रीय अधिकारी

Annexure-51

235

दूरभाष–05192 297470
ई–मेल:– robanda@uppcb.in

क्षेत्रीय कार्यालय : उ0 प्र0 प्रदूषण नियन्त्रण बोर्ड,

34ए, निकट संत तुलसी पब्लिक स्कूल, न्यू बिल्डिंग, इन्दिरा नगर गेट नं0 2
बाँदा उ0प्र0-210001

संदर्भ संख्या : 781/ओ०ए०सं० 815/2024/24 दिनांक : 14/08/2024

सेवा में,
खनिज अधिकारी,
हमीरपुर।

विषय: **माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियन्त्रण बोर्ड व अन्य में पारित आदेश दिनांक 23.07.2024 के सम्बन्ध में।**

महोदय,

कृपया उपरोक्त विषयक सन्दर्भ ग्रहण करने का कष्ट करें। अवगत कराना है कि माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियन्त्रण बोर्ड व अन्य में पारित आदेश दिनांक 23.07.2024 के मुख्य अंश निम्नवत् है:–

".....1. This O.A. has been registered on the basis of the letter petition. In this O.A. the applicant being the resident of the village Chandout Sarila, Hamirpur, Uttar Pradesh has raised a grievance that illegal sand mining is rampant in Btewa River flowing through the Dist Hamirpur and Jaloun of Uttar Pradesh.

2. It is alleged that village Chandout, Jamodi, Kahata, Parasan , Bhedi, Simaria, and Muhana fall in the periphery of the river Betwa in District Hamirpur and Jaloun where the indiscriminate illegal sand mining is going on since 1994 and crores of cubic meter of sand has been illegally mined in more than 30 years. It is also the allegation of the applicant that the Government Official are spectators. The letter petition also states that as a consequence of illegal sand mining water level in the villages of these districts have gone down drastically and that in spite of the efforts of the villagers illegal mining, sand mining has not stopped.

3. In support of the plea taken in O.A the form of letter petition applicant has enclosed photographs and news items....."

उक्त आदेश के अनुपालन में जनपद–हमीरपुर (इंगित ग्राम) स्थित खनन पट्टों की सूची सहित खनन पट्टों पर पूर्व में की गयी कार्यवाही (पेनाल्टी, चालान, बन्दी इत्यादि) की सूचनायें समस्त संलग्नकों सहित इस कार्यालय में प्रेषित करने का कष्ट करें, जिससे उक्त सूचनायें ससमय बोर्ड मुख्यालय, लखनऊ प्रेषित की जा सकें, उक्त आदेश समस्त संलग्नकों सहित अग्रिम आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्नक : उपरोक्तानुसार।

भवदीया

(डॉ0 माधवी कमलवंशी) 14/8
क्षेत्रीय अधिकारी

प्रतिलिपि : मुख्य पर्यावरण अधिकारी (वृत्त–2), उ0प्र0 प्रदूषण नियन्त्रण बोर्ड, लखनऊ को सूचनार्थ सादर प्रेषित।

क्षेत्रीय अधिकारी

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Annexure-52

प्रेषक,

खान अधिकारी,
हमीरपुर।

सेवा में,

क्षेत्रीय अधिकारी,
उ0प्र0 प्रदूषण नियन्त्रण बोर्ड,
बांदा।

संख्या– 681 /खनिज–एम0एम0सी–तीस–विविध (2024–24) दिनांक– 26.09.2024

विषय– माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ0ए0 संख्या–815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियन्त्रण बोर्ड व अन्य में पारित आदेश दिनांक–23.07.2024 के सम्बन्ध में।

महोदय,

कृपया उपर्युक्त विषयक अपने पत्र संख्या–781/ओ0ए0 सं0–815/2024 दिनांक–14.08.2024 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ0ए0 संख्या–815/2024 रमा शंकर बनाम प्रदूषण नियन्त्रण बोर्ड व अन्य में पारित आदेश दिनांक–23.07.2024 के अनुपालन में जनपद हमीरपुर (इंगित ग्राम) स्थित खनन पट्टों की सूची सहित खनन पट्टों पर पूर्व में की गयी कार्यवाही (पेनाल्टी, चालान, बन्दी इत्यादि) की सूचनाये समस्त संलग्नको सहित इस कार्यालय में प्रेषित करने के निर्देश दिये गये है।

उक्त के सम्बन्ध में अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण नई के पारित आदेश दिनांक–23.07.2024 के अनुपालन पत्र के साथ संलग्न पेपर कटिंग के आधार पर ग्राम रिरुआ बसरिया के खण्ड संख्या–22/7 व खण्ड संख्या–22/2 तथा ग्राम चण्डौत के खण्ड संख्या–21/1 खण्डों का उल्लेख किया गया है, जिसकी बिन्दुवार आख्या निम्नवत है :–

1– **ग्राम रिरुआ बसरिया खण्ड संख्या–22/7–** राजस्व विभाग, खनन विभाग एवं पुलिस विभाग द्वारा दिनांक–01.11.2023 को संयुक्त रुप से जांच की गयी। जांच के समय ग्राम रिरुआ बसरिया के खण्ड संख्या–22/7 के पश्चिम दिशा में स्वीकृत क्षेत्र के बाहर रिक्त पड़े क्षेत्र में जी0पी0एस0 कोर्डिनेटस N-25°54'37" E-79°43'51" E के आसपास 70X10X0.4= 280 घन मीटर का अवैध खनन किया जाना पाया गया। नदी की जलधारा में खनन होना नही पाया गया, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–1142/खनिज–एम0एम0सी–तीस–विविध (2024–25) दिनांक–03.11.2023 **(संलग्नक–1)** द्वारा कारण बताओं नोटिस निर्गत करते हुये आरोपित धनराशि जमा करने के निर्देश दिये गये। उक्त के क्रम में पट्टाधारक द्वारा आरोपित धनराशि रु0–7,52,000/– चालान संख्या–AKV240017663 दिनांक–14.08.2024 **(संलग्नक–2)** द्वारा जमा कर चालान की प्रति प्रस्तुत की गयी। उपजिलाधिकारी कालपी, खान अधिकारी व खान निरीक्षक जालौन द्वारा दिनांक–18.10.2023 को संयुक्त रुप से जांच की गयी। जांच में जनपद जालौन तहसील कालपी के ग्राम परासन मजरा मोहरदेवी के गाटा संख्या–4863/1 में पिट्स नं0–1 में 0.174 हे0 क्षेत्रफल में 1.8 मीटर गहराई में 3,132 घन मीटर व पिट्स नं0–02 में 0.1250 हे0 क्षेत्र में 02 मीटर गहराई में 2500 घन मीट कुल 5632 घन मीटर बालू/गौरम का अवैध खनन/परिवहन किया जाना पाया गया। उक्त के सम्बन्ध में जिलाधिकारी जालौन के नोटिस पत्र संख्या–503/खनिज–एम0एम0सी–30 दिनांक–28.10.2023 **(संलग्नक–3)** निर्गत करते हुये 15 दिवस के अन्दर लिखित स्पष्टीकरण चाहा गया, जिसके क्रम में पट्टाधारक द्वारा कारण बताओं नोटिस में निहित धनराशि रु0–55,68,000/– जनपद जालौन में जमा किया गया है। उक्त के अतिरिक्त निदेशक, भूतत्व एवं खनिकर्म निदेशालय उ0प्र0 लखनऊ के पत्र संख्या–2064/एम0– प्रर्वतन हमीरपुर/2023 दिनांक–02.02.2024 **(संलग्नक–4)**, के साथ श्री सत्य प्रकाश निषाद, जिलाध्यक्ष निषाद पार्टी जालौन के शिकायती प्रार्थना पत्र दिनांक–30.10.2023 के क्रम में प्रश्नगत प्रकरण में समिति का गठन कर जांच कराकर आख्या प्रस्तुत करने के निर्देश दिये गये है। उक्त के क्रम में कार्यालय ज्ञाप संख्या–1871/खनिज–एमएमसी–तीस–(2023–24) दि0–10.02.

2024 (संलग्नक–5) द्वारा समिति का गठन किया गया तथा उक्त के पत्र के क्रम में जिलाधिकारी जालौन के पत्र संख्या–824/खनिज–एम0एम0सी–30 दिनांक– 07.02.2024 (संलग्नक–6) द्वारा समिति का गठन करते हुये जांच आख्या उपलब्ध कराये जाने के निर्देश दिये गये। उक्त निर्देश के अनुपालन में क्षेत्र जांच जनपद जालौन व हमीरपुर की संयुक्त समिति द्वारा दिनांक–15.02.2024 को जांच की गयी। जांच के समय प्रश्नगत क्षेत्र में कार्य स्वीकृत के अन्तर्गत होना पाया गया। स्वीकृत क्षेत्र बाहर कहीं भी अवैध खनन के साक्ष्य नही पाये गये।

2– **ग्राम रिरुआ बसरिया खण्ड संख्या–22/2**– राजस्व विभाग, खनन विभाग एवं पुलिस विभाग द्वारा दिनांक–04.04.2024 को संयुक्त रुप से जांच की गयी। जांच के समय पट्टाधारक द्वारा अपने स्वीकृत क्षेत्र से बाहर पिल संख्या–डी व सी के मध्य खनन क्षेत्र के बाहर दक्षिण दिशा में कोडिनेट्स संख्या जी–N-25°53'33.25" E-79°45'34.96" E से क्यू– N-25°52'57.79" E-79°45'32.18" E के मध्य कुल 9118 वर्ग मीटर क्षेत्र में औसत गहराई 0.4 मीटर में कुल 3648 घन मीटर बालू/मौरम का अवैध खनन होना पाया गया। उक्त खनन में लगे कैमरो की जांच करने पर पी0टी0जेड0 कैमरा/सी0सी0टी0वी0 कैमरा लगा हुआ पाया गया तथा खनन क्षेत्र में सभी पिलर भी लगे पाये गये, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–73/खनिज–एम0एम0सी–तीस–विविध (2023–24) दिनांक–09.04.2024 (संलग्नक–7) द्वारा कारण बताओं नोटिस निर्गत करते हुये आरोपित धनराशि जमा करने के निर्देश दिये गये। उक्त के क्रम में पट्टाधारक द्वारा आरोपित धनराशि रु0–37,83,200/– चालान संख्या–AKV240017662 दिनांक–14.08.2024 (संलग्नक–8) द्वारा जमा कर चालान की प्रति प्रस्तुत की गयी।

2– **ग्राम चण्डौत खण्ड संख्या–21/1**– राजस्व विभाग, खनन विभाग द्वारा दिनांक–19.03.2024 को ग्राम चण्डौत के खण्ड संख्या–21/1 की जांच संयुक्त रुप से की गयी। जांच के समय खनन क्षेत्र में कार्यरत कर्मचारी मौके से वाहन छोडकर भाग गये तथा पट्टाधारक भी मौके पर उपस्थित नही हुआ, जिसके पश्चात् प्रश्नगत क्षेत्र की जांच की गयी। जांच के समय स्वीकृत क्षेत्र से बाहर पूरब दिशा में कोडिनेट्स संख्या–N-25°54'21.031" E-79°39'8.568" के पास 6424.78 वर्ग मीटर में औसतन 1.00 मीटर गहराई में कुल 6425 घन मीटर मौरम का अवैध खनन किया जाना पाया गया। जांच के समय खनन क्षेत्र के पूरब दिशा में पिलर संख्या–बी व सी स्थापित नही पाया गया तथा खनन क्षेत्र में लगे वे–ब्रिज व कैमरे की जांच के समय वे–ब्रिज पर स्थापित कैमरे लगे पाये गये किन्तु उनकी दिशा नीचे की तरफ झूकी पायी गयी, जिससे वाहन पर भरी मौरम की मात्रा दिखाई नही दे रहा था, जिसको सही करने के लिये वे–ब्रिज पर उपस्थित कर्मचारियों को निर्देशित किया गया कि कैमरे को इस प्रकार से स्थापित करे कि कैमरे में वाहन संख्या के साथ–साथ वाहन पर भरे मौरम भी स्पष्ट नजर आये तथा दोनो पिलर को तत्काल लगाते हुये, उनके फोटोग्राफ कार्यालय में उपलब्ध कराने के निर्देश दिये गये। उक्त क्षेत्र के पट्टाधारक द्वारा स्वीकृत क्षेत्र के बाहर–6425 घन मीटर का अवैध खनन किया जाना पाया गया है, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–39/खनिज–एम0एम0सी–तीस–विविध (2023–24) दिनांक–04.04.2024 (संलग्नक–9) द्वारा कारण बताओं नोटिस निर्गत करते हुये स्पष्टीकरण चाहा गया। उक्त नोटिस के क्रम में पट्टाधारक द्वारा अपना स्पष्टीकरण दिनांक–10.04.2024 प्रस्तुत किया गया। पट्टाधारक द्वारा प्रस्तुत प्रत्यावेदन में उल्लिखित कथन तथ्यहीन/बलहीन पाये जाने के आधार पर प्रत्यावेदन दिनांक–10.04.2024 को निरस्त करते हुये निस्तारित किया गया तथा कारण बताओं नोटिस के अन्तर्गत बकाया धनराशि जमा करने हेतु आदेश संख्या–230/खनिज–एम0एम0सी–तीस–विविध दिनांक–23.07.2024 (संलग्नक–10) निर्गत करते हुये सूचित किया गया। तत्पश्चात उक्त क्षेत्र की पुनः जांच खान निरीक्षक हमीरपुर व क्षेत्रलीय लेखपाल द्वारा दिनांक–15.06.2024 को की गयी। जांच में ग्राम चण्डौत खण्ड संख्या–21/1 के बाहर लगभग–690 मीटर पूरब दिशा में 02 स्थानों पर स्वीकृत क्षेत्र के बाहर कुल 1350 घन मीटर बालू/मौरम का अवैध खनन किया जाना पाया गया, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–381/खनिज–एम0एम0सी–तीस–विविध (2024–25) दिनांक–22.06.2024 (संलग्नक–10) द्वारा कारण बताओं नोटिस निर्गत किया गया। उक्त कारण बताओं नोटिस के क्रम में पट्टाधारक द्वारा अपना प्रत्यावेदन दिनांक–17.07.2024 प्रस्तुत किया गया। पट्टाधारक द्वारा प्रस्तुत

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स्पष्टीकरण में उल्लिखित कथन तथ्यहीन/बलहीन पाये जाने के आधार पर प्रत्यावेदन दिनांक–17.07.2024 को निरस्त कर निस्तारित करते हुये आदेश संख्या–230/खनिज–एम0एम0सी–तीस–विविध (2024–25) दिनांक–23.07.2024 (संलग्नक–11) द्वारा संसूचित किया गया। पट्टाधारक द्वारा उक्त आदेश के अनुपालन में रु0–12,15,000/–चालान संख्या–2500/01/IK93896 दिनांक–20.09.2024 (संलग्नक–12) द्वारा जमा कर चालान की प्रति प्रस्तुत की गयी है।

अतः उपरोक्तानुसार आख्या सेवा में सादर प्रेषित है।

संलग्नक–यथोपरि।

भवदीय,

24.9.24

खान अधिकारी,
हमीरपुर

Annexure-53

कार्यालय जिलाधिकारी, हमीरपुर
(खनन अनुभाग)

संख्या– 573 /खनिज–एम0एम0सी0–तीस–विविध (2023–24) दिनांक– 09·04·,2024

मै0 एक्ससैण्ड प्राईवेट लिमिटेड,
निदेशक श्री रविन्द्र सिंह जयवार पुत्र श्री जीतेन्द्र सिंह,
पता–एम0एन0–74 वार्ड नं0–03 राजीव गांधी वार्ड,
पिपरिया मकान नं0–51 वार्ड नं0–21 तिलक वार्ड मोहता,
प्लाट पिपरिया जिला होशंगाबाद म0प्र0।

कारण बताओ नोटिस

जनपद हमीरपुर की तहसील सरीला के ग्राम रिरुआ बसरिया के खण्ड संख्या–22/2 में स्थित 14.00 हे0 क्षेत्र में 2,24,000 घन मीटर बालू/मौरम की वार्षिक आकलित मात्रा के लिये रु0–632/–प्रति घन मीटर की दर से दिनांक–01.02.2024 से 31.01.2029 तक की अवधि के लिये आपके पक्ष में खनन पट्टा स्वीकृत/निष्पादित है।

उक्त क्षेत्र की जांच उपजिलाधिकारी सरीला, क्षेत्राधिकारी पुलिस सरीला तथा खान अधिकारी, हमीरपुर द्वारा संयुक्त रुप से दिनांक–04.04.2024 को की गयी। जांच आख्या के अनुसार खनन क्षेत्र में निम्न अनियमिततायें पायी गयी है:–

"जांच के समय पट्टाधारक द्वारा अपने स्वीकृत क्षेत्र से बाहर पिलर संख्या–डी व सी के मध्य खनन क्षेत्र के बाहर दक्षिण दिशा में कोडिनेट्स संख्या पी– N-25°53'33.25" E-79°45'34.96' से क्यू– N-25°52'57.79" E-79°45'32.18' के मध्य कुल 9118 वर्ग मीटर क्षेत्र में औसत गहराई 0.4 मीटर में कुल 3648 घन मीटर बालू/मौरम का अवैध खनन होना पाया गया। उक्त खनन में लगे कैमरो की जांच करने पर पी0टी0जेड0 कैमरा/सी0सी0टी0वी0 कैमरा लगा हुआ पाया गया तथा खनन क्षेत्र में सभी पिलर भी लगे पाये गये।"

आपका उक्त कृत्य उ0प्र0 उपखनिज (परिहार) नियमावली–2021 के नियम–3 का उल्लघंन एवं नियम–58 व 21 के अन्तर्गत दण्डनीय अपराध है।

आप द्वारा स्वीकृत क्षेत्र से बाहर अवैध खनन किये जाने पर उ0प्र0 उपखनिज (परिहार) नियमावली–2021 के नियम–58 के प्राविधानों के अन्तर्गत शास्ति रु0–5,00,000/–एवं नियम–21 के अन्तर्गत 3648 घन मीटर बालू/मौरम के लिये रायल्टी के मद में रु0–5,47,200/–(रुपये पांच लाख सैतालिस हजार दो सौ मात्र) तथा बाजार मूल्य रु0–27,36,000/–(रुपये सत्ताइस लाख छत्तीस हजार मात्र) अर्थात कुल रु0–37,83,200/–(रुपये सैतीस लाख तिरासी हजार दो सौ मात्र) की देयता बनती है।

अतः आपको निर्देशित किया जाता है कि उक्त इंगित धनराशि जमा कर ट्रेजरी चालान की प्रति खनन अनुभाग हमीरपुर में उपलब्ध कराना सुनिश्चित करें तथा नोटिस प्राप्ति के 15 दिवस के अन्दर अपना सारवान स्पष्टीकरण प्रस्तुत करने का कष्ट करें कि क्यों न आप द्वारा अवैध खनन

581

240

किये जाने के कारण नियमानुसार अग्रिम कार्यवाही की जाये। यदि आप द्वारा समय से स्पष्टीकरण नही दिया जाता है अथवा सन्तोषजनक नही पाया जाता है, तो उक्त के सम्बन्ध में नियमानुसार अग्रिम कार्यवाही अमल में लायी जायेगी, जिसकी सम्पूर्ण जिम्मेदारी आपकी होगी।

09.04.24
(राहुल पाण्डेय)
जिलाधिकारी
हमीरपुर

प्रतिलिपि– निम्नलिखित को सूचनार्थ प्रेषित।

1– प्रमुख सचिव, भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन, लखनऊ।

2– निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन, लखनऊ।

09.04.24
जिलाधिकारी
हमीरपुर

ACKNOWLEDGEMENT

(NOT TO BE TREATED AS CHALLAN)

(अलौह खनन तथा धातु कर्म उद्योग, उ0प्र0)

Government of Uttar Pradesh

Transaction No.: **AKV240017662**	Transaction Date:**14/08/2024**
Assessment Year:**2024-2025**	Tax Period: **ONETIME**
Name of the Bank:	
Unique Id:	
Depositor Name:	**EXSAND PRIVATE LIMITED**
Depositor Address:	**RERUA GATA NO 22 KHAND 2 TEHSIL SARILA PENALTY FOR RERUA GATA NO 22 KHAND 2 HAMIRPUR**

Head	Description	Serial No.	Amount (in Rs.)
0853001020100000	खनिज रियायत शुल्क किराया और स्वत्व शुल्क	1	3783200.00
	Totals of the above heads	--	3783200.00

A SUM OF Rs. 3783200.00 AGAINST THE HEADS MENTIONED ABOVE --[THROUGH NET-PAYMENT TRANSACTION]-- ON HAS BEEN DEPOSITED BY THE DEPOSITOR.

(Depositor Remarks->PENALTY FOR RERUA GATA NO 22 KHAND 2)

THE BANK REFERENCE NO. RECEIVED AFTER THE TRANSACTION IS : CPAECOXIL4. Scroll Date:-NA

Note:- **Please contact SBI Government Business Branch, Lucknow or Director Treasury, Jawahar Bhawan, Lucknow referring CPAECOXIL4 for status of the deposit.**

आपेक्ष C144
मोटिल शिवक: 09.04.2024

Paid
14/09/24

दूरभाष–05192 297470
ई–मेलः– robanda@uppcb.in

क्षेत्रीय कार्यालय : उ0 प्र0 प्रदूषण नियन्त्रण बोर्ड,

34ए, निकट संत तुलसी पब्लिक स्कूल, न्यू बिल्डिंग, इन्दिरा नगर गेट नं0 2
बाँदा उ0प्र0-210001

संदर्भ संख्या :1004/एन0जी0टी0–ओ0ए0 सं0–815/2024/24 दिनांक : 03/10/2024

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त–2),
उ0प्र0 प्रदूषण नियन्त्रण बोर्ड,
लखनऊ।

विषयः **माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियन्त्रण बोर्ड व अन्य में पारित आदेश दिनांक 23.07.2024 के अनुपालन में मैसर्स एक्ससेण्ड प्रा0लि0, खण्ड नं0–22/2, ग्राम–रिरूआ बसरिया, तहसील–सरीला, जनपद–हमीरपुर को कारण बताओं नोटिस निर्गत किये जाने के सम्बन्ध में।**

महोदय,

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियन्त्रण बोर्ड व अन्य में पारित आदेश दिनांक 23.07.2024 के अनुपालन में मैसर्स एक्ससेण्ड प्रा0लि0, खण्ड नं0–22/2, ग्राम–रिरूआ बसरिया, तहसील–सरीला, जनपद–हमीरपुर पर संलग्न आख्यानुसार रू0 49,24,800/– (रू0 उनचास लाख चौबिस हजार आठ सौ मात्र) पर्यावरणीय क्षतिपूर्ति हेतु कारण बताओ नोटिस निर्गत किये जाने की संस्तुति सहित आख्या संलग्न कर अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नक : उपरोक्तानुसार।

भवदीया

02/10/24

(डॉ0 माधवी कमलवंशी)
क्षेत्रीय अधिकारी

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियन्त्रण बोर्ड व अन्य में पारित आदेश दिनांक 23.07.2024 के अनुपालन में मैसर्स एक्ससेण्ड प्रा0लि0, खण्ड नं0–22/2, ग्राम–रिरूआ बसरिया, तहसील–सरीला, जनपद–हमीरपुर को पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु कारण बताओं नोटिस सम्बन्धी आख्या।

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियन्त्रण बोर्ड व अन्य में पारित आदेश दिनांक 23.07.2024 का विवरण निम्नवत् है:–

".....1. This O.A. has been registered on the basis of the letter petition. In this O.A. the applicant being the resident of the village Chandout Sarila, Hamirpur, Uttar Pradesh has raised a grievance that illegal sand mining is rampant in Btewa River flowing through the Dist Hamirpur and Jaloun of Uttar Pradesh.

2. It is alleged that village Chandout, Jamodi, Kahata, Parasan , Bhedi, Simaria, and Muhana fall in the periphery of the river Betwa in District Hamirpur and Jaloun where the indiscriminate illegal sand mining is going on since 1994 and crores of cubic meter of sand has been illegally mined in more than 30 years. It is also the allegation of the applicant that the Government Official are spectators. The letter petition also states that as a consequence of illegal sand mining water level in the villages of these districts have gone down drastically and that in spite of the efforts of the villagers illegal mining, sand mining has not stopped.

3. In support of the plea taken in O.A the form of letter petition applicant has enclosed photographs and news items....."

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली ओ0ए0 संख्या–815/2024 में पारित आदेश दिनांक 23.07.2024, खण्ड संख्या–22/2, ग्राम–रिरूआ बसरिया, तहसील–सरीला, जनपद–हमीरपुर से सम्बन्धित है। उक्त खनन क्षेत्र की अन्य सूचनायें एवं कृत कार्यवाही निम्नवत् है:–

1. मैसर्स एक्ससेण्ड प्रा0लि0, खण्ड नं0–22/2, ग्राम–रिरूआ बसरिया, तहसील–सरीला, जनपद–हमीरपुर को एस0ई0आई0ए0ए0 के पत्रांक EC23B001UP158123 दिनांक 29.12.2023 द्वारा पर्यावरणीय स्वीकृति प्राप्त है साथ ही उ0प्र0 प्रदूषण नियन्त्रण बोर्ड, लखनऊ के पत्रांक 200796/UPPCB/Banda(UPPCBRO)/CTO/both/HAMIRPUR/2024 दिनांक 05.02.2024 द्वारा सशर्त सहमति जल/वायु प्राप्त है, जिसकी वैधता अवधि 05.02.2024 से 31.12.2028 तक है। उक्त खण्ड संख्या–22/2 को निर्गत पर्यावरणीय स्वीकृति एवं सहमति जल/वायु में अधिरोपित शर्तों की अनुपालन आख्या कार्यालय को प्रेषित नहीं की गयी हैं।
2. क्षेत्रीय कार्यालय के पत्रांक 781/ओ0ए0 संख्या–815/2024/24 दिनांक 14.08.2024 द्वारा माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली मे योजित ओ0ए0 संख्या–815/2024 में आच्छादित ग्रामों में खनन पट्टो पर खनिज विभाग, हमीरपुर द्वारा की गयी कृत कार्यवाही की सूचना इस कार्यालय में उपलब्ध कराये जाने हेतु पत्र प्रेषित किया गया था।
3. खनिज अधिकारी, हमीरपुर के पत्र संख्या–681/खनिज–एम0एम0सी0–तीस–विविध (2024–24) दिनांक 26.09.2024 द्वारा उक्त खण्ड संख्या पर कृत कार्यवाही की सूचना प्रेषित की गयी है, जोकि निम्नवत् है:–

"ग्राम रिरूआ बसरिया खण्ड नं0–22/2–राजस्व विभाग, खनन विभाग एवं पुलिस विभाग द्वारा दिनांक 04.04.2024 को संयुक्त रूप से जॉच की गयी। जॉच के समय पट्टाधारक द्वारा अपने स्वीकृत क्षेत्र से बाहर पिल संख्या–डी व सी के मध्य खनन क्षेत्र के बाहर दक्षिण दिशा में को–आर्डिनेट संख्या जी–N-25°53'33.25" E-79°45'34.96 E से क्यू–N-25°52'57.79" E-79°45'32.18 E के मध्य कुल 9118 वर्ग मीटर क्षेत्र में औसत गहराई 0.4 मीटर में कुल 3648 घन मीटर बालू/मौरम का अवैध खनन होना पाया गया। उक्त खनन में लगे कैमरो की जॉच करने पर पी0टी0जे0ड0 कैमरा/सी0सी0टी0वी0 कैमरा लगा हुआ पाया गया तथा खनन क्षेत्र में सभी पिलर भी लगे पाये गये, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–73/खनिज–एम0एम0सी0–तीस–विविध (2023–24) दिनांक 09.04.2024 (संलग्नक–7) द्वारा कारण बताओं नोटिस निर्गत करते हुये आरोपित धनराशि रू0 37,83,200/– चालान संख्या– AKV240017662 दिनांक 14.08.2024 (संलग्नक–8) द्वारा जमा कर चालान की प्रति प्रस्तुत की गयी।" मैसर्स एक्ससेण्ड प्रा0लि0, खण्ड नं0–22/2, ग्राम–रिरूआ बसरिया, तहसील–सरीला, जनपद–हमीरपुर को पत्र संख्या–73/खनिज– एम0एम0सी0–तीस–विविध (2023–24) दिनांक–09.04.2024 द्वारा निर्गत कारण बताओं नोटिस के मुख्य अंश निम्नवत् है:–

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"अतः आप द्वारा स्वीकृत क्षेत्र से बाहर अवैध खनन किये जाने पर उ0प्र0 उपखनिज (परिहार) नियमावली–2021 के नियम–58 के प्राविधानों के अन्तर्गत शास्ति रू0–5,00,000/– एवं नियम 21 के अन्तर्गत 3648 घन मीटर बालू/मौरम के लिये रायल्टी के मद में रू0 5,47,200/–(रूपये पांच लाख सैतालिस हजार दो सौ मात्र) तथा *बाजार मूल्य रू0–27,36,000/– (रूपये सत्ताइस लाख छत्तीस हजार मात्र)* अर्थात कुल रू0 37,83,200/– (रूपये सैतीस लाख तिरासी हजार दो सौ मात्र) की देयता बनती है।"

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित रमा शंकर बनाम उ0प्र0 प्रदूषण नियन्त्रण बोर्ड व अन्य में पारित आदेश दिनांक 23.07.2024 के अनुपालन में मैसर्स एक्ससेण्ड प्रा0लि0, खण्ड नं0–22/2, ग्राम–रिरूआ बसरिया, तहसील–सरीला, जनपद–हमीरपुर को पत्र संख्या–73/खनिज– एम0एम0सी0–तीस–विविध (2023–24) दिनांक–09.04.2024 में अंकित अवैध खनन पर पर्यावरणीय क्षतिपूर्ति की गणना निम्नवत् है:–

- दिनांक 09.04.2024 को अवैध खनन 3648 घन मीटर बालू/मौरम का बाजार मूल्य 27,36,000/– (रूपये सत्ताइस लाख छत्तीस हजार मात्र)।
- कुल बाजार मूल्य–रू0 27,36,000/– (रूपये सत्ताइस लाख छत्तीस हजार मात्र)।

Environmental Compensation = D x (1+RF+DF)
= 2736000.00 x (1+0.5+0.3) = 4924800.00 Rs.

मा0 एनजीटी, नई दिल्ली के आदेशों के अनुपालन में अवैध खनन हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्मित गाइडलाइन में पर्यावरणीय क्षतिपूर्ति की गणना हेतु निर्धारित सूत्र Compensation=D x (1+RF+DF) के अनुसार आंकलित पर्यावरणीय क्षतिपूर्ति रूपये 49,24,800/– आती है, जिसमें D (Market Value of Illegally Mined Material)= 27,36,000/-, RF (Risk Factor)=0.5, DF (Deterrence Factor)=0.3 लिया गया है। अवैध खनन हेतु आंकलित पर्यावरणीय क्षतिपूर्ति यथा रू0 49,24,800/– (रू0 उनचास लाख चौबिस हजार आठ सौ मात्र) है।

अतः उपरोक्त तथ्यों को दृष्टिगत रखते हुये मैसर्स एक्ससेण्ड प्रा0लि0, खण्ड नं0–22/2, ग्राम–रिरूआ बसरिया, तहसील–सरीला, जनपद–हमीरपुर पर अवैध खनन हेतु पर्यावरणीय क्षतिपूर्ति– रू0 49,24,800/– (रू0 उनचास लाख चौबिस हजार आठ सौ मात्र) की पर्यावरणीय क्षतिपूर्ति हेतु कारण बताओ नोटिस निर्गत किये जाने की संस्तुति सहित आख्या सादर प्रस्तुत है।

03/10/24 — वैज्ञानिक सहायक

03.10.24 — अवर अभियन्ता

क्षेत्रीय अधिकारी महोदया,

03/10/24

Annexure-55

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0
Ref. No ...H18324...../सी-21/सा0-668/24

दिनाँक
Date ...16/10/24...

मैसर्स एक्ससेण्ड प्रा0लि0,
(खण्ड नं0–22/2, ग्राम–रिरूआ बसरिया, तहसील–सरीला, जनपद–हमीरपुर)
पट्टाधारक श्री रविन्द्र सिंह जैवार,
निवासी– ऑफिस नं0–01 गोल्डन सिटी, नानक नगर, पंचमढ़ी रोड, हौशंगाबाद,
मो0 नं0–8668354697

यह कि क्षेत्रीय अधिकारी, बांदा के पत्र दिनांक 03.10.2024 (छायाप्रति संलग्न) द्वारा अवगत कराया गया है कि आपकी खनन इकाई मैसर्स एक्ससेण्ड प्रा0लि0, खण्ड नं0–22/2, ग्राम–रिरूआ बसरिया, तहसील–सरीला, जनपद–हमीरपुर को एस0ई0आई0ए0ए0 के पत्रांक EC23B001UP158123 दिनांक 29.12.2023 द्वारा पर्यावरणीय स्वीकृति प्राप्त है साथ ही उ0प्र0 प्रदूषण नियन्त्रण बोर्ड, लखनऊ के पत्रांक 200796/UPPCB/Banda(UPPCBRO)/CTO/both/HAMIRPUR/2024 दिनांक 05.02.2024 द्वारा सशर्त सहमति जल/वायु प्राप्त है, जिसकी वैधता अवधि 05.02.2024 से 31.12.2028 तक है। उक्त खण्ड संख्या–22/2 को निर्गत पर्यावरणीय स्वीकृति एवं सहमति जल/वायु में अधिरोपित शर्तों की अनुपालन आख्या कार्यालय को प्रेषित नहीं की गयी है।

यह कि क्षेत्रीय कार्यालय के पत्रांक 781/ओ0ए0 संख्या–815/2024/24 दिनांक 14.08.2024 द्वारा माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली मे योजित ओ0ए0 संख्या–815/2024 में आच्छादित ग्रामों में खनन पट्टो पर खनिज विभाग, हमीरपुर द्वारा की गयी कृत कार्यवाही की सूचना इस कार्यालय में उपलब्ध कराये जाने हेतु पत्र प्रेषित किया गया था। खनिज अधिकारी, हमीरपुर के पत्र संख्या–681/खनिज–एम0एम0सी0–तीस–विविध (2024–24) दिनांक 26.09.2024 द्वारा उक्त खण्ड संख्या पर कृत कार्यवाही की सूचना प्रेषित की गयी है, जोकि निम्नवत है:–

"ग्राम रिरूआ बसरिया खण्ड नं0–22/2–राजस्व विभाग, खनन विभाग एवं पुलिस विभाग द्वारा दिनांक 04.04.2024 को संयुक्त रूप से जॉच की गयी। जॉच के समय पट्टाधारक द्वारा अपने स्वीकृत क्षेत्र से बाहर पिल संख्या–डी व सी के मध्य खनन क्षेत्र के बाहर दक्षिण दिशा में को–आर्डिनेट संख्या जी–**N-25°53'33.25" E-79°45'34.96 E** से क्यू–**N-25°52'57.79" E-79°45'32.18 E** के मध्य कुल 9118 वर्ग मीटर क्षेत्र में औसत गहराई 0.4 मीटर में कुल 3648 घन मीटर बालू/मौरम का अवैध खनन होना पाया गया। उक्त खनन में लगे कैमरो की जॉच करने पर पी0टी0जे0ड0 कैमरा/सी0सी0टी0वी0 कैमरा लगा हुआ पाया गया तथा खनन क्षेत्र में सभी पिलर भी लगे पाये गये, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–73/खनिज–एम0एम0सी0–तीस–विविध (2023–24) दिनांक 09.04.2024 (संलग्नक–7) द्वारा कारण बताओं नोटिस निर्गत करते हुये आरोपित धनराशि रू0 37,83,200/– चालान संख्या– **AKV240017662** दिनांक 14.08.2024 (संलग्नक–8) द्वारा जमा कर चालान की प्रति प्रस्तुत की गयी।" मैसर्स एक्ससेण्ड प्रा0लि0, खण्ड नं0–22/2, ग्राम–रिरूआ बसरिया, तहसील–सरीला, जनपद–हमीरपुर को पत्र संख्या–73/खनिज– एम0एम0सी0–तीस–विविध (2023–24) दिनांक–09.04.2024 द्वारा निर्गत कारण बताओं नोटिस के मुख्य अंश निम्नवत् है:–

"अतः आप द्वारा स्वीकृत क्षेत्र से बाहर अवैध खनन किये जाने पर उ0प्र0 उपखनिज (परिहार) नियमावली–2021 के नियम–58 के प्राविधानों के अन्तर्गत शास्ति रू0–5,00,000/– एवं नियम 21 के अन्तर्गत 3648 घन मीटर बालू/मौरम के लिये रायल्टी के मद में रू0 5,47,200/–(रूपये पांच लाख सैतालिस हजार दो सौ मात्र) तथा *बाजार मूल्य रू0–27,36,000/– (रूपये सत्ताइस लाख छत्तीस हजार मात्र)* अर्थात कुल रू0 37,83,200/– (रूपये सैतीस लाख तिरासी हजार दो सौ मात्र) की देयता बनती है।"

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियन्त्रण बोर्ड व अन्य में पारित आदेश दिनांक 23.07.2024 के अनुपालन में मैसर्स एक्ससेण्ड प्रा0लि0, खण्ड नं0–22/2, ग्राम–रिरूआ बसरिया, तहसील–सरीला, जनपद–हमीरपुर को पत्र संख्या–73/खनिज– एम0एम0सी0–तीस–विविध (2023–24) दिनांक–09.04.2024 में अंकित अवैध खनन पर पर्यावरणीय क्षतिपूर्ति की गणना निम्नवत् है:–

- दिनांक 09.04.2024 को अवैध खनन 3648 घन मीटर बालू/मौरम का बाजार मूल्य 27,36,000/– (रूपये_सत्ताइस लाख छत्तीस हजार मात्र)।
- कुल बाजार मूल्य–रू0 27,36,000/– (रूपये_सत्ताइस लाख छत्तीस हजार मात्र)।

Environmental Compensation = D x (1+RF+DF)
= 2736000.00 x (1+0.5+0.3) = 4924800.00 Rs.

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226010
दूरभाष : 0522-2720828, 2720831
फैक्स : 0522-2720764, 2720676

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
Fax : 0522-2720764, 2720676
E-mail : info@uppcb.in
Website : www.uppcb.up.gov.in

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यह कि अवैध खनन हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्मित गाइडलाइन में पर्यावरणीय क्षतिपूर्ति की गणना हेतु निर्धारित सूत्र Compensation=D x (1+RF+DF) के अनुसार आंकलित पर्यावरणीय क्षतिपूर्ति रूपये 49,24,800/– आती है, जिसमें D (Market Value of Illegally Mined Material)= 27,36,000/-, RF (Risk Factor)=0.5, DF (Deterrence Factor)=0.3 लिया गया है। अवैध खनन हेतु आंकलित पर्यावरणीय क्षतिपूर्ति यथा रू0 49,24,800/– (रू0 उनचास लाख चौबिस हजार आठ सौ मात्र) है।

उपरोक्त तथ्यों को दृष्टिगत क्षेत्रीय अधिकारी, बांदा के पत्र दिनांक 03.10.2024 द्वारा मैसर्स एक्ससैण्ड प्राइवेट लिमिटेड, खण्ड नं0–22/2, रिरूआ बसरिया, तहसील–सरीला, जनपद–हमीरपुर पर अवैध खनन हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु कारण बताओ नोटिस निर्गत किये जाने की संस्तुति आख्या प्रेषित की गयी है।

अतः उपरोक्त वर्णित तथ्यों एवं क्षेत्रीय अधिकारी की संस्तुति के दृष्टिगत सक्षम अधिकारी के अनुमोदनोपरान्त इकाई के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु निम्नानुसार कारण बताओ नोटिस जारी किया जाता है :–

1. यह कि क्यों न खनन इकाई मैसर्स एक्ससैण्ड प्राइवेट लिमिटेड, खण्ड नं0–22/2, रिरूआ बसरिया, तहसील–सरीला, जनपद–हमीरपुर द्वारा 3648 घन मी0 बालू/मौरम का अवैध खनन किये के कारण रू0 49,24,800/– (रू0 उनचास लाख चौबिस हजार आठ सौ मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये।

उपरोक्त के संबंध में अपना स्पष्टीकरण इस पत्र प्राप्ति के 15 दिन के अन्दर बोर्ड मुख्यालय में प्रेषित करें, अन्यथा की स्थिति में उपरोक्तानुसार इकाई के विरूद्ध रू0 49,24,800/– (रू0 उनचास लाख चौबिस हजार आठ सौ मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वयं इकाई एवं इकाई स्वामी का होगा।

सक्षम अधिकारी द्वारा अनुमोदनोपरान्त पत्र निर्गमन हेतु अधिकृत

संलग्नक–यथोपरि।

मुख्य पर्यावरण अधिकारी,
(वृत्त–2)

प्रतिलिपिः–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित–

1. जिलाधिकारी, हमीरपुर।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, बांदा को इस निर्देश के साथ प्रेषित कि अपने स्तर से भी कारण बताओ नोटिस की प्रति इकाई स्वामी को प्राप्त कराते हुए, पावती एवं जारी कारण बताओ नोटिस के संबंध में उद्योग का अद्यतन निरीक्षण कर आख्या 15 दिन के अन्दर बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी,
(वृत्त–2)

Registered

Annexure-56

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State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.
Vineet Khand-1, Gomti Nagar, Lucknow - 226 010
Phone : 91-522-2300 541, Fax : 91-522-2300 543
E-mail : doeuplko@yahoo.com
Website : www.seiaaup.com

To,

Shri Rasmeet Singh Malhotra,
M/s Malhotra Brothers,
R/o Main Road, Pipriya, M.P-461775

Ref. No. 442 **../Parya/SEIAA/5873-5668/2020** **Date:** 15 **October, 2020**

Sub: Environmental Clearance for Sand/Morrum Mining from Riverbed at Gata No/Khand No.-22/4, Village-RiruwaBasaria, Tehsil- Sarila, District- Hamirpur, U.P. M/s Malhotra Brothers (Leased Area - 22.0 Ha)

Dear Sir,

Please refer to your application/letter dated 25-05-2020, 01-06-2020, 23-09-2020, 05-10-2020 & 08-10-2020 addressed to the Secretary, SEAC, Directorate of Environment, U.P., Lucknow on the subject as above. The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 06-10-2020 and SEIAA meeting 14-10-2020.

A presentation was made by the project proponent along with their consultant Ind Tech House Consult. The proponent, through the documents submitted and the presentation made informed the committee that:

1. The environmental clearance is sought for Sand/Morrum Mining from Riverbed at Gata No/Khand No.-22/4, Village- RiruwaBasaria, Tehsil- Sarila, District- Hamirpur, U.P. M/s Malhotra Brothers (Leased Area - 22.0 Ha)
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 193/Parya/SEAC/4235/2017 dated 08/07/2020.
3. The public hearing was organized on 16-09-2020. Final EIA report submitted by the project proponent on 23-09-2020.
4. Salient features of the project as submitted by the project proponent:

1.	On Line Proposal No.	SIA/UP/MIN/56940/2020
2.	File No. allotted by SEIAA, UP	5873/5668
3.	Name of Proponent	M/s Malhotra Brothers
4.	Full correspondence address of proponent and mobile no.	R/o- Main Road, Pipriya, Madhya Pradesh
5.	Name of Project	Area-22.0Ha For Sand/Morrum Mining at Khand No.'- 22/4, Village-RiruwaBasaria, Tehsil- Sarila, District- Hamirpur, U.P. M/s Malhotra Brothers
6.	Project Location(Plot.Khasra/Gata No.)	Khand No'-22/4
7.	Name of Village	RiruwaBasaria
8.	Tehsil	Sarila
9.	District	Hamirpur
10.	Name of Minor Mineral	Sand/Morrum
11.	Name of River	Betwa River
12.	Sanctioned Lease Area (in Ha.)	22.0 Ha.
13.	Max. & Min mRL within lease area	114.0 mRL& 103.0 mRL

POINT	LATTITUDE	LONGITUDE
A	25°54'15.85"N	79°44'56.10"E
B	25°54'12.50"N	79°44'59.20"E
C	25°54'6.22"N	79°45'3.59"E
D	25°53'57.17"N	79°45'6.56"E

		E	25°53'53.85"N	79°44'53.38"E
		F	25°54'8.12"N	79°44'46.60"E
		WORKABLE AREA		
		A	25°54'15.85"N	79°44'56.10"E
		B	25°54'12.50"N	79°44'59.20"E
		C	25°54'6.22"N	79°45'3.59"E
		D-1	25°53'58.95"N	79°45'5.97"E
		D-2	25°53'56.61"N	79°45'4.23"E
		D-3	25°53'57.89"N	79°45'4.76"E
		E	25°53'53.85"N	79°44'53.38"E
		F	25°54'8.12"N	79°44'46.60"E
		NON- WORKABLE AREA		
		D	25°53'57.17"N	79°45'6.56"E
		D-1	25°53'58.95"N	79°45'5.97"E
		D-2	25°53'56.61"N	79°45'4.23"E
		D-3	25°53'57.89"N	79°45'4.76"E

14.	Total Geological Reserves	652542m^3 /Annum	
15.	Total Mineable Reserve	378778m^3 /Annum	
16.	Total Proposed Production in LOI	351956m^3 /Annum	
17.	Proposed Production /year	Year	Production
		1St	3,51,956m^3 /Annum
		2nd	3,51,956m^3 /Annum
		3rd	3,51,956m^3 /Annum
		4th	3,51,956m^3 /Annum
		5th	3,51,956m^3 /Annum
		Total	17,59,780 m^3
18.	Sanctioned Period of Mine lease	5 Years	
19.	Production of mine/day	1564m^3 /Day	
20.	Method of Mining	Open cast Manual / Semi Mechanized Mining Method	
21.	No. of working days	225 Days	
22.	Working hours/day	8 Hours	
23.	No. of worker	100 Workers	
24.	No. of vehicles movement/day	174Trucks / Day (Depending on market demand)	
25.	Type of Land	Govt. Land	
26.	Ultimate of Depth of Mining	2.00 m	
27.	Nearest metalled road from site	2.50Km	
28.	Water Requirement	PURPOSE	REQUIREMENT (KLD)
		Drinking	1.00 KLD
		Suppression of dust	12.00 KLD
		Plantation	2.904 KLD
		Others (if any)	
		Total	**15.90 KLD(16.00 approx KLD)**
29.	Name of QCI Accredited Consultant with QCI No and period of validity.	Ind Tech House Consult QCI No.86 Period of Validity- 31-01-2021	
30.	Any litigation pending against the project or land in any court	No	
31.	Details of 500 m Cluster Map & Certificate verified by Mining Officer	Letter No-21/Khanij-MMC-Tees- Vividh (2019-20) Date-27.04.2020	
32.	Details of Lease Area in approved DSR	Yes (Sr. No. 02) of ShuddhiPatra	

33.	Proposed CER cost	2% of total project cost ieRs 2,80,000
34.	Proposed EMP cost	22.50 Lakhs
35.	Length and breadth of Haul Road	1000 mtr Length & 6m width haulage road
36.	No. of Trees to be Planted	726Trees

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
7. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
8. There is no litigation pending in any court regarding this project.
9. The project proposal falls under category–1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee meeting held on 06-10-2020 on the above said project, the State Level Environment Impact Assessment Authority meetings held on dated 14-10-2020 has decided to grant the Environmental Clearance to the title project for collection of 3,51,956m^3 /Annum is proposed lease area 22 ha subject to effective implementation of the following General Conditions and specific conditions:

General condition:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
5. Mining and loading shall be done only within day hours time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program

me. The project proponent shall provide separate budget for community development activities and income generating programmes.

19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
21. Dispensary facilities for first-aid shall be provided at site.
22. Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.
23. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
24. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
25. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, ZilaParisad/ Municipal Corporation and Urban Local Body.
26. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
27. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
28. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
29. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
30. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
31. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
32. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
33. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Lucknow, SEIAA, U.P and UPPCB.
34. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
35. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
36. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
37. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
38. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
39. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.

40. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
41. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
42. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
43. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, ZilaParishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
44. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forests, Lucknow by e-mail.
45. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
46. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
47. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
48. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

Specific Conditions:

1. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
2. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.
3. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
4. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
5. Before plantation in a selected area the soil testing should be done and species to be chosen accordingly.
6. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
7. Environment management in according to environmental status and impact of the project.
8. Selection of plants for green belt should be on the basis of pollution removal index.
9. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
10. Pakka motorable haul road to be maintained by the project proponent.
11. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
12. Permission from the competent authority regarding evacuation route should be taken.
13. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
14. Site Pit photographs should be submitted with date, time and point-coordinate within 15 days.
15. One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
16. Provision for cylinder to workers should be made for cooking.
17. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
18. Provide suitable mask to the workers.
19. Approach road kaccha is to be made motorable and tree saplings to be planted on both sides of the road.

20. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
21. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
22. Provision for two toilets and hand pumps should be made at mining site.
23. Drinking water for workers would be provided by tankers.
24. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
25. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
26. Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.
27. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
28. Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
29. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
30. Width of the haul road shall be more than 6 meter.
31. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
32. The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statuary committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
33. If in future this lease area becomes part of cluster of equal to or more than 25 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
34. The Environmental clearance will be co-terminus with the mining lease period.
35. Project falling with in 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
36. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
37. Geo coordinates should be verified by Director, DGM/District Magistrate/Regional Mining Officer/NHAI and should be submitted to SEIAA/SEAC, Secretariat as earliest.
38. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 25ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 25ha, the E.C issued will stand revoked.
39. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
40. The mining work will be open-cast and manual/semi mechanized (subject to order of Hon'ble NGT/Hon'ble Courts (s)). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
41. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width which-ever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
42. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
43. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance

from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.

44. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
45. The project proponent will provide personal protective equipment (PPE) as required, also provid adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
46. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS)].
47. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
48. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
49. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
50. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
51. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
52. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
53. Solid waste material viz., gutkha pouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
54. Green area/belt to be developed along haulage road in consultation of Gram Sabha/Panchyat.
55. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
56. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Regional office of MoEF, SEIAA, U.P. and UPPCB.
57. A copy of clearance letter will be marked to concerned Panchayat / local NGO, if any, from whom suggestion / representation has been received while processing the proposal. The clearance letter shall also be put on the website of the company.
58. State Pollution Control Board shall display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/Tehsildar's Office for 30 days.
59. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at http://www.seiaaup.in and a copy of the same shall be forwarded to the Regional Office of the Ministry located in Lucknow, CPCB, State PCB.
60. The MoEF/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
61. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
62. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
63. Waste water from potable use be collected and reused for sprinkling.
64. During the school opening and closing time vehicle movement will be restricted.
65. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled.

Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

State Level Environment Impact Assessment Authority ★ U.P. Lucknow ★

(Ashish Tiwari)
Member Secretary, SEIAA

Ref. No...../Parya/SEIAA/5873-5668/2019 Dated: As above

Copy for Information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Hamirpur, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.

(Ashish Tiwari)
Member Secretary, SEIAA

Annexure-57

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

167619/UPPCB/Banda(UPPCBRO)/CTO/both/HAMIRPUR/2022 **Date: 26/12/2022**

To,

M/s

MALHOTRA BROTHERS

KHAND NO. 22/4 VILLAGE-riruwa basaria, TEHSIL- sarila, DISTRICT-HAMIRPUR, UTTAR PRADESH,HAMIRPUR,210432

Application Id-18263965

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **MALHOTRA BROTHERS** located at **KHAND NO. 22/4 VILLAGE-riruwa basaria, TEHSIL- sarila, DISTRICT-HAMIRPUR, UTTAR PRADESH,HAMIRPUR,210432**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA MALHOTRA BROTHERS **granted for the period from 01/01/2023 to 31/12/2024** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Sand/Morrum	351956	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	**1 KLD**	**Septic Tank**	**Soak Pit**

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

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(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Sand/Morrum.			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

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Specific Conditions:-

1. This consent is valid for production of Sand/Morrum-351956 Cu Meter/Year by opencast and manual mining in 22 hectare leased area at KHAND NO. 22/4 VILLAGE-RIRUWA BASARIA, TEHSIL-SARILA, DISTRICT-HAMIRPUR..
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide letter no. 442/Parya/SEAC/5873-5668/2020 dated 15.10.2020 and shall submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2024, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
5. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from CGWA.
6. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
7. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of sand/morrum.
8. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
9. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
10. All trucks, tractors used in transportation of sand/morrum shall be covered by canvas sheet to prevent dust emission.
11. Water will be sprayed after loading activity (if sand/morrum collected could be dry condition)
12. The dust suppression measures like water spraying will be done on the haul roads and working areas.
13. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
14. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
15. Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
16. Industry shall submit the C.A certified balance sheet for CTO fee verification along with fee details within 15 days. In case CTO fee is due, then it shall be paid by the industry immediately.
17. Industry shall comply with the relevant provisions of Environmental Laws.
18. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

RAJENDRA SINGH

Digitally signed by RAJENDRA SINGH
Date: 2022.12.27 08:27:59 +05'30'

Chief Environmental Officer (circle-2)

Copy to:

Regional Officer, UPPCB, Banda with direction to send the compliance report of CTO conditions on quarterly basis.

RAJENDRA SINGH

Digitally signed by RAJENDRA SINGH
Date: 2022.12.27 08:28:11 +05'30'

Chief Environmental Officer (circle-2)

Annexure-58 9

दूरभाष नं0– 05192–267470
ई–मेल–robanda@uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

क्षेत्रीय कार्यालयः 34ए, निकट संत तुलसी पब्लिक स्कूल, गेट नं0–2,
इन्दिरा नगर, चिल्ला रोड, बाँदा

सन्दर्भ सं0– 939/सा-22/नोटिस/24 दिनांकः 12/09/2024

सेवा में,

मैसर्स मल्होत्रा ब्रदर्स,
खण्ड सं0–22/4, रिरूआ, बसरिया, तहसील–सरीला,
जनपद–हमीरपुर।

विषय : माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियन्त्रण बोर्ड व अन्य में पारित आदेश दिनांक 23.07.2024 में दिये गये निर्देशों के अनुपालन के सम्बन्ध में।

महोदय,

उपरोक्त विषयक संदर्भ ग्रहण करें। माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियन्त्रण बोर्ड व अन्य में पारित आदेश दिनांक 23.07.2024 में दिये गये निर्देशों के अनुपालन हेतु मैसर्स मल्होत्रा ब्रदर्स, खण्ड नं0–22/4, रिरूआ बसरिया, तहसील–सरीला, जनपद–हमीरपुर कुछ अंश निम्नवत् हैः–

1. This O.A. has been registered on the basis of the letter petition. In this O.A. the applicant being the resident of the village Chandout Sarila, Hamirpur, Uttar Pradesh has raised a grievance that illegal sand mining is rampant in Btewa River flowing through the Dist Hamirpur and Jaloun of Uttar Pradesh.
2. It is alleged that village Chandout, Jamodi, Kahata, Parasan , Bhedi, Simaria, and Muhana fall in the periphery of the river Betwa in District Hamirpur and Jaloun where the indiscriminate illegal sand mining is going on since 1994 and crores of cubic meter of sand has been illegally mined in more than 30 years. It is also the allegation of the applicant that the Government Official are spectators. The letter petition also states that as a consequence of illegal sand mining water level in the villages of these districts have gone down drastically and that in spite of the efforts of the villagers illegal mining, sand mining has not stopped.
3. In support of the plea taken in O.A the form of letter petition applicant has enclosed photographs and news items.

बोर्ड मुख्यालय के पत्र संख्या–167619/UPPCB/Banda(UPPCBRO)/CTO/both/HAMIRPUR/2022 दिनांक 26.12.2022 को मैसर्स मल्होत्रा ब्रदर्स, खण्ड नं0–22/4, रिरूआ बसरिया, तहसील–सरीला, जनपद–हमीरपुर को सहमति जल एवं वायु सशर्त निर्गत किया गया है एवं पट्टे पर पर्यावरणीय स्वीकृति की शर्तों की अनुपालन आख्या आज दिनांक तक बोर्ड मुख्यालय एवं क्षेत्रीय कार्यालय में प्रेषित नहीं की गयी है।

अतः आपको निर्देशित किया जाता है कि शीघ्रातिशीघ्र मैसर्स मल्होत्रा ब्रदर्स, खण्ड नं0–22/4, रिरूआ बसरिया, तहसील–सरीला, जनपद–हमीरपुर को निर्गत सहमति जल/वायु एवं पर्यावरणीय स्वीकृति में अधिरोपित शर्तों की अनुपालन आख्या एक सप्ताह के अन्दर फोटो सहित प्रेषित करना सुनिश्चित करें अन्यथा की दृष्टि में आप के उद्योग पर वैधानिक कार्यवाही की संस्तुति बोर्ड मुख्यालय अग्रेसारित कर दी जायेगी, जिसका उत्तरदायित्व स्वयं आपका होगा।

संलग्नकः उपरोक्तानुसार।

भवदीया

(डॉ0 माधवी कमलवंशी) 12/09
क्षेत्रीय अधिकारी

प्रतिलिपि : मुख्य पर्यावरण अधिकारी (वृत्त–2), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ सादर प्रेषित।

क्षेत्रीय अधिकारी

दूरभाष–05192 297470
ई–मेल:– robanda@uppcb.in

क्षेत्रीय कार्यालय : उ0 प्र0 प्रदूषण नियन्त्रण बोर्ड,

34ए, निकट संत तुलसी पब्लिक स्कूल, न्यू बिल्डिंग, इन्दिरा नगर गेट नं0 2
बाँदा उ0प्र0-210001

संदर्भ संख्या : 781/ओ०ए०सं० 815/2024/24 दिनांक : 14/08/2024

सेवा में,

खनिज अधिकारी,
हमीरपुर।

विषय: **माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियन्त्रण बोर्ड व अन्य में पारित आदेश दिनांक 23.07.2024 के सम्बन्ध में।**

महोदय,

कृपया उपरोक्त विषयक सन्दर्भ ग्रहण करने का कष्ट करें। अवगत कराना है कि माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियन्त्रण बोर्ड व अन्य में पारित आदेश दिनांक 23.07.2024 के मुख्य अंश निम्नवत् है:–

".....1. This O.A. has been registered on the basis of the letter petition. In this O.A. the applicant being the resident of the village Chandout Sarila, Hamirpur, Uttar Pradesh has raised a grievance that illegal sand mining is rampant in Btewa River flowing through the Dist Hamirpur and Jaloun of Uttar Pradesh.

2. It is alleged that village Chandout, Jamodi, Kahata, Parasan , Bhedi, Simaria, and Muhana fall in the periphery of the river Betwa in District Hamirpur and Jaloun where the indiscriminate illegal sand mining is going on since 1994 and crores of cubic meter of sand has been illegally mined in more than 30 years. It is also the allegation of the applicant that the Government Official are spectators. The letter petition also states that as a consequence of illegal sand mining water level in the villages of these districts have gone down drastically and that in spite of the efforts of the villagers illegal mining, sand mining has not stopped.

3. In support of the plea taken in O.A the form of letter petition applicant has enclosed photographs and news items....."

उक्त आदेश के अनुपालन में जनपद–हमीरपुर (इंगित ग्राम) स्थित खनन पट्टों की सूची सहित खनन पट्टों पर पूर्व में की गयी कार्यवाही (पेनाल्टी, चालान, बन्दी इत्यादि) की सूचनायें समस्त संलग्नकों सहित इस कार्यालय में प्रेषित करने का कष्ट करें, जिससे उक्त सूचनायें ससमय बोर्ड मुख्यालय, लखनऊ प्रेषित की जा सकें, उक्त आदेश समस्त संलग्नकों सहित अग्रिम आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्नक : उपरोक्तानुसार।

भवदीया

(डॉ0 माधवी कमलवंशी) 14/8
क्षेत्रीय अधिकारी

प्रतिलिपि : मुख्य पर्यावरण अधिकारी (वृत्त–2), उ0प्र0 प्रदूषण नियन्त्रण बोर्ड, लखनऊ को सूचनार्थ सादर प्रेषित।

क्षेत्रीय अधिकारी

Annexure-60

प्रेषक,

खान अधिकारी,
हमीरपुर।

सेवा में,

क्षेत्रीय अधिकारी,
उ0प्र0 प्रदूषण नियन्त्रण बोर्ड,
बांदा।

संख्या– 829 /खनिज–एम0एम0सी–तीस–विविध (2024–24) दिनांक– 05·10·,2024

विषय– माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ0ए0 संख्या–815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियन्त्रण बोर्ड व अन्य में पारित आदेश दिनांक–23.07.2024 के सम्बन्ध में।

महोदय,

कृपया उपर्युक्त विषयक अपने पत्र संख्या–1012/एन0जी0टी0–815/2024/24 दिनांक–03.10.2024 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ0ए0 संख्या–815/2024 रमा शंकर बनाम प्रदूषण नियन्त्रण बोर्ड व अन्य में पारित आदेश दिनांक–23.07.2024 से आच्छादित ग्राम चण्डौत, भेड़ी खरका एवं रिरुआ बसरिया में खनन क्षेत्रों का विवरण के साथ कृत कार्यवाही की सूचना प्रेषित करने के निर्देश दिये गये है।

उक्त के सम्बन्ध में जनपद हमीरपुर के ग्राम चण्डौत, भेड़ी खरका एवं रिरुआ बसरिया के खनन क्षेत्रों में हुई कृत कार्यवाही की सूचना निम्नवत है :–

क्रम सं0	परियोजना का नाम	विवरण
1	2	3
1	M/s OM PRAKASH RAM AOUTAR, Riverbed Sand/Morrum mining having lease area 16.00 ha along River Betwa in Khand No. 21/1 at Village Chandaut, Tehsil- Sarila, District- Hamirpur, Uttar Pradesh	राजस्व विभाग, खनन विभाग द्वारा दिनांक–19.03.2024 को ग्राम चण्डौत के खण्ड संख्या–21/1 की जांच संयुक्त रुप से की गयी। जांच के समय खनन क्षेत्र में कार्यरत कर्मचारी मौके से वाहन छोड़कर भाग गये तथा पट्टाधारक भी मौके पर उपस्थित नही हुआ, जिसके पश्चात् प्रश्नगत क्षेत्र की जांच की गयी। जांच के समय स्वीकृत क्षेत्र से बाहर पूरब दिशा में कोडिनेट्स संख्या–N-25°54'21.031" E-79°39'8.568' के पास 6424.78 वर्ग मीटर मे औसतन 1.00 मीटर गहराई में कुल 6425 घन मीटर मौरम का अवैध खनन किया जाना पाया गया। जांच के समय खनन क्षेत्र के पूरब दिशा में पिलर संख्या–बी व सी स्थापित नही पाया गया तथा खनन क्षेत्र मे लगे वे–ब्रिज व कैमरे की जांच के समय वे–ब्रिज पर स्थापित कैमरे लगे पाये गये किन्तु उनकी दिशा नीचे की तरफ झुकी पायी गयी, जिससे वाहन पर भरी मौरम की मात्रा दिखाई नही दे रहा था, जिसको सही करने के लिये वे–ब्रिज पर उपस्थित कर्मचारियों को निर्देशित किया गया कि कैमरे को इस प्रकार से स्थापित करे कि कैमरे में वाहन संख्या के साथ–साथ वाहन पर भरे मौरम भी स्पष्ट नजर आये तथा दोनो पिलर को तत्काल लगाते हुये, उनके फोटोग्राफ कार्यालय में उपलब्ध कराने के निर्देश दिये गये। उक्त क्षेत्र के पट्टाधारक द्वारा स्वीकृत क्षेत्र के बाहर–6425 घन मीटर का अवैध खनन किया जाना पाया गया है, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–39/खनिज–एम0एम0सी–तीस–विविध (2023–24) दिनांक–04.04.2024 (संलग्नक–1) द्वारा कारण बताओं नोटिस निर्गत करते हुये स्पष्टीकरण चाहा गया। उक्त नोटिस के क्रम में पट्टाधारक द्वारा अपना स्पष्टीकरण दिनांक–10.04.2024 प्रस्तुत किया गया। पट्टाधारक द्वारा प्रस्तुत प्रत्यावेदन में उल्लिखित कथन तथ्यहीन/बलहीन पाये जाने के आधार पर प्रत्यावेदन दिनांक–10.04.2024 को निरस्त करते हुये निरतारित किया गया तथा कारण बताओं नोटिस के अन्तर्गत बकाया धनराशि जमा करने हेतु आदेश संख्या–230/खनिज–एम0एम0सी–तीस–विविध दिनांक–23.07.2024 (संलग्नक–2) निर्गत करते हुये सूचित किया गया। तत्पश्चात उक्त क्षेत्र की पुनः जांच खान निरीक्षक हमीरपुर व क्षेत्रीय लेखपाल द्वारा दिनांक–15.06.2024 को की गयी। जांच में ग्राम चण्डौत खण्ड संख्या–21/1 के बाहर लगभग–690 मीटर पूरब दिशा में 02 स्थानों पर स्वीकृत क्षेत्र के बाहर कुल 1350 घन मीटर बालू/मौरम का अवैध खनन किया जाना पाया गया, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–381/खनिज–एम0एम0सी–तीस–विविध (2024–25) दिनांक–22.06.2024 (संलग्नक–3) द्वारा कारण बताओं नोटिस निर्गत किया गया। उक्त कारण बताओं नोटिस के क्रम में पट्टाधारक द्वारा अपना प्रत्यावेदन दिनांक–17.07.2024 प्रस्तुत किया गया। पट्टाधारक द्वारा प्रस्तुत स्पष्टीकरण में उल्लिखित कथन

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		तथ्यहीन/बलहीन पाये जाने के आधार पर प्रत्यावेदन दिनांक–17.07.2024 को निरस्त कर निस्तारित करते हुये आदेश संख्या–230/खनिज–एम0एम0सी–तीस–विविध (2024–25) दिनांक–23.07.2024 (संलग्नक–4) द्वारा संसूचित किया गया। पट्टाधारक द्वारा उक्त आदेश के अनुपालन में रु0–12,15,000/–चालान संख्या–2500/01/IK93896 दिनांक–20.09.2024 (संलग्नक–5) द्वारा जमा कर चालान की प्रति प्रस्तुत की गयी है।
2	A. J. Construction, Area- 60.0 Acre/24.291 Ha. for River Sand/Morrum Mining Project at Khand No./ Gata No.- 23/14 ,Village- Bhedi Kharka, Tehsil- Sarila, District- Hamirpur, U.P	उक्त क्षेत्र की जांच खान निरीक्षक एवं सर्वेक्षक हमीरपुर द्वारा दिनांक–27.02.2023 को की गयी। सजांच आख्या में जांच में 09 स्थानों पर रिक्त स्थल से ओवरबर्डन हटाकर कुल 13020.50 घन मीटर बालू/मौरम का खनन किया गया, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–1656/खनिज–एम0एम0सी–तीस–विविध (2022–23) दिनांक–07.03.2023 द्वारा कारण बताओ नोटिस निर्गत करते हुये बकाया धनराशि जमा कराने तथा उपरोक्त के सम्बन्ध में सारवार स्पष्टीकरण प्रस्तुत करने के निर्देश दिये गये। तत्पश्चात निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 लखनऊ के पत्र संख्या–1869/एम0– प्रर्वतन हमीरपुर/2022 दिनांक–18.03.2023 द्वारा अवैध खनन/परिवहन के विरुद्ध प्रभावी कार्यवाही किये जाने हेतु जांच दल का गठन किया गया। गठित जाँच दल द्वारा दिनांक–14.03.2023 से 16.03.2023 तक जनपद में भ्रमण कर जांच की गयी। जांच में स्वीकृत क्षेत्र के दक्षिण–पश्चिम दिशा में रिक्त पड़े क्षेत्र एवं खण्ड संख्या–23/16 व 23/6 में 4204.5 घन मीटर बालू/मौरम का अवैध खनन किया जाना पाया गया, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–1907/खनिज– एम0एम0सी–तीस–विविध (2022–23) दिनांक–22.03.2023 को कारण बताओ नोटिस निर्गत किया गया। उक्त दोनो नोटिस दिनांक–07.03.2023 व 22.03.2023 के क्रम में पृथक–पृथक प्रत्यावेदन दिनांक–18.05.2023 प्रस्तुत किया गया। पट्टाधारक द्वारा प्रस्तुत किये गये प्रत्यावेदन परीक्षणोपरान्त सन्तोषजनक नही पाये जाने के कारण कार्यालय के आदेश संख्या–450/खनिज–एम0एम0सी–तीस–विविध (2023–24) दिनांक–16.06.2023 (संलग्नक–6) द्वारा धनराशि आरोपित करते हुये संसूचित किया गया। उक्त क्षेत्र की जांच राजस्व विभाग, वन विभाग एवं खनिज विभाग हमीरपुर द्वारा संयुक्त रुप से दिनांक– 10.04.2024 को की गयी। जांच में पट्टाधारक/संचालक द्वारा अपने स्वीकृत क्षेत्र दक्षिण दिशा में कुल 6240 घन मीटर बालू/मौरम का अवैध खनन किया जाना पाया गया, उक्त के सम्बन्ध में कार्यालय के पत्र संख्या–94/खनिज–एम0एम0सी–तीस–विविध (2024–25) दिनांक–18.04.2024 द्वारा कारण बताओ नोटिस निर्गत करते हुये सारवार स्पष्टीकरण उपलब्ध कराये जाने के निर्देश दिये गये। उक्त के सम्बन्ध में पट्टाधारक द्वारा प्रत्यावेदन दिनांक–14.06.2024 प्रस्तुत किया गया। प्रत्यावेदन में उल्लिखित कथन तथ्यहीन/बलहीन पाये जाने के आधार पर प्रत्यावेदन दिनांक–14.06.2024 को निरस्त कर निस्तारित करते हुये कार्यालय के आदेश संख्या–412/खनिज– एम0एम0सी–तीस–विविध (2024–25) दिनांक–26.06.2024 (संलग्नक–7) द्वारा संसूचित किया गया। निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन, लखनऊ के पत्र संख्या–725/एम0– प्रर्वतन हमीरपुर/2023–II दिनांक–27.06.2024 द्वारा निरीक्षण के मध्य दिखा कि स्वीकृत क्षेत्र में जाने हेतु आवागमन के लिये जो मार्ग बनाया गया है, उसके बायी और दायी ओर स्वीकृत क्षेत्र के बाहर ताजे अवैध खनन के निशान पाये गये। इस प्रकार पट्टाधारक द्वारा 8971.16 घन मीटर बालू/मोरम का अवैध खनन कर परिवहन किया गया है, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–529/खनिज–एम0एम0सी–तीस–विविध (2024–25) दिनांक–02.07.2024 द्वारा कारण बताओं नोटिस निर्गत करते हुये सारवान स्पष्टीकरण प्रस्तुत करने के निर्देश दिये गये। उक्त के सम्बन्ध में पट्टाधारक द्वारा प्रत्यावेदन दिनांक–16.07.2024 प्रस्तुत किया गया। प्रस्तुत स्पष्टीकरण में उल्लिखित कथन तथ्यहीन/बलहीन पाये जाने के आधार पर प्रत्यावेदन दिनांक–16.07.2024 को निरस्त करते निस्तारित करते हुये कार्यालय आदेश संख्या–232/खनिज–एम0एम0सी–तीस–विविध (2024–25) दिनांक– 23.07.2024 (संलग्नक–8) द्वारा संसूचित किया गया।
3	Harihar Minerals LLP, Khand No. 23/19, Area 12.145 Hac., Vill. Bhedi kharka, Teh. Sarila, Dist. Hamirpur	उक्त खनन पट्टा क्षेत्र की अवधि दिनांक–08.12.2023 को समाप्त हो चुकी है।
4	SHRI KANHA CONSTRUCTION COMPANY, Sand/Morrum mining along Betwa, Khand No. 23/13, Village- Bhedi Kharka, Tehsil - Sarila, District Hamirpur, U.P.,HAMIRPUR,210430(Lease Area- 12.145 ha, Production Capacity-194304 m3/annum)	उक्त खनन पट्टा क्षेत्र की अवधि दिनांक–08.12.2023 को समाप्त हो चुकी है।
5	PRIME VISION INDUSTRIES PVT LTD, AT KHAND NO./GATA NO-23/16, VILLAGE BHEDIKHARKA TEHSIL- SARILA, DISTRICT HAMIRPUR (U.P)	उक्त क्षेत्र की जांच राजस्व विभाग एवं खनन विभाग द्वारा संयुक्त रुप से दिनांक–08.12.2023 को की गयी। जांच में पट्टाधारक द्वारा कुल 68,960 घन मीटर का खनन किया गया है। पट्टाधारक के ऑनलाइन पोर्टल से माह अक्टूबर, 2023 से अब तक कुल 68,176 घन मीटर बालू/मौरम का ई–एम0एम0–11 निर्गत किया गया है। इस प्रकार उक्त पट्टाधारक द्वारा 784 घन मीटर का अतिरिक्त खनन किया जाना पाया गया, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–1590/खनिज–एम0एम0सी–तीस–विविध द्वारा कारण बताओं नोटिस निर्गत

		किया गया। उक्त के सम्बन्ध में पट्टाधारक द्वारा प्रत्यावेदन दिनांक–30.12.2023 प्रस्तुत किया गया। प्रस्तुत प्रत्यावेदन में उल्लिखित तथ्य आधारहीन, बलहीन एवं नियमानुसार न होने के कारण निरस्त कर निस्तारित करते हुये कार्यालय के आदेश संख्या–1700/खनिज–एम0एम0सी–तीस–विविध (2023–24) दिनांक–12.01.2024 (संलग्नक–9) द्वारा संसूचित किया गया। पट्टाधारक को पट्टा क्षेत्र में 360 डिग्री दृश्यता रिकार्डिंग के योग्य चार सी0सी0टी0वी0 कैमरा व आर0एफ0आई0डी0 स्कैनर से प्रत्येक वाहन पर निर्गत किये गये ई–एम0एम0–11 पर अंकित बारकोड डाटा 30 दिनों का डाटा कार्यालय के पत्र संख्या–1847/ खनिज–एम0एम0सी–तीस–विविध (2023–24) दिनांक–08.02.2024 द्वारा उपलब्ध कराये जाने के निर्देश दिये गये। पट्टाधारक द्वारा उक्त के सम्बन्ध में मांगी गयी रिकार्डिंग व बारकोड डाटा उपलब्ध न कराये जाने के कारण कार्यालय के आदेश संख्या–2027/खनिज–एम0एम0सी–तीस–विविध (2023–24) दिनांक–13.03.2023 (संलग्नक–10) द्वारा 30 दिनों की देयता नियम–60(3) के अन्तर्गत निर्धारित करते हुये संसूचित किया गया।
6	Parihar Construction, Partner Shri Dushyant Singh and Shri Balwant Singh, Sand/Morrum mining project on Betwa River at KhandNo. 23/20, Village- Bhedi Kharka, Tehsil- Sarila, DistrictHamirpur, State- Uttar Pradesh, (Leased12.145 ha)	मै0 परिहार कन्सट्रक्शन पार्टनर श्री दुष्यन्त सिंह व बलवन्त सिंह पुत्रगण श्री उदयपाल सिंह निवासीगण ग्राम निवादा जनपद हमीरपुर उ0प्र0 के पक्ष में तहसील सरीला के ग्राम भेडी खरका खण्ड संख्या–23/20 रकबा–30 एकड़ का 06 माह अल्प अवधि हेतु खनन अनुज्ञा पत्र दिनांक–02.12.2023 से 01.06.2024 तक की अवधि तक स्वीकृत किया गया था। उक्त अनुज्ञा पत्र की अवधि के दौरान पट्टाधारक द्वारा अवैध खनन किया जाना नही पाया गया और न ही खनन क्षेत्र में कोई अनियमितता पायी गयी। यहाँ यह भी उल्लेखनीय है कि जनपद में शासनादेश के अन्तर्गत टास्कफोर्स का गठन किया गया है, जिनके द्वारा समय–समय पर अवैध खनन के विरुद्ध जाँच की जाती है तथा जाच में अनियमिततायें पाये जाने पर सम्बन्धित के विरुद्ध सुसंगत प्राविधानों के अन्तर्गत नियमानुसार कार्यवाही करती है।
7	Mahadev Enclave (Old Name Chaudhary Traders) Khand No.- 23/8, Village-Bhedi Kharaka, TehsilSarila , District- Hamirpur, U.P., Sanctioned Lease Area- 24.291 ha, Effective Area- 21.401 ha	निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन, लखनऊ के पत्र संख्या–898/एम0–प्रर्यतन हमीरपुर दिनांक–23.07.2024 जिसके द्वारा जिलाधिकारी जालौन के पत्र संख्या–1030/खनिज–एम0एम0सी–तीस दिनांक–20.03.2024 द्वारा जनपद हमीरपुर की तहसील सरीला स्थित ग्राम भेड़ी के खण्ड संख्या–23/8 के पट्टाधारक मै0 महादेव इनक्लेव प्रा0लि0 निदेशक राघव खाण्डक पुत्र श्री अशोक खाण्डक निवासी–203 जी0 उद्यान गंगा नगर राजस्थान द्वारा अपने स्वीकृत खनन क्षेत्र से हटकर जनपद जालौन की सीमा में नदी तल की भूमि में चार पिट्स से कुल 11017 घन मीटर बालू/मौरम का अवैध खनन/परिवहन मेहरुद्दीन उर्फ बाबा पुत्र श्री ताजुद्दीन निवासी–पतेला थाना कदौरा जनपद जालौन के माध्यम से कराया गया है। संयुक्त जांच आख्या दिनांक–19.03.2024 की प्रति संलग्न करते हुये अवैध खनन की मात्रा 11017 घन मीटर बालू/मौरम की रायल्टी रु0–16,52,550/–, खनिजमूल्य रु0–82,62,750/– एवं नियमानुसार शास्ति की धनराशि अधिरोपित करते हुये देय धनराशि जनपद जालौन के खनन लेखाशीर्षक में जमा कराये जाने के निर्देश दिये गये। उक्त के सम्बन्ध में पट्टाधारक द्वारा कुल धनराशि रु0–1,09,15,300/–चालान संख्या–AKV240015376 दिनांक–04.07.2024 (संलग्नक–11) द्वारा जनपद जालौन में जमा कर चालान की एक प्रति इस कार्यालय में भी प्रस्तुत की गयी है। उक्त के अतिरिक्त जिलाधिकारी जालौन के पत्र संख्या–1314/खनिज–एम0एस0सी0–30 दिनांक–12.06.2024 द्वारा 9775.4 घन मीटर अवैध खनन की रायल्टी व खनिज मूल्य कुल रु0–87,97,860/– व शास्ति रु0–5,00,000/– जमा करने के निर्देश दिये गये, जिसके क्रम में पट्टाधारक द्वारा उक्त धनराशि कुल रु0–92,97,860/– चालान संख्या–AKV0015377 दिनांक–04.07.2024 (संलग्नक–12) द्वारा जमा किया गया है।
8	Ajit Singh Malhotra, Proposed River Bed Sand Mining Project from Betwa River for located at Khand No.- 22/5, Village- Rirua Basaria, Tehsil- Sarila, District- Hamirpur, U.P., Lease Area: 23.0 ha)	उक्त के सम्बन्ध में अवगत कराना है कि ग्राम रिरुआ बसरिया के खण्ड संख्या–22/5 की जांच खान निरीक्षक हमीरपुर द्वारा दिनांक–14.05.2024 को की गयी। खान निरीक्षक हमीरपुर जांच आख्या में उल्लेख किया गया है कि ग्राम रिरुआ बसरिया के खण्ड संख्या–22/5 की जांच के समय खनन कार्य अपने स्वीकृत क्षेत्र में होना पाया गया व जिन मशीनों के द्वारा खनन कार्य किया जा रहा था, वे मशीन निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन, लखनऊ के पत्र संख्या–414/एम0–खनन नीति/2018 दिनांक–21.06.2019 के अनुरुप पायी गयी। कही पर भी हैवी मशीन से बालू/मौरम का अवैध खनन होना नही पाया गया और न ही मानक से अधिक गहराई में खनन कार्य होना पाया गया व न ही नदी की जलधारा में खनन कार्य होना पाया गया। जांच आख्या दिनांक–14.05.2024 की छायाप्रति संलग्नक–13 के रुप में संलग्न कर प्रेषित है।
9	ATIKURRAHMAN, Khand No. 22/14, Village Riua Basaria, Tehsil Sarila, District Hamirpur, Uttar Pradesh	उक्त खनन पट्टा किंबत. डी0एम0एम0, टी0सी0एस0 एवं अवैध खनन की धनराशि जमा न करने के कारण दिनांक–05.01.2023 को निरस्त किया गया था। उक्त खनन पट्टा मा0 न्यायालय के आदेश दिनांक–22.05.2023 के क्रम में कार्यालय के पत्र संख्या–438/खनिज–एम0एम0सी–तीस–विविध (2023–24) दिनांक–15.06.2023 द्वारा निरस्तीकरण आदेश वापस ले लिया गया, परन्तु खनन पट्टे में देय धनराशि जमा न करने के कारण खनन पट्टे में खनन कार्य संचालित नही हुआ है।
10	MS EXSAND PVT LTD, Khand 22/7, Area 12ha, HAMIRPUR,210432 City:Rirua Basariya Block: Sarila District: HAMIRPUR	राजस्व विभाग, खनन विभाग एवं पुलिस विभाग द्वारा दिनांक–01.11.2023 को संयुक्त रुप से जांच की गयी। जांच के समय ग्राम रिरुआ बसरिया के खण्ड संख्या–22/7 के पश्चिम दिशा में स्वीकृत क्षेत्र के बाहर रिक्त पड़े क्षेत्र में जी0पी0एस0 कोर्डिनेट्स N-25°54'37" E-79°43'51" E के आसपास 70X10X04= 280 घन मीटर का अवैध

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		खनन किया जाना पाया गया। नदी की जलधारा में खनन होना नही पाया गया, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–1142/खनिज–एम0एम0सी–तीस–विविध (2024–25) दिनांक–03.11.2023 (संलग्नक–14) द्वारा कारण बताओं नोटिस निर्गत करते हुये आरोपित धनराशि जमा करने के निर्देश दिये गये। उक्त के क्रम में पट्टाधारक द्वारा आरोपित धनराशि रु0–7,52,000/– चालान संख्या–AKV240017663 दिनांक–14.08.2024 (संलग्नक–15) द्वारा जमा कर चालान की प्रति प्रस्तुत की गयी। उपजिलाधिकारी कालपी, खान अधिकारी व खान निरीक्षक जालौन द्वारा दिनांक–18.10.2023 को संयुक्त रुप से जांच की गयी। जांच में जनपद जालौन तहसील कालपी के ग्राम परासन मजरा मोहरदेवी के गाटा संख्या–4863/1 में पिट्स नं0–1 में 0.174 हे0 क्षेत्रफल में 1.8 मीटर गहराई में 3,132 घन मीटर व पिट्स नं0–02 में 0.1250 हे0 क्षेत्र में 02 मीटर गहराई में 2500 घन मीट कुल 5632 घन मीटर बालू/मौरम का अवैध खनन/परिवहन किया जाना पाया गया। उक्त के सम्बन्ध में जिलाधिकारी जालौन के नोटिस पत्र संख्या–503/खनिज– एम0एम0सी–30 दिनांक–28.10.2023 (संलग्नक–16) निर्गत करते हुये 15 दिवस के अन्दर लिखित स्पष्टीकरण चाहा गया, जिसके क्रम में पट्टाधारक द्वारा कारण बताओं नोटिस में निहित धनराशि रु0–55,68,000/– जनपद जालौन में जमा किया गया है। उक्त के अतिरिक्त निदेशक, भूतत्व एवं खनिकर्म निदेशालय उ0प्र0 लखनऊ के पत्र संख्या–2064/एम0– प्रयतन हमीरपुर/2023 दिनांक–02.02.2024 (संलग्नक–17), के साथ श्री सत्य प्रकाश निषाद, जिलाध्यक्ष निषाद पार्टी जालौन के शिकायती प्रार्थना पत्र दिनांक–30.10.2023 के क्रम में प्रश्नगत प्रकरण में समिति का गठन कर जांच कराकर आख्या प्रस्तुत करने के निर्देश दिये गये है। उक्त के क्रम में कार्यालय ज्ञाप संख्या–1071/खनिज–एम0एम0सी–तीस–(2023–24) दि0–10.02.2024 (संलग्नक–18) द्वारा समिति का गठन किया गया तथा उक्त के पत्र के क्रम में जिलाधिकारी जालौन के पत्र संख्या–824/खनिज–एम0एम0सी–30 दिनांक– 07.02.2024 (संलग्नक–19) द्वारा समिति का गठन करते हुये जांच आख्या उपलब्ध कराये जाने के निर्देश दिये गये। उक्त निर्देश के अनुपालन में क्षेत्र जांच जनपद जालौन व हमीरपुर की संयुक्त समिति द्वारा दिनांक–15.02.2024 को जांच की गयी। जांच के समय प्रश्नगत क्षेत्र में कार्य स्वीकृत के अन्तर्गत होना पाया गया। स्वीकृत क्षेत्र बाहर कहीं भी अवैध खनन के साक्ष्य नही पाये गये।
11	MS EXSAND PVT LTD, khand 22/2, rirua basariya, sarila, HAMIRPUR, 210432	राजस्व विभाग, खनन विभाग एवं पुलिस विभाग द्वारा दिनांक–04.04.2024 को संयुक्त रुप से जांच की गयी। जांच के समय पट्टाधारक द्वारा अपने स्वीकृत क्षेत्र से बाहर पिल संख्या–डी व सी के मध्य खनन क्षेत्र के बाहर दक्षिण दिशा में कोडिनेट्स संख्या जी–N-25°53'33.25" E-79°45'34.96" E से यू– N-25°52'57.79" E-79°45'32.18" E के मध्य कुल 9118 वर्ग मीटर क्षेत्र में औसत गहराई 0.4 मीटर में कुल 3648 घन मीटर बालू/मौरम का अवैध खनन होना पाया गया। उक्त खनन में लगे कैमरो की जांच करने पर पी0टी0जेड0 कैमरा/सी0सी0टी0वी0 कैमरा लगा हुआ पाया गया तथा खनन क्षेत्र में सभी पिलर भी लगे पाये गये, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–73/खनिज–एम0एम0सी–तीस–विविध (2023–24) दिनांक–09.04.2024 (संलग्नक–20) द्वारा कारण बताओं नोटिस निर्गत करते हुये आरोपित धनराशि जमा करने के निर्देश दिये गये। उक्त के क्रम में पट्टाधारक द्वारा आरोपित धनराशि रु0–37,83,200/– चालान संख्या–AKV240017662 दिनांक–14.08.2024 (संलग्नक–21) द्वारा जमा कर चालान की प्रति प्रस्तुत की गयी।
12	PRAMOD KUMAR SINGH, Village- Rirua Basriya, Khand No. 22/12, Tehsil-Sarila, DistrictHamirpur, Uttar Pradesh	खनन पट्टा क्षेत्र 06 माह अल्प अवधि के लिये दिनांक–20.12.2022 को लेटर आफ इन्टेंट निर्गत किया गया है। खनन पट्टे की ई0सी0 हस्तान्तरण न हो पाने के कारण खनन अनुज्ञा पत्र स्वीकृत नही किया गया है।
13	MALHOTRA BROTHERS, KHAND NO. 22/4 VILLAGE-riruwa basaria, TEHSIL-sarila, DISTRICT-HAMIRPUR	उक्त के सम्बन्ध में अवगत कराना है कि ग्राम रिरुआ बसरिया के खण्ड संख्या–22/4 की जांच खान निरीक्षक हमीरपुर द्वारा दिनांक–14.05.2024 को की गयी। खान निरीक्षक हमीरपुर जांच आख्या में उल्लेख किया गया है कि ग्राम रिरुआ बसरिया के खण्ड संख्या–22/4 की जांच के समय खनन कार्य अपने स्वीकृत क्षेत्र में होना पाया गया व जिन मशीनों के द्वारा खनन कार्य किया जा रहा था, वे मशीन निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन, लखनऊ के पत्र संख्या–414/एम0–खनन नीति/2018 दिनांक–21.06.2019 के अनुरुप पायी गयी। कही पर भी हैवी मशीन से बालू/मौरम का अवैध खनन होना नही पाया गया और न ही मानक से अधिक गहराई में खनन कार्य होना पाया गया व न ही नदी की जलधारा में खनन कार्य होना पाया गया। जांच आख्या दिनांक–14.05.2024 की छायाप्रति संलग्नक–22 के रुप में संलग्न कर प्रेषित है।

उपरोक्तानुसार सूचना से अवगत होने का कष्ट करें।

संलग्नक–यथोपरि।

खान अधिकारी,
हमीरपुर

Annexure-61

ENVIRONMENTAL CLEARANCE

PARIVESH (Pro-Active and Responsive Facilitation by Interactive, and Virtuous Environmental Single-Window Hub)

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment Authority(SEIAA), Uttar Pradesh)

To,

The Owner
AJIT MALHOTRA
R/o basis Alka Takies ,Nehru, ward ,Tehsil- Pipariya, Dist.-Hosangabad,State-Madhya Pradesh -461775

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/67589/2020 dated 15 Sep 2021. The particulars of the environmental clearance granted to the project are as below.

1.	**EC Identification No.**	**EC22B001UP194716**
2.	**File No.**	6572-5669
3.	**Project Type**	New
4.	**Category**	B1
5.	**Project/Activity including Schedule No.**	1(a) Mining of minerals
6.	**Name of Project**	Rirua Basariya Sand/Morrum Mining Project
7.	**Name of Company/Organization**	AJIT MALHOTRA
8.	**Location of Project**	Uttar Pradesh
9.	**TOR Date**	27 Jul 2020

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 04/01/2022

(e-signed)
Member Secretary
Member Secretary
SEIAA - (Uttar Pradesh)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH.Please quote identification number in all future correspondence.

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State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.
Vineet Khand-1, Gomti Nagar, Lucknow- 226010
E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com
Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/MIN/67589/2020 & SEIAA, U.P File no- 6572/5669

Sub: Environmental Clearance is sought for Proposed Sand Mining from Betwa River Bed at Khand No.- 22/05, Village- Rirua Basaria, Tehsil- Sarila, Hamirpur, Area: 23.0 ha

Dear Sir,

This is with reference to your application / letter dated 26-05-2020, 15-06-2020, 15-09-2021, 18-11-2021 on above mentioned subject. The matter was considered by SEAC in meeting held on 22-11-2021 and SEIAA in meeting held on 04-12-2021.

A presentation was made by the project proponent along with their consultant M/s Cognizance Research India Pvt Ltd, Lucknow to SEAC on 22-11-2021.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Sand Mining from Betwa River Bed at Khand No.- 22/05, Village- Rirua Basaria, Tehsil- Sarila, Hamirpur, Shri Ajit Singh Malhotra, Area: 23.0 ha
2. Salient features of the project as submitted by the project proponent:

2.	The terms of reference in the matter were issued by SEIAA, U.P. vide letter no 213/ Parya/ SEAC/ 5669 / 2019 dated 27th July,2020	
3.	The public hearing was organized on	Public Hearing was conducted on 12.08.2021
4.	Final EIA report submitted on	EIA was submitted on 15.09.2021
5.	On-line proposal No.	SIA/UP/MIN/67589/2020
6.	File No. allotted by SEIAA, UP	6572/5669
7.	Name of Proponent	Shri Ajit Singh Malhotra
8.	Full correspondence address of proponent and mobile No.	R/O Basis AlkaTakies, Nehru Ward, Tehsil - Pipariya, District- Hoshangabad, Madhya Pradesh
		Mobile No-
		Email-
9.	Name of Project	Proposed riverbed Sand/Morrum mining project on Betwa River for Shri Ajit Singh Malhotra
10.	Project location (Plot/Khasra/Gata No.)	Khand No. 22/5
11.	Name of River	Betwa
12.	Name of Village	RiruaBasariya
13.	Tehsil	Sarila
14. District		Hamirpur
15. Name of Minor Mineral		Sand/Morrum
16. Sanctioned Lease Area (in Ha.)		23

17. Max & Min mRL within lease area	Max- 105 mRL and Min- 103.6 mRL
18. Pillar Coordinates (Verified by DMO)	**Pillar No.** / **Latitude** / **Longitude** **A** 25°54'30.75"N 79°44'38.38"E **B** 25°54'28.44"N 79°44'43.59"E **C** 25°54'15.85"N 79°44'56.10"E **D** 25°54'8.12"N 79°44'46.60"E **E** 25°54'21.33"N 79°44'34.59"E **F** 25°54'23.75"N 79°44'29.70"E
19. Total Geological Reserves	6,90,000 cum
20. Total Mineable Reserves in LOI	3,81,401cum
21. Total Proposed Production	18,39,770 cum
22. Proposed Production/year	3,67,954 cum
23. Sanctioned Period of Mine lease	5 years
24. Production of mine/day	1415.20
25. Method of Mining	Open Cast Semi-mechanized Method
26. No. of working days	260 days
27. Working hours/day	8 hrs
28. No. of workers	100
29. No. of vehicles movement/day	107
30. Type of Land	Government waste land
31. Ultimate Depth of Mining	1.8
32. Nearest metalled road from site	0.8 km
33. Water Requirement	PURPOSE / REQUIREMENT (KLD) Drinking 1.0 Suppression of dust 7.2 Plantation 23.0 Toil 1.0 Total 32.2
34. Name of QCI Accredited Consultant with QCI No and period of validity.	Cognizance Research India Pvt Ltd. 1922, validity= 03-02-2022
35. Any litigation pending against the project or land in any court	No
36. Details of 500 m Cluster Map & certificate issued by Mining Officer	Yes, 22/ Khanij M M C- Tees- Vividh(2020-2021)
37. Details of Lease Area in approved DSR	Yes, detail given in DSR
38. Proposed CER cost	Rs 2,72,000 /-
39. Proposed EMP cost	Capital Cost Including CER Budget –Rs.2.327 Crore/- Recurring cost/yr -Rs. 5,85,000 /-
40. Length and breadth of Haul Road	Length: 0.6 km, width: 6 m
41. No. of Trees to be Planted	23000 plants

3. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
4. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
5. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.

6. There is no litigation pending in any court regarding this project.
7. The project proposal falls under category–1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee (SEAC) Meeting (SEAC) held on 22-11-2021 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting dated 04-12-2021 decided to grant the Environmental Clearance to the title project for collection of 3,67,954 m^3 /year or lease area of 23 ha subject to effective implementation of the following General Conditions and specific conditions:-

General Conditions:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
5. Mining and loading shall be done only within day hours' time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The

status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.

18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.
19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
21. Dispensary facilities for first-aid shall be provided at site.
22. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
23. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
24. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
25. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad/ Municipal Corporation and Urban Local Body.
26. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
27. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
28. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
29. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
30. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
31. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
32. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.

33. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, SEIAA, U.P and UPPCB.
34. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
35. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
36. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
37. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
38. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
39. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
40. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
41. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
42. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
43. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
44. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Integrated Regional Office, MoEF&CC, GoI, Lucknow by e-mail.
45. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
46. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.

47. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
48. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

Specific Conditions:

1. In the absence of replenishment study, keeping in mind various orders issued by Hon'ble NGT and development works in the State, EC is granted for a period of one year.
2. Permissible mining of river bed material (sand / bajri) shall be strictly limited to quantity and area mentioned in LOI or mining plan, whichever is lesser, and maximum mineable depth will be limited to as the approved mining plan. The permissible mineable material will be valid till one year from the date of transfer of the EC.
3. For subsequent period, PP shall submit fresh annual replenishment study to SEIAA, UP for amendment in EC for mineable quantity and maximum permissible depth for mining based on scientific findings of replenishment study. Such study shall be placed before SEAC for appraisal for next three years to assess rate of deposition and accordingly, mineable production capacity and depth can be prescribed based on trends analysis, provided it is found scientifically satisfactory by the SEAC. The placing of the study report SEAC is mandatory for initial three years.
4. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
5. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
6. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
7. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
8. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 23,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
9. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
10. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.

11. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
12. The Environmental clearance will be co-terminus with the mining lease period.
13. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
14. Environment management in according to environmental status and impact of the project.
15. During the school opening and closing time transportation of minerals will be restricted.
16. Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
17. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
18. Pakkamotorable haul road to be maintained by the project proponent.
19. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
20. Permission from the competent authority regarding evacuation route should be taken.
21. One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
22. Provision for cylinder to workers should be made for cooking.
23. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
24. Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road. Width of the haul road shall be more than 6 meter.
25. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
26. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
27. Provision for two toilets and hand pumps should be made at mining site.
28. Drinking water for workers would be provided by tankers.
29. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
30. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
31. Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.
32. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
33. Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
34. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
35. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity /

production levels shall be decreased / stopped accordingly till the replenishment is completed.

36. The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statuary committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
37. If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
38. Project falling within 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
39. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
40. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked.
41. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
42. The mining work will be open-cast and manual/semi mechanized (subject to order of Hon'ble NGT/Hon'ble Courts (s)). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
43. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width which-ever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
44. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
45. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
46. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
47. The project proponent will provide personal protective equipment (PPE) as required, also provid adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
48. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS)].

49. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
50. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
51. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
52. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
53. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
54. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
55. Solid waste material viz., gutkhapouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
56. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
57. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Integrated Regional Office, MoEF&CC, GoI, Lucknow, SEIAA, U.P. and UPPCB.
58. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at http://www.seiaaup.in and a copy of the same shall be forwarded to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, CPCB, State PCB.
59. The MoEF&CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
60. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
61. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
62. Waste water from potable use be collected and reused for sprinkling.
63. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically

deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Copy, through email, for information and necessary action to –

1. **The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – soenvups@rediffmail.com)**
2. **Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)**
3. **Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)**
4. **Director, Geology & Mining, Uttar Pradesh, Khanij Bhawan 27/8, Raja Ram Mohan Rai Marg, Lucknow-226001 (email - dgmupexp@gmail.com)**
5. **District Magistrate, Hamirpur, Uttar Pradesh.**
6. **Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)**
7. **Copy to Web Master for uploading on PARIVESH Portal.**
8. **Copy for Guard File.**

(Ajay Kumar Sharma)
Member Secretary, SEIAA

Signature Not Verified
Digitally signed by Member Secretary
Member Secretary
Date: 1/4/2022 7:07:12 PM

Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

196162/UPPCB/Banda(UPPCBRO)/CTO/both/HAMIRPUR/2023 **Date: 29/12/2023**

To,

M/s

Ajit Singh Malhotra

khand no 22/5 riruwa basariya ,HAMIRPUR,210432

Application Id-23433031

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **Ajit Singh Malhotra** located at **khand no 22/5 riruwa basariya ,HAMIRPUR,210432**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA Ajit Singh Malhotra **granted for the period from 01/01/2024 to 31/12/2027** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Sand/Morrum	367954	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	**1.0 KLD**	**Septic Tank**	**Soak Pit**

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Sand/Morrum.			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production capacity Sand/Morrum- 367954 Cu meter /Annum by opencast and semi mechanized mining in 23 Hectare Lease area at Khand No.- 22/05, Village- Rirua Basaria, Tehsil- Sarila, Hamirpur.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide EC Identification No. EC22B001UP194716 dated 04-01-2022 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease/Environmental Clearance.
4. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
5. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.
6. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
7. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
8. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
9. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Sand/Morrum.
10. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
11. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
12. All trucks, tractors used in transportation of Sand/Morrum shall be covered by canvas sheet to prevent dust emission.
13. Water will be sprayed after loading activity (if Sand/Morrum collected could be dry condition)
14. The dust suppression measures like water spraying will be done on the haul roads and working areas.
15. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
16. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
17. Industry shall abide by directions given by Hon'ble Court, Hon’ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time.
18. Consent fees if revised, shall be payable by industry from the date of its applicability.
19. Industry shall comply with the relevant provisions of Environmental Laws.
20. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

RAJENDRA SINGH
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Date: 2024.01.02 18:25:22 +05'30'

Chief Environmental Officer (circle-2)

Copy to:

280

Regional Officer, UPPCB, Banda with direction to send the compliance report of CTO conditions on quarterly basis.

RAJENDRA SINGH
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Date: 2024.01.02 18:25:32 +05'30'

Chief Environmental Officer (circle-2)

मिशन LiFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश

- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - यह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रत्याक्षीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

Annexure-63

ई–मेल–robanda@uppcb.com

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

क्षेत्रीय कार्यालयः 34ए, निकट संत तुलसी पब्लिक स्कूल, गेट नं0–2,
इन्दिरा नगर, चिल्ला रोड, बाँदा

सन्दर्भ सं0– 913/सी0टी0ओ0–358/नोटिस/2024 दिनांकः 30/9/2024

सेवा में,

Shri Ajit Singh Malhotra, Tehsil-Pipariya, Post- Pipariya, Ward No-13, Nehru Ward, Alka Takij Ke Baju Me, Pipariya, Hosangabad, M.P.	M/s Ajit Singh Malhotra, Khand No 22/5, Vill- Riruwa Basariya, District-Hamirpur.

विषय : **SEIAA द्वारा प्राप्त पर्यावरणीय स्वीकृति एवं राज्य बोर्ड द्वारा निर्गत जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 यथासंशोधित एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित में वर्णित प्राविधानों के अनुपालन किये जाने के सम्बन्ध में।**

महोदय,

उपरोक्त विषयक संदर्भ ग्रहण करें। सन्दर्भित खनन (खण्डा/बोल्डर/ब्लास्ट/गिट्टी) के खनिज विभाग, बाँदा द्वारा निर्धारित क्षेत्रफल पर खनन कार्य किये जाने हेतु SEIAA द्वारा निर्गत पर्यावरणीय स्वीकृति एवं राज्य बोर्ड द्वारा निर्गत सहमति (जल/वायु) में अधिरोपित शर्तों की अनुपालन आख्या आज दिनांक तक प्रेषित नहीं की गयी है, जो जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 यथासंशोधित एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित में वर्णित प्राविधानों का उल्लंघन है।

अतः आपको निर्देशित किया जाता है कि खनन क्षेत्र पर प्राप्त पर्यावरणीय स्वीकृति में अधिरोपित शर्तों के साथ राज्य बोर्ड से निर्गत सहमति (जल/वायु) में वर्णित प्राविधानों के अन्तर्गत पूर्व से संचालित खनन क्षेत्र की अनुपालन आख्या एक सप्ताह के अन्दर फोटो सहित, पूर्ण विवरण सहित एवं पूर्व वित्तीय वर्ष 2023–24 पर्यावरणीय स्टेटमेंट (फॉर्म–5) सहित एवं वर्तमान में खनन क्षेत्र की परिवेशीय वायु गुणता अनुश्रवण आख्या क्षेत्रीय कार्यालय को प्रेषित करना सुनिश्चित करें। अन्यथा की दृष्टि में जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 यथासंशोधित एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित के प्राविधानों के अन्तर्गत वैधानिक कार्यवाही किये जाने की संस्तुति बोर्ड मुख्यालय अग्रसारित कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वयं उद्योग स्वामी का होगा।

भवदीया

(डॉ0 माधवी कमलवंशी)
क्षेत्रीय अधिकारी

प्रतिलिपि : मुख्य पर्यावरण अधिकारी (वृत्त–2), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सादर प्रेषित।

क्षेत्रीय अधिकारी

Annexure-64

दूरभाष–05192 297470
ई–मेल:– robanda@uppcb.in

क्षेत्रीय कार्यालय : उ0 प्र0 प्रदूषण नियन्त्रण बोर्ड,

34ए, निकट संत तुलसी पब्लिक स्कूल, न्यू बिल्डिंग, इन्दिरा नगर गेट नं0 2
बाँदा उ0प्र0-210001

संदर्भ संख्या : 781/ओ०ए०सं० 815/2024/24 दिनांक : 14/08/2024

सेवा में,
खनिज अधिकारी,
हमीरपुर।

विषय: **माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियन्त्रण बोर्ड व अन्य में पारित आदेश दिनांक 23.07.2024 के सम्बन्ध में।**

महोदय,

कृपया उपरोक्त विषयक सन्दर्भ ग्रहण करने का कष्ट करें। अवगत कराना है कि माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियन्त्रण बोर्ड व अन्य में पारित आदेश दिनांक 23.07.2024 के मुख्य अंश निम्नवत् है:–

".....1. This O.A. has been registered on the basis of the letter petition. In this O.A. the applicant being the resident of the village Chandout Sarila, Hamirpur, Uttar Pradesh has raised a grievance that illegal sand mining is rampant in Btewa River flowing through the Dist Hamirpur and Jaloun of Uttar Pradesh.

2. It is alleged that village Chandout, Jamodi, Kahata, Parasan , Bhedi, Simaria, and Muhana fall in the periphery of the river Betwa in District Hamirpur and Jaloun where the indiscriminate illegal sand mining is going on since 1994 and crores of cubic meter of sand has been illegally mined in more than 30 years. It is also the allegation of the applicant that the Government Official are spectators. The letter petition also states that as a consequence of illegal sand mining water level in the villages of these districts have gone down drastically and that in spite of the efforts of the villagers illegal mining, sand mining has not stopped.

3. In support of the plea taken in O.A the form of letter petition applicant has enclosed photographs and news items....."

उक्त आदेश के अनुपालन में जनपद–हमीरपुर (इंगित ग्राम) स्थित खनन पट्टों की सूची सहित खनन पट्टों पर पूर्व में की गयी कार्यवाही (पेनाल्टी, चालान, बन्दी इत्यादि) की सूचनायें समस्त संलग्नकों सहित इस कार्यालय में प्रेषित करने का कष्ट करें, जिससे उक्त सूचनायें ससमय बोर्ड मुख्यालय, लखनऊ प्रेषित की जा सकें, उक्त आदेश समस्त संलग्नकों सहित अग्रिम आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्नक : उपरोक्तानुसार।

भवदीया

(डॉ0 माधवी कमलवंशी) 14/8
क्षेत्रीय अधिकारी

प्रतिलिपि : मुख्य पर्यावरण अधिकारी (वृत्त–2), उ0प्र0 प्रदूषण नियन्त्रण बोर्ड, लखनऊ को सूचनार्थ सादर प्रेषित।

क्षेत्रीय अधिकारी

Annexure-65

प्रेषक,

खान अधिकारी,
हमीरपुर।

सेवा में,

क्षेत्रीय अधिकारी,
उ0प्र0 प्रदूषण नियन्त्रण बोर्ड,
बांदा।

संख्या– 829 /खनिज–एम0एम0सी–तीस–विविध (2024–24) दिनांक– 05·10·,2024

विषय– माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ0ए0 संख्या–815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियन्त्रण बोर्ड व अन्य में पारित आदेश दिनांक–23.07.2024 के सम्बन्ध में।

महोदय,

कृपया उपर्युक्त विषयक अपने पत्र संख्या–1012/एन0जी0टी0–815/2024/24 दिनांक–03.10.2024 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ0ए0 संख्या–815/2024 रमा शंकर बनाम प्रदूषण नियन्त्रण बोर्ड व अन्य में पारित आदेश दिनांक–23.07.2024 से आच्छादित ग्राम चण्डौत, भेड़ी खरका एवं रिरुआ बसरिया में खनन क्षेत्रों का विवरण के साथ कृत कार्यवाही की सूचना प्रेषित करने के निर्देश दिये गये है।

उक्त के सम्बन्ध में जनपद हमीरपुर के ग्राम चण्डौत, भेड़ी खरका एवं रिरुआ बसरिया के खनन क्षेत्रों में हुई कृत कार्यवाही की सूचना निम्नवत है :–

क्रम सं0	परियोजना का नाम	विवरण
1	2	3
1	M/s OM PRAKASH RAM AOUTAR, Riverbed Sand/Morrum mining having lease area 16.00 ha along River Betwa in Khand No. 21/1 at Village Chandaut, Tehsil- Sarila, District- Hamirpur, Uttar Pradesh	राजस्व विभाग, खनन विभाग द्वारा दिनांक–19.03.2024 को ग्राम चण्डौत के खण्ड संख्या–21/1 की जांच संयुक्त रुप से की गयी। जांच के समय खनन क्षेत्र में कार्यरत कर्मचारी मौके से वाहन छोड़कर भाग गये तथा पट्टाधारक भी मौके पर उपस्थित नही हुआ, जिसके पश्चात् प्रश्नगत क्षेत्र की जांच की गयी। जांच के समय स्वीकृत क्षेत्र से बाहर पूरब दिशा में कोडिनेट्स संख्या–N-25°54'21.031" E-79°39'8.568' के पास 6424.78 वर्ग मीटर मे औसतन 1.00 मीटर गहराई में कुल 6425 घन मीटर मौरम का अवैध खनन किया जाना पाया गया। जांच के समय खनन क्षेत्र के पूरब दिशा में पिलर संख्या–बी व सी स्थापित नही पाया गया तथा खनन क्षेत्र मे लगे वे–ब्रिज व कैमरे की जांच के समय वे–ब्रिज पर स्थापित कैमरे लगे पाये गये किन्तु उनकी दिशा नीचे की तरफ झुकी पायी गयी, जिससे वाहन पर भरी मौरम की मात्रा दिखाई नही दे रहा था, जिसको सही करने के लिये वे–ब्रिज पर उपस्थित कर्मचारियों को निर्देशित किया गया कि कैमरे को इस प्रकार से स्थापित करे कि कैमरे में वाहन संख्या के साथ–साथ वाहन पर भरे मौरम भी स्पष्ट नजर आये तथा दोनो पिलर को तत्काल लगाते हुये, उनके फोटोग्राफ कार्यालय में उपलब्ध कराने के निर्देश दिये गये। उक्त क्षेत्र के पट्टाधारक द्वारा स्वीकृत क्षेत्र के बाहर–6425 घन मीटर का अवैध खनन किया जाना पाया गया है, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–39/खनिज–एम0एम0सी–तीस–विविध (2023–24) दिनांक–04.04.2024 (संलग्नक–1) द्वारा कारण बताओं नोटिस निर्गत करते हुये स्पष्टीकरण चाहा गया। उक्त नोटिस के क्रम में पट्टाधारक द्वारा अपना स्पष्टीकरण दिनांक–10.04.2024 प्रस्तुत किया गया। पट्टाधारक द्वारा प्रस्तुत प्रत्यावेदन में उल्लिखित कथन तथ्यहीन/बलहीन पाये जाने के आधार पर प्रत्यावेदन दिनांक–10.04.2024 को निरस्त करते हुये निरतारित किया गया तथा कारण बताओं नोटिस के अन्तर्गत बकाया धनराशि जमा करने हेतु आदेश संख्या–230/खनिज–एम0एम0सी–तीस–विविध दिनांक–23.07.2024 (संलग्नक–2) निर्गत करते हुये सूचित किया गया। तत्पश्चात उक्त क्षेत्र की पुनः जांच खान निरीक्षक हमीरपुर व क्षेत्रीय लेखपाल द्वारा दिनांक–15.06.2024 को की गयी। जांच में ग्राम चण्डौत खण्ड संख्या–21/1 के बाहर लगभग–690 मीटर पूरब दिशा में 02 स्थानों पर स्वीकृत क्षेत्र के बाहर कुल 1350 घन मीटर बालू/मौरम का अवैध खनन किया जाना पाया गया, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–381/खनिज–एम0एम0सी–तीस–विविध (2024–25) दिनांक–22.06.2024 (संलग्नक–3) द्वारा कारण बताओं नोटिस निर्गत किया गया। उक्त कारण बताओं नोटिस के क्रम में पट्टाधारक द्वारा अपना प्रत्यावेदन दिनांक–17.07.2024 प्रस्तुत किया गया। पट्टाधारक द्वारा प्रस्तुत स्पष्टीकरण में उल्लिखित कथन

		तथ्यहीन/बलहीन पाये जाने के आधार पर प्रत्यावेदन दिनांक–17.07.2024 को निरस्त कर निस्तारित करते हुये आदेश संख्या–230/खनिज–एम0एम0सी–तीस–विविध (2024–25) दिनांक–23.07.2024 (संलग्नक–4) द्वारा संसूचित किया गया। पट्टाधारक द्वारा उक्त आदेश के अनुपालन में रु0–12,15,000/–चालान संख्या–2500/01/IK93896 दिनांक–20.09.2024 (संलग्नक–5) द्वारा जमा कर चालान की प्रति प्रस्तुत की गयी है।
2	A. J. Construction, Area- 60.0 Acre/24.291 Ha. for River Sand/Morrum Mining Project at Khand No./ Gata No.- 23/14 ,Village- Bhedi Kharka, Tehsil- Sarila, District- Hamirpur, U.P	उक्त क्षेत्र की जांच खान निरीक्षक एवं सर्वेक्षक हमीरपुर द्वारा दिनांक–27.02.2023 को की गयी। सजांच आख्या में जांच में 09 स्थानों पर रिक्त स्थल से ओवरबर्डन हटाकर कुल 13020.50 घन मीटर बालू/मौरम का खनन किया गया, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–1656/खनिज–एम0एम0सी–तीस–विविध (2022–23) दिनांक–07.03.2023 द्वारा कारण बताओ नोटिस निर्गत करते हुये बकाया धनराशि जमा कराने तथा उपरोक्त के सम्बन्ध में सारवार स्पष्टीकरण प्रस्तुत करने के निर्देश दिये गये। तत्पश्चात निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 लखनऊ के पत्र संख्या–1869/एम0– प्रर्वतन हमीरपुर/2022 दिनांक–18.03.2023 द्वारा अवैध खनन/परिवहन के विरुद्ध प्रभावी कार्यवाही किये जाने हेतु जांच दल का गठन किया गया। गठित जाँच दल द्वारा दिनांक–14.03.2023 से 16.03.2023 तक जनपद में भ्रमण कर जांच की गयी। जांच में स्वीकृत क्षेत्र के दक्षिण–पश्चिम दिशा में रिक्त पड़े क्षेत्र एवं खण्ड संख्या–23/16 व 23/6 में 4204.5 घन मीटर बालू/मौरम का अवैध खनन किया जाना पाया गया, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–1907/खनिज– एम0एम0सी–तीस–विविध (2022–23) दिनांक–22.03.2023 को कारण बताओ नोटिस निर्गत किया गया। उक्त दोनो नोटिस दिनांक–07.03.2023 व 22.03.2023 के क्रम में पृथक–पृथक प्रत्यावेदन दिनांक–18.05.2023 प्रस्तुत किया गया। पट्टाधारक द्वारा प्रस्तुत किये गये प्रत्यावेदन परीक्षणोपरान्त सन्तोषजनक नही पाये जाने के कारण कार्यालय के आदेश संख्या–450/खनिज–एम0एम0सी–तीस–विविध (2023–24) दिनांक–16.06.2023 (संलग्नक–6) द्वारा धनराशि आरोपित करते हुये संसूचित किया गया। उक्त क्षेत्र की जांच राजस्व विभाग, वन विभाग एवं खनिज विभाग हमीरपुर द्वारा संयुक्त रुप से दिनांक– 10.04.2024 को की गयी। जांच में पट्टाधारक/संचालक द्वारा अपने स्वीकृत क्षेत्र दक्षिण दिशा में कुल 6240 घन मीटर बालू/मौरम का अवैध खनन किया जाना पाया गया, उक्त के सम्बन्ध में कार्यालय के पत्र संख्या–94/खनिज–एम0एम0सी–तीस–विविध (2024–25) दिनांक–18.04.2024 द्वारा कारण बताओ नोटिस निर्गत करते हुये सारवार स्पष्टीकरण उपलब्ध कराये जाने के निर्देश दिये गये। उक्त के सम्बन्ध में पट्टाधारक द्वारा प्रत्यावेदन दिनांक–14.06.2024 प्रस्तुत किया गया। प्रत्यावेदन में उल्लिखित कथन तथ्यहीन/बलहीन पाये जाने के आधार पर प्रत्यावेदन दिनांक–14.06.2024 को निरस्त कर निस्तारित करते हुये कार्यालय के आदेश संख्या–412/खनिज– एम0एम0सी–तीस–विविध (2024–25) दिनांक–26.06.2024 (संलग्नक–7) द्वारा संसूचित किया गया। निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन, लखनऊ के पत्र संख्या–725/एम0– प्रर्वतन हमीरपुर/2023–II दिनांक–27.06.2024 द्वारा निरीक्षण के मध्य दिखा कि स्वीकृत क्षेत्र में जाने हेतु आवागमन के लिये जो मार्ग बनाया गया है, उसके बायी और दायी ओर स्वीकृत क्षेत्र के बाहर ताजे अवैध खनन के निशान पाये गये। इस प्रकार पट्टाधारक द्वारा 8971.16 घन मीटर बालू/मोरम का अवैध खनन कर परिवहन किया गया है, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–529/खनिज–एम0एम0सी–तीस–विविध (2024–25) दिनांक–02.07.2024 द्वारा कारण बताओं नोटिस निर्गत करते हुये सारवान स्पष्टीकरण प्रस्तुत करने के निर्देश दिये गये। उक्त के सम्बन्ध में पट्टाधारक द्वारा प्रत्यावेदन दिनांक–16.07.2024 प्रस्तुत किया गया। प्रस्तुत स्पष्टीकरण में उल्लिखित कथन तथ्यहीन/बलहीन पाये जाने के आधार पर प्रत्यावेदन दिनांक–16.07.2024 को निरस्त करते निस्तारित करते हुये कार्यालय आदेश संख्या–232/खनिज–एम0एम0सी–तीस–विविध (2024–25) दिनांक– 23.07.2024 (संलग्नक–8) द्वारा संसूचित किया गया।
3	Harihar Minerals LLP, Khand No. 23/19, Area 12.145 Hac., Vill. Bhedi kharka, Teh. Sarila, Dist. Hamirpur	उक्त खनन पट्टा क्षेत्र की अवधि दिनांक–08.12.2023 को समाप्त हो चुकी है।
4	SHRI KANHA CONSTRUCTION COMPANY, Sand/Morrum mining along Betwa, Khand No. 23/13, Village- Bhedi Kharka, Tehsil - Sarila, District Hamirpur, U.P.,HAMIRPUR,210430(Lease Area- 12.145 ha, Production Capacity-194304 m3/annum)	उक्त खनन पट्टा क्षेत्र की अवधि दिनांक–08.12.2023 को समाप्त हो चुकी है।
5	PRIME VISION INDUSTRIES PVT LTD, AT KHAND NO./GATA NO-23/16, VILLAGE BHEDIKHARKA TEHSIL- SARILA, DISTRICT HAMIRPUR (U.P)	उक्त क्षेत्र की जांच राजस्व विभाग एवं खनन विभाग द्वारा संयुक्त रुप से दिनांक–08.12.2023 को की गयी। जांच में पट्टाधारक द्वारा कुल 68,960 घन मीटर का खनन किया गया है। पट्टाधारक के ऑनलाइन पोर्टल से माह अक्टूबर, 2023 से अब तक कुल 68,176 घन मीटर बालू/मौरम का ई–एम0एम0–11 निर्गत किया गया है। इस प्रकार उक्त पट्टाधारक द्वारा 784 घन मीटर का अतिरिक्त खनन किया जाना पाया गया, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–1590/खनिज–एम0एम0सी–तीस–विविध द्वारा कारण बताओं नोटिस निर्गत

		किया गया। उक्त के सम्बन्ध में पट्टाधारक द्वारा प्रत्यावेदन दिनांक–30.12.2023 प्रस्तुत किया गया। प्रस्तुत प्रत्यावेदन में उल्लिखित तथ्य आधारहीन, बलहीन व नियमानुसार न होने के कारण निरस्त कर निस्तारित करते हुये कार्यालय के आदेश संख्या–1700/खनिज–एम0एम0सी–तीस–विविध (2023–24) दिनांक–12.01.2024 (संलग्नक–9) द्वारा संसूचित किया गया। पट्टाधारक को पट्टा क्षेत्र में 360 डिग्री दृश्यता रिकार्डिंग के योग्य चार सी0सी0टी0वी0 कैमरा व आर0एफ0आई0डी0 स्कैनर से प्रत्येक वाहन पर निर्गत किये गये ई–एम0एम0–11 पर अंकित बारकोड डाटा 30 दिनों का डाटा कार्यालय के पत्र संख्या–1847/खनिज–एम0एम0सी–तीस–विविध (2023–24) दिनांक–08.02.2024 द्वारा उपलब्ध कराये जाने के निर्देश दिये गये। पट्टाधारक द्वारा उक्त के सम्बन्ध में मांगी गयी रिकार्डिंग व बारकोड डाटा उपलब्ध न कराये जाने के कारण कार्यालय के आदेश संख्या–2027/खनिज–एम0एम0सी–तीस–विविध (2023–24) दिनांक–13.03.2023 (संलग्नक–10) द्वारा 30 दिनों की देयता नियम–60(3) के अन्तर्गत निर्धारित करते हुये संसूचित किया गया।
6	Parihar Construction, Partner Shri Dushyant Singh and Shri Balwant Singh, Sand/Morrum mining project on Betwa River at KhandNo. 23/20, Village- Bhedi Kharka, Tehsil- Sarila, DistrictHamirpur, State- Uttar Pradesh, (Leased12.145 ha)	मै0 परिहार कन्सट्रक्शन पार्टनर श्री दुष्यन्त सिंह व बलवन्त सिंह पुत्रगण श्री उदयपाल सिंह निवासीगण ग्राम निवादा जनपद हमीरपुर उ0प्र0 के पक्ष में तहसील सरीला के ग्राम भेडी खरका खण्ड संख्या–23/20 रकबा–30 एकड़ का 06 माह अल्प अवधि हेतु खनन अनुज्ञा पत्र दिनांक–02.12.2023 से 01.06.2024 तक की अवधि तक स्वीकृत किया गया था। उक्त अनुज्ञा पत्र की अवधि के दौरान पट्टाधारक द्वारा अवैध खनन किया जाना नही पाया गया और न ही खनन क्षेत्र में कोई अनियमितता पायी गयी। यहाँ यह भी उल्लेखनीय है कि जनपद में शासनादेश के अन्तर्गत टास्कफोर्स का गठन किया गया है, जिनके द्वारा समय–समय पर अवैध खनन के विरुद्ध जाँच की जाती है तथा जाच में अनियमितताये पाये जाने पर सम्बन्धित के विरुद्ध सुसंगत प्राविधानों के अन्तर्गत नियमानुसार कार्यवाही करती है।
7	Mahadev Enclave (Old Name Chaudhary Traders) Khand No.- 23/8, Village-Bhedi Kharaka, TehsilSarila , District- Hamirpur, U.P., Sanctioned Lease Area- 24.291 ha, Effective Area- 21.401 ha	निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन, लखनऊ के पत्र संख्या–898/एम0–प्रर्वतन हमीरपुर दिनांक–23.07.2024 जिसके द्वारा जिलाधिकारी जालौन के पत्र संख्या–1030/खनिज–एम0एम0सी–तीस दिनांक–20.03.2024 द्वारा जनपद हमीरपुर की तहसील सरीला स्थित ग्राम भेड़ी के खण्ड संख्या–23/8 के पट्टाधारक मै0 महादेव इनक्लेव प्रा0लि0 निदेशक राघव खाण्डक पुत्र श्री अशोक खाण्डक निवासी–203 जी0 उद्यान गंगा नगर राजस्थान द्वारा अपने स्वीकृत खनन क्षेत्र से हटकर जनपद जालौन की सीमा में नदी तल की भूमि में चार पिट्स से कुल 11017 घन मीटर बालू/मौरम का अवैध खनन/परिवहन मेहरुद्दीन उर्फ बाबा पुत्र श्री ताजुद्दीन निवासी–पतेला थाना कदौरा जनपद जालौन के माध्यम से कराया गया है। संयुक्त जांच आख्या दिनांक–19.03.2024 की प्रति संलग्न करते हुये अवैध खनन की मात्रा 11017 घन मीटर बालू/मौरम की रायल्टी रु0–16,52,550/–, खनिजमूल्य रु0–82,62,750/– एवं नियमानुसार शास्ति की धनराशि अधिरोपित करते हुये देय धनराशि जनपद जालौन के खनन लेखाशीर्षक में जमा कराये जाने के निर्देश दिये गये। उक्त के सम्बन्ध में पट्टाधारक द्वारा कुल धनराशि रु0–1,09,15,300/–चालान संख्या–AKV240015376 दिनांक–04.07.2024 (संलग्नक–11) द्वारा जनपद जालौन में जमा कर चालान की एक प्रति इस कार्यालय में भी प्रस्तुत की गयी है। उक्त के अतिरिक्त जिलाधिकारी जालौन के पत्र संख्या–1314/खनिज–एम0एस0सी0–30 दिनांक–12.06.2024 द्वारा 9775.4 घन मीटर अवैध खनन की रायल्टी व खनिज मूल्य कुल रु0–87,97,860/– व शास्ति रु0–5,00,000/– जमा करने के निर्देश दिये गये, जिसके क्रम में पट्टाधारक द्वारा उक्त धनराशि कुल रु0–92,97,860/– चालान संख्या–AKV0015377 दिनांक–04.07.2024 (संलग्नक–12) द्वारा जमा किया गया है।
8	Ajit Singh Malhotra, Proposed River Bed Sand Mining Project from Betwa River for located at Khand No.- 22/5, Village- Rirua Basaria, Tehsil- Sarila, District- Hamirpur, U.P., Lease Area: 23.0 ha)	उक्त के सम्बन्ध में अवगत कराना है कि ग्राम रिरुआ बसरिया के खण्ड संख्या–22/5 की जांच खान निरीक्षक हमीरपुर द्वारा दिनांक–14.05.2024 को की गयी। खान निरीक्षक हमीरपुर जांच आख्या में उल्लेख किया गया है कि ग्राम रिरुआ बसरिया के खण्ड संख्या–22/5 की जांच के समय खनन कार्य अपने स्वीकृत क्षेत्र में होना पाया गया व जिन मशीनों के द्वारा खनन कार्य किया जा रहा था, वे मशीन निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन, लखनऊ के पत्र संख्या–414/एम0–खनन नीति/2018 दिनांक–21.06.2019 के अनुरुप पायी गयी। कही पर भी हैवी मशीन से बालू/मौरम का अवैध खनन होना नही पाया गया और न ही मानक से अधिक गहराई में खनन कार्य होना पाया गया व न ही नदी की जलधारा में खनन कार्य होना पाया गया। जांच आख्या दिनांक–14.05.2024 की छायाप्रति संलग्नक–13 के रुप में संलग्न कर प्रेषित है।
9	ATIKURRAHMAN, Khand No. 22/14, Village Riua Basaria, Tehsil Sarila, District Hamirpur, Uttar Pradesh	उक्त खनन पट्टा किंग्स, डी0एम0एम0, टी0सी0एस0 एवं अवैध खनन की धनराशि जमा न करने के कारण दिनांक–05.01.2023 को निरस्त किया गया था। उक्त खनन पट्टा मा0 न्यायालय के आदेश दिनांक–22.05.2023 के क्रम में कार्यालय के पत्र संख्या–438/खनिज–एम0एम0सी–तीस–विविध (2023–24) दिनांक–15.06.2023 द्वारा निरस्तीकरण आदेश वापस ले लिया गया, परन्तु खनन पट्टे में देय धनराशि जमा न करने के कारण खनन पट्टे में खनन कार्य संचालित नही हुआ है।
10	M5 EXSAND PVT LTD, Khand 22/7, Area 12ha, HAMIRPUR,210432 City:Rirua Basariya Block: Sarila District: HAMIRPUR	राजस्व विभाग, खनन विभाग एवं पुलिस विभाग द्वारा दिनांक–01.11.2023 को संयुक्त रुप से जांच की गयी। जांच के समय ग्राम रिरुआ बसरिया के खण्ड संख्या–22/7 के पश्चिम दिशा में स्वीकृत क्षेत्र के बाहर रिक्त पड़े क्षेत्र में जी0पी0एस0 कोर्डिनेट्स N-25°54'37" E-79°43'51" E के आसपास 70X10X04= 280 घन मीटर का अवैध

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		खनन किया जाना पाया गया। नदी की जलधारा में खनन होना नही पाया गया, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–1142/खनिज–एम0एम0सी–तीस–विविध (2024–25) दिनांक–03.11.2023 (संलग्नक–14) द्वारा कारण बताओं नोटिस निर्गत करते हुये आरोपित धनराशि जमा करने के निर्देश दिये गये। उक्त के क्रम में पट्टाधारक द्वारा आरोपित धनराशि रु0–7,52,000/– चालान संख्या–AKV240017663 दिनांक–14.08.2024 (संलग्नक–15) द्वारा जमा कर चालान की प्रति प्रस्तुत की गयी। उपजिलाधिकारी कालपी, खान अधिकारी व खान निरीक्षक जालौन द्वारा दिनांक–18.10.2023 को संयुक्त रुप से जांच की गयी। जांच में जनपद जालौन तहसील कालपी के ग्राम परासन मजरा मोहरदेवी के गाटा संख्या–4863/1 में पिट्स नं0–1 में 0.174 है0 क्षेत्रफल में 1.8 मीटर गहराई में 3,132 घन मीटर व पिट्स नं0–02 में 0.1250 है0 क्षेत्र में 02 मीटर गहराई में 2500 घन मीट कुल 5632 घन मीटर बालू/मौरम का अवैध खनन/परिवहन किया जाना पाया गया। उक्त के सम्बन्ध में जिलाधिकारी जालौन के नोटिस पत्र संख्या–503/खनिज– एम0एम0सी–30 दिनांक–28.10.2023 (संलग्नक–16) निर्गत करते हुये 15 दिवस के अन्दर लिखित स्पष्टीकरण चाहा गया, जिसके क्रम में पट्टाधारक द्वारा कारण बताओं नोटिस में निहित धनराशि रु0–55,68,000/– जनपद जालौन में जमा किया गया है। उक्त के अतिरिक्त निदेशक, भूतत्व एवं खनिकर्म निदेशालय उ0प्र0 लखनऊ के पत्र संख्या–2064/एम0– प्रयतन हमीरपुर/2023 दिनांक–02.02.2024 (संलग्नक–17), के साथ श्री सत्य प्रकाश निषाद, जिलाध्यक्ष निषाद पार्टी जालौन के शिकायती प्रार्थना पत्र दिनांक–30.10.2023 के क्रम में प्रश्नगत प्रकरण में समिति का गठन कर जांच कराकर आख्या प्रस्तुत करने के निर्देश दिये गये है। उक्त के क्रम में कार्यालय ज्ञाप संख्या–1071/खनिज–एम0एम0सी–तीस–(2023–24) दि0–10.02.2024 (संलग्नक–18) द्वारा समिति का गठन किया गया तथा उक्त के पत्र के क्रम में जिलाधिकारी जालौन के पत्र संख्या–824/खनिज–एम0एम0सी–30 दिनांक– 07.02.2024 (संलग्नक–19) द्वारा समिति का गठन करते हुये जांच आख्या उपलब्ध कराये जाने के निर्देश दिये गये। उक्त निर्देश के अनुपालन में क्षेत्र जांच जनपद जालौन व हमीरपुर की संयुक्त समिति द्वारा दिनांक–15.02.2024 को जांच की गयी। जांच के समय प्रश्नगत क्षेत्र में कार्य स्वीकृत के अन्तर्गत होना पाया गया। स्वीकृत क्षेत्र बाहर कहीं भी अवैध खनन के साक्ष्य नही पाये गये।
11	MS EXSAND PVT LTD, khand 22/2, rirua basariya, sarila, HAMIRPUR, 210432	राजस्व विभाग, खनन विभाग एवं पुलिस विभाग द्वारा दिनांक–04.04.2024 को संयुक्त रुप से जांच की गयी। जांच के समय पट्टाधारक द्वारा अपने स्वीकृत क्षेत्र से बाहर पिल संख्या–डी व सी के मध्य खनन क्षेत्र के बाहर दक्षिण दिशा में कोडिनेट्स संख्या जी–N-25°53'33.25" E-79°45'34.96" E से यू– N-25°52'57.79" E-79°45'32.18" E के मध्य कुल 9118 वर्ग मीटर क्षेत्र में औसत गहराई 0.4 मीटर में कुल 3648 घन मीटर बालू/मौरम का अवैध खनन होना पाया गया। उक्त खनन में लगे कैमरो की जांच करने पर पी0टी0जेड0 कैमरा/सी0सी0टी0वी0 कैमरा लगा हुआ पाया गया तथा खनन क्षेत्र में सभी पिलर भी लगे पाये गये, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–73/खनिज–एम0एम0सी–तीस–विविध (2023–24) दिनांक–09.04.2024 (संलग्नक–20) द्वारा कारण बताओं नोटिस निर्गत करते हुये आरोपित धनराशि जमा करने के निर्देश दिये गये। उक्त के क्रम में पट्टाधारक द्वारा आरोपित धनराशि रु0–37,83,200/– चालान संख्या–AKV240017662 दिनांक–14.08.2024 (संलग्नक–21) द्वारा जमा कर चालान की प्रति प्रस्तुत की गयी।
12	PRAMOD KUMAR SINGH, Village- Rirua Basriya, Khand No. 22/12, Tehsil-Sarila, DistrictHamirpur, Uttar Pradesh	खनन पट्टा क्षेत्र 06 माह अल्प अवधि के लिये दिनांक–20.12.2022 को लेटर आफ इन्टेंट निर्गत किया गया है। खनन पट्टे की ई0सी0 हस्तान्तरण न हो पाने के कारण खनन अनुज्ञा पत्र स्वीकृत नही किया गया है।
13	MALHOTRA BROTHERS, KHAND NO. 22/4 VILLAGE-riruwa basaria, TEHSIL-sarila, DISTRICT-HAMIRPUR	उक्त के सम्बन्ध में अवगत कराना है कि ग्राम रिरुआ बसरिया के खण्ड संख्या–22/4 की जांच खान निरीक्षक हमीरपुर द्वारा दिनांक–14.05.2024 को की गयी। खान निरीक्षक हमीरपुर जांच आख्या में उल्लेख किया गया है कि ग्राम रिरुआ बसरिया के खण्ड संख्या–22/4 की जांच के समय खनन कार्य अपने स्वीकृत क्षेत्र में होना पाया गया व जिन मशीनों के द्वारा खनन कार्य किया जा रहा था, वे मशीन निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन, लखनऊ के पत्र संख्या–414/एम0–खनन नीति/2018 दिनांक–21.06.2019 के अनुरुप पायी गयी। कही पर भी हैवी मशीन से बालू/मौरम का अवैध खनन होना नही पाया गया और न ही मानक से अधिक गहराई में खनन कार्य होना पाया गया व न ही नदी की जलधारा में खनन कार्य होना पाया गया। जांच आख्या दिनांक–14.05.2024 की छायाप्रति संलग्नक–22 के रुप में संलग्न कर प्रेषित है।

उपरोक्तानुसार सूचना से अवगत होने का कष्ट करें।

संलग्नक–यथोपरि।

खान अधिकारी,
हमीरपुर

Annexure-66

ENVIRONMENTAL CLEARANCE

PARIVESH (Pro-Active and Responsive Facilitation by Interactive, and Virtuous Environmental Single-Window Hub)

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment Authority(SEIAA), UTTAR PRADESH)

To,

The DIRECTOR
EXSAND PRIVATE LIMITED
01, Golden City, Panchmarthi Road, Kasba Pipriya, District- Hoshangabad -461775

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/424157/2023 dated 31 Mar 2023. The particulars of the environmental clearance granted to the project are as below.

1.	**EC Identification No.**	**EC23B001UP110983**
2.	**File No.**	7747-7292
3.	**Project Type**	New
4.	**Category**	B
5.	**Project/Activity including Schedule No.**	1(a) Mining of minerals
6.	**Name of Project**	Morrum Mine
7.	**Name of Company/Organization**	EXSAND PRIVATE LIMITED
8.	**Location of Project**	UTTAR PRADESH
9.	**TOR Date**	N/A

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 14/05/2023

(e-signed)
Member Secretary
Member Secretary
SEIAA - (UTTAR PRADESH)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH.Please quote identification number in all future correspondence.

This is a computer generated cover page.

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.
Vineet Khand-1, Gomti Nagar, Lucknow- 226010
E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com
Phone no- 0522-2300541

Reference- MoEFCC Proposal no SIA/UP/MIN/424157/2023 & SEIAA, U.P File no-7747-7292

Sub: Environmental Clearance for Proposed Riverbed "Sand/Morrum Mining" on River Betwa at Khand No. - 22/7 at Village- Rirua Basariya, Tehsil- Sarila & District- Hamirpur, Uttar Pradesh, (Leased Area – 12.0 Ha.).

Dear Sir,

This is with reference to your application / letter dated 15-10-2022, 28-10-2022, 31-03-2023, 12-04-2023 above mentioned subject. The matter was considered by 741nd SEAC in meeting held on 24-04-2023 and 728th SEIAA in meeting held on 13-05-2023.

A presentation was made by the project proponent along with their consultant M/s Environmental Research and Analysis, Lucknow (U.P.). to SEAC on 24-4-2023.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Riverbed "Sand/Morrum Mining" on River Betwa at Khand No. - 22/7 at Village- Rirua Basariya, Tehsil- Sarila & District- Hamirpur, Uttar Pradesh, (Leased Area – 12.0 Ha.).
2. The Terms of Reference in the matter were issued by SEIAA, U.P vide Letter No. 306/Parya/SEIAA/7292/2022 dated 16/12/2022.
3. The Public Hearing was organized on 17/03/2023. Final EIA Report was submitted by the Project Proponent on 31/03/2023.
4. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/424157/2023
2. File No. allotted by SEIAA, U.P	7747-7292
3. Name of Proponent	M/s Exsand Private Limited Director- Shri Ravindra Singh Jaiwar
4. Full correspondence address of proponent and mobile no.	R/o- 01, Golden City, Panchmarhi Road, Kasba-Pipariya, District- Hoshangabad
5. Name of Project	Morrum Mining Project
6. Project location (Plot/Khasra/Gata No.)	Khand No.- 22/7
7. Name of River	River Betwa
8. Name of Village	Rirua Basariya
9. Tehsil	Sarila
10. District	Hamirpur (U.P.)
11. Name of Minor Mineral	Morrum Mining Project
12. Sanctioned Lease Area (in Ha.)	12.0 Ha.
13. Mineable Area (in Ha.)	6.8059 Ha. (Safety Margin 1.6641 Ha. & Water submerged area 3.53 Ha.)
14. Zero level mRL	95 mRL
15. Max. & Min mrl within lease area	Maximum & Minimum mRL is 102 & 99 mRL respectively.
16. Pillar Coordinates (Verified by DMO)	GPS Coordinate of Lease Area – 12.0 Ha.

	Pillar	Latitude(N)	Longitude(E)
	A	25°54'39.66"N	79°43'53.62"E
	B	25°54'40.41"N	79°44'7.21"E
	C	25°54'30.76"N	79°44'7.96"E
	D	25°54'30.15"N	79°43'52.57"E
	GPS Coordinate of Water Submerged Area – 3.53 Ha		
	F	25°54'30.47"N	79°43'52.61"E
	G	25°54'31.20"N	79°43'54.06"E
	H	25°54'32.81"N	79°43'56.28"E
	I	25°54'35.94"N	79°44'2.47"E
	J	25°54'37.18"N	79°44'7.45"E
	B	25°54'40.41"N	79°44'7.21"E
	B'	25°54'40.33"N	79°44'5.17"E
	C'	25°54'37.74"N	79°44'1.51"E
	D'	25°54'34.69"N	79°43'54.54"E
	E	25°54'34.78"N	79°43'53.10"E

17.	Total Geological Reserves	3,38,800 m^3
18.	Total Mineable Reserve	1,99,583 m^3
19.	Sanction Quantity as per LOI	1,92,000 m^3 per year as per LOI
20.	Total Proposed Production (in five year)	9,60,000 m^3 in five year
21.	Proposed Production/year	1,92,000 m^3 per year
22.	Sanctioned Period of Mine lease	5 Years
23.	Monitoring Season	01/10/2022 to 31/12/2022 (Post Monsoon Season)
24.	Method of Mining	Open cast, semi mechanized
25.	No. of working days	250
26.	Working hours/day	8 hours/day
27.	No. Of workers	76
28.	No. Of vehicles movement/day	59-60 Vehicles movement/day
29.	Type of Land	Government Land
30.	Ultimate Depth of Mining	3.0 m
31.	Nearest metalled road from site	SH-91 is 7.4 km towards North East direction from the project site.
32.	Water Requirement…	PURPOSE: REQUIREMENT (KLD) Drinking water: 0.86 KLD Dust suppression: 12.96 KLD Plantation: 0.06 KLD Others (if any): - Total: 13.88 KLD (Approx 13.9 KLD)
33.	Name of QCI Accredited Consultant with QCI No and period of validity	Environmental Research and Analysis, Lucknow (U.P) Certificate No. NABET/EIA/1922/RA 0200 (Rev01) (Extension Validity Till: 21.01.2024)
34.	Any litigation pending against the project or land in any court	No
35.	Details of 500 m Cluster Map & certificate issued by Mining Officer	Letter No. 800/ Khanij- M.M.C-30- Vividh (2022-23) Date- 08/09/2022
36.	Details of Lease Area in approved DSR	DSR amendment letter no-1530/Khanij-30 vividh dated (2022-23), dated 08.09.2022
37.	Proposed EMP cost	Rs. 28,96,760
38.	Proposed Total Project cost	Rs. 7,00,00,000
39.	Length and breadth of Haul Road	720 m length and 6.0 m width

40.	No. of Trees to be Planted	60

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
7. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
8. There is no litigation pending in any court regarding this project.
9. The project proposal falls under category–1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 24-04-2023 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 13-05-2023 and decided to grant the Environmental Clearance to the title project for collection of 1,92,000 m^3 per year for lease area of 12 ha subject to effective implementation of the following General Conditions and specific conditions:-

General condition:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
5. Mining and loading shall be done only within day hours' time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.

17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.
19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
21. Dispensary facilities for first-aid shall be provided at site.
22. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
23. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
24. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
25. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad/ Municipal Corporation and Urban Local Body.
26. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
27. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
28. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
29. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
30. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
31. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
32. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
33. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, SEIAA, U.P and UPPCB.
34. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.

35. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
36. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
37. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
38. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
39. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
40. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
41. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
42. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
43. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
44. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Integrated Regional Office, MoEF&CC, GoI, Lucknow by e-mail.
45. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
46. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
47. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
48. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

Specific Conditions:-

1. District Mining Officer shall ensure that if mineable quantity mentioned in LOI is amended as per replenishment study report the project proponent shall seek amended/fresh EC.
2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and

permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.

4. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
5. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
6. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 13,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
7. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 65 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
8. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
9. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
10. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
11. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
12. Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS, SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas.
13. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.
14. Directorate of Geology and Mining will ensure conduct of replenishment study from reputed institution for subsequent years in compliance of Hon'ble NGT orders. Based on replenishment study letter of intent (LoI) must be revised (if required) by Directorate of Geology and Mining.
15. NOC from Irrigation Department/ Concerning Authority regarding river bed mining to be obtained before start of mining activity.
16. Project proponent has committed to plant 1000 number of trees/hectare. The project proponent/consultant if desires may approach to concerned District Forest Authority to plant 1000 trees/ha on a land available to the Forest Department. The project proponent will deposit the required amount for this entire plantation work (including its maintenance and security) to the Forest Department.
17. The project proponent shall install solar light in their site office.

18. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
19. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.
20. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
21. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
22. The project proponent should explore the possibilities of rainwater harvesting.
23. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
24. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
25. As per the proposed plan, plantation with area specific plant species, number of plants to be planted and report of green belt development to be submitted to the concerning department
26. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ water supplying agencies to be submitted.
27. Submit the Hydrological study report of lease area that the quantity given in LoI will be mined without affecting the geo-hydrology of the River.
28. The Environmental clearance will be co-terminus with the mining lease period/mining plan whichever is less.
29. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
30. Environment management in according to environmental status and impact of the project.
31. During the school opening and closing time transportation of minerals will be restricted.
32. Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
33. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
34. Pakkamotorable haul road to be maintained by the project proponent.
35. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
36. Permission from the competent authority regarding evacuation route should be taken.
37. One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
38. Provision for cylinder to workers should be made for cooking.
39. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
40. Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road. Width of the haul road shall be more than 6 meter.
41. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
42. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
43. Provision for two toilets and hand pumps should be made at mining site.
44. Drinking water for workers would be provided by tankers.
45. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
46. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
47. Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.

48. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
49. Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
50. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
51. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
52. The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statuary committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
53. If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
54. Project falling within 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
55. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
56. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked.
57. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
58. The mining work will be open-cast and manual/semi mechanized (subject to orders). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
59. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width which-ever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
60. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
61. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
62. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
63. The project proponent will provide personal protective equipment (PPE) as required, also provid adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
64. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS)].

65. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
66. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
67. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
68. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
69. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
70. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
71. Solid waste material viz., gutkha pouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
72. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
73. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Integrated Regional Office, MoEF&CC, GoI, Lucknow, SEIAA, U.P. and UPPCB.
74. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at http://www.seiaaup.in and a copy of the same shall be forwarded to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, CPCB, State PCB.
75. The MoEF&CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
76. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
77. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
78. Waste water from potable use be collected and reused for sprinkling.
79. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Copy, through email, for information and necessary action to –

1. **Additional Chief Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – psforest2015@gmail.com)**
2. **Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)**
3. **Deputy Director General of Forests (C), Integ rated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)**
4. **District Magistrate, Ayodhya.**
5. **Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)**
6. **Copy to Web Master for uploading on PARIVESH Portal.**
7. **Copy for Guard File.**

(Ajay Kumar Sharma)
Member Secretary, SEIAA

Signature Not Verified
Digitally signed by Member Secretary
Member Secretary
Date: 5/14/2023 5:44:04 PM

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Annexure-67

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

185292/UPPCB/Banda(UPPCBRO)/CTO/both/HAMIRPUR/2023 **Date: 30/05/2023**

To,
M/s
MS EXSAND PVT LTD
Khand 22/7, Area 12ha, HAMIRPUR,210432

Application Id-21395600

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **MS EXSAND PVT LTD** located at **Khand 22/7, Area 12ha, HAMIRPUR,210432**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA MS EXSAND PVT LTD **granted for the period from 30/05/2023 to 31/12/2027** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Sand/Morrum	192000	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	**1.0 KLD**	**Septic Tank**	**Soak Pit**

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.
In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Sand/Morrum.			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production capacity Sand/Morrum- 192000 Cu meter/year by opencast and semi mechanized mining in 12.0 Hectare Lease area at Khand No. - 22/7 at Village- Rirua Basariya, Tehsil- Sarila & District- Hamirpur.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide EC Identification No. EC23B001UP110983 dated 14.05.2023 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease/Environmental Clearance.
4. Industry shall submit the
5. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
6. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.
7. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
8. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
9. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
10. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Sand/Morrum.
11. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
12. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
13. All trucks, tractors used in transportation of Sand/Morrum shall be covered by canvas sheet to prevent dust emission.
14. Water will be sprayed after loading activity (if Sand/Morrum collected could be dry condition)
15. The dust suppression measures like water spraying will be done on the haul roads and working areas.
16. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
17. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
18. Industry shall abide by directions given by Hon'ble Court, Hon’ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protectionand safe guard of environment from time to time.
19. Consent fees if revised, shall be payable by industry from the date of its applicability.
20. Industry shall comply with the relevant provisions of Environmental Laws.
21. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

RAJENDRA SINGH

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Date: 2023.05.31 12:08:21 +05'30'

Chief Environmental Officer (circle-2)

Copy to:

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Regional Officer, UPPCB, Banda with direction to send the compliance report of CTO conditions on quarterly basis.

RAJENDRA SINGH
Digitally signed by RAJENDRA SINGH
Date: 2023.05.31 12:08:43 +05'30'

Chief Environmental Officer (circle-2)

मिशन LiFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश

- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - यह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रत्याक्षीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

Annexure-68

303

दूरभाष नं0– 05192–297470
ई–मेल–robanda@uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

क्षेत्रीय कार्यालयः 34ए, निकट संत तुलसी पब्लिक स्कूल, गेट नं0–2, इन्दिरा नगर, विल्ला रोड, बाँदा

सन्दर्भ सं0–937 /सा0–22/नोटिस/2024 दिनांक: 12 /09/2024

सेवा में,

मैसर्स एक्ससेण्ड प्राइवेट लिमिटेड,
खण्ड सं0–22/7, रिरूआ, बसरिया, तहसील–सरीला,
जनपद–हमीरपुर।

विषय : **माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियन्त्रण बोर्ड व अन्य में पारित आदेश दिनांक 23.07.2024 में दिये गये निर्देशों के अनुपालन के सम्बन्ध में।**

महोदय,

उपरोक्त विषयक संदर्भ ग्रहण करें। माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियन्त्रण बोर्ड व अन्य में पारित आदेश दिनांक 23.07.2024 में दिये गये निर्देशों के अनुपालन हेतु मैसर्स एक्ससेण्ड प्राईवेट लिमिटेड, खण्ड नं0–22/7, रिरूआ बसरिया, तहसील–सरीला, जनपद–हमीरपुर के कुछ अंश निम्नवत् हैः–

1. This O.A. has been registered on the basis of the letter petition. In this O.A. the applicant being the resident of the village Chandout Sarila, Hamirpur, Uttar Pradesh has raised a grievance that illegal sand mining is rampant in Btewa River flowing through the Dist Hamirpur and Jaloun of Uttar Pradesh.
2. It is alleged that village Chandout, Jamodi, Kahata, Parasan , Bhedi, Simaria, and Muhana fall in the periphery of the river Betwa in District Hamirpur and Jaloun where the indiscriminate illegal sand mining is going on since 1994 and crores of cubic meter of sand has been illegally mined in more than 30 years. It is also the allegation of the applicant that the Government Official are spectators. The letter petition also states that as a consequence of illegal sand mining water level in the villages of these districts have gone down drastically and that in spite of the efforts of the villagers illegal mining, sand mining has not stopped.
3. In support of the plea taken in O.A the form of letter petition applicant has enclosed photographs and news items.

बोर्ड मुख्यालय के पत्र संख्या–185292/UPPCB/Banda(UPPCBRO)/CTO/both/HAMIRPUR/2023 दिनांक 30.05.2023 को मैसर्स एक्ससेण्ड प्राइवेट लिमिटेड, खण्ड नं0–22/7, रिरूआ बसरिया, तहसील–सरीला, जनपद–हमीरपुर को सहमति जल एवं वायु सशर्त निर्गत किया गया है एवं पट्टे पर पर्यावरणीय स्वीकृति की शर्तों की अनुपालन आख्या आज दिनांक तक बोर्ड मुख्यालय एवं क्षेत्रीय कार्यालय में प्रेषित नहीं की गयी है।

अतः आपकों निर्देशित किया जाता है कि शीघ्रातिशीघ्र मैसर्स एक्ससेण्ड प्राइवेट लिमिटेड, खण्ड नं0–22/7, रिरूआ बसरिया, तहसील–सरीला, जनपद–हमीरपुर को निर्गत सहमति जल/वायु एवं पर्यावरणीय स्वीकृति में अधिरोपित शर्तों की अनुपालन आख्या एक सप्ताह के अन्दर फोटो सहित प्रेषित करना सुनिश्चित करें अन्यथा की दृष्टि में आप के उद्योग पर वैधानिक कार्यवाही की संस्तुति बोर्ड मुख्यालय अग्रेसारित कर दी जायेगी, जिसका उत्तरदायित्व स्वयं आपका होगा।

संलग्नकः उपरोक्तानुसार।

भवदीया

(डॉ0 माधवी कमलवंशी) 12/09
क्षेत्रीय अधिकारी

प्रतिलिपि : मुख्य पर्यावरण अधिकारी (वृत्त–2), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ सादर प्रेषित।

क्षेत्रीय अधिकारी

d:\ro banda\ngt oa no. 815 of 2024\ngt o.a. no 815 of 2024 letter.docx

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Annexure-69

दूरभाष–05192 297470
ई–मेल:– robanda@uppcb.in

क्षेत्रीय कार्यालय : उ0 प्र0 प्रदूषण नियन्त्रण बोर्ड,

34ए, निकट संत तुलसी पब्लिक स्कूल, न्यू बिल्डिंग, इन्दिरा नगर गेट नं0 2
बाँदा उ0प्र0-210001

संदर्भ संख्या : 985 /एन0जी0टी0–ओ0ए0 सं0–759/2024/24 दिनांक : 03 /10/2024

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त–2),
उ0प्र0 प्रदूषण नियन्त्रण बोर्ड,
लखनऊ।

विषय: माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–759/2024 रणविजय निषाद बनाम स्टेट आफ यू0पी0 में पारित आदेश दिनांक 06.08.2024 के अनुपालन में मैसर्स एक्ससेण्ड प्राइवेट लिमिटेड, खण्ड नं0–22/7, रिरूआ बसरिया, तहसील–सरीला, जनपद–हमीरपुर को कारण बताओं नोटिस निर्गत किये जाने के सम्बन्ध में।

महोदय,

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–759/2024 रणविजय निषाद बनाम स्टेट आफ यू0पी0 में पारित आदेश दिनांक 06.08.2024 के अनुपालन में मैसर्स एक्ससेण्ड प्राइवेट लिमिटेड, खण्ड नं0–22/7, रिरूआ बसरिया, तहसील–सरीला, जनपद–हमीरपुर पर संलग्न आख्यानुसार रू0 3,78,0000 (रू0 तीन लाख अठहत्तर हजार मात्र) पर्यावरणीय क्षतिपूर्ति हेतु कारण बताओ नोटिस निर्गत किये जाने की संस्तुति सहित आख्या संलग्न कर अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नक : उपरोक्तानुसार।

भवदीया

(डॉ0 माधवी कमलवंशी)
क्षेत्रीय अधिकारी

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–759/2024 रणविजय निषाद बनाम स्टेट आफ यू0पी0 में पारित आदेश दिनांक 06.08.2024 के अनुपालन में मैसर्स एक्ससेण्ड प्राइवेट लिमिटेड, खण्ड नं0–22/7, रिरूआ बसरिया, तहसील–सरीला, जनपद–हमीरपुर को पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु कारण बताओं नोटिस सम्बन्धी आख्या।

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–759/2024 रणविजय निषाद बनाम स्टेट ऑफ यू0पी0 में पारित आदेश दिनांक 06.08.2024 का विवरण निम्नवत् है:–

1. This Original Application under Sections 14 and 15 of National Green Tribunal Act, 2010 (hereinafter referred to as 'NGT Act, 2010')has been registered in exercise of suo-moto jurisdiction on a letter petition dated 16.10.20223, sent by Ranvijay Nishad, Member Zila Panchayat, Parason, District Jalaun.
2. Complainant had said that illegal mining of sand morum is being carried out by Mohar Devi lease holder of Khand No.22/7 of Riruva Basariya, Tehsil Sarila Thana Jaria, District Hamirpur by illegal construction of road, encroaching the border of District Jalaun, using heavy Poklen machines and by diverting flow of river. The said illegal mining is causing damage to agriculture land of farmers.
3. The complaint is very vague is as much as it is not the case of complainant that mining has been conducted without any Statutory Clearance, Consent and No Objection Certificate from Competent Statutory Authorities. However, in our view, matter may be looked into by the local authorities and Statutory Regulators and if they find any violation of environmental laws, would take appropriate action in accordance with law.
4. We accordingly constitute a Joint Committee comprising District Magistrate, Hamirpur and UP State Pollution Control Board.
5. District Magistrate shall be the Nodal Agency for co-ordination and compliance of this order.
6. The said Committee shall visit the site, collect relevant information and if finds any violation of environmental laws take appropriate punitive, preventive and remedial action within two months and submit a Compliance Report with Registrar General of this Tribunal who, if finds any further order necessary, shall place the matter before the Bench.
7. With the above directions/observations, this Original Application is disposed of.

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली ओ0ए0 संख्या–759/2024 में पारित आदेश दिनांक 06.08.2024, खण्ड संख्या–22/7, ग्राम–रिरूआ बसरिया, तहसील–सरीला, जनपद–हमीरपुर से सम्बन्धित है, खनिज अधिकारी के पत्र संख्या–689/खनिज–एम0एम0सी0–तीस–विविध (2024–24) दिनांक 27.09.2024 को माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–759/2024 रणविजय निषाद बनाम स्टेट ऑफ यू0पी0 व अन्य में पारित आदेश के अनुक्रम में सूचना निम्नवत् है:–

1. मैसर्स एक्ससेण्ड प्राइवेट लिमिटेड, खण्ड नं0–22/7, रिरूआ बसरिया, तहसील–सरीला, जनपद–हमीरपुर को एस0ई0आई0ए0ए0 के पत्रांक EC23B001UP110983 दिनांक 14.05.2023 द्वारा पर्यावरणीय स्वीकृति प्राप्त है साथ ही उ0प्र0 प्रदूषण नियन्त्रण बोर्ड, लखनऊ के पत्रांक 185292/UPPCB/Banda(UPPCBRO)/CTO/both/HAMIRPUR/2023 दिनांक 30.05.2023 द्वारा सशर्त सहमति जल/वायु प्राप्त है, जिसकी वैधता अवधि 30.05.2023 से 31.12.2027 तक है।
2. क्षेत्रीय कार्यालय के पत्रांक 877/ओ0ए0 संख्या–759/2024/24 दिनांक 28.08.2024 द्वारा माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली मे योजित ओ0ए0 संख्या–759/2024 में आच्छादित खण्ड 22/7 ग्राम–रिरूआ बसरिया, तहसील–सरीला, जनपद–हमीरपुर में खनिज विभाग, हमीरपुर द्वारा की गयी कृत कार्यवाही की सूचना इस कार्यालय में उपलब्ध कराये जाने हेतु पत्र प्रेषित किया गया था।
3. खनिज अधिकारी, हमीरपुर के पत्र संख्या–689/खनिज–एम0एम0सी0–तीस–विविध (2024–24) दिनांक 27.09.2024 द्वारा उक्त खण्ड संख्या पर कृत कार्यवाही की सूचना प्रेषित की गयी है, जोकि निम्नवत है:–

"ग्राम रिरूआ बसरिया खण्ड नं0–22/7–राजस्व विभाग, खनन विभाग एवं पुलिस विभाग द्वारा दिनांक–01.11.2023 को संयुक्त रूप से जॉच की गयी। जॉच के समय ग्राम रिरूआ बसरिया के खण्ड नं0–22/7 के पश्चिम दिशा में स्वीकृत क्षेत्र के बाहर रिक्त पड़े क्षेत्र में जी0पी0एस0 कोर्डिनेट N-25°54'37" E-79°43'51 E के आसपास 70X10X0.4=280 घन मीटर का अवैध खनन किया जाना पाया गया। नदी की जलधारा में खनन होना नहीं पाया गया, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–1142/खनिज–एम0एम0सी0–तीस–विविध (2024–25) दिनांक–03,11.2023 द्वारा कारण बताओं नोटिस निर्गत करते हुये अधिरोपित धनराशि जमा करने के निर्देश दिये गये।

उक्त के क्रम में पट्टाधारक द्वारा आरोपित धनराशि रू0–7,52,000/– चालान संख्या–AKV240017663 दिनांक 14.08.2024 द्वारा जमा चालान की प्रति प्रस्तुत की गयी।" मैसर्स एक्ससेण्ड प्राइवेट लिमिटेड, खण्ड नं0–22/7, रिरूआ बसरिया, तहसील–सरीला, जनपद–हमीरपुर को पत्र संख्या–1142/खनिज–एम0एम0सी0 –तीस–विविध (2024–25) दिनांक–03.11.2023 द्वारा निर्गत कारण बताओं नोटिस के मुख्य अंश निम्नवत् है:–

"अतः आप द्वारा स्वीकृत क्षेत्र से बाहर अवैध खनन किये जाने पर नियमावली–2021 के नियम–58 के प्राविधानों के अनुसार 280 घन मी0 बालू/मौरम के लिये रायल्टी के मद में रू0–42,000/– (रूपये बयालिस हजार मात्र), *बाजार मूल्य रू0–2,10,000/– (रूपये दो लाख दस हजार मात्र)* एवं शास्ति रू0–5,00,000/– कुल रू0–7,52,000/– (रूपये सात लाख बावन हजार मात्र) की देयता बनती है।"

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित_ओ0ए0 संख्या–759/2024 रणविजय निषाद बनाम स्टेट ऑफ यू0पी0 में पारित आदेश दिनांक 06.08.2024 के अनुपालन में मैसर्स एक्ससेण्ड प्राइवेट लिमिटेड, खण्ड नं0–22/7, रिरूआ बसरिया, तहसील–सरीला, जनपद–हमीरपुर को पत्र संख्या–1142/खनिज–एम0एम0 सी0–तीस–विविध (2024–25) दिनांक–03.11.2023 में अंकित अवैध खनन पर पर्यावरणीय क्षतिपूर्ति की गणना निम्नवत् है:–

- दिनांक 03.11.2023 को अवैध खनन 280 घन मी0 बालू/मौरम का बाजार मूल्य *रू0–2,10,000/– (रूपये दो लाख दस हजार मात्र)।*

Environmental Compensation = D x (1+RF+DF)

= 210000.00 x (1+0.5+0.3) = 378000.00 Rs.

मा0 एनजीटी, नई दिल्ली के आदेशों के अनुपालन में अवैध खनन हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्मित गाइडलाइन में पर्यावरणीय क्षतिपूर्ति की गणना हेतु निर्धारित सूत्र Compensation=D x (1+RF+DF) के अनुसार आंकलित पर्यावरणीय क्षतिपूर्ति रूपये 3,78,000/– आती है, जिसमें D (Market Value of Illegally Mined Material)= 2,10,000/-, RF (Risk Factor)=0.5, DF (Deterrence Factor)=0.3 लिया गया है। अवैध खनन हेतु आंकलित पर्यावरणीय क्षतिपूर्ति यथा रू0 3,78,0000/– (रू0 तीन लाख अठहत्तर हजार मात्र) है।

अतः उपरोक्त तथ्यों को दृष्टिगत रखते हुये मैसर्स एक्ससेण्ड प्राइवेट लिमिटेड, खण्ड नं0–22/7, रिरूआ बसरिया, तहसील–सरीला, जनपद–हमीरपुर पर अवैध खनन हेतु पर्यावरणीय क्षतिपूर्ति–रू0 3,78,0000 (रू0 तीन लाख अठहत्तर हजार मात्र) की पर्यावरणीय क्षतिपूर्ति हेतु कारण बताओ नोटिस निर्गत किये जाने की संस्तुति सहित आख्या सादर प्रस्तुत है।

03/10/24

वैज्ञानिक सहायक

03.10.24

अवर अभियन्ता

क्षेत्रीय अधिकारी महोदया,

03/10/24

Annexure-70

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0
Ref. No H18522 /C-2/NGT-Gam-666/24

दिनाँक
Date 14/10/24

मैसर्स एक्ससैण्ड प्राइवेट लिमिटेड,
निदेशक श्री विवेक महेश्वरी पुत्र श्री गोविन्ददास महेश्वरी,
मकान नं0–51, वार्ड नं0–21, तिलक वार्ड मोहटा प्लाट,
पिपरिया होशंगाबाद (म0प्र0)
मोबाइल नं0–

यह कि क्षेत्रीय अधिकारी, बांदा के पत्र दिनांक 03.10.2024 (छायाप्रति संलग्न) द्वारा अवगत कराया गया है कि आपकी खनन इकाई मैसर्स एक्ससैण्ड प्राइवेट लिमिटेड, खण्ड नं0–22/7, रिरूआ बसरिया, तहसील–सरीला, जनपद–हमीरपुर को राज्य स्तरीय पर्यावरण प्रभाव मूल्यांकन प्राधिकरण द्वारा पर्यावरणीय स्वीकृति दिनांक 14.05.2023 निर्गत है तथा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 25/26 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा 21/22 के अन्तर्गत राज्य बोर्ड द्वारा सी0टी0ओ0 सर्टिफिकेट Ref No. 185292/UPPCB/Banda(UPPCBRO)/CTO/both/ HAMIRPUR/ 2023 दिनांक 30.05.2023 निर्गत है, जोकि दिनांक 31.12.2027 तक की अवधि हेतु वैध है।

यह कि क्षेत्रीय कार्यालय के पत्रांक 877/ओ0ए0 संख्या–759/2024/24 दिनांक 28.08.2024 द्वारा माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली मे योजित ओ0ए0 संख्या–759/2024 में आच्छादित खण्ड 22/7 ग्राम–रिरूआ बसरिया, तहसील–सरीला, जनपद–हमीरपुर के सम्बंध में खनिज विभाग, हमीरपुर द्वारा कृत कार्यवाही की सूचना उपलब्ध कराये जाने हेतु पत्र प्रेषित किया गया था। खनिज अधिकारी, हमीरपुर के पत्र संख्या–689/खनिज–एम0एम0सी0–तीस–विविध (2024–24) दिनांक 27.09.2024 द्वारा उक्त खण्ड संख्या पर कृत कार्यवाही की सूचना प्रेषित की गयी है, जिसके अंश निम्नवत है:–

....**"ग्राम रिरूआ बसरिया खण्ड नं0–22/7–राजस्व विभाग, खनन विभाग एवं पुलिस विभाग द्वारा दिनांक 01.11.2023 को संयुक्त रूप से जॉच की गयी। जॉच के समय ग्राम रिरूआ बसरिया के खण्ड नं0–22/7 के पश्चिम दिशा में स्वीकृत क्षेत्र के बाहर रिक्त पड़े क्षेत्र में जी0पी0एस0 कोर्डिनेट N-25°54'37" E-79°43'51 E के आसपास 70X10X0.4=280 घन मीटर का अवैध खनन किया जाना पाया गया। नदी की जलधारा में खनन होना नहीं पाया गया, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–1142/खनिज–एम0एम0सी0–तीस–विविध (2024–25) दिनांक–03.11.2023 द्वारा कारण बताओं नोटिस निर्गत करते हुये अधिरोपित धनराशि जमा करने के निर्देश दिये गये।..."**

उक्त के क्रम में पट्टाधारक द्वारा आरोपित धनराशि रू0–7,52,000/– चालान संख्या–AKV240017663 दिनांक 14.08.2024 द्वारा जमा चालान की प्रति प्रस्तुत की गयी।" मैसर्स एक्ससैण्ड प्राइवेट लिमिटेड, खण्ड नं0–22/7, रिरूआ बसरिया, तहसील–सरीला, जनपद–हमीरपुर को पत्र संख्या–1142/खनिज–एम0एम0सी0 –तीस–विविध (2024–25) दिनांक–03.11.2023 द्वारा निर्गत कारण बताओं नोटिस के अंश निम्नवत् है:–

....**"अतः आप द्वारा स्वीकृत क्षेत्र से बाहर अवैध खनन किये जाने पर नियमावली–2021 के नियम–58 के प्राविधानों के अनुसार 280 घन मी0 बालू/मौरम के लिये रायल्टी के मद में रू0–42,000/– (रूपये बयालिस हजार मात्र), *बाजार मूल्य रू0–2,10,000/– (रूपये दो लाख दस हजार मात्र)* एवं शास्ति रू0–5,00,000/– कुल रू0–7,52,000/– (रूपये सात लाख बावन हजार मात्र) की देयता बनती है।"**....

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–759/2024 एनविजय निषाद बनाम स्टेट ऑफ यू0पी0 में पारित आदेश दिनांक 06.08.2024 के अनुपालन मे मैसर्स एक्ससैण्ड प्राइवेट लिमिटेड, खण्ड नं0–22/7, रिरूआ बसरिया, तहसील–सरीला, जनपद–हमीरपुर को पत्र संख्या–1142/खनिज–एम0एम0 सी0–तीस–विविध (2024–25) दिनांक–03.11.2023 में अंकित अवैध खनन एवं उसका बाजार मूल्य का विवरण निम्नवत् है:–

- दिनांक 03.11.2023 को अवैध खनन 280 घन मी0 बालू/मौरम का बाजार मूल्य *रू0–2,10,000/– (रूपये दो लाख दस हजार मात्र)।*

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226010
दूरभाष : 0522-2720828, 2720831
फैक्स : 0522-2720764, 2720676
ई–मेल : info@uppcb.in
वेबसाइट : www.uppcb.up.gov.in

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
Fax : 0522-2720764, 2720676
E-mail : info@uppcb.in
Website : www.uppcb.up.gov.in

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यह कि अवैध खनन हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्मित गाइडलाइन में पर्यावरणीय क्षतिपूर्ति की गणना हेतु निर्धारित सूत्र Compensation=D x (1+RF+DF) के अनुसार आंकलित पर्यावरणीय क्षतिपूर्ति रूपये 49,24,800/– आती है, जिसमें D (Market Value of Illegally Mined Material)= 27,36,000/-, RF (Risk Factor)=0.5, DF (Deterrence Factor)=0.3 लिया गया है। अवैध खनन हेतु आंकलित पर्यावरणीय क्षतिपूर्ति यथा रू0 49,24,800/– (रू0 उनचास लाख चौबिस हजार आठ सौ मात्र) है।

उपरोक्त तथ्यों को दृष्टिगत क्षेत्रीय अधिकारी, बांदा के पत्र दिनांक 03.10.2024 द्वारा मैसर्स एक्ससैण्ड प्राइवेट लिमिटेड, खण्ड नं0–22/2, रिरूआ बसरिया, तहसील–सरीला, जनपद–हमीरपुर पर अवैध खनन हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु कारण बताओ नोटिस निर्गत किये जाने की संस्तुति आख्या प्रेषित की गयी है।

अतः उपरोक्त वर्णित तथ्यों एवं क्षेत्रीय अधिकारी की संस्तुति के दृष्टिगत सक्षम अधिकारी के अनुमोदनोपरान्त इकाई के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु निम्नानुसार कारण बताओ नोटिस जारी किया जाता है :–

1. यह कि क्यों न खनन इकाई मैसर्स एक्ससैण्ड प्राइवेट लिमिटेड, खण्ड नं0–22/2, रिरूआ बसरिया, तहसील–सरीला, जनपद–हमीरपुर द्वारा 3648 घन मी0 बालू/मौरम का अवैध खनन किये के कारण रू0 49,24,800/– (रू0 उनचास लाख चौबिस हजार आठ सौ मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये।

उपरोक्त के संबंध में अपना स्पष्टीकरण इस पत्र प्राप्ति के 15 दिन के अन्दर बोर्ड मुख्यालय में प्रेषित करें, अन्यथा की स्थिति में उपरोक्तानुसार इकाई के विरूद्ध रू0 49,24,800/– (रू0 उनचास लाख चौबिस हजार आठ सौ मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वयं इकाई एवं इकाई स्वामी का होगा।

सक्षम अधिकारी द्वारा अनुमोदनोपरान्त पत्र निर्गमन हेतु अधिकृत

संलग्नक–यथोपरि।

मुख्य पर्यावरण अधिकारी,
(वृत्त–2)

प्रतिलिपिः–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित–

1. जिलाधिकारी, हमीरपुर।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, बांदा को इस निर्देश के साथ प्रेषित कि अपने स्तर से भी कारण बताओ नोटिस की प्रति इकाई स्वामी को प्राप्त कराते हुए, पावती एवं जारी कारण बताओ नोटिस के संबंध में उद्योग का अद्यतन निरीक्षण कर आख्या 15 दिन के अन्दर बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी,
(वृत्त–2)

Annexure-71

File No.: 8685-7877
Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment Authority(SEIAA), UTTAR PRADESH)
****

Dated **19/04/2024**

To,

Shri PRAMOD SINGH
R/o Hamirpur Road Patahnpura Rath, District- Hamirpur, Uttar Pradesh-210431, HAMIRPUR, UTTAR PRADESH, 210431
pramod11837@gmail.com

Subject: Grant of prior Environmental Clearance (EC) to the proposed Mining Project under the provisions of EIA Notification 2006Sand/Morrum mine from Riverbed of Betwa River at Village- Rirua Basriya, Khand No. 22/12, Tehsil- Sarila, District- Hamirpur, Uttar Pradesh, Lease Area- 12.145 ha.

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/UP/MIN/459011/2024 dated 17/01/2024 for grant of prior Environmental Clearance (EC) to the project under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24B0107UP5359173N
(ii) File No.	8685-7877
(iii) Clearance Type	Fresh EC
(iv) Category	B1
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals
(vii) Name of Project	"Sand/Morrum Mine" from Riverbed of Betwa River, Village- Rirua Basriya, (Khand No. 22/12, Area-12.145 Ha.) Tehsil- Sarila, District–Hamirpur, Uttar Pradesh Developed by Shri Pramod Kumar Singh
(ix) Location of Project (District, State)	HAMIRPUR, UTTAR PRADESH
(x) Issuing Authority	SEIAA
(xii) Applicability of General Conditions	No

3. In view of the particulars given in the Para 1 above, the project proposal interalia including Form-2(Part A, B and C)/ EIA & EMP Reports were submitted to the SEAC for appraisal under the provision of EIA notification 2006 and its subsequent amendments.
4. The above-mentioned proposal has been considered by SEAC in its meeting held on 27/02/2024. The minutes of the

meeting and all the project documents are available on PARIVESH portal which can be accessed from the PARIVESH portal by scanning the QR Code above.

5. Details of the minerals to be mined along with production capacity and the brief on the salient features of the project as submitted by the project proponent in Form 1 (Part A and B) in the reports and as presented during SEAC meeting are annexed to this EC as Annexure (2).

6. The SEAC, in its meeting held on 27/02/2024, based on information submitted viz: Form 1 (Part A, B and C), EIA/EMP report etc & clarifications provided by the project proponent and after detailed deliberations on all technical aspects and public hearing issues and compliance thereto furnished by the Project Proponent, recommended the proposal for grant of Environment Clearance under the provision of EIA Notification, 2006 and as amended thereof subject to stipulation of Specific and Standard EC conditions as detailed in the point below.

7. The SEIAA in its meeting held on 21-03-2024 has examined the proposal in accordance with the provisions contained in the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto in its meeting dated 19/03/2024 and based on the recommendations of the SEAC hereby accords Environment Clearance for the instant proposal to M/s. PRAMOD KUMAR SINGH under the provisions of EIA Notification, 2006 and as amended thereof subject to compliance of the Specific conditions as given in Annexure (1)

8. The SEIAA reserves the right to stipulate additional conditions, if found necessary.

9. The Environmental Clearance to the aforementioned project is under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes, as applicable, to the project.

10. The PP is under obligation to implement commitments made in the Environment Management Plan, which forms part of this EC.

11. General Instructions:

a) The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of SEIAA website where it is displayed.

b) The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn must display the same for 30 days from the date of receipt.

c) The project proponent shall have a well laid down environmental policy duly approved by the Board of Directors (in case of Company) or competent authority, duly prescribing standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions.

d) Action plan for implementing EMP and environmental conditions along with responsibility matrix of the project proponent (during construction phase) and authorized entity mandated with compliance of conditions (during operational phase) shall be prepared. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Six monthly progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six-Monthly Compliance Report.

e) Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.

f) The project proponent shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

g) Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

h) The SEIAA reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

12.This issues with the approval of the Competent Authority.

Annexure 1

Specific EC Conditions for (Mining Of Minerals)

1. Environmental Attributes

S. No	EC Conditions
1.1	1. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied with. 2. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Van Sanrakshan evam Samvardhan Adhiniyam,2023 and submit before the start of work. 3. The mining lease holders shall ensure to comply with mine reclamation plan as submitted. 4. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it. 5. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or district plantation committee, for planting at least 13,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Also, the coordinates of area earmarked for plantation should be clearly spelt and polygon should be attached and submitted within a month. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition. 6. The project proponent shall ensure that water bodies do not get polluted due to mining activity. 7. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation. 8. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow. 9. The project proponent shall install rooftop solar plant in one school in the vicinity of project area and construct toilets especially in girls' school as part of CER activity. **10. Project Proponent shall submit the Six-monthly Compliance on the Environment Clearance condition prescribed in the Prior Environment Clearance letter as per MoEF&CC OM F.no- IAS-22/01/2022-IA-III (E-172624) Dated 14-06-2022.** 11. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation. 12. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months. 13. Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS, SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas. 14. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards. 15. This EC shall be subject to any order from any court/tribunal or any guidelines issued by MOEFCC.

S. No	EC Conditions
	16. Next year the project proponent shall submit online replenishment study report along with 06 monthly compliance report.
1.2	1. The environmental clearance will be co-terminus with the validity of the lease period mentioned in the LoI or co-terminus with the validity of current mine plan whichever is earlier, after this period the EC will automatically become null and void. 2. The quantity mentioned in LoI or quantity mentioned in replenishment study, whichever is less, would be maximum quantity which project proponent may extract. It will be ensured by District Administration and Geology and Mining Department. Directorate of Geology and Mining will ensure conduct of replenishment study from reputed institution for subsequent years in compliance of Hon'ble NGT orders. 3. NOC from Irrigation Department/ Concerning Authority regarding river bed mining to be obtained before start of mining activity. 4. No mining activity should be carried out in-stream channel as per SSMMG, 2016. 5. The mining work will be open-cast and manual/semi mechanized (subject to orders). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage. 6. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA. 7. Project Proponent should submit working plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or District plantation committee, for planting at least (as per the project) plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provisions for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition. 8. The project proponent shall install solar lights in their project area to minimise the consumption of electricity. 9. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report. 10. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer Expert Agency in this field 11. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent. 12. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation. 13. The project proponent should explore the possibilities of rainwater harvesting in the premises of project area 14. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road. 15. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement. 16. As per the proposed plan, plantation with area specific plant species, number of plants to be planted and report of green belt development to be submitted to the concerning department. Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time. 17. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ water supplying agencies to be submitted. 18. Submit the Hydrological study report of lease area that the quantity given in LoI will be mined without affecting the geo-hydrology of the River.

S. No	EC Conditions
	19. Environment management in according to environmental status and impact of the project. 20. During the school opening and closing time transportation of minerals will be restricted. 21. Pakkamotorable haul road to be maintained by the project proponent. 22. A separate Environmental Management Cell with suitable qualified personnel shall be setup under the control of a Senior Executive, who will report directly to the Head of the Organization. 23. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government. 24. Provision for two toilets and hand pumps should be made at mining site. 25. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016. 26. If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate. 27. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked. 28. The MoEF&CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection. 29. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.

Standard EC Conditions for (Mining of minerals)

1. Statutory Compliance

S. No	EC Conditions
1.1	The Environmental clearance shall be subject to orders of Hon'ble Supreme Court of India, Hon'ble High Courts, NGT and any other Court of Law, from time to time, and as applicable to the project
1.2	The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
1.3	The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
1.4	The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. TThe implementation report shall be furnished along with the six-monthly compliance report (in case of the presence of schedule-I species in the study area).
1.5	The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution)

S. No	EC Conditions
	Act, 1974 from the concerned State pollution Control Board/ Committee.
1.6	The project proponent shall obtain the necessary permission from the Central Ground Water Authority
1.7	Solid/hazardous waste generated in the mines needs to addressed in accordance to the Solid Waste Management Rules, 2016/Hazardous & Other Waste Management Rules, 2016.
1.8	Permission of power supply to be taken from the concerned authority for meeting power demand of the project site.
1.9	The maximum production or peak production at any given time shall not exceed the limit as prescribed in the EC.
1.10	Validity of EC is as per life of the mine mentioned in EC letter or 30 years as per EIA Notification, 2006 and its amendments therein

2. Air Quality Monitoring And Mitigation Measure

S. No	EC Conditions
2.1	Adequate ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for monitoring of pollutants, namely particulates, SO2 and NOx. Location of the stations shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive receptors in consultation with the State Pollution Control Board. Online ambient air quality monitoring station/stations may also be installed in addition to the regular air monitoring stations as per the requirement and/or in consultation with the SPCB
2.2	The Ambient Air Quality monitoring in the core zone shall be carried out to ensure the Coal Industry Standards notified vide GSR 742 (E) dated 25th September, 2000 and as amended from time to time by the Central Pollution Control Board. Data on ambient air quality and heavy metals such as Hg, As, Ni, Cd, Cr and other monitoring data shall be regularly reported to the Ministry/Regional Office and to the CPCB/SPCB.
2.3	Transportation of coal, to the extent if permitted by road, shall be carried out by covered trucks/conveyors. Effective control measures such as regular water sprinkling/rain gun/ Fog cannon /mist sprinkling etc., shall be carried out in critical areas prone to air pollution with higher level of particulate matter all through the coal transport roads, loading/unloading and transfer points. Fugitive dust emissions from all sources shall be controlled regularly. It shall be ensured that the ambient air quality parameters conform to the norms prescribed by the Central/State Pollution Control Board.
2.4	Major approach roads shall be black topped and properly maintained.
2.5	PP to install solar lights along the road used for transportation of coal to avoid the accidents at night and also seek its maintenance.
2.6	The transportation of coal shall be carried out as per the provisions and route proposed in the approved mining plan. Transportation of the coal through the existing road passing through any

S. No	EC Conditions
	village shall be avoided. In case, it is proposed to construct a 'bypass' road, it should be so constructed that the impact of sound, dust and accidents could be appropriately mitigated.
2.7	Vehicular emissions shall be kept under control and regularly monitored. All the vehicles engaged in mining and allied activities shall operate only after obtaining 'PUC' certificate from the authorized pollution testing centres.
2.8	Coal stock pile/crusher/feeder and breaker material transfer points shall invariably be provided with dust suppression system. Belt-conveyors shall be fully covered to avoid air borne dust. Side cladding all along the conveyor gantry should be made to avoid air borne dust. Drills shall be wet operated or fitted with dust extractors.
2.9	Coal handling plant shall be operated with effective control measures w.r.t. various environmental parameters. Environmental friendly sustainable technology should be implemented for mitigating such parameters.
2.10	Adequate number of Fog canon (mist sprayer) shall be installed to reduce the impact of air pollution at dust generating sources with time bound action plan.
2.11	PP should Install Wind breaker/shield arrangement along the railway siding for reducing the dust propagation in upwind direction.
2.12	Post environmental closure third party monitoring by reputed instituted in air quality, water, land & soil etc shall be carried out and analysed with EMP measures at regular interval. A suitable recommendation in this regard, shall be furnished to IRO, MoEF&CC for compliance. The data used for analysis shall be obtained from continuos AQMS, site specific water regime. Also third party shall analyses the implementation of river diversion, meeting to the requirement of project report.

3. Water Quality Monitoring And Mitigation Measures

S. No	EC Conditions
3.1	The effluent discharge (mine waste water, workshop effluent) shall be monitored in terms of the parameters notified under the Water Act, 1974 Coal Industry Standards vide GSR 742 (E) dated 25th September, 2000 and as amended from time to time by the Central Pollution Control Board.
3.2	The monitoring data shall be uploaded on the company's website and displayed at the project site at a suitable location. The circular No.J-20012/1/2006-lA.11 (M) dated 27th May, 2009 issued by Ministry of Environment, Forest and Climate Change shall also be referred in this regard for its compliance.
3.3	Regular monitoring of ground water level and quality shall be carried out in and around the mine lease area by establishing a network of existing wells and constructing new piezometers during the mining operations. The monitoring of ground water levels shall be carried out four times a year i.e. pre-monsoon, monsoon, post-monsoon and winter. The ground water quality shall be monitored once a year, and the data thus collected shall be sent regularly to MOEFCC/RO.
3.4	Monitoring of water quality upstream and downstream of river including pons, lakes, tanks shall be

S. No	EC Conditions
	carried out once in six months and record of monitoring data shall be maintained and submitted to the Ministry of Environment, Forest and Climate Change/Regional Office.
3.5	Ground water, excluding mine water, shall not be used for mining operations. Rainwater harvesting shall be implemented for conservation and augmentation of ground water resources.
3.6	The project proponent shall not alter major water channels around the site. Appropriate embankment shall be provided along the side of the river/nallah flowing near or adjacent to the mine. The embankment constructed along the river/nallah boundary shall be of suitable dimensions and critical patches shall be strengthened by stone pitching on the river front side, stabilized with plantation so as to withstand the peak water pressure preventing any chance of mine inundation.
3.7	Garland drains (of suitable size, gradient and length) around the critical areas i.e. mine shaft and low lying areas, shall be designed keeping at least 50% safety margin over and above the peak sudden rainfall and maximum discharge in the area adjoining the mine sites. The sump capacity shall also provide adequate retention period to allow proper settling of silt material of the surface runoff
3.8	The water pumped out from the mine, after siltation, shall be utilized for industrial purpose viz. watering the mine area, roads, green belt development etc. The drains shall be regularly desilted particularly after monsoon and maintained properly
3.9	Industrial waste water from coal handling plant and mine water shall be properly collected and treated so as to conform to the standards prescribed under the Environment (Protection) Act, 1986 and the Rules made thereunder, and as amended from time to time. Oil and grease trap shall be installed before discharge of workshop effluent. Sewage treatment plant of adequate capacity shall be installed for treatment of domestic waste water.
3.10	Adequate groundwater recharge measures shall be taken up for augmentation of ground water. The project authorities shall meet water requirement of nearby village(s) in case the village wells go dry due to dewatering of mine.
3.11	The surface drainage plan including surface water conservation plan for the area of influence affected by the said mining operations shall be prepared, considering the presence of any river/rivulet/pond/lake etc., with impact of mining activities on it, and implemented by the project proponent. The surface drainage plan and/or any diversion of natural water courses shall be as per the provisions of the approved Mining Plan/ EIA-EMP submitted to this Ministry and the same should be done with due approval of the concerned State/GoI Authority. The construction of embankment to prevent any danger against inrush of surface water into the mine should be as per the approved mining plan and as per the permission of DGMS.
3.12	The project proponent shall take all precautionary measures to ensure reverian/ riparian ecosystem in and around the coal mine upto a distance of 5 km. A revarian /riparian ecosystem conservation and management plan should be prepared and implemented in consultation with the irrigation / water resource department in the state government.
3.13	Domestic water shall be providing to the residents/villages which are coming under the zone of influence of the project due to ground water extraction by installing a RO plant with proper supply line and Taps within 2 years

S. No	EC Conditions
3.14	No obselete technologies for sewage treatment shall be implemented. Construction of Sewage Treatment Plant with latest technology should be completed within 2 years and treated water shall be reused for plantation. CTE and CTO of STP shall be obtained as per the norms.

4. Noise And Vibration Monitoring And Prevention

S. No	EC Conditions
4.1	Adequate measures shall be taken for control of noise levels as per Noise Pollution Rules, 2016 in the work environment. Workers engaged in blasting and drilling operations, operation of HEMM, etc shall be provided with personal protective equipments (PPE) like ear plugs/muffs in conformity with the prescribed norms and guidelines in this regard. Adequate awareness programme for users to be conducted. Progress in usage of such accessories to be monitored.
4.2	The noise level survey shall be carried out as per the prescribed guidelines to assess noise exposure of the workmen at vulnerable points in the mine premises, and report in this regard shall be submitted to the Ministry/RO on six-monthly basis.

5. Mining Plan

S. No	EC Conditions
5.1	5- Star Rating is mandatory to obtaine certification as per guidelines of Mininstry of Coal
5.2	Mining shall be carried out under strict adherence to provisions of the Mines Act 1952 and subordinate legislations made there-under as applicable.
5.3	No change in mining method i.e. UG to OC, calendar programme and scope of work shall be made without obtaining prior approval of the Ministry of Environment, Forests and Climate Change (MoEFCC).
5.4	Mining shall be carried out as per the approved mining plan (including Mine Closure Plan) abiding by mining laws related to coal mining and the relevant circulars issued by Directorate General Mines Safety (DGMS).
5.5	Underground work place environmental conditions shall be rendered ergonomic and air breathable with adequate illumination in conformance with DGMS standards.
5.6	No mining shall be carried out in forest land without obtaining Forestry Clearance as per Forest (Conservation) Act, 1980 and also adhering to The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 read with provisions of Indian Forest Act, 1927.
5.7	Efforts should be made to reduce energy and fuel consumption by conservation, efficiency improvements and use of renewable energy.
5.8	Tranportation by Railway Siding shall be developed to avoid transportation by Road

6. Land Recalmation

S. No	EC Conditions
6.1	Digital Survey of entire lease hold area/core zone using Satellite Remote Sensing survey shall be carried out at least once in three years for monitoring land use pattern and report in 1:50,000 scale or as notified by Ministry of Environment, Forest and Climate Change(MOEFCC) from time to time shall be submitted to MOEFCC/Regional Office (RO).
6.2	Post-mining land be rendered usable for agricultural/forestry purposes and shall be handed over to the respective State Government, as specified in the Guidelines for Preparation of Mine Closure Plan, issued by the Ministry of Coal dated 27th August, 2009 and subsequent amendments.
6.3	Regular monitoring of subsidence movement on the surface over and around the working areas and its impact on natural drainage pattern, water bodies, vegetation, structure, roads and surroundings shall be continued till movement ceases completely. In case of observation of any high rate of subsidence beyond the limit prescribed, appropriate effective mitigation measures shall be taken to avoid loss of life and materials. Cracks should be effectively plugged in with ballast and clay soil/suitable material.
6.4	Fly ash shall be used for external dump of overburden, backfilling or stowing of mine as per provisions contained in clause (i) and (ii) of subparagraph (8) of fly ash notification issued vide SO 2804 (E) dated 3rd November, 2009 as amended from time to time. Efforts shall be made to utilize gypsum generated from Flue Gas Desulfurization (FGD), if any, along with fly ash for external dump of overburden, backfilling of mines. Compliance report shall be submitted to Regional Office of MoEF&CC, CPCB and SPCB.
6.5	A separate team for subsidence monitoring and surface mitigation measures shall be constituted and continuous monitoring & implementation of mitigation measures be carried out.
6.6	Thorough inspection of the mine lease area for any cracks developed at the surface due to mining activities below ground shall be carried out to prevent inrush of water in the mine.
6.7	Native tree species shall be selected and planted over areas affected by subsidence.
6.8	The project proponent shall make necessary alternative arrangements, if grazing land is involved in core zone, in consultation with the State government to provide alternate areas for livestock grazing, if any. In this context, the project proponent shall implement the directions of Hon'ble Supreme Court with regard to acquiring grazing land.

7. Public Hearing And Human Health Issues

S. No	EC Conditions
7.1	Adequate illumination shall be ensured in all mine locations (as per DGMS standards) and monitored.
7.2	The project proponent shall undertake occupational health survey for initial and periodical medical examination of the personnel engaged in the project and maintain records accordingly as per the provisions of the Mines Rules, 1955 and DGMS circulars. Besides regular periodic health check-up, 20% of the personnel identified from workforce engaged in active mining operations shall be subjected to health check-up for occupational diseases and hearing impairment, if any, as amended

S. No	EC Conditions
	time to time.
7.3	Personnel (including outsourced employees) working in core zone shall wear protective respiratory devices and shall also be provided with adequate training and information on safety and health aspects.
7.4	Skill training as per safety norms specified by DGMS shall be provided to all workmen including the outsourcing employees to ensure high safety standards in mines.
7.5	Effective arrangement shall be made to provide and maintain at suitable points conveniently situated, a sufficient supply of drinking water for all the persons employed.
7.6	Implementation of the time bound action plan on the issues raised during the public hearing shall be ensured. The project proponent shall undertake all the tasks/measures as per the time bound action plan submitted with budgetary provisions during the public hearing. Land oustees shall be compensated as per the norms laid down in the R&R policy of the company/State Government/Central Government, as applicable.
7.7	The project proponent shall follow the mitigation measures provided in this Ministry's OM No.Z-11013/5712014-IA.I1 (M) dated 29th October, 2014, titled 'Impact of mining activities on habitations-issues related to the mining projects wherein habitations and villages are the part of mine lease areas or habitations and villages are surrounded by the mine lease area'.
7.8	PP to conduct need based assessment survey of the area to for in order to decide the activities to be carried under the CSR and to provide detail of the activity carried out with adequate budgetary provision and time bound action plan.
7.9	PP should conduct epidemiology study to (analysis of the distribution, patterns and determinants of health and disease conditions in defined populations).
7.10	Permanent Health care facilities of Hospital should be established within 5 km of project boundary for the local people.
7.11	PP must ensure an emergency action plan during pandemic in order to provide assistance to the nearby villages located within the 10 km radius buffer zone (If required)
7.12	PP is asked to also identify the rural areas for installation of solar light with its maintenance within the study area of 10 km radius buffer zone with time bound action plan
7.13	PP to take measure for installation of Renewable Energy sources in nearby area falling within 10 km radius

8. Corporate Environment Responsibility

S. No	EC Conditions
8.1	The company shall have a well laid down environmental policy duly approve by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the

S. No	EC Conditions
	environmental/forest/wildlife norms/conditions. The company shall have defined system of reporting infringements/deviation/violation of the environmental/forest/wildlife norms/conditions and/or shareholders/stake holders.
8.2	A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
8.3	Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
8.4	Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.
8.5	PP should establish in house (at project site) environment laboratory for measurement of environment parameter with respect to air quality and water (surface and ground. A dedicated team to oversee environment management shall be setup which should comprise of Environment Engineers, Laboratory chemist and staff for monitoring of air, water quality parameters on routine basis. Any non- compliance or infringement should be reported to the concerned authority

9. Miscellaneous

S. No	EC Conditions
9.1	The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.
9.2	The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
9.3	The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
9.4	The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
9.5	The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.

S. No	EC Conditions
9.6	The project authorities shall inform to the Regional Office of the MOEFCC regarding commencement of mining operations.
9.7	The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
9.8	The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
9.9	No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
9.10	Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
9.11	The SEIAA may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
9.12	The SEIAA reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
9.13	The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
9.14	The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.
9.15	The proponent shall abide by all the commitments and recommendations made in the EIA/EMP report and also that during presentation to the EAC. All the commitments made on the issues raised during public hearing shall also be implemented in letter and spirit.
9.16	Compensation of the land acquired for the project shall be settled as per the R&R Policy. Adequate facility of drinking water, plantation and other social amenities should be provided to established R&R villages.
9.17	Persons of nearby villages shall be given training on livelihood and skill development to make them employable with its proper records.
9.18	The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed

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S. No	EC Conditions
	limits for day light/night hours

Annexure- 2

A presentation was made by the project proponent along with their consultant M/s AWS Envirotech (OPC) Pvt. Ltd to SEAC on 27-02-2024.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Sand/Morrum mine from Riverbed of Betwa River at Village- Rirua Basriya, Khand No. 22/12, Tehsil- Sarila, District- Hamirpur, Uttar Pradesh, Lease Area- 12.145 ha.
2. The Terms of Reference in the matter were issued by SEIAA, U.P vide Letter No. 144/Parya/SEIAA/7877/2023, Dated 01/07/2023.
3. The Public Hearing was organized on 22/11/2023. Final EIA report submitted by the project proponent on 23/01/2024.
4. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/459011/2024		
2.	File No. allotted by SEIAA, U.P.	8685/7877		
3.	Name of Proponent	Shri Pramod Kumar Singh		
4.	Full correspondence address of proponent	R/o- Hamirpur Road Pathanpura, Rath, District- Hamirpur, Uttar Pradesh		
		E-mail Id- pramod11837@gmail.com		
5.	Name of Project	"Sand/Morrum Mine" from riverbed of Betwa River at Village- Rirua Basriya, Khand No. 22/12, Lease Area- 12.145 ha., Tehsil- Sarila, District- Hamirpur, Uttar Pradesh, Project Proponent- Shri Pramod Kumar Singh		
6.	Project Location (Plot/Khasra/Gata No.)	Khand No. 22/12, Village- Rirua Basriya, Tehsil- Sarila, District- Hamirpur, Uttar Pradesh		
7.	Name of Village	Rirua Basriya		
8.	Tehsil	Sarila		
9.	District	Hamirpur		
10.	Name of Minor Mineral	Sand/Morrum		
11.	Sanctioned Lease Area (in Ha.)	12.145 ha. (30 Acres)		
12.	Max. & Min mRL within lease area	Highest mRL is 112.0 & Lowest is 104.0 mRL		
13.	Pillar Coordinates (Verified by DMO)	Coordinates of the sanctioned lease area		
		PILLAR NO.	LATITUDE	LONGITUDE
		A	25°55'8.33"N	79°41'32.47"E
		B	25°55'3.51"N	79°41'39.13"E
		C	25°55'17.91"N	79°41'48.08"E
		D	25°55'23.32"N	79°41'41.96"E
		Workable Area Co-ordinates		
		A	25°55'8.33"N	79°41'32.47"E
		B	25°55'3.51"N	79°41'39.13"E
		F	25°55'14.18"N	79°41'45.74"E
		E	25°55'18.22"N	79°41'38.75"E
		Non-workable Area Co-ordinates		
		C	25°55'17.91"N	79°41'48.08"E
		D	25°55'23.32"N	79°41'41.96"E

		E	25°55'18.22"N	79°41'38.75"E
		F	25°55'14.18"N	79°41'45.74"E
14.	Total Geological Reserves	2,04,404 m^3		
15.	Total Mineable Reserves	97,150 m^3		
16.	Total Proposed Production	97,150 cum in 6 months		
17.	Proposed Production	97,150 cum in 6 months		
18.	Sanctioned Period of Mine lease	6 months		
19.	No. of workers	50		
20.	Type of Land	Govt. revenue land		
21.	Ultimate Depth of Mining	1.353 m		
22.	Nearest metalled road from site	1.8 km		
23.	Water Requirement	PURPOSE	REQUIREMENT (KLD)	
		Drinking	0.50 KLD	
		Suppression of dust	4.20 KLD	
		Plantation	0.60 KLD	
		Others (if any)	-	
		Total	5.30 KLD	
24.	Name of QCI Accredited Consultant with QCI No. and period of validity	AWS Envirotech (OPC) Pvt. Ltd. Certificate no. NABET/EIA/2225/IA 0097(Rev.01) Valid Till July 14, 2025		
25.	Any litigation pending against the project or land in any court	No		
26.	Details of 500 m Cluster Certificate verified by Mining Officer	Vide letter no. 50/khanij-M.M.C.-tees-vividh (2022-23) Dated on- 19.04.2023		
27.	Details of Lease Area in approved DSR	In Approved DSR at Page no.- 64, Sl no.- 121 DSR report approved by DEIAA, Hamirpur vide dated 23.11.2017, Tender advertised for the lease on dated 22.11.2022.(DSR was valid on date of tender advertisement for the lease)		
28.	Proposed EMP cost	EMP Cost is Rs. 12.5 Lakhs as capital cost		
29.	Length & breadth of Haul Road	800m & 6m		
30.	No. of Trees to be Planted	300		
31.	Monitoring Period	March to May 2023 (Summer Season)		

5. Action Plan as per Ministry's O.M. dated 30/09/2020:

Period	Details of work to be taken up	Amount allocated in Lakhs (Rs.)
In 6 months	Installation of 5 solar street light in village Rirua Basriya, 02 handpump along village road & 01 free health check-up camp for residents of Rirua Basriya village	Total-Rs. 3.2 Lakhs (Rs. 40,000/- Solar light assembly, Rs. 30,000/-Per hand pump, & Rs. 60,000/- Health check up camp)

6. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
7. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
8. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.

9. There is no litigation pending in any court regarding this project.
10. The project proposal falls under category–1(a) of EIA Notification, 2006 (as amended).

Copy, through email, for information and necessary action to –

1. **Additional Chief Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – psforest2015@gmail.com)**
2. **Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)**
3. **Deputy Director General of Forests (C), Integ rated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)**
4. **District Magistrate, Hamirpur.**
5. **Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)**
6. **Copy for Guard File.**

(Sanjeev Kumar Singh)
Member Secretary, SEIAA

Signature Not Verified

Digitally Signed by : Member Secretary UP
Member Secretary, SEIAA

Date: 25/04/2024

Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

209062/UPPCB/Banda(UPPCBRO)/CTO/both/HAMIRPUR/2024 **Date: 21/05/2024**

To,

M/s

PRAMOD KUMAR SINGH

Village- Rirua Basriya, Khand No. 22/12, Tehsil- Sarila, District- Hamirpur, Uttar Pradesh,HAMIRPUR,210432

Application Id-26034009

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **PRAMOD KUMAR SINGH** located at **Village- Rirua Basriya, Khand No. 22/12, Tehsil- Sarila, District- Hamirpur, Uttar Pradesh,HAMIRPUR,210432**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA PRAMOD KUMAR SINGH **granted for the period from 21/05/2024 to 31/12/2025** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	and/Morrum (In 6 months)	97,150	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	**1.0 kld**	**Septic Tank**	**soak pit**

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be

dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Sand/Morrum			Particulate Matter	Water sprinkling system and Green Belt for controlling dust emission

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

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(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production capacity Sand/Morrum- 97,150 cum in 6 months by opencast and semi mechanized mining in 12.145 Hectare Lease area at Khand No. 22/12, Village- Rirua Basriya, Tehsil- Sarila, District- Hamirpur, Uttar Pradesh.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide EC Identification No. EC24B0107UP5359173N dated 19.04.2024 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2025, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
5. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.
6. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
7. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
8. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
9. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Sand/Morrum.
10. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
11. Unit shall submit ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
12. All trucks, tractors used in transportation of Sand/Morrum shall be covered by canvas sheet to prevent dust emission.
13. Water will be sprayed after loading activity (if Sand/Morrum collected could be dry condition)
14. The dust suppression measures like water spraying will be done on the haul roads and working areas.
15. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
16. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
17. Industry shall abide by directions given by Hon'ble Court, Hon’ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time.
18. Consent fees if revised, shall be payable by industry from the date of its applicability.
19. Industry shall comply with the relevant provisions of Environmental Laws.
20. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

Rajendra Singh

Digitally signed by Rajendra Singh
Date: 2024.05.21 16:54:01 +05'30'

Chief Environmental Officer (circle-2)

Copy to:

330

Regional Officer, UPPCB, Banda with direction to send the compliance report of CTO conditions on quarterly basis

Rajendra Singh
Digitally signed by Rajendra Singh
Date: 2024.05.21 16:54:13 +05'30'

Chief Environmental Officer (circle-2)

मिशन LiFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश

- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - यह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रत्याक्षीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

Annexure-73 331

ई–मेल–robanda@uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

क्षेत्रीय कार्यालयः 34ए, निकट संत तुलसी पब्लिक स्कूल, गेट नं0–2,
इन्दिरा नगर, चिल्ला रोड, बाँदा

सन्दर्भ सं0–982/सी0टी0ओ0–424/नोटिस/2024 दिनांकः 30/09/2024

सेवा में,

Shri Pramod Kumar Singh R/o- Hamirpur Road, Pathanpura, Rath, District- Hamirpur, U.P.	M/s Pramod Kumar Singh Village- Rirua Basriya, Khand No. 22/12, Tehsil- Sarila, District- Hamirpur, U.P.

विषय :**SEIAA द्वारा प्राप्त पर्यावरणीय स्वीकृतिएवं राज्य बोर्ड द्वारा निर्गत जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 यथासंशोधित एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित में वर्णित प्राविधानों के अनुपालन किये जाने के सम्बन्ध में।**

महोदय,

उपरोक्त विषयक संदर्भ ग्रहण करें। सन्दर्भित खनन (खण्डा/बोल्डर/ब्लास्ट/गिट्टी) के खनिज विभाग, बाँदा द्वारा निर्धारित क्षेत्रफल पर खनन कार्य किये जाने हेतु SEIAA द्वारा निर्गत पर्यावरणीय स्वीकृति एवं राज्य बोर्ड द्वारा निर्गत सहमति (जल/वायु) में अधिरोपित शर्तों की अनुपालन आख्या आज दिनांक तक प्रेषित नहीं की गयी है, जो जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 यथासंशोधित एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित में वर्णित प्राविधानों का उल्लंघन है।

अतः आपको निर्देशित किया जाता है कि खनन क्षेत्र पर प्राप्त पर्यावरणीय स्वीकृति में अधिरोपित शर्तों के साथ राज्य बोर्ड से निर्गत सहमति (जल/वायु) में वर्णित प्राविधानों के अर्न्तगत पूर्व से संचालित खनन क्षेत्र की अनुपालन आख्या एक सप्ताह के अन्दर फोटो सहित, पूर्ण विवरण सहित एवं पूर्व वित्तीय वर्ष 2023–24 पर्यावरणीय स्टेटमेंट (फॉर्म–5) सहित एवं वर्तमान में खनन क्षेत्र की परिवेशीय वायु गुणता अनुश्रवण आख्या क्षेत्रीय कार्यालय को प्रेषित करना सुनिश्चित करें। अन्यथा की दृष्टि में जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 यथासंशोधित एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित के प्राविधानों के अन्तर्गत वैधानिक कार्यवाही किये जाने की संस्तुति बोर्ड मुख्यालय अग्रसारित कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वयं उद्योग स्वामी का होगा।

भवदीया

(डॉ0 माधवी कमलवंशी)
क्षेत्रीय अधिकारी

प्रतिलिपि : मुख्य पर्यावरण अधिकारी (वृत्त–2), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सादर प्रेषित।

क्षेत्रीय अधिकारी 30/09

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ई–मेल–robanda@uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

क्षेत्रीय कार्यालयः 34ए, निकट संत तुलसी पब्लिक स्कूल, गेट नं0–2,
इन्दिरा नगर, चिल्ला रोड, बाँदा

सन्दर्भ सं0–982/सी0टी0ओ0–424/नोटिस/2024 दिनांकः 30/09/2024

सेवा में,

Shri Pramod Kumar Singh R/o- Hamirpur Road, Pathanpura, Rath, District- Hamirpur, U.P.	M/s Pramod Kumar Singh Village- Rirua Basriya, Khand No. 22/12, Tehsil- Sarila, District- Hamirpur, U.P.

विषय :**SEIAA द्वारा प्राप्त पर्यावरणीय स्वीकृतिएवं राज्य बोर्ड द्वारा निर्गत जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 यथासंशोधित एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित में वर्णित प्राविधानों के अनुपालन किये जाने के सम्बन्ध में।**

महोदय,

उपरोक्त विषयक संदर्भ ग्रहण करें। सन्दर्भित खनन (खण्डा/बोल्डर/ब्लास्ट/गिट्टी) के खनिज विभाग, बाँदा द्वारा निर्धारित क्षेत्रफल पर खनन कार्य किये जाने हेतु SEIAA द्वारा निर्गत पर्यावरणीय स्वीकृति एवं राज्य बोर्ड द्वारा निर्गत सहमति (जल/वायु) में अधिरोपित शर्तों की अनुपालन आख्या आज दिनांक तक प्रेषित नहीं की गयी है, जो जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 यथासंशोधित एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित में वर्णित प्राविधानों का उल्लंघन है।

अतः आपको निर्देशित किया जाता है कि खनन क्षेत्र पर प्राप्त पर्यावरणीय स्वीकृति में अधिरोपित शर्तों के साथ राज्य बोर्ड से निर्गत सहमति (जल/वायु) में वर्णित प्राविधानों के अर्न्तगत पूर्व से संचालित खनन क्षेत्र की अनुपालन आख्या एक सप्ताह के अन्दर फोटो सहित, पूर्ण विवरण सहित एवं पूर्व वित्तीय वर्ष 2023–24 पर्यावरणीय स्टेटमेंट (फॉर्म–5) सहित एवं वर्तमान में खनन क्षेत्र की परिवेशीय वायु गुणता अनुश्रवण आख्या क्षेत्रीय कार्यालय को प्रेषित करना सुनिश्चित करें। अन्यथा की दृष्टि में जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 यथासंशोधित एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित के प्राविधानों के अन्तर्गत वैधानिक कार्यवाही किये जाने की संस्तुति बोर्ड मुख्यालय अग्रसारित कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वयं उद्योग स्वामी का होगा।

भवदीया

(डॉ0 माधवी कमलवंशी)
क्षेत्रीय अधिकारी

प्रतिलिपि : मुख्य पर्यावरण अधिकारी (वृत्त–2), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सादर प्रेषित।

क्षेत्रीय अधिकारी 30/09

Annexure-74

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दूरभाष–05192 297470
ई–मेल:– robanda@uppcb.in

क्षेत्रीय कार्यालय : उ0 प्र0 प्रदूषण नियन्त्रण बोर्ड,

34ए, निकट संत तुलसी पब्लिक स्कूल, न्यू बिल्डिंग, इन्दिरा नगर गेट नं0 2
बाँदा उ0प्र0-210001

संदर्भ संख्या : 781/ओ०ए०सं० 815/2024/24 दिनांक : 14/08/2024

सेवा में,
खनिज अधिकारी,
हमीरपुर।

विषय: **माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियन्त्रण बोर्ड व अन्य में पारित आदेश दिनांक 23.07.2024 के सम्बन्ध में।**

महोदय,

कृपया उपरोक्त विषयक सन्दर्भ ग्रहण करने का कष्ट करें। अवगत कराना है कि माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियन्त्रण बोर्ड व अन्य में पारित आदेश दिनांक 23.07.2024 के मुख्य अंश निम्नवत् है:–

".....1. This O.A. has been registered on the basis of the letter petition. In this O.A. the applicant being the resident of the village Chandout Sarila, Hamirpur, Uttar Pradesh has raised a grievance that illegal sand mining is rampant in Btewa River flowing through the Dist Hamirpur and Jaloun of Uttar Pradesh.

2. It is alleged that village Chandout, Jamodi, Kahata, Parasan , Bhedi, Simaria, and Muhana fall in the periphery of the river Betwa in District Hamirpur and Jaloun where the indiscriminate illegal sand mining is going on since 1994 and crores of cubic meter of sand has been illegally mined in more than 30 years. It is also the allegation of the applicant that the Government Official are spectators. The letter petition also states that as a consequence of illegal sand mining water level in the villages of these districts have gone down drastically and that in spite of the efforts of the villagers illegal mining, sand mining has not stopped.

3. In support of the plea taken in O.A the form of letter petition applicant has enclosed photographs and news items....."

उक्त आदेश के अनुपालन में जनपद–हमीरपुर (इंगित ग्राम) स्थित खनन पट्टों की सूची सहित खनन पट्टों पर पूर्व में की गयी कार्यवाही (पेनाल्टी, चालान, बन्दी इत्यादि) की सूचनायें समस्त संलग्नकों सहित इस कार्यालय में प्रेषित करने का कष्ट करें, जिससे उक्त सूचनायें ससमय बोर्ड मुख्यालय, लखनऊ प्रेषित की जा सकें, उक्त आदेश समस्त संलग्नकों सहित अग्रिम आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्नक : उपरोक्तानुसार।

भवदीया

(डॉ0 माधवी कमलवंशी) 14/8
क्षेत्रीय अधिकारी

प्रतिलिपि : मुख्य पर्यावरण अधिकारी (वृत्त–2), उ0प्र0 प्रदूषण नियन्त्रण बोर्ड, लखनऊ को सूचनार्थ सादर प्रेषित।

क्षेत्रीय अधिकारी

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Annexure-75

प्रेषक,

खान अधिकारी,
हमीरपुर।

सेवा में,

क्षेत्रीय अधिकारी,
उ0प्र0 प्रदूषण नियन्त्रण बोर्ड,
बांदा।

संख्या– 829 /खनिज–एम0एम0सी–तीस–विविध (2024–24) दिनांक– 05·10·,2024

विषय– माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ0ए0 संख्या–815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियन्त्रण बोर्ड व अन्य में पारित आदेश दिनांक–23.07.2024 के सम्बन्ध में।

महोदय,

कृपया उपर्युक्त विषयक अपने पत्र संख्या–1012/एन0जी0टी0–815/2024/24 दिनांक–03.10.2024 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ0ए0 संख्या–815/2024 रमा शंकर बनाम प्रदूषण नियन्त्रण बोर्ड व अन्य में पारित आदेश दिनांक–23.07.2024 से आच्छादित ग्राम चण्डौत, भेड़ी खरका एवं रिरुआ बसरिया में खनन क्षेत्रों का विवरण के साथ कृत कार्यवाही की सूचना प्रेषित करने के निर्देश दिये गये है।

उक्त के सम्बन्ध में जनपद हमीरपुर के ग्राम चण्डौत, भेड़ी खरका एवं रिरुआ बसरिया के खनन क्षेत्रों में हुई कृत कार्यवाही की सूचना निम्नवत है :–

क्रम सं0	परियोजना का नाम	विवरण
1	2	3
1	M/s OM PRAKASH RAM AOUTAR, Riverbed Sand/Morrum mining having lease area 16.00 ha along River Betwa in Khand No. 21/1 at Village Chandaut, Tehsil- Sarila, District- Hamirpur, Uttar Pradesh	राजस्व विभाग, खनन विभाग द्वारा दिनांक–19.03.2024 को ग्राम चण्डौत के खण्ड संख्या–21/1 की जांच संयुक्त रुप से की गयी। जांच के समय खनन क्षेत्र में कार्यरत कर्मचारी मौके से वाहन छोड़कर भाग गये तथा पट्टाधारक भी मौके पर उपस्थित नही हुआ, जिसके पश्चात् प्रश्नगत क्षेत्र की जांच की गयी। जांच के समय स्वीकृत क्षेत्र से बाहर पूरब दिशा में कोडिनेट्स संख्या–N-25°54'21.031" E-79°39'8.568' के पास 6424.78 वर्ग मीटर मे औसतन 1.00 मीटर गहराई में कुल 6425 घन मीटर मौरम का अवैध खनन किया जाना पाया गया। जांच के समय खनन क्षेत्र के पूरब दिशा में पिलर संख्या–बी व सी स्थापित नही पाया गया तथा खनन क्षेत्र मे लगे वे–ब्रिज व कैमरे की जांच के समय वे–ब्रिज पर स्थापित कैमरे लगे पाये गये किन्तु उनकी दिशा नीचे की तरफ झुकी पायी गयी, जिससे वाहन पर भरी मौरम की मात्रा दिखाई नही दे रहा था, जिसको सही करने के लिये वे–ब्रिज पर उपस्थित कर्मचारियों को निर्देशित किया गया कि कैमरे को इस प्रकार से स्थापित करे कि कैमरे में वाहन संख्या के साथ–साथ वाहन पर भरे मौरम भी स्पष्ट नजर आये तथा दोनो पिलर को तत्काल लगाते हुये, उनके फोटोग्राफ कार्यालय में उपलब्ध कराने के निर्देश दिये गये। उक्त क्षेत्र के पट्टाधारक द्वारा स्वीकृत क्षेत्र के बाहर–6425 घन मीटर का अवैध खनन किया जाना पाया गया है, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–39/खनिज–एम0एम0सी–तीस–विविध (2023–24) दिनांक–04.04.2024 (संलग्नक–1) द्वारा कारण बताओं नोटिस निर्गत करते हुये स्पष्टीकरण चाहा गया। उक्त नोटिस के क्रम में पट्टाधारक द्वारा अपना स्पष्टीकरण दिनांक–10.04.2024 प्रस्तुत किया गया। पट्टाधारक द्वारा प्रस्तुत प्रत्यावेदन में उल्लिखित कथन तथ्यहीन/बलहीन पाये जाने के आधार पर प्रत्यावेदन दिनांक–10.04.2024 को निरस्त करते हुये निरतारित किया गया तथा कारण बताओं नोटिस के अन्तर्गत बकाया धनराशि जमा करने हेतु आदेश संख्या–230/खनिज–एम0एम0सी–तीस–विविध दिनांक–23.07.2024 (संलग्नक–2) निर्गत करते हुये सूचित किया गया। तत्पश्चात उक्त क्षेत्र की पुनः जांच खान निरीक्षक हमीरपुर व क्षेत्रीय लेखपाल द्वारा दिनांक–15.06.2024 को की गयी। जांच में ग्राम चण्डौत खण्ड संख्या–21/1 के बाहर लगभग–690 मीटर पूरब दिशा में 02 स्थानों पर स्वीकृत क्षेत्र के बाहर कुल 1350 घन मीटर बालू/मौरम का अवैध खनन किया जाना पाया गया, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–381/खनिज–एम0एम0सी–तीस–विविध (2024–25) दिनांक–22.06.2024 (संलग्नक–3) द्वारा कारण बताओं नोटिस निर्गत किया गया। उक्त कारण बताओं नोटिस के क्रम में पट्टाधारक द्वारा अपना प्रत्यावेदन दिनांक–17.07.2024 प्रस्तुत किया गया। पट्टाधारक द्वारा प्रस्तुत स्पष्टीकरण में उल्लिखित कथन

		तथ्यहीन/बलहीन पाये जाने के आधार पर प्रत्यावेदन दिनांक–17.07.2024 को निरस्त कर निस्तारित करते हुये आदेश संख्या–230/खनिज–एम0एम0सी–तीस–विविध (2024–25) दिनांक–23.07.2024 (संलग्नक–4) द्वारा संसूचित किया गया। पट्टाधारक द्वारा उक्त आदेश के अनुपालन में रु0–12,15,000/–चालान संख्या–2500/01/IK93896 दिनांक–20.09.2024 (संलग्नक–5) द्वारा जमा कर चालान की प्रति प्रस्तुत की गयी है।
2	A. J. Construction, Area- 60.0 Acre/24.291 Ha. for River Sand/Morrum Mining Project at Khand No./ Gata No.- 23/14 ,Village- Bhedi Kharka, Tehsil- Sarila, District- Hamirpur, U.P	उक्त क्षेत्र की जांच खान निरीक्षक एवं सर्वेक्षक हमीरपुर द्वारा दिनांक–27.02.2023 को की गयी। सजांच आख्या में जांच में 09 स्थानों पर रिक्त स्थल से ओवरबर्डन हटाकर कुल 13020.50 घन मीटर बालू/मौरम का खनन किया गया, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–1656/खनिज–एम0एम0सी–तीस–विविध (2022–23) दिनांक–07.03.2023 द्वारा कारण बताओ नोटिस निर्गत करते हुये बकाया धनराशि जमा कराने तथा उपरोक्त के सम्बन्ध में सारवार स्पष्टीकरण प्रस्तुत करने के निर्देश दिये गये। तत्पश्चात निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 लखनऊ के पत्र संख्या–1869/एम0– प्रर्वतन हमीरपुर/2022 दिनांक–18.03.2023 द्वारा अवैध खनन/परिवहन के विरुद्ध प्रभावी कार्यवाही किये जाने हेतु जांच दल का गठन किया गया। गठित जाँच दल द्वारा दिनांक–14.03.2023 से 16.03.2023 तक जनपद में भ्रमण कर जांच की गयी। जांच में स्वीकृत क्षेत्र के दक्षिण–पश्चिम दिशा में रिक्त पड़े क्षेत्र एवं खण्ड संख्या–23/16 व 23/6 में 4204.5 घन मीटर बालू/मौरम का अवैध खनन किया जाना पाया गया, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–1907/खनिज– एम0एम0सी–तीस–विविध (2022–23) दिनांक–22.03.2023 को कारण बताओ नोटिस निर्गत किया गया। उक्त दोनो नोटिस दिनांक–07.03.2023 व 22.03.2023 के क्रम में पृथक–पृथक प्रत्यावेदन दिनांक–18.05.2023 प्रस्तुत किया गया। पट्टाधारक द्वारा प्रस्तुत किये गये प्रत्यावेदन परीक्षणोपरान्त सन्तोषजनक नही पाये जाने के कारण कार्यालय के आदेश संख्या–450/खनिज–एम0एम0सी–तीस–विविध (2023–24) दिनांक–16.06.2023 (संलग्नक–6) द्वारा धनराशि आरोपित करते हुये संसूचित किया गया। उक्त क्षेत्र की जांच राजस्व विभाग, वन विभाग एवं खनिज विभाग हमीरपुर द्वारा संयुक्त रुप से दिनांक– 10.04.2024 को की गयी। जांच में पट्टाधारक/संचालक द्वारा अपने स्वीकृत क्षेत्र दक्षिण दिशा में कुल 6240 घन मीटर बालू/मौरम का अवैध खनन किया जाना पाया गया, उक्त के सम्बन्ध में कार्यालय के पत्र संख्या–94/खनिज–एम0एम0सी–तीस–विविध (2024–25) दिनांक–18.04.2024 द्वारा कारण बताओ नोटिस निर्गत करते हुये सारवार स्पष्टीकरण उपलब्ध कराये जाने के निर्देश दिये गये। उक्त के सम्बन्ध में पट्टाधारक द्वारा प्रत्यावेदन दिनांक–14.06.2024 प्रस्तुत किया गया। प्रत्यावेदन में उल्लिखित कथन तथ्यहीन/बलहीन पाये जाने के आधार पर प्रत्यावेदन दिनांक–14.06.2024 को निरस्त कर निस्तारित करते हुये कार्यालय के आदेश संख्या–412/खनिज– एम0एम0सी–तीस–विविध (2024–25) दिनांक–26.06.2024 (संलग्नक–7) द्वारा संसूचित किया गया। निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन, लखनऊ के पत्र संख्या–725/एम0– प्रर्वतन हमीरपुर/2023–II दिनांक–27.06.2024 द्वारा निरीक्षण के मध्य दिखा कि स्वीकृत क्षेत्र में जाने हेतु आवागमन के लिये जो मार्ग बनाया गया है, उसके बायी और दायी ओर स्वीकृत क्षेत्र के बाहर ताजे अवैध खनन के निशान पाये गये। इस प्रकार पट्टाधारक द्वारा 8971.16 घन मीटर बालू/मोरम का अवैध खनन कर परिवहन किया गया है, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–529/खनिज–एम0एम0सी–तीस–विविध (2024–25) दिनांक–02.07.2024 द्वारा कारण बताओं नोटिस निर्गत करते हुये सारवान स्पष्टीकरण प्रस्तुत करने के निर्देश दिये गये। उक्त के सम्बन्ध में पट्टाधारक द्वारा प्रत्यावेदन दिनांक–16.07.2024 प्रस्तुत किया गया। प्रस्तुत स्पष्टीकरण में उल्लिखित कथन तथ्यहीन/बलहीन पाये जाने के आधार पर प्रत्यावेदन दिनांक–16.07.2024 को निरस्त करते निस्तारित करते हुये कार्यालय आदेश संख्या–232/खनिज–एम0एम0सी–तीस–विविध (2024–25) दिनांक– 23.07.2024 (संलग्नक–8) द्वारा संसूचित किया गया।
3	Harihar Minerals LLP, Khand No. 23/19, Area 12.145 Hac., Vill. Bhedi kharka, Teh. Sarila, Dist. Hamirpur	उक्त खनन पट्टा क्षेत्र की अवधि दिनांक–08.12.2023 को समाप्त हो चुकी है।
4	SHRI KANHA CONSTRUCTION COMPANY, Sand/Morrum mining along Betwa, Khand No. 23/13, Village- Bhedi Kharka, Tehsil - Sarila, District Hamirpur, U.P.,HAMIRPUR,210430(Lease Area- 12.145 ha, Production Capacity-194304 m3/annum)	उक्त खनन पट्टा क्षेत्र की अवधि दिनांक–08.12.2023 को समाप्त हो चुकी है।
5	PRIME VISION INDUSTRIES PVT LTD, AT KHAND NO./GATA NO-23/16, VILLAGE BHEDIKHARKA TEHSIL- SARILA, DISTRICT HAMIRPUR (U.P)	उक्त क्षेत्र की जांच राजस्व विभाग एवं खनन विभाग द्वारा संयुक्त रुप से दिनांक–08.12.2023 को की गयी। जांच में पट्टाधारक द्वारा कुल 68,960 घन मीटर का खनन किया गया है। पट्टाधारक के ऑनलाइन पोर्टल से माह अक्टूबर, 2023 से अब तक कुल 68,176 घन मीटर बालू/मौरम का ई–एम0एम0–11 निर्गत किया गया है। इस प्रकार उक्त पट्टाधारक द्वारा 784 घन मीटर का अतिरिक्त खनन किया जाना पाया गया, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–1590/खनिज–एम0एम0सी–तीस–विविध द्वारा कारण बताओं नोटिस निर्गत

		किया गया। उक्त के सम्बन्ध में पट्टाधारक द्वारा प्रत्यावेदन दिनांक–30.12.2023 प्रस्तुत किया गया। प्रस्तुत प्रत्यावेदन में उल्लिखित तथ्य आधारहीन, बलहीन व नियमानुसार न होने के कारण निरस्त कर निस्तारित करते हुये कार्यालय के आदेश संख्या–1700/खनिज–एम0एम0सी–तीस–विविध (2023–24) दिनांक–12.01.2024 (संलग्नक–9) द्वारा संसूचित किया गया। पट्टाधारक को पट्टा क्षेत्र में 360 डिग्री दृश्यता रिकार्डिंग के योग्य चार सी0सी0टी0वी0 कैमरा व आर0एफ0आई0डी0 स्कैनर से प्रत्येक वाहन पर निर्गत किये गये ई–एम0एम0–11 पर अंकित बारकोड डाटा 30 दिनों का डाटा कार्यालय के पत्र संख्या–1847/खनिज–एम0एम0सी–तीस–विविध (2023–24) दिनांक–08.02.2024 द्वारा उपलब्ध कराये जाने के निर्देश दिये गये। पट्टाधारक द्वारा उक्त के सम्बन्ध में मांगी गयी रिकार्डिंग व बारकोड डाटा उपलब्ध न कराये जाने के कारण कार्यालय के आदेश संख्या–2027/खनिज–एम0एम0सी–तीस–विविध (2023–24) दिनांक–13.03.2023 (संलग्नक–10) द्वारा 30 दिनों की देयता नियम–60(3) के अन्तर्गत निर्धारित करते हुये संसूचित किया गया।
6	Parihar Construction, Partner Shri Dushyant Singh and Shri Balwant Singh, Sand/Morrum mining project on Betwa River at KhandNo. 23/20, Village- Bhedi Kharka, Tehsil- Sarila, DistrictHamirpur, State- Uttar Pradesh, (Leased12.145 ha)	मै0 परिहार कन्सट्रक्शन पार्टनर श्री दुष्यन्त सिंह व बलवन्त सिंह पुत्रगण श्री उदयपाल सिंह निवासीगण ग्राम निवादा जनपद हमीरपुर उ0प्र0 के पक्ष में तहसील सरीला के ग्राम भेडी खरका खण्ड संख्या–23/20 रकबा–30 एकड़ का 06 माह अल्प अवधि हेतु खनन अनुज्ञा पत्र दिनांक–02.12.2023 से 01.06.2024 तक की अवधि तक स्वीकृत किया गया था। उक्त अनुज्ञा पत्र की अवधि के दौरान पट्टाधारक द्वारा अवैध खनन किया जाना नही पाया गया और न ही खनन क्षेत्र में कोई अनियमितता पायी गयी। यहाँ यह भी उल्लेखनीय है कि जनपद में शासनादेश के अन्तर्गत टास्कफोर्स का गठन किया गया है, जिनके द्वारा समय–समय पर अवैध खनन के विरुद्ध जाँच की जाती है तथा जाच में अनियमिततायें पाये जाने पर सम्बन्धित के विरुद्ध सुसंगत प्राविधानों के अन्तर्गत नियमानुसार कार्यवाही करती है।
7	Mahadev Enclave (Old Name Chaudhary Traders) Khand No.- 23/8, Village-Bhedi Kharaka, TehsilSarila , District- Hamirpur, U.P., Sanctioned Lease Area- 24.291 ha, Effective Area- 21.401 ha	निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन, लखनऊ के पत्र संख्या–898/एम0–प्रर्यतन हमीरपुर दिनांक–23.07.2024 जिसके द्वारा जिलाधिकारी जालौन के पत्र संख्या–1030/खनिज–एम0एम0सी–तीस दिनांक–20.03.2024 द्वारा जनपद हमीरपुर की तहसील सरीला स्थित ग्राम भेड़ी के खण्ड संख्या–23/8 के पट्टाधारक मै0 महादेव इनक्लेव प्रा0लि0 निदेशक राघव खाण्डक पुत्र श्री अशोक खाण्डक निवासी–203 जी0 उद्यान गंगा नगर राजस्थान द्वारा अपने स्वीकृत खनन क्षेत्र से हटकर जनपद जालौन की सीमा में नदी तल की भूमि में चार पिट्स से कुल 11017 घन मीटर बालू/मौरम का अवैध खनन/परिवहन मेहरुद्दीन उर्फ बाबा पुत्र श्री ताजुद्दीन निवासी–पतेला थाना कदौरा जनपद जालौन के माध्यम से कराया गया है। संयुक्त जांच आख्या दिनांक–19.03.2024 की प्रति संलग्न करते हुये अवैध खनन की मात्रा 11017 घन मीटर बालू/मौरम की रायल्टी रु0–16,52,550/–, खनिजमूल्य रु0–82,62,750/– एवं नियमानुसार शास्ति की धनराशि अधिरोपित करते हुये देय धनराशि जनपद जालौन के खनन लेखाशीर्षक में जमा कराये जाने के निर्देश दिये गये। उक्त के सम्बन्ध में पट्टाधारक द्वारा कुल धनराशि रु0–1,09,15,300/–चालान संख्या–AKV240015376 दिनांक–04.07.2024 (संलग्नक–11) द्वारा जनपद जालौन में जमा कर चालान की एक प्रति इस कार्यालय में भी प्रस्तुत की गयी है। उक्त के अतिरिक्त जिलाधिकारी जालौन के पत्र संख्या–1314/खनिज–एम0एस0सी0–30 दिनांक–12.06.2024 द्वारा 9775.4 घन मीटर अवैध खनन की रायल्टी व खनिज मूल्य कुल रु0–87,97,860/– व शास्ति रु0–5,00,000/– जमा करने के निर्देश दिये गये, जिसके क्रम में पट्टाधारक द्वारा उक्त धनराशि कुल रु0–92,97,860/– चालान संख्या–AKV0015377 दिनांक–04.07.2024 (संलग्नक–12) द्वारा जमा किया गया है।
8	Ajit Singh Malhotra, Proposed River Bed Sand Mining Project from Betwa River for located at Khand No.- 22/5, Village- Rirua Basaria, Tehsil- Sarila, District- Hamirpur, U.P., Lease Area: 23.0 ha)	उक्त के सम्बन्ध में अवगत कराना है कि ग्राम रिरुआ बसरिया के खण्ड संख्या–22/5 की जांच खान निरीक्षक हमीरपुर द्वारा दिनांक–14.05.2024 को की गयी। खान निरीक्षक हमीरपुर जांच आख्या में उल्लेख किया गया है कि ग्राम रिरुआ बसरिया के खण्ड संख्या–22/5 की जांच के समय खनन कार्य अपने स्वीकृत क्षेत्र में होना पाया गया व जिन मशीनों के द्वारा खनन कार्य किया जा रहा था, वे मशीन निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन, लखनऊ के पत्र संख्या–414/एम0–खनन नीति/2018 दिनांक–21.06.2019 के अनुरुप पायी गयी। कही पर भी हैवी मशीन से बालू/मौरम का अवैध खनन होना नही पाया गया और न ही मानक से अधिक गहराई में खनन कार्य होना पाया गया व न ही नदी की जलधारा में खनन कार्य होना पाया गया। जांच आख्या दिनांक–14.05.2024 की छायाप्रति संलग्नक–13 के रुप में संलग्न कर प्रेषित है।
9	ATIKURRAHMAN, Khand No. 22/14, Village Riua Basaria, Tehsil Sarila, District Hamirpur, Uttar Pradesh	उक्त खनन पट्टा फिक्स, डी0एम0एम0, टी0सी0एस0 एवं अवैध खनन की धनराशि जमा न करने के कारण दिनांक–05.01.2023 को निरस्त किया गया था। उक्त खनन पट्टा मा0 न्यायालय के आदेश दिनांक–22.05.2023 के क्रम में कार्यालय के पत्र संख्या–438/खनिज–एम0एम0सी–तीस–विविध (2023–24) दिनांक–15.06.2023 द्वारा निरस्तीकरण आदेश वापस ले लिया गया, परन्तु खनन पट्टे में देय धनराशि जमा न करने के कारण खनन पट्टे में खनन कार्य संचालित नही हुआ है।
10	MS EXSAND PVT LTD, Khand 22/7, Area 12ha, HAMIRPUR,210432 City:Rirua Basariya Block: Sarila District: HAMIRPUR	राजस्व विभाग, खनन विभाग एवं पुलिस विभाग द्वारा दिनांक–01.11.2023 को संयुक्त रुप से जांच की गयी। जांच के समय ग्राम रिरुआ बसरिया के खण्ड संख्या–22/7 के पश्चिम दिशा में स्वीकृत क्षेत्र के बाहर रिक्त पड़े क्षेत्र में जी0पी0एस0 कोर्डिनेट्स N-25°54'37" E-79°43'51" E के आसपास 70X10X04= 280 घन मीटर का अवैध

		खनन किया जाना पाया गया। नदी की जलधारा में खनन होना नही पाया गया, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–1142/खनिज–एम0एम0सी–तीस–विविध (2024–25) दिनांक–03.11.2023 (संलग्नक–14) द्वारा कारण बताओं नोटिस निर्गत करते हुये आरोपित धनराशि जमा करने के निर्देश दिये गये। उक्त के क्रम में पट्टाधारक द्वारा आरोपित धनराशि रु0–7,52,000/– चालान संख्या–AKV240017663 दिनांक–14.08.2024 (संलग्नक–15) द्वारा जमा कर चालान की प्रति प्रस्तुत की गयी। उपजिलाधिकारी कालपी, खान अधिकारी व खान निरीक्षक जालौन द्वारा दिनांक–18.10.2023 को संयुक्त रुप से जांच की गयी। जांच में जनपद जालौन तहसील कालपी के ग्राम परासन मजरा मोहरदेवी के गाटा संख्या–4863/1 में पिट्स नं0–1 में 0.174 है0 क्षेत्रफल में 1.8 मीटर गहराई में 3,132 घन मीटर व पिट्स नं0–02 में 0.1250 है0 क्षेत्र में 02 मीटर गहराई में 2500 घन मीट कुल 5632 घन मीटर बालू/मौरम का अवैध खनन/परिवहन किया जाना पाया गया। उक्त के सम्बन्ध में जिलाधिकारी जालौन के नोटिस पत्र संख्या–503/खनिज– एम0एम0सी–30 दिनांक–28.10.2023 (संलग्नक–16) निर्गत करते हुये 15 दिवस के अन्दर लिखित स्पष्टीकरण चाहा गया, जिसके क्रम में पट्टाधारक द्वारा कारण बताओं नोटिस में निहित धनराशि रु0–55,68,000/– जनपद जालौन में जमा किया गया है। उक्त के अतिरिक्त निदेशक, भूतत्व एवं खनिकर्म निदेशालय उ0प्र0 लखनऊ के पत्र संख्या–2064/एम0– प्रयतन हमीरपुर/2023 दिनांक–02.02.2024 (संलग्नक–17), के साथ श्री सत्य प्रकाश निषाद, जिलाध्यक्ष निषाद पार्टी जालौन के शिकायती प्रार्थना पत्र दिनांक–30.10.2023 के क्रम में प्रश्नगत प्रकरण में समिति का गठन कर जांच कराकर आख्या प्रस्तुत करने के निर्देश दिये गये है। उक्त के क्रम में कार्यालय ज्ञाप संख्या–1071/खनिज–एम0एम0सी–तीस–(2023–24) दि0–10.02.2024 (संलग्नक–18) द्वारा समिति का गठन किया गया तथा उक्त के पत्र के क्रम में जिलाधिकारी जालौन के पत्र संख्या–824/खनिज–एम0एम0सी–30 दिनांक– 07.02.2024 (संलग्नक–19) द्वारा समिति का गठन करते हुये जांच आख्या उपलब्ध कराये जाने के निर्देश दिये गये। उक्त निर्देश के अनुपालन में क्षेत्र जांच जनपद जालौन व हमीरपुर की संयुक्त समिति द्वारा दिनांक–15.02.2024 को जांच की गयी। जांच के समय प्रश्नगत क्षेत्र में कार्य स्वीकृत के अन्तर्गत होना पाया गया। स्वीकृत क्षेत्र बाहर कहीं भी अवैध खनन के साक्ष्य नही पाये गये।
11	MS EXSAND PVT LTD, khand 22/2, rirua basariya, sarila, HAMIRPUR, 210432	राजस्व विभाग, खनन विभाग एवं पुलिस विभाग द्वारा दिनांक–04.04.2024 को संयुक्त रुप से जांच की गयी। जांच के समय पट्टाधारक द्वारा अपने स्वीकृत क्षेत्र से बाहर पिल संख्या–डी व सी के मध्य खनन क्षेत्र के बाहर दक्षिण दिशा में कोडिनेट्स संख्या जी–N-25°53'33.25" E-79°45'34.96" E से यू– N-25°52'57.79" E-79°45'32.18" E के मध्य कुल 9118 वर्ग मीटर क्षेत्र में औसत गहराई 0.4 मीटर में कुल 3648 घन मीटर बालू/मौरम का अवैध खनन होना पाया गया। उक्त खनन में लगे कैमरो की जांच करने पर पी0टी0जेड0 कैमरा/सी0सी0टी0वी0 कैमरा लगा हुआ पाया गया तथा खनन क्षेत्र में सभी पिलर भी लगे पाये गये, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–73/खनिज–एम0एम0सी–तीस–विविध (2023–24) दिनांक–09.04.2024 (संलग्नक–20) द्वारा कारण बताओं नोटिस निर्गत करते हुये आरोपित धनराशि जमा करने के निर्देश दिये गये। उक्त के क्रम में पट्टाधारक द्वारा आरोपित धनराशि रु0–37,83,200/– चालान संख्या–AKV240017662 दिनांक–14.08.2024 (संलग्नक–21) द्वारा जमा कर चालान की प्रति प्रस्तुत की गयी।
12	PRAMOD KUMAR SINGH, Village- Rirua Basriya, Khand No. 22/12, Tehsil-Sarila, DistrictHamirpur, Uttar Pradesh	खनन पट्टा क्षेत्र 06 माह अल्प अवधि के लिये दिनांक–20.12.2022 को लेटर आफ इन्टेंट निर्गत किया गया है। खनन पट्टे की ई0सी0 हस्तान्तरण न हो पाने के कारण खनन अनुज्ञा पत्र स्वीकृत नही किया गया है।
13	MALHOTRA BROTHERS, KHAND NO. 22/4 VILLAGE-riruwa basaria, TEHSIL-sarila, DISTRICT-HAMIRPUR	उक्त के सम्बन्ध में अवगत कराना है कि ग्राम रिरुआ बसरिया के खण्ड संख्या–22/4 की जांच खान निरीक्षक हमीरपुर द्वारा दिनांक–14.05.2024 को की गयी। खान निरीक्षक हमीरपुर जांच आख्या में उल्लेख किया गया है कि ग्राम रिरुआ बसरिया के खण्ड संख्या–22/4 की जांच के समय खनन कार्य अपने स्वीकृत क्षेत्र में होना पाया गया व जिन मशीनों के द्वारा खनन कार्य किया जा रहा था, वे मशीन निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन, लखनऊ के पत्र संख्या–414/एम0–खनन नीति/2018 दिनांक–21.06.2019 के अनुरुप पायी गयी। कही पर भी हैवी मशीन से बालू/मौरम का अवैध खनन होना नही पाया गया और न ही मानक से अधिक गहराई में खनन कार्य होना पाया गया व न ही नदी की जलधारा में खनन कार्य होना पाया गया। जांच आख्या दिनांक–14.05.2024 की छायाप्रति संलग्नक–22 के रुप में संलग्न कर प्रेषित है।

उपरोक्तानुसार सूचना से अवगत होने का कष्ट करें।

संलग्नक–यथोपरि।

खान अधिकारी,
हमीरपुर

Registered

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.
Vineet Khand-1, Gomti Nagar, Lucknow - 226 010
Phone : 91-522-2300 541, Fax : 91-522-2300 543
E-mail : doeuplko@yahoo.com
Website : www.seiaaup.in

Annexure-76

To,

Shri Atikurrahman,
S/o Shri Mohd. Yar,
Village- Shekhpura, Tehsil- Mankapur,
District- Gonda, U.P.

Ref. No. 58 **/Parya/SEAC/4317/2018** **Date:** 23 **May, 2019**

Sub: Environmental Clearance for proposed River bed Sand/Morrum Mining Project from Betwa River at Khand No.-22/14, Village-Rirua Basaria, Tehsil-Sarila, District - Hamirpur,U.P., (Sanctioned Lease Area - 24.291 ha.).

Dear Sir,

Please refer to your application/letter dated 22-05-2018, 25-05-2018, 04-10-2018, 15-10-2018, 13-12-2018, 04-02-2019 & 27-02-2019 addressed to the Secretary, SEAC, Directorate of Environment, U.P., Lucknow on the subject as above. The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 15-04-2019 and SEIAA meeting 11-05-2019.

A presentation was made by the project proponent along with their consultant M/s ENV DAS (I) Pvt. Ltd., Lucknow. The proponent, through the documents submitted and the presentation made, informed the committee that :-

1- The environmental clearance is sought for proposed River bed Sand/Morrum Mining Project from Betwa River at Khand No.-22/14, Village-Rirua Basaria, Tehsil-Sarila, District - Hamirpur,U.P., (Sanctioned Lease Area - 24.291 ha.).
2- The Terms of reference in the matter were approved by SEIAA, U.P. in its meeting dated 04/07/2018 for conducting EIA studies.
3- Public hearing was organized on 19/09/2018. Environment Impact Assessment Report (EIA) submitted by the project proponent on 16/11/2018.
4- Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/26178/2018
2. File No. allotted by SEIAA, UP	4317
3. Name of Proponent	Shri Atikurrahman. Proprietor- Shri Atikurrahman S/o Shri Mohd. Yar
4. Full correspondence address of proponent and mobile no.	Shri Atikurrahman. Proprietor- Shri Atikurrahman S/o Shri Mohd. Yar R/o Village - Shekhpurwa, Tehsil - Mankapur, District - Gonda, U.P.
5. Name of Project	Sand/Morrum Mining
6. Project location (Plot/Khasra/Gata No.)	Khand No. 22/14
7. Name of River	Betwa River
8. Name of Village	Rirua Basaria
9. Tehsil	Sarila
10. District	Hamirpur
11. Name of Minor Mineral	Sand/Morrum
12. Sanctioned Lease Area (in ha)	24.291 ha
13. Mineable Area (in ha)	21.191 ha
14. Zero level mRL	97 mRL
15. Max. & Min mrl within lease area	105 mRL and 101 mRL
16. Pillar Coordinates (Verified by DMO)	Sanctioned Area

Points	Latitude	Longitude
A	25°55'14.45"N	79°41'6.18"E

	B	25°55'37.65"N	79°40'59.13"E
	C	25°55'41.22"N	79°41'13.36"E
	D	25°55'20.45"N	79°41'13.88"E
	Workable Area		
	A	25°55'14.45"N	79°41'6.18"E
	E	25°55'17.11"N	79°41'5.32"E
	H	25°55'28.64"N	79°41'13.59"E
	D	25°55'20.45"N	79°41'13.88"E
	F	25°55'24.31"N	79°41'3.19"E
	B	25°55'37.65"N	79°40'59.13"E
	C	25°55'41.22"N	79°41'13.36"E
	G	25°55'31.34"N	79°41'13.48"E
	Non Workable Area		
	E	25°55'17.11"N	79°41'5.32"E
	F	25°55'24.31"N	79°41'3.19"E
	G	25°55'31.34"N	79°41'13.48"E
	H	25°55'28.64"N	79°41'13.59"E

17. Total Geological Reserves	12,14,550 m^3
18. Total Mineable Reserves in LOI	3,88,608 m^3/year
19. Total Proposed Production	3,88,608 m^3/year (19,43,040 m^3/year)
20. Proposed Production/year	3,88,608 m^3
21. Sanctioned Period of Mine lease	5 years
22 Production of mine/day	1413 m^3 / day
23. Method of Mining	Opencast, manual/Semi mechanized
24. No. of working days	275 days
25. Working hours/day	12 hours
26. No. Of workers	Approximately 72 labours
27. No. Of vehicles movement/day	94 units
28. Type of Land	Non – Agricultural, Government Waste Land (Revenue land)
29. Ultimate Depth of Mining	3 m
30. Nearest metalled road from site	MDR(Kalpi- Dgawa- Rathe Marg)- 2.50 km* (W)
31. Water Requirement	PURPOSE: REQUIREMENT (KLD) Drinking: 1.59 Suppression of dust: 42.56 Plantation: 0.061 Others (Stored water): 0.10 Total: 44.31 KLD
32 Name of QCI Accredited Consultant with QCI No and period of validity.	ENV Development Assistance Systems (I) Pvt. Ltd. NABET/EIA/1720/RA 0078 and Valid till 02/04/2020
33. Any litigation pending against the project or land in any court	None
34. Details of 500 m Cluster Map & certificate verified by Mining Officer	Cluster certificate issued by DMO Hamirpur Letter No 1235/khanij-M-M-C- Tees Vividh (2018-19) dated 17/12/2018
35. Details of Lease Area in approved DSR	Page No 64; Table No 20
36. Proposed CER cost	2% of total project cost i.e. Rs.32,06,221/-
37. Proposed EMP cost/ Total Project Cost	Rs 74,75,653/- & 16,03,11,050/-
38. Length and Width of Haul Road	Unpaved Length 3.04 km and Paved Length 5.74 km and 6 m width
39. No. of Trees to be Planted	182

5- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.

6- This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.

7- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
8- There is no litigation pending in any court regarding this project.
9- The project proposal falls under category–1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee (meeting held on 15-04-2019 on the above said project, the State Level Environment Impact Assessment Authority (meetings held on dated 11-05-2019 has decided to grant the Environmental Clearance to the title project for collection of 3,88,608 m^3/year is proposed from mining lease area 24.291 ha subject to effective implementation of the following General Conditions and specific conditions:

General Conditions:-

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
5. Mining and loading shall be done only within day hours time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.
19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.

20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
21. Dispensary facilities for first-aid shall be provided at site.
22. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
23. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions, the District Mining Officer will report to SEIAA.
24. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
25. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, ZilaParisad/ Municipal Corporation and Urban Local Body.
26. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
27. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
28. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
29. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
30. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
31. Corporate Environmental Responsibility (CER) shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of beneficiary and gram pradhan along with phone number, photographs should be submitted to Directorate as well as to the District magistrate / Chief Development officers.
32. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
33. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Lucknow, SEIAA, U.P and UPPCB.
34. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
35. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
36. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards, the safety notified zone should be left so that the habitat/nesting area is undisturbed.
37. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
38. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
39. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.

40. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
41. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
42. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
43. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, ZilaParishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
44. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forests, Lucknow by e-mail.
45. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
46. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
47. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
48. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

Specific Conditions:

1- Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
2- No mining activity should be carried out in-stream channel as per SSMMG, 2016.
3- Pakka motorable haul road to be maintained by the project proponent.
4- A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
5- Permission from the competent authority regarding evacuation route should be taken.
6- Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
7- Site Pit photographs should be submitted with date, time and point-coordinate within 15 days.
8- One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
9- Provision for cylinder to workers should be made for cooking.
10- The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
11- Provide suitable mask to the workers.
12- Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road.
13- Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
14- The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
15- Provision for two toilets and hand pumps should be made at mining site.
16- Drinking water for workers would be provided by tankers.
17- Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
18- A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
19- Corporate Environmental Responsibility (CER) plan with minimum Rs. 32,06,221/- shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be

executed with installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of beneficiary and gram pradhan along with phone number, photographs should be submitted to Directorate as well as to the District magistrate / Chief Development officers, Hamirpur, U.P.

20- Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.

21- Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.

22- The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.

23- Width of the haul road shall be more than 6 meter.

24- Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.

25- The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statuary committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.

26- If in future this lease area becomes part of cluster of equal to or more than 25 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.

27- The Environmental clearance will be co-terminus with the mining lease period.

28- Project falling with in 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.

29- To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.

30- Geo coordinates should be verified by Director, DGM/District Magistrate/Regional Mining Officer/NHAI and should be submitted to SEIAA/SEAC, Secretariat as earliest.

31- In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 25ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 25ha, the E.C issued will stand revoked.

32- The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.

33- The mining work will be open-cast and manual/semi mechanized (subject to order of Hon'ble NGT/Hon'ble Courts (s)). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.

34- It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width which-ever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.

35- The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.

36- The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.

37- The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.

38- The project proponent will provide personal protective equipment (PPE) as required, also provid adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.

39- The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS)].

40- Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.

41- It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.

42- The extended mining scheme will be submitted by the proponent before expiry of present mining plan.

43- Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.

44- Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.

45- Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.

46- Solid waste material viz., gutkha pouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.

47- Green area/belt to be developed along haulage road in consultation of Gram Sabha/Panchyat.

48- Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.

49- Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Regional office of MoEF, SEIAA, U.P. and UPPCB.

50- A copy of clearance letter will be marked to concerned Panchayat / local NGO, if any, from whom suggestion / representation has been received while processing the proposal. The clearance letter shall also be put on the website of the company.

51- State Pollution Control Board shall display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/Tehsildar's Office for 30 days.

52- The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at http://www.seiaaup.in and a copy of the same shall be forwarded to the Regional Office of the Ministry located in Lucknow, CPCB, State PCB.

53- The MoEF/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

54- Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

55- Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.

56- Waste water from potable use be collected and reused for sprinkling.

57- During the school opening and closing time vehicle movement will be restricted.

58- A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment

(Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

(Ashish Tiwari)
Member Secretary, SEIAA

Ref. No...../Parya/SEAC/4317/2018 Dated: As above

Copy for Information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Hamirpur, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.

(Ashish Tiwari)
Member Secretary, SEIAA

Annexure-77

Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

170554/UPPCB/Banda(UPPCBRO)/CTO/both/HAMIRPUR/2022 **Date: 22/12/2022**

To,

M/s

ATIKURRAHMAN

Khand No. 22/14, Village Riua Basaria, Tehsil Sarila, District Hamirpur, Uttar Pradesh,HAMIRPUR,210432

Application Id-18722994

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **ATIKURRAHMAN** located at **Khand No. 22/14, Village Riua Basaria, Tehsil Sarila, District Hamirpur, Uttar Pradesh,HAMIRPUR,210432**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA ATIKURRAHMAN **granted for the period from 22/12/2022 to 31/12/2023** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Sand/Morrum	388608	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	**1.0 KLD**	**Septic Tank**	**Soak Pit**

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Sand/Morrum.			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production capacity Sand/Morrum- 388608 Cu Meter/Annum by opencast and manual mining in 24.291 hectare leased area at Khand No. 22/14, Village-Rirua Bisaria, Tehsil-Sarila, District-Hamirpur.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide letter no. 58/Parya/SEAC/4317/2018 dated 23.05.2019 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2023, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
5. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
6. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
7. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
8. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of sand/morrum.
9. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
10. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
11. All trucks, tractors used in transportation of sand/morrum shall be covered by canvas sheet to prevent dust emission.
12. Water will be sprayed after loading activity (if sand/morrum collected could be dry condition)
13. The dust suppression measures like water spraying will be done on the haul roads and working areas.
14. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
15. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
16. Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
17. Consent fees if revised, shall be payable by industry from the date of its applicability.
18. Industry shall comply with the relevant provisions of Environmental Laws.
19. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

RAJENDRA SINGH Digitally signed by RAJENDRA SINGH
Date: 2022.12.22 19:36:57 +05'30'

Chief Environmental Officer (circle-2)

Copy to:

Regional Officer, UPPCB, Banda with direction to send the compliance report of CTO conditions on quarterly basis.

RAJENDRA SINGH Digitally signed by RAJENDRA SINGH
Date: 2022.12.22 19:37:12 +05'30'

Chief Environmental Officer (circle-2)

दूरभाष–05192 297470
ई–मेल:– robanda@uppcb.in

क्षेत्रीय कार्यालय : उ0 प्र0 प्रदूषण नियन्त्रण बोर्ड,

34ए, निकट संत तुलसी पब्लिक स्कूल, न्यू बिल्डिंग, इन्दिरा नगर गेट नं0 2

बाँदा उ0प्र0-210001

संदर्भ संख्या : 781/ओ०ए०सं० 815/2024/24 दिनांक : 14/08/2024

सेवा में,

खनिज अधिकारी,
हमीरपुर।

विषय: **माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियन्त्रण बोर्ड व अन्य में पारित आदेश दिनांक 23.07.2024 के सम्बन्ध में।**

महोदय,

कृपया उपरोक्त विषयक सन्दर्भ ग्रहण करने का कष्ट करें। अवगत कराना है कि माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियन्त्रण बोर्ड व अन्य में पारित आदेश दिनांक 23.07.2024 के मुख्य अंश निम्नवत् है:–

".....1. This O.A. has been registered on the basis of the letter petition. In this O.A. the applicant being the resident of the village Chandout Sarila, Hamirpur, Uttar Pradesh has raised a grievance that illegal sand mining is rampant in Btewa River flowing through the Dist Hamirpur and Jaloun of Uttar Pradesh.

2. It is alleged that village Chandout, Jamodi, Kahata, Parasan , Bhedi, Simaria, and Muhana fall in the periphery of the river Betwa in District Hamirpur and Jaloun where the indiscriminate illegal sand mining is going on since 1994 and crores of cubic meter of sand has been illegally mined in more than 30 years. It is also the allegation of the applicant that the Government Official are spectators. The letter petition also states that as a consequence of illegal sand mining water level in the villages of these districts have gone down drastically and that in spite of the efforts of the villagers illegal mining, sand mining has not stopped.

3. In support of the plea taken in O.A the form of letter petition applicant has enclosed photographs and news items....."

उक्त आदेश के अनुपालन में जनपद–हमीरपुर (इंगित ग्राम) स्थित खनन पट्टों की सूची सहित खनन पट्टों पर पूर्व में की गयी कार्यवाही (पेनाल्टी, चालान, बन्दी इत्यादि) की सूचनायें समस्त संलग्नकों सहित इस कार्यालय में प्रेषित करने का कष्ट करें, जिससे उक्त सूचनायें ससमय बोर्ड मुख्यालय, लखनऊ प्रेषित की जा सकें, उक्त आदेश समस्त संलग्नकों सहित अग्रिम आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्नक : उपरोक्तानुसार।

भवदीया

(डॉ0 माधवी कमलवंशी) 14/8
क्षेत्रीय अधिकारी

प्रतिलिपि : मुख्य पर्यावरण अधिकारी (वृत्त–2), उ0प्र0 प्रदूषण नियन्त्रण बोर्ड, लखनऊ को सूचनार्थ सादर प्रेषित।

क्षेत्रीय अधिकारी

Annexure-79

प्रेषक,

खान अधिकारी,
हमीरपुर।

सेवा में,

क्षेत्रीय अधिकारी,
उ0प्र0 प्रदूषण नियन्त्रण बोर्ड,
बांदा।

संख्या– 829 /खनिज–एम0एम0सी–तीस–विविध (2024–24) दिनांक– 05·10·,2024

विषय– माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ0ए0 संख्या–815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियन्त्रण बोर्ड व अन्य में पारित आदेश दिनांक–23.07.2024 के सम्बन्ध में।

महोदय,

कृपया उपर्युक्त विषयक अपने पत्र संख्या–1012/एन0जी0टी0–815/2024/24 दिनांक–03.10.2024 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ0ए0 संख्या–815/2024 रमा शंकर बनाम प्रदूषण नियन्त्रण बोर्ड व अन्य में पारित आदेश दिनांक–23.07.2024 से आच्छादित ग्राम चण्डौत, भेड़ी खरका एवं रिरुआ बसरिया में खनन क्षेत्रों का विवरण के साथ कृत कार्यवाही की सूचना प्रेषित करने के निर्देश दिये गये है।

उक्त के सम्बन्ध में जनपद हमीरपुर के ग्राम चण्डौत, भेड़ी खरका एवं रिरुआ बसरिया के खनन क्षेत्रों में हुई कृत कार्यवाही की सूचना निम्नवत है :–

क्रम सं0	परियोजना का नाम	विवरण
1	2	3
1	M/s OM PRAKASH RAM AOUTAR, Riverbed Sand/Morrum mining having lease area 16.00 ha along River Betwa in Khand No. 21/1 at Village Chondaut, Tehsil- Sarila, District- Hamirpur, Uttar Pradesh	राजस्व विभाग, खनन विभाग द्वारा दिनांक–19.03.2024 को ग्राम चण्डौत के खण्ड संख्या–21/1 की जांच संयुक्त रुप से की गयी। जांच के समय खनन क्षेत्र में कार्यरत कर्मचारी मौके से वाहन छोड़कर भाग गये तथा पट्टाधारक भी मौके पर उपस्थित नही हुआ, जिसके पश्चात् प्रश्नगत क्षेत्र की जांच की गयी। जांच के समय स्वीकृत क्षेत्र से बाहर पूरब दिशा में कोडिनेट्स संख्या–N-25°54'21.031" E-79°39'8.568' के पास 6424.78 वर्ग मीटर मे औसतन 1.00 मीटर गहराई में कुल 6425 घन मीटर मौरम का अवैध खनन किया जाना पाया गया। जांच के समय खनन क्षेत्र के पूरब दिशा में पिलर संख्या–बी व सी स्थापित नही पाया गया तथा खनन क्षेत्र मे लगे वे–ब्रिज व कैमरे की जांच के समय वे–ब्रिज पर स्थापित कैमरे लगे पाये गये किन्तु उनकी दिशा नीचे की तरफ झुकी पायी गयी, जिससे वाहन पर भरी मौरम की मात्रा दिखाई नही दे रहा था, जिसको सही करने के लिये वे–ब्रिज पर उपस्थित कर्मचारियों को निर्देशित किया गया कि कैमरे को इस प्रकार से स्थापित करे कि कैमरे में वाहन संख्या के साथ–साथ वाहन पर भरे मौरम भी स्पष्ट नजर आये तथा दोनो पिलर को तत्काल लगाते हुये, उनके फोटोग्राफ कार्यालय में उपलब्ध कराने के निर्देश दिये गये। उक्त क्षेत्र के पट्टाधारक द्वारा स्वीकृत क्षेत्र के बाहर–6425 घन मीटर का अवैध खनन किया जाना पाया गया है, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–39/खनिज–एम0एम0सी–तीस–विविध (2023–24) दिनांक–04.04.2024 (संलग्नक–1) द्वारा कारण बताओं नोटिस निर्गत करते हुये स्पष्टीकरण चाहा गया। उक्त नोटिस के क्रम में पट्टाधारक द्वारा अपना स्पष्टीकरण दिनांक–10.04.2024 प्रस्तुत किया गया। पट्टाधारक द्वारा प्रस्तुत प्रत्यावेदन में उल्लिखित कथन तथ्यहीन/बलहीन पाये जाने के आधार पर प्रत्यावेदन दिनांक–10.04.2024 को निरस्त करते हुये निरतारित किया गया तथा कारण बताओं नोटिस के अन्तर्गत बकाया धनराशि जमा करने हेतु आदेश संख्या–230/खनिज–एम0एम0सी–तीस–विविध दिनांक–23.07.2024 (संलग्नक–2) निर्गत करते हुये सूचित किया गया। तत्पश्चात उक्त क्षेत्र की पुनः जांच खान निरीक्षक हमीरपुर व क्षेत्रीय लेखपाल द्वारा दिनांक–15.06.2024 को की गयी। जांच में ग्राम चण्डौत खण्ड संख्या–21/1 के बाहर लगभग–690 मीटर पूरब दिशा में 02 स्थानों पर स्वीकृत क्षेत्र के बाहर कुल 1350 घन मीटर बालू/मौरम का अवैध खनन किया जाना पाया गया, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–381/खनिज–एम0एम0सी–तीस–विविध (2024–25) दिनांक–22.06.2024 (संलग्नक–3) द्वारा कारण बताओं नोटिस निर्गत किया गया। उक्त कारण बताओं नोटिस के क्रम में पट्टाधारक द्वारा अपना प्रत्यावेदन दिनांक–17.07.2024 प्रस्तुत किया गया। पट्टाधारक द्वारा प्रस्तुत स्पष्टीकरण में उल्लिखित कथन

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		तथ्यहीन/बलहीन पाये जाने के आधार पर प्रत्यावेदन दिनांक–17.07.2024 को निरस्त कर निस्तारित करते हुये आदेश संख्या–230/खनिज–एम0एम0सी–तीस–विविध (2024–25) दिनांक–23.07.2024 (संलग्नक–4) द्वारा संसूचित किया गया। पट्टाधारक द्वारा उक्त आदेश के अनुपालन में रु0–12,15,000/–चालान संख्या–2500/01/IK93896 दिनांक–20.09.2024 (संलग्नक–5) द्वारा जमा कर चालान की प्रति प्रस्तुत की गयी है।
2	A. J. Construction, Area- 60.0 Acre/24.291 Ha. for River Sand/Morrum Mining Project at Khand No./ Gata No.- 23/14 ,Village- Bhedi Kharka, Tehsil- Sarila, District- Hamirpur, U.P	उक्त क्षेत्र की जांच खान निरीक्षक एवं सर्वेक्षक हमीरपुर द्वारा दिनांक–27.02.2023 को की गयी। सजांच आख्या में जांच में 09 स्थानों पर रिक्त स्थल से ओवरबर्डन हटाकर कुल 13020.50 घन मीटर बालू/मौरम का खनन किया गया, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–1656/खनिज–एम0एम0सी–तीस–विविध (2022–23) दिनांक–07.03.2023 द्वारा कारण बताओ नोटिस निर्गत करते हुये बकाया धनराशि जमा कराने तथा उपरोक्त के सम्बन्ध में सारवार स्पष्टीकरण प्रस्तुत करने के निर्देश दिये गये। तत्पश्चात निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 लखनऊ के पत्र संख्या–1869/एम0– प्रर्वतन हमीरपुर/2022 दिनांक–18.03.2023 द्वारा अवैध खनन/परिवहन के विरुद्ध प्रभावी कार्यवाही किये जाने हेतु जांच दल का गठन किया गया। गठित जाँच दल द्वारा दिनांक–14.03.2023 से 16.03.2023 तक जनपद में भ्रमण कर जांच की गयी। जांच में स्वीकृत क्षेत्र के दक्षिण–पश्चिम दिशा में रिक्त पड़े क्षेत्र एवं खण्ड संख्या–23/16 व 23/6 में 4204.5 घन मीटर बालू/मौरम का अवैध खनन किया जाना पाया गया, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–1907/खनिज– एम0एम0सी–तीस–विविध (2022–23) दिनांक–22.03.2023 को कारण बताओ नोटिस निर्गत किया गया। उक्त दोनो नोटिस दिनांक–07.03.2023 व 22.03.2023 के क्रम में पृथक–पृथक प्रत्यावेदन दिनांक–18.05.2023 प्रस्तुत किया गया। पट्टाधारक द्वारा प्रस्तुत किये गये प्रत्यावेदन परीक्षणोपरान्त सन्तोषजनक नही पाये जाने के कारण कार्यालय के आदेश संख्या–450/खनिज–एम0एम0सी–तीस–विविध (2023–24) दिनांक–16.06.2023 (संलग्नक–6) द्वारा धनराशि आरोपित करते हुये संसूचित किया गया। उक्त क्षेत्र की जांच राजस्व विभाग, वन विभाग एवं खनिज विभाग हमीरपुर द्वारा संयुक्त रुप से दिनांक– 10.04.2024 को की गयी। जांच में पट्टाधारक/संचालक द्वारा अपने स्वीकृत क्षेत्र दक्षिण दिशा में कुल 6240 घन मीटर बालू/मौरम का अवैध खनन किया जाना पाया गया, उक्त के सम्बन्ध में कार्यालय के पत्र संख्या–94/खनिज–एम0एम0सी–तीस–विविध (2024–25) दिनांक–18.04.2024 द्वारा कारण बताओ नोटिस निर्गत करते हुये सारवार स्पष्टीकरण उपलब्ध कराये जाने के निर्देश दिये गये। उक्त के सम्बन्ध में पट्टाधारक द्वारा प्रत्यावेदन दिनांक–14.06.2024 प्रस्तुत किया गया। प्रत्यावेदन में उल्लिखित कथन तथ्यहीन/बलहीन पाये जाने के आधार पर प्रत्यावेदन दिनांक–14.06.2024 को निरस्त कर निस्तारित करते हुये कार्यालय के आदेश संख्या–412/खनिज– एम0एम0सी–तीस–विविध (2024–25) दिनांक–26.06.2024 (संलग्नक–7) द्वारा संसूचित किया गया। निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन, लखनऊ के पत्र संख्या–725/एम0– प्रर्वतन हमीरपुर/2023–II दिनांक–27.06.2024 द्वारा निरीक्षण के मध्य दिखा कि स्वीकृत क्षेत्र में जाने हेतु आवागमन के लिये जो मार्ग बनाया गया है, उसके बायी और दायी ओर स्वीकृत क्षेत्र के बाहर ताजे अवैध खनन के निशान पाये गये। इस प्रकार पट्टाधारक द्वारा 8971.16 घन मीटर बालू/मोरम का अवैध खनन कर परिवहन किया गया है, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–529/खनिज–एम0एम0सी–तीस–विविध (2024–25) दिनांक–02.07.2024 द्वारा कारण बताओं नोटिस निर्गत करते हुये सारवान स्पष्टीकरण प्रस्तुत करने के निर्देश दिये गये। उक्त के सम्बन्ध में पट्टाधारक द्वारा प्रत्यावेदन दिनांक–16.07.2024 प्रस्तुत किया गया। प्रस्तुत स्पष्टीकरण में उल्लिखित कथन तथ्यहीन/बलहीन पाये जाने के आधार पर प्रत्यावेदन दिनांक–16.07.2024 को निरस्त करते निस्तारित करते हुये कार्यालय आदेश संख्या–232/खनिज–एम0एम0सी–तीस–विविध (2024–25) दिनांक– 23.07.2024 (संलग्नक–8) द्वारा संसूचित किया गया।
3	Harihar Minerals LLP, Khand No. 23/19, Area 12.145 Hac., Vill. Bhedi kharka, Teh. Sarila, Dist. Hamirpur	उक्त खनन पट्टा क्षेत्र की अवधि दिनांक–08.12.2023 को समाप्त हो चुकी है।
4	SHRI KANHA CONSTRUCTION COMPANY, Sand/Morrum mining along Betwa, Khand No. 23/13, Village- Bhedi Kharka, Tehsil - Sarila, District Hamirpur, U.P.,HAMIRPUR,210430(Lease Area- 12.145 ha, Production Capacity-194304 m3/annum)	उक्त खनन पट्टा क्षेत्र की अवधि दिनांक–08.12.2023 को समाप्त हो चुकी है।
5	PRIME VISION INDUSTRIES PVT LTD, AT KHAND NO./GATA NO-23/16, VILLAGE BHEDIKHARKA TEHSIL- SARILA, DISTRICT HAMIRPUR (U.P)	उक्त क्षेत्र की जांच राजस्व विभाग एवं खनन विभाग द्वारा संयुक्त रुप से दिनांक–08.12.2023 को की गयी। जांच में पट्टाधारक द्वारा कुल 68,960 घन मीटर का खनन किया गया है। पट्टाधारक के ऑनलाइन पोर्टल से माह अक्टूबर, 2023 से अब तक कुल 68,176 घन मीटर बालू/मौरम का ई–एम0एम0–11 निर्गत किया गया है। इस प्रकार उक्त पट्टाधारक द्वारा 784 घन मीटर का अतिरिक्त खनन किया जाना पाया गया, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–1590/खनिज–एम0एम0सी–तीस–विविध द्वारा कारण बताओं नोटिस निर्गत

		किया गया। उक्त के सम्बन्ध में पट्टाधारक द्वारा प्रत्यावेदन दिनांक–30.12.2023 प्रस्तुत किया गया। प्रस्तुत प्रत्यावेदन में उल्लिखित तथ्य आधारहीन, बलहीन व नियमानुसार न होने के कारण निरस्त कर निस्तारित करते हुये कार्यालय के आदेश संख्या–1700/खनिज–एम0एम0सी–तीस–विविध (2023–24) दिनांक–12.01.2024 (संलग्नक–9) द्वारा संसूचित किया गया। पट्टाधारक को पट्टा क्षेत्र में 360 डिग्री दृश्यता रिकार्डिंग के योग्य चार सी0सी0टी0वी0 कैमरा व आर0एफ0आई0डी0 स्कैनर से प्रत्येक वाहन पर निर्गत किये गये ई–एम0एम0–11 पर अंकित बारकोड डाटा 30 दिनों का डाटा कार्यालय के पत्र संख्या–1847/ खनिज–एम0एम0सी–तीस–विविध (2023–24) दिनांक–08.02.2024 द्वारा उपलब्ध कराये जाने के निर्देश दिये गये। पट्टाधारक द्वारा उक्त के सम्बन्ध में मांगी गयी रिकार्डिंग व बारकोड डाटा उपलब्ध न कराये जाने के कारण कार्यालय के आदेश संख्या–2027/खनिज–एम0एम0सी–तीस–विविध (2023–24) दिनांक–13.03.2023 (संलग्नक–10) द्वारा 30 दिनों की देयता नियम–60(3) के अन्तर्गत निर्धारित करते हुये संसूचित किया गया।
6	Parihar Construction, Partner Shri Dushyant Singh and Shri Balwant Singh, Sand/Morrum mining project on Betwa River at KhandNo. 23/20, Village- Bhedi Kharka, Tehsil- Sarila, DistrictHamirpur, State- Uttar Pradesh, (Leased12.145 ha)	मै0 परिहार कन्सट्रक्शन पार्टनर श्री दुष्यन्त सिंह व बलवन्त सिंह पुत्रगण श्री उदयपाल सिंह निवासीगण ग्राम निवादा जनपद हमीरपुर उ0प्र0 के पक्ष में तहसील सरीला के ग्राम भेडी खरका खण्ड संख्या–23/20 रकबा–30 एकड़ का 06 माह अल्प अवधि हेतु खनन अनुज्ञा पत्र दिनांक–02.12.2023 से 01.06.2024 तक की अवधि तक स्वीकृत किया गया था। उक्त अनुज्ञा पत्र की अवधि के दौरान पट्टाधारक द्वारा अवैध खनन किया जाना नही पाया गया और न ही खनन क्षेत्र में कोई अनियमितता पायी गयी। यहाँ यह भी उल्लेखनीय है कि जनपद में शासनादेश के अन्तर्गत टास्कफोर्स का गठन किया गया है, जिनके द्वारा समय–समय पर अवैध खनन के विरुद्ध जाँच की जाती है तथा जाच में अनियमिततायें पाये जाने पर सम्बन्धित के विरुद्ध सुसंगत प्राविधानों के अन्तर्गत नियमानुसार कार्यवाही करती है।
7	Mahadev Enclave (Old Name Chaudhary Traders) Khand No.- 23/8, Village-Bhedi Kharaka, TehsilSarila , District- Hamirpur, U.P., Sanctioned Lease Area- 24.291 ha, Effective Area- 21.401 ha	निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन, लखनऊ के पत्र संख्या–898/एम0–प्रर्यतन हमीरपुर दिनांक–23.07.2024 जिसके द्वारा जिलाधिकारी जालौन के पत्र संख्या–1030/खनिज–एम0एम0सी–तीस दिनांक–20.03.2024 द्वारा जनपद हमीरपुर की तहसील सरीला स्थित ग्राम भेड़ी के खण्ड संख्या–23/8 के पट्टाधारक मै0 महादेव इनक्लेव प्रा0लि0 निदेशक राघव खाण्डक पुत्र श्री अशोक खाण्डक निवासी–203 जी0 उद्यान गंगा नगर राजस्थान द्वारा अपने स्वीकृत खनन क्षेत्र से हटकर जनपद जालौन की सीमा में नदी तल की भूमि में चार पिट्स से कुल 11017 घन मीटर बालू/मौरम का अवैध खनन/परिवहन मेहरुद्दीन उर्फ बाबा पुत्र श्री ताजुद्दीन निवासी–पतेला थाना कदौरा जनपद जालौन के माध्यम से कराया गया है। संयुक्त जांच आख्या दिनांक–19.03.2024 की प्रति संलग्न करते हुये अवैध खनन की मात्रा 11017 घन मीटर बालू/मौरम की रायल्टी रु0–16,52,550/–, खनिजमूल्य रु0–82,62,750/– एवं नियमानुसार शास्ति की धनराशि अधिरोपित करते हुये देय धनराशि जनपद जालौन के खनन लेखाशीर्षक में जमा कराये जाने के निर्देश दिये गये। उक्त के सम्बन्ध में पट्टाधारक द्वारा कुल धनराशि रु0–1,09,15,300/–चालान संख्या–AKV240015376 दिनांक–04.07.2024 (संलग्नक–11) द्वारा जनपद जालौन में जमा कर चालान की एक प्रति इस कार्यालय में भी प्रस्तुत की गयी है। उक्त के अतिरिक्त जिलाधिकारी जालौन के पत्र संख्या–1314/खनिज–एम0एस0सी0–30 दिनांक–12.06.2024 द्वारा 9775.4 घन मीटर अवैध खनन की रायल्टी व खनिज मूल्य कुल रु0–87,97,860/– व शास्ति रु0–5,00,000/– जमा करने के निर्देश दिये गये, जिसके क्रम में पट्टाधारक द्वारा उक्त धनराशि कुल रु0–92,97,860/– चालान संख्या–AKV0015377 दिनांक–04.07.2024 (संलग्नक–12) द्वारा जमा किया गया है।
8	Ajit Singh Malhotra, Proposed River Bed Sand Mining Project from Betwa River for located at Khand No.- 22/5, Village- Rirua Basaria, Tehsil- Sarila, District- Hamirpur, U.P., Lease Area: 23.0 ha)	उक्त के सम्बन्ध में अवगत कराना है कि ग्राम रिरुआ बसरिया के खण्ड संख्या–22/5 की जांच खान निरीक्षक हमीरपुर द्वारा दिनांक–14.05.2024 को की गयी। खान निरीक्षक हमीरपुर जांच आख्या में उल्लेख किया गया है कि ग्राम रिरुआ बसरिया के खण्ड संख्या–22/5 की जांच के समय खनन कार्य अपने स्वीकृत क्षेत्र में होना पाया गया व जिन मशीनों के द्वारा खनन कार्य किया जा रहा था, वे मशीन निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन, लखनऊ के पत्र संख्या–414/एम0–खनन नीति/2018 दिनांक–21.06.2019 के अनुरुप पायी गयी। कही पर भी हैवी मशीन से बालू/मौरम का अवैध खनन होना नही पाया गया और न ही मानक से अधिक गहराई में खनन कार्य होना पाया गया व न ही नदी की जलधारा में खनन कार्य होना पाया गया। जांच आख्या दिनांक–14.05.2024 की छायाप्रति संलग्नक–13 के रुप में संलग्न कर प्रेषित है।
9	ATIKURRAHMAN, Khand No. 22/14, Village Riua Basaria, Tehsil Sarila, District Hamirpur, Uttar Pradesh	उक्त खनन पट्टा फिक्स, डी0एम0एम0, टी0सी0एस0 एवं अवैध खनन की धनराशि जमा न करने के कारण दिनांक–05.01.2023 को निरस्त किया गया था। उक्त खनन पट्टा मा0 न्यायालय के आदेश दिनांक–22.05.2023 के क्रम में कार्यालय के पत्र संख्या–438/खनिज–एम0एम0सी–तीस–विविध (2023–24) दिनांक–15.06.2023 द्वारा निरस्तीकरण आदेश वापस ले लिया गया, परन्तु खनन पट्टे में देय धनराशि जमा न करने के कारण खनन पट्टे में खनन कार्य संचालित नही हुआ है।
10	M\S EXSAND PVT LTD, Khand 22/7, Area 12ha, HAMIRPUR,210432 City:Rirua Basariya Block: Sarila District: HAMIRPUR	राजस्व विभाग, खनन विभाग एवं पुलिस विभाग द्वारा दिनांक–01.11.2023 को संयुक्त रुप से जांच की गयी। जांच के समय ग्राम रिरुआ बसरिया के खण्ड संख्या–22/7 के पश्चिम दिशा में स्वीकृत क्षेत्र के बाहर रिक्त पड़े क्षेत्र में जी0पी0एस0 कोर्डिनेट्स N-25°54'37" E-79°43'51" E के आसपास 70X10X04= 280 घन मीटर का अवैध

		खनन किया जाना पाया गया। नदी की जलधारा में खनन होना नही पाया गया, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–1142/खनिज–एम0एम0सी–तीस–विविध (2024–25) दिनांक–03.11.2023 (संलग्नक–14) द्वारा कारण बताओं नोटिस निर्गत करते हुये आरोपित धनराशि जमा करने के निर्देश दिये गये। उक्त के क्रम में पट्टाधारक द्वारा आरोपित धनराशि रु0–7,52,000/– चालान संख्या–AKV240017663 दिनांक–14.08.2024 (संलग्नक–15) द्वारा जमा कर चालान की प्रति प्रस्तुत की गयी। उपजिलाधिकारी कालपी, खान अधिकारी व खान निरीक्षक जालौन द्वारा दिनांक–18.10.2023 को संयुक्त रुप से जांच की गयी। जांच में जनपद जालौन तहसील कालपी के ग्राम पराशन मजरा मोहरदेवी के गाटा संख्या–4863/1 में पिट्स नं0–1 में 0.174 है0 क्षेत्रफल में 1.8 मीटर गहराई में 3,132 घन मीटर व पिट्स नं0–02 में 0.1250 है0 क्षेत्र में 02 मीटर गहराई में 2500 घन मीट कुल 5632 घन मीटर बालू/मौरम का अवैध खनन/परिवहन किया जाना पाया गया। उक्त के सम्बन्ध में जिलाधिकारी जालौन के नोटिस पत्र संख्या–503/खनिज– एम0एम0सी–30 दिनांक–28.10.2023 (संलग्नक–16) निर्गत करते हुये 15 दिवस के अन्दर लिखित स्पष्टीकरण चाहा गया, जिसके क्रम में पट्टाधारक द्वारा कारण बताओं नोटिस में निहित धनराशि रु0–55,68,000/– जनपद जालौन में जमा किया गया है। उक्त के अतिरिक्त निदेशक, भूतत्व एवं खनिकर्म निदेशालय उ0प्र0 लखनऊ के पत्र संख्या–2064/एम0– प्रयतन हमीरपुर/2023 दिनांक–02.02.2024 (संलग्नक–17), के साथ श्री सत्य प्रकाश निषाद, जिलाध्यक्ष निषाद पार्टी जालौन के शिकायती प्रार्थना पत्र दिनांक–30.10.2023 के क्रम में प्रश्नगत प्रकरण में समिति का गठन कर जांच कराकर आख्या प्रस्तुत करने के निर्देश दिये गये है। उक्त के क्रम में कार्यालय ज्ञाप संख्या–1071/खनिज–एम0एम0सी–तीस–(2023–24) दि0–10.02.2024 (संलग्नक–18) द्वारा समिति का गठन किया गया तथा उक्त के पत्र के क्रम में जिलाधिकारी जालौन के पत्र संख्या–824/खनिज–एम0एम0सी–30 दिनांक– 07.02.2024 (संलग्नक–19) द्वारा समिति का गठन करते हुये जांच आख्या उपलब्ध कराये जाने के निर्देश दिये गये। उक्त निर्देश के अनुपालन में क्षेत्र जांच जनपद जालौन व हमीरपुर की संयुक्त समिति द्वारा दिनांक–15.02.2024 को जांच की गयी। जांच के समय प्रश्नगत क्षेत्र में कार्य स्वीकृत के अन्तर्गत होना पाया गया। स्वीकृत क्षेत्र बाहर कहीं भी अवैध खनन के साक्ष्य नही पाये गये।
11	MS EXSAND PVT LTD, khand 22/2, rirua basariya, sarila, HAMIRPUR, 210432	राजस्व विभाग, खनन विभाग एवं पुलिस विभाग द्वारा दिनांक–04.04.2024 को संयुक्त रुप से जांच की गयी। जांच के समय पट्टाधारक द्वारा अपने स्वीकृत क्षेत्र से बाहर पिल संख्या–डी व सी के मध्य खनन क्षेत्र के बाहर दक्षिण दिशा में कोडिनेट्स संख्या जी–N-25°53'33.25" E-79°45'34.96" E से यू– N-25°52'57.79" E-79°45'32.18" E के मध्य कुल 9118 वर्ग मीटर क्षेत्र में औसत गहराई 0.4 मीटर में कुल 3648 घन मीटर बालू/मौरम का अवैध खनन होना पाया गया। उक्त खनन में लगे कैमरो की जांच करने पर पी0टी0जेड0 कैमरा/सी0सी0टी0वी0 कैमरा लगा हुआ पाया गया तथा खनन क्षेत्र में सभी पिलर भी लगे पाये गये, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–73/खनिज–एम0एम0सी–तीस–विविध (2023–24) दिनांक–09.04.2024 (संलग्नक–20) द्वारा कारण बताओं नोटिस निर्गत करते हुये आरोपित धनराशि जमा करने के निर्देश दिये गये। उक्त के क्रम में पट्टाधारक द्वारा आरोपित धनराशि रु0–37,83,200/– चालान संख्या–AKV240017662 दिनांक–14.08.2024 (संलग्नक–21) द्वारा जमा कर चालान की प्रति प्रस्तुत की गयी।
12	PRAMOD KUMAR SINGH, Village- Rirua Basriya, Khand No. 22/12, Tehsil-Sarila, DistrictHamirpur, Uttar Pradesh	खनन पट्टा क्षेत्र 06 माह अल्प अवधि के लिये दिनांक–20.12.2022 को लेटर आफ इन्टेंट निर्गत किया गया है। खनन पट्टे की ई0सी0 हस्तान्तरण न हो पाने के कारण खनन अनुज्ञा पत्र स्वीकृत नही किया गया है।
13	MALHOTRA BROTHERS, KHAND NO. 22/4 VILLAGE-riruwa basaria, TEHSIL-sarila, DISTRICT-HAMIRPUR	उक्त के सम्बन्ध में अवगत कराना है कि ग्राम रिरुआ बसरिया के खण्ड संख्या–22/4 की जांच खान निरीक्षक हमीरपुर द्वारा दिनांक–14.05.2024 को की गयी। खान निरीक्षक हमीरपुर जांच आख्या में उल्लेख किया गया है कि ग्राम रिरुआ बसरिया के खण्ड संख्या–22/4 की जांच के समय खनन कार्य अपने स्वीकृत क्षेत्र में होना पाया गया व जिन मशीनों के द्वारा खनन कार्य किया जा रहा था, वे मशीन निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन, लखनऊ के पत्र संख्या–414/एम0–खनन नीति/2018 दिनांक–21.06.2019 के अनुरुप पायी गयी। कही पर भी हैवी मशीन से बालू/मौरम का अवैध खनन होना नही पाया गया और न ही मानक से अधिक गहराई में खनन कार्य होना पाया गया व न ही नदी की जलधारा में खनन कार्य होना पाया गया। जांच आख्या दिनांक–14.05.2024 की छायाप्रति संलग्नक–22 के रुप में संलग्न कर प्रेषित है।

उपरोक्तानुसार सूचना से अवगत होने का कष्ट करें।

संलग्नक–यथोपरि।

खान अधिकारी,
हमीरपुर

Annexure-80

प्रेषक,

नोडल अधिकारी,
अटल भूजल योजना/
बेव पोर्टल, जि0भू0ज0प्र0प0,
जनपद–हमीरपुर।

सेवा में,

अपर जिलाधिकारी (वि0/रा0)
/प्रभारी अधिकारी (खनिज)
हमीरपुर।

पत्रांकः– 207 /भू0ज0वि0ख0वि0/खनिज/हमीरपुर/2024–25 दिनांक– 03/10/2024

विषयः– जनपद–हमीरपुर की ग्राम पंचायतों में अवैध खनन के कारण भूजल स्तर घटने के सम्बन्ध में।

महोदय,

कृपया आपके कार्यालय पत्र सं0 716/खनिज–एम0एम0सी0–तीस–विविध (2024–25) दिनांक 28.09.2024 के सम्बन्ध में अवगत कराना है कि विकास खण्ड सरीला में बेतवा नदी के किनारे स्थित ग्राम पंचायतें– चण्डौत, जमौड़ी एवं भेड़ी में अवैध खनन के कारण भूजल स्तर घटने की शिकायत प्राप्त हुयी थी। जहां पर अधोहस्ताक्षरी एवं समिति द्वारा दिनांक 30.09.2024 को मौके पर जाकर जाँच की गयी। जाँच के समय कही भी जल स्तर कम होना नही पाया गया है तथा यह भी तथ्य प्रकाश मे नही आया कि खनन के कारण जल स्तर प्रभावित हो रहा है। विकास खण्ड– सरीला की तीनों ग्राम पंचायतों में पूर्व से ही जल स्तर घटता आ रहा है और भूजल संचयन हेतु कार्यों की संख्या कम है साथ ही साथ भूजल का अतिदोहन भी हुआ है। सरीला का भौगोलिक क्षेत्र ऊँचा नीचा होने के कारण भूजल संचयन नही हो पाता है। विकास खण्ड सरीला में कृषि कार्य हेतु सतही जल की अपेक्षा भूजल का अधिक उपयोग किया जाता है इसलिये प्रत्येक ग्राम पंचायत में औसतन 32 बोरवेल है, जो कि कृषि कार्य हेतु एवं घरेलु कार्य हेतु उपयोग में लाये जाते हैं जिस कारण इस विकास खण्ड में भूजल संचयन की अपेक्षा भूजल दोहन अधिक है।

अतः आख्या आपकी ओर सादर प्रेषित है।

03/10/24

Kumar 03/10/2024
नोडल अधिकारी,
अटल भूजल योजना/
बेव पोर्टल, जि0भू0ज0प्र0प0,
जनपद–हमीरपुर।

पत्रांक व दिनांक उक्त।
प्रतिलिपि– जिलाधिकारी महोदय हमीरपुर की सेवा में सादर अवलोकनार्थ।

Kumar 03/10/2024
नोडल अधिकारी,
अटल भूजल योजना/
बेव पोर्टल, जि0भू0ज0प्र0प0,
जनपद–हमीरपुर।

Annexure-81

कार्यालय जिलाधिकारी, हमीरपुर

(खनन अनुभाग)

संख्या– 716 /खनिज–एम0एम0सी0–तीस–विविध (2024–25) दिनांक 28.09.2024

कार्यालय ज्ञाप

मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ0ए0 संख्या–815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियन्त्रण बोर्ड व अन्य में पारित आदेश दिनांक–23.07.2024 के मुख्य अंश निम्नवत है :–

1. This O.A. has been registered on the basis of the letter petition. In this O.A. the applicant being the resident of the village Chandout Sarila, Hamirpur, Uttar Pradesh has raised a grievance that illegal sand mining is rampant in Btewa River flowing through the Dist Hamirpur and Jaloun of Uttar Pradesh.
2. It is alleged that village Chandout, Jamodi, Kahata, Parasan , Bhedi, Simaria, and Muhana fall in the periphery of the river Betwa in District Hamirpur and Jaloun where the indiscriminate illegal sand mining is going on since 1994 and crores of cubic meter of sand has been illegally mined in more than 30 years. It is also the allegation of the applicant that the Government Official are spectators. The letter petition also states that as a consequence of illegal sand mining water level in the villages of these districts have gone down drastically and that in spite of the efforts of the villagers illegal mining, sand mining has not stopped.
3. In support of the plea taken in O.A the form of letter petition applicant has enclosed photographs and news items.

उक्त मा0 एन0जी0टी0 का आदेश अवैध खनन से सम्बन्धित है, में क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियन्त्रण बोर्ड, बांदा के पत्र संख्या–781/ ओ0ए0सं0– 815/2024/24 दिनांक–14.08.2024 द्वारा जनपद हमीरपुर स्थित खनन पट्टों पर की गयी कार्यवाही की सूचना उपलब्ध कराये जाने के अपेक्षा की गयी है। उक्त क्षेत्रों की जांच के सम्बन्ध में जनपद हमीरपुर के क्षेत्रों की जांच किये जाने हेतु निम्नवत् समिति का गठन किया जाता है :–

1– प्रभागीय वनाधिकारी, जनपद हमीरपुर।
2– उपजिलाधिकारी, सरीला।
3– क्षेत्राधिकारी, पुलिस सरीला।
4– क्षेत्राधिकारी उ0प्र0 प्रदेश नियन्त्रण बोर्ड, बांदा।
5– अधिशाषी अभियन्ता, सिचांई विभाग, मौदहा बांध, हमीरपुर।
6– सहायक अभियन्ता, अटल भूजल योजना, हमीरपुर।
7– खान अधिकारी/खान निरीक्षक, हमीरपुर।

अतः उक्त समिति को निर्देशित किया जाता है कि जनपद हमीरपुर से सम्बन्धित क्षेत्रों की जांच कर दिनांक–30.09.2024 तक आख्या उपलब्ध कराना सुनिश्चित करें ताकि मा0 न्यायालय को समयगत सूचना प्रेषित की जा सकें।

अपर जिलाधिकारी (वि0/रा0)
/प्रभारी अधिकारी (खनिज)
हमीरपुर

प्रतिलिपि– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1– जिलाधिकारी, महोदय हमीरपुर।
2– समिति के सदस्यों को अनुपालनार्थ।

28.9.24

अपर जिलाधिकारी (वि0/रा0)
/प्रभारी अधिकारी (खनिज)
हमीरपुर

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली योजित ओ0ए0 संख्या–815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियन्त्रण बोर्ड व अन्य में पारित आदेश दिनांक 23.07.2024 के अनुपालन दिनांक 30.09.2024 को संयुक्त समिति द्वारा निरीक्षण आख्या

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियन्त्रण बोर्ड व अन्य में पारित आदेश दिनांक 23.07.2024 निम्नवत है :–

....."2. It is alleged that village Chandout, Jamodi, Kahata, Parasan , Bhedi, Simaria, and Muhana fall in the periphery of the river Betwa in District Hamirpur and Jaloun where the indiscriminate illegal sand mining is going on since 1994 and crores of cubic meter of sand has been illegally mined in more than 30 years. It is also the allegation of the applicant that the Government Official are spectators. The letter petition also states that as a consequence of illegal sand mining water level in the villages of these districts have gone down drastically and that in spite of the efforts of the villagers illegal mining, sand mining has not stopped.
3. In support of the plea taken in O.A the form of letter petition applicant has enclosed photographs and news items."……

अपर जिलाधिकारी (वि0/रा0)/प्रभारी अधिकारी (खनिज), हमीरपुर के कार्यालय ज्ञाप संख्या–716/खनिज–एम0एम0सी–तीस–विविध (2024–25) दिनांक 28.09.2024 द्वारा समिति का गठन किया गया है। **(संलग्नक–1)** गठित समिति द्वारा दिनांक 30.09.2024 को जनपद–हमीरपुर में आच्छादित ग्राम–चण्डौत, भेड़ी खरका एवं रिरूआ बसरिया के खनन क्षेत्रों का निरीक्षण किया गया आख्या निम्नवत् है:–

1. निरीक्षण के समय वर्तमान में ग्राम–चण्डौत (खण्ड संख्या–21/1), भेड़ी खरका (खण्ड संख्या–23/8, (खण्ड संख्या–23/13), (खण्ड संख्या–23/14), (खण्ड संख्या–23/16), (खण्ड संख्या–23/19), (खण्ड संख्या–23/20) एवं रिरूआ बसरिया (खण्ड संख्या–22/2), (खण्ड संख्या–22/4), (खण्ड संख्या–22/5), (खण्ड संख्या–22/7), (खण्ड संख्या–22/12), (खण्ड संख्या–22/14) के खनन क्षेत्रों पर खनन कार्य नहीं होता पाया गया।
2. खनिज निरीक्षक, हमीरपुर द्वारा अवगत कराया गया है कि वर्षा ऋतु में माह जुलाई से माह सितम्बर तक होने के कारण नियमानुसार सैण्ड/मौरम खनन कार्य पट्टेधारकों द्वारा बन्द रखे जाने का प्राविधान है, जिसके कारण उक्त ग्रामों में खनन कार्य नहीं किया जा रहा है।
3. खनिज विभाग, हमीरपुर द्वारा ग्राम–चण्डौत, भेड़ी खरका एवं रिरूआ बसरिया के खनन क्षेत्रों के सम्बन्ध में उपलब्ध करायी गयी सूचना निम्नवत् है:–

क्रम सं0	परियोजना का नाम	विवरण
1	2	3
1	M/s OM PRAKASH RAM AOUTAR, Riverbed Sand/Morrum mining having lease area 16.00 ha along River Betwa in Khand No. 21/1 at Village Chandaut, Tehsil- Sarila, District-Hamirpur, Uttar Pradesh	राजस्व विभाग, खनन विभाग द्वारा दिनांक–19.03.2024 को ग्राम चण्डौत के खण्ड संख्या–21/1 की जांच संयुक्त रुप से की गयी। जांच के समय खनन क्षेत्र में कार्यरत कर्मचारी मौके से वाहन छोड़कर भाग गये तथा पट्टाधारक भी मौके पर उपस्थित नही हुआ, जिसके पश्चात् प्रश्नगत क्षेत्र की जांच की गयी। जांच के समय स्वीकृत क्षेत्र से बाहर पूरब दिशा में कोडिनेट्स संख्या–N-25°54'21.031" E-79°39'8.568" के पास 6424.78 वर्ग मीटर में औसतन 1.00 मीटर गहराई में कुल 6425 घन मीटर मौरम का अवैध खनन किया जाना पाया गया। जांच के समय खनन क्षेत्र के पूरब दिशा में पिलर संख्या–बी व सी स्थापित नही पाया गया तथा खनन क्षेत्र में लगे वे–ब्रिज व कैमरे की जांच के समय वे–ब्रिज पर स्थापित कैमरे लगे पाये गये किन्तु उनकी दिशा नीचे की तरफ झुकी पायी गयी, जिससे वाहन पर भरी मौरम की मात्रा दिखाई नही दे रहा था, जिसको सही करने के लिये वे–ब्रिज पर उपस्थित कर्मचारियों को निर्देशित किया गया कि कैमरे को इस प्रकार से स्थापित करे कि कैमरे में वाहन संख्या के साथ–साथ वाहन पर भरे मौरम भी स्पष्ट नजर आये तथा दोनो पिलर को तत्काल लगाते हुये, उनके फोटोग्राफ कार्यालय में उपलब्ध कराने के निर्देश दिये गये। उक्त क्षेत्र के पट्टाधारक द्वारा स्वीकृत क्षेत्र के बाहर–6425 घन मीटर का अवैध खनन किया जाना पाया गया है, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–39/खनिज–एम0एम0सी–तीस–विविध (2023–24) दिनांक–04.04.2024 **(संलग्नक–1)** द्वारा कारण बताओं नोटिस निर्गत करते हुये स्पष्टीकरण चाहा गया। उक्त नोटिस के क्रम में पट्टाधारक द्वारा अपना स्पष्टीकरण दिनांक–10.04.2024 प्रस्तुत किया गया। पट्टाधारक द्वारा प्रस्तुत प्रत्यावेदन में उल्लिखित कथन तथ्यहीन/बलहीन पाये जाने के आधार पर प्रत्यावेदन दिनांक–10.04.2024 को निरस्त करते हुये निस्तारित किया गया तथा कारण बताओं नोटिस के अन्तर्गत बकाया धनराशि जमा करने हेतु आदेश संख्या–230/खनिज–एम0एम0सी–तीस–विविध दिनांक–23.07.2024

		(संलग्नक–2) निर्गत करते हुये सूचित किया गया। तत्पश्चात उक्त क्षेत्र की पुनः जांच खान निरीक्षक हमीरपुर व क्षेत्रीय लेखपाल द्वारा दिनांक–15.06.2024 को की गयी। जांच में ग्राम चण्डीत खण्ड संख्या–21/1 के बाहर लगभग–690 मीटर पूरब दिशा में 02 स्थानों पर स्वीकृत क्षेत्र के बाहर कुल 1350 घन मीटर बालू/मौरम का अवैध खनन किया जाना पाया गया, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–381/खनिज–एम0एम0सी–तीस–विविध (2024–25) दिनांक–22.06.2024 (संलग्नक–3) द्वारा कारण बताओ नोटिस निर्गत किया गया। उक्त कारण बताओ नोटिस के क्रम में पट्टाधारक द्वारा अपना प्रत्यावेदन दिनांक–17.07.2024 प्रस्तुत किया गया। पट्टाधारक द्वारा प्रस्तुत स्पष्टीकरण में उल्लिखित कथन तथ्यहीन/बलहीन पाये जाने के आधार पर प्रत्यावेदन दिनांक–17.07.2024 को निरस्त कर निस्तारित करते हुये आदेश संख्या–230/खनिज–एम0एम0सी–तीस– विविध (2024–25) दिनांक–23.07.2024 (संलग्नक–4) द्वारा संसूचित किया गया। पट्टाधारक द्वारा उक्त आदेश के अनुपालन में रु0–12,15,000/–चालान संख्या–2500/01/IK93896 दिनांक–20.09.2024 (संलग्नक–5) द्वारा जमा कर चालान की प्रति प्रस्तुत की गयी है।
2	A. J. CONSTRUCTION, Area- 60.0 Acre/24.291 Ha. for River Sand/Morrum Mining Project at Khand No./ Gata No.- 23/14 ,Village- Bhedi Kharka, Tehsil- Sarila, District- Hamirpur, U.P	उक्त क्षेत्र की जांच खान निरीक्षक एवं सर्वेक्षक हमीरपुर द्वारा दिनांक–27.02.2023 को की गयी। सजांच आख्या में जांच में 09 स्थानों पर रिक्त स्थल से ओवरबर्डन हटाकर कुल 13020.50 घन मीटर बालू/मौरम का खनन किया गया, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–1856/खनिज–एम0एम0सी–तीस–विविध (2022–23) दिनांक–07.03.2023 द्वारा कारण बताओ नोटिस निर्गत करते हुये बकाया धनराशि जमा करने तथा उपरोक्त के सम्बन्ध में सारवार स्पष्टीकरण प्रस्तुत करने के निर्देश दिये गये। तत्पश्चात निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 लखनऊ के पत्र संख्या–1889/एम0– प्रर्वतन हमीरपुर/2022 दिनांक–16.03.2023 द्वारा अवैध खनन/परिवहन के विरुद्ध प्रभावी कार्यवाही किये जाने हेतु जांच दल का गठन किया गया। गठित जाँच दल द्वारा दिनांक–14.03.2023 से 16.03.2023 तक जनपद में भ्रमण कर जांच की गयी। जांच में स्वीकृत क्षेत्र के दक्षिण–पश्चिम दिशा में रिक्त पड़े क्षेत्र एवं खण्ड संख्या–23/16 व 23/6 में 4204.5 घन मीटर बालू/मौरम का अवैध खनन किया जाना पाया गया, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–1907/खनिज– एम0एम0सी–तीस–विविध (2022–23) दिनांक–22.03.2023 को कारण बताओ नोटिस निर्गत किया गया। उक्त दोनो नोटिस दिनांक–07.03.2023 व 22.03.2023 के क्रम में पृथक–पृथक प्रत्यावेदन दिनांक–18.05.2023 प्रस्तुत किया गया। पट्टाधारक द्वारा प्रस्तुत किये गये प्रत्यावेदन परीक्षणोपरान्त सन्तोषजनक नही पाये जाने के कारण कार्यालय के आदेश संख्या–450/खनिज–एम0एम0सी–तीस–विविध (2023–24) दिनांक–16.06.2023 (संलग्नक–6) द्वारा धनराशि आरोपित करते हुये संसूचित किया गया। उक्त क्षेत्र की जांच राजस्व विभाग, वन विभाग एवं खनिज विभाग हमीरपुर द्वारा संयुक्त रुप से दिनांक– 10.04.2024 को की गयी। जांच में पट्टाधारक/संचालक द्वारा अपने स्वीकृत क्षेत्र दक्षिण दिशा में कुल 6240 घन मीटर बालू/मौरम का अवैध खनन किया जाना पाया गया, उक्त के सम्बन्ध में कार्यालय के पत्र संख्या–94/खनिज– एम0एम0सी–तीस–विविध (2024–25) दिनांक–18.04.2024 द्वारा कारण बताओ नोटिस निर्गत करते हुये सारवार स्पष्टीकरण उपलब्ध कराये जाने के निर्देश दिये गये। उक्त के सम्बन्ध में पट्टाधारक द्वारा प्रत्यावेदन दिनांक–14.06.2024 प्रस्तुत किया गया। प्रत्यावेदन में उल्लिखित कथन तथ्यहीन/बलहीन पाये जाने के आधार पर प्रत्यावेदन दिनांक–14.06.2024 को निरस्त कर निस्तारित करते हुये कार्यालय के आदेश संख्या–412/खनिज– एम0एम0सी–तीस–विविध (2024–25) दिनांक–26.06.2024 (संलग्नक–7) द्वारा संसूचित किया गया। निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन, लखनऊ के पत्र संख्या–725/एम0– प्रर्वतन हमीरपुर/2023–II दिनांक–27.06.2024 द्वारा निरीक्षण के मध्य दिखा कि स्वीकृत क्षेत्र में जाने हेतु आवागमन के लिये जो मार्ग बनाया गया है, उसके बायी और दायी ओर स्वीकृत क्षेत्र के बाहर ताजे अवैध खनन के निशान पाये गये। इस प्रकार पट्टाधारक द्वारा 8971.16 घन मीटर बालू/मोरम का अवैध खनन कर परिवहन किया गया है, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–529/खनिज– एम0एम0सी–तीस–विविध (2024–25) दिनांक–02.07.2024 द्वारा कारण बताओ नोटिस निर्गत करते हुये सारवान स्पष्टीकरण प्रस्तुत करने के निर्देश दिये गये। उक्त के सम्बन्ध में पट्टाधारक द्वारा प्रत्यावेदन दिनांक–16.07.2024 प्रस्तुत किया गया। प्रस्तुत स्पष्टीकरण में उल्लिखित कथन तथ्यहीन/बलहीन पाये जाने के आधार पर प्रत्यावेदन दिनांक–16.07.2024 को निरस्त करते निस्तारित करते हुये कार्यालय आदेश संख्या–232/खनिज–एम0एम0सी–तीस–विविध (2024–25) दिनांक–23.07.2024 (संलग्नक–8) द्वारा संसूचित किया गया।
3	HARIHAR MINERALS LLP, Khand No. 23/19, Area 12.145 Hac., Vill. Bhedi kharka, Teh. Sarila, Dist. Hamirpur	उक्त खनन पट्टा क्षेत्र की अवधि दिनांक–08.12.2023 को समाप्त हो चुकी है।
4	SHRI KANHA CONSTRUCTION COMPANY, Sand/Morrum mining along Betwa, Khand No. 23/13, Village- Bhedi Kharka, Tehsil - Sarila, District Hamirpur, U.P.,HAMIRPUR,210430(Lease Area- 12.145 ha, Production Capacity- 194304 m3/annum)	उक्त खनन पट्टा क्षेत्र की अवधि दिनांक–08.12.2023 को समाप्त हो चुकी है।
5	PRIME VISION INDUSTRIES PVT LTD, AT KHAND NO./GATA NO- 23/16, VILLAGE BHEDIKHARKA TEHSIL- SARILA, DISTRICT HAMIRPUR (U.P)	उक्त क्षेत्र की जांच राजस्व विभाग एवं खनन विभाग द्वारा संयुक्त रुप से दिनांक–08.12.2023 को की गयी। जांच में पट्टाधारक द्वारा कुल 68,960 घन मीटर का खनन किया गया है। पट्टाधारक के ऑनलाइन पोर्टल से माह अक्टूबर, 2023 से अब तक कुल 68,176 घन मीटर बालू/मौरम का ई–एम0एम0–11 निर्गत किया गया है। इस प्रकार उक्त पट्टाधारक द्वारा 784 घन मीटर का अतिरिक्त खनन किया जाना पाया गया, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–1590/खनिज–एम0एम0सी–तीस–विविध द्वारा कारण

		बताओ नोटिस निर्गत किया गया। उक्त के सम्बन्ध में पट्टाधारक द्वारा प्रत्युत्तर दिनांक–30.12.2023 प्रस्तुत किया गया। प्रस्तुत प्रत्युत्तर में उल्लेखित तथ्य आधारहीन, बेबुनियाद व नियमानुसार न होने के कारण निरस्त कर निस्तारित करते हुये कार्यालय के आदेश संख्या–1700/खनिज–एम0एम0सी–तीस–विविध (2023–24) दिनांक–12.01.2024 (**संलग्नक–9**) द्वारा संशोधित किया गया। पट्टाधारक को पट्टा क्षेत्र में 360 डिग्री दृश्यता रिकार्डिंग के योग्य चार सीसीटीवी/पीटीजेड कैमरा व आरएफआईडी स्कैनर से प्रत्येक वाहन पर निर्गत किये गये ई–एम0एम0–11 पर अंकित बारकोड डाटा 30 दिनों का डाटा कार्यालय के पत्र संख्या–1647/ खनिज–एम0एम0सी–तीस–विविध (2023–24) दिनांक–08.02.2024 द्वारा उपलब्ध कराये जाने के निर्देश दिये गये। पट्टाधारक द्वारा उक्त के सम्बन्ध में मांगी गयी रिकार्डिंग व बारकोड डाटा उपलब्ध न कराये जाने के कारण कार्यालय के आदेश संख्या–2027/खनिज– एम0एम0सी–तीस–विविध (2023–24) दिनांक–13.03.2023 (**संलग्नक–10**) द्वारा 30 दिनों की देयता नियम–60(3) के अन्तर्गत निर्धारित करते हुये संशोधित किया गया।
6	PARIHAR CONSTRUCTION, Partner Shri Dushyant Singh and Shri Balwant Singh, Sand/Morrum mining project on Betwa River at KhandNo. 23/20, Village- Bhedi Kharka, Tehsil- Sarila, DistrictHamirpur, State- Uttar Pradesh, (Leased12.145 ha)	मै0 परिहार कन्सट्रक्शन पार्टनर श्री दुष्यन्त सिंह व बलवन्त सिंह पुत्रगण श्री उदयपाल सिंह निवासीगण ग्राम निवादा जनपद हमीरपुर उ0प्र0 के पक्ष में तहसील सरीला के ग्राम भेड़ी खरका खण्ड संख्या–23/20 रकबा–30 एकड़ का 06 माह अल्प अवधि हेतु खनन अनुज्ञा पत्र दिनांक–02.12.2023 से 01.06.2024 तक की अवधि तक स्वीकृत किया गया था। उक्त अनुज्ञा पत्र की अवधि के दौरान पट्टाधारक द्वारा अवैध खनन किया जाना नहीं पाया गया और न ही खनन क्षेत्र में कोई अनियमितता पायी गयी। यहाँ यह भी उल्लेखनीय है कि जनपद में शासनादेश के अन्तर्गत टास्कफोर्स का गठन किया गया है, जिनके द्वारा समय–समय पर अवैध खनन के विरुद्ध जाँच की जाती है तथा जांच में अनियमितायें पाये जाने पर सम्बन्धित के विरुद्ध सुसंगत प्राविधानों के अन्तर्गत नियमानुसार कार्यवाही करती है।
7	MAHADEV ENCLAVE (Old Name Chaudhary Traders) Khand No.- 23/8, Village-Bhedi Kharaka, TehsilSarila , District- Hamirpur, U.P., Sanctioned Lease Area- 24.291 ha, Effective Area- 21.401 ha	निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन, लखनऊ के पत्र संख्या–698/एम0–प्रवेक्षण हमीरपुर दिनांक–23.07.2024 जिसके द्वारा जिलाधिकारी जालौन के पत्र संख्या–1030/खनिज–एम0एम0सी–तीस दिनांक–20.03.2024 द्वारा जनपद हमीरपुर की तहसील सरीला स्थित ग्राम भेड़ी के खण्ड संख्या–23/8 के पट्टाधारक मै0 महादेव इनक्लेव प्रा0लि0 निदेशक राजेश चान्डक पुत्र श्री अशोक चान्डक निवासी–203 जी0 उद्यान गंगा नगर राजस्थान द्वारा अपने स्वीकृत खनन क्षेत्र से हटकर जनपद जालौन की सीमा में नदी तल की भूमि में चार बिन्दुओं से कुल 11017 घन मीटर बालू/गौरम का अवैध खनन/परिवहन मेहरुद्दीन उर्फ बाबा पुत्र श्री लतुद्दीन निवासी–चोला थाना कदौरा जनपद जालौन के वाहनों से कराया गया है। संयुक्त जांच आख्या दिनांक–19.03.2024 की प्रति संलग्न करते हुये अवैध खनन की मात्रा 11017 घन मीटर बालू/गौरम की रायल्टी रु0–16,52,550/–, खनिजमूल्य रु0–82,62,750/– एवं नियमानुसार शास्ति की धनराशि अधिरोपित करते हुये देय धनराशि जनपद जालौन के खनन लेखाशीर्षक में जमा कराये जाने के निर्देश दिये गये। उक्त के सम्बन्ध में पट्टाधारक द्वारा कुल धनराशि रु0–1,09,15,300/–चालान संख्या–AKV240015376 दिनांक–04.07.2024 (**संलग्नक–11**) द्वारा जनपद जालौन में जमा कर चालान की एक प्रति इस कार्यालय में भी प्रस्तुत की गयी है। उक्त के अतिरिक्त जिलाधिकारी जालौन के पत्र संख्या–1314/खनिज–एम0एम0सी0–30 दिनांक–12.06.2024 द्वारा 9778.4 घन मीटर अवैध खनन की रायल्टी व खनिज मूल्य कुल रु0–67,97,860/– व शास्ति रु0–5,00,000/– जमा करने के निर्देश दिये गये, जिसके क्रम में पट्टाधारक द्वारा उक्त धनराशि कुल रु0–82,97,860/– चालान संख्या–AKV0015377 दिनांक–04.07.2024 (**संलग्नक–12**) द्वारा जमा किया गया है।
8	AJIT SINGH MALHOTRA, Proposed River Bed Sand Mining Project from Betwa River for located at Khand No.- 22/5, Village- Rirua Basaria, Tehsil- Sarila, District- Hamirpur, U.P., Lease Area: 23.0 ha)	उक्त के सम्बन्ध में अवगत कराना है कि ग्राम रिरुआ बसरिया के खण्ड संख्या–22/5 की जांच खान निरीक्षक हमीरपुर द्वारा दिनांक–14.05.2024 को की गयी। खान निरीक्षक हमीरपुर जांच आख्या में उल्लेख किया गया है कि ग्राम रिरुआ बसरिया के खण्ड संख्या–22/5 की जांच के समय खनन कार्य अपने स्वीकृत क्षेत्र में होना पाया गया व जिन मशीनों के द्वारा खनन कार्य किया जा रहा था, वे मशीन निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन, लखनऊ के पत्र संख्या–414/एम0–खनन नीति/2018 दिनांक–21.06.2019 के अनुरुप पायी गयी। कहीं पर भी हैवी मशीन से बालू/गौरम का अवैध खनन होना नहीं पाया गया और न ही मानक से अधिक गहराई में खनन कार्य होना पाया गया व न ही नदी की जलधारा में खनन कार्य होना पाया गया। जांच आख्या दिनांक–14.05.2024 की छायाप्रति **संलग्नक–13** के रुप में संलग्न कर प्रेषित है।
9	ATIKURRAHMAN, Khand No. 22/14, Village Riua Basaria, Tehsil Sarila, District Hamirpur, Uttar Pradesh	उक्त खनन पट्टा निरा, डी0एम0एफ0, टी0सी0एस0 एवं अवैध खनन की धनराशि जमा न करने के कारण दिनांक–05.01.2023 को निरस्त किया गया था। उक्त खनन पट्टा वाद न्यायालय के आदेश दिनांक–22.05.2023 के क्रम में कार्यालय के पत्र संख्या–436/खनिज–एम0एम0सी–तीस–विविध (2023–24) दिनांक–15.06.2023 द्वारा निरस्तीकरण आदेश वापस ले लिया गया, परन्तु खनन पट्टे में देय धनराशि जमा न करने के कारण खनन पट्टे में खनन कार्य संचालित नहीं हुआ है।
10	MS EXSAND PVT LTD, Khand 22/7, Area 12ha. HAMIRPUR,210432 City:Rirua Basariya Block: Sarila District: HAMIRPUR	राजस्व विभाग, खनन विभाग एवं पुलिस विभाग द्वारा दिनांक–01.11.2023 को संयुक्त रुप से जांच की गयी। जांच के समय ग्राम रिरुआ बसरिया के खण्ड संख्या–22/7 के पश्चिम दिशा में स्वीकृत क्षेत्र के बाहर रिक्त पड़े क्षेत्र में जी0पी0एस0 कोर्डिनेट्स N-25°54'37" E-79°43'51" E के अन्तर्गत 70X10X14= 280 घन मीटर का अवैध खनन किया जाना पाया गया। नदी की जलधारा में खनन होना नहीं पाया गया, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–1142/खनिज–एम0एम0सी–तीस–विविध (2024–25) दिनांक–03.11.2023 (**संलग्नक–14**) द्वारा कारण बताओ नोटिस निर्गत करते हुये आरोपित धनराशि जमा करने के निर्देश दिये गये। उक्त के क्रम में पट्टाधारक द्वारा आरोपित धनराशि रु0–7,52,000/– चालान संख्या–AKV240017663 दिनांक–14.08.2024 (**संलग्नक–15**) द्वारा जमा कर चालान की प्रति प्रस्तुत की गयी। उपजिलाधिकारी कालपी, खान अधिकारी व खान निरीक्षक जालौन द्वारा दिनांक–18.10.2023 को संयुक्त रुप से जांच की गयी। जांच में जनपद जालौन तहसील कालपी के ग्राम पदमसन बजरा मोहरदेवी के गाटा संख्या–4863/1 में पिट्स नं0–1 में 0.174 हे0 क्षेत्रफल में 1.8 मीटर गहराई में 3,132 घन

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		मीटर व चौड़ी क्0–02 में 0.1250 हे0 क्षेत्र में 02 मीटर गहराई में 2500 घन मीटर कुल 5632 घन मीटर बालू/मौरम का अवैध खनन/परिवहन किया जाना पाया गया। उक्त के सम्बन्ध में जिलाधिकारी जालौन के नोटिस पत्र संख्या–503/खनिज– एम0एम0सी–30 दिनांक–20.10.2023 (संलग्नक–16) निर्गत करते हुये 15 दिवस के अन्दर लिखित स्पष्टीकरण माँगा गया, जिसके क्रम में पट्टाधारक द्वारा कारण बताओ नोटिस में निहित धनराशि रू0–56,68,000/– जनपद जालौन में जमा किया गया है। उक्त के अतिरिक्त निदेशक, भूतत्व एवं खनिकर्म निदेशालय उ0प्र0 लखनऊ के पत्र संख्या–2064/एम0–प्रकीर्तन हमीरपुर/2023 दिनांक–02.02.2024 (संलग्नक–17) के साथ श्री सत्य प्रकाश निषाद, जिलाध्यक्ष निषाद पार्टी जालौन के शिकायती प्रार्थना पत्र दिनांक–30.10.2023 के क्रम में प्रश्नगत प्रकरण में समिति का गठन कर जांच कराकर आख्या प्रस्तुत करने के निर्देश दिये गये है। उक्त के क्रम में कार्यालय ज्ञाप संख्या–1871/खनिज–एम0एम0सी–तीस–(2023–24) दि0–10.02.2024 (संलग्नक–18) द्वारा समिति का गठन किया गया तथा उक्त के पत्र के क्रम में जिलाधिकारी जालौन के पत्र संख्या–624/खनिज–एम0एम0सी–30 दिनांक– 07.02.2024 (संलग्नक–19) द्वारा समिति का गठन करते हुये जांच आख्या उपलब्ध कराये जाने के निर्देश दिये गये। उक्त निर्देश के अनुपालन में क्षेत्र जांच जनपद जालौन व हमीरपुर की संयुक्त समिति द्वारा दिनांक–15.02.2024 को जांच की गयी। जांच के समय प्रश्नगत क्षेत्र में कार्य स्वीकृत के अन्तर्गत होना पाया गया। स्वीकृत क्षेत्र बाहर कहीं भी अवैध खनन के साक्ष्य नही पाये गये।
11	MS EXSAND PVT LTD. khand 22/2, rirua basariya, sarila. HAMIRPUR. 210432	राजस्व विभाग, खनन विभाग एवं पुलिस विभाग द्वारा दिनांक–04.04.2024 को संयुक्त रूप से जांच की गयी। जांच के समय पट्टाधारक द्वारा अपने स्वीकृत क्षेत्र से बाहर पिल संख्या–डी व सी के मध्य खनन क्षेत्र के बाहर दक्षिण दिशा में कोडिनेट्स संख्या जी–N-25°53'33.25" E-79°45'34.96" E से बी– N-25°52'57.79" E-79°45'32.18" E के मध्य कुल 9118 वर्ग मीटर क्षेत्र में औसत गहराई 0.4 मीटर में कुल 3648 घन मीटर बालू/मौरम का अवैध खनन होना पाया गया। उक्त खनन में लगे कैमरो की जांच करने पर पी0टी0जेड0 कैमरा/सी0सी0टी0वी0 कैमरा लगा हुआ पाया गया तथा खनन क्षेत्र में सभी पिलर भी लगे पाये गये, जिसके सम्बन्ध में कार्यालय के पत्र संख्या–73/खनिज–एम0एम0सी–तीस–विविध (2023–24) दिनांक–09.04.2024 (संलग्नक–20) द्वारा कारण बताओ नोटिस निर्गत करते हुये आरोपित धनराशि जमा करने के निर्देश दिये गये। उक्त के क्रम में पट्टाधारक द्वारा आरोपित धनराशि रू0–37,83,200/– चालान संख्या–AKV240017682 दिनांक–14.06.2024 (संलग्नक–21) द्वारा जमा कर चालान की प्रति प्रस्तुत की गयी।
12	PRAMOD KUMAR SINGH, Village-Rirua Basriya, Khand No. 22/12, Tehsil- Sarila, DistrictHamirpur, Uttar Pradesh	खनन पट्टा क्षेत्र 05 वर्ष अन्य अवधि के लिये दिनांक–20.12.2022 को लेटर आफ इन्टेट निर्गत किया गया है। खनन पट्टे की ई0सी0 हस्तान्तरण न हो पाने के कारण खनन अनुज्ञा पत्र स्वीकृत नही किया गया है।
13	MALHOTRA BROTHERS. KHAND NO. 22/4 VILLAGE-rirua basaria. TEHSIL- sarila. DISTRICT-HAMIRPUR	उक्त के सम्बन्ध में अवगत कराना है कि ग्राम रिरूआ बसरिया के खण्ड संख्या–22/4 की जांच खान निरीक्षक हमीरपुर द्वारा दिनांक–14.05.2024 को की गयी। खान निरीक्षक हमीरपुर जांच आख्या में उल्लेख किया गया है कि ग्राम रिरूआ बसरिया के खण्ड संख्या–22/4 की जांच के समय खनन कार्य अपने स्वीकृत क्षेत्र में होना पाया गया व जिन मशीनों के द्वारा खनन कार्य किया जा रहा था, वे मशीन निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन, लखनऊ के पत्र संख्या–414/एम0–खनन नीति/2018 दिनांक–21.06.2019 के अनुरुप पायी गयी। कही पर भी हैवी मशीन से बालू/मौरम का अवैध खनन होना नही पाया गया और न ही मानक से अधिक गहराई में खनन कार्य होना पाया गया व न ही नदी की जलधारा में खनन कार्य होना पाया गया। जांच आख्या दिनांक–14.05.2024 की छायाप्रति संलग्नक–22 के रूप में संलग्न कर प्रेषित है।

4. नोडल अधिकारी, अटल भू–जल योजना/वेब पोर्टल, जि0भू0जे0प्र0प0, हमीरपुर द्वारा अवगत कराया गया कि विकास खण्ड सरीला में बेतवा नदी के किनारे स्थित ग्राम पंचायतें–चण्डौत, जमौड़ी एवं भेड़ी में अवैध खनन के कारण भूजल स्तर घटने की शिकायत प्राप्त हुयी थी। जहां पर समिति द्वारा दिनांक–30.09.2024 को मौके पर जाकर जांच की गयी। जांच के समय कही भी जलस्तर कम होना नही पाया गया तथा यह भी तथ्य प्रकाश में नही आया कि खनन के कारण जलस्तर प्रभावित हो रहा है। विकास खण्ड सरीला की तीनों ग्राम पंचायतों में पूर्व से ही जल स्तर घटता आ रहा है और भूजल संचयन हेतु कार्यो की संख्या कम है, साथ ही साथ भूजल का अतिदोहन भी हुआ है। सरीला का भौगोलिक क्षेत्र ऊँचा नीचा होने के कारण भूजल संचयन नही हो पाता है। विकास खण्ड सरीला में कृषि कार्य हेतु सतही जल की अपेक्षा भूजल का अधिक उपयोग किया जाता है, इसलिये प्रत्येक ग्राम में औसतन 32 बोरवेल है, जो कि कृषि कार्य हेतु एवं घरेलू कार्य हेतु उपयोग में लाये जाते है, जिस कारण इस विकास खण्ड में भूजल संचयन की अपेक्षा भूजल दोहन अधिक है।

5. प्रभागीय वनाधिकारी, हमीरपुर द्वारा अवगत कराया गया कि ग्राम–चण्डौत, भेड़ी खरका एवं रिरूआ बसरिया के खनन क्षेत्र वन क्षेत्र से पर्याप्त दूरी पर है, जिसमें किसी भी प्रकार का अवैध खनन न किया गया है।

6. उ0प्र0 प्रदूषण नियन्त्रण बोर्ड, बाँदा द्वारा ग्राम–चण्डौत, भेड़ी खरका एवं रिरूआ बसरिया के खनन क्षेत्रों के सम्बन्ध में उपलब्ध करायी गयी सूचना निम्नवत् है:–

क्र0 सं0	खनन परियोजना का नाम	पर्यावरणीय स्वीकृति	(जल / वायु) सहमति वैधता अवधि	कृत कार्यवाही
1.	M/s OM PRAKASH RAM AOUTAR, Riverbed Sand/Morrum mining having lease area 16.00 ha along River Betwa in Khand No. 21/1 at Village Chandaut, Tehsil- Sarila, District- Hamirpur, U.P. (Lease Area- 16.00 ha, Production Capacity- 240000 m3/Year)	23.11.2023	31.12.2027	पर्यावरणीय क्षतिपूर्ति रू0 1,04,96,250/– हेतु कारण बताओं नोटिस बोर्ड मुख्यालय पत्रांक–993/एन0जी0टी0–815/24 दिनांक 03.10.2024 अग्रसारित।
2.	A. J. CONSTRUCTION, Area- 60.0 Acre/24.291 Ha. for River Sand/Morrum Mining Project at Khand No./ Gata No.- 23/14 ,Village- Bhedi Kharka, Tehsil- Sarila, District- Hamirpur, U.P., (Lease Area- 24.291 ha, Production Capacity-388608 m3/Year)	12.12.2023	31.12.2024	पर्यावरणीय क्षतिपूर्ति रूपये 2,05,35,066/– हेतु कारण बताओं नोटिस बोर्ड मुख्यालय पत्रांक–1006/एन0जी0टी0–815/24 दिनांक 03.10.2024 अग्रसारित।
3.	HARIHAR MINERALS LLP, Khand No. 23/19, Area 12.145 Hac., Vill. Bhedi kharka, Teh. Sarila, Dist. Hamirpur, (Lease Area- 12.145 ha, Production Capacity-194304 m3/Year)	19.11.2018	31.12.2023	उक्त खनन पट्टा क्षेत्र की अवधि 08.12.2023 को समाप्त हो चुकी है।
4.	SHRI KANHA CONSTRUCTION COMPANY, Sand/Morrum mining along Betwa, Khand No. 23/13, Village- Bhedi Kharka, Tehsil - Sarila, District Hamirpur, U.P.,HAMIRPUR,210430 (Lease Area- 12.145 ha, Production Capacity-194304 m3/Year)	24.11.2018	31.12.2023	उक्त खनन पट्टा क्षेत्र की अवधि 08.12.2023 को समाप्त हो चुकी है।
5.	PRIME VISION INDUSTRIES PVT LTD, at Khand No./Gata no-23/16, Village Bhedikharka Tehsil- Sarila, District hamirpur (U.P) (Lease Area- 36.437 ha, Production Capacity- 582912 m3/Year)	14.05.2023	31.12.2025	पर्यावरणीय क्षतिपूर्ति रूपये 10,58,400/– हेतु कारण बताओं नोटिस बोर्ड मुख्यालय पत्रांक 1005/एन0जी0टी0–815/24 दिनांक 03.10.2024 अग्रसारित।
6.	PARIHAR CONSTRUCTION, Partner Shri Dushyant Singh and Shri Balwant Singh, Sand/Morrum mining project on Betwa River at KhandNo. 23/20, Village- Bhedi Kharka, Tehsil- Sarila, DistrictHamirpur, State- Uttar Pradesh, (Lease Area- 12.145 ha, Production Capacity-80966 m3/Year)	10.11.2023	31.12.2024	मैसर्स परिहार कन्स्ट्रक्शन, पार्टनर श्री दुष्यंत सिंह व बलवन्त सिंह पुत्र श्री उदयपाल सिंह, निवासीगण–ग्राम निवादा, जनपद–हमीरपुर, उ0प्र0 के पक्ष में तहसील–सरीला के ग्राम–भेड़ी खरका, खण्ड नं0–23/20 रकबा–30 एकड़ का छः माह अल्प अवधि हेतु खनन अनुज्ञा पत्र दिनांक 02.12.2023 से 01.06.2024 तक की अवधि तक स्वीकृत किया गया था उक्त अनुज्ञा पत्र की अवधि के दौरान पट्टेधारक द्वारा अवैध खनन किया जाना नहीं पाया गया और न ही खनन क्षेत्र में कोई अनियमितता पायी गयी।
7.	MAHADEV ENCLAVE (Old Name Chaudhary Traders) Khand No.- 23/8 , Village-Bhedi Kharaka, Tehsil- Sarila , District- Hamirpur, U.P., (Lease Area- 24.291 ha, Production Capacity- 194304 m3/Six Months)	20.09.2023	31.12.2023	निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन, लखनऊ के पत्र संख्या–898/एम0–प्रवर्तन हमीरपुर दिनांक–23.07.2024 जिसके द्वारा जिलाधिकारी जालौन के पत्र संख्या–1030/खनिज–एम0एम0सी–तीस दिनांक–20.03.2024 द्वारा जनपद हमीरपुर की तहसील सरीला स्थित ग्राम भेड़ी के खण्ड संख्या–23/8 के पट्टाधारक मै0 महादेव इनक्लेव प्रा0लि0 निदेशक राघव चाण्डक पुत्र श्री अशोक चाण्डक निवासी–203 जी0 उद्यान गंगा नगर राजस्थान द्वारा अपने स्वीकृत खनन क्षेत्र से हटकर जनपद जालौन की सीमा में नदी तल की भूमि में चार पिट्स

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				से कुल 11017 घन मीटर बालू/मौरम का अवैध खनन/परिवहन मेहरुद्दीन उर्फ बाबा पुत्र श्री ताजुद्दीन निवासी–चतेला थाना कदौरा जनपद जालौन के माध्यम से कराया गया है। संयुक्त जांच आख्या दिनांक–19.03.2024 की प्रति संलग्न करते हुये अवैध खनन की मात्रा 11017 घन मीटर बालू/मौरम की रायल्टी रु0–16,52,550/–, खनिजमूल्य रु0–82,62,750/– एवं नियमानुसार शास्ति की धनराशि अधिरोपित करते हुये देय धनराशि जनपद जालौन के खनन लेखाशीर्षक में जमा कराये जाने के निर्देश दिये गये। उक्त के सम्बन्ध में पट्टाधारक द्वारा कुल धनराशि रु0–1,09,15,300/–चालान संख्या–AKV240015376 दिनांक–04.07.2024 (संलग्नक–11) द्वारा जनपद जालौन में जमा कर चालान की एक प्रति इस कार्यालय में भी प्रस्तुत की गयी है। उक्त के अतिरिक्त जिलाधिकारी जालौन के पत्र संख्या–1314/खनिज– एम0एस0 सी0–30 दिनांक–12.06.2024 द्वारा 9775.4 घन मीटर अवैध खनन की रायल्टी व खनिज मूल्य कुल रु0–87,97,860/– व शास्ति रु0–5,00,000/– जमा करने के निर्देश दिये गये, जिसके क्रम में पट्टाधारक द्वारा उक्त धनराशि कुल रु0–92,97,860/– चालान संख्या–AKV0015377 दिनांक–04.07.2024 (संलग्नक–12) द्वारा जमा किया गया है।
8.	AJIT SINGH MALHOTRA, Proposed River Bed Sand Mining Project from Betwa River for located at Khand No.- 22/5, Village- Rirua Basaria, Tehsil- Sarila, District- Hamirpur, U.P., (Lease Area- 23.0 ha, Production Capacity-367954 m3/Year)	04.01.2022	31.12.2027	उक्त के सम्बन्ध में अवगत कराना है कि ग्राम–रिरूआ बसरिया के खण्ड संख्या–22/5 खान निरीक्षक, हमीरपुर द्वारा दिनांक 14.05.2024 को की गयी। खान निरीक्षक हमीरपुर
9.	ATIKURRAHMAN, Khand No. 22/14, Village Riua Basaria, Tehsil Sarila, District Hamirpur, U.P. (Lease Area- 24.291 ha, Production Capacity-388608 m3/Year)	23.05.2019	31.12.2023	उक्त खनन पट्टा किस्त, डी0एम0एफ0, टी0सी0एस0 एवं अवैध खनन की धनराशि जमा न करने के कारण दिनांक–05.01.2023 को निरस्त किया गया था। उक्त खनन पट्टा मा0 न्यायालय के आदेश दिनांक–22.05.2023 के क्रम में कार्यालय के पत्र संख्या–438/खनिज–एम0एम0सी–तीस–विविध (2023–24) दिनांक–15.06.2023 द्वारा निरस्तीकरण आदेश वापस ले लिया गया, परन्तु खनन पट्टे में देय धनराशि जमा न करने के कारण खनन पट्टे में खनन कार्य संचालित नही हुआ है।
10.	MS EXSAND PVT LTD, Khand 22/7, Area 12ha, HAMIRPUR,210432 City:Rirua Basariya Block:Sarila, HAMIRPUR (Lease Area- 12.00 ha, Production Capacity- 192000 m3/Year)	14.05.2023	31.12.2027	पर्यावरणीय क्षतिपूर्ति–रू0 3,78,0000/– हेतु कारण बताओं नोटिस बोर्ड मुख्यालय पत्रांक–985/एन0जी0टी0–815/24 दिनांक 03.10.2024 अग्रसारित।
11.	MS EXSAND PVT LTD, khand 22/2, rirua basariya, sarila, HAMIRPUR. (Lease Area- 14.00 ha, Production Capacity- 22400 m3/Year)	29.12.2023	31.12.2028	पर्यावरणीय क्षतिपूर्ति– रू0 49,24,800/– हेतु कारण बताओं नोटिस बोर्ड मुख्यालय पत्रांक 1004/एन0जी0टी0–815/24 दिनांक 03.10.2024 अग्रसारित
12.	PRAMOD KUMAR SINGH, Village- Rirua Basriya, Khand No. 22/12, Tehsil- Sarila, District- Hamirpur, Uttar Pradesh (Lease Area- 12.145 ha, Production Capacity- 97150 m3/Six months)	19.04.2024	31.12.2025	खनन पट्टा क्षेत्र 06 माह अल्प अवधि के लिये दिनांक–20.12.2022 को लेटर आफ इन्टेंट निर्गत किया गया है। खनन पट्टे की ई0सी0 हस्तान्तरण न हो पाने के कारण खनन अनुज्ञा पत्र स्वीकृत नही किया गया है।

13.	MALHOTRA BROTHERS, Khand No. 22/4 Village-Riruwa Basaria, Tehsil- Sarila, District-Hamirpur (Lease Area- 22.0 ha, Production Capacity-351956 m3/Year)	15.10.2020	31.12.2024	निदेशक, भूतत्व एवं खनिकर्म निदेशालय उ0प्र0 खनिज भवन, लखनऊ के पत्र संख्या–414/एम0–खनन नीति/2018 दिनांक –21.06.2019 के अनुरुप पायी गयी। कही पर भी हैवी मशीन से बालू/मौरम का अवैध खनन होना नही पाया गया और न ही मानक से अधिक गहराई में खनन कार्य होना पाया गया व न ही नदी की जलधारा में खनन कार्य होना पाया गया।



अतः माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियन्त्रण बोर्ड व अन्य में पारित आदेश दिनांक 23.07.2024 के अनुपालन में निरीक्षण आख्या अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

खान अधिकारी
खनिज विभाग,
हमीरपुर

नोडल अधिकारी
अटल भू–जल योजना/
बेव पोर्टल, जि0भू0ज0प्र0प0,
हमीरपुर

अधिशाषी अभियन्ता
सिंचाई विभाग, मौदहा
बांध, हमीरपुर

क्षेत्राधिकारी पुलिस
सरीला,
हमीरपुर

क्षेत्रीय अधिकारी
उ0प्र0 प्रदूषण नियन्त्रण बोर्ड,
बाँदा

उपजिलाधिकारी
सरीला,
हमीरपुर

प्रभागीय वनाधिकारी
हमीरपुर

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Annexure No.-R1/82

संयुक्त जांच आख्या

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–815/2024 रमाशंकर बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड एवं अन्य में पारित आदेश दिनांक 23.07.2023, जो अवैध खनन से सम्बन्धित है, में क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड झांसी के पत्र सं0 318/ओ0ए0 815/24 दिनांक 12.04.2024 द्वारा अनुपालनात्मक कार्यवाही कराये जाने का अनुरोध किया गया है।

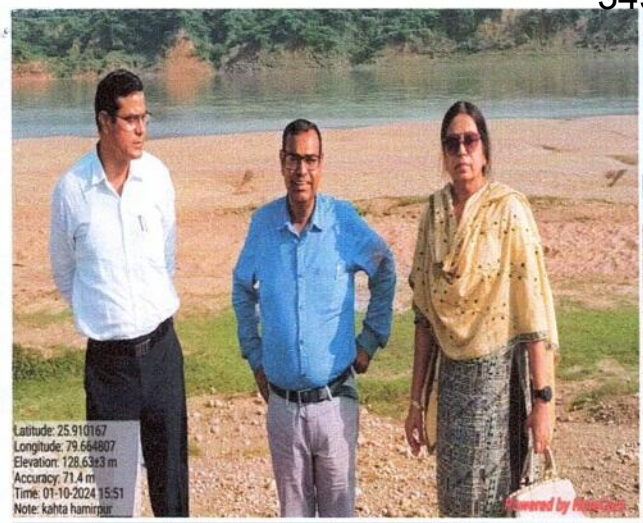
मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–815/2024 रमाशंकर बनाम उ0प्र0 प्रदूषण नियत्रंण बोर्ड एवं अन्य में पारित आदेश दिनांक 23.07.2023 में जनपद जालौन के ग्राम कहटा,परासन,भेड़ी सिमिरिया एवं मुहाना में अवैध खनन किये जाने का उल्लेख है। अतः उपरोक्त ग्रामों में बालू/मौरम के अवैध खनन की जांच कराये जाने हेतु जिलाधिकारी जालौन के कार्यालय पत्र संख्या 1747/खनिज–एम0एम0सी0–30 दिनांक 24.09.2024 द्वारा निम्न समिति का गठन किया गया है।

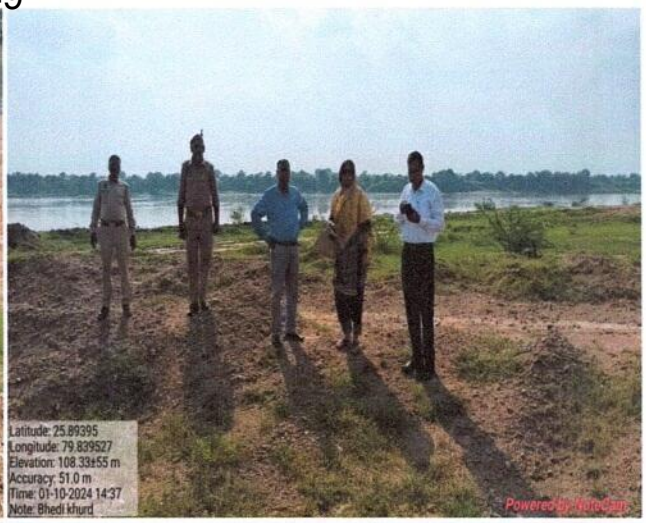
1– प्रभागीय वनाधिकारी, जालौन।
2– उप जिलाधिकारी उरई एवं कालपी
3– क्षेत्राधिकारी, पुलिस उरई व कालपी
4– क्षेत्रीय अधिकारी उ0प्र0 प्रदूषण नियंत्रण बोर्ड, झांसी
5– अधिशासी अभियन्ता, बेतवा नहर प्रखण्ड– प्रथम उरई।
6– खान अधिकारी/खान निरीक्षक जालौन।
7– वैज्ञानिक भूगर्भ जल विभाग उरई/झांसी

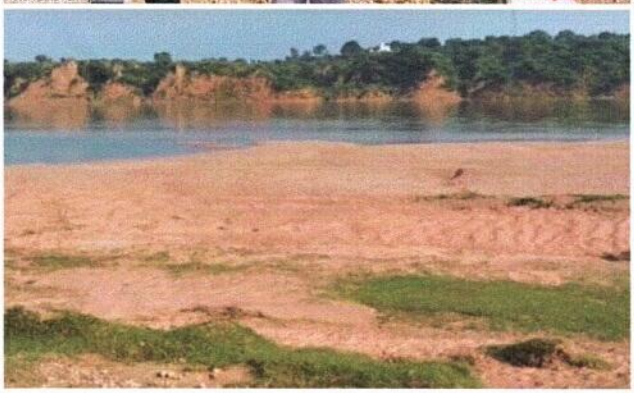
समिति द्वारा दिनांक 28.09.2024 को तहसील उरई स्थित ग्राम सिमिरिया एवं मुहाना का स्थलीय निरीक्षण किया गया है।

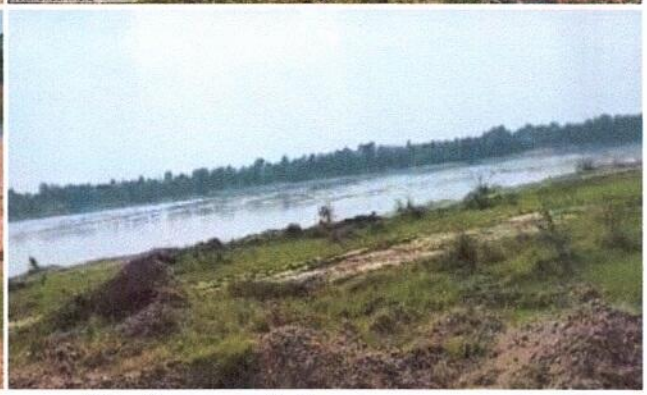


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तथा दिनांक 01.10.2024 को तहसील कालपी के ग्राम भेड़ी, कहटा व परासन का स्थलीय निरीक्षण/जांच किया गया है, जांच के समय सम्बन्धित ग्रामों में बेतवा नदी तल जलमग्न पाया गया। सम्बन्धित ग्रामों में किसी भी स्थान पर कोई अवैध खनन/परिवहन होने का चिन्ह नही पाया गया, न तो कोई पुराना खनन का गड्डा देखा गया। स्वीकृत खनन पट्टा में सर्वाधिक 03 मीटर गहराई तक बालू/मौरम का खनन किये जाने का प्राविधान है। जिससे भूगर्भ जल स्तर प्रभावित होने का कोई पुष्टि नही हो रहा है। अवैध खनन/परिवहन में प्रभावी नियत्रंण हेतु जनपद स्तर पर टास्क फोर्स गठित है। अवैध खनन/परिवहन पाये जाने पर टास्क फोर्स द्वारा नियमानुसार कार्यवाही किया जाता है।

वैज्ञानिक भूगर्भ जल विभाग उरई/झांसी	खान अधिकारी जालौन	क्षेत्रीय अधिकारी प्रदूषण नियत्रंण बोर्ड झांसी	अधिशासी अभियन्ता, बेतवा नहर प्रखण्ड– प्रथम उरई
क्षेत्राधिकारी पुलिस उरई	उपजिलाधिकारी उरई	उपजिलाधिकारी कालपी	क्षेत्राधिकारी पुलिस कालपी

प्रभागीय वनाधिकारी
जालौन

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Annexure No.-R1/83

कार्यालय जिलाधिकारी,जालौन,

(खनन अनुभाग)

पत्र सं0 1772/खनिज–एमएमसी–30 दिनांकः 07 अक्टूबर 2024

विषयः– मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली में विचाराधीन OA No 815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड एंव अन्य में पारित आदेश दिनांक 23.07.2024 के अनुपालन के संबंध में।

सेवा में,

क्षेत्रीय अधिकारी,
उ0प्र0प्रदूषण नियंत्रण बोर्ड झांसी।

महोदया,

उपर्युक्त विषयक अपने पत्र संख्या 468/ओ0ए0 815/एनजीटी/2024 दिनांक 07.10.2024 का संदर्भ ग्रहण करने का कष्ट करें, जिसके माध्यम से जनपद जालौन के ओ0ए0 में उल्लिखित ग्रामो में अवैध खनन के संबंध में कृत कार्यवाही से अवगत कराने के लिये अपेक्षा की गयी है।

उक्त के संबंध में कार्यालय में उपलब्ध अभिलेखो के अनुसार संबंधित क्षेत्रों में किये गये कृत कार्यवाही की विवरण इस पत्र के साथ संलग्न कर प्रेषित है।

संलग्नक–उपरोक्तानुसार।

07/10/24

खान अधिकारी,
जालौन।

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7	भेड़ीखुर्द खण्ड–4 गाटा सं0 1396ग रकबा 50.00ए0	12.05.2023 से 11.02. 2024(मानसून अवधि को छोड़कर)	तारा इण्टर प्राइजेज श्री चन्द्रजीत सिंह पुत्र श्री मिठाईलाल कुशवाहा निवासी 51 आर0के0 पुरम हवेलिया आवास विकास झूसी प्रयागराज	13.10.2023	खान अधिकारी/खान निरीक्षक जालौन	2592 घनमी0	नोटिस पत्र सं0 471 दिनांक 16. 10.2023 निर्गत।	2832800/–	
8	भेड़ीखुर्द खण्ड सं0–4 गाटा सं0 1396ग रकबा 50.00ए0	12.05.2023 से 11.02. 2024(मानसून अवधि को छोड़कर)	तारा इण्टर प्राइजेज प्रो0 चन्द्रजीत कुशवाहा पुत्र श्रीमिठाई लाल कुशवाहा प्लाट नं0 51 आरके पुरम हवेलिया आवास विकास झूसी प्रयागराज	तदैव	तदैव	4121 घनमीटर	नोटिस पत्र सं0 817/खनिज–एम एमसी–30 दिनांक 05.02.2024	4280900/–	
9	भेड़ीखुर्द खण्ड सं0–4 गाटा सं0 1396ग रकबा 50.00ए0	12.05.2023 से 11.02. 2024(मानसून अवधि को छोड़कर)	तारा इण्टर प्राइजेज प्रो0 चन्द्रजीत कुशवाहा पुत्र श्रीमिठाई लाल कुशवाहा प्लाट नं0 51 आरके पुरम हवेलिया आवास विकास झूसी प्रयागराज	11.02.2024	तदैव	2909घनमीटर	नोटिस पत्र सं0 869/खनिज–एम एमसी–30 दिनांक 19.02.2024	3118100/–	
10	भेड़ीखुर्द खण्ड सं0–2 गाटा सं0 1396ग रकबा 50.00ए0	16.05.2023 से 15.02.2024 (मानसून अवधि को छोड़कर)	श्री अर्पित गुप्ता निवासी 128/215 एच ब्लाक किदवई नगर कानपुर नगर	तदैव	तदैव	1854 घनमीटर	नोटिस पत्र सं0 816/खनिज–एमएम सी–30 दिनांक 05. 02.2024	2169140/–	वसूली प्रमाण पत्र निर्गत
11	मौजा परासन मजरा मोहरदेवी	–	मे0 एक्सीण्ड प्रा0लि0 निदेशक, श्री विवेक महेश्वरी पुत्र श्री गोविन्द दास महेश्वरी नि0 म0नं0 51 वार्ड 21 तिलक वार्ड मोहरा प्लाट पिपरिया जिला होसंगाबाद म0प्र0	19.10.2023	उपजिलाधिकारी कालपी/खान अधिकारी/खान निरीक्षक जालौन	5632 घनमीटर	नोटिस पत्र सं0 503/खनिज–एम एमसी–30 दिनांक 28.10.2023	5568800/–	
12	कहटाहमीरपुर खण्ड सं0–1 गाटा सं0 1064 रकबा 9.710हे0	01.01.2022 से आगामी 5 वर्ष	श्री करन सिंह राजपूत पुत्र श्री हरनारायन नि0 257 गणेश गंज उरई जिला जालौन	तदैव	निदेशालय द्वारा गठित टीम द्वारा	2814 घनमीटर	नोटिस पत्र सं0 820/खनिज–एम एमसी–30 दिनांक 05.02.2024	3032600/–	अवैध खनन के लिये अधिरोपित धनराशि रू0 30,32,600–00 में से रू0 10,00,000–00 चालान सं0 एचएल 92714 दिनांक 21.08. 2024

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जनपद जालौन में वर्ष 2024–25 में पाये गये बालू/मौरम के अवैध खनन के प्रकरणो की सूची

क्रम सं0	खनन क्षेत्र का विवरण	पट्टा अवधि	पट्टाधारक का नाम	निरीक्षण की दिनांक	निरीक्षणकर्ता अधिकारी	अवैध खनन की मात्रा	अवैध खनन आख्या पर की गयी कार्यवाही	अधिरोपित धनराशि	अभ्युक्ति
1	2			3	4		6		7
1	कहटाहमीरपुर खण्ड सं0–1 गाटा सं0 1064 रकवा 9.71हे0	01.01.2022 से आगामी 5 वर्ष	श्री करन सिंह राजपूत पुत्र श्री हरनारायन सिंह निवासी 257 गणेश गंज उरई जिला जालौन	13.06.2024	नायब तहसीलदार कालपी व खान निरीक्षक जालौन	2235 घनमीटर	नोटिस सं0 1344 दिनांक 19.06.2024 निर्गत	25,11,500/–	

07/10/24
PD
Jalaun

Annexure No.-R1/84

ENVIRONMENTAL CLEARANCE

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive, and Virtuous Environmental Single-Window Hub)

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment Authority(SEIAA), UTTAR PRADESH)

To,

The -1
SUKH SINGH
R/o - Village - Simiriya, Post - Gudha Tehsil -Orai, District -Jalaun, U.P. - 285001 -285001

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/427900/2023 dated 03 May 2023. The particulars of the environmental clearance granted to the project are as below.

1.	**EC Identification No.**	**EC23B001UP134582**
2.	**File No.**	7837
3.	**Project Type**	New
4.	**Category**	B
5.	**Project/Activity including Schedule No.**	1(a) Mining of minerals
6.	**Name of Project**	Environmental clearance of proposed river bed sand/morrum mining from riverbed of Betwa (private land for six month), at Gata no. 861, 861/12 and 861 / 12mi, Area-1.47 ha at Village – Simiriya, Tehsil – Orai, District – Jalaun, Uttar Pradesh of Shri Sukh Singh
7.	**Name of Company/Organization**	SUKH SINGH
8.	**Location of Project**	UTTAR PRADESH
9.	**TOR Date**	N/A

The project details along with terms and conditions are appended herewith from page no 2 onwards.

(e-signed)
Member Secretary
Member Secretary
SEIAA - (UTTAR PRADESH)

Date: 02/06/2023

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH.Please quote identification number in all future correspondence.

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State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.
Vineet Khand-1, Gomti Nagar, Lucknow- 226010
E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com
Phone no- 0522-2300541

Reference- MoEFCC Proposal no. SIA/UP/MIN/427900/2023 & SEIAA, U.P File no-7837

Sub: Environmental Clearance for Proposed River Bed Sand/Morrum Mining from riverbed of Betwa at Gata no. 861, 861/12 and 861 / 12mi, Village – Simiriya, Tehsil – Orai, District – Jalaun, Uttar Pradesh (Leased Area-1.47 ha.).

Dear Sir,

This is with reference to your application / letter dated 03-05-2023 & 19-05-2023 above mentioned subject. The matter was considered by 755th SEAC in meeting held on 24-05-2023 and 734th SEIAA in meeting held on 30-05-2023.

A presentation was made by the project proponent along with their consultant M/s M/s Paramarsh Servicing Environment and development to SEAC on 24-05-2023.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for River Bed Sand/Morrum Mining from riverbed of Betwa at Gata no. 861, 861/12 and 861 / 12mi, Village – Simiriya, Tehsil – Orai, District – Jalaun, Uttar Pradesh (Leased Area-1.47 ha.).
2. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/427900/2023
2.	File No. allotted by SEIAA, UP	7837
3.	Name of Proponent	Sukh Singh S/o shri Prabhudayal
4.	Full correspondence address of proponent and mobile no.	R/o - Village - Simiriya, Post - Gudha Tehsil -Orai, District -Jalaun, U.P.
		Mobile no. – -
		E mail ID - sukhsand23@gmail.com
5.	Name of Project	Environmental clearance of proposed river bed sand/morrum mining from riverbed of Betwa (private land for six month), at Gata no. 861, 861/12 and 861 / 12mi, Area-1.47 ha at Village – Simiriya, Tehsil – Orai, District – Jalaun, Uttar Pradesh of Shri Sukh Singh.
6.	Project Location (Plot. Khasra/Gata No.)	Gata No. 861, 861/12 and 861 / 12mi
7.	Name of River	Betwa River
8.	Name of Village	Simiriya
9.	Tehsil	Orai
10.	District	Jalaun
11.	Name of Minor Mineral	Sand/norrum Mining Project
12.	Sanctioned Lease Area (in Ha.)	1.47 ha
13.	Max. & Min mRL within lease area	Highest mRL - 136.60 mRL

		Lowest mRL - 135.10 mRL Zero level - 134 mRL
14.	Pillar Coordinates (Verified by DMO)	Point / Latitude / Longitude A / 25°51'18.84"N / 79°34'08.89"E B / 25°51'17.39"N / 79°34'14.15"E C / 25°51'15.43"N / 79°34'12.98"E D / 25°51'13.38"N / 79°34'12.27"E E / 25°51'13.67"N / 79°34'10.00"E
15.	Total Geological Reserves	58,800 m^3(6 months)
16.	Total Mineable Reserve	33,122 m^3(6 months)
17.	Total Proposed Production	33,070 m^3(6 months)
18.	Proposed Production /year (as per LoI)	33,070 m^3 (6 months)
19.	Sanctioned Period of Mine lease	6 months
20.	Method of Mining	Opencast semi - mechanized
21.	No. of worker	28
22.	Type of Land	Private Land
23.	Depth of Mining	3.0 m (maximum)
24.	Nearest metalled road from site	0.50 km
25.	Water Requirement	PURPOSE
		Drinking - 0.28 KLD
		Suppression of dust - 6.00 KLD
		Plantation - 0.20 KLD
		Others (if any) - 0.00 KLD
		Total - 6.50 KLD
26.	Name of QCI Accredited Consultant with QCI No and period of validity.	Paramarsh Servicing Environment and Development NABET/EIA/2124 RA 0224, Valid till –01 May 2024
27.	Any litigation pending against the project or land in any court	No
28.	Details of 500 m Cluster Certificate verified by Mining Officer	Letter No – 04/Khanij-MMC-30/2023-24 dated 03/04/2023
29.	Details of Lease Area in approved DSR	378/M-228/2017 (Khanan niti) – DSR dt. 02/06/2022
30.	Project Cost	67.0 Lacs
31.	Proposed CER cost	1.34 Lacs
32.	Length and breadth of Haul Road	Length – 0.50 km, Breadth – 6.00 m
33.	No. of Trees to be Planted	200

3. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
4. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
5. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
6. There is no litigation pending in any court regarding this project.
7. The project proposal falls under category–1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 24-05-2023 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 30-05-2023 and decided to grant the Environmental Clearance to the title project for collection of 33,070 m^3 for 06 Month lease area of 1.47 ha subject to effective implementation of the following General Conditions and specific conditions:-

General condition:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
5. Mining and loading shall be done only within day hours' time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational

training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.

19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
21. Dispensary facilities for first-aid shall be provided at site.
22. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
23. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
24. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
25. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad/ Municipal Corporation and Urban Local Body.
26. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
27. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
28. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
29. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
30. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
31. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
32. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
33. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, SEIAA, U.P and UPPCB.
34. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
35. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
36. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created

amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.

37. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
38. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
39. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
40. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
41. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
42. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
43. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
44. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Integrated Regional Office, MoEF&CC, GoI, Lucknow by e-mail.
45. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
46. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
47. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
48. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

Specific Conditions:-

1. If in future during the progressive mining this lease area becomes part of cluster i.e. area equal to or more than 5 ha., limited to B-1 category, then additional conditions based on the EIA conducted by the concerned lease holders shall be imposed and joint EMP shall be implemented. The lease holder shall mandatorily follow all the imposed conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per the law shall be initiated against the authority issuing the cluster certificate.

2. Validity period of this EC is 6 months from the date of issue as the LoI has been issued for a period of 6 months or co-terminus with the validity of current mine plan or current lease period whichever is earlier After this period the EC will become null and void.
3. District Mining Officer shall ensure that if mineable quantity mentioned in LOI is amended as per replenishment study report the project proponent shall seek amended/fresh EC.
4. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
5. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
6. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
7. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 2,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
8. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 10 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
9. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
10. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
11. Directorate of Geology and Mining will ensure conduct of replenishment study from reputed institution for subsequent years in compliance of Hon'ble NGT orders. Based on replenishment study letter of intent (LoI) must be revised (if required) by Directorate of Geology and Mining.
12. NOC from Irrigation Department/ Concerning Authority regarding river bed mining to be obtained before start of mining activity.
13. Project proponent has committed to plant 1000 number of trees/hectare. The project proponent/consultant if desires may approach to concerned District Forest Authority to plant 1000 trees/ha on a land available to the Forest Department. The project proponent will deposit the required amount for this entire plantation work (including its maintenance and security) to the Forest Department.
14. The project proponent shall install solar light in their site office.
15. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
16. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.

17. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
18. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
19. The project proponent should explore the possibilities of rainwater harvesting.
20. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
21. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
22. As per the proposed plan, plantation with area specific plant species, number of plants to be planted and report of green belt development to be submitted to the concerning department
23. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ water supplying agencies to be submitted.
24. Submit the Hydrological study report of lease area that the quantity given in LoI will be mined without affecting the geo-hydrology of the River.
25. The Environmental clearance will be co-terminus with the mining lease period/mining plan whichever is less.
26. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
27. Environment management in according to environmental status and impact of the project.
28. During the school opening and closing time transportation of minerals will be restricted.
29. Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
30. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
31. Pakkamotorable haul road to be maintained by the project proponent.
32. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
33. Permission from the competent authority regarding evacuation route should be taken.
34. One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
35. Provision for cylinder to workers should be made for cooking.
36. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
37. Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road. Width of the haul road shall be more than 6 meter.
38. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
39. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
40. Provision for two toilets and hand pumps should be made at mining site.
41. Drinking water for workers would be provided by tankers.
42. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
43. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
44. Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.
45. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.

46. Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
47. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
48. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
49. The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statuary committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
50. If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
51. Project falling within 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
52. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
53. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked.
54. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
55. The mining work will be open-cast and manual/semi mechanized (subject to orders). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
56. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width which-ever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
57. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
58. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
59. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
60. The project proponent will provide personal protective equipment (PPE) as required, also provid adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.

61. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS)].
62. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
63. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
64. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
65. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
66. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
67. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
68. Solid waste material viz., gutkha pouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
69. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
70. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Integrated Regional Office, MoEF&CC, GoI, Lucknow, SEIAA, U.P. and UPPCB.
71. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at http://www.seiaaup.in and a copy of the same shall be forwarded to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, CPCB, State PCB.
72. The MoEF&CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
73. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
74. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
75. Waste water from potable use be collected and reused for sprinkling.
76. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically

deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Copy, through email, for information and necessary action to –

1. **Additional Chief Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – psforest2015@gmail.com)**
2. **Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)**
3. **Deputy Director General of Forests (C), Integ rated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)**
4. **District Magistrate, Jalaun.**
5. **Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)**
6. **Copy to Web Master for uploading on PARIVESH Portal.**
7. **Copy for Guard File.**

(Ajay Kumar Sharma)
Member Secretary, SEIAA

Signature Not Verified
Digitally signed by Member Secretary
Member Secretary
Date: 6/2/2023 6:28:04 PM

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Annexure No.-R1/85

UTTAR PRADESH POLLUTION CONTROL BOARD

Building.No. TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226 010
Telephone: +91-522-2720831, 2720681, 2720691 (Fax): +91-522-2720764

Ref No. -
185771/UPPCB/Jhansi(UPPCBRO)/CTO/both/JALAUN/2023

Dated : 02/08/2023

To ,

M/S SUKH SINGH
SUKH SINGH
Gata no. 861, 861/12 and 861 /12mi, Area-1.47 ha at Village Simiriya, Tehsil Orai,District Jalaun, Uttar Pradesh
JALAUN

Sub : Consolidated Consent to Operate and/or Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) Application under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended, under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended and Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundry Movement) Rules , 2016.

Kindly refer to your Consolidated Consent to Operate and/or Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) application dated 04/06/2023 and received on 04/06/2023under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended, under section 21/22 of Air (Prevention & Control of Pollution) Act,1981 as amended and Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundry Movement) Rules, 2016. Your application and the information submitted by you have been examined along with the facts found during inspection made by officers of UPPCB on 01/08/2023 . Your consent application is hereby refused due to following reason.

Reasons :-

A clarification was raised to the applicant on 29.07.2023 to submit the information on following points within 03 days:

1. Compliance report of the EC granted.
2. Air Pollution Mitigation measures installed.
3. Mines safety certificate from DGMS.
4. Utilization certificate for CER/EMP funds allocated by the proponents.
5. Date of operation of the mine lease.
6. Net worth certificate of the project from CA.
7. Ground water level certificate from the Ground Water Board.
8. Present MSL from mining department.
9. Controlled blasting mechanism and its capacity with decibel of the noise emitted.

Applicant has not submitted the aforesaid information/documents till now. So due to lack of necessary information/documents, this CTO application is hereby refused.

The Consolidated Consent to Operate and/or Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) Application under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended, under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended and Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundry Movement) Rules , 2016 is hereby refused. Further, you are hereby informed to comply with the mandatory provisions of Water Act 1974, Air Act 1981 and HWM Rules 2016

This order is issued with the approval of competent authority.

RAJENDRA SINGH
Digitally signed by RAJENDRA SINGH
Date: 2023.08.02 05:42:41 +05'30'

(Authorized Signatory)

Rajendra Singh
CEO-2

Copy To -

Regional Officer, UPPCB, Jhansi for information and necessary action please.

RAJENDRA SINGH
Digitally signed by RAJENDRA SINGH
Date: 2023.08.02 05:42:55 +05'30'

Rajendra Singh
CEO-2

(Authorized Signatory)

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मिशन LiFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश

- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

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Ph/Fax : 0510-2320473 (O)
E-mail : rojhansi@uppcb.in

Annexure No.-R1/86

क्षेत्रीय कार्यालय उ. प्र. प्रदूषण नियंत्रण बोर्ड
Regional Office, U.P. Pollution Control Board

संदर्भ सं० ..... 476/OSS-1287/24
Ref. No. .....

दिनांक 08.10.2024
Date.....20

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त–2),
उ0प्र0 प्रदूषण नियन्त्रण बोर्ड,
लखनऊ।

विषयः **माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड एवं अन्य में पारित आदेश दिनांक 23.07.2024 के अनुपालन में मैसर्स श्री सुख सिंह, खण्ड नं0–861, 861/12 व 861/12मि, ग्राम–सिमरिया, तहसील–उरई जनपद–जालौन को कारण बताओं नोटिस निर्गत किये जाने के सम्बन्ध में।**

महोंदय,

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड एवं अन्य में पारित आदेश दिनांक 23.07.2024 के अनुपालन में मैसर्स श्री सुख सिंह, खण्ड नं0–861, 861/12 व 861/12मि, ग्राम–सिमरिया, तहसील–उरई जनपद–जालौन पर संलग्न आख्यानुसार रू0 5,56,21,980.00/– (रू0 पांच करौड़ छप्पन लाख इक्कीस हजार नौ सौ अस्सी मात्र) पर्यावरणीय क्षतिपूर्ति हेतु कारण बताओ नोटिस निर्गत किये जाने की संस्तुति सहित आख्या संलग्न कर अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नक : उपरोक्तानुसार।

भवदीया
8.10.24
(दीपा अरोरा)
क्षेत्रीय अधिकारी

392 **माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या–815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड एवं अन्य में पारित आदेश दिनांक 23.07.2024 के अनुपालन में मैसर्स श्री सुख सिंह, खण्ड नं0–861, 861/12 व 861/12मि, ग्राम–सिमरिया, तहसील–उरई जनपद–जालौन को पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु कारण बताओं नोटिस सम्बन्धी आख्या।**

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड एवं अन्य में पारित आदेश दिनांक 23.07.2024 का विवरण निम्नवत् है:–

1. This O.A. has been registered on the basis of the letter petition. In this O.A. the applicant being the resident of the village Chandout Sarila, Hamirpur, Uttar Pradesh has raised a grievance that illegal sand mining is rampant in Btewa River flowing through the Dist Hamirpur and Jaloun of Uttar Pradesh.
2. It is alleged that village Chandout, Jamodi, Kahata, Parasan, Bhedi, Simaria, and Muhana fall in the periphery of the river Betwa in District Hamirpur and Jaloun where the indiscriminate illegal sand mining is going on since 1994 and crores of cubic meter of sand has been illegally mined in more than 30 years. It is also the allegation of the applicant that the Government Official are spectators. The letter petition also states that as a consequence of illegal sand mining water level in the villages of these districts have gone down drastically and that in spite of the efforts of the villagers illegal mining, sand mining has not stopped.
3. In support of the plea taken in O.A the form of letter petition applicant has enclosed photographs and news items.
4. The O.A. substantial issue relating to compliance of the environmental norms.
5. The applicant have impleaded following as respondents:
    i. Uttar Pradesh Pollution Control Board through its Member Secretary.
    ii. State of Uttar Pradesh, through the Secretary Environment.
6. Issue notice to the respondent. Applicant is directed to serve the respondents and file affidavit of service at least one week before the next date of hearing.
7. List on 21.10.2024.

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या–815/2024 में पारित आदेश दिनांक 23.07.2024, मैसर्स श्री सुख सिंह, खण्ड नं0–861, 861/12 व 861/12मि, ग्राम–सिमरिया, तहसील–उरई जनपद–जालौन से सम्बन्धित है, जिसकी सूचना निम्नवत् है:–

1. मैसर्स श्री सुख सिंह, खण्ड नं0–861, 861/12 व 861/12मि, ग्राम–सिमरिया, तहसील–उरई जनपद–जालौन को एस0ई0आई0ए0ए0 के पत्रांक EC23B001UP134582 दिनांक 02.06.2023 द्वारा पर्यावरणीय स्वीकृति प्राप्त है साथ ही उ0प्र0 प्रदूषण नियन्त्रण बोर्ड, लखनऊ द्वारा दिनांक 02.08.2023 को सहमति जल/वायु आवेदन निरस्त किया गया है।
2. माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली विचाराधीन ओ0ए0 संख्या–815/2024 में पारित आदेश दिनांक 23.07.2024 के अनुपालन में क्षेत्रीय कार्यालय के पत्रांक 468/ओ0ए0 संख्या–815/24 दिनांक 07.10.2024 द्वारा खनन विभाग, जनपद–जालौन से अवैध खनन के सम्बन्ध में सूचना चाही गयी थी। जिसके अनुक्रम में खान अधिकारी, जनपद–जालौन के पत्रांक 1772/खनिज–एमएमसी–30 दिनांक 07.10.2024 द्वारा खनिज विभाग, जालौन द्वारा की गयी कृत कार्यवाही की सूचना इस कार्यालय में उपलब्ध करायी गयी है।
3. दिनांक 23.06.2023 को खान अधिकारी व खान निरीक्षक जालौन, दिनांक 9–10.10.2023 को खान अधिकारी व खान निरीक्षक जालौन, दिनांक 17.11.2023 को उपजिलाधिकारी कालपी व खान अधिकारी जालौन, दिनांक 30.12.2023 को निदेशालय द्वारा गठित जांच दल, दिनांक 15.02.2024 को उपजिलाधिकारी उरई की संयुक्त टीम, दिनांक 21.02.2024 उपजिलाधिकारी उरई की संयुक्त टीम द्वारा निरीक्षण गाटा खण्ड नं0–861, 861/12 व 861/12मि, ग्राम–सिमरिया, तहसील–उरई जनपद–जालौन का स्थलीय निरीक्षण किया गया। जिसके अनुक्रम में खनन पट्टा धारक को अवैध खनन के सम्बन्ध में नोटिस पत्रांक 217 दिनांक 05.07.2023, पत्रांक 469 दिनांक 16.10.2023, पत्रांक 552/खनिज एम0एम0सी0–30 दिनांक 23.11.2023, पत्रांक 743/खनिज एम0एम0सी0–30 दिनांक 18.01.2024, पत्रांक 865/खनिज एम0एम0सी0–30 दिनांक 19.02.2024, एवं पत्रांक 886/खनिज एम0एम0सी0–30 दिनांक 22.02.2022 प्रेषित किया गया है। खनन पट्टा धारक द्वारा **उ0प्र0** उपखनिज परिहार नियमावली–2021 प्राविधानों का उल्लघंन किया गया है उक्त के अनुसार बालू/मौरम के अवैध खनन के लिये अधिरोपित धनराशि मद में कमशः रू0–35,75,300.00/–, रू0–56,21,000.00/–, रू0–62,15,000.00/–, रू0–1,23,96,600.00/–, रू0–6,87,000.00/– व रू0–24,06,200.00/–कुल रूपये–3,09,01,100.00 (रूपये तीन करोड़ नौ लाख एक हजार एक सौ मात्र) की देयता बनती है।

394 माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में ओ0ए0–815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड एवं अन्य में पारित आदेश दिनांक 23.07.2024 के अनुपालन में मैसर्स श्री सुख सिंह, खण्ड नं0–861, 861/12 व 861/12मि, ग्राम–सिमरिया, तहसील–उरई जनपद–जालौन पर खनिज विभाग, जालौन द्वारा अवैध खनन के लिये अधिरोपित धनराशि पर पर्यावरणीय क्षतिपूर्ति की गणना निम्नवत् है:–

- बालू/मौरम का बाजार मूल्य 3,09,01,100.00 (रूपये तीन करोड़ नौ लाख एक हजार एक सौ मात्र)
  Environmental Compensation = D x (1+RF+DF)
  = 3,09,01,100.00 x (1+0.5+0.3) = 5,56,21,980.00 Rs.

मा0 एनजीटी, नई दिल्ली के आदेशों के अनुपालन में अवैध खनन हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्मित गाइडलाइन में पर्यावरणीय क्षतिपूर्ति की गणना हेतु निर्धारित सूत्र Compensation=D x (1+RF+DF) के अनुसार आंकलित पर्यावरणीय क्षतिपूर्ति रूपये 5,56,21,980.00/– आती है, जिसमें D(Market Value of Illegally Mined Material)= 3,09,01,100.00/-, RF (Risk Factor)=0.5, DF (Deterrence Factor)=0.3 लिया गया है। अवैध खनन हेतु आंकलित पर्यावरणीय क्षतिपूर्ति यथा रू0 5,56,21,980.00/– (रू0 पांच करौड़ छप्पन लाख इक्कीस हजार नौ सौ अस्सी मात्र) है।

अतः उपरोक्त तथ्यों को दृष्टिगत रखते हुये खण्ड नं0–861, 861/12 व 861/12मि, ग्राम–सिमरिया, तहसील–उरई जनपद–जालौन पर अवैध खनन हेतु पर्यावरणीय क्षतिपूर्ति रू0 5,56,21,980.00/– (रू0 पांच करौड़ छप्पन लाख इक्कीस हजार नौ सौ अस्सी मात्र) की पर्यावरणीय क्षतिपूर्ति हेतु कारण बताओ नोटिस निर्गत किये जाने की संस्तुति सहित आख्या सादर प्रस्तुत है।

(दीपा अरोरा)
क्षेत्रीय अधिकारी

मुख्य पर्यावरण अधिकारी (वृत्त–2)

396

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

Annexure No.-R1/87

संदर्भ सं0
Ref. No ...H18730...\झां-2\स्था०-670\24

दिनाँक
Date ...16/10/24...

मैसर्स श्री सुख सिंह,
खण्ड नं0–861, 861/12 व 861/12मि, ग्राम–सिमरिया, तहसील–उरई
जनपद–जालौन

यह कि क्षेत्रीय अधिकारी, झांसी के पत्र दिनांक 08.10.2024 (छायाप्रति संलग्न) द्वारा अवगत कराया गया है कि आपकी खनन इकाई मैसर्स श्री सुख सिंह, खण्ड नं0–861, 861/12 व 861/12मि, ग्राम–सिमरिया, तहसील–उरई जनपद–जालौन को एस0ई0आई0ए0ए0 के पत्रांक EC23B001UP134582 दिनांक 02.06.2023 द्वारा पर्यावरणीय स्वीकृति प्राप्त है। उद्योग द्वारा उ0प्र0 प्रदूषण नियन्त्रण बोर्ड से जल/वायु अधिनियमान्तर्गत राज्य बोर्ड से सहमति प्राप्त नहीं किया गया है।

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली विचाराधीन ओ0ए0 संख्या–815/2024 में पारित आदेश दिनांक 23.07.2024 के अनुपालन में क्षेत्रीय कार्यालय के पत्रांक 468/ओ0ए0 संख्या–815/24 दिनांक 07.10.2024 द्वारा खनन विभाग, जनपद–जालौन से अवैध खनन के सम्बन्ध में सूचना चाही गयी थी। जिसके अनुकम में खान अधिकारी, जनपद–जालौन के पत्रांक 1772/खनिज–एमएमसी–30 दिनांक 07.10.2024 द्वारा खनिज विभाग, जालौन द्वारा की गयी कृत कार्यवाही की सूचना इस कार्यालय में उपलब्ध करायी गयी है।

यह कि दिनांक 23.06.2023 को खान अधिकारी व खान निरीक्षक जालौन, दिनांक 9–10.10.2023 को खान अधिकारी व खान निरीक्षक जालौन, दिनांक 17.11.2023 को उपजिलाधिकारी कालपी व खान अधिकारी जालौन, दिनांक 30.12.2023 को निदेशालय द्वारा गठित जांच दल, दिनांक 15.02.2024 को उपजिलाधिकारी उरई की संयुक्त टीम, दिनांक 21.02.2024 उपजिलाधिकारी उरई की संयुक्त टीम द्वारा निरीक्षण गाटा खण्ड नं0–861, 861/12 व 861/12मि, ग्राम–सिमरिया, तहसील–उरई जनपद–जालौन का स्थलीय निरीक्षण किया गया। जिसके अनुकम में खनन पट्टा धारक को अवैध खनन के सम्बन्ध में नोटिस पत्रांक 217 दिनांक 05.07.2023, पत्रांक 469 दिनांक 16.10.2023, पत्रांक 552/खनिज एम0एम0सी0–30 दिनांक 23.11.2023, पत्रांक 743/खनिज एम0एम0सी0–30 दिनांक 18.01.2024, पत्रांक 865/खनिज एम0एम0सी0–30 दिनांक 19.02.2024, एवं पत्रांक 886/खनिज एम0एम0सी0–30 दिनांक 22.02.2022 प्रेषित किया गया है। खनन पट्टा धारक द्वारा उ0प्र0 उपखनिज परिहार नियमावली–2021 प्राविधानों का उल्लघंन किया गया है उक्त के अनुसार बालू/मौरम के अवैध खनन के लिये अधिरोपित धनराशि मद में कमशः रू0–35,75,300/–, रू0–56,21,000/–, रू0–62,15,000/–, रू0–1,23,96,600/–, रू0–6,87,000/– व रू0–24,06,200/–कुल रूपये–3,09,01,100.00 (रूपये तीन करोड़ नौ लाख एक हजार एक सौ मात्र) की देयता बनती है।

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में ओ0ए0–815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड एवं अन्य में पारित आदेश दिनांक 23.07.2024 के अनुपालन में मैसर्स श्री सुख सिंह, खण्ड नं0–861, 861/12 व 861/12मि, ग्राम–सिमरिया, तहसील–उरई जनपद–जालौन पर खनिज विभाग, जालौन द्वारा अवैध खनन के लिये अधिरोपित धनराशि पर पर्यावरणीय क्षतिपूर्ति की गणना निम्नवत् हैः–

- बालू/मौरम का बाजार मूल्य 3,09,01,100.00 (रूपये तीन करोड़ नौ लाख एक हजार एक सौ मात्र)

Environmental Compensation = D x (1+RF+DF)

= 3,09,01,100.00 x (1+0.5+0.3) = Rs. 5,56,21,980.00

मा0 एनजीटी, नई दिल्ली के आदेशों के अनुपालन में अवैध खनन हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्मित गाइडलाइन में पर्यावरणीय क्षतिपूर्ति की गणना हेतु निर्धारित सूत्र Compensation=D x (1+RF+DF) के अनुसार आंकलित पर्यावरणीय क्षतिपूर्ति रूपये 5,56,21,980/– आती है, जिसमें D(Market Value of Illegally Mined Material)= 3,09,01,100/-, RF (Risk Factor)=0.5, DF (Deterrence Factor)=0.3 लिया गया है। अवैध खनन हेतु आंकलित पर्यावरणीय क्षतिपूर्ति यथा रू0 5,56,21,980/– (रू0 पांच करौड़ छप्पन लाख इक्कीस हजार नौ सौ अस्सी मात्र) है।

Nagar Nigam 11a direction for CCRP (2)

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226010
दूरभाष : 0522-2720828, 2720831
फैक्स : 0522-2720764, 2720676
ई–मेल : info@uppcb.in
वेबसाइट : www.uppcb.up.gov.in

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
Fax : 0522-2720764, 2720676
E-mail : info@uppcb.in
Website : www.uppcb.up.gov.in

यह कि क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, झांसी की आख्यानुसार मैसर्स श्री सुख सिंह, खण्ड नं0–861, 861/12 व 861/12मि, ग्राम–सिमरिया, तहसील–उरई जनपद–जालौन द्वारा राज्य बोर्ड से बिना सहमति प्राप्त किये खनन का कार्य किया गया है, आपकी इकाई का उक्त कृत्य जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–25 के आज्ञापक प्रविधानों का उल्लंघन दर्शाता है।

यह कि मा0 एनजीटी, नई दिल्ली के आदेशों के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्मित गाइड लाइन में राज्य बोर्ड से बिना पूर्व सहमति प्राप्त किये खनन कार्य किये जाने के कारण पर्यावरणीय क्षतिपूर्ति की गणना हेतु निर्धारित सूत्र Penalty=PI x N x R x S x LF के अनुसार आंकलित पर्यावरणीय क्षतिपूर्ति रूपये 6250/– प्रतिदिन आती है, जिसमें Pl (Pollution Index)=50, R (Penalty in Rs)=250, S (Factor for Scale of operation, Small)=0.5, LF (Location Factor)= 1 for Population between 1 to 5 million लिया गया है।

उपरोक्त तथ्यों को दृष्टिगत रखते हुये क्षेत्रीय अधिकारी, झांसी के पत्र दिनांक 08.10.2024 द्वारा खण्ड नं0–861, 861/12 व 861/12मि, ग्राम–सिमरिया, तहसील–उरई जनपद–जालौन पर अवैध खनन हेतु पर्यावरणीय क्षतिपूर्ति रू0 5,56,21,980/– (रू0 पांच करौड़ छप्पन लाख इक्कीस हजार नौ सौ अस्सी मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु कारण बताओ नोटिस निर्गत किये जाने की संस्तुति प्रेषित की गयी है।

अतः उपरोक्त वर्णित तथ्यों एवं क्षेत्रीय अधिकारी की संस्तुति के दृष्टिगत सक्षम अधिकारी के अनुमोदनोपरान्त इकाई के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु निम्नानुसार कारण बताओ नोटिस जारी किया जाता है :–

1. यह कि क्यों न खनन इकाई मैसर्स श्री सुख सिंह, खण्ड नं0–861, 861/12 व 861/12मि, ग्राम–सिमरिया, तहसील–उरई जनपद–जालौन द्वारा बालू/मौरम का अवैध खनन किये के कारण रू0 5,56,21,980/– (रू0 पांच करौड़ छप्पन लाख इक्कीस हजार नौ सौ अस्सी मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये।
2. यह कि क्यों न खनन इकाई मैसर्स श्री सुख सिंह, खण्ड नं0–861, 861/12 व 861/12मि, ग्राम–सिमरिया, तहसील–उरई जनपद–जालौन द्वारा राज्य बोर्ड से बिना पूर्व सहमति (जल/वायु) प्राप्त किये खनन कार्य किये जाने के कारण उल्लंघन अवधि हेतु प्रतिदिन रू0 6250/– की दर से पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये।

उपरोक्त के संबंध में अपना स्पष्टीकरण इस पत्र प्राप्ति के 15 दिन के अन्दर बोर्ड मुख्यालय में प्रेषित करें, अन्यथा की स्थिति में इकाई के विरूद्ध उपरोक्तानुसार पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वयं इकाई एवं इकाई स्वामी का होगा।

सक्षम अधिकारी द्वारा अनुमोदनोपरान्त पत्र निर्गमन हेतु अधिकृत

संलग्नक–यथोपरि।

मुख्य पर्यावरण अधिकारी,
(वृत्त–2)

<u>प्रतिलिपिः–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित–</u>

1. जिलाधिकारी, जालौन।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, झांसी को इस निर्देश के साथ प्रेषित कि अपने स्तर से भी कारण बताओ नोटिस की प्रति इकाई स्वामी को प्राप्त कराते हुए, पावती एवं जारी कारण बताओ नोटिस के संबंध में उद्योग का अद्यतन निरीक्षण कर आख्या 15 दिन के अन्दर बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी,
(वृत्त–2)

Annexure No.-R1/88
Registered

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.
Vineet Khand-1, Gomti Nagar, Lucknow - 226 010
Phone : 91-522-2300 541, Fax : 91-522-2300 543
E-mail : doeuplko@yahoo.com
Website : www.sciaaup.in

Uploaded on www.seiaaup.in

To,

Shri Anand Kumar Gupta,
S/o Shri Laxminarayan Gupta,
Director,
R/o Maharajpur, Kanpur Nagar, U.P- 208002

Ref. No. U.P./Parya/SEAC/4237/2018 **Date:** 12 November, 2018

Sub: Environmental Clearance for River Bed Sand/Morrum Mining Project in River Betwa at Gata No.- 1396 Ga, Khand No.- 04, at Village- Bhedikhurd, Tehsil- Kalpi, District- Jalaun, U.P., (Lease Area: 20.242 ha.).

Dear Sir,

Please refer to your application/letter dated 16-04-2018, 19-04-2018, 03-05-2018, 27-06-2018 & 27-09-2018 addressed to the Secretary, SEAC, Directorate of Environment, U.P., Lucknow on the subject as above. The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 15-10-2018.

A presentation was made by the project proponent along with their consultant M/s Paramarsh (Servicing Environment and Development). The proponent, through the documents submitted and the presentation made, informed the committee that :-

1. The environmental clearance is sought for River Bed Sand/Morrum Mining Project in River Betwa at Gata No.- 1396 Ga, Khand No.- 04, at Village- Bhedikhurd, Tehsil- Kalpi, District- Jalaun, U.P., (Lease Area: 20.242 ha.).
2. The public hearing was organized on 19/09/2018.
3. The TOR was granted vide letter no- 166/Parya/SEAC/4237/2018 dated 27/06/2018.
4. EIA was submitted by the project proponent through letter dated 30/09/2018.
5. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/25608/2018
2. File No. allotted by SEIAA, UP	4237
3. Name of Proponent	Sri Anand Kumar Gupta
4. Full correspondence address of proponent and mobile no.	Sri Anand Kumar Gupta S/o Sri Laxminarayan Gupta R/o Maharajpur, Kanpur Nagar, Uttar Pradesh
5. Name of Project	M/s Sri Anand Kumar Gupta
6. Project location (Plot/Khasra/Gata No.)	Gata No. 1396ga, Khand No – 04
7. Name of River	Betwa
8. Name of Village	Bhedikhurd
9. Tehsil	Kalpi
10. District	Jalaun
11. Name of Minor Mineral	Sand mining
12. Sanctioned Lease Area (in ha)	20.242 ha (50.01 acre)
13. Mineable Area (in ha)	20.242 ha
14. Zero level mRL	98.00 mRL*
15. Max. & Min mRL within lease area	Highest mRL is 106.3* in North Lowest mRL is 100.2* in South
16. Pillar Coordinates (Verified by DMO)	

Pillar No.	Latitude	Longitude
A	25°53'03.92"N	79° 51'17.64"E
B	25°53'13.13"N	79°50'54.73"E
C	25°53'03.66"N	79° 50'50.74"E
D	25°52'58.39"N	79° 51'16.17"E

E.C. for River Bed Sand/Morrum Mining Project in River Betwa at Gata No.- 1396 Ga, Khand No.- 04, at Village- Bhedikhurd, Tehsil- Kalpi, District- Jalaun, U.P., (Lease Area: 20.242 ha.).

	E	25°53'10.37"N	79° 51'5.20"E
	F	25°53'9.67"N	79° 51'4.95"E
	G	25°53'7.88"N	79° 51'9.16"E
17. Total Geological Reserves	624150 m3		
18. Total Mineable Reserves in LoI	303630 m3		
19. Total Proposed Production	1518150 m^3(5 years)		
20. Proposed Production/year	303630 m3/annum		
21. Sanctioned Period of Mine lease	5 years		
22. Production of mine/day	1214 m^3/ day		
23. Method of Mining	Opencast Semi-mechanized		
24. No. of working days	250		
25. Working hours/day	8 hrs		
26. No. of workers	70 (Including Mines Manager, Foreman, Environmentalist & Supervisor		
27. No. of vehicles movement/day	120		
28. Type of Land	Govt./Non Forest Land		
29. Ultimate Depth of Mining	3.0m		
30. Nearest metalled road from site	1.10km		
31. Water Requirement	PURPOSE	REQUIREMENT(KLD)	
	Drinking	0.70	
	Suppression of dust	13.20	
	Plantation	2.70	
	Total	7.00	
32. Name of QCI Accredited Consultant with QCI No period of validity.	Paramarsh (Servicing Environment and Development) 114 2018		
33. Any litigation pending against the project or land in any court	No		
34. Details of 500 m Cluster Map & certificate verified by Mining Officer	Letter No-1035/Khanij/MMC/30 dated 17.03.2018		
35. Details of Lease Area in approved DSR	Page No- 54 Table No- 42		
36. Proposed CER cost	1.88 lacs		
37. Proposed EMP cost	Recurring Cost - 9.19 Lakh, Capital Cost-5.50 Lakh		
38. Length and breadth of Haul Road	0.50km and 6m		

6. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
7. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
8. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
9. There is no litigation pending in any court regarding this project.
10. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee (meeting held on 15/10/2018) on the above said project, the State Level Environment Impact Assessment Authority (meetings held on dated 05/11/2018) has decided to grant the Environmental Clearance to the title project for collection of 303630 m^3/annum is proposed from mining lease area 20.242 ha (50.01 acre) subject to effective implementation of the following General Conditions and specific conditions:

General Conditions:-

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.

Annexure No.-R1/89

Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

183979/UPPCB/Jhansi(UPPCBRO)/CTO/both/JALAUN/2023 **Date: 17/06/2023**

To,

M/s

MS TARA ENTERPRISES

Gata 1396, Khand 4, Village- Bhedikhurd, District Kalpi, Jalaun, Uttar Pradesh,JALAUN,285004

Application Id-21102593

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **MS TARA ENTERPRISES** located at **Gata 1396, Khand 4, Village-Bhedikhurd, District Kalpi, Jalaun, Uttar Pradesh,JALAUN,285004**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA MS TARA ENTERPRISES **granted for the period from 17/06/2023 to 31/12/2024** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Sand/morrum (for six months.)	151815	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.0 KLD	Septic Tank	Soak Pit

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be

dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Sand/Morrum.			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

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(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production capacity Sand/Morrum- 151815 Cu meter for six month by opencast and semi mechanized mining in 20.242 Hectare Lease area at Khand No. - 22/7 at Village- Rirua Basariya, Tehsil- Sarila & District- Hamirpur.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide Letter No. letter No. 427/Parya/SEIAA/4237/2018 dated 12.11.2018, which has been transferred to you vide letter no. letter No. 18/Parya/SEIAA/4237/2022 dated 28.04.2023 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2024, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease/Environmental Clearance.
4. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
5. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.
6. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
7. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
8. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
9. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Sand/Morrum.
10. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
11. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
12. All trucks, tractors used in transportation of Sand/Morrum shall be covered by canvas sheet to prevent dust emission.
13. Water will be sprayed after loading activity (if Sand/Morrum collected could be dry condition)
14. The dust suppression measures like water spraying will be done on the haul roads and working areas.
15. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
16. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
17. Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time.
18. Consent fees if revised, shall be payable by industry from the date of its applicability.
19. Industry shall comply with the relevant provisions of Environmental Laws.
20. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

RAJENDRA SINGH

Digitally signed by RAJENDRA SINGH
Date: 2023.06.17 23:03:38 +05'30'

404

Chief Environmental Officer (circle-2)

Copy to:

Regional Officer, UPPCB, Jhansi with direction to send the compliance report of CTO conditions on quarterly basis.

RAJENDRA SINGH Digitally signed by RAJENDRA SINGH Date: 2023.06.17 23:03:51 +05'30'

Chief Environmental Officer (circle-2)

मिशन LiFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश

- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

E-mail : rojhansi@uppcb.in

क्षेत्रीय कार्यालय उ. प्र. प्रदूषण नियंत्रण बोर्ड
Regional Office, U.P. Pollution Control Board

संदर्भ सं0 ..... दिनांक 08.10.2024
Ref. No. 473/CTE-1272/24 Date.....20

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त–2),
उ0प्र0 प्रदूषण नियन्त्रण बोर्ड,
लखनऊ।

विषयः **माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड एवं अन्य में पारित आदेश दिनांक 23.07.2024 के अनुपालन में मैसर्स तारा इन्टरप्राइजेस प्रो0 चरनजीत कुशवाहा, गाटा संख्या–1396ग, खण्ड संख्या–4, ग्राम–भेडीखुर्द, तहसील–उरई जनपद–जालौन को कारण बताओं नोटिस निर्गत किये जाने के सम्बन्ध में।**

महोदय,

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड एवं अन्य में पारित आदेश दिनांक 23.07.2024 के अनुपालन में मैसर्स तारा इन्टरप्राइजेस प्रो0 चरनजीत कुशवाहा, गाटा संख्या–1396ग, खण्ड संख्या–4, ग्राम–भेडीखुर्द, तहसील–उरई जनपद–जालौन पर संलग्न आख्यानुसार रू0 1,84,17,240.00/– (रू0 एक करौड़ चौरासी लाख सत्तरह हजार दो सौ चालीस मात्र) पर्यावरणीय क्षतिपूर्ति हेतु कारण बताओ नोटिस निर्गत किये जाने की संस्तुति सहित आख्या संलग्न कर अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नक : उपरोक्तानुसार।

भवदीया

8.10.24

(दीपा अरोरा)
क्षेत्रीय अधिकारी

408 माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या–815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड एवं अन्य में पारित आदेश दिनांक 23.07.2024 के अनुपालन में मैसर्स तारा इन्टरप्राइजेस प्रो0 चरनजीत कुशवाहा, गाटा संख्या–1396ग, खण्ड संख्या–4, ग्राम–भेडीखुर्द, तहसील–उरई जनपद–जालौन को पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु कारण बताओं नोटिस सम्बन्धी आख्या।

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित_ओ0ए0 संख्या–815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड एवं अन्य में पारित आदेश दिनांक 23.07.2024 का विवरण निम्नवत् हैः–

1. This O.A. has been registered on the basis of the letter petition. In this O.A. the applicant being the resident of the village Chandout Sarila, Hamirpur, Uttar Pradesh has raised a grievance that illegal sand mining is rampant in Btewa River flowing through the Dist Hamirpur and Jaloun of Uttar Pradesh.
2. It is alleged that village Chandout, Jamodi, Kahata, Parasan, Bhedi, Simaria, and Muhana fall in the periphery of the river Betwa in District Hamirpur and Jaloun where the indiscriminate illegal sand mining is going on since 1994 and crores of cubic meter of sand has been illegally mined in more than 30 years. It is also the allegation of the applicant that the Government Official are spectators. The letter petition also states that as a consequence of illegal sand mining water level in the villages of these districts have gone down drastically and that in spite of the efforts of the villagers illegal mining, sand mining has not stopped.
3. In support of the plea taken in O.A the form of letter petition applicant has enclosed photographs and news items.
4. The O.A. substantial issue relating to compliance of the environmental norms.
5. The applicant have impleaded following as respondents:
    i. Uttar Pradesh Pollution Control Board through its Member Secretary.
    ii. State of Uttar Pradesh, through the Secretary Environment.
6. Issue notice to the respondent. Applicant is directed to serve the respondents and file affidavit of service at least one week before the next date of hearing.
7. List on 21.10.2024.

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या–815/2024 में पारित आदेश दिनांक 23.07.2024, मैसर्स तारा इन्टरप्राइजेस प्रो0 चरनजीत कुशवाहा, गाटा संख्या–1396ग, खण्ड संख्या–4, ग्राम–भेडीखुर्द, तहसील–उरई जनपद–जालौन से सम्बन्धित है, जिसकी सूचना निम्नवत् हैः–

1. मैसर्स तारा इन्टरप्राइजेस प्रो0 चरनजीत कुशवाहा, गाटा संख्या–1396ग, खण्ड संख्या–4, ग्राम–भेडीखुर्द, तहसील–उरई जनपद–जालौन को एस0ई0आई0ए0ए0 के पत्रांक 18/Parya/SEIAA/4237/2022 दिनांक 28.04.2023 द्वारा पर्यावरणीय स्वीकृति प्राप्त है साथ ही उ0प्र0 प्रदूषण नियन्त्रण बोर्ड, लखनऊ के पत्रांक 183979/UPPCB/Jhansi(UPPCBRO)/CTO/both/JALAUN/2023 दिनांक 17.06.2023 द्वारा सशर्त सहमति जल/वायु प्राप्त है, जिसकी वैधता अवधि 17.06.2023 से 31.12.2024 तक है।
2. माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली विचाराधीन ओ0ए0 संख्या–815/2024 में पारित आदेश दिनांक 23.07.2024 के अनुपालन में क्षेत्रीय कार्यालय के पत्रांक 468/ओ0ए0 संख्या–815/24 दिनांक 07.10.2024 द्वारा खनन विभाग, जनपद–जालौन से अवैध खनन के सम्बन्ध में सूचना चाही गयी थी। जिसके अनुक्रम में खान अधिकारी, जनपद–जालौन के पत्रांक 1772/खनिज–एमएमसी–30 दिनांक 07.10.2024 द्वारा खनिज विभाग, जालौन द्वारा की गयी कृत कार्यवाही की सूचना इस कार्यालय में उपलब्ध करायी गयी है।
3. दिनांक 13.06.2023 को खान अधिकारी व खान निरीक्षक जालौन, दिनांक 11.02.2024 को खान अधिकारी व खान निरीक्षक जालौन द्वारा निरीक्षण गाटा संख्या–1396ग, खण्ड संख्या–4, ग्राम–भेडीखुर्द, तहसील–उरई जनपद–जालौन का स्थलीय निरीक्षण किया गया। जिसके अनुक्रम में खनन पट्टा धारक को अवैध खनन के सम्बन्ध में नोटिस पत्रांक 471 दिनांक 18.10.2023, पत्रांक 817/खनिज–एम0एम0सी0–30 दिनांक 05.02.2024, पत्रांक 869/खनिज एम0एम0सी0–30 दिनांक 19.02.2024 प्रेषित किया गया है। खनन पट्टा धारक द्वारा उ0प्र0 उपखनिज परिहार नियमावली–2021 प्राविधानों का उल्लघंन किया गया है उक्त के अनुसार बालू/मौरम के अवैध खनन के लिये अधिरोपित धनराशि मद में कमशः रू0–28,32,800.00/–, रू0–42,80,900.00/–, रू0–31,18,100.00/–, कुल रूपये–1,02,31,800.00 (रूपये एक करोड़ दो लाख इक्कतीस हजार एक सौ मात्र) की देयता बनती है।

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माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में ओ0ए0–815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड एवं अन्य में पारित आदेश दिनांक 23.07.2024 के अनुपालन में मैसर्स तारा इन्टरप्राइजेस प्रो0 चरनजीत कुशवाहा, गाटा संख्या–1396ग, खण्ड संख्या–4, ग्राम–भेडीखुर्द, तहसील–उरई जनपद–जालौन पर खनिज विभाग, जालौन द्वारा अवैध खनन के लिये अधिरोपित धनराशि पर पर्यावरणीय क्षतिपूर्ति की गणना निम्नवत् हैः–

- बालू/मौरम का बाजार मूल्य 1,02,31,800.00 (रूपये एक करोड़ दो लाख इक्कतीस हजार एक सौ मात्र)
  Environmental Compensation = D x (1+RF+DF)
  = 1,02,31,800.00 x (1+0.5+0.3) = 1,84,17,240.00 Rs.

मा0 एनजीटी, नई दिल्ली के आदेशों के अनुपालन में अवैध खनन हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्मित गाइडलाइन में पर्यावरणीय क्षतिपूर्ति की गणना हेतु निर्धारित सूत्र Compensation=D x (1+RF+DF) के अनुसार आंकलित पर्यावरणीय क्षतिपूर्ति रूपये 1,02,31,800.00/– आती है, जिसमें D(Market Value of Illegally Mined Material)= 3,09,01,100.00/-, RF (Risk Factor)=0.5, DF (Deterrence Factor)=0.3 लिया गया है। अवैध खनन हेतु आंकलित पर्यावरणीय क्षतिपूर्ति यथा रू0 1,84,17,240.00/– (रू0 एक करौड़ चौरासी लाख सत्तरह हजार दो सौ चालीस मात्र) है।

अतः उपरोक्त तथ्यों को दृष्टिगत रखते हुये गाटा संख्या–1396ग, खण्ड संख्या–4, ग्राम–भेडीखुर्द, तहसील–उरई जनपद–जालौन पर अवैध खनन हेतु पर्यावरणीय क्षतिपूर्ति रू0 1,84,17,240.00/– (रू0 एक करौड़ चौरासी लाख सत्तरह हजार दो सौ चालीस मात्र) की पर्यावरणीय क्षतिपूर्ति हेतु कारण बताओ नोटिस निर्गत किये जाने की संस्तुति सहित आख्या सादर प्रस्तुत है।

8.10.24

(दीपा अरोरा)
क्षेत्रीय अधिकारी

मुख्य पर्यावरण अधिकारी (वृत्त–2)

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Annexure No.-R1/91

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0
Ref. No ...H18331...\सी-2\सा0-670\24

दिनॉक
Date ....16\10\24...

मैसर्स तारा इन्टरप्राइजेस प्रो0 चरनजीत कुशवाहा,
गाटा संख्या–1396ग, खण्ड संख्या–4, ग्राम–भेडीखुर्द, तहसील–उरई
जनपद–जालौन

यह कि क्षेत्रीय अधिकारी, झांसी के पत्र दिनांक 08.10.2024 (छायाप्रति संलग्न) द्वारा अवगत कराया गया है कि आपकी खनन इकाई मैसर्स तारा इन्टरप्राइजेस प्रो0 चरनजीत कुशवाहा, गाटा संख्या–1396ग, खण्ड संख्या–4, ग्राम–भेडीखुर्द, तहसील–उरई जनपद–जालौन को एस0ई0आई0ए0ए0 के पत्रांक 18/Parya/SEIAA/4237/2022 दिनांक 28.04.2023 द्वारा पर्यावरणीय स्वीकृति प्राप्त है साथ ही उ0प्र0 प्रदूषण नियन्त्रण बोर्ड, लखनऊ के पत्रांक 183979/UPPCB/Jhansi(UPPCBRO)/CTO/both/JALAUN/2023 दिनांक 17.06.2023 द्वारा सशर्त सहमति जल/वायु प्राप्त है, जिसकी वैधता अवधि 17.06.2023 से 31.12.2024 तक है।

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली विचाराधीन ओ0ए0 संख्या–815/2024 में पारित आदेश दिनांक 23.07.2024 के अनुपालन में क्षेत्रीय कार्यालय के पत्रांक 468/ओ0ए0 संख्या–815/24 दिनांक 07.10.2024 द्वारा खनन विभाग, जनपद–जालौन से अवैध खनन के सम्बन्ध में सूचना चाही गयी थी। जिसके अनुक्रम में खान अधिकारी, जनपद–जालौन के पत्रांक 1772/खनिज–एमएमसी–30 दिनांक 07.10.2024 द्वारा खनिज विभाग, जालौन द्वारा की गयी कृत कार्यवाही की सूचना इस कार्यालय में उपलब्ध करायी गयी है।

दिनांक 13.06.2023 को खान अधिकारी व खान निरीक्षक जालौन, दिनांक 11.02.2024 को खान अधिकारी व खान निरीक्षक जालौन द्वारा निरीक्षण गाटा संख्या–1396ग, खण्ड संख्या–4, ग्राम–भेडीखुर्द, तहसील–उरई जनपद–जालौन का स्थलीय निरीक्षण किया गया। जिसके अनुक्रम में खनन पट्टा धारक को अवैध खनन के सम्बन्ध में नोटिस पत्रांक 471 दिनांक 18.10.2023, पत्रांक 817/खनिज–एम0एम0सी0–30 दिनांक 05.02.2024, पत्रांक 869/खनिज एम0एम0सी0–30 दिनांक 19.02.2024 प्रेषित किया गया है। खनन पट्टा धारक द्वारा उ0प्र0 उपखनिज परिहार नियमावली–2021 प्राविधानों का उल्लघंन किया गया है उक्त के अनुसार बालू/मौरम के अवैध खनन के लिये अधिरोपित धनराशि मद में क्रमशः रू0–28,32,800/–, रू0–42,80,900/–, रू0–31,18,100/–, कुल रूपये–1,02,31,800.00 (रूपये एक करोड़ दो लाख इक्कतीस हजार एक सौ मात्र) की देयता बनती है।

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में ओ0ए0–815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड एवं अन्य में पारित आदेश दिनांक 23.07.2024 के अनुपालन में मैसर्स तारा इन्टरप्राइजेस प्रो0 चरनजीत कुशवाहा, गाटा संख्या–1396ग, खण्ड संख्या–4, ग्राम–भेडीखुर्द, तहसील–उरई जनपद–जालौन पर खनिज विभाग, जालौन द्वारा अवैध खनन के लिये अधिरोपित धनराशि पर पर्यावरणीय क्षतिपूर्ति की गणना निम्नवत् है:–

- बालू/मौरम का बाजार मूल्य 1,02,31,800.00 (रूपये एक करोड़ दो लाख इक्कतीस हजार एक सौ मात्र)

Environmental Compensation = D x (1+RF+DF)

= 1,02,31,800.00 x (1+0.5+0.3) = Rs. 1,84,17,240.00

मा0 एनजीटी, नई दिल्ली के आदेशों के अनुपालन में अवैध खनन हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्मित गाइडलाइन में पर्यावरणीय क्षतिपूर्ति की गणना हेतु निर्धारित सूत्र Compensation=D x (1+RF+DF) के अनुसार आंकलित पर्यावरणीय क्षतिपूर्ति रूपये 1,02,31,800/– आती है, जिसमें D(Market Value of Illegally Mined Material)= 3,09,01,100/-, RF (Risk Factor)=0.5, DF (Deterrence Factor)=0.3 लिया गया है। अवैध खनन हेतु आंकलित पर्यावरणीय क्षतिपूर्ति यथा रू0 1,84,17,240/– (रू0 एक करौड़ चौरासी लाख सत्तरह हजार दो सौ चालीस मात्र) है।

PTO

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226 010
दूरभाष : 0522-2720828, 2720831
फैक्स : 0522-2720764, 2720676
ई–मेल : info@uppcb.in
वेबसाइट : www.uppcb.up.gov.in

Nagar Nigam 11a direction for CCRP (2)
T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
Fax : 0522-2720764, 2720676
E-mail : info@uppcb.in
Website : www.uppcb.up.gov.in

अतः उपरोक्त तथ्यों को दृष्टिगत रखते हुये क्षेत्रीय अधिकारी, झांसी के पत्र दिनांक 08.10.2024 द्वारा गाटा संख्या–1396ग, खण्ड संख्या–4, ग्राम–भेडीखुर्द, तहसील–उरई जनपद–जालौन पर अवैध खनन हेतु पर्यावरणीय क्षतिपूर्ति रू0 1,84,17,240/– (रू0 एक करौड़ चौरासी लाख सत्तरह हजार दो सौ चालीस मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु कारण बताओ नोटिस निर्गत किये जाने की संस्तुति प्रेषित की गयी है।

अतः उपरोक्त वर्णित तथ्यों एवं क्षेत्रीय अधिकारी की संस्तुति के दृष्टिगत सक्षम अधिकारी के अनुमोदनोपरान्त इकाई के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु निम्नानुसार कारण बताओ नोटिस जारी किया जाता है :–

1. यह कि क्यों न खनन इकाई मैसर्स तारा इन्टरप्राइजेस प्रो0 चरनजीत कुशवाहा, गाटा संख्या–1396ग, खण्ड संख्या–4, ग्राम–भेडीखुर्द, तहसील–उरई जनपद–जालौन द्वारा बालू/मौरम का अवैध खनन किये के कारण रू0 1,84,17,240/– (रू0 एक करौड़ चौरासी लाख सत्तरह हजार दो सौ चालीस मात्र)की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये।

उपरोक्त के संबंध में अपना स्पष्टीकरण इस पत्र प्राप्ति के 15 दिन के अन्दर बोर्ड मुख्यालय में प्रेषित करें, अन्यथा की स्थिति में उपरोक्तानुसार इकाई के विरूद्ध रू0 1,84,17,240/– (रू0 एक करौड़ चौरासी लाख सत्तरह हजार दो सौ चालीस मात्र)की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वयं इकाई एवं इकाई स्वामी का होगा।

सक्षम अधिकारी द्वारा अनुमोदनोपरान्त पत्र निर्गमन हेतु अधिकृत

संलग्नक–यथोपरि।

मुख्य पर्यावरण अधिकारी,
(वृत्त–2)

<u>प्रतिलिपिः–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित–</u>

1. जिलाधिकारी, जालौन।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, झांसी को इस निर्देश के साथ प्रेषित कि अपने स्तर से भी कारण बताओ नोटिस की प्रति इकाई स्वामी को प्राप्त कराते हुए, पावती एवं जारी कारण बताओ नोटिस के संबंध में उद्योग का अद्यतन निरीक्षण कर आख्या 15 दिन के अन्दर बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी,
(वृत्त–2)

Annexure No.-R1/92

ENVIRONMENTAL CLEARANCE

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive, and Virtuous Environmental Single-Window Hub)

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment Authority(SEIAA), Uttar Pradesh)

To,

The proponent
MR. KARAN SINGH RAJPUT S/O SHRI HARNARAYAN SINGH
257, Ganeshganj, Orai, Jalaun, U.P. -285001

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/57166/2020 dated 26 Aug 2021. The particulars of the environmental clearance granted to the project are as below.

1.	**EC Identification No.**	**EC21B001UP161863**
2.	**File No.**	5918
3.	**Project Type**	New
4.	**Category**	B1
5.	**Project/Activity including Schedule No.**	1(a) Mining of minerals
6.	**Name of Project**	"Sand/ Morrum Mining" at Betwa River Bed, Gata No. 1064, Khand No. 1, Area-9.710 Ha. (23.98 Acres) Village- Kahta hamirpur, Tehsil- Kalpi, District- Jalaun, State- Uttar Pradesh.
7.	**Name of Company/Organization**	MR. KARAN SINGH RAJPUT S/O SHRI HARNARAYAN SINGH
8.	**Location of Project**	Uttar Pradesh
9.	**TOR Date**	15 Jan 2021

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 08/12/2021

(e-signed)
Member Secretary
Member Secretary
SEIAA - (Uttar Pradesh)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH.Please quote identification number in all future correspondence.

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State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.
Vineet Khand-1, Gomti Nagar, Lucknow- 226010
E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com
Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/MIN/57166/2020 & SEIAA, U.P File no- 5918

Sub: Environmental Clearance is sought for Proposed Sand/Morrum Mining from Betwa Riverbed at Gata No.-1064, Khand No.-01, Vill.-Kahta Hamirpur, Kalpi, Jalaun, U.P. (Leased Area: 9.710 ha).

Dear Sir,

This is with reference to your application / letter dated 02-10-2020, 20-11-2020, 26-08-2021 & 01-10-2021 on above mentioned subject. The matter was considered by SEAC in meeting held on 12-10-2021 and SEIAA in meeting held on 23-11-2021.

A presentation was made by the project proponent along with their consultant M/s Globus Environment Engineering Services to SEAC on 12-10-2021.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Sand/Morrum Mining from Betwa Riverbed at Gata No.-1064, Khand No.-01, Vill.-Kahta Hamirpur, Kalpi, Jalaun, U.P. (Leased Area: 9.710 ha).
2. The terms of reference in the matter were issued by SEIAA, U.P. Ref. No. 719/Parya/SEAC/5918/2019, dated 15/01/2021.
3. The public hearing was organized on 20/07/2021. Final EIA report submitted by project proponent on 18/08/2021.
4. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/57166/2020		
2a. File no. allotted by SEIAA,UP	5918		
2b. ToR Vide Letter No.	719/Parya/SEAC/5918/2019,Dated: 15.01.2021 by SEIAA, U.P.		
3. Name of Proponent	Shri Karan Singh Rajput S/o Shri Harnarayan Singh		
4.Full correspondence address of proponent and mobile no.	R/o - 257, Ganeshganj, Orai,Jalaun U.P.		
5. Name of Project	"Sand/ Moram Mining"		
6. Project location (Plot/Khasra/Gata No.)	Gata No. 1064, Khand No. 1, Area- 9.710 Ha (23.98 Acres)		
7. Name of River	Betwa River		
8.Name of Village	Kahta hamirpur		
9. Tehsil	Kaipi		
10.District	Jalaun,		
11. Name of Minor Mineral	River Bed Material (Sand/Moram)		
12. Sanctioned Lease Area (in Ha.)	Total Lease Area: 9.710 Ha		
13. Mineable Area (in Ha.)	6.4844 Ha		
14. Zero Level mRL	100 mRL		
15. Max. & Min mRL within lease area	Highest: 106 mRL & Lowest: 104 mRL		
16. Pillar Coordinates (Verified by DMO)	Sanction Lease Area Co-ordinate		
	Pillars	Latitude (N)	Longitude (E)

	A	25°54'30.24"N	79°39'29.54"E
	B	25°54'29.60"N	79°39'32.30"E
	C	25°54'29.66"N	79°39'33.38"E
	D	25°54'31.32"N	79°39'39.56"E
	E	25°54'20.35"N	79°39'41.26"E
	F	25°54'20.11"N	79°39'40.77"E
	G	25°54'19.50"N	79°39'41.11"E
	H	25°54'20.27"N	79°39'34.43"E
	I	25°54'25.50"N	79°39'26.69"E
	Submerged Area		
	I'	25°54'26.24"N	79°39'27.14"E
	J	25°54'25.44"N	79°39'28.33"E
	K	25°54'24.10"N	79°39'30.70"E
	L	25°54'23.16"N	79°39'34.11"E
	M	25°54'22.10"N	79°39'35.79"E
	N	25°54'21.87"N	79°39'39.79"E
	O	25°54'21.64"N	79°39'41.06"E
	E	25°54'20.35"N	79°39'41.26"E
	F	25°54'20.11"N	79°39'40.77"E
	G	25°54'19.50"N	79°39'41.11"E
	H	25°54'20.27"N	79°39'34.43"E
	I	25°54'25.50"N	79°39'26.69"E

17. Total Geological Reserves	2,97,716 m^3		
18. Total Mineable Reserves in LOI	1,45,650 m^3 per annum		
19. Total Proposed production in five Year	7,28,250 m^3		
20. Proposed Production/year	1,45,650 m^3 per annum		
21. Sanctioned Period of Mine lease	Five years		
22. Production of mine/day	582.6 m^3/day		
23. Method of Mining	Method	Technology	Tools/ Machines
	Bar Scraping	Opencast, OTFM (Other than fully mechanized)	Bar scraper, Loader
24. No. of Working days	250 Days		
25. Working hours/day	8 -10 hours/day		
26. No. Of Workers	73 Manpower		
27. No. of vehicles movement/day	29 Units (Assumed Loading Capacity: 20 m^3 /Unit)		
28. Type of Land	State Government Land		
29. Ultimate Depth of Mining	2.3 m (106 mRL - 103.7 mRL)		
30. Nearest metalled road from site	Kalpi – Dgawa - Rattha Marg is 1250 m		

	Purpose	Requirement (KLD)
	Drinking	0.365
	Suppression of Dust	0.500
	Plantation	17.5
	Total	18.36
32. Name of QCI Accredited Consultant with QCI No. and period of validity.	GLOBUS ENVIRONMENT ENGINEERING SERVICES Certificate No. NABET/EIA/1821/IA0034, Valid Till December 29/2021	
33. Any litigation pending against the project or hand in any court	No	

34. Details of 500 m Cluster Map & certificate issued by Mining Officer	Cluster certificate issued by DMO (Mining Section), Jalaun. Letter No. 1441, खनिज-एम एम सी-30 , दिनांक- 28-08-2020
35. Details of Lease Area in approved DSR	Approved DSR, Ghaziabad : Page No-54, Table No-15, Sr. No-2
36. Proposed CER Cost	Rs. 3.50 Lakhs (3% of the total Project Cost)
37. Proposed EMP Cost	Rs. 26.05 Lakhs
38. Length and width of Approach Road	Approach Road Length 1250 m & Width 7 m
39. No. of Trees to be Planted	250 Trees

5. The mining would be restricted to the unsaturated zone only above the phreatic water table and will not intersect the groundwater table at any point in time.
6. The mining operation will not be carried out in the safety zone of any bridge or embankment or eco-fragile zone such as the habitat of any wild fauna.
7. There is no litigation pending in any court regarding this project.
8. The project proposal falls under category–1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee (SEAC) Meeting (SEAC) held on 12-10-2021 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting dated 23-11-2021 decided to grant the Environmental Clearance to the title project for collection of 1,45,650 **m^3/annum for one year only** for lease area of 6.4844 Ha ha subject to effective implementation of the following General Conditions and specific conditions:

General Conditions:

1- This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2- Forest clearance shall be taken by the proponent as necessary under law.
3- Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4- Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
5- Mining and loading shall be done only within day hours' time.
6- No mining shall be carried out in the safety zone of any bridge and/or embankment.
7- It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8- All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9- Parking of vehicles should not be made on public places.
10- No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11- No wildlife habitat will be infringed.
12- It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13- It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.

14- It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.

15- Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.

16- Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.

17- Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.

18- Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.

19- Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.

20- Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.

21- Dispensary facilities for first-aid shall be provided at site.

22- An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.

23- The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.

24- The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.

25- A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, ZilaParisad/ Municipal Corporation and Urban Local Body.

26- Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.

27- Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.

28- Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.

29- Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.

30- Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.

31- Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income

generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.

32- Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.

33- The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Lucknow, SEIAA, U.P and UPPCB.

34- Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.

35- Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.

36- The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.

37- The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.

38- The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.

39- Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.

40- Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.

41- Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).

42- Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.

43- A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, ZilaParishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.

44- The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forests, Lucknow by e-mail.

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45- The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
46- Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
47- Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
48- Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

Specific Conditions:

1. EC is granted for a period of one year.
2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
4. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
5. Replenishment study, duly approved by the competent authority for approving DSR for the district should be submitted within one year. In the absence of replenishment study keeping in mind various orders issued by Hon'ble NGT and development works in the State EC is accorded for a period of one year.
6. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
7. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 10,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
8. The Environmental clearance will be co-terminus with the mining lease period.
9. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
10. Environment management in according to environmental status and impact of the project.
11. During the school opening and closing time transportation of minerals will be restricted.
12. Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
13. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
14. Pakka motorable haul road to be maintained by the project proponent.

15. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
16. Permission from the competent authority regarding evacuation route should be taken.
17. One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
18. Provision for cylinder to workers should be made for cooking.
19. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
20. Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road. Width of the haul road shall be more than 6 meter.
21. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
22. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
23. Provision for two toilets and hand pumps should be made at mining site.
24. Drinking water for workers would be provided by tankers.
25. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
26. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
27. Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.
28. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
29. Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
30. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
31. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
32. The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statuary committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
33. If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.

34. Project falling within 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
35. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
36. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked.
37. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
38. The mining work will be open-cast and manual/semi mechanized (subject to order of Hon'ble NGT/Hon'ble Courts (s)). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
39. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width which-ever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
40. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
41. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
42. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
43. The project proponent will provide personal protective equipment (PPE) as required, also provid adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
44. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS)].
45. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
46. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
47. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.

48. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
49. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
50. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
51. Solid waste material viz., gutkha pouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
52. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
53. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Integrated Regional Office, MoEF&CC, GoI, Lucknow, SEIAA, U.P. and UPPCB.
54. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at http://www.seiaaup.in and a copy of the same shall be forwarded to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, CPCB, State PCB.
55. The MoEF&CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
56. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
57. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
58. Waste water from potable use be collected and reused for sprinkling.
59. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their

amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Copy, through email, for information and necessary action to –

1. **The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – soenvups@rediffmail.com)**
2. **Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)**
3. **Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)**
4. **Director, Geology & Mining, Uttar Pradesh, Khanij Bhawan 27/8, Raja Ram Mohan Rai Marg, Lucknow-226001 (email - dgmupexp@gmail.com)**
5. **District Magistrate, Jalaun, Uttar Pradesh.**
6. **Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)**
7. **Copy to Web Master for uploading on PARIVESH Portal.**
8. **Copy for Guard File.**

(Ajay Kumar Sharma)
Member Secretary, SEIAA

Signature Not Verified
Digitally signed by Member Secretary
Member Secretary
Date: 12/8/2021 5:46:38 PM

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Annexure No.-R1/93

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

172366/UPPCB/Jhansi(UPPCBRO)/CTO/both/JALAUN/2022 **Date: 02/01/2023**

To,
M/s
MR KARAN SINGH RAJPUT
Gata 1064, Khand 01, area 9.71, betwa river,JALAUN,285204

Application Id-18981108

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **MR KARAN SINGH RAJPUT** located at **Gata 1064, Khand 01, area 9.71, betwa river,JALAUN,285204**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA MR KARAN SINGH RAJPUT **granted for the period from 02/01/2023 to 31/12/2026** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Building Stone (Khanda, Boulder, Ballast (Gitti)).	145650	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	2 KLD	Septic Tank	Soak Pit

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Building Stone (Khanda, Boulder, Ballast (Gitti)).			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

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4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production of Building Stone (Khanda, Boulder, Ballast (Gitti))- 145650 Cu Meter/Year by opencast and semi mechanized mining in 9.710 hectare leased area at Gata No.-1064, Khand No.-01, Vill.-Kahta Hamirpur, Kalpi, Jalaun.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide EC Identification No. EC21B001UP161863, Dated–08.12.2021 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2026, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
5. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
6. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
7. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
8. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone (Khanda, Boulder, Bailast (Gitti).
9. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
10. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
11. All trucks, tractors used in transportation of Building Stone (Khanda, Boulder, Bailast (Gitti) shall be covered by canvas sheet to prevent dust emission.
12. Water will be sprayed after loading activity (if Building Stone (Khanda/Gitti/Boulder) collected could be dry condition)
13. The dust suppression measures like water spraying will be done on the haul roads and working areas.
14. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
15. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
16. Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
17. Consent fees if revised, shall be payable by industry from the date of its applicability.
18. Industry shall comply with the relevant provisions of Environmental Laws.
19. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

RAJENDRA SINGH

Digitally signed by RAJENDRA SINGH
Date: 2023.01.02 13:55:07 +05'30'

Chief Environmental Officer (circle-2)

Copy to:

430

Regional Officer, UPPCB, Jhansi with direction to send the compliance report of CTO conditions on quarterly basis.

RAJENDRA SINGH Digitally signed by RAJENDRA SINGH
Date: 2023.01.02 13:55:20 +05'30'

Chief Environmental Officer (circle-2)

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Ph/Fax : 0510-2320473 (O)
E-mail : rojhansi@uppcb.in

Annexure No.-R1/94

क्षेत्रीय कार्यालय उ. प्र. प्रदूषण नियंत्रण बोर्ड
Regional Office, U.P. Pollution Control Board

संदर्भ सं० .....
Ref. No. 475/CKS-1198/24

दिनांक 08.10.2024
Date.....20

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त–2),
उ0प्र0 प्रदूषण नियन्त्रण बोर्ड,
लखनऊ।

विषयः माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड एवं अन्य में पारित आदेश दिनांक 23.07.2024 के अनुपालन में मैसर्स श्री करन सिंह राजपूत, गाटा संख्या–1064, खण्ड संख्या–1, ग्राम–कहटाहमीरपुर, तहसील–कालपी, जनपद–जालौन को कारण बताओं नोटिस निर्गत किये जाने के सम्बन्ध में।

महोदय,

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड एवं अन्य में पारित आदेश दिनांक 23.07.2024 के अनुपालन में मैसर्स श्री करन सिंह राजपूत, गाटा संख्या–1064, खण्ड संख्या–1, ग्राम–कहटाहमीरपुर, तहसील–कालपी, जनपद–जालौन पर संलग्न आख्यानुसार रू0 1,18,35,180.00/– (रू0 एक करौड़ अठारह लाख पैंतीस हजार एक सौ अस्सी मात्र) पर्यावरणीय क्षतिपूर्ति हेतु कारण बताओ नोटिस निर्गत किये जाने की संस्तुति सहित आख्या संलग्न कर अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नक : उपरोक्तानुसार।

भवदीया

8.10.24

(दीपा अरोरा)
क्षेत्रीय अधिकारी

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माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या–815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड एवं अन्य में पारित आदेश दिनांक 23.07.2024 के अनुपालन में मैसर्स श्री करन सिंह राजपूत, गाटा संख्या–1064, खण्ड संख्या–1, ग्राम–कहटाहमीरपुर, तहसील–कालपी, जनपद–जालौन को पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु कारण बताओं नोटिस सम्बन्धी आख्या।

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित_ओ0ए0 संख्या–815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड एवं अन्य में पारित आदेश दिनांक 23.07.2024 का विवरण निम्नवत् है:–

1. This O.A. has been registered on the basis of the letter petition. In this O.A. the applicant being the resident of the village Chandout Sarila, Hamirpur, Uttar Pradesh has raised a grievance that illegal sand mining is rampant in Btewa River flowing through the Dist Hamirpur and Jaloun of Uttar Pradesh.
2. It is alleged that village Chandout, Jamodi, Kahata, Parasan, Bhedi, Simaria, and Muhana fall in the periphery of the river Betwa in District Hamirpur and Jaloun where the indiscriminate illegal sand mining is going on since 1994 and crores of cubic meter of sand has been illegally mined in more than 30 years. It is also the allegation of the applicant that the Government Official are spectators. The letter petition also states that as a consequence of illegal sand mining water level in the villages of these districts have gone down drastically and that in spite of the efforts of the villagers illegal mining, sand mining has not stopped.
3. In support of the plea taken in O.A the form of letter petition applicant has enclosed photographs and news items.
4. The O.A. substantial issue relating to compliance of the environmental norms.
5. The applicant have impleaded following as respondents:
    i. Uttar Pradesh Pollution Control Board through its Member Secretary.
    ii. State of Uttar Pradesh, through the Secretary Environment.
6. Issue notice to the respondent. Applicant is directed to serve the respondents and file affidavit of service at least one week before the next date of hearing.
7. List on 21.10.2024.

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या–815/2024 में पारित आदेश दिनांक 23.07.2024, मैसर्स श्री करन सिंह राजपूत, गाटा संख्या–1064, खण्ड संख्या–1, ग्राम–कहटाहमीरपुर, तहसील–कालपी, जनपद–जालौन से सम्बन्धित है, जिसकी सूचना निम्नवत् है:–

1. मैसर्स श्री करन सिंह राजपूत, गाटा संख्या–1064, खण्ड संख्या–1, ग्राम–कहटाहमीरपुर, तहसील–कालपी, जनपद–जालौन को एस0ई0आई0ए0ए0 के पत्रांक EC21B001UP161863 दिनांक 08.12.2021 द्वारा पर्यावरणीय स्वीकृति प्राप्त है साथ ही उ0प्र0 प्रदूषण नियन्त्रण बोर्ड, लखनऊ के पत्रांक 172366/UPPCB/Jhansi(UPPCBRO)/CTO/both/JALAUN/2022 दिनांक 02.01.2023 द्वारा सशर्त सहमति जल/वायु प्राप्त है, जिसकी वैधता अवधि 02.01.2023 से 31.12.2026 तक है।
2. माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली विचाराधीन ओ0ए0 संख्या–815/2024 में पारित आदेश दिनांक 23.07.2024 के अनुपालन में क्षेत्रीय कार्यालय के पत्रांक 468/ओ0ए0 संख्या–815/24 दिनांक 07.10.2024 द्वारा खनन विभाग, जनपद–जालौन से अवैध खनन के सम्बन्ध में सूचना चाही गयी थी। जिसके अनुक्रम में खान अधिकारी, जनपद–जालौन के पत्रांक 1772/खनिज–एमएमसी–30 दिनांक 07.10.2024 द्वारा खनिज विभाग, जालौन द्वारा की गयी कृत कार्यवाही की सूचना इस कार्यालय में उपलब्ध करायी गयी है।
3. दिनांक 19.10.2023 को निदेशालय द्वारा गठित टीम द्वारा, दिनांक 29.02.2024 को उपजिलाधिकारी, क्षेत्राधिकारी कालपी व खान निरीक्षक, जनपद–जालौन एवं दिनांक 13.06.2024 को नायाब तहसीलदार कालपी व खान निरीक्षक जालौन, द्वारा निरीक्षण गाटा संख्या–1064, खण्ड संख्या–1, ग्राम–कहटाहमीरपुर, तहसील–कालपी, जनपद–जालौन का स्थलीय निरीक्षण किया गया। जिसके अनुक्रम में खनन पट्टा धारक को अवैध खनन के सम्बन्ध में नोटिस पत्रांक 820/खनिज एम0एम0सी0–30 दिनांक 05.02.2024, पत्रांक 972/खनिज एम0एम0सी0–30 दिनांक 11.03.2024 एवं पत्रांक 1344 दिनांक 19.06.2024, प्रेषित किया गया है। खनन पट्टा धारक द्वारा उ0प्र0 उपखनिज परिहार नियमावली–2021 प्राविधानों का उल्लघंन किया गया है उक्त के अनुसार बालू/मौरम के अवैध खनन के लिये अधिरोपित धनराशि मद में कमशः रू0–30,32,600.00/–, रू0–10,31,000.00/– व रू0–25,11,500.00 कुल रूपये–65,75,100.00 (रूपये पैंसठ लाख पिचत्तर हजार एक सौ मात्र) की देयता बनती है।

436 माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में ओ0ए0–815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड एवं अन्य में पारित आदेश दिनांक 23.07.2024 के अनुपालन में श्री करन सिंह राजपूत, गाटा संख्या–1064, खण्ड संख्या–1, ग्राम–कहटाहमीरपुर, तहसील–कालपी, जनपद–जालौन पर खनिज विभाग, जालौन द्वारा अवैध खनन के लिये अधिरोपित धनराशि पर पर्यावरणीय क्षतिपूर्ति की गणना निम्नवत् हैः–

- बालू/मौरम का बाजार मूल्य 65,75,100.00 (रूपये पैंसठ लाख पिचत्तर हजार एक सौ मात्र)
  Environmental Compensation = D x (1+RF+DF)
  = 65,75,100.00 x (1+0.5+0.3) = 1,18,35,180.00 Rs.

मा0 एनजीटी, नई दिल्ली के आदेशों के अनुपालन में अवैध खनन हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्मित गाइडलाइन में पर्यावरणीय क्षतिपूर्ति की गणना हेतु निर्धारित सूत्र Compensation=D x (1+RF+DF) के अनुसार आंकलित पर्यावरणीय क्षतिपूर्ति रूपये 1,18,35,180.00/– आती है, जिसमें D(Market Value of Illegally Mined Material)= 65,75,100.00/-, RF (Risk Factor)=0.5, DF (Deterrence Factor)=0.3 लिया गया है। अवैध खनन हेतु आंकलित पर्यावरणीय क्षतिपूर्ति यथा रू0 1,18,35,180.00/– (रू0 एक करौड़ अठारह लाख पैंतीस हजार एक सौ अस्सी मात्र) है।

अतः उपरोक्त तथ्यों को दृष्टिगत रखते हुये गाटा संख्या–1064, खण्ड संख्या–1, ग्राम–कहटाहमीरपुर, तहसील–कालपी, जनपद–जालौन पर अवैध खनन हेतु पर्यावरणीय क्षतिपूर्ति रू0 1,18,35,180.00/– (रू0 एक करौड़ अठारह लाख पैंतीस हजार एक सौ अस्सी मात्र) की पर्यावरणीय क्षतिपूर्ति हेतु कारण बताओ नोटिस निर्गत किये जाने की संस्तुति सहित आख्या सादर प्रस्तुत है।

10.10.24

(दीपा अरोरा)
क्षेत्रीय अधिकारी

मुख्य पर्यावरण अधिकारी (वृत्त–2)

438

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

Annexure No.-R1/95

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0
Ref. No ...H128729...../सी-2/सा0-670/24

दिनॉक
Date ...16/10/24....

मैसर्स श्री करन सिंह राजपूत,
गाटा संख्या–1064, खण्ड संख्या–1, ग्राम–कहटाहमीरपुर, तहसील–कालपी,
जनपद–जालौन

यह कि क्षेत्रीय अधिकारी, झांसी के पत्र दिनांक 08.10.2024 (छायाप्रति संलग्न) द्वारा अवगत कराया गया है कि आपकी खनन इकाई मैसर्स श्री करन सिंह राजपूत, गाटा संख्या–1064, खण्ड संख्या–1, ग्राम–कहटाहमीरपुर, तहसील–कालपी, जनपद–जालौन को एस0ई0आई0ए0ए0 के पत्रांक EC21B001UP161863 दिनांक 08.12.2021 द्वारा पर्यावरणीय स्वीकृति प्राप्त है साथ ही उ0प्र0 प्रदूषण नियन्त्रण बोर्ड, लखनऊ के पत्रांक 172366/UPPCB/Jhansi(UPPCBRO)/CTO/both/JALAUN/2022 दिनांक 02.01.2023 द्वारा सशर्त सहमति जल/वायु प्राप्त है, जिसकी वैधता अवधि 02.01.2023 से 31.12.2026 तक है।

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली विचाराधीन ओ0ए0 संख्या–815/2024 में पारित आदेश दिनांक 23.07.2024 के अनुपालन में क्षेत्रीय कार्यालय के पत्रांक 468/ओ0ए0 संख्या–815/24 दिनांक 07.10.2024 द्वारा खनन विभाग, जनपद–जालौन से अवैध खनन के सम्बन्ध में सूचना चाही गयी थी। जिसके अनुक्रम में खान अधिकारी, जनपद–जालौन के पत्रांक 1772/खनिज–एमएमसी–30 दिनांक 07.10.2024 द्वारा खनिज विभाग, जालौन द्वारा की गयी कृत कार्यवाही की सूचना इस कार्यालय में उपलब्ध करायी गयी है।

यह कि दिनांक 19.10.2023 को निदेशालय द्वारा गठित टीम द्वारा, दिनांक 29.02.2024 को उपजिलाधिकारी, क्षेत्राधिकारी कालपी व खान निरीक्षक, जनपद–जालौन एवं दिनांक 13.06.2024 को नायाब तहसीलदार कालपी व खान निरीक्षक जालौन, द्वारा निरीक्षण गाटा संख्या–1064, खण्ड संख्या–1, ग्राम–कहटाहमीरपुर, तहसील–कालपी, जनपद–जालौन का स्थलीय निरीक्षण किया गया। जिसके अनुक्रम में खनन पट्टा धारक को अवैध खनन के सम्बन्ध में नोटिस पत्रांक 820/खनिज एम0एम0सी0–30 दिनांक 05.02.2024, पत्रांक 972/खनिज एम0एम0सी0–30 दिनांक 11.03.2024 एवं पत्रांक 1344 दिनांक 19.06.2024, प्रेषित किया गया है। खनन पट्टा धारक द्वारा उ0प्र0 उपखनिज परिहार नियमावली–2021 प्राविधानों का उल्लघंन किया गया है उक्त के अनुसार बालू/मौरम के अवैध खनन के लिये अधिरोपित धनराशि मद में कमशः रू0–30,32,600/–, रू0–10,31,000/– व रू0–25,11,500/– कुल रूपये–65,75,100/– (रूपये पैंसठ लाख पिचत्तर हजार एक सौ मात्र) की देयता बनती है।

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में ओ0ए0–815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड एवं अन्य में पारित आदेश दिनांक 23.07.2024 के अनुपालन में श्री करन सिंह राजपूत, गाटा संख्या–1064, खण्ड संख्या–1, ग्राम–कहटाहमीरपुर, तहसील–कालपी, जनपद–जालौन पर खनिज विभाग, जालौन द्वारा अवैध खनन के लिये अधिरोपित धनराशि पर पर्यावरणीय क्षतिपूर्ति की गणना निम्नवत् हैः–

- बालू/मौरम का बाजार मूल्य 65,75,100/– (रूपये पैंसठ लाख पिचत्तर हजार एक सौ मात्र)

Environmental Compensation = D x (1+RF+DF)

= 65,75,100.00 x (1+0.5+0.3) = Rs. 1,18,35,180.00

मा0 एनजीटी, नई दिल्ली के आदेशों के अनुपालन में अवैध खनन हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्मित गाइडलाइन में पर्यावरणीय क्षतिपूर्ति की गणना हेतु निर्धारित सूत्र Compensation=D x (1+RF+DF) के अनुसार आंकलित पर्यावरणीय क्षतिपूर्ति रूपये 1,18,35,180/– आती है, जिसमें D(Market Value of Illegally Mined Material)= 65,75,100/-, RF (Risk Factor)=0.5, DF (Deterrence Factor)=0.3 लिया गया है। अवैध खनन हेतु आंकलित पर्यावरणीय क्षतिपूर्ति यथा रू0 1,18,35,180/– (रू0 एक करौड़ अठारह लाख पैंतीस हजार एक सौ अस्सी मात्र) है।

PTO

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226010
दूरभाष : 0522-2720828, 2720831
फैक्स : 0522-2720764, 2720676
ई–मेल : info@uppcb.in
वेबसाइट : www.uppcb.up.gov.in

Nagar Nigam 11a direction for CCRP (2)
T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
Fax : 0522-2720764, 2720676
E-mail : info@uppcb.in
Website : www.uppcb.up.gov.in

अतः उपरोक्त तथ्यों को दृष्टिगत रखते हुये क्षेत्रीय अधिकारी, झांसी के पत्र दिनांक 08.10.2024 द्वारा गाटा संख्या–1084, खण्ड संख्या–1, ग्राम–कहटा हमीरपुर, तहसील–कालपी, जनपद–जालौन पर अवैध खनन हेतु पर्यावरणीय क्षतिपूर्ति रू0 1,18,35,180/– (रू0 एक करोड़ अठारह लाख पैंतीस हजार एक सौ अस्सी मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु कारण बताओ नोटिस निर्गत किये जाने की संस्तुति प्रेषित की गयी है।

अतः उपरोक्त वर्णित तथ्यों एवं क्षेत्रीय अधिकारी की संस्तुति के दृष्टिगत सक्षम अधिकारी के अनुमोदनोपरान्त इकाई के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु निम्नानुसार कारण बताओ नोटिस जारी किया जाता है :–

1. यह कि क्यों न खनन इकाई मैसर्स अर्पित गुप्ता पुत्र श्री सुनील कुमार गुप्ता, गाटा संख्या–1396ग, खण्ड संख्या–2, ग्राम–भेडीखुर्द, तहसील–कालपी, जनपद–जालौन द्वारा बालू/मौरम का अवैध खनन किये के कारण रू0 1,18,35,180/– (रू0 एक करोड़ अठारह लाख पैंतीस हजार एक सौ अस्सी मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये।

उपरोक्त के संबंध में अपना स्पष्टीकरण इस पत्र प्राप्ति के 15 दिन के अन्दर बोर्ड मुख्यालय में प्रेषित करें, अन्यथा की स्थिति में उपरोक्तानुसार इकाई के विरूद्ध रू0 1,18,35,180/– (रू0 एक करोड़ अठारह लाख पैंतीस हजार एक सौ अस्सी मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वयं इकाई एवं इकाई स्वामी का होगा।

सक्षम अधिकारी द्वारा अनुमोदनोपरान्त पत्र निर्गमन हेतु अधिकृत

संलग्नक–यथोपरि।

मुख्य पर्यावरण अधिकारी,
(वृत्त–2)

<u>प्रतिलिपिः–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित–</u>

1. जिलाधिकारी, जालौन।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, झांसी को इस निर्देश के साथ प्रेषित कि अपने स्तर से भी कारण बताओ नोटिस की प्रति इकाई स्वामी को प्राप्त कराते हुए, पावती एवं जारी कारण बताओ नोटिस के संबंध में उद्योग का अद्यतन निरीक्षण कर आख्या 15 दिन के अन्दर बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी,
(वृत्त–2)

Annexure No.-R1/96

Registered

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.
Vineet Khand-1, Gomti Nagar, Lucknow-226 010
Phone : 91-522-2300 541, Fax : 91-522-2300 543
E-mail : doeuplko@yahoo.com
Website : www.seiaaup.com

To,

Shri Mohammad Jawed,
41, Raipur, IIM Road,
District- Lucknow, U.P- 226201

Ref. No. 647 **/Parya/SEIAA/5967-5603/2020** **Date:** 15 **January, 2021**

Sub: Environmental Clearance for Sand/Morrum Mining from Betwa River Bed at Gata No.-1396 G, Khand No.- 02, Village-Bhedikhurd, Tehsil- Kalpi, District-Jalaun, Uttar Pradesh, U.P., (Leased Area-20.242 Ha), M/s MPL Infra.

Dear Sir,

Please refer to your application/letter dated 14-03-2020, 31-10-2020, 23-11-2020, 07-01-2021, addressed to the Secretary, SEAC, Directorate of Environment, U.P., Lucknow on the subject as above. The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 11-01-2021 and SEIAA meeting 14-01-2021.

A presentation was made by the project proponent along with their consultant M/s Cognizance Research India Private Limited. The proponent, through the documents submitted and the presentation made informed the committee that:-

1. The environmental clearance is sought for Sand/Morrum Mining from Betwa River Bed at Gata No.-1396 G, Khand No.- 02, Village-Bhedikhurd, Tehsil- Kalpi, District-Jalaun, Uttar Pradesh, U.P., (Leased Area-20.242 Ha), M/s MPL Infra.
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 168/parya/SEAC/5603/2019, dated 30/06/2020.
3. The public hearing was organized on 21/09/2020. Final EIA report submitted by the project proponent on 19/12/2020.
4. Salient features of the project as submitted by the project proponent:

File No. allotted by SEIAA, UP	5967/5603
Name of Proponent	M/s MPL INFRA Prop: Mohd. Javed
Full correspondence address of proponent and mobile No.	S/o Shri Aziz R/o -41 Raipur IIM Road Lucknow State U.P
	Mobile No-
	Email-
Name of Project	Proposed Bhedikhurd riverbed Sand/Morrum mining project on Betwa River by M/s M P L Infra.
Project location (Plot/Khasra/Gata No.)	Gata No. 1396 ग, Khand No. 02
Name of River	Betwa
Name of Village	Bhedikhurd
Tehsil	Kalpi
District	Jalaun
Name of Minor Mineral	Ordinary Sand
Sanctioned Lease Area (in Ha.)	20.242 Ha
Max & Min mRL within lease area	Max- 105.02mRL and Min- 100.5mRL
Pillar Coordinates (Verified by DMO)	Sanctioned Mining Lease Area

Pillar No.	Latitude	Longitude
A	25°53'26.44"N	79°50'42.92"E
B	25°53'32.94"N	79°50'26.07"E

	C	25°53'23.19"N	79°50'19.48"E
	D	25°53'14.35"N	79°50'35.92"E
Total Geological Reserves	4,83,900 cum		
Total Mineable Reserves in LOI	3,03,630 cum		
Total Proposed Production	15,18,150 cum		
Proposed Production/year	3,03,630 cum		
Sanctioned Period of Mine lease	5 years		
Production of mine/day	2102.4 tonnes		
Method of Mining	Semi-mechanized		
No. of working days	260 Days		
Working hours/day	10 hours		
No. of workers	133		
No. of vehicles movement/day	105		
Type of Land	Government Land		
Ultimate Depth of Mining	1.6 m		
. Nearest metalled road from site	0.92 Km		
Water Requirement	PURPOSE	REQUIREMENT (KLD)	
	Drinking	1.33	
	Suppression of dust	11.04	
	Plantation	1.10	
	Total	13.47	
Name of QCI Accredited Consultant with QCI No and period of validity.	Cognizance Research India Pvt Ltd. 1922, validity= 03-02-2022		
Any litigation pending against the project or land in any court	No		
Details of 500 m Cluster Map & certificate issued by Mining Officer	Yes, certified		
Details of Lease Area in approved DSR	Yes, given in the DSR		
Proposed CER cost	Rs 22,00,000 /-		
Proposed EMP cost	Capital Cost-Rs.10.Lac Recurring Cost-4.0 Lac/year		
No. of Trees to be Planted	550 plants		

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
7. There is no litigation pending in any court regarding this project.
8. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee meeting held on 11-01-2020 on the above said project, the State Level Environment Impact Assessment Authority meetings held on dated 14-01-2021 has decided to grant the Environmental Clearance to the title project for collection of 3,03,630 m^3 /annum is proposed lease area 20.242 ha subject to effective implementation of the following General Conditions and specific conditions:

General condition:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a

hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.

5. Mining and loading shall be done only within day hours time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.
19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
21. Dispensary facilities for first-aid shall be provided at site.
22. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
23. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
24. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, ZilaParisad/ Municipal Corporation and Urban Local Body.
25. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
26. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.

27. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
28. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
29. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
30. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
31. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
32. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Lucknow, SEIAA, U.P and UPPCB.
33. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
34. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
35. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
36. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
37. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
38. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
39. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
40. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
41. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
42. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, ZilaParishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
43. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed

under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forests, Lucknow by e-mail.

44. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
45. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
46. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
47. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

Specific Conditions:

1. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
2. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.
3. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
4. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
5. Environment management in according to environmental status and impact of the project.
6. Selection of plants for green belt should be on the basis of pollution removal index.
7. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
8. Pakkamotorable haul road to be maintained by the project proponent.
9. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
10. Permission from the competent authority regarding evacuation route should be taken.
11. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
12. Site Pit photographs should be submitted with date, time and point-coordinate within 15 days.
13. One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
14. Provision for cylinder to workers should be made for cooking.
15. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
16. Provide suitable mask to the workers.
17. Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road.
18. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
19. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
20. Provision for two toilets and hand pumps should be made at mining site.
21. Drinking water for workers would be provided by tankers.
22. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
23. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
24. Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.

25. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
26. Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
27. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
28. Width of the haul road shall be more than 6 meter.
29. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
30. The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statuary committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
31. If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
32. The Environmental clearance will be co-terminus with the mining lease period.
33. Project falling with in 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
34. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
35. Geo coordinates should be verified by Director, DGM/District Magistrate/Regional Mining Officer/NHAI and should be submitted to SEIAA/SEAC, Secretariat as earliest.
36. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05ha, the E.C issued will stand revoked.
37. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
38. The mining work will be open-cast and manual/semi mechanized (subject to order of Hon'ble NGT/Hon'ble Courts (s)). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
39. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width which-ever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
40. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
41. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
42. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
43. The project proponent will provide personal protective equipment (PPE) as required, also provid adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.

44. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS)].
45. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
46. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
47. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
48. Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.
49. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
50. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
51. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
52. Solid waste material viz., gutkhapouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
53. Green area/belt to be developed along haulage road in consultation of Gram Sabha/Panchyat.
54. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
55. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Regional office of MoEF, SEIAA, U.P. and UPPCB.
56. A copy of clearance letter will be marked to concerned Panchayat / local NGO, if any, from whom suggestion / representation has been received while processing the proposal. The clearance letter shall also be put on the website of the company.
57. State Pollution Control Board shall display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/Tehsildar's Office for 30 days.
58. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at http://www.seiaaup.in and a copy of the same shall be forwarded to the Regional Office of the Ministry located in Lucknow, CPCB, State PCB.
59. The MoEF/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
60. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
61. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
62. Waste water from potable use be collected and reused for sprinkling.
63. During the school opening and closing time vehicle movement will be restricted.
64. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

(Ashish Tiwari)
Member Secretary, SEIAA

Ref. No...../Parya/SEIAA/5967-5603/2019 Dated: As above

Copy for Information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Jalaun, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.

(Ashish Tiwari)
Member Secretary, SEIAA

Annexure No.-R1/97

Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

184180/UPPCB/Jhansi(UPPCBRO)/CTO/both/JALAUN/2023 **Date: 18/05/2023**

To,

M/s

SHRI ARPIT GUPTA

Gata 1396Ga, Khand 02, Area- 20.242ha, bhedikhurd, Kalpi ,JALAUN,285204

Application Id-21155185

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **SHRI ARPIT GUPTA** located at **Gata 1396Ga, Khand 02, Area- 20.242ha, bhedikhurd, Kalpi ,JALAUN,285204**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA SHRI ARPIT GUPTA **granted for the period from 18/05/2023 to 31/12/2027** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Sand/Morrum (Cu meter in six months)	151815	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	**1.0 KLD**	**Septic Tank**	**Soak Pit**

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Sand/Morrum.			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

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5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production capacity Sand/Morrum- 151815 Cu meter in six months by opencast and semi mechanized mining in 20.242 Hectare Lease area at Gata 1396Ga, Khand 02, Bhedikhurd, Tehsil-Kalpi, JALAUN.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide Letter No. 647/Parya/SEIAA/5967-5603/2022 dated 15-01-2021, which has been transferred to you vide letter no. 17/Parya/SEIAA/5967/2022 dated 28-04-2023 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
5. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.
6. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
7. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
8. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
9. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Sand/Morrum.
10. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
11. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
12. All trucks, tractors used in transportation of Sand/Morrum shall be covered by canvas sheet to prevent dust emission.
13. Water will be sprayed after loading activity (if Sand/Morrum collected could be dry condition)
14. The dust suppression measures like water spraying will be done on the haul roads and working areas.
15. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
16. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
17. Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time.
18. Consent fees if revised, shall be payable by industry from the date of its applicability.
19. Industry shall comply with the relevant provisions of Environmental Laws.
20. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

RAJENDRA SINGH Digitally signed by RAJENDRA SINGH
Date: 2023.05.20 15:54:45 +05'30'

Chief Environmental Officer (circle-2)

Copy to:

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Regional Officer, UPPCB, Jhansi with direction to send the compliance report of CTO conditions on quarterly basis.

RAJENDRA SINGH Digitally signed by RAJENDRA SINGH Date: 2023.05.20 15:54:54 +05'30'

Chief Environmental Officer (circle-2)

मिशन LiFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश

- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

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Ph/Fax : 0510-2320473 (O)
E-mail : rojhansi@uppcb.in

Annexure No.-R1/98

क्षेत्रीय कार्यालय उ. प्र. प्रदूषण नियंत्रण बोर्ड
Regional Office, U.P. Pollution Control Board

संदर्भ सं0 .....
Ref. No. 474/CAG-1276/24

दिनांक 08.10.2024
Date.....20

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त–2),
उ0प्र0 प्रदूषण नियन्त्रण बोर्ड,
लखनऊ।

विषयः माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड एवं अन्य में पारित आदेश दिनांक 23.07.2024 के अनुपालन में मैसर्स अर्पित गुप्ता पुत्र श्री सुनील कुार गुप्ता, गाटा संख्या–1396ग, खण्ड संख्या–2, ग्राम–भेडीखुर्द, तहसील–कालपी, जनपद–जालौन को कारण बताओं नोटिस निर्गत किये जाने के सम्बन्ध में।

महोदय,

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड एवं अन्य में पारित आदेश दिनांक 23.07.2024 के अनुपालन में मैसर्स अर्पित गुप्ता पुत्र श्री सुनील कुमार गुप्ता, गाटा संख्या–1396ग, खण्ड संख्या–2, ग्राम–भेडीखुर्द, तहसील–कालपी, जनपद–जालौन पर संलग्न आख्यानुसार रू0 39,00,852.00/– (रू0 उन्तालिस लाख आठ सौ बावन मात्र) पर्यावरणीय क्षतिपूर्ति हेतु कारण बताओ नोटिस निर्गत किये जाने की संस्तुति सहित आख्या संलग्न कर अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नक : उपरोक्तानुसार।

भवदीया

8.10.24

(दीपा अरोरा)
क्षेत्रीय अधिकारी

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माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या–815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड एवं अन्य में पारित आदेश दिनांक 23.07.2024 के अनुपालन में मैसर्स अर्पित गुप्ता पुत्र श्री सुनील कुार गुप्ता, गाटा संख्या–1396ग, खण्ड संख्या–2, ग्राम–भेडीखुर्द, तहसील–कालपी, जनपद–जालौन को पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु कारण बताओं नोटिस सम्बन्धी आख्या।

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड एवं अन्य में पारित आदेश दिनांक 23.07.2024 का विवरण निम्नवत् हैः–

1. This O.A. has been registered on the basis of the letter petition. In this O.A. the applicant being the resident of the village Chandout Sarila, Hamirpur, Uttar Pradesh has raised a grievance that illegal sand mining is rampant in Btewa River flowing through the Dist Hamirpur and Jaloun of Uttar Pradesh.
2. It is alleged that village Chandout, Jamodi, Kahata, Parasan, Bhedi, Simaria, and Muhana fall in the periphery of the river Betwa in District Hamirpur and Jaloun where the indiscriminate illegal sand mining is going on since 1994 and crores of cubic meter of sand has been illegally mined in more than 30 years. It is also the allegation of the applicant that the Government Official are spectators. The letter petition also states that as a consequence of illegal sand mining water level in the villages of these districts have gone down drastically and that in spite of the efforts of the villagers illegal mining, sand mining has not stopped.
3. In support of the plea taken in O.A the form of letter petition applicant has enclosed photographs and news items.
4. The O.A. substantial issue relating to compliance of the environmental norms.
5. The applicant have impleaded following as respondents:
    i. Uttar Pradesh Pollution Control Board through its Member Secretary.
    ii. State of Uttar Pradesh, through the Secretary Environment.
6. Issue notice to the respondent. Applicant is directed to serve the respondents and file affidavit of service at least one week before the next date of hearing.
7. List on 21.10.2024.

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या–815/2024 में पारित आदेश दिनांक 23.07.2024, मैसर्स अर्पित गुप्ता पुत्र श्री सुनील कुार गुप्ता, गाटा संख्या–1396ग, खण्ड संख्या–2, ग्राम–भेडीखुर्द, तहसील–कालपी, जनपद–जालौन से सम्बन्धित है, जिसकी सूचना निम्नवत् हैः–

1. मैसर्स अर्पित गुप्ता पुत्र श्री सुनील कुमार गुप्ता, गाटा संख्या–1396ग, खण्ड संख्या–2, ग्राम–भेडीखुर्द, तहसील–कालपी, जनपद–जालौन को एस0ई0आई0ए0ए0 के पत्रांक 647/parya/SEIAA/5967-5603/2020 दिनांक 15.01.2021 द्वारा पर्यावरणीय स्वीकृति प्राप्त है साथ ही उ0प्र0 प्रदूषण नियन्त्रण बोर्ड, लखनऊ के पत्रांक 184180/UPPCB/Jhansi(UPPCBRO)/CTO/both/JALAUN/2023 दिनांक 18.05.2023 द्वारा सशर्त सहमति जल/वायु प्राप्त है, जिसकी वैधता अवधि 18.05.2023 से 31.12.2027 तक है।
2. माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली विचाराधीन ओ0ए0 संख्या–815/2024 में पारित आदेश दिनांक 23.07.2024 के अनुपालन में क्षेत्रीय कार्यालय के पत्रांक 468/ओ0ए0 संख्या–815/24 दिनांक 07.10.2024 द्वारा खनन विभाग, जनपद–जालौन से अवैध खनन के सम्बन्ध में सूचना चाही गयी थी। जिसके अनुकम में खान अधिकारी, जनपद–जालौन के पत्रांक 1772/खनिज–एमएमसी–30 दिनांक 07.10.2024 द्वारा खनिज विभाग, जालौन द्वारा की गयी कृत कार्यवाही की सूचना इस कार्यालय में उपलब्ध करायी गयी है।
3. दिनांक 11.02.2024 को खान अधिकारी एवं खान निरीक्षक, जनपद–जालौन द्वारा गाटा संख्या–1396ग, खण्ड संख्या–2, ग्राम–भेडीखुर्द, तहसील–कालपी, जनपद–जालौन का स्थलीय निरीक्षण किया गया। जिसके अनुकम में खनन पट्टा धारक को अवैध खनन के सम्बन्ध में नोटिस पत्रांक 816/खनिज एम0एम0सी0–30 दिनांक 05.02.2024 प्रेषित किया गया है। खनन पट्टा धारक द्वारा उ0प्र0 उपखनिज परिहार नियमावली–2021 के प्राविधानों का उल्लघंन किया गया है उक्त के अनुसार 1854.6 घन मी0 बालू/मौरम के लिये रायल्टी के मद में कुल रू0–21,67,140/– (रूपये इक्कीस लाख सरसठ हजार एक सौ चालीस मात्र) की देयता बनती है।

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माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में ओ0ए0–815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड एवं अन्य में पारित आदेश दिनांक 23.07.2024 के अनुपालन में मैसर्स अर्पित गुप्ता पुत्र श्री सुनील कुमार गुप्ता, गाटा संख्या–1396ग, खण्ड संख्या–2, ग्राम–भेडीखुर्द, तहसील–कालपी, जनपद–जालौन को खनिज विभाग, जालौन के पत्रांक–1264/खनिज –एम0एम0सी0–तीस दिनांक–29.05.2024 में अंकित अवैध खनन पर पर्यावरणीय क्षतिपूर्ति की गणना निम्नवत् हैः–

- दिनांक 16.01.2024 को अवैध खनन **1854.6** घन मी0 बालू/मौरम का बाजार मूल्य *रू0–21,67,140/–* **(रूपये इक्कीस लाख सरसठ हजार एक सौ चालीस मात्र)**

Environmental Compensation = D x (1+RF+DF)

= 2167140.00 x (1+0.5+0.3) = 39,00,852.00 Rs.

मा0 एनजीटी, नई दिल्ली के आदेशों के अनुपालन में अवैध खनन हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्मित गाइडलाइन में पर्यावरणीय क्षतिपूर्ति की गणना हेतु निर्धारित सूत्र Compensation=D x (1+RF+DF) के अनुसार आंकलित पर्यावरणीय क्षतिपूर्ति रूपये 139,00,852.00/– आती है, जिसमें D(Market Value of Illegally Mined Material)= 5621000/-, RF (Risk Factor)=0.5, DF (Deterrence Factor)=0.3 लिया गया है। अवैध खनन हेतु आंकलित पर्यावरणीय क्षतिपूर्ति यथा रू0 39,00,852.00 /– (रू0 उन्तालिस लाख आठ सौ बावन मात्र) है।

अतः उपरोक्त तथ्यों को दृष्टिगत रखते हुये गाटा संख्या–1396ग, खण्ड संख्या–2, ग्राम–भेडीखुर्द, तहसील–कालपी, जनपद–जालौन पर अवैध खनन हेतु पर्यावरणीय क्षतिपूर्ति रू0 39,00,852.00/– (रू0 उन्तालिस लाख आठ सौ बावन मात्र) की पर्यावरणीय क्षतिपूर्ति हेतु कारण बताओ नोटिस निर्गत किये जाने की संस्तुति सहित आख्या सादर प्रस्तुत है।

10.10.24

(दीपा अरोरा)
क्षेत्रीय अधिकारी

मुख्य पर्यावरण अधिकारी (वृत्त–2)

460

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

Annexure No.-R1/99

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0
Ref. No .....H18.7.28.....1सी-2/सा0-670/24

दिनाँक
Date ....16/10/24...

मैसर्स अर्पित गुप्ता पुत्र श्री सुनील कुमार गुप्ता,
गाटा संख्या–1396ग, खण्ड संख्या–2, ग्राम–भेडीखुर्द, तहसील–कालपी,
जनपद–जालौन

यह कि क्षेत्रीय अधिकारी, झांसी के पत्र दिनांक 08.10.2024 (छायाप्रति संलग्न) द्वारा अवगत कराया गया है कि आपकी खनन इकाई मैसर्स अर्पित गुप्ता पुत्र श्री सुनील कुमार गुप्ता, गाटा संख्या–1396ग, खण्ड संख्या–2, ग्राम–भेडीखुर्द, तहसील–कालपी, जनपद–जालौन को एस0ई0आई0ए0ए0 के पत्रांक 647/parya/SEIAA/5967-5603/2020 दिनांक 15.01.2021 द्वारा पर्यावरणीय स्वीकृति प्राप्त है साथ ही उ0प्र0 प्रदूषण नियन्त्रण बोर्ड, लखनऊ के पत्रांक 184180/UPPCB/Jhansi(UPPCBRO)/CTO/both/JALAUN/2023 दिनांक 18.05.2023 द्वारा सशर्त सहमति जल/वायु प्राप्त है, जिसकी वैधता अवधि 18.05.2023 से 31.12.2027 तक है।

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली विचाराधीन ओ0ए0 संख्या–815/2024 में पारित आदेश दिनांक 23.07.2024 के अनुपालन में क्षेत्रीय कार्यालय के पत्रांक 468/ओ0ए0 संख्या–815/24 दिनांक 07.10.2024 द्वारा खनन विभाग, जनपद–जालौन से अवैध खनन के सम्बन्ध में सूचना चाही गयी थी। जिसके अनुकम में खान अधिकारी, जनपद–जालौन के पत्रांक 1772/खनिज–एमएमसी–30 दिनांक 07.10.2024 द्वारा खनिज विभाग, जालौन द्वारा की गयी कृत कार्यवाही की सूचना इस कार्यालय में उपलब्ध करायी गयी है।

यह कि दिनांक 11.02.2024 को खान अधिकारी एवं खान निरीक्षक, जनपद–जालौन द्वारा गाटा संख्या–1396ग, खण्ड संख्या–2, ग्राम–भेडीखुर्द, तहसील–कालपी, जनपद–जालौन का स्थलीय निरीक्षण किया गया। जिसके अनुकम में खनन पट्टा धारक को अवैध खनन के सम्बन्ध में नोटिस पत्रांक 816/खनिज एम0एम0सी0–30 दिनांक 05.02.2024 प्रेषित किया गया है। खनन पट्टा धारक पर **उ0प्र0 उपखनिज परिहार नियमावली–2021 के नियम 3 व 58 के प्राविधानों का उल्लघंन है उक्त के अनुसार 1854.6 घन मी0 बालू/मौरम के लिये रायल्टी के मद में कुल रू0–21,67,140/– (रूपये इक्कीस लाख सरसठ हजार एक सौ चालीस मात्र) की देयता बनती है।**

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में ओ0ए0–815/2024 रमा शंकर बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड एवं अन्य में पारित आदेश दिनांक 23.07.2024 के अनुपालन में मैसर्स अर्पित गुप्ता पुत्र श्री सुनील कुमार गुप्ता, गाटा संख्या–1396ग, खण्ड संख्या–2, ग्राम–भेडीखुर्द, तहसील–कालपी, जनपद–जालौन को खनिज विभाग, जालौन के पत्रांक–1264/खनिज –एम0एम0सी0–तीस दिनांक–29.05.2024 में अंकित अवैध खनन पर पर्यावरणीय क्षतिपूर्ति की गणना निम्नवत् हैः–

- दिनांक 16.01.2024 को अवैध खनन **1854.6** घन मी0 बालू/मौरम का बाजार मूल्य *रू0–21,67,140/–* **(रूपये इक्कीस लाख सरसठ हजार एक सौ चालीस मात्र)**

Environmental Compensation = D x (1+RF+DF)

= 2167140.00 x (1+0.5+0.3) = Rs. 39,00,852.00

मा0 एनजीटी, नई दिल्ली के आदेशों के अनुपालन में अवैध खनन हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्मित गाइडलाइन में पर्यावरणीय क्षतिपूर्ति की गणना हेतु निर्धारित सूत्र Compensation=D x (1+RF+DF) के अनुसार आंकलित पर्यावरणीय क्षतिपूर्ति रूपये 139,00,852.00/– आती है, जिसमें D(Market Value of Illegally Mined Material)= 5621000/-, RF (Risk Factor)=0.5, DF (Deterrence Factor)=0.3 लिया गया है। अवैध खनन हेतु आंकलित पर्यावरणीय क्षतिपूर्ति यथा रू0 39,00,852.00 /– (रू0 उन्तालिस लाख आठ सौ बावन मात्र) है।

उपरोक्त तथ्यों को दृष्टिगत रखते हुये क्षेत्रीय अधिकारी, झांसी के पत्र दिनांक 08.10.2024 द्वारा गाटा संख्या–1396ग, खण्ड संख्या–2, ग्राम–भेडीखुर्द, तहसील–कालपी, जनपद–जालौन पर अवैध खनन हेतु रू0 39,00,852.00/– (रू0 उन्तालिस लाख आठ सौ बावन मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु कारण बताओ नोटिस निर्गत किये जाने की संस्तुति प्रेषित की गयी है।

PTO

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226 010
दूरभाष : 0522-2720828, 2720831
फैक्स : 0522-2720764, 2720676
ई–मेल : info@uppcb.in
वेबसाइट : www.uppcb.up.gov.in

Nagar Nigam Tax direction for CCRP (2)
T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
Fax : 0522-2720764, 2720676
E-mail : info@uppcb.in
Website : www.uppcb.up.gov.in

अतः उपरोक्त वर्णित तथ्यों एवं क्षेत्रीय अधिकारी की संस्तुति के दृष्टिगत सक्षम अधिकारी के अनुमोदनोपरान्त इकाई के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु निम्नानुसार कारण बताओ नोटिस जारी किया जाता है :–

1. यह कि क्यों न खनन इकाई मैसर्स अर्पित गुप्ता पुत्र श्री सुनील कुमार गुप्ता, पाटा संख्या–1396ग, खण्ड संख्या–2, ग्राम–भेडीखुर्द, तहसील–कालपी, जनपद–जालौन द्वारा 1854.6 घन मी0 बालू/मौरम का अवैध खनन किये के कारण रू0 39,00,852.00/– (रू0 उन्तालिस लाख आठ सौ बावन मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये।

उपरोक्त के संबंध में अपना स्पष्टीकरण इस पत्र प्राप्ति के 15 दिन के अन्दर बोर्ड मुख्यालय में प्रेषित करें, अन्यथा की स्थिति में उपरोक्तानुसार इकाई के विरूद्ध रू0 39,00,852.00/– (रू0 उन्तालिस लाख आठ सौ बावन मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वयं इकाई एवं इकाई स्वामी का होगा।

सक्षम अधिकारी द्वारा अनुमोदनोपरान्त पत्र निर्गमन हेतु अधिकृत

संलग्नक–यथोपरि।

मुख्य पर्यावरण अधिकारी,
(वृत्त–2)

प्रतिलिपिः–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित–

1. जिलाधिकारी, जालौन।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, झांसी को इस निर्देश के साथ प्रेषित कि अपने स्तर से भी कारण बताओ नोटिस की प्रति इकाई स्वामी को प्राप्त कराते हुए, पावती एवं जारी कारण बताओ नोटिस के संबंध में उद्योग का अद्यतन निरीक्षण कर आख्या 15 दिन के अन्दर बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी,
(वृत्त–2)